

Eighteenth Series, Vol. IX No. 2

Tuesday, July 22, 2025
Ashadha 31, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fifth Session
(Eighteenth Lok Sabha)



(Vol. IX contains Nos.1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Anil Kumar Chopra

Maneesha Bhushan

Deputy Director

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. IX, Fifth Session, 2025/1947 (Saka)
No. 2, Tuesday, July 22, 2025/ Ashadha 31, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question No. 21	10-18
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 22 to 40	19-135
(ii) Unstarred Question Nos. 231 to 251 and 253 to 460	135-1089

PAPERS LAID ON THE TABLE	1090-1094
MESSAGE FROM RAJYA SABHA	1094
ASSENT TO BILLS	1095-1096
STANDING COMMITTEE ON HOUSING AND URBAN AFFAIR	
5 th Report	1096
STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ	
10 th Report	1096-1097
ELECTION TO COMMITTEES	
(i) Rehabilitation Council of India	1097-1098
(ii) Central Advisory Board on Disability	1098
MATTERS UNDER RULE 377	1102-1122
(i) Need to recognize the aborigines of Santhal Parganas as Scheduled Tribes	
Dr. Nishikant Dubey	1102-1103
(ii) Need to sanction central assistance for establishment of 'Warli Haat' in Palghar district, Maharashtra for promotion of Warli Art and Culture	
Dr. Hemant Vishnu Savara	1103-1104
(iii) Need to create specialized All India Service Cadre for urban transport systems	
Shri Tejasvi Surya	1104-1105
(iv) Need to implement National Bamboo Mission Projects in Uttara Kannada Parliamentary Constituency, Karnataka	
Shri Vishweshwar Hegde Kageri	1105

- (v) Need to amend Rule 20 of the CCS Conduct Rules, 1964
Shri Ganesh Singh 1105-1106
- (vi) Regarding increasing contamination of groundwater in Bengaluru Urban, Karnataka
Shri P. C. Mohan 1106-1107
- (vii) Regarding relief and rehabilitation in flood affected areas caused by river Ganga, Phulhar and Koshi in West Bengal
Shri Khagen Murmu 1107-1108
- (viii) Need for an elevated flyover in place of underpass proposed between Chinthalkunta Check post and Auto Nagar on NH-65 connecting Hyderabad and Vijayawada
Shri Eatala Rajender 1108
- (ix) Need to review and improve EWS (Economically Weaker Section) eligibility criteria
Shrimati Manju Sharma 1108-1109
- (x) Need to construct a railway overbridge at level crossing No. 19 near Jotana Railway Station in Mahesana Parliamentary Constituency, Gujarat
Shri Haribhai Patel 1109
- (xi) Need to establish an AIIMS in Jamshedpur Parliamentary Constituency, Jharkhand
Shri Bidyut Baran Mahato 1109-1110

- (xii) Need to improve the service conditions of Aanganwadi workers
Shri Jagdambika Pal 1110-1111
- (xiii) Need for expansion of Terminal and runway of Jalgaon airport, Maharashtra
Shrimati Smita Uday Wagh 1111
- (xiv) Need to establish a CGHS Wellness Centre in Jhunjhunu district, Rajasthan
Shri Brijendra Singh Ola 1111-1112
- (xv) Need to expedite approval of Hyderabad Metro Rail Phase –II expansion proposal covering 5 corridors as a joint venture project
Shri Chamala Kiran Kumar Reddy 1112-1113
- (xvi) Need to increase financial allocation and streamline health assistance schemes for affordable treatment of cancer patients in government hospitals of Kerala.
Shri K. Sudhakaran 1113-1114
- (xvii) Regarding rate of compensation of farmers of Murthal village in Haryana acquired by NHAI
Shri Satpal Brahamchari 1114
- (xviii) Need to expedite clearance to construction work of Kishangnj Centre, Bihar of Aligarh Muslim University
Dr. Mohammad Jawed 1114-1115

- (xix) Need to expedite completion of track doubling project between Thiruvannanthapuram in Kerala and Nagercoil in Tamil Nadu
Shri Vijayakumar Alias Vijay Vasanth 1115-1116
- (xx) Regarding railway related issue of Azamgarh Parliamentary Constituency, Uttar Pradesh
Shri Dharmendra Yadav 1116
- (xxi) Need to establish a Kendriya Vidyalaya in Kaushambi district, Uttar Pradesh
Shri Pushpendra Saroj 1117
- (xxii) Regarding problems faced by Bengali- speaking migrant workers in various states
Shri Khalilur Rahaman 1117-1118
- (xxiii) Need to set up a handicraft park at Vandavasi in Arani Parliamentary Constituency, Tamil Nadu to promote Korai products
Shri Tharaniventhan M. S. 1118
- (xxiv) Need to review the procedure of selection of PM SHRI Schools and allocate more number of schools to NTR district, Andhra Pradesh
Shri Kesineni Sivanath 1118-1119
- (xxv) Regarding railway related issues of Thane Parliamentary Constituency, Maharashtra
Shri Naresh Ganpat Mhaske 1119-1120

- (xxvi) Need to provide stoppage of Saharsa – Lok Many
Tilak Amrit Bharat Express at Rusera Ghat Railway
Station in Samastipur district, Bihar

Shrimati Shambhavi

1120

- (xxvii) Regarding alleged harassment meted out to loaners
especially women in Bihar by agents of Micro
Finance Institutions

Shri Sudama Prasad

1120-1121

- (xxviii) Need to construct Daurala -Hastinapur- Bijnor
railway line

Shri Chandan Chauhan

1121

- (xxix) Need to make a schedule for Document Verification
(DV) for candidates who cleared CBT and PET as a
part of recruitment in Railways

Adv. Chandra Shekhar

1121-1122

- (xxx) Need to conduct examination for recruitment in
government schools in Union Territory of Dadra and
Nagar Haveli and Daman and Diu within the
geographical boundary of the UT and fill-up the
posts lying vacant in various departments

Shri Umeshbhai Babubhai Patel

1122

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1126-1127
(ii) Member-wise Index to Unstarred Questions	1128-1137

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1138
(ii) Ministry-wise Index to Unstarred Questions	1139-1140

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 22, 2025/ Ashadha 31, 1947

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWER TO QUESTION**^aStarred Question No. 21**

...(व्यवधान)

माननीय अध्यक्ष: प्रश्न काल, क्वेश्चन नम्बर 21.

श्री इमरान मसूद जी।

...(व्यवधान)

माननीय अध्यक्ष: श्री हरीश चंद्र मीना जी।

...(व्यवधान)

कृषि क्षेत्र में पुनः लौटना

***21. †श्री हरीश चंद्र मीना:**

श्री इमरान मसूद:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हाल ही में जारी किए गए आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) के आंकड़े यह दर्शाते हैं कि पलायन कर चुके ग्रामीण भारत के लोग रोजगार के कम अवसरों के कारण वापस कृषि क्षेत्र में लौट आए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) सरकार द्वारा बढ़ते कृषि कार्यबल के कारण भूमि और जल जैसे प्राकृतिक संसाधनों पर पड़ने वाले दबाव से निपटने और राजस्थान के सवाई माधोपुर जिले सहित देश भर में सतत कृषि पद्धतियों को बढ़ावा देने के लिए उठाए गए विभिन्न कदमों का ब्यौरा क्या है;
- (ग) राजस्थान सहित देश भर में कृषि क्षेत्र में लौटने वाले व्यक्तियों, विशेषकर भूमिहीन और लघु

^a The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

किसानों को ऋण, प्रशिक्षण और अवसंरचना उपलब्ध कराने के लिए सहायता प्रदान करने हेतु किए जा रहे उपायों का ब्यौरा क्या है;

(घ) सरकार द्वारा कृषि क्षेत्र में व्यक्तियों की अत्यधिक संख्या को रोकने के लिए ग्रामीण क्षेत्रों में रोजगार के वैकल्पिक अवसर सृजित करने के लिए क्या कार्यनीति अपनाई गई है/अपनाई जा रही है; और

(ङ) कृषि क्षेत्र में उत्पादकता बढ़ाने तथा कृषि-प्रसंस्करण और मूल्य श्रृंखला विकास को एकीकृत करने के लिए कार्यान्वित की गई पहलों का ब्यौरा क्या है?

माननीय अध्यक्ष: माननीय मंत्री जी ।

...(व्यवधान)

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ङ) : अध्यक्ष जी, विवरण सभा पटल पर रख दिया गया है। ...(व्यवधान)

विवरण

(क) राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ), सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा हाल ही में किए गए आवधिक श्रमबल सर्वेक्षण (पीएलएफएस) के अनुसार, वर्ष 2023-24 में कृषि एवं संबद्ध क्षेत्र में कार्यरत श्रमबल का प्रतिशत 46.07% था, जो पिछले वर्ष 2022-23 में 45.76% की तुलना में बहुत मामूली वृद्धि दर्शाता है। तथापि, कृषि एवं संबद्ध क्षेत्र में श्रमबल का हिस्सा वर्ष 2011-12 के 48.9% से घटकर वर्ष 2023-24 में 46.07% रह गया।

(ख) कृषि राज्य विषय होने के कारण, राज्य सरकारें किसानों के कल्याण हेतु कृषि स्कीमों/कार्यक्रमों का कार्यान्वयन करती हैं और भारत सरकार भी विभिन्न केंद्रीय क्षेत्र/केंद्र प्रायोजित स्कीमों/कार्यक्रमों के कार्यान्वयन के माध्यम से इन प्रयासों में सहायता करती है। केंद्र सरकार ने देश में भूमिहीन और छोटे किसानों सहित सभी किसानों के लिए ऋण, प्रशिक्षण और इन्फ्रास्ट्रक्चर तक पहुँच के संदर्भ में कृषि क्षेत्र के लिए कई नीतियों, सुधारों और विकास कार्यक्रमों को अपनाया और कार्यान्वित किया है, जैसे कि:

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
5. एग्री इन्फ्रास्ट्रक्चर फंड (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
11. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि कोष (एग्रीश्योर)
12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि यंत्रीकरण उप-मिशन (एसएमएम)
14. परंपरागत कृषि विकास योजना (पीकेवीवाई)
15. मिट्टी के स्वास्थ्य एवं उर्वरता (एसएचएंडएफ)
16. वर्षा आधारित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सीडीपी)
19. कृषि विस्तार उप-मिशन (एसएमआई)
20. बीज एवं रोपण सामग्री उप-मिशन (एसएमएसपी)
21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
22. समेकित कृषि विपणन योजना (आईएसएम)

23. समेकित बागवानी विकास मिशन (एमआईडीएच)
24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-ऑयल पाम
25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन
26. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
27. डिजिटल कृषि मिशन
28. राष्ट्रीय बांस मिशन

इसके अलावा, कृषि एवं किसान कल्याण विभाग ने अपने कार्यक्रमों और स्कीमों के माध्यम से राजस्थान सहित देश में छोटे और सीमांत किसानों के लिए उत्पादन दक्षता लाने का लक्ष्य रखा है। छोटे और खंडित भूमि जोत को तकनीकी सहायता प्रदान करने के लिए सतत कृषि पद्धतियां, प्रोटोटाइप एकीकृत कृषि प्रणाली मॉडल और जैविक खेती पैकेज फसल प्रणालियां विकसित की गई हैं। विकसित मॉडल उर्वरकों से संबंधित इनपुट की लागत में कमी के साथ किसानों की आय में वृद्धि करते हैं। इसके अलावा, कृषि राज्य का विषय होने के नाते, राज्य सरकार भूमिहीन किसानों सहित किसानों के कल्याण के लिए कृषि स्कीमों/कार्यक्रमों का कार्यान्वयन करती है और भारत सरकार भी विभिन्न केंद्रीय क्षेत्र/केंद्र प्रायोजित स्कीमों/कार्यक्रमों के कार्यान्वयन के माध्यम से इन प्रयासों में सहायता करती है। विभिन्न स्कीमों/कार्यक्रम उत्पादन, लाभकारी रिटर्न और आय सहायता बढ़ाकर किसानों के कल्याण के लिए राज्यों को सहयोग करने के लिए हैं।

इसके अलावा, राष्ट्रीय सतत कृषि मिशन (एनएमएसए) के अंतर्गत प्रति बूंद अधिक फसल (पीडीएमसी) स्कीम सूक्ष्म सिंचाई तकनीकों, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से खेत स्तर पर जल उपयोग दक्षता को बढ़ावा देती है। राजस्थान देश में पीडीएमसी के कार्यान्वयन में सर्वश्रेष्ठ प्रदर्शन करने वाले राज्यों में से एक है। अब तक, 1,604.11 करोड़ रुपये की केंद्रीय सहायता जारी करके 10.58 लाख हेक्टेयर क्षेत्र को सूक्ष्म सिंचाई के अंतर्गत शामिल किया गया है। चालू वर्ष (2025-26) के दौरान राजस्थान राज्य को 198.74 करोड़ रुपये की केंद्रीय सहायता आवंटित की गई है और अब तक पहली किस्त के रूप में 99.37 करोड़ रुपये जारी किए

जा चुके हैं।

देश में वर्ष 2014-15 से एनएमएसए के अंतर्गत वर्षा सिंचित क्षेत्र विकास (आरएडी) स्कीम को एक घटक के रूप में कार्यान्वित किया जा रहा है। आरएडी, उत्पादकता बढ़ाने और जलवायु परिवर्तनशीलता से जुड़े जोखिमों को कम करने के लिए एकीकृत कृषि प्रणाली (आईएफएस) पर केंद्रित है। इसके अतिरिक्त, वर्तमान वर्ष के दौरान आरएडी के कार्यान्वयन हेतु राजस्थान राज्य को 1,801.00 लाख रुपये की केंद्रीय सहायता आवंटित की गई है। वित्त वर्ष 2025-26 के लिए राज्य को 900.00 लाख रुपये की पहली किस्त जारी की गई है।

राष्ट्रीय मृदा स्वास्थ्य एवं उर्वरता प्रबंधन परियोजना के अंतर्गत मिट्टी के स्वास्थ्य कार्ड (एसएचसी)/मृदा स्वास्थ्य प्रबंधन (एसएचएम) स्कीम, राज्य सरकारों के माध्यम से संचालित है। अब, इस स्कीम को वर्ष 2022-23 से राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के मृदा स्वास्थ्य घटक के रूप में विलय कर दिया गया है। इस स्कीम का मुख्य उद्देश्य मृदा स्वास्थ्य और उसकी उत्पादकता में सुधार हेतु जैविक खादों और जैव-उर्वरकों के साथ-साथ द्वितीयक और सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के माध्यम से एकीकृत पोषक तत्व प्रबंधन (आईएनएम) को बढ़ावा देने में राज्यों की सहायता करना है।

(ग): प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और पुनर्गठित मौसम आधारित फसल बीमा स्कीम (आरडब्ल्यूबीसीआईएस) तथा किसान क्रेडिट कार्ड (केसीसी) स्कीम जैसी स्कीमों सभी किसानों, विशेषकर भूमिहीन और छोटे पैमाने के किसानों को सहायता प्रदान करती हैं।

भारत सरकार राजस्थान सहित पूरे भारत के विभिन्न राज्यों और संघ राज्य क्षेत्रों में संशोधित ब्याज अनुदान स्कीम (एमआईएसएस) नामक केंद्र द्वारा 100% वित्तपोषित केंद्रीय क्षेत्र स्कीम का कार्यान्वयन कर रही है। इस स्कीम का उद्देश्य किसानों को उनकी कार्यशील पूंजी आवश्यकताओं के लिए किसान क्रेडिट कार्ड (केसीसी) के माध्यम से लिए गए अल्पकालिक कृषि ऋणों पर रियायती ब्याज दरें प्रदान करना है।

इस स्कीम के अंतर्गत किसानों (भूमिहीन और छोटे किसानों सहित) को 7% की रियायती

ब्याज दर पर केसीसी ऋण प्राप्त होता है। इसे सुविधाजनक बनाने के लिए, वित्तीय संस्थानों को 1.5% की अप-फ्रंट इंटरेस्ट सबवेंशन (आईएस) प्रदान किया जाता है। इसके अतिरिक्त, जो किसान अपने ऋण का समय पर भुगतान करते हैं, उन्हें 3% शीघ्र पुनर्भुगतान प्रोत्साहन (पीआरआई) मिलता है, जिससे ब्याज दर प्रभावी रूप से घटकर 4% प्रति वर्ष हो जाती है।

इसके अलावा, कृषि एवं किसान कल्याण मंत्रालय के अंतर्गत भारतीय कृषि अनुसंधान परिषद (आईसीएआर) किसानों के लिए (परिसर में और परिसर के बाहर) 'कृषि के महत्व' और 'उन्नत कृषि पद्धतियों' पर कृषि परीक्षण के माध्यम से अनेक प्रशिक्षण आयोजित कर रहा है।

सरकार देश में कृषि विज्ञान केंद्र (केवीके) स्कीम कार्यान्वित कर रही है, जिसका उद्देश्य सिंगल विंडो कृषि ज्ञान, संसाधन और क्षमता विकास केंद्र के रूप में कार्य करना है। केवीके अपनी गतिविधियों के तहत, किसानों, कृषक महिलाओं और ग्रामीण युवाओं को कृषि और संबद्ध क्षेत्रों (फसल उत्पादन, बागवानी, मृदा स्वास्थ्य एवं उर्वरता प्रबंधन, पशुधन उत्पादन एवं प्रबंधन, गृह विज्ञान/महिला सशक्तिकरण, कृषि अभियांत्रिकी, पौध संरक्षण, मत्स्य पालन, साइट पर आदान उत्पादन, कृषि वानिकी) के विभिन्न पहलुओं पर प्रशिक्षण प्रदान करते हैं ताकि उनकी क्षमता का निर्माण किया जा सके। सरकार ने देश भर में 731 कृषि विज्ञान केंद्र (केवीके) स्थापित किए हैं, जिनमें राजस्थान में 47 और सवाई माधोपुर में एक केवीके शामिल हैं।

(घ): सरकार ने ग्रामीण क्षेत्रों में कृषि और संबद्ध क्षेत्र को और अधिक व्यवहार्य बनाने के उद्देश्य से कई स्कीमें शुरू की हैं, जिनमें पशुधन/पशुपालन, डेयरी, मत्स्य पालन/जलीय कृषि और कृषि-वानिकी क्षेत्र के समग्र विकास के लिए कई कार्यक्रम/स्कीमें शामिल हैं। इसके अतिरिक्त, भारत सरकार ने देश के ग्रामीण क्षेत्रों में रोजगार सृजन के लिए कई कदम उठाए हैं, जैसे अर्थव्यवस्था के निजी क्षेत्र को प्रोत्साहित करना, पर्याप्त निवेश वाली विभिन्न परियोजनाओं को गति देना और स्कीमों पर सार्वजनिक व्यय बढ़ाना। स्कीमों की सूची निम्न प्रकार है:

- i. महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी स्कीम (मनरेगा)
- ii. प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई)

- iii. दीन दयाल उपाध्याय ग्रामीण कौशल्या योजना (डीडीयू-जीकेवाई)
- iv. ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई)
- v. दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम)
- vi. प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई)
- vii. जन शिक्षण संस्थान (जेएसएस)
- viii. राष्ट्रीय शिक्षता संवर्धन स्कीम (एनएपीएस)
- ix. शिल्पकार प्रशिक्षण स्कीम (सीटीएस)
- x. राष्ट्रीय स्वास्थ्य मिशन (एनएचएम)
- xi. राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी)
- xii. समग्र शिक्षा

इसके अलावा, औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से ग्रामीण क्षेत्रों सहित देश भर में समाज के सभी वर्गों तक पहुंच बनाना।

(ड): कृषि उत्पादकता बढ़ाने के लिए, भारत सरकार 28 राज्यों और 2 केंद्र शासित प्रदेशों अर्थात्; जम्मू-कश्मीर और लद्दाख में राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) कार्यान्वित कर रही है। एनएफएसएनएम का उद्देश्य क्षेत्र विस्तार और उत्पादकता वृद्धि के माध्यम से खाद्यान्न उत्पादन में वृद्धि करना है। इस स्कीम के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों के माध्यम से किसानों को फसल उत्पादन और सुरक्षा तकनीकों, फसल प्रणाली-आधारित प्रदर्शनों, नई किस्मों/संकर किस्मों के प्रमाणित बीजों के वितरण, एकीकृत पोषक तत्व और कीट प्रबंधन तकनीकों, उन्नत कृषि उपकरणों/औजारों/संसाधन संरक्षण मशीनरी, जल बचत उपकरणों, फसल सीजन के दौरान प्रशिक्षण के माध्यम से किसानों की क्षमता निर्माण आदि पर प्रोत्साहन प्रदान किए जाते हैं। केन्द्र प्रायोजित स्कीम (सीएसएस) के तहत राष्ट्रीय खाद्य तेल मिशन - तिलहन (एनएमईओ-ओएस) पहल का उद्देश्य घरेलू तिलहन उत्पादन को बढ़ावा देना है, ताकि खाद्य तेल उत्पादन में आत्मनिर्भरता की दिशा में प्रयास करने के लिए पूरे देश में इसे क्रियान्वित किया जा सके।

सरकार सतत और जैविक खेती को बढ़ावा देने के लिए सभी राज्यों/संघ राज्य क्षेत्रों में परम्परागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर क्षेत्र जैविक मूल्य विकास मिशन (एमओवीसीडीएनईआर) कार्यान्वित कर रही है। ये स्कीमें जैविक खेती से जुड़े किसानों को उत्पादन से लेकर प्रसंस्करण, प्रमाणन और विपणन तथा फसलोपरांत प्रबंधन तक, संपूर्ण सहायता प्रदान करने पर जोर देती हैं। प्रशिक्षण और क्षमता निर्माण इस स्कीम का अभिन्न अंग हैं। एकीकृत कीट प्रबंधन (आईपीएम) एक प्रोत्साहित पर्यावरण अनुकूल दृष्टिकोण है, जिसमें पारंपरिक, यांत्रिक, जैविक और आवश्यकता आधारित रासायनिक नियंत्रण उपाय शामिल हैं। 28 राज्यों और 2 संघ राज्य क्षेत्रों में स्थित केंद्रीय एकीकृत कीट प्रबंधन केंद्र किसानों को आईपीएम पर प्रशिक्षण दे रहे हैं।

कृषि अवसंरचना कोष (एग्री इन्फ्रा फंड) शीतगृहों, गोदामों और प्रसंस्करण इकाइयों जैसे इन्फ्रास्ट्रक्चर के विकास के लिए वित्तीय सहायता और कम ब्याज दर पर ऋण प्रदान करके गाँवों में कृषि-आधारित उद्योगों के विस्तार में मदद करता है। यह कोष आधुनिक कृषि पद्धतियों और प्रौद्योगिकी अपनाने, उत्पादकता बढ़ाने और विभिन्न कृषि-आधारित क्षेत्रों में विविधीकरण को बढ़ावा देने में सहयोग करता है, जिससे ग्रामीण कृषि में बदलाव लाना, बाज़ार पहुँच बढ़ाना और किसानों की आजीविका में सुधार लाया जा सके। यह किसानों, एफपीओ और स्टार्ट-अप के बीच उद्यमशीलता को प्रोत्साहित करता है, तथा रोजगार के अवसर पैदा करता है।

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, मेरी प्रार्थना है कि आज क्वैश्चन अवसर किसानों से संबंधित है। इनमें से 11 सवाल गरीबों, गांवों और किसानों से संबंधित हैं।...(व्यवधान) इनसे मेरी प्रार्थना है। ...(व्यवधान) मैं विपक्ष से भी प्रार्थना करता हूँ कि किसानों के सवालों को आने दें, हम जवाब देने के लिए तैयार हैं।...(व्यवधान) हम माननीय सांसद के प्रश्नों का जवाब देंगे और सदन के माध्यम से किसानों के बीच सरकार की योजनाओं को रखना चाहते हैं।...(व्यवधान)

माननीय अध्यक्ष महोदय, आज का दिन किसानों का दिन है।...(व्यवधान) कम से कम खेती पर चर्चा होने दीजिए।...(व्यवधान) गांव और गरीबों पर चर्चा होने दीजिए।...(व्यवधान)

माननीय अध्यक्ष महोदय, यह मेरी प्रार्थना है।...(व्यवधान)

11.02 hrs

At this stage, Shri Abhay Kumar Sinha, Shri B. Manickam Tagore, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : माननीय सदस्यगण, आज प्रश्न काल में देश के किसानों के मुद्दों पर चर्चा होनी है, उनके आपदा और संकट पर चर्चा होनी है।

... (व्यवधान)

माननीय अध्यक्ष : आप प्रश्न काल नहीं चलने देना चाहते हैं। आप किसानों के मुद्दों पर चर्चा नहीं करना चाहते हैं।

... (व्यवधान)

माननीय अध्यक्ष : आप हंगामा करने, तख्तियां लेकर यहां आएं। यह सदन की परंपराओं के अनुरूप नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : मेरा आप सभी से आग्रह है कि आप सभी अपनी-अपनी सीट्स पर जाएं, बैठें और किसानों के महत्वपूर्ण मुद्दों पर चर्चा करें, ताकि हम देश के किसानों के कल्याण के विषयों पर सदन में व्यापक चर्चा कर सकें।

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, यह सदन चर्चा-संवाद के लिए है, नारेबाजी के लिए नहीं है। आप सदन की मर्यादा को बना कर रखें।

... (व्यवधान)

माननीय अध्यक्ष : मैं तख्तियों के साथ एलाउ नहीं करूंगा।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 22 to 40

बेमौसम बारिश के कारण फसलों को नुकसान

***22. श्री संदिपनराव आसाराम भुमरे:**

श्री सुधीर गुप्ता:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बेमौसम बारिश, ओलावृष्टि और मौसम की चरम स्थिति के कारण फसलों को बड़े पैमाने पर हुए नुकसान से अवगत है, यदि हाँ, तो महाराष्ट्र, मध्य प्रदेश और उत्तराखंड सहित तत्संबंधी राज्यवार ब्यौरा क्या है;

(ख) क्या सरकार ने बेमौसम बारिश और ओलावृष्टि के कारण किसानों को हुए नुकसान का आकलन करने के लिए कोई सर्वेक्षण कराया है और यदि हाँ, तो सबसे अधिक प्रभावित फसलों का ब्यौरा क्या है;

(ग) देश में फसलों को हुए नुकसान का आकलन करने और प्रभावित किसानों को समय पर राहत प्रदान करने के लिए महाराष्ट्र तथा संघ राज्यक्षेत्र दादरा और नगर हवेली सहित राज्यवार उठाए गए कदमों का ब्यौरा क्या है;

(घ) क्या सरकार ने विशेषकर उपरोक्त राज्यों और संघ राज्यक्षेत्रों में बेमौसम बारिश से प्रभावित हुए किसानों को कोई वित्तीय सहायता या मुआवजा संवितरित किया है; और

(ङ) यदि हाँ, तो लाभार्थियों की संख्या कितनी है और प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के तहत निर्धारित समय-सीमा के अनुसार कितनी धनराशि जारी की गई है तथा उक्त राज्यों और संघ राज्यक्षेत्रों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग) राष्ट्रीय आपदा प्रबंधन योजना (एनडीएमपी) के अनुसार, क्षति आकलन और ग्राउंड लेवल पर राहत उपाय प्रदान करने सहित आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य

सरकारों की है। केंद्र सरकार, राज्य सरकारों के प्रयासों के लिए अपेक्षित लॉजिस्टिक्स और वित्तीय सहायता प्रदान करती है। राज्य सरकारें, भारत सरकार की अनुमोदित मदों और मानदंडों के अनुसार, उपलब्ध राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से 12 अधिसूचित प्राकृतिक आपदाओं की स्थिति में, प्रभावित लोगों को वित्तीय राहत प्रदान करती हैं। तथापि, 'गंभीर प्रकृति' की आपदा की स्थिति में, राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से निर्धारित प्रक्रिया के अनुसार अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर किया गया आकलन शामिल है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता क्षतिपूर्ति के रूप में न होकर राहत के रूप में प्रदान की जाती है।

राज्यों को एसडीआरएफ/एनडीआरएफ के अंतर्गत आवंटित और जारी किये गए फंड का विवरण आपदा प्रबंधन, गृह मंत्रालय की वेबसाइट ndmindia.mha.gov.in पर उपलब्ध है।

राज्य सरकारों/संघ राज्य क्षेत्रों से प्राप्त जानकारी के अनुसार, वर्तमान मानसून सीजन 2025 (दिनांक 14.07.2025 तक) के दौरान, ओलावृष्टि/मूसलाधार बारिश/बाढ़ के कारण प्रभावित फसल क्षेत्र का ब्यौरा **विवरण-I** में दिया गया है। प्रभावित फसलों में धान, गेहूँ, जौ, सरसों, ज्वार, बाजरा, मक्का, प्याज और बागवानी फसलें शामिल हैं।

(घ) और (ङ) उत्तराखंड में, एसडीआरएफ के मानदंडों के अनुसार, 4774.65 हेक्टेयर क्षेत्र को शामिल किया गया है, जिसकी क्षति राशि 699.72 लाख रुपये है। ओडिशा द्वारा एसडीआरएफ से किसानों को 15.39 करोड़ रुपये का भुगतान किया गया है।

दिनांक 30.06.2025 तक प्रधानमंत्री फसल बीमा योजना और पुनर्गठित मौसम आधारित फसल बीमा योजना के अंतर्गत जारी फंड के साथ लाभार्थियों की संख्या का ब्यौरा **विवरण-II** में संलग्न है।

विवरण-I

मानसून सीजन -2025 के दौरान राज्यों/संघ राज्य क्षेत्रों से प्राप्त क्षतिग्रस्त फसल क्षेत्र का विवरण (दिनांक 01.04.2025 से 14.07.2025 तक)		
क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	प्रभावित फसल क्षेत्र (हेक्टेयर में)
1.	अरुणाचल प्रदेश	1706.667
2.	असम	35024
3.	कर्नाटक	18093
4.	महाराष्ट्र	91429
5.	मणिपुर	439.776
6.	मेघालय	6372.302
7.	नागालैंड	11
8.	ओडिशा	753
9.	सिक्किम	5.662
10.	जम्मू एवं कश्मीर	1239.09
11.	दादर एवं नागर हवेली और दमन एवं दीव	शून्य
12.	उत्तराखंड	8.468
13.	पंजाब	3569.11236
कुल		158651.077

स्रोत: गृह मंत्रालय से प्राप्त जानकारी के अनुसार

विवरण-II

दिनांक 30.06.2025 तक प्रधानमंत्री फसल बीमा योजना और पुनर्गठित मौसम आधारित फसल बीमा योजना के अंतर्गत जारी फंड के साथ लाभार्थियों की संख्या

राज्य/संघ राज्य क्षेत्र	बीमित किसानों के आवेदन (लाख)	बीमित क्षेत्र (लाख हेक्टेयर)	भुगतान किए गए दावे	किसान आवेदनों का भुगतान किया गया दावा (लाख)
	कुल		करोड़ रुपये में	
अंडमान एवं निकोबार द्वीप समूह	0.0	0.0	0.3	0.0
आंध्र प्रदेश	435.7	194.7	5,395.8	66.1
असम	62.9	37.4	650.3	9.9
बिहार	52.3	48.3	811.1	4.7
छत्तीसगढ़	435.4	212.1	7,498.6	111.5
गोवा	0.0	0.0	0.1	0.0
गुजरात	83.9	112.3	5,613.3	29.3
हरियाणा	388.3	151.9	8,907.4	76.5
हिमाचल प्रदेश	26.2	342.6	595.5	11.3
जम्मू एवं कश्मीर	9.5	5.5	153.9	2.7
झारखंड	71.7	33.2	857.3	9.0
कर्नाटक	223.6	190.9	16,982.7	122.9
केरल	9.6	5.0	629.9	4.9

मध्य प्रदेश	1,013.7	1,001.0	30,248.5	305.4
महाराष्ट्र	1,306.7	796.7	43,339.5	618.0
मणिपुर	0.4	0.4	8.8	0.2
मेघालय	0.9	0.3	24.1	0.3
ओडिशा	654.7	124.3	7,141.5	111.9
पुदुचेरी	1.9	0.7	16.5	0.4
राजस्थान	1,941.5	914.3	29,034.8	486.2
सिक्किम	0.1	0.0	0.2	0.0
तमिलनाडु	381.1	129.4	15,235.3	174.4
तेलंगाना	39.0	40.1	1,906.4	12.2
त्रिपुरा	14.0	2.6	12.2	1.3
उत्तर प्रदेश	529.3	337.6	5,718.6	92.9
उत्तराखंड	20.0	232.3	1,208.4	10.0
पश्चिम बंगाल	138.2	57.9	1,268.0	19.5
सकल योग	7,840.7	4,971.9	1,83,258.9	2,281.5

प्रधानमंत्री किसान सम्मान निधि योजना

*23. श्री रामवीर सिंह बिधूड़ी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री किसान सम्मान निधि योजना (पीएम-किसान) के अंतर्गत किसानों को अब तक कितनी किस्तें प्रदान की गई हैं:

(ख) इन किस्तों के अंतर्गत किसानों को अब तक कितनी धनराशि संवितरित की गई है; और

(ग) दिल्ली के अब तक कितने किसानों को पीएम-किसान के अंतर्गत धनराशि उपलब्ध कराई गई है

और इसके अंतर्गत कुल संवितरित राशि का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) पीएम-किसान योजना केंद्रीय क्षेत्र की योजना है जिसे माननीय प्रधानमंत्री जी द्वारा फरवरी 2019 में कृषि भूधारक किसानों की वित्तीय आवश्यकताओं की पूर्ति हेतु शुरू किया गया था। इस योजना के अंतर्गत, प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से किसानों के आधार से जुड़े बैंक खातों में तीन समान किस्तों में प्रति वर्ष 6,000 रुपये का वित्तीय लाभ अंतरित किया जाता है।

किसान-केंद्रित, डिजिटल इंफ्रास्ट्रक्चर द्वारा इस योजना का लाभ देश-भर के सभी पात्र किसानों तक बिना किसी मध्यस्थ की भागीदारी के पहुँचना सुनिश्चित किया गया है। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने योजना की शुरुआत से 16.07.2025 तक 19 किस्तों में किसानों को 3.69 लाख करोड़ रुपये से अधिक की राशि वितरित की गई है। लाभार्थियों का किस्त-वार और उन्हें जारी की गई धनराशि का ब्यौरा **विवरण** में दिया गया है।

(ग) राष्ट्रीय राजधानी क्षेत्र दिल्ली में लाभार्थियों और पीएम-किसान के अंतर्गत 16.07.2025 तक विभिन्न किस्तों के माध्यम से उन्हें वितरित की गई राशि का ब्यौरा इस प्रकार है:

किस्त	लाभान्वित लाभार्थी	राशि (करोड़ रुपये में)
पहली किस्त	-	-
दूसरी किस्त	-	-
तीसरी किस्त	11,534	4.72
चौथी किस्त	12,452	2.60
पाँचवीं किस्त	13,331	2.76
छठी किस्त	14,045	2.89
सातवीं किस्त	13,690	2.88

किश्त	लाभान्वित लाभार्थी	राशि (करोड़ रुपये में)
आठवीं किश्त	13,975	3.10
नौवीं किश्त	14,490	3.01
दसवीं किश्त	14,618	3.06
ग्यारहवीं किश्त	14,887	3.29
बारहवीं किश्त	12,409	2.50
तेरहवीं किश्त	12,660	2.65
चौदहवीं किश्त	12,931	2.77
पंद्रहवीं किश्त	8,302	1.97
सोलहवीं किश्त	10,240	3.22
सत्रहवीं किश्त	10,808	2.51
अठारहवीं किश्त	10,829	2.26
उन्नीसवीं किश्त	11,171	2.59
कुल		48.79

विवरण

16.07.2025 तक पीएम-किसान के अंतर्गत लाभार्थियों का किश्त-वार ब्यौरा और वितरित राशि

क्र.सं.	किश्त अवधि	लाभार्थियों की संख्या	राशि (करोड़ रुपये में)
1	दिसंबर, 2018 - मार्च, 2019	3,16,21,743	6,324.35
2	अप्रैल, 2019 - जुलाई, 2019	6,00,34,864	13,272.01

क्र.सं.	किश्त अवधि	लाभार्थियों की संख्या	राशि (करोड़ रुपये में)
3	अगस्त, 2019 - नवंबर, 2019	7,66,01,029	17,527.13
4	दिसंबर, 2019 - मार्च, 2020	8,20,91,667	17,943.00
5	अप्रैल, 2020 - जुलाई, 2020	9,26,93,999	20,989.49
6	अगस्त, 2020 - नवंबर, 2020	9,72,27,546	20,476.33
7	दिसंबर, 2020 - मार्च, 2021	9,84,76,200	20,475.15
8	अप्रैल, 2021 - जुलाई, 2021	9,99,17,958	22,416.19
9	अगस्त, 2021 - नवंबर, 2021	10,34,47,290	22,395.79
10	दिसंबर, 2021 - मार्च, 2022	10,41,68,513	22,343.55
11	अप्रैल, 2022 - जुलाई, 2022	10,48,45,164	22,618.80
12	अगस्त, 2022 - नवंबर, 2022	8,57,40,741	18,042.08
13	दिसंबर, 2022 - मार्च, 2023	8,12,38,919	17,650.61
14	अप्रैल, 2023 - जुलाई, 2023	8,56,79,091	19,203.93
15	अगस्त, 2023 - नवंबर, 2023	8,12,16,697	19,596.81
16	दिसंबर, 2023 - मार्च, 2024	9,04,44,694	23,092.29
17	अप्रैल, 2024 - जुलाई, 2024	9,38,01,580	21,057.13
18	अगस्त, 2024 - नवंबर, 2024	9,59,28,628	20,666.20
19	दिसंबर, 2024 - मार्च, 2025	10,06,85,615	23,500.83

MINIMUM SUPPORT PRICE FOR KHARIF CROPS

***24. SHRIMATI D.K. ARUNA:**

SHRI EATALA RAJENDER:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Minimum Support Price (MSP) for Kharif crops has been increased to cover all the input costs as the MSP has become the maximum suffering for the producers, if so, the details thereof;

(b) the details of studies done/action taken till now in this regard, crop-wise;

(c) whether the Government is crediting itself for declaring a higher MSP for crops, but the MSP is far lower than the "cost (C2) plus 50 per cent" formula recommended by the Swaminathan Commission, if so, the details thereof; and

(d) the corrective steps being taken through agriculture reforms to cover all the crops and products through MSP so as to benefit every farmer in the country, State/UT-wise including Telangana, West Bengal, Andhra Pradesh and Assam?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b) Every year, Government fixes Minimum Support Price (MSP) for 22 mandated agricultural crops including 14 Kharif crops, based on the recommendations of Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned.

While recommending MSP, CACP considers important factors like cost of production, overall demand-supply conditions, domestic and international prices, inter-crop price parity, terms of trade between agricultural and non-agricultural sectors, the likely effect on the rest of the economy, besides ensuring rational

utilization of land, water and other production resources and a minimum of 50 percent as the margin over cost of production. The costs include all paid out costs incurred in cash and kind and imputed value of family labour.

Increased MSP has benefited farmers which are evident from data of procurement and MSP amount paid to the farmers. The details of procurement and MSP amount paid to farmers during last five years including current year are given at **Statement - I**.

The NITI Aayog (erstwhile Planning Commission) has conducted a study entitled "Efficacy of minimum support prices on farmers", in 2016. The study has found, among other things, that MSP declared by the Government has encouraged 78% of the farmers covered under the study for adopting improved methods of farming such as high yielding varieties of seeds, organic manure, chemical fertilizer, pesticides and improved methods of harvesting etc.

(c) and (d) The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards which benefitted farmers of whole country including Telangana, West Bengal, Andhra Pradesh and Assam. The cost of production and MSP announced of 22 mandated crops for marketing season 2025-26 is given at **Statement -II**.

For benefits of farmers, Government has taken several other initiatives which include following:

- (i) After budget announcement in 2018-19, Government had fixed MSP of 22 mandated crops at a level of at least one and half times of the cost of production.
- (ii) Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
- (iii) Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
- (iv) Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
- (v) Agriculture Infrastructure Fund (AIF)
- (vi) Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)
- (vii) Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
- (viii) Modified Interest Subvention Scheme (MISS)
- (ix) National Bee Keeping and Honey Mission (NBHM)
- (x) Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
- (xi) National Mission on Natural Farming
- (xii) Krishonnati Yojana
- (xiii) Rashtriya Krishi Vikas Yojana (RKVY)

STATEMENT - I

Procurement and MSP value of MSP Crops

All MSP Crops	2020-21	2021-22	2022-23	2023-24	2024-25*
Total	1,368	1,083	1,118	1,089	1,175

Procurement (In LMT)					
Total MSP Value (In lakh Crore)	2.91	2.25	2.47	2.63	3.33

*As on 30.06.2025

STATEMENT - II

<u>Cost, MSP and return of mandated Crops (Marketing Season wise)</u>				
Sl. No.	Commodity	KMS-2025-26		
		Cost	MSP	Return (%)
1	PADDY(Common)	1579	2369	50
	(Grade A) ^		2389	
2	JOWAR (Hybrid)	2466	3699	50
	(Maldandi) ^		3749	
3	BAJRA	1703	2775	63
4	RAGI	3257	4886	50
5	MAIZE	1508	2400	59
6	ARHAR(Tur)	5038	8000	59
7	MOONG	5845	8768	50
8	URAD	5114	7800	53
9	COTTON (Medium Staple)	5140	7710	50
	(Long Staple) ^		8110	
10	GROUNDNUT	4842	7263	50

11	SUNFLOWER SEED	5147	7721	50
12	SOYABEAN	3552	5328	50
13	SESAMUM	6564	9846	50
14	NIGERSEED	6358	9537	50
	<u>RABI CROPS</u>	RMS-2025-26		
15	WHEAT	1182	2425	105
16	BARLEY	1239	1980	60
17	GRAM	3527	5650	60
18	MASUR (LENTIL)	3537	6700	89
19	RAPESEED/MUSTARD	3011	5950	98
20	SAFFLOWER	3960	5940	50
	<u>OTHER CROPS</u>			
		2025		
21	COPRA (Milling)	7721	11582	50
	(Ball)^		12100	
		2025-26		
22	JUTE	3387	5650	67

^Cost data are not available for Paddy (Grade A), Jower (Maldandi), Cotton (Long staple) and Copra (Ball).

बीजों की आपूर्ति

*25. श्री राहुल सिंह लोधी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में राज्यों विशेषकर मध्य प्रदेश में किसानों को एनएससी, एचआईएल, नेफेड

के माध्यम से बीज उपलब्ध कराने के निर्देश दिए थे;

(ख) यदि हां, तो उक्त कंपनियों द्वारा आपूर्ति किए जाने वाले बीजों की मात्रा का राज्य-वार और मध्य प्रदेश के लिए जिला-वार ब्यौरा क्या है;

(ग) क्या उक्त एजेंसियों ने निर्धारित समय-सीमा में बीजों की सुपुर्दगी कर दी है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और सरकार द्वारा उक्त कंपनियों के विरुद्ध क्या कार्रवाई किए जाने का विचार है और इस संबंध में यदि कोई समय-सीमा निर्धारित की गई है, तो वह क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ) भारत सरकार के साथ-साथ मध्य प्रदेश राज्य सहित राज्य/संघ राज्य क्षेत्र सरकारें विभिन्न केंद्रीय या राज्य कार्यक्रमों/योजनाओं जैसे राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन, राष्ट्रीय खाद्य तेल-तिलहन मिशन (एनएमईओ-ओएस) आदि के तहत बीज (सब्सिडी वाले बीज/निःशुल्क बीज/मिनीकिट आदि सहित) की आपूर्ति के लिए राष्ट्रीय बीज निगम लिमिटेड (एन.एस.सी.), एच.आई.एल. (इंडिया) लिमिटेड और भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) आदि की सेवाओं का उपयोग करती हैं। अधिकांश राज्यों के अपने बीज निगम/एजेंसियाँ हैं, जो मुख्य रूप से विभिन्न योजनाओं के अंतर्गत राज्य में उपयोग हेतु बीज उपलब्ध कराते हैं। ऐसे राज्य बीज निगमों/एजेंसियों के पास बीज उपलब्ध न होने की स्थिति में, केंद्रीय एजेंसियों, जैसे एनएससी, एचआईएल और नेफेड, को मांग भेजी जाती है। उपलब्धता के आधार पर, ये एजेंसियाँ राज्यों को बीज उपलब्ध कराती हैं। इसी प्रकार, भारत सरकार भी इन केंद्रीय एजेंसियों से, एजेंसियों के पास बीजों की उपलब्धता के अनुसार, नवीनतम किस्मों के बीज मिनीकिट की आपूर्ति करने के लिए कहती है। वर्ष 2024-25 और खरीफ, 2025 के दौरान देश भर में और विशेष रूप से मध्य प्रदेश राज्य के लिए बीज की मांग और एन.एस.सी., एच.आई.एल. एवं नेफेड द्वारा आपूर्ति की गई बीज की मात्रा का ब्यौरा **विवरण-I** पर दिया गया है।

वर्ष 2024-25 और खरीफ, 2025 के दौरान मध्य प्रदेश राज्य में जिला-वार मांग और एन.एस.सी., एच.आई.एल. और नेफेड द्वारा आपूर्ति किए गए बीज का ब्यौरा क्रमशः **विवरण-II** और

III पर दिया गया है।

भारत सरकार हर साल आगामी खरीफ और रबी मौसम के लिए राज्य-वार और फसल-वार बीजों की आवश्यकता का आकलन करने हेतु ज़ोनल बीज समीक्षा बैठकें आयोजित करती है। इसके अतिरिक्त, अर्धवार्षिक ब्रीडर सीड मांग समीक्षा बैठक के दौरान, अगले वर्ष के फसल सीजन के लिए ब्रीडर सीड की आवश्यकता को भी निर्धारित किया जाता है। इन बैठकों के दौरान, ब्रीडर सीड की आवश्यकता को निर्धारित करने के लिए विभिन्न राज्य सरकारों, ब्रीडर सीड उत्पादक केंद्रों, राज्य बीज निगमों/बीज उत्पादक एजेंसियों और भारतीय कृषि अनुसंधान परिषद (आई.सी.ए.आर.) संस्थानों के बीच समन्वय किया जाता है। तदनुसार, उत्पादन और आपूर्ति की समय-सीमा तय की जाती है। राज्य सरकारों को बीज की मांग की अग्रिम योजना बनाने के लिए प्रोत्साहित किया जाता है, ताकि समय पर उत्पादन सुनिश्चित किया जा सके।

उक्त एजेंसियों को फसल की बुवाई से पहले बीज वितरित करने का निर्देश दिया जाता है; हालांकि, लॉजिस्टिक या प्रक्रिया संबंधी बाधाओं के कारण आपूर्ति में कभी-कभी विलंब हुआ है।

सरकार विभिन्न एजेंसियों के बीच बेहतर तालमेल बनाकर बीजों की समय पर आपूर्ति सुनिश्चित करती है। निर्धारित तिथि के बाद आपूर्ति की गई मात्रा के लिए किसी भी बीज एजेंसी को कोई भुगतान नहीं किया जाता है।

विवरण-I

वर्ष 2024-25 और खरीफ, 2025 के दौरान देश भर में और विशेष रूप से मध्य प्रदेश राज्य के लिए बीज की मांग और एन.एस.सी., एच.आई.एल. और नेफेड द्वारा आपूर्ति की गई बीज की मात्रा का ब्यौरा

वर्ष	क्षेत्र/ एजेंसियाँ	एन.एस.सी.		एच.आई.एल.		नेफेड	
		इंडेंट/मांग/आवंटित मात्रा (क्विंटल में)	आपूर्ति की गई मात्रा (क्विंटल में)	इंडेंट/मांग/आवंटित मात्रा (क्विंटल में)	आपूर्ति की गई मात्रा (क्विंटल में)	इंडेंट/मांग/आवंटित मात्रा (क्विंटल में)	आपूर्ति की गई मात्रा (क्विंटल में)
2024-25	अखिल भारत	942376	834626	636357	558185	92520	37277
	मध्य प्रदेश	58142	52731	6080	4671	33876	19587
खरीफ, 2025*	अखिल भारत	270669	239085	160017	126663	17730	13631
	मध्य प्रदेश	51227	46479	4871	3732	8238	5753

* खरीफ 2025 की बुवाई चल रही है, आंकड़े दिनांक 10.07.2025 तक के हैं।

विवरण-II

वर्ष 2024-25 के दौरान मध्य प्रदेश राज्य में जिला-वार मांग और एन.एस.सी., एच.आई.एल. और नेफेड द्वारा आपूर्ति किए गए बीज (मात्रा क्विंटल में) का ब्यौरा

क्र. सं.	जिला	एन.एस.सी.		एच.आई.एल.		नेफेड	
		इंडेंट/मांग/आवंटित	आपूर्ति	इंडेंट/मांग/आवंटित	आपूर्ति	इंडेंट/मांग/आवंटित	आपूर्ति
1	आगर-मालवा	86.00	64.10	0.00	0.00	1431.00	1431.00
2	अलीराजपुर	475.80	419.80	0.00	0.00	140.00	140.00
3	अनूपपुर	1838.00	1742.60	240.00	240.00	39.80	39.80
4	अशोकनगर	100.00	97.64	40.00	40.00	2821.52	2181.52
5	बालाघाट	1072.00	999.08	200.00	40.00	10.00	10.00
6	बड़वानी	3296.00	3224.19	0.00	0.00	15.00	15.00
7	बेतुल	124.84	68.84	0.00	0.00	240.00	40.00
8	भिड़	216.00	181.79	0.00	0.00	235.00	35.00
9	भोपाल	474.00	442.74	0.00	0.00	247.16	47.16

10	बुरहानपुर	696.00	633.66	0.00	0.00	86.00	86.00
11	छतरपुर	788.00	662.00	40.00	40.00	330.52	330.52
12	छिंदवाड़ा	536.00	411.04	376.00	136.00	0.00	0.00
13	दमोह	2652.00	2112.15	304.00	254.96	5.00	5.00
14	दतिया	416.00	343.88	40.00	40.00	200.00	0.00
15	देवास	230.00	73.10	0.00	0.00	161.00	41.00
16	धार	3152.00	3083.46	440.00	440.00	52.48	52.48
17	डिंडोरी	2704.00	2557.38	520.00	320.00	70.00	70.00
18	गुना	532.00	458.44	160.00	240.00	1542.00	542.00
19	ग्वालियर	416.00	322.85	40.00	0.00	213.00	85.00
20	हरदा	768.00	452.60	0.00	0.00	210.00	10.00
21	इंदौर	711.06	695.06	0.00	0.00	38.80	38.80
22	जबलपुर	882.00	860.38	80.00	40.00	243.00	243.00
23	झाबुआ	336.00	221.10	0.00	0.00	62.00	62.00
24	कटनी	1414.00	1296.28	120.00	40.00	55.20	55.20
25	खंडवा)पूर्वी निमाड़(	812.00	683.06	0.00	0.00	31.50	31.50
26	खरगोन)पश्चिम निमाड़(	1628.00	1457.16	0.00	0.00	17.00	17.00
27	मैहर	0.00	0.00	0.00	0.00	0.00	0.00
28	मंडला	2964.00	2843.51	640.00	400.00	140.80	140.80
29	मन्दसौर	485.90	453.90	0.00	0.00	1024.80	964.80
30	मऊगंज	0.00	0.00	0.00	0.00	0.00	0.00
31	मुरैना	524.18	524.18	40.00		186.12	66.12
32	नर्मदापुरम	99.00	61.90	0.00	0.00	211.40	11.40
33	नरसिंहपुर	2488.05	2105.17	360.00	320.00	4.80	4.80
34	नीमच	724.00	678.39	0.00	0.00	324.60	44.60
35	निवाड़ी	96.00	80.00	0.00	0.00	93.80	93.80
36	पंधुरना	0.00	0.00	0.00	0.00	0.00	0.00
37	पन्ना	1253.05	1145.05	280.00	280.00	195.44	195.44
38	रायसेन	1006.00	999.10	280.00	280.00	2770.00	640.00
39	राजगढ़	126.00	69.96	0.00	0.00	4996.40	1294.40
40	रतलाम	308.00	307.00	0.00	0.00	411.60	91.60
41	रीवा	1866.00	1485.56	240.00	240.00	169.00	169.00
42	सागर	4202.00	3334.42	360.00	320.00	0.00	0.00
43	सतना	1345.70	1273.70	160.00	80.00	268.60	268.60
44	सीहोर	73.20	9.20	0.00	0.00	527.00	7.00
45	सिवनी	2440.00	2339.89	360.00	240.00	40.00	40.00
46	शाहडोल	721.26	705.26	160.00	80.00	188.00	188.00
47	शाजापुर	103.80	71.80	0.00	0.00	2821.00	595.00
48	श्योपुर	112.00	108.20	80.00	80.00	231.36	111.36
49	शिवपुरी	194.50	194.50	80.00	80.00	2932.00	2343.20
50	सीधी	670.67	638.67	40.00	40.00	360.00	360.00
51	सिंगरोली	3930.49	3761.53	200.00	160.00	90.48	90.48
52	टीकमगढ़	1067.45	1051.45	0.00	0.00	245.60	245.60
53	उज्जैन	2145.24	2113.24	0.00	0.00	324.00	44.00
54	उमरिया	2653.58	2624.62	160.00	160.00	100.00	100.00
55	विदिशा	186.28	186.28	40.00	40.00	6722.00	5868.00
कुल		58142.05	52730.86	6080.00	4670.96	33875.78	19586.98

विवरण -III

खरीफ, 2025* के दौरान मध्य प्रदेश राज्य में जिला-वार मांग और एन.एस.सी., एच.आई.एल. और नेफेड द्वारा आपूर्ति किए गए बीज (मात्रा क्विंटल में) का ब्यौरा

क्र. सं.	जिला	एन.एस.सी.		एच.आई.एल.		नेफेड	
		इंडेंट/मांग/ आवंटित	आपूर्ति	इंडेंट/मांग/ आवंटित	आपूर्ति	इंडेंट/मांग/ आवंटित	आपूर्ति
1	आगर-मालवा	640.30	610.76	190.00	184.80	0.00	0.00
2	अलीराजपुर	711.40	644.40	0.00	0.00	0.00	0.00

3	अनुपपुर	442.00	177.40	350.00	349.80	106.00	0.00
4	अशोकनगर	338.00	300.00	0.00	0.00	0.00	0.00
5	बालाघाट	246.88	226.88	0.00	0.00	28.00	8.00
6	बड़वानी	1520.45	1278.11	0.00	0.00	0.00	0.00
7	बेतूल	952.90	510.90	140.00	140.00	0.00	0.00
8	भिड़	16.00	0.00	0.00	0.00	0.00	0.00
9	भोपाल	1606.30	1598.30	0.00	0.00	10.00	0.00
10	बुरहानपुर	649.50	507.56	0.00	0.00	0.00	0.00
11	छतरपुर	2301.00	2140.25	200.00	200.00	216.00	100.80
12	छिंदवाड़ा	694.00	694.00	0.00	0.00	768.00	508.40
13	दमोह	902.10	851.85	350.00	340.50	743.04	649.20
14	दतिया	517.00	489.00	0.00	0.00	0.00	0.00
15	देवास	35.20	11.20	0.00	0.00	0.00	0.00
16	धार	2957.90	2616.15	0.00	0.00	0.00	0.00
17	डिंडोरी	730.12	705.92	280.50	280.50	104.00	0.00
18	गुना	343.00	324.80	0.00	0.00	0.00	0.00
19	ग्वालियर	98.00	69.60	0.00	0.00	0.00	0.00
20	हरदा	20.00	0.00	0.00	0.00	0.00	0.00
21	इंदौर	2955.70	2937.18	0.00	0.00	0.00	0.00
22	जबलपुर	185.00	185.00	20.00	0.00	220.00	167.80
23	झाबुआ	1261.50	1207.78	0.00	0.00	0.00	0.00
24	कटनी	136.00	136.00	0.00	0.00	68.00	12.00
25	खंडवा)पूर्वी निमाड़(	2103.00	1847.00	0.00	0.00	0.00	0.00
26	खरगोन)पश्चिम निमाड़(	3212.00	3100.56	0.00	0.00	0.00	0.00
27	मैहर	0.00	0.00	0.00	0.00	0.00	0.00
28	मंडला	580.00	490.12	0.00	0.00	92.00	12.00
29	मन्दसौर	2737.75	2711.30	0.00	0.00	0.00	0.00
30	मऊगंज	0.00	0.00	0.00	0.00	0.00	0.00
31	मुरैना	40.00	20.00	0.00	0.00	0.00	0.00
32	नर्मदापुरम	104.00	30.00	0.00	0.00	0.00	0.00
33	नरसिंहपुर	220.00	200.00	0.00	0.00	864.00	548.00
34	नीमच	1608.80	1582.30	0.00	0.00	0.00	0.00
35	निवाड़ी	349.00	322.72	0.00	0.00	10.00	10.00
36	पधूरना	0.00	0.00	0.00	0.00	0.00	0.00
37	पन्ना	10.00	0.00	80.00	80.00	620.00	420.80
38	रायसेन	348.40	332.40	0.00	0.00	540.00	300.00
39	राजगढ़	2386.20	1129.45	370.00	363.00	10.00	0.00
40	रतलाम	1979.50	1615.40	0.00	0.00	0.00	0.00
41	रौवा	130.00	64.00	0.00	0.00	216.00	0.00
42	सागर	1348.00	1338.90	60.00	0.00	700.00	700.00
43	सतना	685.00	659.40	0.00	0.00	240.00	203.52
44	सीहोर	2398.40	2384.40	0.00	0.00	32.00	0.00
45	सिवनी	120.00	120.00	0.00	0.00	80.00	20.00
46	शाहडोल	220.00	220.00	210.00	203.00	216.00	216.00
47	शाजापुर	284.00	262.90	2000.00	970.20	0.00	0.00
48	श्यामपुर	297.50	240.80	0.00	0.00	0.00	0.00
49	शिवपुरी	251.00	215.00	0.00	0.00	0.00	0.00
50	सीधी	743.00	684.50	0.00	0.00	784.00	550.20
51	सिंगरौली	1301.44	1291.88	0.00	0.00	784.00	550.00
52	टीकमगढ़	721.00	706.54	480.00	480.00	490.00	489.64
53	उज्जैन	5296.00	5231.30	0.00	0.00	0.00	0.00
54	उमरिया	805.46	793.18	140.00	140.00	286.64	286.64
55	विदिशा	686.80	662.30	0.00	0.00	10.00	0.00
कुल		51226.50	46479.39	4870.50	3731.80	8237.68	5753.00

* खरीफ 2025 की बुवाई चल रही है, आंकड़े दिनांक 10.07.2025 तक के हैं।

फसलों की कम कीमत पर बिक्री

***26. श्री सतपाल ब्रह्मचारी:**

श्री चन्द्र प्रकाश चौधरी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को इस बात की जानकारी है कि हरियाणा, झारखंड तथा जम्मू और कश्मीर सहित देश के विभिन्न भागों में किसानों को अपनी फसल लागत मूल्य से कम मूल्य पर बेचने के लिए बाध्य किया जा रहा है जिससे उनकी आय पर प्रतिकूल प्रभाव पड़ रहा है;
- (ख) क्या सभी किसानों को न्यूनतम समर्थन मूल्य (एमएसपी) योजना के अंतर्गत समुचित लाभ मिल रहे हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके विशेषकर झारखंड में क्या कारण हैं;
- (ग) क्या सरकार किसानों की आय दोगुनी करने की योजना के अंतर्गत फसल बीमा, विपणन सुविधा, भण्डारण और जैविक खेती के क्षेत्रों में कोई विशेष पहल कर रही है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) सरकार हर साल राज्य सरकारों और संबंधित केन्द्रीय मंत्रालयों/विभागों के विचारों को ध्यान में रखते हुए, कृषि लागत एवं मूल्य आयोग (सी.ए.सी.पी.) की सिफारिशों के आधार पर पूरे देश के लिए 22 अधिसूचित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एम.एस.पी.) तय करती है।

वर्ष 2018-19 के केंद्रीय बजट में एम.एस.पी. को उत्पादन लागत का डेढ़ गुना बनाए रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार ने वर्ष 2018-19 से अखिल भारतीय भारित औसत उत्पादन लागत पर न्यूनतम 50 प्रतिशत लाभ के साथ सभी अनिवार्य खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एम.एस.पी. में वृद्धि की थी।

सरकार निर्धारित खरीद एजेंसियों के माध्यम से कृषि फसलों की खरीद करने की पेशकश करती है और किसानों के पास अपनी उपज को सरकारी एजेंसियों को या खुले बाजार में बेचने का विकल्प होता है, जो भी उनके लिए फायदेमंद हो।

बढ़ी हुई एम.एस.पी. से झारखंड के किसानों सहित पूरे देश के किसानों को लाभ हुआ है, जो खरीद के डेटा और किसानों को भुगतान की गई एम.एस.पी. राशि से स्पष्ट है। चालू वर्ष सहित पिछले पांच वर्षों के दौरान खरीद और किसानों को भुगतान की गई एम.एस.पी. राशि का विवरण निम्नानुसार है:

एम.एस.पी .फसलों की खरीद और एम.एस.पी .राशि

सभी एम.एस.पी. फसलें	2020-21	2021-22	2022-23	2023-24	2024-25*
कुल खरीद (एलएमटी में)	1,368	1,083	1,118	1,089	1,175
कुल एम.एस.पी. राशि (लाख करोड़ में)	2.91	2.25	2.47	2.63	3.33

*दिनांक 30.06.2025 तक की स्थिति के अनुसार

(ग) और (घ) किसानों के लाभ के लिए, सरकार ने कई पहलें की हैं जिनमें प्रधानमंत्री फसल बीमा योजना(पी.एम.एफ.बी.वाई.)/रिस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम

(आर.डब्ल्यू.बी.सी.आई.एस.), एग्री इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.), मार्केटिंग इन्फ्रास्ट्रक्चर और जैविक खेती को प्रोत्साहित करने हेतु परंपरागत कृषि विकास योजना (पी.के.वी.वाई.) शामिल हैं।

इनका विवरण निम्नानुसार है:

- **प्रधानमंत्री फसल बीमा योजना/रिस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आर.डब्ल्यू.बी.सी.आई.एस.)**— सरकार ने प्राकृतिक आपदाओं, प्रतिकूल मौसम से होने वाली फसल हानि/क्षति से पीड़ित किसानों को वित्तीय सहायता प्रदान करने और किसानों की आय को

स्थिर करने के लिए खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा योजना और रिस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आर.डब्ल्यू.बी.सी.आई.एस.) शुरू की है। इस योजना के तहत बुवाई-पूर्व से लेकर कटाई के बाद तक के नुकसान के लिए व्यापक जोखिम बीमा प्रदान किया जाता है।

- **एग्री इन्फ्रास्ट्रक्चर फंड (ए.आई.एफ.)** 1 लाख करोड़ रुपये के फंड के साथ एक समर्पित वित्तपोषण सुविधा शुरू की गई है, जिसका उद्देश्य वेयरहाउस, कोल्ड स्टोरेज, सॉर्टिंग/ग्रेडिंग यूनिट और प्राइमरी प्रोसेसिंग सेंटर्स सहित पोस्ट हार्वेस्ट मैनेजमेंट इन्फ्रास्ट्रक्चर के निर्माण में सहायता करना है।
- **एकीकृत कृषि विपणन योजना (आई.एस.ए.एम.)** के अंतर्गत **एग्री मार्केटिंग इन्फ्रास्ट्रक्चर (ए.एम.आई.) उप-योजना:** ग्रामीण गोदामों और स्टोरेज सुविधाओं के विकास को सहायता प्रदान करती है, जिससे किसानों की उपज को संग्रहीत करने और बेहतर कीमतों पर बेचने की क्षमता में वृद्धि होती है।
- **10,000 एफ.पी.ओ. योजना का गठन और संवर्धन:** एफ.पी.ओ. को राष्ट्रीय कृषि बाजार (ई-नाम), डिजिटल कॉमर्स के लिए खुला नेटवर्क, सरकारी ई-मार्केटप्लेस (जेम) और फिजिकल इन्फ्रास्ट्रक्चर जैसे डिजिटल प्लेटफार्मों के माध्यम से मार्केट लिंकेज के साथ समर्थन दिया जा रहा है ताकि एग्रीगेटर के रूप में कार्य किया जा सके, मजबूरन बिक्री को कम किया जा सके और सौदेबाजी की क्षमता में सुधार किया जा सके।
- **ई-नाम एकीकरण:** राष्ट्रीय कृषि बाजार (ई-नाम) प्लेटफॉर्म राज्यों के ए.पी.एम.सी. को जोड़ता है, जिससे किसानों को व्यापक बाजारों तक पहुंच और बेहतर मूल्य प्राप्त होता है।
- **परंपरागत कृषि विकास योजना (पी.के.वी.वाई.)** - सरकार, प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के एक घटक, परंपरागत कृषि विकास योजना (पी.के.वी.वाई.) के माध्यम से पंजाब राज्य सहित देश भर में जैविक खेती को बढ़ावा दे रही है। पी.के.वी.वाई.

योजना जैविक खेती करने वाले किसानों को क्लस्टर आधारित दृष्टिकोण से प्रोडक्शन से लेकर प्रोसेसिंग, सर्टिफिकेशन और मार्केटिंग तक, संपूर्ण सहायता प्रदान करती है। इस योजना का मुख्य उद्देश्य ऐसे क्लस्टरों में ओर्गेनिक क्लस्टर बनाना है जहाँ छोटे और सीमांत किसानों को प्राथमिकता दी जाती है।

सहकारिताओं के अंतर्गत आरम्भ की गई योजनाओं/पहलों के लाभार्थी

*27. श्री गणेश सिंह:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा विशेषकर सतना जिले सहित मध्य प्रदेश में शुरू की गई विभिन्न योजनाओं और पहलों से देशभर में अब तक कुल कितनी सहकारी समितियां, स्व-सहायता समूह और व्यक्ति लाभान्वित हुए हैं;

(ख) भविष्य में विशेषकर सतना जिले सहित मध्य प्रदेश में सहकारी क्षेत्र को सुदृढ़ करने के लिए सरकार की क्या कार्यनीतियां और योजनाएं हैं; और

(ग) क्या सरकार का त्रिभुवन सहकारी विश्वविद्यालय के अंतर्गत गुजरात के बाद मध्य प्रदेश में, विशेषकर सतना जिले में ऐसा कोई विश्वविद्यालय अथवा उसका परिसर स्थापित करने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) राष्ट्रीय सहकारी डेटाबेस (NCD) के अनुसार, देश भर में 8 लाख से अधिक सहकारी समितियां हैं, जिनमें लगभग 30 करोड़ सदस्य हैं। इनमें से मध्य प्रदेश में 54,025 सहकारी समितियाँ हैं जिनके लगभग 95 लाख सदस्य हैं। मध्य प्रदेश के सतना जिले में 1,551 सहकारी समितियाँ हैं जिनके लगभग 1.80 लाख सदस्य हैं। मध्य प्रदेश सहित देश भर में सहकारी समितियों की संख्या और उनकी सदस्यता का राज्यवार ब्यौरा **विवरण -I** में संलग्न है।

सहकारी समितियाँ पारस्परिक सहायता, लोकतांत्रिक कार्यप्रणाली और लाभों के समान वितरण के

सिद्धांतों पर आधारित होती हैं। सहकारी समिति के सदस्य इन समितियों द्वारा संचालित विभिन्न गतिविधियों से प्रत्यक्ष और अप्रत्यक्ष रूप से लाभान्वित होते हैं, जिसमें भारत सरकार की विभिन्न योजनाओं में भागीदारी भी शामिल है। इन लाभों में रियायती ग्रामीण ऋण तक पहुँच, प्रधानमंत्री-किसान समृद्धि केंद्रों (PMKSK) के माध्यम से कृषि इनपुट तक पहुँच, प्रधानमंत्री भारतीय जन औषधि केंद्रों (PMBJK) के माध्यम से सस्ती दवाओं की उपलब्धता, कृषि और किसान कल्याण विभाग और खाद्य एवं सार्वजनिक वितरण विभाग द्वारा सुगम कृषि-अवसंरचना उत्पादों और सेवाओं तक पहुँच आदि शामिल हैं।

(ख) सहकारिता मंत्रालय ने दिनांक 6 जुलाई, 2021 को अपनी स्थापना के बाद से, “सहकार-से-समृद्धि” की परिकल्पना को साकार करने और देश में प्राथमिक से लेकर शीर्ष स्तर की सहकारी समितियों तक सहकारी आंदोलन को सशक्त और सघन करने के लिए कई पहलें की हैं। सहकारी समितियों के पुनरोद्धार, पारदर्शिता लाने, आधुनिकीकरण, प्रतिस्पर्धात्मकता सृजित करने और क्षमता निर्माण के लिए मंत्रालय की स्थापना के बाद से अब तक की गई सभी पहलों और प्रगति की सूची **विवरण -II** में संलग्न है।

(ग) वर्तमान में ऐसा कोई प्रस्ताव विचाराधीन नहीं है और मंत्रालय को ऐसा कोई प्रस्ताव प्राप्त नहीं हुआ है।

विवरण -I

सहकारी समितियों की राज्यवार संख्या

क्रम सं.	राज्य	समितियों की संख्या	सदस्यों की संख्या
1	अंडमान और निकोबार द्वीप समूह	2,234	62,855
2	आंध्र प्रदेश	17,885	76,52,672
3	अरुणाचल प्रदेश	1,452	52,387
4	असम	11,862	33,91,438
5	बिहार	29,210	1,61,05,882
6	चंडीगढ़	476	34,977
7	छत्तीसगढ़	11,164	51,02,724
8	दिल्ली	5,944	12,82,427
9	गोवा	5,525	15,56,828
10	गुजरात	85,357	1,89,98,468

11	हरियाणा	33,980	41,50,702
12	हिमाचल प्रदेश	5,501	17,82,771
13	जम्मू और कश्मीर	10,390	4,28,491
14	झारखंड	11,871	27,35,678
15	कर्नाटक	45,900	2,35,21,889
16	केरल	19,663	6,30,15,320
17	लद्दाख	274	31,789
18	लक्षद्वीप	43	74,783
19	मध्य प्रदेश	54,025	95,22,546
20	महाराष्ट्र	2,23,605	7,96,51,615
21	मणिपुर	11,577	5,73,777
22	मेघालय	3,311	2,68,921
23	मिजोरम	1,333	53,145
24	नागालैंड	8,028	1,29,807
25	ओडिशा	7,617	96,14,597
26	पूडुच्चेरी	462	3,96,600
27	पंजाब	19,666	30,42,721
28	राजस्थान	41,471	1,12,04,784
29	सिक्किम	3,781	84,406
30	तमिलनाडु	22,817	1,84,68,162
31	तेलंगाना	60,794	1,02,89,047
32	दादर नगर हवेली और दमन एवं दीव	569	50,145
33	त्रिपुरा	3,140	5,31,990
34	उत्तर प्रदेश	40,794	1,91,95,114
35	उत्तराखंड	6,246	16,92,783
36	पश्चिम बंगाल	32,017	94,32,904
	कुल	8,39,984	32,41,85,145

स्रोत: दिनांक 30-06-2025 की स्थिति के अनुसार एनसीडी पोर्टल

विवरण -II

सहकारिता मंत्रालय द्वारा की गई प्रमुख पहलों की प्रगति

सहकारिता मंत्रालय ने दिनांक 6 जुलाई, 2021 को अपनी स्थापना के बाद से, देश में “सहकार से समृद्धि” की परिकल्पना को साकार करने और प्राथमिक से लेकर शीर्ष स्तर की सहकारी समितियों में सहकारी आंदोलन को सशक्त और मजबूत करने के लिए अनेक पहलों की हैं। इन पहलों की सूची और इनकी अब तक हुई प्रगति निम्नानुसार है:

क. प्राथमिक सहकारी समितियों को आर्थिक रूप से जीवंत और पारदर्शी बनाना

1. **पैक्स को बहुउद्देशीय, बहुआयामी तथा पारदर्शी संस्था बनाने के लिए आदर्श (मॉडल) उपविधियां:** सरकार ने राज्यों/संघ राज्यक्षेत्रों, राष्ट्रीय स्तर के संघों, राज्य सहकारी बैंकों (StCBs), जिला केंद्रीय सहकारी बैंकों (DCCBs), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपविधियां तैयार कर सभी राज्यों/संघ राज्यक्षेत्रों को परिचालित किया है, जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलाप करने, शासन में सुधार लाने, अपने प्रचालन में पारदर्शिता और जवाबदेही लाने हेतु सक्षम बनाते हैं। महिलाओं और अनुसूचित जातियों/ अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी एवं व्यापक बनाने के भी उपबंध किए गए हैं। अब तक 32 राज्यों/संघ राज्यक्षेत्रों द्वारा आदर्श उपविधियां अपनाई गई हैं या उनकी मौजूदा उपविधियां, आदर्श उपविधियों के अनुरूप हैं।
2. **कंप्यूटरीकरण द्वारा पैक्स का सशक्तीकरण:** पैक्स को सशक्त करने के लिए 2925.39 करोड़ रुपए के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना को भारत सरकार द्वारा अनुमोदित किया गया है जिसमें देश के सभी कार्यशील पैक्स को कॉमन ERP आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड के साथ लिंक करना शामिल है। इस परियोजना के अधीन 31 राज्यों/संघ राज्यक्षेत्रों के कुल 73,492 पैक्स अनुमोदित किए गए हैं। कुल 59,920 पैक्स को ERP पर ऑनबोर्ड कर लिया गया है और 30 राज्यों/संघ राज्यक्षेत्रों द्वारा हार्डवेयर की खरीद कर ली गई है।
3. **सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना:** भारत सरकार ने आगामी पांच वर्षों में देश के सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड,

एनडीडीबी, एनएफडीबी, और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। राष्ट्रीय सहकारी डेटाबेस के अनुसार दिनांक 15.02.2023 को इस योजना के अनुमोदन के बाद से दिनांक 30.06.2025 तक, देश में कुल 22,933 नए पैक्स, डेयरी और मात्स्यिकी सहकारी समितियां पंजीकृत किए गए हैं।

4. **सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना हेतु मार्गदर्शिका/मानक प्रचालन प्रक्रिया (SOP) का विमोचन:** योजना के प्रभावी और समयबद्ध कार्यान्वयन सुनिश्चित करने के लिए सहकारिता मंत्रालय ने NABARD, NDDDB और NFDB के समन्वय से दिनांक 19.09.2024 को एक मानक प्रचालन प्रक्रिया (मार्गदर्शिका) जारी की है जिसमें सभी संबंधित हितधारकों के लिए लक्ष्य और समय-सीमा दर्शायी गई है।
5. **सहकारी क्षेत्र में विश्व की सबसे बड़ी विकेंद्रीकृत अन्न भंडारण योजना:** सरकार ने कृषि अवसंरचना कोष (AIF), कृषि विपणन अवसंरचना (AMI), कृषि यांत्रिकीकरण पर उपमिशन (SMAM), प्रधान मंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (PMFME), आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण से पैक्स स्तर पर अन्न भंडारण के लिए गोदामों, कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों तथा अन्य कृषि-अवसंरचनाओं के निर्माण हेतु परियोजना अनुमोदित की है। इससे खाद्यान्न की बर्बादी तथा परिवहन लागत में कमी आएगी, किसानों को उनकी उपज की बेहतर कीमत प्राप्त हो सकेगी एवं पैक्स स्तर पर ही विभिन्न कृषि आवश्यकताएं पूरी हो सकेंगी। पायलट परियोजना के अधीन 11 राज्यों के 11 पैक्स में गोदाम का निर्माण कार्य पूर्ण हो चुका है। इसके अलावा, पायलट परियोजना का विस्तार करते हुए देशभर में 500 से अधिक PACS को सहकारिता क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन गोदामों के निर्माण हेतु चिह्नित किया गया है।

वर्तमान में 147 पैक्स में निर्मित होने वाले गोदामों को राज्य खाद्य एवं नागरिक आपूर्ति विभाग, NAFED तथा NCCF द्वारा किराया आश्वासन दिया गया है तथा 103 पैक्स में निर्माण कार्य आरंभ हो गया है।

6. **सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की मार्गदर्शिका/मानक प्रचालन प्रक्रिया (SOP) का विमोचन:** इस योजना का सुचारु एवं एकरूप कार्यान्वयन के लिए एक व्यापक मानक प्रचालन प्रक्रिया (SOP) – “मार्गदर्शिका” तैयार कर राज्यों/संघ राज्यक्षेत्रों के साथ साझा किया गया है। इस मार्गदर्शिका में योजना के अधीन विभिन्न समितियों का गठन, अंतर-मंत्रालयी समिति (IMC) में लिए गए निर्णय, योजना के अधीन अभिसरण की गई विभिन्न योजनाओं का परिचय एवं उनके लाभ, आवेदन प्रक्रिया, चरणबद्ध कार्यान्वयन हेतु परियोजना फ्लो-चार्ट, अनुमानित परिणाम और निर्धारित समय-सीमा, सहकारिता मंत्रालय और अन्य हितधारकों की भूमिकाएं व जिम्मेदारियां, गोदाम निर्माण हेतु भांडागारण विकास और विनियामक प्राधिकरण (WDRA) के दिशानिर्देश, योजना के अधीन PACS चयन के मानदंड शामिल हैं।
7. **सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के संबंध में AMI योजना के अधीन किए गए संशोधन:** सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के द्वितीय IMC बैठक, जो दिनांक 23.10.2024 को आयोजित हुई थी, में लिए गए निर्णयों के आधार पर कृषि और किसान कल्याण विभाग द्वारा AMI योजना में निम्नलिखित संशोधन किए गए:
 - योजना की वित्तीय व्यवहार्यता बढ़ाने के लिए मार्जिन धनराशि की आवश्यकता को 20% से घटाकर 10% किया गया।
 - निर्माण लागत को संशोधित करके मैदानी क्षेत्रों में ₹3000–3500/मीट्रिक टन से बढ़ाकर ₹7000/मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹4000/मीट्रिक टन से बढ़ाकर ₹8000/मीट्रिक टन किया गया।

- सब्सिडी को 25% से बढ़ाकर 33.33% किया गया (मैदानी क्षेत्रों में ₹875/मीट्रिक टन से बढ़ाकर ₹2333/ मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹1333.33/ मीट्रिक टन से बढ़ाकर ₹2666/ मीट्रिक टन किया गया)।
- PACS के लिए आंतरिक सड़क, तौल पुल, चाहरदीवारी, आदि सहायक अवसंरचना पर कुल अनुमत सब्सिडी का 1/3 अतिरिक्त सब्सिडी दिए जाने का प्रावधान किया गया।

8. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन FCI द्वारा गोदामों की पहचान एवं किराया आश्वासन से संबंधित प्रगति:

दिनांक 02.06.2025 को माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित बैठक में लिए गए निर्णयों के आधार पर FCI को पैक्स की पहचान करने, किराया आश्वासन प्रदान करने तथा इन गोदामों का वार्षिक किराये पर उपयोग सुनिश्चित करने का कार्य सौंपा गया है जिस संबंध में अब तक निम्नलिखित प्रगति हुई है:

- प्रथम चरण में, FCI ने 2500 मीट्रिक टन एवं उससे अधिक (पूर्वोत्तर एवं पहाड़ी क्षेत्रों के लिए 1671 मीट्रिक टन एवं उससे अधिक) की क्षमता के गोदामों को किराये पर लेने के लिए 216 संभावित स्थानों की पहचान की है।
- FCI द्वारा 18 राज्यों/संघ राज्यक्षेत्रों के इन 216 संभावित स्थानों में लगभग 26.03 लाख मीट्रिक टन भंडारण आवश्यकता का आकलन किया गया है।

9. ई-सेवाओं तक बेहतर पहुंच के लिए कॉमन सेवा केंद्र (CSC) के रूप में पैक्स: पैक्स के माध्यम से बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड तथा आईआरसीटीसी/बस/हवाई टिकट, आदि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने के लिए उन्हें सक्षम बनाने हेतु सहकारिता मंत्रालय, इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड तथा CSC ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। अब तक 47,918 पैक्स ने ग्रामीण जनता को CSC सेवाएं

प्रदान करना शुरू कर दिया है।

10. **पैक्स द्वारा नए किसान उत्पादक संगठनों (FPOs) की स्थापना:** 10,000 किसान उत्पादक संगठन (FPOs) की स्थापना और संवर्धन की केंद्रीय क्षेत्रक योजना के अधीन कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा NCDC को सहकारी सोसाइटी अधिनियम के अधीन FPOs की स्थापना और संवर्धन के लिए कार्यान्वयन एजेंसियों में से एक एजेंसी के रूप में नामित किया गया है। इस योजना के अधीन कृषि और किसान कल्याण विभाग द्वारा NCDC को 746 FPOs की स्थापना और संवर्धन का लक्ष्य सौंपा गया था जिसे NCDC ने सहकारी क्षेत्र में 746 FPOs का पंजीकरण करके इस लक्ष्य को प्राप्त किया।

तत्पश्चात, इस योजना के अधीन पैक्स के सशक्तीकरण के माध्यम से सहकारी क्षेत्र में FPOs की स्थापना और संवर्धन के लिए सहकारिता मंत्रालय, भारत सरकार की पहल पर कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा NCDC को किसान उत्पादक संगठन (FPOs) की स्थापना के अतिरिक्त लक्ष्य सौंपे गए और उसे 1117 FPOs का लक्ष्य दिया गया। NCDC ने PACS के सदस्यों के माध्यम से 1117 FPOs को पंजीकृत/ऑनबोर्ड कर इस लक्ष्य को प्राप्त किया। यह किसानों को आवश्यक बाजार लिंकेज प्रदान करने और उनके उत्पादों का उचित एवं लाभकारी मूल्य दिलाने में सहायक होगा।

NCDC ने इस योजना के अधीन FPOs/CBBOs को ₹179 करोड़ संवितरित किए हैं।

11. **खुदरा पेट्रोल/डीज़ल आउटलेट के लिए पैक्स को प्राथमिकता:** सरकार ने पैक्स को खुदरा पेट्रोल/डीज़ल आउटलेट के आबंटन के लिए कंबाइंड कैटेगरी 2 (CC-2) में शामिल करने की अनुमति प्रदान कर दी है। तेल विपणन कंपनियों (OMCs) द्वारा साझा की गई सूचना के अनुसार, 27 राज्यों/संघ राज्यक्षेत्रों के 393 पैक्स ने खुदरा पेट्रोल/डीज़ल आउटलेट के लिए ऑनलाइन आवेदन किया है।

12. **पैक्स को थोक उपभोक्ता पेट्रोल पंप को खुदरा आउटलेट में परिवर्तित करने हेतु अनुमति:** मौजूदा थोक उपभोक्ता लाइसेंस प्राप्त पैक्स को तेल विपणन कंपनियों (OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए वन-टाइम विकल्प दिया गया है। OMCs द्वारा साझा की गई सूचना के अनुसार 5 राज्यों के 117 थोक उपभोक्ता पेट्रोल पंप लाइसेंस प्राप्त पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दी है जिसमें से 59 पैक्स को इस संबंध में OMCs द्वारा अनुमति प्रदान की गई है।
13. **पैक्स द्वारा अपने कार्यकलापों में विविधता लाने के लिए एलपीजी डिस्ट्रीब्यूटरशिप की पात्रता:** सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है। इससे पैक्स को अपने आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह के विविधीकरण का एक विकल्प प्राप्त होगा। अब तक झारखंड राज्य से 2 पैक्स ने CC कैटगरी के तहत एलपीजी डिस्ट्रीब्यूटरशिप के लिए आवेदन दिया है।
14. **ग्रामीण स्तर पर जेनेरिक औषधियों तक सुगम पहुंच हेतु प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में पैक्स:** सरकार द्वारा पैक्स को प्रधानमंत्री भारतीय जनऔषधि केंद्र (PMBJK) के रूप में कार्य करने की अनुमति प्रदान की गई है, जिससे उन्हें आय के अतिरिक्त स्रोत प्राप्त होंगे और ग्रामीण जनता को गुणवत्तापूर्ण जेनेरिक औषधियों तक सुगम पहुँच सुनिश्चित होगी। अब तक 4,118 पैक्स/सहकारी समितियों ने PMBJK के रूप में कार्य करने के लिए ऑनलाइन आवेदन किया है जिसमें से 4,108 पैक्स को फार्माश्यूटिकल्स एंड मेडिकल डिवासेस ब्यूरो ऑफ इंडिया (PMBI) द्वारा प्रारंभिक मंजूरी दी गई है और 762 PACS को PMBI से स्टोर कोड मिल गए हैं जो प्रधानमंत्री भारतीय जन औषधि केन्द्र के रूप में कार्य करने के लिए तैयार हैं।
15. **प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के रूप में पैक्स:** देश में किसानों को उर्वरक और अन्य संबंधित सेवाएं की सुलभ पहुंच सुनिश्चित करने हेतु पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) चलाने के लिए सक्षम किया गया है। उर्वरक विभाग (भारत सरकार)

और राज्यों/ संघ राज्यक्षेत्रों द्वारा साझा की गई सूचना के अनुसार 36,592 पैक्स PMKSK के रूप में कार्य कर रहे हैं।

16. **पैक्स द्वारा ग्रामीण नल जलापूर्ति योजनाओं (PWS) का प्रचालन और रखरखाव (OandM) कार्य:** पैक्स को ग्रामीण क्षेत्रों में नल जलापूर्ति योजनाओं के प्रचालन व रख-रखाव (OandM) कार्य करने के लिए पात्र बनाया गया है। राज्यों/संघ राज्यक्षेत्रों से प्राप्त सूचना के अनुसार 8 राज्यों/संघ राज्यक्षेत्रों द्वारा पंचायत/गांव के स्तर पर प्रचालन व रख-रखाव (OandM) सेवाएं प्रदान करने हेतु 539 पैक्स चिह्नित/चयनित किए गए हैं।
17. **पैक्स के स्तर पर PM-KUSUM का अभिसरण:** पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेक मॉड्यूल इंस्टॉल करा सकते हैं।
18. **प्रधानमंत्री सूर्य घर- मुफ्त बिजली योजना (PMSG-MBY) का सहकारी समितियों के स्तर पर अभिसरण:** यह पहल सहकारी समितियों की व्यापक जमीनी पहुंच का लाभ उठाते हुए स्वच्छ रूफटॉप सौर ऊर्जा को अपनाने के उद्देश्य से की गई। इस पहल के केंद्रित कार्यान्वयन के लिए 100 नगरों का चयन किया गया है।
19. **डोर-स्टेप वित्तीय सेवाएं प्रदान करने के लिए बैंक मित्र सहकारी समितियों को माइक्रो-एटीएम:** डेयरी और मात्स्यिकी सहकारी समितियों को जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) के बैंक मित्र बनाए जा सकते हैं। सुगम व्यवसाय, पारदर्शिता और वित्तीय समावेशिता सुनिश्चित करने के लिए नाबार्ड के सहयोग से इन बैंक मित्र सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं' प्रदान करने के लिए माइक्रो-एटीएम दिए जा रहे हैं। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (SOP) लॉन्च की गई है। अब तक गुजरात राज्य में बैंक मित्र सहकारी सहकारी समितियों को 9,723 माइक्रो एटीएम वितरित किए गए हैं।
20. **दुग्ध सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड:** जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) की पहुंच का विस्तार करने तथा डेयरी

सहकारी समितियों के सदस्यों को आवश्यक लिक्विडिटी प्रदान करने और तुलनात्मक रूप से निम्नतर ब्याज दरों पर ऋण प्रदान करने तथा अन्य वित्तीय लेनदेनों में सक्षम बनाने हेतु सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड (KCCs) का वितरण किया जा रहा है। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (SOP) लॉन्च की गई है। अब तक, गुजरात राज्य में 8,59,487 रुपये किसान क्रेडिट कार्ड वितरित किए गए हैं।

21. **मत्स्य किसान उत्पादक संगठनों (FFPO) की स्थापना:** मछुआरों को बाजार लिंकेज तथा प्रसंस्करण सुविधाएं प्रदान करने हेतु एन.सी.डी.सी NCDC ने प्रारंभिक चरण में 70 FFPOs का पंजीकरण किया है। इसके अतिरिक्त मत्स्यपालन विभाग, भारत सरकार ने 280.65 करोड़ रुपये के अनुमोदित परिव्यय से NCDC को 1000 मौजूदा मात्स्यिकी सहकारी समितियों को FFPOs के रूप में परिवर्तित करने का कार्य सौंपा है। राष्ट्रीय सहकारी विकास निगम ने 1000 प्राथमिक मात्स्यिकी सहकारी समितियों को चिह्नित किया है जिन्हें 280.65 करोड़ रुपये के अनुमोदित परिव्यय से FFPOs के रूप में सशक्त किया जाएगा। चयनित समितियों के लिए CBBOs द्वारा व्यवसाय योजना तैयार की जा रही है। NCDC ने योजना के अधीन FPOs/CBBOs को ₹81 करोड़ संवितरित किए हैं।
22. **श्वेत क्रांति 2.0:** सहकारिता मंत्रालय ने “अगले पांच वर्षों में अनाच्छादित क्षेत्रों में डेयरी किसानों को बाजार पहुंच प्रदान करके और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी को बढ़ाकर डेयरी सहकारी समितियों के दुग्ध प्रापण को वर्तमान स्तर से 50% तक बढ़ाने” के उद्देश्य से सहकारिता आधारित “श्वेत क्रांति 2.0” नामक एक पहल लॉन्च की है जिसका लक्ष्य सहकारी पहुंच का विस्तार करना, रोजगार सृजन करना और महिलाओं को सशक्त बनाना है। माननीय गृह एवं सहकारिता मंत्री द्वारा माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 19.09.2024 को श्वेत क्रांति 2.0 की “मार्गदर्शिका” (SOP) लॉन्च की गई। माननीय गृह और सहकारी मंत्री ने माननीय मत्स्य

पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 25.12.2024 को 6,600 नवस्थापित सहकारी डेयरी समितियों (DCSs) का उद्घाटन किया। अब तक 31 राज्यों/संघ राज्यक्षेत्रों में 15,383 सहकारी दुग्ध समितियां (DCSs) पंजीकृत हो गई हैं।

- 23. आत्मनिर्भरता अभियान:** सहकारिता मंत्रालय ने आयात निर्भरता घटाने के लिए दलहन (तुअर, मसूर और उड़द) के उत्पादन को प्रोत्साहित करने और एथेनॉल मिश्रण कार्यक्रम (EBP) के लक्ष्य को प्राप्त करने के लिए एथेनॉल के उत्पादन के लिए भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (NCCF) और भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (NAFED) के माध्यम से मक्के के उत्पादन को प्रोत्साहित करने की पहल शुरू की है। दोनों ने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः e-samyukti और e-samridhi वेब पोर्टल का विकास किया है। दोनों ने तुअर, उड़द, मसूर और मक्का के पूर्व-पंजीकृत किसानों के 100% उपज को न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीद का आश्वासन दिया है। तथापि, बाजार मूल्य का न्यूनतम समर्थन मूल्य से अधिक होने पर किसानों को उच्चतर लाभ हेतु अपने उपज को खुले बाजारों में बेचने की आजादी होगी। कुल 41,40,566 किसान NCCF के क्रमशः e-samyukti पोर्टल पर पहले ही पंजीकरण करा चुके हैं। इसी प्रकार 11,02,573 किसानों ने NAFED के e-samridhi पोर्टल पर अपना पंजीकरण कराया है।

ख. सहकारी बैंकों का सशक्तीकरण

- 24. शहरी सहकारी बैंकों (UCBs) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की अनुमति:** शहरी सहकारी बैंक (UCBs) अब आरबीआई की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 10% (अधिकतम 5) तक नई शाखाएँ खोलने हेतु पात्र हो गए हैं।
- 25. भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों (UCBs) को अपने ग्राहकों को डोर-स्टेप सेवाएं प्रदान करने की अनुमति:** शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा

प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी एवं नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर पाने को सक्षम हैं।

26. **शहरी सहकारी बैंकों (UCBs) को शामिल करने हेतु शेड्यूलिंग मानदंडों की अधिसूचना:** शहरी सहकारी बैंक जो 'वित्तीय सुदृढ़ और सुप्रबंधित' (FSWM) मानदंडों को पूरा करते हैं तथा पिछले दो वर्षों से टियर 3 (1000 करोड़ से ऊपर की जमा राशि) के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम, 1934 की अनुसूची II में शामिल होने के लिए पात्र हैं तथा 'अनुसूचित' का दर्जा प्राप्त कर सकते हैं।
27. **शहरी सहकारी बैंकों (UCBs) के साथ नियमित संवाद हेतु आरबीआई में एक नोडल अधिकारी नामित:** सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।
28. **शहरी सहकारी बैंकों के लिए पीएसएल लक्ष्य को 75% से घटाकर 60% करने से राहत:** आर.बी.आई. ने UCBs के लिए प्राथमिकता क्षेत्र ऋण (Priority Sector Lending, PSL) लक्ष्य को 75% तक कर दिया था, जिससे शहरी क्षेत्रों में कार्य कर रही इन बैंकों को काफी कठिनाइयों का सामना करना पड़ रहा था। अब शहरी सहकारी बैंकों (UCB) के लक्ष्य को 75% से घटाकर 60% कर दिया गया है जिससे उन्हें काफी राहत मिल पा रही है।
29. **शहरी सहकारी बैंकों के लिए आवास ऋण सीमा 10% से बढ़ाकर 25% की गई:** शहरी सहकारी बैंकों के सदस्यों के लिए आवास ऋण सीमा को उनकी कुल परिसंपत्ति का 10% से बढ़ाकर ऋण एवं अग्रिम का 25% (रुपए 3 करोड़ तक) कर दिया गया है।
30. **महिला ऋण पुनर्भुगतान के लिए 2 लाख रुपये के लक्ष्य को हटाकर 12% (दुर्बल वर्ग) की उप-सीमा में राहत:** दुर्बल वर्गों के लिए 12% की उप-सीमा के तहत महिला

उधारकर्ताओं के लिए ₹2 लाख के लक्ष्य को हटाने से अब PSL का अनुपालन सरल हो गया है और यूसीबी को PSL दायित्वों को पूरा करने में अधिक प्रचालन स्वतंत्रता मिल पा रही है।

31. **शहरी सहकारी बैंकों को राहत देते हुए 50% ऋण सीमा को ₹1 करोड़ से बढ़ाकर ₹3 करोड़ किया गया:** शहरी सहकारी बैंकों (यूसीबी) के लिए ऋण और अग्रिमों के 50% की सीमा को ₹1 करोड़ से बढ़ाकर ₹3 करोड़ किया गया, जिससे उन्हें उधारकर्ताओं की उच्च ऋण मांगों को पूरा करने, व्यापार वृद्धि में मदद करने और खुदरा और SME ऋण क्षेत्रों में अपनी प्रतिस्पर्धात्मकता में सुधार करने में सक्षमता प्राप्त हुई है।
32. **स्वर्ण ऋण हेतु RBI द्वारा मौद्रिक सीमा दोगुनी की गई:** भारतीय रिजर्व बैंक द्वारा PSL लक्ष्यों को पूरा करने वाले शहरी सहकारी बैंकों की मौद्रिक सीमा को 2 लाख रुपये से दोगुना कर 4 लाख रुपये कर दिया गया है।
33. **शहरी सहकारी बैंकों के लिए अंब्रेला संगठन:** भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंक क्षेत्र के लिए एक अम्ब्रेला संगठन (UO) की स्थापना हेतु मंजूरी दी, जिससे लगभग 1,500 शहरी सहकारी बैंकों को आवश्यक सूचना प्रौद्योगिकी अवसंरचना और प्रचालन सहायता प्राप्ति का मार्ग प्रशस्त हुआ है।
34. **RBI ने सिक्युरिटी रीसिप्ट्स के लिए ग्लाइड पथ को वित्तीय वर्ष 2025-26 से वित्तीय वर्ष 2027-28 तक बढ़ा दिया है :** RBI ने दिनांक 24.02.2025 के परिपत्र के माध्यम से शहरी सहकारी बैंकों में पूंजी और तरलता के बेहतर प्रबंधन के लिए गैर-निष्पादित परिसंपत्तियां (Non-performing Assets) का परिसंपत्ति पुनर्गठन कंपनी के माध्यम से दो वर्ष के अतिरिक्त समय का प्रावधान किया है जिससे ये बैंक stressed परिसंपत्तियों के नुकसान को कम करने को अब सक्षम हैं।
35. **सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने की अनुमति:** सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ

करने के साथ-साथ उधारकर्ताओं के निपटान प्रक्रिया भी प्रदान कर पा रहे हैं।

36. **उच्चतर आवास ऋण सीमाएं-** भारतीय रिजर्व बैंक द्वारा ग्रामीण सहकारी बैंकों के लिए व्यक्तिगत आवासन ऋण की सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये किया और उन्हें रियल एस्टेट को कुल एक्सपोजर के 5% तक ऋण देने के लिए सक्षम किया है।
37. **सहकारी बैंकों में 'आधार सक्षम भुगतान प्रणाली' (AePS) के लिए लाइसेंस शुल्क घटाया गया:** सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को भी उत्पादन-पूर्व चरण में यह सुविधा पहले तीन महीनों में निःशुल्क प्राप्त है। इससे अब ऑनबोर्ड बैंकों के सदस्य किसानों को बायोमेट्रिक्स द्वारा घर बैठे ही बैंकिंग सुविधाएं प्राप्त हो पा रही हैं।
38. **ऋण वितरण में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (UCBs), राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को CGTMSE योजना में सदस्य ऋण संस्थान (MLI) के रूप में अधिसूचित किया गया:** सहकारी बैंक अब दिए जाने वाले ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा पाने को सक्षम हैं। इसके साथ ही सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से कोलैटरल-मुक्त ऋण मिल सकेगा। क्रेडिट गारंटी योजना (CGS) के अधीन सदस्य ऋण संस्थानों (MLIs) के रूप में सहकारी बैंकों के पंजीकरण के लिए CGTMSE ने 5% सकल NPA या उससे कम को 7% सकल NPA या उससे कम पर रेशनलाइज किया है।
39. **सहकारी बैंकों के निदेशक मंडल का कार्यकाल संविधान के अनुरूप (अधिकतम 10 लगातार वर्ष) करने के लिये बैंकारी विनियमन अधिनियम (Banking regulation Act) में संशोधन किया गया है।**

40. **प्राथमिकता क्षेत्र दिशानिर्देशों के तहत कृषि सहकारी समितियों (डेयरी) के लिए सीमा ₹5 करोड़ से बढ़ाकर ₹10 करोड़ की गई:** आरबीआई ने दिनांक 24.03.2025 के मास्टर निर्देश के द्वारा कृषि सहकारी समितियों (डेयरी) के लिए प्राथमिकता क्षेत्र ऋण सीमा को ₹5 करोड़ से बढ़ाकर ₹10 करोड़ किया। इस कदम से बैंक, कृषि सहकारी समितियों (डेयरी) को अधिक ऋण सहायता प्रदान कर सकेंगे जिससे कृषि अवसंरचना मजबूत होने को सक्षम है और ग्रामीण ऋण प्रवाह को बढ़ावा मिल रहा है।
41. **सहकार सारथी (साझा सेवा निकाय)** ग्रामीण सहकारी बैंकों को तकनीकी सेवाएं प्रदान करने और उनके सशक्तीकरण के लिए आरबीआई ने सहकार सारथी (साझा सेवा निकाय) की स्थापना हेतु नाबार्ड को सैद्धांतिक अनुमोदन दी है।
42. मंत्रालय द्वारा नेशनल फेडरेशन ऑफ अर्बन कोऑपरेटिव बैंक्स एंड क्रेडिट सोसाइटीज (NAFCUB) के अंतर्गत 'शहरी सहकारी बैंकों एवं सहकारी ऋण समितियों के रूपांतरण तथा सुधार' पर एक टास्क फोर्स का गठन किया गया है। इस टास्क फोर्स द्वारा दो रिपोर्टें प्रस्तुत की गई हैं।
43. मंत्रालय के अनुरोध पर **राष्ट्रीय कृषि और ग्रामीण विकास बैंक (NABARD)** ने कृषि एवं ग्रामीण विकास बैंकों (ARDBs) में सुधार, पुनर्गठन एवं नवाचार से संबंधित एक रिपोर्ट प्रस्तुत की है।
44. मंत्रालय ने IRMA के माध्यम से नेशनल कोऑपरेटिव एग्रीकल्चर एंड रूरल डेवलपमेंट बैंक्स फेडरेशन लि. (NAFCARD) के लिए एक विस्तृत अध्ययन पूरा किया है जिसका परिणाम एक अनुमोदित कार्ययोजना है जो ऋण विस्तारण, गैर-फार्म सेक्टर कार्यकलापों का प्रोत्साहन और सहकारी शासन के सशक्तीकरण के लिए मार्गदर्शन प्रदान करती है।
45. मंत्रालय ने **अमृत काल (2022-2047)** में **NAFSCOB** की भूमिका को बढ़ाने के लिए एक **रणनीतिक अध्ययन** पूरा किया है। यह सहकारी ऋण, डिजिटल एकीकरण, वित्तीय सेवाओं का विविधीकरण और संस्थागत सशक्तीकरण में सुधारों को दर्शाता है। शासन, राज्य-

स्तरीय क्षमता निर्माण और समावेशी पहुंच पर जोर देते हुए यह रोडमैप, NAFSCOB की भूमिका को सहकारी बैंकिंग का नेतृत्व करने और भारत भर में संधारणीय ग्रामीण विकास को गति प्रदान करने के लिए स्थापित करता है।

ग. सहकारी समितियों को आयकर अधिनियम में राहत

- 46. एक करोड़ से 10 करोड़ रुपये तक की आय वाली सहकारी समितियों के आयकर पर अधिभार को 12% से घटाकर 7% कर दिया गया है:** इससे सहकारी समितियों पर आयकर का भार कम होगा और उनके पास अपने सदस्यों के हित के लिए कार्य करने हेतु अधिक पूंजी उपलब्ध होगा
- 47. सहकारी समितियों के न्यूनतम वैकल्पिक कर (MAT) को 18.5% से घटाकर 15% किया गया:** इस उपबंध से अब सहकारी समितियों और कंपनियों के बीच इस संबंध में समरूपता हो गई है।
- 48. आयकर अधिनियम की धारा 269ST के तहत नकद लेनदेन में राहत:** आयकर अधिनियम की धारा 269ST के अधीन सहकारी समितियों द्वारा नकद लेनदेन में होने वाली कठिनाइयों को दूर करने के लिए सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि किसी सहकारी समिति द्वारा अपने वितरक के साथ किसी एक दिन में किए गए 2 लाख रुपये से कम के नकद लेनदेन को पृथक माना जाएगा और उस पर आयकर जुर्माना नहीं लगाया जाएगा।
- 49. नई विनिर्माण सहकारी समितियों के लिए कर में कटौती:** सरकार ने निर्णय लिया है कि दिनांक 31.03.2024 तक विनिर्माण कार्य शुरू करने वाली नई सहकारी समितियों से अधिभार के साथ 30% तक के पूर्व दर की तुलना में 15% का सपाट निम्न कर-दर लगाया जाएगा। इससे विनिर्माण के क्षेत्र में नई सहकारी समितियों की स्थापना को प्रोत्साहन मिलेगा।

50. प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक (PCARDB) की नकद जमा राशि एवं भुगतान की सीमा में वृद्धि: सरकार द्वारा प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDB) द्वारा नकद जमा और एवं भुगतान की सीमा को प्रति सदस्य 20,000 रुपये से बढ़ा कर 2,00,000 रुपये कर दी गई है। इस उपबंध से उनके कार्यों को सुविधाजनक बनाएगा और उनके व्यवसाय में वृद्धि होगी तथा इन समितियों के सदस्य लाभान्वित होंगे।

51. प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक (PCARDB) द्वारा नकद ऋण की सीमा और ऋण चुकौती की सीमा में वृद्धि: सरकार ने प्राथमिक कृषि क्रेडिट समितियों (PACS) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद में दिए जाने वाले ऋण एवं उसकी चुकौती की सीमा को प्रति सदस्य ₹20,000 से बढ़ाकर ₹2 लाख कर दिया है। यह प्रावधान उनके कार्यकलापों को सुगम बनाएगा, उनके व्यवसाय को बढ़ाएगा और समितियों के सदस्यों को लाभ पहुंचाएगा।

घ. सहकारी चीनी मिलों का पुनरुद्धार

52. सहकारी चीनी मिलों को आयकर से राहत: सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से गन्ना किसानों को गन्ने के उच्चतर मूल्य का भुगतान करने पर उचित एवं लाभकारी मूल्य या राज्य सलाह मूल्य तक कोई अतिरिक्त कर नहीं देना पड़ेगा।

53. सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुराने लंबित समस्याओं का समाधान: सरकार ने अपने केंद्रीय बजट 2023-24 में यह प्रावधान किया है कि सहकारी चीनी समितियों को आकलन वर्ष 2016-17 से पूर्व गन्ना किसानों को किए गए भुगतानों को व्यय के रूप में दावा करने की अनुमति होगी जिससे उन्हें 46,000 करोड़ रुपये से भी अधिक की राहत मिलेगी।

54. सहकारी चीनी मिलों के सशक्तीकरण के लिए 10,000 करोड़ रुपये की ऋण योजना:

सरकार ने NCDC के माध्यम से एथनॉल संयंत्र या कोजेनरेशन संयंत्र स्थापित करने या कार्यशील पूंजी के लिए या फिर तीनों प्रयोजनों के लिए एक योजना आरंभ की है। मंत्रालय ने इस योजना के अधीन NCDC को 1000 करोड़ रुपये (वित्तीय वर्ष 2022-23 में 500 करोड़ रुपये और वित्तीय वर्ष 2024-25 में 500 करोड़ रुपये) जारी किया और NCDC ने 56 सहकारी चीनी मिलों को 10,005 करोड़ रुपये के ऋण संवितरित किए हैं।

55. एथनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता: भारत सरकार द्वारा एथनॉल ब्लेंडिंग कार्यक्रम (EBP) के अधीन एथनॉल की खरीद में सहकारी चीनी मिलों को निजी कंपनियों के समरूप रखा गया है।

56. शीरा आधारित एथनॉल संयंत्रों को मल्टी-फीड एथनॉल संयंत्रों में परिवर्तित करके सहकारी चीनी मिलों को सशक्त करना: सहकारिता मंत्रालय ने राष्ट्रीय सहकारी शक्कर कारखाना संघ लिमिटेड (NFC SFL) के परामर्श से सहकारी चीनी मिलों (CSMs) के मौजूदा शीरा आधारित एथनॉल संयंत्रों को मल्टी-फीड एथनॉल संयंत्रों में परिवर्तित करने की एक पहल शुरू की है। सहकारी चीनी मिलें (CSMs) एथनॉल उत्पादन संयंत्र स्थापित करके शीरा और शुगर सिरप से एथेनॉल का भी उत्पादन करती हैं। हालाँकि, एथनॉल के उत्पादन के लिए कच्चे माल अर्थात् शीरा और शुगर सिरप की उपलब्धता कई कारणों से सीमित हैं, जैसे शुगर सिरप के डायवर्जन पर सरकारी नीति, एथेनॉल के उत्पादन के लिए B-heavy शीरा और गन्ना पेराई मौसम एवं वर्षा पर आधारित गन्ने की उपलब्धता, आदि। इन सीमित कारकों के कारण एथेनॉल संयंत्र वाले CSMs पूरे वर्ष अपनी पूर्ण क्षमता से कार्य नहीं कर पाती हैं। भारत सरकार ने एथेनॉल उत्पादन के लिए मक्का को प्राथमिकता दी है, इसलिए यह सहकारी चीनी मिलों के लिए उचित है कि वे अपने मौजूदा एथेनॉल उत्पादन संयंत्रों को मल्टी-फीड एथेनॉल उत्पादन संयंत्रों में बदलें ताकि वे मक्का को कच्चे माल के रूप में उपयोग करके एथेनॉल का उत्पादन कर सकें। जहां NCDC ने इस उद्देश्य हेतु ऋण प्रदान

करने पर सहमति दी है वहीं DFPD ने विशेष रूप से सहकारी चीनी मिलों के लिए एक योजना शुरू की है, जिसके अधीन उनके ऋण पर 6% प्रति वर्ष या वास्तविक ब्याज का 50%, जो भी कम हो, की दर से 5 वर्षों की अवधि के लिए ब्याज अनुदान प्रदान की जाएगी। इसके अतिरिक्त, तेल विपणन कंपनियां (OMCs) उन सहकारी चीनी मिलों (CSMs) को एथेनॉल खरीद में प्राथमिकता-1 (Priority-1) देंगे जो ब्याज अनुदान योजना से लाभान्वित होंगे और एकल फीडस्टॉक से बहु-फीडस्टॉक की ओर रूपांतरित हो सकेंगे।

57. शीरा पर जीएसटी को 28% से घटाकर 5% किया गया: सरकार ने शीरा पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है जिससे सहकारी चीनी मिलें डिस्टिलरियों को उच्चतर दरों पर शीरा की बिक्री करके अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगे।

58. बंद सहकारी चीनी मिलों का पुनरुद्धार: सहकारिता मंत्रालय के सुझाव पर इंडियन पोटाश लिमिटेड ने बंद सहकारी चीनी मिलों के पुनरुद्धार की पहल की है। दिनांक 08.03.2025 को माननीय गृह एवं सहकारिता मंत्री ने श्री बिलेश्वर खांड उद्योग खेदुत सहकारी मंडली लिमिटेड, कोडिनार और श्री तलाला तालुका सहकारी खांड उद्योग मंडली लिमिटेड, तलाला के पुनरुद्धार एवं आधुनिकीकरण हेतु "भूमि पूजन" समारोह किया। इसके अतिरिक्त, इंडियन पोटाश लिमिटेड श्री वलसाड सहकारी खांड उद्योग मंडली लिमिटेड, वलसाड के पुनरुद्धार के लिए भी कदम उठा रहा है। इन कदमों से उन क्षेत्रों के हजारों किसान लाभान्वित होंगे जहां उपरोक्त सहकारी चीनी मिलें स्थित हैं।

ड. तीन नई राष्ट्र-स्तरीय बहुराज्य सहकारी समितियां

59. प्रमाणित बीजों के लिए नई राष्ट्रीय बहुराज्य सहकारी समिति: सरकार ने बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहु-राज्य सहकारी बीज समिति, भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) की स्थापना की है। यह संस्था एक अंब्रेला संगठन के रूप में कार्य करेगी जो भारत सरकार के विभिन्न मंत्रालयों की

योजनाओं और नीतियों का लाभ उठाकर प्राथमिक कृषि क्रेडिट समितियों (PACS) के माध्यम से दोनों पीढ़ियों के बीजों, अर्थात् बुनियादी (Foundation) और प्रमाणित (Certified) बीजों का उत्पादन, परीक्षण, प्रमाणन, खरीद, प्रसंस्करण, भंडारण, ब्रांडिंग, लेबलिंग और पैकेजिंग करेगी। BBSSL ने अपने बीज को 'भारत बीज' ब्रांड के अंतर्गत लॉन्च किया है। अब तक 22,995 PACS/सहकारी समितियां BBSSL की सदस्य बन चुकी हैं।

- 60. जैविक कृषि के लिए नई राष्ट्रीय बहुराज्य ऑर्गेनिक सहकारी समिति:** सरकार ने बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहु-राज्य सहकारी ऑर्गेनिक समिति, नेशनल कोऑपरेटिव ऑर्गेनिक्स लिमिटेड (NCOL) की स्थापना की है। यह संस्था एक अंब्रेला संगठन के रूप में कार्य करेगी जिसका उद्देश्य जैविक उत्पादों का संकलन, प्रमाणीकरण, परीक्षण, खरीद, भंडारण, प्रसंस्करण, ब्रांडिंग, लेबलिंग, पैकेजिंग, लॉजिस्टिक सुविधाएं, विपणन हेतु संस्थागत सहयोग प्रदान करना है तथा अपने सदस्य सहकारी संस्थाओं (जिनमें PACS/FPOs शामिल हैं) के माध्यम से जैविक किसानों को वित्तीय सहायता उपलब्ध कराने में सहायता करना के साथ ही भारत सरकार की विभिन्न योजनाओं और एजेंसियों की मदद से जैविक उत्पादों से संबंधित प्रोत्साहनात्मक और विकासात्मक कार्यकलापों को भी बढ़ावा देना है। अब तक 7,031 PACS/सहकारी समितियां NCOL की सदस्य बन चुकी हैं। NCOL ने अपने उत्पाद "भारत ऑर्गेनिक्स" ब्रांड नाम के तहत लॉन्च किए हैं। अब तक भारत ऑर्गेनिक्स ब्रांड के तहत 25 जैविक उत्पाद (अरहर दाल, भूरा चना, चना दाल, काबुली चना, मसूर मलका, मसूर टूटा, मसूर साबुत, मूंग धुली, मूंग टूटा, मूंग साबुत, राजमा चित्रा, उड़द दाल, उड़द गोटा, उड़द टूटा, उड़द साबुत, गेहूं का आटा, गुड़ क्यूब, गुड़ पाउडर, ब्राउन शुगर, खांडसारी शुगर, धनिया पाउडर, हल्दी पाउडर, मेथी, साबुत धनिया, एप्पल साइडर सिरका) दिल्ली-राष्ट्रीय राजधानी क्षेत्र में उपलब्ध हैं। भारत ऑर्गेनिक्स के सभी उत्पादों का 100% बैच परीक्षण 245 से अधिक कीटनाशकों के लिए मान्यता प्राप्त प्रयोगशालाओं में किया जाता है।

61. निर्यात को प्रोत्साहित करने के लिए नई राष्ट्रीय बहुराज्य सहकारी निर्यात समिति:

सरकार ने बहु-राज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहु-राज्य सहकारी निर्यात समिति, नेशनल कोऑपरेटिव एक्सपोर्ट लिमिटेड (NCEL) की स्थापना की है। यह संस्था एक अंब्रेला संगठन के रूप में कार्य करेगी, जिसका उद्देश्य भारतीय सहकारी क्षेत्र में उपलब्ध अधिशेष उत्पादों का निर्यात करना है, ताकि देश की भौगोलिक सीमाओं से बाहर व्यापक बाजारों तक पहुंच बनाकर भारतीय सहकारी उत्पादों/सेवाओं की वैश्विक मांग को बढ़ाया जा सके और इन उत्पादों/सेवाओं के लिए सर्वश्रेष्ठ मूल्य प्राप्त किया जा सके। यह समिति सहकारी संस्थाओं द्वारा उत्पादित सभी प्रकार के वस्तुओं एवं सेवाओं के व्यापार को बढ़ावा देने हेतु खरीद, भंडारण, प्रसंस्करण, विपणन, ब्रांडिंग, लेबलिंग, पैकेजिंग, प्रमाणन, अनुसंधान और विकास, आदि सहित विभिन्न कार्यकलापों के माध्यम से निर्यात को प्रोत्साहित करेगी। अब तक 9,425 PACS/सहकारी समितियां NCEL की सदस्य बन चुकी हैं। NCEL ने अब तक लगभग 13.09 लाख मीट्रिक टन (LMT) कृषि जिनमें जैसे कि चावल, गेहूं, मक्का, चीनी, प्याज, जीरा, आदि का निर्यात किया है, जिसकी कुल अनुमानित मूल्य ₹5,397 करोड़ है। वित्तीय वर्ष 2023-24 के दौरान NCEL द्वारा अपनी सदस्य सहकारी समितियों को 20% लाभांश प्रदान किया गया है।

62. बीज अनुसंधान केंद्र (BAK) की स्थापना: माननीय गृह एवं सहकारिता मंत्री ने दिनांक 6

अप्रैल 2025 को गुजरात के कालोल में एक अत्याधुनिक बीज अनुसंधान केंद्र की आधारशिला रखी। यह "बीज अनुसंधान केंद्र" किसानों की आर्थिक समृद्धि को बढ़ाने में एक महत्वपूर्ण भूमिका निभाने के साथ-साथ कृषि क्षेत्र में नवाचार और समावेशी विकास को सक्रिय रूप से प्रोत्साहित करेगा। इंटरनेशनल क्रॉप्स रिसर्च इंस्टीट्यूट फॉर द सेमी-एरिड ट्रॉपिक्स (ICRISAT), इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (IFFCO), और भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने दिनांक 3 जून 2025 को इस केंद्र की स्थापना के लिए एक त्रिपक्षीय सेवा समझौते पर औपचारिक रूप से हस्ताक्षर किए हैं।

63. केले के लिए टिश्यू कल्चर सुविधाएं स्थापित करने की पहल: केले की वर्षभर उपलब्धता, वहनीयता, स्वाद, पोषण मूल्य और औषधीय गुणों के कारण इसकी देश और विदेश, दोनों में अत्यधिक मांग है तथा इसके निर्यात की भी अपार संभावनाएं हैं। भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने आंध्र प्रदेश, महाराष्ट्र और उत्तर प्रदेश राज्यों में केले के लिए टिश्यू कल्चर सुविधा (TCF) स्थापित करने का निर्णय लिया है। इन सुविधाओं के माध्यम से, BBSSL 'true to the type' मातृ पौधों का अनुरक्षण करेगा, टिश्यू कल्चर से तैयार केले के पौध/रोपण सामग्री का उत्पादन करेगा, और किसानों को 100% रोगमुक्त पौध/रोपण सामग्री वितरित करेगा। इससे किसानों को उच्च गुणवत्ता की रोपण सामग्री की उपलब्धता और उनकी आय में संधारणीय वृद्धि सुनिश्चित की जा सकेगी।

64. पारंपरिक प्राकृतिक बीजों के संरक्षण और संवर्धन की पहल: रसायन-मुक्त भारतीय पारंपरिक प्राकृतिक खेती के प्रति किसानों की बढ़ती रुचि के चलते पारंपरिक प्राकृतिक बीजों की मांग में संभावित रूप से वृद्धि होगी। अतः, इन बीजों के संरक्षण, पुनरुत्पादन और प्रचार-प्रसार के लिए समन्वित प्रयास की आवश्यकता है। "भारतीय बीज सहकारी समिति लिमिटेड (BBSSL)" ने खाद्यान्न, सब्जियों, फलों, आदि के बीजों तक सीमित न रहते हुए देशी पौधों की किस्मों के प्राकृतिक बीजों की पहचान करने और उनके संरक्षण, संवर्धन, प्रजनन, उत्पादन, वितरण, प्रचार-प्रसार तथा इससे संबंधित सभी कार्यकलापों के लिए एक प्रणाली विकसित करने की पहल की है। प्राकृतिक देशी बीजों के प्रचार-प्रसार के क्षेत्र में कार्यरत राज्य सरकारों एवं तकनीकी संस्थानों से अनुरोध किया गया है कि वे BBSSL को इस महत्वपूर्ण कार्य को राष्ट्रीय स्तर पर आगे बढ़ाने हेतु हर संभव प्रशासनिक, संस्थागत और तकनीकी सहयोग प्रदान करें।

च. सहकारी समितियों में क्षमता निर्माण

65. सहकारी विश्वविद्यालय की स्थापना: सहकारिता मंत्रालय द्वारा सहकारी क्षेत्र में "त्रिभुवन सहकारी यूनिवर्सिटी (TSU) नाम से एक राष्ट्रीय स्तर के विश्वविद्यालय की स्थापना की

गई है। यह विश्वविद्यालय इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद (IRMA) को परिवर्तित करके स्थापित किया गया है। इसे संसद के एक अधिनियम द्वारा राष्ट्रीय महत्व का संस्थान घोषित किया गया है।

इस संबंध में, "त्रिभुवन सहकारी यूनिवर्सिटी विधेयक, 2025" को लोकसभा में 26 मार्च 2025 तथा राज्यसभा में 1 अप्रैल 2025 को पारित किया गया। तत्पश्चात, माननीय राष्ट्रपति द्वारा 3 अप्रैल 2025 को विधेयक को स्वीकृति प्रदान की गई। इसके बाद, अधिनियम के प्रवृत्त होने और विश्वविद्यालय की स्थापना हेतु राजपत्र अधिसूचना दिनांक 4 अप्रैल, 2025 को जारी की गई जिसके अनुसार विश्वविद्यालय की स्थापना 6 अप्रैल, 2025 से प्रभावी मानी गई।

चूंकि विश्वविद्यालय की स्थापना एक पूर्व-स्थित संस्थान (IRMA) को परिवर्तित करके की गई है, अतः यह तत्काल प्रभाव से कार्यशील हो गया है। इसके साथ ही, विश्वविद्यालय के कार्यवाहक कुलपति, कुलसचिव एवं वित्त अधिकारी की नियुक्ति पहले ही की जा चुकी है। विश्वविद्यालय के शासी बोर्ड और कार्यकारी परिषद का गठन भी कर दिया गया है और विश्वविद्यालय के परिनियम अधिसूचित कर दिए गए हैं।

इसके अलावा, अतिरिक्त अवसंरचना निर्माण के लिए गुजरात सरकार द्वारा 50 वर्षों के पट्टे पर भूमि भी आबंटित कर दी गई है और दिनांक 5 जुलाई, 2025 को विश्वविद्यालय के नए भवन का शिलान्यास भी कर दिया गया है।

इस विश्वविद्यालय के शीघ्र प्रचालन को गति देने के लिए सात समितियों का गठन किया गया है। ये समितियां मंत्रालय के अपर सचिव/संयुक्त सचिव स्तर के अधिकारियों की अध्यक्षता में कार्य कर रही हैं तथा एक समिति की अध्यक्षता स्वयं TSU के कुलपति द्वारा की जा रही है।

66. सहकारिता मंत्रालय ने AFC इंडिया लि. के माध्यम से नेशनल लेबर कोऑपरेटिव फेडरेशन (NLCF) पर एक व्यापक राष्ट्र-स्तरीय अध्ययन पूरा किया है जिसके द्वारा NLCF को बेहतर

अवसंरचना, विविध सेवाओं और मजबूत प्रशिक्षण पहलों के साथ एक व्यवसाय-संचालित इकाई के रूप में स्थापित करने की रणनीतिक सिफारिशें की है।

67. मंत्रालय ने अपने द्वारा किए गए उपायों की प्रभावशीलता का मूल्यांकन करने के लिए एक प्रभाव आकलन अध्ययन पूरा कर लिया है, जिससे LINAC के माध्यम से सहकारी क्षेत्र के लचीलेपन और समावेशिता को और बढ़ाने के लिए कार्रवाई योग्य अंतर्दृष्टि उत्पन्न होगी।
68. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान एनसीयूआई की विकास क्षमता का आकलन करने के लिए एक रणनीतिक अध्ययन शुरू किया है। एएफसी इंडिया लि. द्वारा संचालित इस अध्ययन का उद्देश्य बहुराज्य सहकारी सोसाइटी अधिनियम की धारा 24 का अनुपालन सुनिश्चित करना, सहकारी शिक्षा का आधुनिकीकरण करना, 25 वर्षीय विकास रोडमैप तैयार करना और एनसीयूआई के शासन, आउटरीच, प्रशिक्षण अवसंरचना और देश भर में सहकारी क्षेत्र के विकास में उसकी भूमिका को मजबूत करना है।
69. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान FISHCOPFED के व्यवसाय विकास को बढ़ावा देने के लिए एएफसी इंडिया लि. के माध्यम से एक राष्ट्रीय अध्ययन शुरू किया है। इसका लक्ष्य विविधीकरण, शासन सुधार, डिजिटल पहुंच और सहकारी सुदृढ़ीकरण के माध्यम से 25% वृद्धि हासिल करना है। छह राज्यों और हितधारकों के विभिन्न स्तरों को कवर करते हुए यह अध्ययन मात्स्यिकी सहकारी समितियों के आधुनिकीकरण और देश भर में उनके सामाजिक-आर्थिक प्रभाव को बढ़ाने के लिए रणनीतिक योजनाएं तैयार करेगा।
70. **भारत में सहकारिता पर विशेष पाठ्यक्रम:** सहकारिता मंत्रालय के मार्गदर्शन में एवं एनसीईआरटी के परामर्श से, एनसीसीटी ने सहकारिता पर एक विशेष पाठ्यक्रम तैयार किया है, जिसका लक्ष्य स्कूली छात्रों को सहकारी समितियों की राष्ट्र निर्माण में भूमिका से अवगत कराना है, ताकि वे सहकारिता क्षेत्र को एक करियर विकल्प के रूप में अपनाने के लिए प्रेरित हो सकें। यह विशेष पाठ्यक्रम एनसीईआरटी स्कूलों के माध्यमिक स्तर के छात्रों के लिए

शुरू किया जाएगा।

71. **विद्यालयों में सहकारिता:** सहकारिता मंत्रालय के निर्देश पर एनसीसीटी के प्रयासों से, एनसीईआरटी ने कक्षा 6 के पाठ्यक्रम में सहकारिता पर एक अध्याय शामिल किया है, जिससे छात्रों को सहकारी आंदोलन की मूलभूत जानकारी प्राप्त होगी।
72. **वित्तीय सुदृढीकरण:** सहकारिता मंत्रालय द्वारा एनसीसीटी हेतु एक नया ऑब्जेक्ट शीर्ष 'सहायता अनुदान जनरल' खोला गया है, जिससे एनसीसीटी सहकारी प्रशिक्षण एवं शिक्षा संबंधी महत्वपूर्ण कार्यों को निरंतरतापूर्वक कर सकेगा और सहकारिता को सशक्त करने के अपने मिशन को पूरा कर सकेगा। पूर्व में प्रशिक्षण हेतु आवश्यक धनराशि 'प्रशिक्षण और विकास फंड (TDF)' से ली जाती थी, जो मूलतः भवन मरम्मत एवं अवसंरचना विकास के लिए है। चूंकि, यह लंबे समय तक व्यवहार्य नहीं था, अतः नए शीर्ष के खोले जाने से TDF पर दबाव कम होगा और वह अपने मूल उद्देश्य में प्रयुक्त हो सकेगा।
73. एनसीसीटी के प्रत्येक संस्थान के लिए भवन अवसंरचना विकास कार्यों की समयबद्धता सुनिश्चित करने हेतु भवन उप-समिति का गठन किया गया है।
74. **प्रशिक्षण और विकास फंड का उपयोग:** विभिन्न संस्थानों को उनके प्रशिक्षण विकास फंड/भवन फंड का उपयोग भवन अवसंरचना की मरम्मत/नवीनीकरण तथा अचल संपत्तियों (कार्यालय उपस्करों, आदि) की खरीद हेतु स्वीकृत किया गया।
75. वैमनीकॉम, पुणे के मौजूदा अवसंरचना में एक नया तीन मंजिला अंतरराष्ट्रीय छात्रावास भवन शामिल किया गया है, जिसमें प्रतिभागियों के लिए 50 ट्विन-शेयरिंग कमरे एवं 3 वीआईपी सुइट्स हैं। छात्रावास में रसोईघर, भोजन कक्ष, वाचनालय, 50 सीटों की कक्षा, चर्चा कक्ष, व्यायामशाला तथा कार्यालय कक्ष भी हैं। यह भवन सहकारिता मंत्रालय, भारत सरकार से प्राप्त ₹30 करोड़ की पूंजी अनुदान से निर्मित किया गया है।
76. **नया पाठ्यक्रम:** वैमनीकॉम द्वारा शैक्षणिक सत्र 2025 के लिए एआईसीटीई, नई दिल्ली से संबद्ध 'पीजीडीएम- सहकारिता' का एक नया कार्यक्रम प्रारंभ करने की पहल की गई है जिसमें

30 विद्यार्थियों को प्रवेश दिया जा सकता है। इस कार्यक्रम हेतु समूह चर्चा एवं व्यक्तिगत साक्षात्कार दिनांक 20 जुलाई 2025 को वैमनीकॉम, पुणे में किया जाना निर्धारित है।

- 77. पायलट परियोजना – पैक्स हेतु समग्र प्रशिक्षण:** पैक्स के सदस्यों, निदेशक मंडल, मुख्य कार्यकारी अधिकारी/सचिवों को प्रशिक्षण प्रदान करने के लिए चार राज्यों के चार जिलों, अर्थात् ऊना (हिमाचल प्रदेश), जोधपुर (राजस्थान), संबलपुर (ओडिशा) और थेनी (तमिलनाडु) में एक पायलट परियोजना चलाया गया। इस प्रशिक्षण में सहकारी समितियों की अवधारणाएं एवं लाभ, उपर्युक्त वर्णित सहकारी कार्मिकों की श्रेणियों की भूमिकाएं एवं उत्तरदायित्व, आदर्श उपविधियां के साथ व्यवसाय विविधीकरण के अवसर, इत्यादि जैसे विषय शामिल किए गए। इस परियोजना के अधीन 4 राज्यों में 284 पैक्स से संबंधित कुल 85219 प्रतिभागियों को प्रशिक्षित किया गया। इन प्रशिक्षणों के फोटो और सामग्री को सभी सोशल मीडिया प्लेटफॉर्म पर डालकर इसका व्यापक प्रचार-प्रसार किया गया।
- 78. सीएससी पोर्टल के लिए पैक्स हेतु प्रशिक्षण कार्यक्रम:** एनसीसीटी ने सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड की सहभागिता से सीएससी पोर्टल पर ऑनबोर्ड हुए पैक्स के लिए प्रशिक्षण कार्यक्रम आयोजित किए। इन प्रशिक्षण कार्यक्रमों का उद्देश्य 30,000 पैक्स के सचिवों/कंप्यूटर ऑपरेटरों को सीएससी पोर्टल की 300 सेवाओं के माध्यम से प्राथमिक कृषि सहकारी समितियों की व्यावसायिक कार्यकलापों में विविधता लाने के लिए प्रशिक्षित करना था। इसके तहत कुल 648 कार्यक्रमों का संचालन किया गया और 25 राज्यों के 564 जिलों से आए 30210 पैक्स प्रतिभागियों को प्रशिक्षित किया गया।
- 79. नवस्थापित बहुदेशीय सहकारी समितियों के लिए प्रशिक्षण कार्यक्रम:** जुलाई 2025 माह में सहकारिता मंत्रालय के निर्देशानुसार एनसीसीटी ने नवस्थापित MPCS के लिए प्रशिक्षण कार्यक्रम प्रारंभ किया है। दिनांक 20.06.2025 की स्थिति के अनुसार देशभर में कुल 22283 एमपीसीएस स्थापित हुए हैं (एनसीडी पोर्टल के अनुसार) और सभी को प्रशिक्षण के अंतर्गत लाया जाएगा।

- 80. PMFBY/RWBCIS के अधीन क्षमता निर्माण और प्रशिक्षण कार्यक्रम:** राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी) तथा कृषि और किसान कल्याण मंत्रालय, भारत सरकार के फसल बीमा प्रभाग के बीच दिनांक 20.01.2025 को एक समझौता ज्ञापन (MoU) हस्ताक्षरित किया गया है। इस समझौता ज्ञापन का उद्देश्य PMFBY/RWBCIS की योजनाओं के अधीन क्षमता निर्माण एवं ज्ञान प्रबंधन संरचना की व्यापक रूपरेखा तैयार करना है। तदनुसार, एनसीसीटी द्वारा 200 प्रशिक्षण कार्यक्रम आयोजित करने और पैक्स के 10,000 प्रतिभागियों को प्रशिक्षित करने का प्रस्ताव कृषि और किसान कल्याण मंत्रालय को प्रस्तुत किया है जो वर्तमान में उनके पास विचाराधीन है।
- 81. शैक्षणिक जर्नल का प्रकाशन –** आरआईसीएम, चंडीगढ़ द्वारा 'सहकारिता अनुसंधान – एक बहुविषयक सामाज विज्ञान जर्नल' शीर्षक से एक द्वैवार्षिक समकक्ष-समीक्षित जर्नल का प्रकाशन सहकारिता एवं सामाजिक विज्ञान के क्षेत्र में अनुसंधान और ज्ञान प्रसार को बढ़ावा देने के लिए किया गया है।
- 82. पीजीडीएम-एबीएम कार्यक्रम का पुनःप्रारंभ –** आरआईसीएम, चंडीगढ़ द्वारा एआईसीटीई द्वारा विधिवत अनुमोदित स्नातकोत्तर प्रबंध डिप्लोमा– कृषि व्यवसाय प्रबंधन (PGDM-ABM) कार्यक्रम को पुनः प्रारंभ करने की पहल की गई है।
- छ. 'सुगम व्यवसाय' के लिए सूचना प्रौद्योगिकी का प्रयोग**
- 83. केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण :** बहुराज्य सहकारी समितियों के लिए डिजिटल परितंत्र के निर्माण हेतु केंद्रीय पंजीयक के कार्यालय को कंप्यूटरीकृत किया गया है जो समयबद्ध रीति से आवेदनों और सेवा अनुरोधों के प्रोसेसिंग में सहायक सिद्ध हो रहा है।
- 84. राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक कार्यालयों के कंप्यूटरीकरण की योजना:** राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक के कार्यालयों के कंप्यूटरीकरण के लिए एक केंद्रीय सरकार ने 06 अक्टूबर 2023 को एक केंद्रीय प्रायोजित परियोजना अनुमोदित किया है। इस परियोजना हेतु वर्ष 2023-24 से तीन वर्षों के लिए

₹94.59 करोड़ का बजटीय प्रावधान किया गया है। यह परियोजना "IT इंटरवेंशंस के माध्यम से सहकारी समितियों का सशक्तीकरण" की व्यापक योजना का हिस्सा है जिसे सहकारिता मंत्रालय द्वारा कार्यान्वित किया जा रहा है। इस परियोजना का उद्देश्य सहकारी समितियों के लिए सुगम व्यवसाय में वृद्धि करना और सभी राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों तथा RCS कार्यालयों के बीच पारदर्शी, कागज़रहित और डिजिटल परितंत्र का सृजन करना है। परियोजना के अधीन राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर की खरीद, सॉफ्टवेयर का विकास, रखरखाव एवं उन्नयन, आदि के लिए सहायता अनुदान प्रदान की जा रही है। इस योजना के अधीन विकसित किया जाने वाला सॉफ्टवेयर संबंधित राज्यों/संघ राज्यक्षेत्रों के सहकारिता अधिनियमों के अनुरूप होगा। वित्तीय वर्ष 2023-24, 2024-25 और 2025-26 (30 जून 2025 तक) के दौरान कुल 35 राज्यों/संघ राज्यक्षेत्रों ने अपने प्रस्ताव प्रस्तुत किए हैं तथा केंद्रीय सरकार द्वारा ₹19.73 करोड़ की राशि राज्यों/संघ राज्यक्षेत्रों को केंद्रीय हिस्से के रूप में जारी की गई है।

- 85. कृषि और ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण:** दीर्घकालिक सहकारी ऋण संरचना को सुदृढ़ करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (ARDBs) की 1,867 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त हुए हैं। इसके अलावा हार्डवेयर की खरीद, डिजिटलीकरण और सपोर्ट सिस्टम स्थापित करने के लिए वित्तीय वर्ष 2023-24 और वित्तीय वर्ष 2024-25 में 10 राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में 7.18 करोड़ रुपए जारी किए गए हैं।

छ. राष्ट्रीय सहकारी विकास निगम (NCDC) द्वारा उठाए गए कदम

- 86. ऋण संवितरण में वृद्धि:** NCDC द्वारा ऋण संवितरण वित्तीय वर्ष 2020-21 में ₹24,733.20 करोड़ से लगभग चार गुना बढ़कर वित्तीय वर्ष 2024-25 में ₹95,182.84

करोड़ हो गया है। NCDC ने इन चार वर्षों के दौरान संवितरण में 40% से अधिक चक्रवृद्धि वार्षिक वृद्धि दर (सीएजीआर) हासिल की है।

87. **फ्लोटिंग ब्याज दर की शुरुआत:** NCDC ने वित्तीय प्रणाली में एक महत्वपूर्ण कदम उठाते हुए फ्लोटिंग ब्याज दर की शुरुआत की है। इससे सावधि ऋण की ब्याज दर में लगभग 2% की कमी आई है। फ्लोटिंग ब्याज दर का मतलब है कि यह ब्याज दर बाजार के हालात और अन्य वित्तीय कारकों के आधार पर बदलती रहती है, जिससे उधार लेने वालों को कम ब्याज दर का लाभ मिलता है।
88. **डिफरेंशियल दर अपनाना:** NCDC ने डिफरेंशियल दर प्रणाली को अपनाया जिसके तहत विभिन्न ऋण उधारकर्ताओं के लिए अलग-अलग ब्याज दरों का निर्धारण किया जाता है। यह प्रणाली उधारकर्ताओं की वित्तीय स्थिति और उनकी क्षमता को ध्यान में रखते हुए ऋण की दर को अनुकूलित करता है जिससे उधारकर्ताओं को अपनी स्थिति के अनुसार बेहतर दरों पर वित्तीय सहायता प्राप्त होती है।
89. **CGTMSE, CGSFPO एवं CGFT-AHD के तहत पंजीकरण:** इस कदम से सहकारी समितियों को एनसीडीसी से संपार्श्विक मुक्त (कोलैटरल फ्री) ऋण प्राप्त करने में मदद मिलती है।
90. **NDDDB और NCDC के बीच समझौता ज्ञापन:** NCDC और राष्ट्रीय डेयरी विकास बोर्ड (NDDDB) के बीच वित्तपोषण, प्रशिक्षण और क्षमता निर्माण पर एक समझौता ज्ञापन (MoU) हस्ताक्षरित हुआ है। इस समझौते के तहत दोनों संस्थान मिलकर डेयरी क्षेत्र में छोटे उत्पादकों को सशक्त बनाने के लिए वित्तीय और तकनीकी सहायता प्रदान करेंगे जिससे किसानों की आय में वृद्धि हो और डेयरी समितियों को मजबूती मिले।
91. **NCDC द्वारा अन्य ऋणदाताओं की बड़ी परियोजनाओं का मूल्यांकन:** NCDC ने अन्य ऋणदाताओं, जिनके पास अपेक्षित विशेषज्ञता नहीं है, की बड़ी परियोजनाओं का मूल्यांकन शुरू किया है। जैसे कि, NCDC ने गुजरात राज्य सहकारी बैंक के लिए तीन डेयरी

परियोजनाओं का मूल्यांकन किया, जिसमें परियोजनाओं की विस्तृत समीक्षा और मूल्यांकन किया गया।

92. **भौगोलिक पहुंच का विस्तारण:** NCDC ने अपनी भौगोलिक पहुंच का विस्तारण करते हुए विजयवाडा (आंध्र प्रदेश) में एक नया क्षेत्रीय कार्यालय खोला और जम्मू-कश्मीर, लद्दाख, सिक्किम, मणिपुर, मिजोरम, त्रिपुरा, अरुणाचल प्रदेश, मेघालय तथा नागालैंड में नए उप-कार्यालय खोले।
93. **युवा पेशेवरों की नियुक्ति:** NCDC ने विभिन्न क्षेत्रों में विशेषज्ञता रखने वाले युवा पेशेवरों (यंग प्रोफेशनल्स) को नियुक्त किया। इसमें 12 CA /CMA /इंटर, 31 MBA सहित अन्य युवा पेशेवर शामिल हैं। इस कदम से निगम की कार्यक्षमता में वृद्धि हुई है।
94. **सहकार टैक्सी कोऑपरेटिव लिमिटेड (भारत का पहला सहकारिता आधारित मोबिलिटी प्लेटफॉर्म)** सहकार टैक्सी कोऑपरेटिव लिमिटेड एक अभिनव, सहकारिता-आधारित मोबिलिटी समाधान है जिसे चालकों को सशक्त बनाने और जनता को किफायती, विश्वसनीय परिवहन सुविधा प्रदान करने के लिए तैयार किया गया है। सहकारिता, पारदर्शिता और साझा स्वामित्व के सिद्धांतों पर आधारित सहकार टैक्सी, पारंपरिक राइड-हेलिंग प्लेटफॉर्म का एक जन-केंद्रित विकल्प है। इस परियोजना को राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) व सात अन्य संगठनों इफको, नेफेड, अमूल, कृभको, एनडीडीबी, एनसीईएल और नाबार्ड द्वारा प्रवर्तित किया जा रहा है। इस परियोजना को “भारत टैक्सी” नाम दिया गया है। सभी आवश्यक प्रक्रियाओं के पूर्ण होने पर “भारत टैक्सी” को दिसंबर 2025 में लॉन्च किया जाएगा।
95. **भारत सरकार द्वारा NCDC को सहायता अनुदान:** माननीय वित्त मंत्री द्वारा बजट 2025-26 भाषण में घोषित किया गया था कि भारत सरकार सहकारी क्षेत्र के लिए NCDC के ऋण कार्यों के लिए सहायता प्रदान करेगी। तदनुसार, व्यय वित्त समिति की दिनांक 09.06.2025 को आयोजित बैठक में NCDC को ₹2000 करोड़ के अनुदान की अनुशंसा की गई। सरकार

से 4 वर्षों के दौरान प्राप्त ₹2000 करोड़ के आधार पर NCDC बाजार से ₹20,000 करोड़ जुटाने में सक्षम होगा। इस निधि का उपयोग NCDC द्वारा डेयरी, पोल्ट्री, मत्स्य पालन और वस्त्र जैसे सहकारी क्षेत्रों के लिए दीर्घकालिक और कार्यशील पूंजी ऋण देने के लिए किया जाएगा। इस प्रस्ताव को शीघ्र ही कैबिनेट द्वारा अनुमोदन प्रदान किए जाने का अनुमान है।

96. सहकारी क्षेत्र के लिए प्रस्तावित नई योजना: NCDC के माध्यम से सहकारी समितियों के विकास के लिए CSISAC की तर्ज पर एक नई योजना तैयार की जा रही है। ₹24,000 करोड़ के परिव्यय के साथ योजना के अधीन 29,050 सहकारी समितियों तथा एक करोड़ से अधिक सदस्यों को लाभ मिल सकेगा।

97. सहकारी प्रशिक्षु (कोआपरेटिव इंटर्न) ग्रामीण सहकारी बैंकों (राज्य सहकारी बैंकों और जिला सहकारी बैंकों) में 385 प्रशिक्षुओं की नियुक्ति की जा रही है। इस योजना का उद्देश्य सहकारी संगठनों की समग्र क्षमता का विकास करना तथा जमीनी स्तर पर डिजिटल और व्यावसायिक कौशल को बढ़ावा देना है। चयनित सहकारी प्रशिक्षु को मासिक ₹25,000 पारिश्रमिक दिया जा रहा है जिसकी प्रतिपूर्ति सहकारी शिक्षा कोष (CEF) से होती है। NCDC योजना के कार्यान्वयन की निगरानी कर रहा है। अभी तक, 225 प्रशिक्षु चयनित किए जा चुके हैं।

ज. राष्ट्रीय सहकारी डेटाबेस (एनसीडी) का निर्माण

98. प्रामाणिक और अद्यतित डेटा संग्रहण हेतु नया राष्ट्रीय सहकारी डेटाबेस: राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक डेटाबेस विकसित किया गया है, जो देश भर में सहकारी समितियों से संबंधित कार्यक्रमों/ योजनाओं हेतु नीति निर्माण और कार्यान्वयन में हितधारकों के लिए सहायक होगा। इस डेटाबेस में अब तक 30 विभिन्न क्षेत्रों की लगभग 8.4 लाख सहकारी समितियों का डेटा शामिल है, जिसमें लगभग 32 करोड़ सदस्य हैं।

99. सहकारी रैंकिंग फ्रेमवर्क: सरकार ने सहकारी समितियों का राज्य-वार और क्षेत्र-वार मूल्यांकन और रैंकिंग करने के लिए 24 जनवरी 2025 को सहकारी रैंकिंग फ्रेमवर्क लॉन्च किया। रैंकिंग फ्रेमवर्क राज्य के RCS को प्रमुख मापदंडों जैसे ऑडिट अनुपालन, प्रचालन कार्यकलापों, वित्तीय प्रदर्शन, अवसंरचना और बुनियादी पहचान सूचना के आधार पर सहकारी समितियों के प्रदर्शन का आकलन करने में सक्षम बनाता है। राष्ट्रीय सहकारी डेटाबेस पोर्टल पर राज्यों/संघ राज्यक्षेत्रों के RCS, प्रारंभ में 7 प्रमुख क्षेत्रों अर्थात् पैक्स, डेयरी, मत्स्य पालन, शहरी सहकारी बैंक, आवास, क्रेडिट और थ्रिफ्ट और खादी एवं ग्राम उद्योग की सहकारी समितियों की रैंकिंग जेनरेट कर सकते हैं। इस रैंकिंग प्रणाली का उद्देश्य सहकारी समितियों के बीच पारदर्शिता, विश्वसनीयता और प्रतिस्पर्धात्मकता को प्रोत्साहित करना है जिससे अंततः उनके विकास को बढ़ावा मिलेगा। इसके अलावा, अंतर्राष्ट्रीय सहकारिता वर्ष के उद्देश्यों के अनुरूप प्रत्येक क्षेत्र में शीर्ष प्रदर्शन करने वाली सहकारी समितियों को सहकारिता मंत्रालय और संबंधित राज्य/संघ राज्यक्षेत्रों के अधिकारियों द्वारा मान्यता और सम्मान दिया जाएगा।

100. राज्यों/संघ राज्यक्षेत्रों के लिए एनसीडी पोर्टल से एपीआई के माध्यम से डेटा प्राप्त करने की सुविधा: सहकारिता मंत्रालय ने राज्य की सहकारी समितियों के संपूर्ण डेटा को एनसीडी पोर्टल से राज्यों/संघ राज्यक्षेत्रों तक पहुंचाने के लिए एक मानक एपीआई का विकास सफलतापूर्वक पूरा कर लिया है। सुरक्षित एपीआई एक्सेस के लिए एक विस्तृत मानक एपीआई विनिर्देश दस्तावेज, डेटाबेस स्कीम और राज्य-विशिष्ट एक्सेस कुंजी दिनांक 27.05.2025 को सभी राज्य/संघ राज्यक्षेत्र के सहकारी समितियों के पंजीयक (आरसीएस) कार्यालयों के साथ साझा की गई है। ये दस्तावेज राज्यों/संघ राज्यक्षेत्रों के आरसीएस के अनुप्रयोगों को राष्ट्रीय सहकारी डेटाबेस पोर्टल के साथ एकीकृत करने में सहायता करने के उद्देश्य से तैयार किए गए हैं, ताकि एपीआई -आधारित एकीकरण के माध्यम से एनसीडी पोर्टल पर डेटा का अद्यतन स्वचालित रूप से और रियल-टाइम में हो सके। एकीकरण

योजना के अनुसार, राज्यों/संघ राज्यक्षेत्रों के लिए एनसीडी पोर्टल से संबंधित डेटा को अपने स्थानीय सिस्टम/आरसीएस पोर्टल पर लाने के लिए अपने स्तर पर एक रिवर्स/पुल एपीआई विकसित करना भी आवश्यक है।

झ. नीति और आउटरीच

101. राष्ट्रीय सहकारिता नीति (NCP) सहकारिता मंत्रालय की “सहकार से समृद्धि” के अधिदेश को पूरा करने के लिए नई राष्ट्रीय सहकारिता नीति तैयार करने की परिकल्पना की गई है। नई राष्ट्रीय सहकारिता नीति तैयार करने के लिए सहकारी क्षेत्र की वास्तविक क्षमता को प्रकट करने की संरचना प्रदान करने हेतु दिनांक 02.09.2022 को श्री सुरेश प्रभाकर प्रभु केअधीन सहकारी क्षेत्र के विशेषज्ञों, राष्ट्रीय/राज्य/जिला/प्राथमिक स्तर की सहकारी समितियों के प्रतिनिधियों, राज्यों/संघ राज्यक्षेत्रों के सचिव (सहकारिता) एवं सहकारी समितियों के पंजीयकों और केंद्रीय मंत्रालयों/विभागों के अधिकारियों, इत्यादि के साथ एक राष्ट्र-स्तरीय समिति का गठन किया गया था। इस समिति ने हितधारकों से सुझाव प्राप्त करने के लिए देशभर में चार क्षेत्रीय कार्यशालाएं आयोजित कीं। प्राप्त सुझावों को उपयुक्त रूप से प्रारूप नीति में शामिल कर लिया गया है। मसौदा नीति तैयार की गई है और शीघ्र ही इसका अनावरण किया जाएगा।

102. भारत में अंतर्राष्ट्रीय सहकारिता वर्ष – 2025: संयुक्त राष्ट्र द्वारा वर्ष 2025 को "अंतर्राष्ट्रीय सहकारिता वर्ष (IYC 2025)" घोषित किया गया है, जिसका उद्देश्य आर्थिक विकास, सामाजिक समावेशन और संधारणीय विकास में सहकारी संस्थाओं की भूमिका को उजागर करना है। इस अवसर पर सहकारिता मंत्रालय ने सहकारी क्षेत्र के सभी हितधारकों के सहयोग से एक व्यापक कार्य योजना तैयार की है जिसमें पारदर्शिता, नीतिगत सुधारों और PACS के माध्यम से ग्रामीण आर्थिक परिवर्तन पर बल दिया गया है। यह कार्य योजना दिनांक 24 जनवरी 2025 को माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च की गई। योजनाबद्ध और समन्वित कार्यान्वयन के लिए मंत्रालय ने IYC-राष्ट्रीय सहकारी समिति,

IYC-राष्ट्रीय कार्यान्वयन समिति, और IYC-राज्य स्तरीय शीर्ष समितियों का गठन किया है। इसके अलावा, IYC से संबंधित कार्यकलापों को राज्य एवं जिला सहकारी विकास समितियों (SCDC और DCDC) के कार्य क्षेत्र में भी शामिल किया गया है।

IYC-2025 के दौरान व्यापक जन-जागरुकता और प्रचार-प्रसार अभियान चलाए गए हैं जिनके माध्यम से भारतीय रेलवे की ई-टिकटों, सहकारी उत्पादों के पैकेजिंग, आधिकारिक वेबसाइटों और सरकारी पत्राचार में IYC के लोगो को राष्ट्रीय स्तर पर प्रमुखता से प्रदर्शित किया गया है। प्रमुख राष्ट्रीय स्तर की पहलों में 30 जून, 2025 को राज्य सहकारिता मंत्रियों के राष्ट्रीय सम्मेलन का सफल आयोजन और 6 जुलाई, 2025 को गुजरात के आणंद में सहकारिता मंत्रालय के चौथे स्थापना दिवस के अवसर पर एक राष्ट्रीय कार्यक्रम का आयोजन शामिल है। "एक पेड़ मां के नाम" अभियान के तहत एक विशेष वृक्षारोपण अभियान शुरू किया गया है जिसमें सभी संबंधित भागीदार सक्रिय रूप से भाग ले रहे हैं। इसके अतिरिक्त, क्षमता निर्माण कार्यक्रमों, प्रदर्शनियों तथा सहकारी जागरुकता अभियानों का भी आयोजन किया जा रहा है, जिससे यह सुनिश्चित हो सके कि IYC 2025 को सहकारी आंदोलन के लिए एक ऐतिहासिक वर्ष के रूप में स्थापित किया जा सके।

- 103. मंत्रालय की मीडिया आउटरीच का सशक्तीकरण :** विगत चार वर्षों में सहकारिता मंत्रालय ने सहकारी क्षेत्र के बारे में जन सहभागिता और जागरुकता वर्धन के लिए अपने डिजिटल और मीडिया पहुंच को उल्लेखनीय रूप से सशक्त किया है। पारंपरिक और डिजिटल, दोनों ही माध्यमों का लाभ उठाते हुए मंत्रालय ने पीआईबी की सहभागिता से प्रेस विज्ञप्तियां और प्रमुख समाचार पत्रों में लेखों का लगातार प्रकाशन किया है, और साथ ही सोशल मीडिया पर भी अपनी उपस्थिति का विस्तार किया है। माननीय प्रधानमंत्री और माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित सभी राष्ट्रीय स्तर के कार्यक्रमों का मंत्रालय के यूट्यूब चैनल पर सीधा प्रसारण किया जाता है। प्रेस विज्ञप्तियां, समाचार अपडेट और उपलब्धियां नियमित रूप से आधिकारिक वेबसाइट पर साझा की जाती हैं, और व्यापक

समावेशन के लिए बहुभाषी पहुंच भी उपलब्ध है।

आज, मंत्रालय के सभी प्लेटफॉर्म—जिनमें ट्विटर, फेसबुक, इंस्टाग्राम, यूट्यूब, लिंकडइन और व्हाट्सएप शामिल हैं—के कुल फॉलोअर्स/सब्सक्राइबर 6 लाख से ज्यादा हैं, और यूट्यूब पर कुल वीडियो व्यूअरशिप 1.4 करोड़ से ज्यादा है। गौरतलब है कि यूट्यूब पर सहकारिता मंत्रालय सभी मंत्रालयों में चौथे स्थान पर और वेबसाइट एंगेजमेंट और ट्रैफिक में सातवें स्थान पर है, जो इसके बढ़ते डिजिटल प्रभाव को दर्शाता है। विशेष अभियानों और ऐतिहासिक पहलों पर पोस्ट, खासकर प्रमुख आयोजनों और राष्ट्रीय समारोहों के दौरान, लगातार उच्च जुड़ाव प्राप्त करते हैं।

- 104. मासिक प्रकाशन के माध्यम से सहकारी जागरूकता को प्रोत्साहन:** सहकारिता क्षेत्र में पहुंच, जागरूकता और क्षमता निर्माण को बढ़ावा देने के लिए सहकारिता मंत्रालय अप्रैल 2023 से दो मासिक पत्रिकाएं—सहकार उदय (इफको के माध्यम से) और सहकार जागरण (एनसीयूआई के माध्यम से) प्रकाशित कर रहा है। हिंदी, अंग्रेजी और 11 क्षेत्रीय भाषाओं में प्रकाशित ये पत्रिकाएं मंत्रालय और व्यापक सहकारी आंदोलन की प्रमुख नीतियों, योजनाओं, पहलों और सफलता की कहानियों के बारे में जानकारी प्रसारित करने के लिए महत्वपूर्ण मंच के रूप में कार्य करती हैं। सहकार उदय की मासिक लगभग 3 लाख प्रतियां प्रकाशित हो रही हैं, जबकि सहकार जागरण की मासिक प्रसार संख्या लगभग 2.75 लाख है। ये प्रकाशन समयबद्ध, प्रासंगिक और प्रेरणादायक सामग्री प्रदान करके जमीनी स्तर पर सहकारी सदस्यों को सूचित और सशक्त बनाने में मदद करते हैं।

ट. बहुराज्य सहकारी समितियां

- 105. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023:** बहुराज्य सहकारी समितियों में 97वें संविधान संशोधन के उपबंधों को अंतर्विष्ट करने और शासन सशक्त करने, पारदर्शिता व उत्तरदायित्व बढ़ाने, निर्वाचन प्रक्रिया में सुधार करने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन किया गया है।

- 106. सहकारी ऑम्बुड्समैन:** बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी ऑम्बुड्समैन को उक्त अधिनियम की धारा 85क द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से नियुक्त किया गया है। ऑम्बुड्समैन कार्यालय पूर्णरूपेण कार्यशील है और बहुराज्य सहकारी समितियों के सदस्यों की जमाराशियों, कार्यरत बहुराज्य सहकारी समितियों के न्यायोचित लाभ या संबंधित सदस्यों के व्यक्तिगत अधिकारों को प्रभावित करने वाले किन्हीं अन्य मुद्दों से संबंधित शिकायतों या अपीलों पर कार्य करता है।
- 107. सहकारी निर्वाचन प्राधिकरण (CEA)** बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी निर्वाचन प्राधिकरण को शासन सशक्तीकरण और उत्तरदायित्व के लिए स्थापित किया गया है जिसे सभी बहुराज्य सहकारी समितियों में स्वतंत्र और निष्पक्ष निर्वाचन कराने हेतु अधिदेश प्राप्त है। जून 2025 तक, 135 से अधिक बहुराज्य सहकारी समितियों में सफलतापूर्वक निर्वाचन करवाए गए हैं।
- 108. GeM पोर्टल पर सहकारी समितियों को 'क्रेता' शामिल करना:** सरकार ने सहकारी समितियों को GeM पर 'क्रेता' के रूप में पंजीकृत होने की अनुमति प्रदान कर दी है जिससे वे किफायती खरीद एवं अधिक पारदर्शिता के साथ लगभग 67 लाख वेंडरों से माल और सेवाओं की खरीद कर सकेंगे। GeM पोर्टल पर 'क्रेता' के रूप में अब तक 574 सहकारी समितियां ऑनबोर्ड हो चुकी हैं।
- 109. सहारा समूह की समितियों के निवेशकों को रिफंड:** सहारा समूह की सहकारी समितियों के वैध जमाकर्ताओं को पारदर्शी रीति से भुगतान करने हेतु एक पोर्टल का शुभारंभ किया गया है। उनकी जमाराशि और दावों के साक्ष्य की प्रस्तुति एवं उचित पहचान के पश्चात् संवितरण का कार्य आरंभ हो चुका है। अब तक, 22.56 लाख आवेदकों को 4548.09 करोड़ रुपये का संवितरण किया गया है।

ठ. अन्य पहले

110. पारंपरिक स्विगी इंस्टामार्ट के क्विक कॉमर्स प्लेटफॉर्म के माध्यम से सहकारी उत्पादों

की बाजार पहुंच को बढ़ाना: सहकारिता मंत्रालय ने भारतीय सहकारी क्षेत्र को बढ़ावा देने और 'सहकार से समृद्धि' की परिकल्पना को साकार करने के लिए सहकारी उत्पादों के डिजिटल और बाजार एकीकरण को बढ़ाने, नीतिगत चर्चाओं को सुविधाजनक बनाने और उपभोक्ता जुड़ाव को प्रोत्साहित करने हेतु दिनांक 25.04.2025 को स्विगी लिमिटेड के साथ एक समझौता ज्ञापन (MoU) पर हस्ताक्षर किया है। इस समझौता ज्ञापन का उद्देश्य सहकारिता मंत्रालय और स्विगी के बीच एक रणनीतिक साझेदारी स्थापित करना है, ताकि विशेष रूप से डेयरी और ऑर्गेनिक क्षेत्रों में सहकारी उत्पादों के लिए डिजिटल एकीकरण और बाजार पहुंच को बढ़ाया जा सके और साथ ही डिजिटल मार्केटिंग, लॉजिस्टिक्स और उपभोक्ता तकनीक जैसे क्षेत्रों में सहकारी संस्थाओं की क्षमता निर्माण को बढ़ावा दिया जा सके। समझौता ज्ञापन के अंतर्गत प्रमुख बिंदु निम्नलिखित हैं:

- I. सहकारिता मंत्रालय की सहभागिता से स्विगी, भारत में सहकारी आंदोलन/संगठनों/उत्पादों के लिए जागरूकता अभियान चलाएगा।
- II. सहकारी समितियों के लिए स्विगी की इंस्टामार्ट प्लेटफॉर्म के माध्यम से सहकारी डेयरी उत्पादों को अपने प्लेटफॉर्म पर ऑनबोर्ड करके प्राथमिकता पर एक्सेस प्रदान करेगा।
- III. सहकारिता मंत्रालय की सहभागिता से स्विगी, सहकारी ब्रांडों को मार्केटिंग, प्रचार-प्रसार, उपभोक्ता तकनीक और क्षमता निर्माण के क्षेत्रों में समर्थन प्रदान करेगा।
- IV. स्विगी अपने प्लेटफॉर्म पर एक अलग "सहकारी श्रेणी" बनाएगा, जिसमें सहकारी संगठनों द्वारा प्रोत्साहित उत्पादों जैसे कि ऑर्गेनिक, डेयरी, श्रीअन्न (मिलेट्स), हस्तशिल्प, आदि को शामिल किया जाएगा।
- V. यह पहल डिजिटल पहुंच को बेहतर बनाएगी, सहकारिताओं के लिए संधारणीय

विकास के अवसर सृजित करेगी, डिजिटल अर्थव्यवस्था में सहकारी संस्थाओं का अधिकतम प्रभाव सुनिश्चित करेगी, और आपसी सहमति से संचालित परियोजनाओं के माध्यम से संगठनों की क्षमता निर्माण को भी बढ़ावा देगी।

111. सहकारिता मंत्रालय जन शिकायतों के प्रभावी एवं समयबद्ध निवारण के लिए प्रतिबद्ध है। 2023-2024 के दौरान सहकारिता मंत्रालय ने CPGRAMS पोर्टल के माध्यम से प्राप्त 31,000 से अधिक शिकायतों का निस्तारण किया है, जिसकी औसत निस्तारण अवधि केवल 2 दिन रही है, जो कि भारत सरकार के सभी मंत्रालयों में सबसे कम है।
112. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 के अधिनियमन के पश्चात सहकारिता मंत्रालय ने सहकारी शिक्षा निधि (CEF) खाते को NCUI से सहकारिता मंत्रालय सफलतापूर्वक हस्तांतरित किया है और इसके प्रबंधन और उपयोग के लिए एक समर्पित संरचना स्थापित की है।
113. **डेयरी क्षेत्र में संधारणीयता और चक्रीयता:** श्वेत क्रांति 2.0 का एक महत्वपूर्ण उद्देश्य डेयरी क्षेत्र में संधारणीयता और चक्रीयता को बढ़ावा देना है। इस उद्देश्य को प्राप्त करने के लिए डेयरी मूल्य श्रृंखला में संधारणीयता और चक्रीयता को एकीकृत किया जाएगा जिसके अंतर्गत जलवायु-स्मार्ट तरीकों को अपनाना, संसाधनों के कुशल उपयोग को बढ़ावा देना और नवीकरणीय समाधानों के माध्यम से कम उत्सर्जन वाले, आय सृजन करने वाले परितंत्र का निर्माण करना शामिल है। माननीय गृह एवं सहकारिता मंत्री ने इस विषय पर दिनांक 03.03.2025 को एक कार्यशाला का उद्घाटन किया। डेयरी क्षेत्र में संधारणीयता और चक्रीयता हेतु कार्य "कचरे से कंचन (Gold out of Garbage)" की परिकल्पना से प्रेरित है। इस पहल के तहत, निम्नलिखित कार्यों के लिए तीन बहु-राज्य सहकारी समितियों की स्थापना की जाएगी :
 - i. पशु आहार उत्पादन, रोग नियंत्रण और कृत्रिम गर्भाधान के लिए।
 - ii. गाय और भैंस के गोबर के प्रबंधन के लिए।

iii. मृत मवेशियों और भैंसों की खाल, हड्डियां और सींगों के प्रबंधन के लिए।

114. सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (SPCDF) की स्थापना: माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2025 को सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (SPCDF) नामक एक नई बहु-राज्य सहकारी संस्था का शुभारंभ किया गया, जिसकी प्रारंभिक पूंजी ₹200 करोड़ है। SPCDF से 20 राज्यों (जम्मू और कश्मीर, हिमाचल प्रदेश, पंजाब, उत्तराखंड, हरियाणा, राजस्थान, उत्तर प्रदेश, बिहार, असम, पश्चिम बंगाल, झारखंड, ओडिशा, छत्तीसगढ़, मध्य प्रदेश, महाराष्ट्र, आंध्र प्रदेश, कर्नाटक, गोवा, तमिलनाडु, तेलंगाना) के 20,000 से अधिक गांवों के 20 लाख से अधिक डेयरी किसान एक संगठित सहकारी संरचना के प्रत्यक्ष सदस्य बन सकेंगे। SPCDF के माध्यम से किसानों को दुग्ध की सुनिश्चित खरीद, बेहतर पशु चिकित्सा देखभाल, पशुओं के पोषण में वृद्धि, और आधुनिक डेयरी तकनीकों का लाभ प्राप्त होगा। मजबूत शीत श्रृंखला अवसंरचना, शीतालन केंद्रों और कुशल प्रसंस्करण सुविधाओं में निवेश से गुणवत्ता मानकों को और अधिक मजबूती मिलेगी और सुरक्षित, स्वच्छ डेयरी उत्पादों की बढ़ती मांग को पूरा करने में सहायता मिलेगी।

NAMASTE SCHEME

***28. SHRI BALABHADRA MAJHI:**

SHRIMATI APARAJITA SARANGI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details of key milestones achieved under the National Action for Mechanised Sanitation Ecosystem (NAMASTE) Scheme;
- (b) the details of Ayushman Cards issued under the Scheme to ensure access to quality healthcare for sanitation workers and their families; and

(c) the detailed status of implementation of the said scheme in the country, State/UT-wise including Sidhi Lok Sabha Constituency?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) and (b) National Action for Mechanized Sanitation Ecosystem (NAMASTE) scheme is a Central Sector Scheme for the welfare of Sewer and Septic Tank Workers (SSWs). NAMASTE scheme has been launched in July, 2023. Waste Pickers have been added as a target group under the scheme in June, 2024.

NAMASTE scheme extends health insurance coverage under Ayushman Bharat Pradhan Mantri Jan Aarogya Yojana (PM-JAY) to the identified beneficiaries.

Key milestones achieved under NAMASTE scheme are as under:-

- 84,902 Sewer and Septic Tank Workers (SSWs) have been validated.
- 45,871 PPE kits for SSWs and 354 Safety Devices Kit for Emergency Response Sanitation Units have been issued to States/UTs.
- 54,140 beneficiaries have been covered under Ayushman Bharat –PMJAY and State health scheme.
- Capital Subsidy of Rs. 20.36 Crore released to 707 sanitation workers and their dependents for sanitation related projects.
- 1089 workshops have been conducted on Prevention of Hazardous Cleaning of Sewer and Septic Tanks.

Further, 37,980 waste pickers have been validated in various Urban Local Bodies (ULBs) across the country.

(c) 79,759 Sewer and Septic tank Workers (SSWs) have been validated in

States and 5,143 SSWs have been validated in UTs. State/UT -wise status of implementation of NAMASTE scheme is at **Statement**. Further, 66 SSWs have been validated in Sidhi Lok Sabha Constituency. PPE kits have been issued for 50 SSWs, Safety Devices have been issued for two Emergency Sanitation Response Units (ERSUs) and Health insurance card have been issued to 53 SSWs.

STATEMENT

State/ UT-wise status of implementation of NAMASTE scheme

S.No.	STATE/ UT	SSWs Validated	PPE Kits to Sewer and Septic Tank Workers (SSWs)	Safety Devices dispatched to ERSU	Beneficiaries covered under PMJAY, NAMASTE and State health scheme	SUY scheme
1	Andaman and Nicobar Islands	60	40	1	48	
2	Andhra Pradesh	3992	2124	25	3422	555
3	Arunachal Pradesh	86	86	2	56	
4	Assam	450	308	31	297	
5	Bihar	3310	2626	22	2603	1
6	Chandigarh	253	252	1	232	
7	Chhattisgarh	1465	634	21	1210	
8	Dadra Nagar Haveli and Daman Diu	116	116	0	97	

9	Delhi	3645	135	0	1046	
10	Goa	249	93	2	154	
11	Gujarat	5470	4295	17	2236	20
12	Haryana	2627	2193	0	1747	4
13	Himachal Pradesh	414	180	0	301	
14	Jammu and Kashmir	719	700	2	566	
15	Jharkhand	1102	707	11	679	
16	Karnataka	6360	667	19	3695	
17	Kerala	1755	1589	14	1282	
18	Ladakh	21	21	2	17	
19	Lakshadweep	86	86	0	81	
20	Madhya Pradesh	3337	1908	24	1980	43
21	Maharashtra	8297	7135	32	3599	
22	Manipur	175	110	1	159	
23	Meghalaya	108		0	77	
24	Mizoram	140	140	0	43	
25	Nagaland	105	10	4	80	
26	Odisha	1295	*	0	0	
27	Puducherry	243	242	2	205	
28	Punjab	4336	4407	11	3139	
29	Rajasthan	3867	3299	21	1383	7

30	Sikkim	107	95	5	94	
31	Tamil Nadu	6975		0	6975	44
32	Telangana	3719	1198	15	2214	7
33	Tripura	350	110	8	232	
34	Uttar Pradesh	11969	10092	55	6689	26
35	Uttarakhand	628	119	6	503	
36	West Bengal	7071	154	0	6999	
	Grand Total	84902	45871	354	54140	707

*All 1295 SSWs have been provided PPE kits under Garima scheme of the State.

STATUS OF CLAIMS UNDER PMFBY

***29 DR. BYREDDY SHABARI**

SHRI APPALANAIDU KALISETTI

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total number of pending applications and unsettled claims as on date under Pradhan Mantri Fasal Bima Yojana (PMFBY), State-wise and district-wise for Andhra Pradesh;

(b) the average amount of pending claims, along with the total financial liability, State-wise including district-wise data for Andhra Pradesh;

(c) the number of applications pending for more than three months, six months, and over one year, State-wise and district-wise for Andhra Pradesh and the time

by which all pending applications and claims are likely to be settled;
(d) the reasons for delays in claim settlement and steps taken to expedite the process;

(e) whether any complaints have been received from farmers regarding non-payment, partial payment, or delays and if so, the details thereof, State-wise and district-wise for Andhra Pradesh; and

(f) whether the Government is considering any reforms to improve efficiency, transparency, and grievance redressal in PMFBY, if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) to (f) As per provisions of the Pradhan Mantri Fasal Bima Yojana (PMFBY), in case of area approach based/widespread calamity/season end claims, State Government has to furnish/upload the actual and threshold yield data within one month of the final harvest on National Crop Insurance Portal (NCIP). Final Claims are to be worked out on NCIP and paid within 21 days from calculation of claims on NCIP. Farmers need not to intimate the claims in this case.

Further, in case of localized calamities and post harvest losses where claims are worked out and paid on individual farm level, farmers have to intimate the loss to the State Government, insurance company, online on National Crop Insurance portal etc. and claims are to be disbursed within thirty days of the State's order / notification invoking the event.

State-wise details of number of claims pending is given in **Statement -I**. Reasons for their pendency are given below. District-wise details of pending claims in Andhra Pradesh are given in **Statement -II**.

All the major work like selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution of the scheme.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of PMFBY, some complaints were received in the past about payment of claims which are primarily on account of **(a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and consequent disputes between State Government and insurance companies etc.** The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

Government has taken various steps to strengthen implementation of this scheme, bring transparency and ensure timely settlement of claims :

- Government has undertaken development of **National Crop**

Insurance Portal (NCIP) as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.

- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims w.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through **CCE-Agri App** and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been

taken to improve timely settlement of the claims to farmers.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented recently w.e.f. 2023-24 under the scheme:

- i. **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.
- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of **Stratified Grievance Redressal Mechanism** viz.

District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

The review/revisions / rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

STATEMENT -I

PMFBYand RWBCIS : State-wise details of Pending Claims as on 30.06.2025	
State/UT	Total Pending Claims (Rs. in Crore)
A and N Islands	0
<i>Andhra Pradesh</i>	2565.8
Assam	32.2
Bihar	0
Chhattisgarh	137.6
Goa	0
Gujarat	130.3
Haryana	65.5
Himachal Pradesh	7.2
Jammu and Kashmir	4.6
Jharkhand	27.2
Karnataka	29.6
Kerala	0.7
Madhya Pradesh	1469.8
Maharashtra	334.4
Manipur	0
Meghalaya	0.7

Odisha	15.5
Puducherry	2.6
Rajasthan	1531.8
Sikkim	0
Tamil Nadu	126.3
Telangana	0
Tripura	0.3
Uttar Pradesh	121.1
Uttarakhand	0.4
West Bengal	0.5
Total	6,604

STATEMENT – II

Andhra Pradesh :: PMFBY and RWBCIS ::										
Statement showing the District/Season wise provisional claims pending as on 30.06-2025 (as estimated by the State Agriculture Deptt based on Yield and Weather data available)										
District (Andhra Pradesh)	Rabi 2022-23		Kharif 2023		Rabi 2023-24		Kharif 2024		Total	
	Pending Claim (Rs. In Cr.)	Farmers Application (In No.)	Pending Claim (Rs. In Cr.)	Farmers Application (In No.)	Pending Claim (Rs. In Cr.)	Farmers Application (In No.)	Pending Claim (Rs. In Cr.)	Farmers Application (In No.)	Pending Claim (Rs. In Cr.)	Farmers Application (In No.)
Alluri	0.00		52.98	14,620	58.83	30,095	0.31	2,699	112.12	47,414
Seetharamaraju		0								
Anakapalli	0.00	0	5.52	31,167	93.22	34,237	0.29	5,531	99.02	70,935
Ananthpuram	0.00	0	295.87	2,34,715	61.00	45,497	64.87	26,529	421.74	3,06,741
Annamayya	0.00	0	27.05	73,815	17.30	15,851	0.00	0	44.34	89,666
Bapatla	0.004	25	46.46	41,542	9.54	38,727	17.82	26,016	73.83	1,06,310
East Godavari	0.16	1,220	13.82	19,142	36.11	17,494	1.56	795	51.65	38,651
Eluru	0.00	0	21.16	19,006	49.98	15,178	7.77	4,728	78.90	38,912
Guntur	0.00	0	42.54	60,205	10.50	33,864	0.99	1,926	54.03	95,995
Kakinada	2.74	16,789	17.01	39,647	40.48	42,839	12.54	11,690	72.76	1,10,965
Dr.B.R.Ambedkar Konaseema	0.29	998	22.47	35,853	2.79	19,944	3.07	12,975	28.62	69,770
Krishna	1.91	13,859	2.88	4,440	5.34	38,972	38.57	23,210	48.70	80,481

Kurnool	0.00	0	316.22	3,73,860	35.87	32,281	0.04	326	352.13	4,06,467
Nandyal	4.24	22,624	56.21	99,210	123.08	75,138	0.00	0	183.52	1,96,972
NTR	1.50	4,665	55.50	71,180	4.23	11,034	53.17	24,289	114.41	1,11,168
P.Manyam	6.52	1,334	11.20	42,536	36.38	24,558	0.00	0	54.10	68,428
Palnadu	1.80	3,825	33.70	1,19,899	1.67	2,699	0.58	2,161	37.75	1,28,584
Prakasam	57.41	64,160	30.43	38,966	35.98	39,667	0.00	0	123.83	1,42,793
Sri Satya Sai	0.00	0	144.35	1,85,268	16.46	11,765	3.08	10,979	163.89	2,08,012
SPSL Nellore	8.34	17,281	0.77	1,549	91.84	15,732	0.29	437	101.24	34,999
Srikakulam	0.86	11,576	55.32	1,24,336	18.50	48,082	0.92	2,268	75.59	1,86,262
Tirupati	3.34	14,708	1.34	9,495	37.50	10,591	0.00	0	42.18	34,794
Vizianagaram	0.00	0	8.45	51,383	13.03	6,269	0.00	0	21.48	57,652
West Godavari	0.24	1,354	26.63	43,283	0.08	472	17.59	11,737	44.54	56,846
YSR Kadapa	16.51	22,931	49.53	71,986	89.89	1,09,075	1.41	11,334	157.34	2,15,326
Chittoor		0	7.52	38,624	0.61	1,824	0.00	0	8.13	40,448
Total	105.85	1,97,349	1344.91	18,45,727	890.21	7,21,885	224.87	1,79,630	2,565.84	29,44,591

LAW TO ENSURE MSP

***30: SHRI P. V. MIDHUN REDDY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government plans to bring in a law to ensure that the farmers receive the Minimum Support Price (MSP) for their crops as set by the Commission for Agricultural Costs and Prices (CACP);

(b) if so, the details thereof;

(c) whether the Ministry plans to announce MSP for vegetables and fruits, that are hitherto excluded from the existing regime, if so, the details thereof; and

(d) whether the ministry plans to bring in a plan for stabilizing prices of export oriented commercial crops, if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN)**

(a) and (b) Every year, Government fixes Minimum Support Price (MSP) for 22 mandated agricultural crops based on the recommendations of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned.

To make Minimum Support Prices (MSPs) more effective and transparent, a committee has been constituted on 12th July 2022. The subject matter of the committee also include (i) Suggestions on practicality to give more autonomy to Commission for Agricultural Costs and Prices (CACP) and measures to make it more scientific, and (ii) To strengthen the Agricultural Marketing System as per the changing requirements of the country to ensure higher value to the farmers through remunerative prices of their produce by taking advantage of the domestic and export opportunities. The meetings of this committee are being organized regularly and till date, 6 meetings have been held. Additionally, 39 meetings of various sub-committees have also been held.

(c) For perishable agricultural and horticultural commodities including vegetables and fruits which are not covered under the MSP, Government implements Market Intervention Scheme (MIS) on the request of State/UT Government concerned. The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and cost of production.

(d) Every year, Government fixes Minimum Support Price (MSP) for 22 mandated agricultural crops including three commercial crops (Jute, Copra and Cotton) which not only benefit farmers but also help stabilizing market prices of these crops.

OIL PALM CULTIVATION

***31. SHRI PRADYUT BORDOLOI**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has conducted any assessments on changes in the quality and water level in the North Eastern Region (NER) and Andaman and Nicobar Islands where Oil Palm cultivation is carried out/done, if so, the details thereof;
- (b) whether the Government has undertaken any studies to assess the change in biodiversity in areas where oil palm cultivation is undertaken in the NER and Andaman and Nicobar Islands, if so, the details thereof; and
- (c) the details regarding the number of farmers who reportedly gave up Oil Palm farming in the above mentioned areas along with the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

- (a) The Reassessment Committee of ICAR-Indian Institute of Oil Palm Research (IIOPR) has conducted a study in 2020 to assess the potential area of oil palm cultivation in the country including North-Eastern States and the Andaman and Nicobar Islands using weather and soil parameters like, rainfall,

minimum temperature, length of continuous dry period, soil depth and slope (for rainfed conditions) and ground water level, rainfall, minimum temperature, double /triple cropped areas (for irrigated conditions). Spatial digital maps were prepared with the help of above-mentioned weather and soil parameters by using remote sensing and Geographical Information System (GIS) techniques for arriving at potential areas for oil palm cultivation in India. Oil palm cultivation does not adversely affect the water availability, as it requires less water compared to that crops like banana, sugarcane and paddy.

(b) Oil palm cultivation is recommended strictly on non-forest lands and agricultural lands by replacing or initially inter-cropping with low-value crops. Since Oil palm is not being promoted in forest areas, concerns related to biodiversity loss are mitigated. As reported by ICAR, oil palm cultivation contributes to increasing green cover and enhancing carbon sequestration.

(c) Agriculture is a state subject. Specific data on the number of farmers discontinuing oil palm farming in NER and Andaman and Nicobar Islands is not centrally maintained. However, some common challenges in cultivation of oil palm on farmer fields is longer gestation period, competing crops etc.

Under National Mission on Edible Oils – Oil Palm (NMEO-OP), several measures have been introduced to address the challenges including substantial financial assistance for intercropping and inputs during gestation years, establishment of seed gardens, and provision of viability gap, funding for establishment of mills and assured buy-back of produce by industry partners.

NON-RELEASE OF FUNDS UNDER MGNREGS

***32. SHRI T. M. SELVAGANAPATHI:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that many State Governments have raised a concern with regard to non-release of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) by the Union Government, if so, the details thereof;
- (b) whether budget allocation to MGNREGS has been showing a steady decrease over the years, if so, the details thereof; and
- (c) whether the Government is considering to wind up the said scheme and if so, the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Under the Scheme wage payments are directly credited by the Central Government to the account of beneficiaries through Direct Benefit Transfer protocol.

With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds,

pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

In the current financial year 2025-26 (as on 17.07.2025) an amount of Rs. 44,323 crore has been released to the States/Union Territories, which includes funds for wage, Material and Admin components under Mahatma Gandhi NREGS.

(b) Regarding budget allocation for Mahatma Gandhi NREGS it is submitted that, for the financial year 2024-25, budget allocation of ₹86,000 crore has been made, which was the highest ever allocation for scheme at the Budget Estimate (BE) stage since inception. In the financial year 2025-26, the Government has retained this allocation at ₹86,000 crore, ensuring continued support for rural employment.

Here it is also submitted that keeping in view demand driven nature of the Scheme, the Ministry of Rural Development closely monitors demand for employment at ground level and seeks additional funds from the Ministry of Finance as and when required.

(c) There is no such proposal. In fact, continuous efforts are being made to strengthen the implementation of the scheme at the ground level so that the core objectives of the Scheme such as providing guaranteed employment resulting in creation of productive assets of prescribed quality and durability, strengthening livelihood resource base of the poor, proactively ensuring social inclusion and strengthening Panchayat Raj institutions are achieved.

MODEL FISHING VILLAGES IN ANDHRA PRADESH***33. SHRI G. M. HARISH BALAYOGI:****SHRI MAGUNTA SREENIVASULU REDDY:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has undertaken any initiatives for the development of Model Fishing Villages in Andhra Pradesh;
- (b) if so, the details thereof, including the number of Model Fishing Villages sanctioned, approved and developed in the State, district-wise;
- (c) the amount of funds allocated, released and utilised for the development of Model Fishing Villages in the State during the last three years, year-wise and district-wise;
- (d) whether the Government has launched any initiatives for the development of Climate Resilient Coastal Fishermen Villages (CRCFV) in the State to address climate change vulnerabilities in coastal communities; and
- (e) if so, the details thereof and the number of such villages identified or approved under CRCFV in the State, district-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) Pradhan Mantri Matya Sampada Yojana (PMMSY) implemented by the Ministry of Fisheries, Animal Husbandry and Dairying, Department of Fisheries with effect from the year 2020-21 *inter alia* envisages development of

Integrated Modern Coastal Villages at an unit cost of Rs 750 lakh with an aim to maximize economic and social benefits to coastal fishers while minimizing environmental degradation through sustainable fishing practices. This initiative aims to empower fishers in coastal villages by securing their livelihoods and enhancing participation along the fisheries value chain. It supports fisheries infrastructure, modern amenities, disaster resilient houses, cyclone and tsunami shelters and post-harvest amenities based on the local needs and priorities of the villages. This activity under the PMMSY seeks to leverage the inherent strengths of coastal villages to sustainably amplify their economic benefits. The development of Integrated Modern Coastal Fishing Villages is a non-beneficiary-oriented activity of PMMSY, implemented in partnership with the coastal State Governments on a 60:40 cost-sharing basis between the Central and State Governments. No proposals received from the Government of Andhra Pradesh for the PMMSY component- Integrated Modern Coastal Fishing Villages. -

(d) and (e) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, recognizing the importance of developing the coastal communities, has also taken up another transformative initiative under the Pradhan Mantri Matya Sampada Yojana (PMMSY) to develop the existing 100 fishermen villages situated close to the coastline in various States and Union Territories (UTs), including Andhra Pradesh, into Climate Resilient Coastal Fishermen Villages (CRCFV), to make them economically vibrant fishermen villages. The development of CRCFV has been taken up under the Central Sector Scheme Component of PMMSY with a unit cost of Rs 200 lakh per fishing

village, and the entire cost (100%) is met by the Government of India.

This transformative initiative, among other objectives, aims to develop coastal fishermen villages into sustainable, economically vibrant, and climate-resilient, fishing hubs that can draw tourism and boost coastal trade. The primary objective is to create sustainable livelihood opportunities for fishers by developing need-based fisheries infrastructure and promoting sustainable, eco-friendly and climate resilient livelihood avenues. The scheme also focuses on improving the quality of life for fishers through enhanced safety, security, and access to modern fishing implements, post-harvest facilities, and marketing support.

Under the Climate Resilient Coastal Fishermen Villages component, a total of 15 coastal fishermen villages have been identified in consultation with the Government of Andhra Pradesh. The proposals of the Government of Andhra Pradesh to develop the identified 15 villages as CRCFV at a total cost of Rs. 30 crore have been approved, and the first instalment of the central share of Rs. 7.50 Crore has been released to the Government of Andhra Pradesh for implementation of the approved projects of CRCFV. The District-wise details of these 15 identified coastal fishermen villages are furnished at **Statement**.

The proposals related to the components of Integrated Modern Coastal Fishing Villages and the Climate Resilient Coastal Fishermen Villages under the PMMSY received by the Department of Fisheries, Government of India during the originally approved scheme period of PMMSY i.e. 2020-21 to 2024-25 have been approved.

STATEMENT

District-wise details of costal fishermen villages identified in Andhra Pradesh for development as Climate Resilient Coastal Fishermen Villages (CRCFV)

Sl. No.	District	Mandal	Village
1	Srikakulam	Srikakulam	Pedagangallavanipeta
2	Srikakulam	Vajrapukoturu	Devunaltada
3	Srikakulam	Kaviti	Iddivanipalem
4	Vizianagaram	Pusaptirega	PathivadaBarripeta
5	Visakhapatnam	Bheemili	PeddaUppada
6	Anakapalli	Payakaraopeta	Pentakota
7	Kakinada	U. Kothapalli	Konapapapeta
8	Krishna	Nagayalanka	Sorlagondhi
9	Krishna	Nagayalanka	Gullalamoda
10	Bapatla	Bapatla	AdaviPanchayath
11	Bapatla	Nizampatnam	Gondisamudram
12	Prakasam	Kothapatnam	Pallepalem
13	Nellore	Bogole	Tadichetlapalem
14	Nellore	T.P.Gudur	Edurupalem
15	Tirupathi	Vakada	Thupilipalem

PENDING DUES UNDER MGNREGS***34. SHRI E. TUKARAM:****SHRI RAJIV PRATAP RUDY:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total amount of Central share pending for disbursement to States and Union Territories (UTs) under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the duration for which the amount remained pending/unpaid along with the reasons therefor, State and district-wise;
- (b) the details of States and UTs having pending wage and material liabilities under MGNREGS including the total amount to be released/disbursed by the Union Government as of June 2025, State and district-wise including Karnataka, Kerala and Bihar particularly of Saran district of Bihar;
- (c) whether the delay in fund release has affected the implementation of MGNREGS works and wage payments to workers in various States, if so, the details thereof, State and district-wise including Kerala and Bihar;
- (d) the reasons for delay in disbursement of funds to States and the impact of such delays on rural livelihood security and employment generation, State-wise including Kerala and Bihar particularly of Saran district; and
- (e) the corrective measures taken by the Government to ensure timely release of funds under MGNREGS?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN)**

(a) to (d) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. Under Mahatma Gandhi NREGS, States/UTs furnish fund release proposals to the Government of India. Under the scheme, fund release to States/UTs is a continuous process and the Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. In the current Financial Year, so far an amount of Rs 44,323 Crore has been released to the States including the pending liabilities of the previous year. Payment of wages is done by Central Government directly into the accounts of the beneficiaries through Direct Benefit Transfer (DBT) mode. As sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States after following the due procedures, the fund release status keeps updating on a daily basis.

State/UT-wise (including Karnataka, Kerala and Bihar) details of central share due for wage and material component under Mahatma Gandhi NREGS as on

16.07.2025 are given at **Statement**.

Under the provision of the scheme, 100% of expenditure of the wage and administrative component is borne by the Central Government. Where as 75% of the expenditure under material component is borne by central Government and 25% is shared by the States/UTs. Funds under material and admin components are released to the State Government and the State Government further releases the funds to its Districts accordingly. The government of India does not release material funds directly to the Districts.

(e) The Ministry seeks additional funds under Mahatma Gandhi NREGS from the Ministry of Finance as and when required for meeting the demand for work on the ground. The following measures have been undertaken to ensure the regular transfer of funds to States and the timely release of funds to implementing agencies:

1. Public Financial Management System (PFMS) The government is using the PFMS platform to monitor and ensure the efficient and timely transfer of funds to the States and UTs. This system helps in real time tracking of the fund flow and its utilization.
2. Direct Benefit Transfer (DBT) Wages under Mahatma Gandhi NREGS are paid directly into the Aadhaar linked bank accounts of beneficiaries through Aadhaar Based Payment System (ABPS), following the DBT protocol. This minimizes delays and ensures timely payments.
3. In order to ensure timely wage payments, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all

States/UTs, which defines fixed timelines for each stage of the wage payment process-from muster roll uploading to FTO approval.

4. Capacity building of the field functionaries: Workshops and training programmes are conducted by the Ministry for the field functionaries to enhance their skills and support them in handling the financial systems.
5. Regular Reviews: Continuous monitoring through review meetings with different stakeholders such as banks, States/UTs, PFMS, NIC-DRD is done by the Ministry.

STATEMENT -I

State/UT-wise details of pending liabilities for wage and material component under Mahatma Gandhi NREGS as on 16.07.2025 (Rs. in crore)

Sl. No.	State/ UT	Pending Dues
1	Andhra Pradesh	2864.31
2	Arunachal Pradesh	100.57
3	Assam	305.49
4	Bihar	1680.13
5	Chhattisgarh	99.77
6	Goa	0.19
7	Gujarat	83.70
8	Haryana	45.12
9	Himachal Pradesh	107.11
10	Jammu and Kashmir	272.60
11	Jharkhand	354.84
12	Karnataka	374.80
13	Kerala	377.57

14	Madhya Pradesh	870.94
15	Maharashtra	1250.84
16	Manipur	161.00
17	Meghalaya	130.35
18	Mizoram	3.44
19	Nagaland	32.84
20	Odisha	158.76
21	Punjab	331.48
22	Rajasthan	1687.39
23	Sikkim	18.95
24	Tamil Nadu	464.01
25	Telangana	939.47
26	Tripura	30.79
27	Uttar Pradesh	1765.15
28	Uttarakhand	76.85
29	Andaman and Nicobar	0.00
30	Lakshadweep	0.00
31	Puducherry	13.73
32	Ladakh	1.75
33	Dadra and Nagar Haveli and Daman and Diu	0.00

VIKSIT KRISHI SANKALP ABHIYAN

***35. SHRI NABA CHARAN MAJHI:**

SHRI RAJKUMAR CHAHAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the objectives and outcomes of the 'Viksit Krishi Sankalp Abhiyan' campaign undertaken during May-June 2025;
- (b) the manner in which the campaign aims to enhance agricultural productivity and profitability for farmers across various States;
- (c) the role of the scientists, teams visiting villages under the campaign and the nature of their engagement with farmers;
- (d) whether the said Abhiyan has been undertaken in villages of Pali Lok Sabha Constituency of Rajasthan; and
- (e) if so, the specific activities conducted and measurable outcomes/success observed as part of campaign in Pali Lok Sabha Constituency of Rajasthan and Sidhi Lok Sabha Constituency of Madhya Pradesh?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b) The Viksit Krishi Sankalp Abhiyan was organized during 29th May-12th June, 2025 across the country as pre-*Kharif* campaign with the objectives to create awareness regarding improved agricultural technologies of *Kharif* season and about various schemes and policies of government on agricultural development among the farmers and also to document farmer led innovations and feedback of farmers. During the campaign, 2,170 teams of scientists directly interacted with more than 1.35 crore farmers by organizing about 61 thousand programs in 728 districts. The campaign motivated the farmers to scientifically cultivate *Kharif* crops and efficiently manage seasonal activities of other enterprises of agriculture and allied sectors like, dairy, poultry, fisheries,

beekeeping, mushroom production, etc.

(c) The teams of agricultural scientists interacted directly with farmers and made them aware about improved agricultural technologies of *Kharif* season and various schemes and policies of government on agricultural development. They also collected farmer led innovations and feedback of farmers to encourage demand driven research.

(d) and (e) Yes, the said campaign has been undertaken in villages of Pali Lok Sabha Constituency in Rajasthan and Sidhi Lok Sabha Constituency in Madhya Pradesh. The activities conducted include farmer-scientist interactions on improved agricultural technologies of *Kharif* season, distribution of literature on package of practices on *Kharif* crops including details of new varieties as well as new agricultural technologies and various schemes and policies of government on agricultural development. During the campaign, 8 teams of scientists directly interacted with 67463 farmers by organizing 281 programmes in Pali Lok Sabha Constituency and 6 teams of scientists directly interacted with 30280 farmers by organizing 206 programmes in Sidhi Lok Sabha Constituency.

ORGANIC/NATURAL FARMING

***36. SHRI NAVEEN JINDAL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the production through organic/natural farming since the last five years, State-wise and year-wise;

- (b) the details of the funds allocated, disbursed sanctioned and expended for organic farming infrastructure during the said period, State and year-wise;
- (c) the details of the schemes launched for the infrastructure development for the Organic Production and the beneficiaries under the scheme since 2020, State and year-wise;
- (d) the details of the current organic farming infrastructure in the States and the steps taken by the Government to expand organic farming infrastructure in States with low organic production;
- (e) whether any financial incentives or subsidies are available for farmers to develop organic farming infrastructure, if so, the details thereof along with the details of the beneficiaries thereunder, State-wise; and
- (f) whether any steps are being taken to strengthen infrastructure for producing organic inputs such as bio-fertilizers, vermicompost, and organic pesticides, if so, the details and the results achieved therefrom?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs except North Eastern States and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for the North Eastern States. Both schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing. Primary focus of the schemes is to form organic clusters, with preference to small and marginal farmers, to create a supply chain.

Both the schemes are implemented through States /UT Governments.

The details of the production through organic/natural farming are not maintained centrally.

(b) State-wise details of funds allocated, disbursed sanctioned and expended for organic farming including infrastructure development from 2020-21 to 2024-25 under PKVY and MOVCDNER schemes are at **Statement–I** and **II** respectively.

(c) The government has launched several schemes to promote organic production including infrastructure development, as follows:

1. The PKVY scheme promotes cluster-based organic farming with Participatory Guarantee System (PGS) certification. While primarily focused on organic input incentives for on-farm input infrastructure and training, it also supports value addition to organic produce through convergence with the Agriculture Infrastructure Fund (AIF).
2. The MOVCDNER scheme promotes third-party certified organic farming of niche crops in the North Eastern States. It explicitly includes support for capacity building, certification, market linkages, value addition, storage, processing, and on-farm input infrastructure development for organic farming, since 2015-16.

Agriculture Infrastructure Fund (AIF) mobilizes medium-to-long-term debt financing for investment in viable projects relating to post-harvest management infrastructure and viable farming assets. While not exclusively for organic production, organic farmers, FPOs, PACS, and agri-entrepreneurs can avail loans for setting up infrastructure like warehouses, cold stores, sorting/grading

units, and primary processing centers, which are crucial for organic value chains, since 2020-21. As on 30.06.2025, under AIF scheme supports have been given for the project Organic inputs production to 545 applications with loan sanctioned amount of Rs.850 crore.

(d) to (f) Under PKVY, assistance of Rs. 31,500 per ha in 3 years is provided for promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers through Direct Benefit Transfer for on- farm /off –farm organic inputs including organic compost. Under MOVCDNER, assistance of Rs. 46,500/ha in 3 years is provided for creation of Farmers Producer Organization, support to farmers for organic inputs etc. Out of this, assistance @ Rs.32500/ ha is provided to farmers for off-farm /on –farm organic inputs such as bio-fertilizers, vermicompost, and organic pesticides under the scheme including Rs.15,000 as Direct Benefit Transfer to the farmers. State-wise details of farmers benefitted under PKVY and MOVCDNER scheme since 2015-16 is at **Statement -III.**

STATEMENT -I

Details of the State-wise Allocation, released and Expenditure under Paramparagat Krishi Vikas Yojana (PKVY) scheme including infrastructure development for the Organic Production during 2020-21 to 2024-25

(Rs. In lakh)

Name of the State	2020-21			2021-22			2022-23			2023-24			2024-25		
	Allocation	Release	Expend.	Allocation	Release	Expend.	Allocation	Release	Expend.	Allocation	Release	Expend.	Allocation	Release	Expend.
Andhra Pradesh	11291.09	10004.83	9989.68	1573.21	0.00	0.00	826.35	0.00	0.00	970.00	970.00	0.00	2800.00	2800.00	0.00
Bihar	1750.99	993.63	876.61	991.81	0.00	0.00	2830.65	1547.68	1547.68	2509.80	402.00	0.00	1000.00	1015.50	0.00
Chhattisgarh	4825.62	3738.11	3737.96	1324.74	0.00	0.00	3504.93	0.00	0.00	3175.00	1892.50	1892.50	2373.50	2373.00	473.90
Gujarat	20.20	10.10	10.10	20.81	0.00	0.00	20.50	0.00	0.00	750.00	196.00	196.00	560.70	282.00	248.40
Goa	1009.80	0.00	0.00	0.00	0.00	0.00	1025.10	0.00	0.00	382.50	250.00	0.00	286.00	250.00	0.00
Haryana	10.10	5.05	0.00	10.40	0.00	0.00	10.25	0.00	0.00	675.00	0.00	0.00	504.00	0.00	0.00
Jharkhand	1836.86	1836.86	1836.86	270.50	0.00	0.00	1397.27	0.00	0.00	1772.00	163.00	0.00	800.00	399.00	0.00
Karnataka	1030.00	10.10	10.10	20.81	0.00	0.00	1045.61	512.55	512.55	2803.00	2803.00	68.25	1950.00	1950.00	0.00

Kerala	2905.47	2198.23	2198.23	1209.68	0.00	0.00	1712.07	1712.07	1471.48	1047.00	71.00	0.00	782.60	392.00	0.00
Madhya Pradesh	8175.34	828.04	0.00	1332.63	0.00	0.00	5756.54	0.00	0.00	4810.00	33.00	0.00	3000.00	1250.00	0.00
Maharashtra	747.25	20.20	20.20	41.62	0.00	0.00	745.90	449.67	449.67	3361.00	1681.00	1507.38	2512.50	2124.00	0.00
Odisha	2318.87	1886.49	1886.49	618.12	0.00	0.00	741.44	370.71900	366.44	1000.00	791.00	752.31	747.60	623.50	0.00
Punjab	1582.66	1582.66	0.00	241.94	221.13	0.00	222.46	0.00	0.00	745.00	0.00	0.00	557.00	278.50	0.00
Rajasthan	7888.90	25.25	25.245	4100.09	4048.07	3828.29	2452.64	1783.26	1736.88	3133.00	800.00	800.00	1500.00	1125.00	0.00
Tamil Nadu	487.76	439.98	434.82	63.65	0.00	0.00	704.87	0.00	0.00	1564.00	1564.00	1562.64	1169.00	1620.00	0.00
Telangana	1315.14	15.15	0.00	31.21	0.00	0.00	30.75	0.00	0.00	568.00	0.00	0.00	424.60	212.00	0.00
Uttar Pradesh	4703.65	2532.17	2532.17	2181.23	865.56	865.56	13400.57	5089.32	5089.32	6607.00	5881.00	5862.00	4500.00	6900.00	0.00
West Bengal	0.00	0.00	0.00	0.00	0.00	0.00	555.39	555.39	555.39	2001.00	1717.00	1082.80	1495.80	1120.75	0.00
Himachal Pradesh	1166.24	1166.24	1166.24	401.17	0.00	0.00	1121.36	0.00	0.00	497.00	124.00	124.00	746.73	746.00	0.00
Uttarakhand	11844.95	9084.61	9084.61	2984.87	2953.66	2953.66	6030.68	5969.00	5969.00	3065.00	767.00	677.95	3600.00	2305.00	0.00
All NE States	738.00	684.98	7.57	314.87	96.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
All UTs	1727.12	221.85	221.85	952.68	0.00	0.00	893.02	193.55	193.55	1863.02	380.20	148.00	1392.65	472.50	0.00

Total	67376.02	37284.51	34038.73	18686.05	8184.81	7647.51	45028.35	18183.20	17891.94	43298.32	20485.70	14673.82	32702.68	28238.75	722.30

* The expenditure is based on the Utilization Certificates (UCs) submitted by the States/UTs. The UC for the year 2024–25 will be due in 2026–27

STATEMENT -II

Details of the State-wise funds allocated, released and expenditure including infrastructure development for the Organic Production during the year from 2020-21 to 2024-25 under Mission Organic Value Chain Development for North East Region (MOVCDNER) scheme.

(Rs. In lakh)

	Year 2020-21			Year 2021-22			Year 2022-23			Year 2023-24			Year 2024-25		
Name of the State	Allocation	Released	Expend.	Allocation	Released	Expend.	Allocation	Released	Expend.	Allocation	Released	Expend.	Allocation	Released	Expend.
Assam	3,193.80	-	-	2,587.98	-	-	2,681.80	2,059.15	2,059.15	3,717.98	3,684.91	2,553.46	4,061.00	1,531.00	1,531.00
Manipur	6,212.31	6,444.72	6,444.72	6,238.76	4,911.50	4,911.50	2,915.37	2,915.36	2,915.36	2,805.38	2,805.38	2,805.38	3,940.00	2,955.00	985.30
Meghalaya	2,857.79	714.21	714.21	836.65	92.88	92.88	2,011.88	621.57	621.57	2,465.40	2,465.40	2,465.40	4,096.00	2,343.00	898.00
Nagaland	2,837.80	2,258.89	2,258.89	2,781.18	2,114.20	2,114.20	1,961.01	1,390.60	1,390.60	2,346.10	2,346.10	2,346.10	4,250.00	2,798.00	2,798.00
Mizoram	1,612.80	769.40	769.40	1,858.80	1,291.74	1,291.74	1,604.25	1,140.90	1,140.90	2,336.16	2,336.16	2,336.16	4,187.00	2,380.00	1,368.00
Arunachal Pradesh	3,044.25	1,953.93	1,953.93	2,938.02	2,776.10	2,776.10	1,860.77	1,642.17	1,642.17	2,574.75	2,574.75	2,569.84	5,250.00	2,560.00	2,560.00
Sikkim	1,880.	1,210.90	1,210.90	2,406.84	795.69	795.69	4,005.10	1,538.83	1,538.83	3,260.69	3,260.69	3,015.82	1,949.00	1,706.00	1,247.50

	94														7
Tripura	3,804. 13	64.74	64.74	3,042.70	1,178.27	1,178.27	2,759.82	3,000.26	3,000.26	3,370.04	3,370.04	3,370.04	3,626.00	2,266.00	1,690.1 8
	25,443 .81	13,416.7 8	13,416.7 8	22,690.9 3	13,160.3 9	13,160.3 9	19,800.0 0	14,308.8 4	14,308.8 4	22,876.5 0	22,843.4 3	21,462.20	32,359.0 0	18,539.00	13,078. 05

*** The expenditure is based on the Utilization Certificates (UCs) submitted by the States/UTs. The UC for the year 2024–25 will be due in 2026–27**

STATEMENT -III

**State-wise details of farmers benefitted under PKVY scheme and
MOVCDNER scheme since 2015-16**

S. No.	Name of the State	Farmers
PKVY		
1	Andhra Pradesh	7,46,976
2	Bihar	43,208
3	Chhattisgarh	60,294
4	Gujarat	17,836
5	Goa	12,685
6	Jharkhand	32,714
7	Karnataka	37,598
8	Kerala	3,10,841
9	Madhya Pradesh	1,16,360
10	Maharashtra	87,350
11	Odisha	70,026
12	Punjab	6,676
13	Rajasthan	2,17,479
14	Tamil Nadu	37,886
15	Telangana	18,405
16	Uttar Pradesh	2,73,672
17	West Bengal	48,585

18	Assam	9,740
19	Mizoram	2,054
20	Meghalaya	2,275
21	Himachal Pradesh	44,932
22	Jammu and Kashmir	12,900
23	Uttarakhand	3,01,109
24	Andaman and Nicobar	3,590
25	Daman and Diu	1,324
26	Ladakh	14,070
27	Lakshadweep	8126
	Total	25,38,711
MOVCDNER		
1	Arunachal Pradesh	19,099
2	Assam	24,681
3	Manipur	43,000
4	Meghalaya	19,274
5	Mizoram	27,604
6	Nagaland	31,128
7	Sikkim	77,540
8	Tripura	26,874
	Total	2,69,200

SUBSIDY SCHEMES FOR DAIRY FARMERS

***37. SHRI RAVINDRA DATTARAM WAIKAR:**

SHRIMATI SHAMBHAVI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the funds allocated, sanctioned and disbursed under the Government subsidy schemes for the dairy farmers in the country since 2021 along with the percentage of total agricultural subsidies allocated to dairy farming, year and State-wise;
- (b) the details of the small and marginal farmers who availed the benefit of subsidies under the dairy farming since 2021, year and State-wise;
- (c) the details of the Private Public Partnerships achieved by the Government to expand dairy farming subsidies and technology adoption;
- (d) the details of the steps taken by the Government to increase awareness among the dairy farmers regarding available subsidies and promote adoption of high-yield cattle breeds through subsidies; and
- (e) whether the Government has any plans to increase the dairy exports by enhancing subsidy-backed milk production, if so, the details thereof and projects in pipeline to achieve the same?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (e) There is no subsidy scheme for dairy farmers since 2021 in the Department of Animal Husbandry and Dairying (DAHD), Government of India. However, DAHD is supporting the States/UTs through the implementation of following schemes for improving milk productivity of bovines, strengthening of dairy infrastructure, enhancing availability of feed and fodder and providing animal health services:

1. **Rashtriya Gokul Mission (RGM)** RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines with the following major components:
 - (i) Nationwide Artificial Insemination Program is being implemented to enhance artificial insemination coverage in districts with less than 50% Artificial Insemination Coverage;
 - (ii) Accelerated breed improvement programme using IVF technology and sex sorted semen is being implemented for rapid genetic upgradation of bovine population;
 - (iii) Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs) are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep and
 - (iv) Under the component of establishment of breed multiplication farm, 50% capital subsidy is provided to entrepreneurs for

producing high genetic merit animals. This will ensure availability of such animals to the dairy farmers.

2. **National Programme for Dairy Development (NPDD)** NPDD is implemented with following 2 components:

- (i) **Component "A"** of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
- (ii) **Component "B"** of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

3. **Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO)** To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.
4. **Animal Husbandry Infrastructure Development Fund (AHIDF)** AHIDF provides interest subvention at the rate 3% per annum for

creation/ strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.

5. **National Livestock Mission (NLM)** to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat, piggery and fodder by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure
6. **Livestock Health and Disease Control Programme (LHDCP)** to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samriddhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality.

PROMOTION OF ECONOMIC NATIONALISM

***38. SHRI DINESHBHAI MAKWANA:**

SHRI MAHESH KASHYAP:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the steps taken by the Government to promote economic nationalism through strengthening of domestic supply chains;
- (b) whether the Government has adopted any policy measures to incentivize industries to prefer domestic suppliers over marginally cheaper imports; and
- (c) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

- (a) The Government has taken Several initiatives to strengthen domestic supply chains such as:
 - i. The PM GatiShakti National Master Plan (NMP) platform which aims at enhancing industrial productivity and helping the country to reduce logistics cost, cut down project delays and improve supply chain efficiency through multi-modal connectivity across highways, railways, ports, airports, logistics infrastructure, and inland waterways.
 - ii. The National Logistics Policy 2022 (NLP) aims to create a cost-efficient, resilient, and sustainable logistics ecosystem. Focus areas in the National Logistics Policy include the Sectoral Plan for Efficient Logistics (SPEL) for major sectors of the economy like Coal, Cement, Fertilizer, Steel, Pharma etc. examining existing supply chain networks and promoting multi-modal transport, digitalization and automation.
 - iii. Govt of India is developing the National Industrial Corridor

Development Programme, intended to create greenfield industrial smart cities/clusters of global standards. These industrial corridors are designated areas along major transportation routes, such as Dedicated Freight Corridors (DFCs), Expressways, and National Highways, where new industrial smart cities and manufacturing clusters are planned within a range of 100-200 kms on either side of these routes.

The industrial smart cities/clusters are built “ahead of demand” with ‘plug-n-play’ infrastructure and ICT enabled utilities, walk to work culture facilitating manufacturing investments, boost the supply chain resilience, and reduce the average logistics cost in India.

- iv. An E-Handbook on Warehousing Standards has been launched recently to promote optimization, interoperability, modal-shift, providing guidelines and best practices for optimal warehouse space utilization. The warehouse standards prescribed are primarily governing the physical infrastructure of the warehouses including health and sustainability standards. The handbook will serve as a guide for infrastructure improvement, achieving efficiency, cost reduction, attracting investment, adoption of newer technologies and global best practices.
- v. The digital platforms such as PM GatiShakti National Master Plan and Unified Logistics Interface Platform (ULIP) have facilitated

data-driven decision-making. ULIP is enabling the industry players to get secure access to the data related to logistics and resources available with various Ministries, strengthening existing supply chain networks for both domestic and export driven industries.

(b) and (c) Various measures have been taken by the Government to incentivize the industries such as:

- i. Production Linked Incentive (PLI), Scheme has led to a significant increase in production, employment generation, economic growth and exports in the country. Launched with the objective of making India 'Atmanirbhar' is built on the foundation of 14 sectors with an incentive outlay of ₹ 1.97 lakh crore (about US\$ 26 billion) to strengthen production capabilities and help create global champions.

Actual investment of Rs. 1.76 lakh crore have been realized till March 2025 across 14 sectors, which has resulted in incremental production/sales of over Rs. 16.5 lakh crore and employment generation of over 12 lakhs (direct and indirect). The impact of PLI Schemes has been significant across various sectors in India. These schemes have incentivized domestic manufacturing, leading to increased production, job creation and a boost in exports.

PLI Scheme has encouraged major smartphone companies shifting its production to India. As a result, India has become a major mobile phone manufacturing country. The production of mobiles in value

terms has increased by around 146% from INR 2,13,773 Cr in 2020-21 to INR 5,25,000 crore in 2024-25 as per industry association and DGCIS. During the same period, exports of mobile phones in value terms has increased by around 775% from INR 22,870 crore in 2020-21 to INR 2,00,000 crore in 2024-25.

Due to the PLI Scheme, there has been a significant reduction in imports of raw materials in the Pharma sector. Unique intermediate materials and bulk drugs are being manufactured in India including Penicillin-G, and transfer of technology has happened in manufacturing of Medical Devices such as (CT scan, MRI etc.). Under the PLI Scheme for medical devices, 21 projects have started manufacturing of 54 unique medical devices, which include high end devices such as Linear Accelerator (LINAC), MRI, CT-Scan, Heart Valve, Stent, Dialyzer Machine, C-Arm, Cath Lab, Mammograph, MRI Coils, etc.

Cumulative incentive amount of Rs. 21,534 crore have been disbursed as on 24.06.2025 under PLI Scheme for 12 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, Drones and Drone Components, Specialty Steel, Textile products and Automobiles and Auto components.

The Government approved the Production Linked Incentive (PLI)

Scheme for Automobile and Auto Components Industry in India (PLI-Auto) in September 2021 which was launched to enhance the country's manufacturing capabilities for advanced automotive products. The Scheme proposes financial incentives for 19 categories of Advanced Automotive Technology (AAT) vehicles and 103 categories of AAT components to boost domestic manufacturing of Advanced Automotive Technology products and attract investments in the automotive manufacturing value chain.

The PLI Scheme for White Goods is aimed at developing a robust component ecosystem for the Air Conditioners and LED Lights industry in India, with the goal of making the country an integral part of global supply chains. A unique feature of the scheme is that it incentivizes only the manufacturing of components and sub-assemblies, not finished products. Following its launch, India has begun local production of key components such as compressors, copper tubes, heat exchangers, motors, and control assemblies for air conditioners, as well as LED chip packaging, drivers, engines, light management systems, and metallized films for capacitors in the LED segment. This shift is significantly reducing import dependency and strengthening domestic manufacturing capabilities.

- ii. Make in India initiative was launched in September 2014 to facilitate investment, foster innovation, build best in class

infrastructure and make India a hub of manufacturing, design, and innovation. Presently, Make in India 2.0 focuses on 27 sectors implemented across various ministries/departments and state governments.

Government has taken a series of policy initiatives that include the Atmanirbhar Bharat packages, investment opportunities under National Infrastructure Pipeline (NIP) and National Monetization Pipeline (NMP), India Industrial Land Bank (IILB), Industrial Park Rating System (IPRS), soft launch of the National Single Window System (NSWS), etc. to promote manufacturing. An institutional mechanism to fast-track investments has been put in place, in the form of Project Development Cells (PDCs) in all concerned Ministries/Departments of Government of India.

The Government has also approved 12 new project proposals under the National Industrial Corridor Development Programme (NICDP) with total project cost of ₹28,602 crore (incl. land cost) to facilitate manufacturing investments into the country.

- iii. India has signed the Supply Chain Resilience Agreement (Pillar-II) in November 2023 under the Indo-Pacific Economic Framework for Prosperity (IPEF), a 14 member plurilateral grouping in the region. The Agreement seeks to strengthen supply chain crucial for national security and economic stability.
- iv. India is signing and negotiating bilateral Free Trade Agreements

(FTAs) aimed at promoting economic trade and economic interest of the country. India has signed 14 FTAs and 6 PTAs (Preferential trade agreements) with its trading partners. These trade agreements have contributed to enhance market access, reduce tariff and non-tariff barriers, strengthen strategic partnerships, and support domestic industry through balanced trade facilitation. Collectively, these FTAs reflect a strategic shift towards high-quality, comprehensive trade agreements designed to support India's domestic manufacturing, services exports, and integration into resilient global value chains

- v. Department is also issuing quality control orders (QCOs) to mandate minimum quality standards for the imported items. This helps in mitigating the issue of cheap imports and dumping. Minimum Import Price (MIP) regulation is also implemented to tackle the issue of cheap imports and to protect domestic manufacturing.
- vi. Major focus of the department is ensuring ease of doing business (EoDB) in the country. This is done through multiple initiatives such as simplifying and streamlining business regulations including the Business Reform Action Plan (BRAP), the B-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens and measurement of Cost of Regulation. Under, the Regulatory Compliance Burden (RCB) initiative the

department works with various Ministries, Departments, and States/UTs to reduce the compliance burden on citizens and businesses. The goal is to enhance Ease of Doing Business and Ease of Living through four key strategies: Simplification of procedures, Rationalization of laws, Digitization of processes, and Decriminalization of minor offences.

To enhance ease of doing business, the Government, through the Jan Vishwas (Amendment of Provisions) Act, 2023, has decriminalized 183 provisions across 42 Central Acts administered by 19 Ministries/ Departments. Building on this reform, the Hon'ble Finance Minister has announced the Jan Vishwas 2.0 initiative, under which DPIIT has undertaken an analysis of criminal provisions (including both major and minor offences) across Acts under 39 Ministries/Departments.

- vii. Government of India through its line Ministries / Regulators, so far, a total of 190 Quality Control Order's covering 773 products have been notified for compulsory certification of BIS by various regulators / line Ministries of Government of India, to enhance quality of goods imported into India and to increase quality consciousness in the Country.

TRANSFORMING OF PACS INTO MULTI-FUNCTIONAL SERVICE HUBS

***39 SHRI PRAVEEN KHANDELWAL:**

Will the Minister of **Cooperation** be pleased to state:

(a) whether the Government has taken steps to transform Primary Agricultural Credit Societies (PACS) into multi-functional service hubs by integrating them with major Government schemes under the PACS computerisation programme, if so, the details thereof;

(b) whether the Government proposes to expand the role of PACS beyond agricultural credit to include procurement, agri-input supply, storage, insurance facilitation and other economic activities at the village level, if so, the details thereof;

(c) whether emerging technologies such as Artificial Intelligence, Internet of Things and precision agriculture tools are being incorporated into PACS operations through national-level pilot projects, if so, the details thereof;

(d) whether any progress has been made in creating the National Database of Cooperatives for identifying underserved regions and targeting scheme delivery through cooperatives, if so, the details thereof; and

(e) whether the Government proposes to formulate a long-term strategy to develop PACS as 'One Stop Shops' for last-mile service delivery and rural economic inclusion and if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH)

(a) The Government is actively computerizing PACS with Enterprise Resource Planning (ERP) tools and transforming them into multi-functional service hubs

by integrating them with over 25 Government schemes expanding PACS into dairy, fisheries, warehousing, retail, financial and non-financial services, these reforms are geared to make PACS the backbone of rural service delivery under “Sahakar se Samridhi.”

1. PACS Computerisation Scheme

- On **29 June 2022**, the Cabinet approved a Centrally Sponsored Scheme to computerize approximately **63,000 functional PACS** over five years (2022–23 to 2026–27) with a total budget of **₹2,516 crore**, including ₹1,528 crore from GoI, ₹736 crore from States, and ₹252 crore from NABARD
- NABARD is the implementing agency of this project, providing requisite computer hardware and peripherals together with Enterprise Resource Planning (ERP) based common software to enable all the PACS to capture records of all credit and non-credit operations digitally and seamlessly in an efficient and transparent manner. The project comprises the development of cloud-based common software with cyber security, uploading and building a National Level Data Repository (NLDR), training, and other support services. This software is in vernacular language having the flexibility of customisation as per the needs and requirements of the States.
- **On-Ground Progress** : 73,492 **PACS** across 31 States/UTs have been approved for inclusion in the project. Now, the original cost of this project has increased to ₹2,925.39 crore.

- **Integration with Government Schemes:** Under this initiative, PACS are developed as hubs for delivering benefits from schemes such as PM-Kisan, PMFBY, interest subvention, fertiliser and seed distribution, PDS outlets, LPG/Petrol/Diesel dealerships, custom hiring, Jan Aushadhi Kendras, Common Service Centres, etc..
- **Multi-Purpose PACS Establishment**
 - The Cabinet on 15.02.2023, approved the formation of **multi-purpose PACS/dairy/fisheries cooperatives** in every uncovered Panchayat, converging schemes like Dairy Infrastructure Development Scheme (DIDF), Pradhan Mantri Matsya Sampada Yojana (PMMSY), National Programme for Dairy Development (NPDD), National Dairy Development Board (NDDB) and National Fisheries Development Board (NFDB).
 - A **Standard Operating Procedure** (“Margdarshika”) was issued on **19 Sep 2024** to define targets and timelines.

2. Empowering PACS under Model Bye-Laws

- **Diversification of Activities:** New model bye-laws (circulated Jan 2023) enable PACS to undertake **over 25 business activities**, including dairy, fisheries, floriculture, warehousing, PDS, LPG/CNG distribution, custom hiring, insurance, banking services, community irrigation, etc.
- **ERP Modules for Multi-Service Delivery:** The computerization ERP covers modules for credit (short/med/long-term), procurement, PDS operations, warehousing, merchandising, asset management, HR, and

more

(b) The Government of India has taken several initiatives to strengthen the Cooperative Sector across the country alongwith Primary Agricultural Credit Societies (PACS) beyond agricultural credit. These initiatives is aimed at strengthening rural infrastructure and enhancing income-generating opportunities at the village level. Under these initiatives, PACS can undertake a wide range of activities, including:

1. **Procurement of agricultural produce** on behalf of government agencies.
2. **Supply of agri-inputs** like seeds, fertilizers, and pesticides.
3. **Warehousing and storage** facilities include cold storage and godowns.
4. **Insurance facilitation** for crops, livestock, and health under schemes like PMFBY.
5. **Distribution of LPG, petrol, and diesel**, along with running **Fair Price Shops (FPS)**.
6. Acting as **Common Service Centres (CSCs)** to provide digital and financial services.
7. Setting up **Jan Aushadhi Kendras** to supply affordable medicines.
8. Facilitating **minor irrigation**, fishery, and dairy activities.
9. Providing services related to banking, marketing, and rural development schemes.

This multi-functional transformation is supported by a unified **ERP-based software platform** and is part of the Government's larger "**Sahakar se**

Samridhi” (Prosperity through Cooperation) vision.

(c) No, but there is scope for its possible incorporation in PACS Computerization Project, depending on need and viability.

(d) A comprehensive National Cooperative Database (NCD) has been developed by Ministry of Cooperation, Government of India, with the support of States / UTs. The NCD portal was launched on 08th March 2024. This database provides a single-point access to information on over 8.25 lakh cooperatives across the country.

The NCD is accessible at URL: <https://cooperatives.gov.in>.

This database can be used by policy makers, administrators, academia/researchers, banks/financing agencies, market players etc. The NCD captures data on parameters such as sector, location and geographical spread/jurisdiction, membership, economic activities, linkages etc of individual cooperatives.

The NCD Database is used for identifying the gaps so that new cooperatives gets promotion. The database also helps in delivery and targeting of schemes meant for various cooperatives.

(e) Yes, the Government has committed to formulate a **long-term strategy** to integrate Primary Agricultural Credit Societies (PACS) as ‘**multi-service hubs**’.

- i. **Sahakar Se Samriddhi Vision:** The Ministry of Cooperation aims to expand PACS into 2 lakh units, ensuring at least one PACS in every panchayat to act as a single-window service center for farmers and rural households.

- ii. **Model Bye-Laws and Legal Reforms:** The introduction of model bye-laws allows PACS to undertake over 25 business activities, enabling them to evolve into comprehensive rural economic units.
- iii. **Digital and Infrastructure Support:** The PACS computerisation programme ensures deployment of ERP software, real-time data systems, and support for tech integration (like AI, drones, IoT) to strengthen their multifunctionality.

This strategic push positions PACS as key instruments for **financial inclusion, Agri-services, welfare delivery, and digital governance** in rural India.

RESUMPTION OF MGNREGS IN WEST BENGAL

***40. SHRIMATI SAJDA AHMED:**

SUSHRI MAHUA MOITRA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Calcutta High Court has directed the Government to resume Mahatma Gandhi National Rural Employment Guarantee Scheme work in West Bengal from 1st August 2025 and if so, the details thereof;
- (b) the steps taken by the Government for timely compliance of the said order; and
- (c) whether the Government will reimburse the West Bengal Government for payments made during the said period when funds were frozen and if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) to (c) The Hon'ble High Court of Calcutta in its judgement dated 18.06.2025 has given certain orders regarding resumption of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in West Bengal. The order of Hon'ble High Court is being studied in the Ministry to decide further course of action.

(ii) Unstarred Question Nos. 231 to 251 and 253 to 460

कौशल विकास को बढ़ाने में एनआरएलएम की भूमिका

231. श्रीमती हिमाद्री सिंह:

श्री विष्णु दयाल राम:

श्री अरुण गोविल:

श्री शंकर लालवानी:

श्री आलोक शर्मा:

श्री राजेशभाई नारणभाई चुड़ासमा :

श्री सुखजिंदर सिंह रंधावा:

श्री बलभद्र माझी:

श्री नव चरण माझी:

श्री भोजराज नाग:

श्री विजय कुमार दूबे :

डॉ. राजेश मिश्रा:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

श्री भर्तृहरि महताब:

श्री माधवनेनी रघुनंदन राव:

क्या **ग्रामीण विकास मंत्री** यह बताने की कृपा करेंगे कि :

(क) देश में, विशेषकर मध्य प्रदेश के भोपाल और सीहोर जिलों में, ग्रामीण युवाओं के लिए कौशल विकास और रोजगार के अवसर बढ़ाने हेतु राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम) द्वारा निभाई गई भूमिका का ब्यौरा क्या है;

(ख) क्या इस संबंध में निजी क्षेत्र की संस्थाओं या गैर-सरकारी संगठनों के साथ कोई साझेदारी की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) सीधी संसदीय क्षेत्र में एनआरएलएम के अंतर्गत युवाओं के रोजगार की स्थिति क्या है;

(घ) क्या सीधी संसदीय क्षेत्र में एनआरएलएम और निजी क्षेत्र की संस्थाओं या गैर-सरकारी संगठनों के बीच कोई साझेदारी की गई है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के अंतर्गत, ग्रामीण विकास मंत्रालय मध्य प्रदेश के भोपाल और सीहोर जिलों सहित देश में गरीबी उन्मूलन के लिए ग्रामीण गरीब युवाओं को रोजगार उपलब्ध कराकर उनके कौशल विकास के लिए दीनदयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) और ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) कार्यक्रमों का कार्यान्वयन करता है।

दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) 15-35 वर्ष आयु वर्ग के ग्रामीण गरीब युवाओं के लिए नियोजन से जुड़ा कौशल विकास कार्यक्रम है। यह ग्रामीण गरीब युवाओं को रोजगारपरक कौशल प्रदान कर सशक्त बनाता है तथा नियमित श्रम बाजारों में उनकी भागीदारी को

सुगम बनाता है। डीडीयू-जीकेवाई दिशानिर्देश एससी/एसटी (50%), महिलाओं (33%) और दिव्यांगजनों (5%) को सामाजिक समावेशन प्रदान करता है।

ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) ग्रामीण विकास मंत्रालय द्वारा वित्त पोषित प्रशिक्षण संस्थान हैं, जो प्रायोजक बैंकों द्वारा अपने जिलों में कौशल और उद्यमिता विकास के लिए प्रशिक्षण प्रदान करने के लिए स्थापित किए जाते हैं। यह मंत्रालय आरएसईटीआई भवन के निर्माण के लिए वित्तीय सहायता प्रदान करता है तथा 'ग्रामीण गरीब' अभ्यर्थियों के प्रशिक्षण का खर्च भी वहन करता है। आरएसईटीआई में 18-50 वर्ष की आयु के किसी भी बेरोजगार युवा को प्रशिक्षण देने का प्रावधान भी है, जो स्वरोजगार या मजदूरी रोजगार करने के इच्छुक हो।

देश में, डीडीयू-जीकेवाई के तहत कुल 17,50,787 उम्मीदवारों को प्रशिक्षित किया गया है और कुल 11,48,247 उम्मीदवारों को नियोजित किया गया है और आरएसईटीआई के तहत कुल 56,69,352 उम्मीदवारों को प्रशिक्षित किया गया है और योजना की स्थापना से जून 2025 तक कुल 40,91,304 उम्मीदवारों को नियोजित किया जा चुका है।

मध्य प्रदेश के भोपाल और सीहोर जिले में डीडीयू-जीकेवाई और आरएसईटीआई के तहत जून 2025 तक प्रशिक्षित और नियोजित/रोजगार प्राप्त उम्मीदवारों का विवरण निम्नानुसार है:

योजना	डीडीयू-जीकेवाई		आरएसईटीआई	
जिले	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित
भोपाल	2715	1705	2398	1912
सीहोर	4202	2556	7855	5450

स्रोत: मध्य प्रदेश राज्य सरकार और एनएसीईआर

इसके अलावा, ग्रामीण विकास मंत्रालय और कौशल विकास एवं उद्यमिता मंत्रालय के बीच जून 2025 में एक समझौता ज्ञापन पर हस्ताक्षर किए गए हैं, जिसका उद्देश्य मध्य प्रदेश सहित पूरे देश में डीएवाई-एनआरएलएम के तहत स्वयं सहायता समूह (एसएचजी) महिलाओं को कौशल प्रदान करके और सहायता प्रदान करके ग्रामीण आजीविका को मजबूत करना है।

(ख) जी हां। डीडीयू-जीकेवाई और आरएसईटीआई योजनाएं निजी क्षेत्र की संस्थाओं और गैर सरकारी संगठनों (एनजीओ) के साथ साझेदारी के माध्यम से संचालित होती हैं। डीडीयू-जीकेवाई के अंतर्गत परियोजनाओं का कार्यान्वयन परियोजना कार्यान्वयन एजेंसियों (पीआईए) द्वारा परियोजना मोड में किया जाता है। ये पीआईए कोई भी इकाई हो सकती है, जो इस प्रकार है:

- i) राष्ट्रीय और राज्य स्तर पर कोई सरकारी या अर्ध-सरकारी संगठन,
- ii) नीति आयोग से पंजीकृत एनजीओ,
- iii) भारतीय ट्रस्ट अधिनियमों या किसी राज्य सोसायटी पंजीकरण अधिनियम या किसी राज्य सहकारी समितियों या बहु-राज्य सहकारी अधिनियमों या कंपनी अधिनियम 2003 या सीमित देयता भागीदारी अधिनियम 2008, या स्वयं सहायता समूहों (एसएचजी) और इसके संघों अर्थात् क्लस्टर स्तरीय संघ/ब्लॉक स्तरीय संघ के तहत पंजीकृत,
- iv) स्टार्ट-अप आदि को छोड़कर तीन वर्ष से अधिक पुरानी इकाई।

(ग) सीधी संसदीय निर्वाचन क्षेत्र में डीडीयू-जीकेवाई के तहत 650 ग्रामीण युवाओं को प्रशिक्षित किया गया है और 313 को मंजदूरी रोजगार दिया गया है। आरएसईटीआई के तहत 7212 युवाओं को प्रशिक्षित किया गया है तथा 4892 को नियोजित किया गया है।

(घ) और (ङ.) मध्य प्रदेश राज्य ने सूचित किया है कि सीधी संसदीय निर्वाचन क्षेत्र में डीडीयू-जीकेवाई के अंतर्गत समझौता ज्ञापन (एमओयू) निष्पादित किए गए हैं। ब्यौरा **विवरण** में दिया गया है।

विवरण

सीधी संसदीय निर्वाचन क्षेत्र में डीडीयू-जीकेवाई के तहत संस्थान/एनजीओ का नाम

क्र. सं.	सीधी में डीडीयू-जीकेवाई के तहत संस्थान/एनजीओ का नाम
1	एसीएमई एक्सीलेंट मैनेजमेंट प्राइवेट लिमिटेड
2	एसएससीटी

3	एम्बिशाइन स्किल्स प्राइवेट लिमिटेड
4	कैपिटल इन्फोलाइन मार्केटिंग प्राइवेट लिमिटेड
5	प्रौद्योगिकी और उद्यमिता विकास केंद्र
6	ग्रामीण उत्थान समिति
7	जोसेफ श्री हर्षा और मैरी इंद्रजा एजुकेशनल सोसाइटी
8	मंथन ग्रामीण एवं समाज सेवा समिति
9	शांति जीडी इस्पात एंड पावर प्राइवेट लिमिटेड
10	सूर्या वायर्स प्राइवेट लिमिटेड

PENDING CLAIMS OF PMFBY

232. SHRI RAHUL KASWAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is a fact that Kharif-2024 crop insurance claims under Pradhan Mantri Fasal Bima Yojana (PMFBY) remain pending in several States, including Rajasthan, due to delayed State premium subsidy releases, if so, the details thereof;

(b) the current status of pending claims and average claim settlement time in Rajasthan, including Churu, Sikar, Jhunjhunu, Bikaner, Shri Ganganagar and Hanumangarh;

(c) whether any grievances have been raised by Rajasthan farmers, especially from remote districts, regarding claim denials due to satellite-only

assessments, if so, the details thereof;

(d) the measures taken/being taken to mandate timely release of State subsidy and ground-level crop damage;

(e) whether the Cabinet-approved technological funding (Rs. 824.77 crore) will be utilised to expedite claim settlements; and

(f) if so, the details of projected implementation plan and expected resolution timeline?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Pradhan Mantri Fasal Bima Yojna (PMFBY) was introduced in the country from Kharif 2016 season. The scheme is voluntary for the States and farmers.

All the major work like selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss for calculation of admissible claims are being performed by the concerned State Government or Joint Committee of State Government officials and concerned insurance company. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution of the scheme.

Majority of the claims are settled within the stipulated timelines under the Operational Guidelines of the scheme i.e within 21 days of the receipt requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some complaints/grievances were received in the past about payment of claims which are primarily on

account of (a) **delay in providing State Government share of subsidy** (b) **non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks** (c) **discrepancy in yield data and consequent disputes between State Government and insurance companies etc.** The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

State-wise details of Kharif 2024 pending claims on account of pending State subsidy under PMFBY are given in **Statement -I**. Details of pending claims for Rajasthan, district-wise during 2018-19 to 2024-25, as on 30.06.2025 under PMFBY are given in **Statement -II**.

Government has taken various steps to strengthen implementation of this scheme, bring transparency and ensure timely settlement of claims :

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured famer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursal process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance

Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims w.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.

- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- Opening of ESCROW Account by the State Government concerned for deposit of their premium share in advance as per provisions of the scheme has been made mandatory w.e.f. Kharif 2025 season.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through **CCE-Agri App** and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- Provision of 12% penalty on delay in payment of claims by insurance company is auto calculated on National Crop Insurance Portal (NCIP).

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented recently w.e.f. 2023-24 under the scheme:

i. **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.

ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of **Stratified Grievance Redressal Mechanism** viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, Krishi Rakshak

Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

The review/revisions / rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

(e) and (f) The Union Cabinet in its meeting held on 1st January 2025 has inter-alia approved the proposal for creation of FIAT with an allocation of Rs. 824.77 Cr. For funding of the following activities:

- i. Technological innovations viz. YESTECH, WINDS and CROPIC.
- ii. To finance and subsidise technology (like drones, IoT, Remote Sensing etc.);

- iii. To finance innovation and development of new insurance and risk protection solutions under the product Sandbox approach;
- iv. Facilitating building and capturing of trustful data of farmers and crops for efficient and transparent implementation of PMFBY; and
- v. For giving grants to Academic, Research and Development institutions for carrying out research, design and development initiatives, risk protection products and technology solutions for crop damage and yield loss estimation, crop identification and digitization etc.

STATEMENT -I

PMFBY and RWBCIS: State Wise details of Claims Pending on account of pending State Subsidy for Kharif 2024 season as on 30th June, 2025	
State/UT	Pending Claims
	(Rs. in Crore)
A and N Islands	0.00
Andhra Pradesh	224.9
Assam	1.6
Chhattisgarh	3.5
Goa	0.00
Haryana	20.3
Himachal Pradesh	6.4
Jammu and Kashmir	0.2
Jharkhand	20.6
Karnataka	0
Kerala	0
Madhya Pradesh	1,101.1
Maharashtra	148.6

Manipur	0
Meghalaya	0.01
Odisha	5.9
Puducherry	1.5
Rajasthan	701.8
Sikkim	0
Tamil Nadu	0.8
Tripura	0.00
Uttar Pradesh	8.00
Uttarakhand	0.01
Total	2245

STATEMENT -II

PMFBY and RWBCIS: District Wise details of Pending Claims in Rajasthan from 2018-19 to 2024-25 as on 30th June 2025 (Due to all reasons including on account of pending State subsidy)

District (Rajasthan)	Pending Claims
	(Rs. in Crore)
Ajmer	121.21
Alwar	7.30
Banswara	1.66
Baran	2.29
Barmer	18.75
Bharatpur	13.57

Bhilwara	36.58
Bikaner	31.97
Bundi	12.26
Chittorgarh	13.35
Churu	21.06
Dausa	4.15
Dholpur	1.02
Dungarpur	0.89
Hanumangarh	44.31
Jaipur	121.84
Jaisalmer	43.14
Jalore	34.08
Jhalawar	15.87
Jhunjhunu	18.55
Jodhpur	146.05
Karauli	0.82
Kota	16.11
Nagaur	146.87
Pali	47.18
Pratapgarh	8.93
Rajsamand	0.74
Sawai Madhopur	24.68

Sikar	29.48
Sirohi	6.68
Sri Ganganagar	60.83
Tonk	70.24
Udaipur	1.32
Total	1,123.76

प्राथमिक कृषि सहकारी ऋण समितियों का विस्तार

233. श्री नारायण तातू राणे:

कैप्टन बृजेश चौटा:

श्री विजय कुमार दूबे:

श्री चंदन चौहान:

श्री दिनेशभाई मकवाणा:

श्री लुम्बाराम चौधरी:

डॉ. हेमंत विष्णु सवरा:

श्री कोटा श्रीनिवास पूजारी:

श्री बिद्युत बरन महतो:

श्री प्रभुभाई नागरभाई वसावा:

श्री प्रवीण पटेल:

डॉ. मन्ना लाल रावत:

श्री योगेन्द्र चांदोलिया:

श्री दिलीप शङ्कीया:

श्री प्रदीप कुमार सिंह:

डॉ. के. सुधाकर:

श्री कृपानाथ मल्लाह:

श्री जनार्दन मिश्रा:

श्री दामोदर अग्रवाल:

श्री राजकुमार चाहर:

श्रीमती अपराजिता सारंगी:

श्री जगदम्बिका पाल:

श्री भर्तृहरि महताब:

श्री माधवनेनी रघुनंदन राव:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री विष्णु दयाल राम:

श्री खगेन मुर्मु:

श्री बिभु प्रसाद तराई:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का वर्ष 2029 तक प्रत्येक पंचायत में एक प्राथमिक कृषि ऋण समिति (पीएसीएस) का गठन सुनिश्चित करने का विचार है और वह इस दिशा में कार्य कर रही है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) पीएसीएस के साथ अब तक एकीकृत विभिन्न गतिविधियों का ब्यौरा क्या है और उक्त एकीकरण से पीएसीएस की वित्तीय स्थिरता और ग्रामीण समुदायों के लिए उनकी प्रासंगिकता किस प्रकार बढ़ी है;

(ग) क्या सरकार का जमीनी स्तर पर इन पहलों के सफल कार्यान्वयन को सुनिश्चित करने के लिए कोई वित्तीय या तकनीकी सहायता प्रदान करने का विचार है और क्या विशेषकर महाराष्ट्र राज्य और पालघर जिले में इसके लिए योजनाएं तैयार की गई हैं;

(घ) क्या पीएसीएस को सहकार से समृद्धि/डिजिटल सहकारी समिति/राष्ट्रीय सहकारी डेटाबेस जैसी केंद्रीय योजनाओं के साथ एकीकृत किया गया है;

(ङ) क्या सरकार इस दिशा में मानकीकृत सॉफ्टवेयर / ईआरपी प्रणाली/एआई-आधारित निगरानी तंत्र विकसित कर रही है ताकि पीएसीएस का संचालन पेशेवर तरीके से किया जा सके और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(च) क्या सरकार के पास सहकारी क्षेत्र में युवा उद्यमियों/महिला स्वयं सहायता समूहों/एफपीओ को पीएसीएस से जोड़ने के लिए कोई विशेष योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) जी हां, मान्यवर। सरकार ने दिनांक 15.02.2023 को देश में सहकारिता आंदोलन को सुदृढ़ करने तथा सबसे निचले स्तर तक इसकी पहुँच बनाने की योजना को मंजूरी प्रदान की है। योजना के अंतर्गत, पाँच वर्षों में देश में सभी पंचायतों/गांवों को आच्छादित करने हेतु डेयरी अवसंरचना विकास निधि (DIDF), राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD), प्रधानमंत्री मत्स्य सम्पदा योजना (PMMSY), आदि सहित भारत सरकार की विभिन्न मौजूदा योजनाओं के अभिसरण से तथा राष्ट्रीय कृषि और ग्रामीण विकास बैंक (NABARD), राष्ट्रीय डेयरी विकास बोर्ड (NDDB), राष्ट्रीय मात्स्यिकी विकास बोर्ड (NFDB) और राज्य सरकारों के सहयोग से नयी बहुउद्देशीय पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों की स्थापना करना शामिल है।

(ख) से (घ) पैक्स को बहुउद्देशीय आर्थिक संस्थाएं बनाने हेतु उनके आर्थिक कार्यकलापों में विविधता लाने के लिए मंत्रालय द्वारा आदर्श उपविधियां तैयार की गई हैं, जिसके द्वारा पैक्स को डेयरी, मत्स्य पालन, गोदामों की स्थापना; खाद्यान्न, उर्वरक, बीज की खरीद, एलपीजी/सीएनजी/पेट्रोल/डीजल डिस्ट्रिब्यूटरशिप, अल्पकालिक और दीर्घकालिक ऋण, कस्टम हायरिंग केंद्र, उचित मूल्य की दुकानें (FPS), सामुदायिक सिंचाई, कॉमन सेवा केंद्र, आदि सहित 25 से अधिक व्यावसायिक कार्यकलाप करने में सक्षम बनाया गया है।

उपरोक्त के अतिरिक्त, भारत सरकार ने कई अन्य महत्वपूर्ण पहल भी की हैं, जिनमें

निम्नलिखित शामिल हैं:

- कंप्यूटरीकरण द्वारा पैक्स का सशक्तीकरण:** पैक्स को सशक्त करने के लिए भारत सरकार द्वारा 2,516 करोड़ रुपये के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना अनुमोदित की गई थी, जिसे अब बढ़ाकर 2,925.39 करोड़ रुपये कर दिया गया है, जिसमें देश के सभी कार्यशील पैक्स को एक कॉमन ईआरपी आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों और जिला केंद्रीय सहकारी बैंकों के माध्यम से नाबार्ड के साथ लिंक करना शामिल है। इसका लक्ष्य पैक्स की प्रचालन दक्षता में सुधार लाना, ऋणों का त्वरित संवितरण सुनिश्चित करना, लेन-देन लागतों को घटाना, पारदर्शिता बढ़ाना और पैक्स के कार्यों के प्रति किसानों में विश्वसनीयता बढ़ाना है। अब तक, इस परियोजना के तहत 31 राज्यों/संघ राज्यक्षेत्रों से कुल 73,492 पैक्स संस्वीकृत किए गए हैं। कुल 59,920 पैक्स को ईआरपी सॉफ्टवेयर पर ऑनबोर्ड किया जा चुका है और 30 राज्यों/संघ राज्यक्षेत्रों द्वारा हार्डवेयर का प्रापण किया जा चुका है।
- सभी पंचायतों को कवर करते हुए नई बहुउद्देशीय पैक्स/डेयरी/मत्स्य सहकारी समितियों की स्थापना:** भारत सरकार ने पांच वर्षों में देश के सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीय पैक्स/डेयरी/मत्स्य सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड, एनडीडीबी, एनएफडीबी, और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, दिनांक 15.02.2023 को इस योजना के अनुमोदन के पश्चात् अब तक (30.06.2025 तक) देश में कुल 22,606 नए पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों का पंजीकरण किया जा चुका है।
- सहकारिता क्षेत्र में विश्व की सबसे बड़ी विकेन्द्रीकृत अन्न भंडारण योजना:** सरकार ने कृषि अवसंरचना कोष (AIF), कृषि विपणन अवसंरचना (AMI), कृषि मशीनीकरण पर उप-मिशन (SMAM), प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यमों का औपचारिकरण (PMFME),

आदि सहित भारत सरकार (GoI) की विभिन्न मौजूदा योजनाओं के अभिसरण के माध्यम से पैक्स स्तर पर अन्न भंडारण के लिए गोदामों, कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों और अन्य कृषि-अवसंरचनाओं को बनाने की योजना को मंजूरी दे दी है। योजना की पायलट परियोजना के अंतर्गत 11 राज्यों के 11 पैक्स में गोदाम का निर्माण पूर्ण हो चुका है।

- **कॉमन सेवा केंद्र (CSCs) के रूप में पैक्स** ग्रामीण जनता को बैंकिंग, बीमा, बिजली बिल भुगतान, स्वास्थ्य सेवाएं, कानूनी सेवाएं आदि जैसी 300 से अधिक ई-सेवाएं प्रदान करने के लिए कार्यरत है। अब तक 47,918 पैक्स ने CSC के रूप में कार्य करना शुरू कर दिया है।
- **प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के रूप में पैक्स** किसानों को एक ही स्थान पर उर्वरक, कीटनाशक और अन्य विभिन्न कृषि निविष्टियां उपलब्ध करा रहे हैं। अब तक 36,592 पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र में अपग्रेड किया जा चुका है।
- **प्रधानमंत्री भारतीय जनऔषधि केंद्र (पीएमबीजेके) के रूप में पैक्स** ग्रामीण नागरिकों को किफायती दामों पर गुणवत्तापूर्ण जेनेरिक औषधियों की उपलब्धता सुनिश्चित करेंगे। अब तक, 762 पैक्स को PMBI से स्टोर कोड प्राप्त हो चुके हैं और वे PMBJK के रूप में कार्य करने के लिए तैयार हैं।
- **पैक्स को खुदरा पेट्रोल/डीज़ल आउटलेट के लिए पात्र बनाना:** सरकार ने खुदरा पेट्रोल/डीज़ल आउटलेट के आवंटन के लिए पैक्स को संयुक्त श्रेणी 2 (CC2) में शामिल करने की अनुमति दे दी है।
- **पैक्स के थोक उपभोक्ता पेट्रोल पंपों को खुदरा आउटलेट में परिवर्तित करने हेतु अनुमति:** मौजूदा थोक उपभोक्ता लाइसेंसधारी पैक्स को तेल विपणन कंपनियों(OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए वन-टाइम विकल्प दिया गया है। OMCs द्वारा साझा की गई जानकारी के अनुसार, 5 राज्यों के 117 थोक उपभोक्ता पेट्रोल पंप लाइसेंस धारी पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दे दी है जिसमें से 59

पैक्स को इस संबंध में OMCs द्वारा कमिशन गया है।

- **पैक्स द्वारा अपनी गतिविधियों में विविधता लाने हेतु एलपीजी डिस्ट्रीब्यूटरशिप की पात्रता:** सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है। इससे पैक्स को अपनी आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह में विविधीकरण करने का एक विकल्प प्राप्त होगा।
- **पैक्स को ग्रामीण क्षेत्रों में नल जलापूर्ति योजनाओं के प्रचालन व रख-रखाव (OandM) करने के लिए पात्र** बनाया गया है। राज्यों/संघ राज्य क्षेत्रों से प्राप्त सूचना के अनुसार, 8 राज्यों/संघ राज्य क्षेत्रों द्वारा पंचायत/ गांव के स्तर पर प्रचालन व रख-रखाव (OandM) सेवाएं प्रदान करने हेतु 539 पैक्स चिह्नित/ चयनित किए गए हैं।
- **पैक्स के स्तर पर PM-KUSUM का अभिसरण:** पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेक मॉड्यूल इंस्टॉल करा सकते हैं।
- नवीन एवं नवीकरणीय ऊर्जा मंत्रालय की **प्रधानमंत्री सूर्य घर-मुफ्त बिजली योजना** का सहकारी समितियों के स्तर पर अभिसरण किया जा रहा है।
- **पैक्स द्वारा नए किसान उत्पादक संगठनों (FPO) का गठन:** भारत सरकार के कृषि और किसान कल्याण विभाग द्वारा NCDC को आवंटित 1,100 FPO के अतिरिक्त लक्ष्य के सापेक्ष में NCDC ने पैक्स के माध्यम से सहकारी क्षेत्र में 1,117 एफपीओ पंजीकृत किये जा चुके हैं। इससे सामान्यतः सहकारी क्षेत्र और विशेषकर पैक्स को अपने सदस्यों के लिए राजस्व के वैकल्पिक स्रोत उत्पन्न करने में मदद मिलती है, जिससे वे स्वयं को व्यवहार्य, गतिशील और वित्तीय रूप से सशक्त आर्थिक संस्थाओं में परिवर्तित करने में सक्षम हैं।

इन पहलों को पैक्स के स्तर पर अभिसरित की जा रही भारत सरकार की विभिन्न मौजूदा योजनाओं के अनुमोदित परिव्यय का उपयोग करके कार्यान्वित किया जा रहा है। इसके अतिरिक्त, महाराष्ट्र राज्य के पालघर जिले सहित देश भर में पैक्स द्वारा प्रदान की जा रही सेवाओं के कुशल कार्यान्वयन हेतु संबंधित एजेंसियों द्वारा उन्हें विशिष्ट प्रशिक्षण भी प्रदान किया जा रहा है।

(ड) पैक्स के कम्प्यूटरीकरण की केंद्रीय प्रायोजित परियोजना में सभी कार्यात्मक पैक्स को ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित सामान्य राष्ट्रीय सॉफ्टवेयर पर लाकर उन्हें राज्य सहकारी बैंकों (एसटीसीबी) और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) के माध्यम से नाबार्ड के साथ जोड़ना शामिल है, जिसका उद्देश्य पैक्स के कामकाज में पारदर्शिता और प्रभावशीलता लाना है ताकि पैक्स के संचालन को प्रोफेशनल किया जा सके।

(च) सहकारिता क्षेत्र में युवा उद्यमियों/महिला स्वयं सहायता समूहों/एफपीओ को प्रोत्साहित करने और मजबूत करने के लिए राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा निम्नलिखित योजनाएं कार्यान्वित की जा रही हैं:

- **युवा सहकार:** इस योजना का उद्देश्य सहकारिता क्षेत्र में सभी प्रकार की गतिविधियों को शामिल करते हुए स्टार्ट-अप को सक्षम बनाना है। इसका उद्देश्य नए और/या नवोन्मेषी विचारों वाली नवगठित सहकारी समितियों को प्रोत्साहित करना भी है और कम से कम तीन महीने से कार्यरत सहकारी समितियों को सहायता प्रदान करना है।
- **नंदिनी सहकार:** इस योजना का उद्देश्य महिलाओं की सामाजिक-आर्थिक स्थिति में सुधार लाना तथा महिला सहकारी समितियों के माध्यम से महिलाओं की उद्यमशीलता की गतिशीलता को समर्थन प्रदान करना है।
- **स्वयंशक्ति सहकार योजना:** इस योजना की शुरुआत कृषि ऋण सहकारी समितियों को वित्तीय सहायता प्रदान करने के उद्देश्य से की गई थी, ताकि वे महिला स्वयं सहायता समूहों (SHGs) को कार्यशील पूंजी ऋण या सावधि ऋण प्रदान कर सकें। इसका उद्देश्य गरीबों, महिला SHGs को सस्ती, प्रभावी और विश्वसनीय वित्तीय सेवाएं उपलब्ध कराना तथा उन्हें पर्याप्त बैंक ऋण तक पहुंच प्रदान करना है, जिससे वे सामूहिक/साझा सामाजिक-आर्थिक गतिविधियों को संचालित कर सकें और टिकाऊ आजीविका को बढ़ावा मिल सके।

PANCHAYAT ADVANCEMENT INDEX

234. SHRI VISHNU DAYAL RAM:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI CHANDAN CHAUHAN:

SHRI DAMODAR AGRAWAL:

SHRI SURESH KUMAR KASHYAP:

DR. MANNA LAL RAWAT:

SHRI PRADEEP KUMAR SINGH:

SHRIMATI APARAJITA SARANGI:

SHRI GODAM NAGESH:

SHRI JAGDAMBIKA PAL:

SHRI KHAGEN MURMU:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the evidence-based planning tools are being used to empower panchayats through Panchayat Advancement Index (PAI) 2.0 thereby transforming rural governance;
- (b) the manner in which PAI 2.0 is transforming the rural governance by empowering panchayats through evidence-based planning tools;
- (c) whether there are any significant difference between PAI 1.0 and PAI 2.0 which have further improved the utility, effectiveness and accuracy of the mechanism;
- (d) if so, the details thereof; and
- (e) the manner in which PAI 2.0 is promoting transparency, participatory and

accountable government at the grass root level and is strengthening India's commitment to the Sustainable Development Goals (SDGs)?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (e) The Ministry has led the process of the Localization of Sustainable Development Goals (LSDGs) through Panchayati Raj Institutions (PRIs) by aggregating the 17 Sustainable Development Goals (SDGs) into 9 themes in line with India's commitment to the 2030 Agenda for Sustainable Development. This initiative aims to achieve the Sustainable Development Agenda by 2030 at the grassroots level. This thematic approach simplifies the alignment of global goals with local governance structures, making them more relevant and actionable for implementation at the local level i.e at Panchayat level.

The Panchayat Advancement Index (PAI) indicates the current saturation level of LSDGs in Gram Panchayat and also measures the incremental progress made by Gram Panchayat in achieving localized SDGs and, consequently, attaining SDG 2030. The Panchayat Advancement Index (PAI) is a multi-domain and multi-sectoral index that is intended to be used to measure the overall holistic development, performance and progress of Gram Panchayats.

One of the purposes of the PAI is to identify the development gaps across 9 themes of LSDGs of the Gram Panchayats through the thematic scores and to enable Panchayat to undertake evidence based planning at grassroots level by setting local targets of development and action points, prioritizing Sankalp in themes for preparation of Thematic Gram Panchayat Development Plan.

The exercise of PAI FY 2023-24, i.e. PAI 2.0, was launched recently in the month of May 2025. The data collection process for PAI 2.0 is currently in progress. The compilation of the PAI Score and Theme Score will be done only after the validated data submitted by the State/UT. The thematic and composite PAI2.0 (FY2023-24) scores support in assessing the incremental progress of the Gram Panchayat from baseline PAI 1.0 (FY 2022-23); identify the critical gaps in 9 themes and pave the way for evidence-based planning and strengthen the delivery of rural governance.

The transition from PAI 1.0 to PAI 2.0 reflects a focused refinement of the framework, with a more relevant and representative set of local indicators and data points to improve usability and also to enhance the efficiency of Gram Panchayat operations by simplifying workflows and enabling automatic data standardization from different National Portals. The PAI Portal has also been enhanced by providing an integrated data entry form and imposing soft validation checks at the level of entry of data to ensure accurate and quality data entry. Based on feedback received from the concerned Ministries/Departments, Government of India; participating States/UTS and the committee on rationalization of Indicators and data points of PAI, there is a 70.93 % and 71.04% reduction in the data points and indicators, respectively, in PAI 2.0 compared to PAI 1.0.

MPACS**235. SHRI DUSHYANT SINGH:**

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has implemented any scheme or taken measures to ensure the long-term financial viability of the Multipurpose Primary Agriculture Credit Societies (MPACS), especially in economically challenged regions;
- (b) if so, the manner in which these societies will address the challenges faced by small and marginal farmers in obtaining affordable credit and quality inputs;
- (c) whether there are any ongoing or planned collaborations with agriculture research institutions to develop high-yield, disease-resistant seed varieties through the Bhartiya Beej Sahkari Samiti Limited (BBSSL), if so, the details thereof; and
- (d) whether the Government has any plan to address the competition from private seed companies while promoting BBSSL's products and ensuring the success of MPACS agricultural ecosystem, if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

- (a) and (b) The Ministry of Cooperation has undertaken various important initiatives to ensure the long-term financial viability of Multipurpose Primary Agricultural Credit Societies (MPACS) across the country, including economically challenged regions, while simultaneously addressing the

challenges faced by small and marginal farmers in obtaining affordable credit and quality inputs. These measures include the following:

- i. Plan to 'strengthen cooperative movement in the country and deepen its reach up to the grassroots' through establishment of 2 lakh new multipurpose PACS, Dairy and Fishery cooperative societies through convergence of various existing Government of India schemes, including National Programme for Dairy Development (NPDD), Pradhan Mantri Matsya Sampada Yojana (PMMSY), etc. with the support of National Bank for Agriculture and Rural Development (NABARD), National Dairy Development Board (NDDB), National Fishery Development Board (NFDB) and State/ UT Governments;
- ii. Computerization of PACS under the Centrally Sponsored Project with a financial outlay of ₹ 2,925.39 crore for enhancing their operational efficiency, reducing transaction costs, and ensuring faster loan disbursement;
- iii. World's Largest Grain Storage Plan in Cooperative Sector, to create decentralized storage capacity and other agricultural infrastructure at PACS level, including custom hiring center, processing units, etc., thus enabling farmers to avoid distress sales and secure better prices for their produce;
- iv. PACS as Pradhan Mantri Kisan Ssamriddhi Kendras (PMKSK), to provide farmers easy access to fertilizers and other agricultural services at a single shop;

- v. PACS as Common Service Centres (CSCs), to offer over 300 e-services to rural citizens at the Panchayat level itself;
- vi. PACS to operate petrol/ diesel outlets and LPG distributorships, opening additional revenue streams for them and their farmer members;
- vii. Strengthening financial inclusion through provision of RuPay Kisan Credit Cards, Micro-ATMs to Bank Mitra Cooperative Societies and their members for doorstep banking;
- viii. Formation of Farmer Producer Organizations (FPOs) by PACS in cooperative sector, to facilitate market linkages and ensure that farmers obtain better prices for their produce;
- ix. Guaranteed procurement from pre-registered farmers of PACS, of tur, masoor, urad and maize at Minimum Support Price (MSP) through platforms like e-samyukti (NCCF) and e-samridhi (NAFED), to promote self-sufficiency in pulses production and provide income stability to farmers.

Collectively, these efforts aim to transform PACS into vibrant, multipurpose institutions, ensuring financial resilience and enhancing the livelihoods of small and marginal farmers associated with them.

(c) Yes, the Bhartiya Beej Sahkari Samiti Limited (BBSSL), a Society registered under the Multi-State Cooperative Society Act, 2002, has signed MoAs/ MoUs with following leading research organizations for receiving genetically high potential good quality breeder seeds of various crops and varieties for further multiplication of Foundation and Breeder Seed:

- ICAR-Indian Agriculture Research Institute (IARI), New Delhi
- Punjab Agriculture University, Ludhiana (PAU), Punjab
- ICAR-Indian Institute of Maize Research (IIMR), Ludhiana, Punjab
- ICAR-Indian Institute of Millet Research (IIMR), Hyderabad, Telangana.
- G.B. Pant University of Agriculture and Technology, Pantnagar, Uttarakhand
- Zonal Technology Management and Business Planning and Development Unit IARI, PUSA, New Delhi.
- International Crops Research Institute for the Semi-Arid Tropics, Hyderabad
- World Vegetable Centre, AVRDC, Thailand
- Ingenious Research and Development Foundation, Uttarakhand
- Beej Anusandhan Kendra, Kalol (MoU between ICRISAT, IFFCO and BBSSL)

(d) To address competition from private seed companies and to ensure the success of MPACS agricultural ecosystem, BBSSL is taking following steps:

- Promotion of indigenous and certified seed varieties at affordable rates through cooperative channels.
- Engaging and building capacities of Cooperatives / MPACS in seed production, distribution, and storage.
- Field-level demonstrations and outreach sessions to promote trust in

BBSSL seeds.

- Institutional collaborations to increase research, access to quality germplasm, and localized seed production.

INCLUSION OF KUDUBI SAMAJA IN THE SC/ST LIST

236. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has received any proposal or recommendation from the Government of Karnataka for inclusion of the Kudubi Samaja community under the Scheduled Castes list;
- (b) if so, the current status of such proposal and the action taken thereon;
- (c) whether the Government has conducted any study or consultation regarding the social and economic conditions of the Kudubi Samaja; and
- (d) whether the Government has any proposal to consider the inclusion of the Kudubi Samaja under the SC list and if so, the time by which it is likely to be included?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (d) Scheduled Castes are notified under the provisions of Article 341 of the Constitution of India. First list of Scheduled Castes in relation to a State or Union Territory is by a notified Order of the President. Any subsequent modification therein can be made only by an Act of Parliament. For inclusion in

or exclusion from and other modifications in the lists of Scheduled Castes and Scheduled Tribes, a complete proposal with ethnographic study, to modify the existing list of Scheduled Castes is to be initiated by the concerned State/ Union Territory. No recommendation has been received from the Government of Karnataka for inclusion of Kudubi Samaja community in the list of Scheduled Castes.

WORLD'S LARGEST GRAIN STORAGE PLAN IN COOPERATIVE

237. SHRI BASAVARAJ BOMMAI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether any proposal is under consideration of the Government to have a 'World's Largest Grain Storage Plan' in the cooperative sector;
- (b) if so, the details along with the present status thereof and the timeline of completion of this pilot project;
- (c) the number and details of the Primary Agricultural Credit Societies (PACs) identified/being formed by the Government, State-wise;
- (d) whether the Government has taken any steps for the computerization of all Primary Agricultural Credit Societies (PACS) in the country; and
- (e) if so, the details thereof, State-wise particularly in the State of Karnataka and if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

- (a) and (b) Yes, Sir. Government on 31.05.2023, has approved the "World's

Largest Grain Storage Plan in Cooperative Sector”, and it has been rolled out as a Pilot Project. The Plan entails creation of various agri infrastructure at PACS level, including godowns, custom hiring centers, processing units, Fair Price Shops, etc. through convergence of various existing schemes of the Government of India (GoI), such as, Agriculture Infrastructure Fund (AIF), Agricultural Marketing Infrastructure Scheme (AMI), Sub Mission on Agricultural Mechanization (SMAM), Pradhan Mantri Formalization of Micro Food Processing Enterprises Scheme (PMFME), etc.

Under the Pilot Project of the Plan, construction of godowns has been completed in 11 PACS of 11 States. The State-wise details of the same are attached at **Statement-I**. Further, more than 500 PACS have been identified for construction of godown under the project and efforts are being made to complete the construction by December 2026.

(c) The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all panchayats and villages in the country over a period of five years. This initiative is supported by NABARD, NDDB, NFDB and State/UT Governments. For effective implementation of the initiative, ‘Margadarshika’ has been launched on 19.9.2024, indicating the targets and timelines for stakeholders. As per National Cooperative Database, a total of 22,933 new multipurpose PACS, Dairy and Fishery Cooperative Societies have been registered as on 30.06.2025 across the country since the approval of the plan on 15.2.2023 including 5,937 M-PACS. The State-wise details of M-PACS formed since the approval of this plan

are attached at **Statement -II.**

(d) to (e) In order to strengthen PACS, project for Computerization of functional PACS with a total financial outlay of ₹2925.39 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 73,492 PACS from 31 States/ UTs have been sanctioned under the project. A total of 59,920 PACS have been onboarded on ERP Software and hardware has been procured by 30 States/UTs.

Under Computerization of PACS Project, total 5,628 PACS from the State of Karnataka have been sanctioned, out of which 3,765 PACS have been onboarded on ERP Software and hardware has been delivered in 5,491 PACS. The State-wise details are attached at **Statement -III.**

STATEMENT -I

Details of PACS Godowns constructed under Pilot Project

S.No.	States/UT	District	Name of PACS	Capacity of Godown (MT)	Infrastructure created
1.	Maharashtra	Amravati	Neripanglai Vividh Karyakari Sahakari Sanstha	3,000	Godown
2.	Uttar Pradesh	Mirzapur	Bahudeshiya Prathamik Grameen	1,500	Godown

			Sahakari Samiti Limited, Kotwa Panday		
3.	Madhya Pradesh	Balaghat	BahudeshiyaPrathamik Krishi SaakhSahakari Society Maryadit Parswada	500	Godown + Paddy Primary processing unit
4.	Gujarat	Ahmedabad	The Chandranagar Group Seva Sahakari Mandli Limited	750	Godown
5.	Tamil Nadu	Theni	Silamarathupatti Primary Agriculture Credit Society	1,000	Godown
6.	Rajasthan	Sri Ganganagar	Ghumudwali Gram Seva Sahakari Samiti Limited	250	Godown + Seed grading unit + Custom hiring center
7.	Telangana	Karimnagar	Primary Agriculture Credit Society Limited, Gambhiropet	500	Godown+ processing unit
8.	Karnataka	Bidar	Primary Agriculture Cooperative Federation Limited,	1,000	Godown+ processing unit

			Ekamba		
9.	Tripura	Gomati	Khilpara Primary Agriculture Credit Society Limited	250	Godown+ processing unit+Grameenhaat
10.	Assam	Kamrup	2 No. Pub Bongshar G.P.S.S Limited	500	Godown
11.	Uttarakhand	Dehradun	Bahudeshiya Kisan Seva Sahakari Samiti Limited, Sahaspur	500	Godown
	Total			9,750	

STATEMENT – II

State-wise details of newly formed PACS after 15.2.2023

S.No	State	PACS
1	ANDAMAN AND NICOBAR ISLANDS	1
2	ANDHRA PRADESH	0
3	ARUNACHAL PRADESH	126
4	ASSAM	238
5	BIHAR	39
6	CHHATTISGARH	0
7	GOA	24
8	GUJARAT	458

9	HARYANA	21
10	HIMACHAL PRADESH	91
11	JAMMU AND KASHMIR	161
12	JHARKHAND	45
13	KARNATAKA	180
14	LADAKH	3
15	LAKSHADWEEP	0
16	MADHYA PRADESH	199
17	MAHARASHTRA	177
18	MANIPUR	72
19	MEGHALAYA	217
20	MIZORAM	41
21	NAGALAND	13
22	ODISHA	1,534
23	PUDUCHERRY	3
24	PUNJAB	0
25	RAJASTHAN	970
26	SIKKIM	24
27	TAMIL NADU	29
28	TELANGANA	0
29	THE DD and DNH	5
30	TRIPURA	187

31	UTTAR PRADESH	516
32	UTTARAKHAND	543
33	WEST BENGAL	20
34	CHANDIGARH	0
35	DELHI	0
36	KERALA	0
Grand Total		5,937

STATEMENT – III

PACS Computerisation Project Status (30th June 2025)

S. No.	States	Approved PACS	ERP Onboarded	ERP -Go live	Day-End	Audit Completed	Hardware delivered
1.	Maharashtra	12,000	11,954	11,828	10,690	3,379	12,000
2.	Rajasthan	7,468	5,900	5,335	5,233	812	6,781
3.	Gujarat	5,754	5,627	4,513	4,082	2,046	5,754
4.	Uttar Pradesh	5,686	3,048	2,990	2,584	1,112	3,062
5.	Karnataka	5,682	3,765	1,930	1,728	408	5,491
6.	Madhya Pradesh	5,188	4,428	4,491	4,272	4,062	4,534
7.	Tamil Nadu	4,532	4,531	4,529	4,528	27	4,532
8.	Bihar	4,495	4,460	4,444	4,431	3,299	4,477
9.	West Bengal	4,167	3,145	3,123	2,959	-	3,314
10.	Punjab	3,482	3,408	2,217	2,080	7	3,456
11.	Odisha	2,711	-	-	-	-	-
12.	Andhra Pradesh	2,037	2,021	2,021	1,986	-	2,021

13.	Chhattisgarh	2,028	2,028	2,025	2,027	1,606	2,028
14.	Himachal Pradesh	1,789	965	850	742	435	1,789
15.	Jharkhand	2,797	1,414	1,479	1,424	1,272	1,500
16.	Haryana	710	609	582	433	6	710
17.	Uttarakhand	670	670	669	588	-	670
18.	Assam	583	579	573	442	166	583
19.	JandK	537	536	534	536	530	537
20.	Tripura	268	207	193	195	166	268
21.	Manipur	232	175	170	169	81	169
22.	Nagaland	231	64	48	18	2	231
23.	Meghalaya	112	99	105	93	-	109
24.	Sikkim	107	103	105	69	50	107
25.	Goa	58	45	42	27	3	56
26.	ANI	46	46	46	45	19	46
27.	Puducherry	45	43	44	42	3	45
28.	Mizoram	49	25	25	22	22	25
29.	Arunachal Pradesh	14	11	11	11	5	14
30.	Ladakh	10	10	10	10	10	10
31.	DNHandDD	4	4	4	4	3	4
	Total	73,492	59,920	54,936	51,470	19,531	64,323

EXPANSION OF STEEL PRODUCTION CAPACITY

238. SHRI P. C. MOHAN:

SHRI BHARTRUHARI MAHTAB:

SHRI MAHESH KASHYAP:

Will the Minister of **STEEL** be pleased to state:

- (a) the details of the scheme to enhance steel production capacity to 300 million tonnes by 2030 and the corresponding raw material requirements; and
- (b) the details of the initiatives to promote circular economy practices in the steel industry to maximise scrap recycling and minimise environmental impact?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) Steel is a de-regulated sector and the government acts as a facilitator by creating a conducive policy environment for the development of the steel sector. The Government has taken several measures for development of steel sector, such as:-

- i. Implementation of Domestically Manufactured Iron and Steel Products (DMlandSP) Policy for promoting 'Made in India' steel for Government procurement.

Launch of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments.

- ii. Thrust in the Union Budget to infrastructure expansion which has contributed to increasing steel consumption.
- iii. Calibration in Basic Customs Duty on Ferro Nickel and ferrous scrap imports to reduce input costs.
- iv. Revamping Steel Import Monitoring System (SIMS) for monitoring of imports

to provide granular details on imports to the domestic steel industry.

- v. Introduction of Steel Quality Control Orders thereby banning sub-standard/defective steel products in the domestic market as well as imports to ensure the availability of quality steel to the industry, users, and public at large.

(b) The initiatives taken by the Government to promote circular economy practices in the steel industry to maximise scrap recycling and minimise environmental impact are as follows:-

- i. The Steel Scrap Recycling Policy, 2019 provides a coordination framework with various Ministries to facilitate and promote recycling of ferrous scrap generated from various sources.
- ii. The Ministry of Road Transport and Highways (MoRTH) has formulated the Vehicle Scrapping Policy that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. Under the policy, MoRTH has issued rules for Registration and Functions of Vehicle Scrapping Facility (RVSF), which provides the procedures and infrastructure facilities required for de-pollution and dismantling of End-of-Life Vehicles (ELVs) for further recovery of metal and other materials under environmental regulations.
- iii. The Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to ensure safe handling, storage, recycling, utilisation, treatment and disposal of hazardous and other wastes in an environmentally safe manner.
- iv. Ministry of Environment, Forest and Climate Change has introduced the

Environment Protection (End-of-Life Vehicles) Rules, 2025, which establishes a framework for managing End-of-Life Vehicles (ELVs) in an environmentally sound manner and mandates Extended Producer Responsibility (EPR), requiring vehicle producers to meet annual scrapping targets based on the type of vehicle and materials recovered.

- v. Recycling of Ships Act, 2019 has been notified by Ministry of Shipping, Ports and Waterways with aims to regulate and promote the safe and environmentally sound recycling of ships.

JHARKHAND STATE COMMISSION FOR BACKWARD CLASSES

239. SHRI RAJA RAM SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware that the Jharkhand State Commission for Backward Classes has called for a public hearing on July 2, 2025 in Ranchi, to examine the inclusion of 36 caste groups, highly marginalized and long-excluded from Central OBC lists into the Central List of Other Backward Classes, if so, the details thereof;

(b) the steps taken by the Government to ensure timely and equitable inclusion of such caste groups recommended by States like Jharkhand, especially these communities continue to face systemic discrimination and economic marginalization;

(c) the details and number of such pending recommendation from various

States, year-wise and the reasons for the delays continue to persist in updating the Central list; and

(d) whether the Government proposes to set a deadline for processing such proposal to uphold constitutional and social justice obligations, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) As informed by the Government of Jharkhand this public hearing was scheduled by the National Commission for Backward Classes on 02.07.2025 but it was rescheduled and completed on 03.07.2025. Further details have not been provided by Government of Jharkhand.

The inclusion of any castes in the Central List of Socially and Educationally Backward Classes is done in accordance with the provisions of Article 342A of the Constitution of India.

(c) and (d) After 102nd Constitution Amendment Act, 2018 which came into force on 11.08.2018, inclusion/exclusion in the Central List of Socially and Educationally Backward Classes is done in accordance with the provisions of Article 342A of the Constitution of India. National Commission for Backward Classes has informed that they have tendered 09 (Nine) Advices.

COOPERATIVE SOCIETIES IN EVERY PANCHAYAT/VILLAGE

240. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has decided to establish 2 lakh PACS, Dairy and Fisheries Cooperative Societies in every panchayat/village;
- (b) if so, the details thereof along with the status of implementation of the above plan;
- (c) the number of cooperative societies that are likely to be set up in Krishna district of Andhra Pradesh out of the above 2 lakh; and
- (d) the timeline by which the project is likely to be completed along with the allocation made for this purpose in 2023-24, 2024-25 and 2025-26?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) to (d) Yes, Sir. The Government on 15.2.2023, approved the Plan for strengthening cooperative movement in the country and deepening its reach up to the grassroots. The Plan entails establishment of 2 lakh new multipurpose PACS (M-PACS), Dairy, Fishery Cooperative Societies covering all the Panchayats/ villages in the country in five years, through convergence of various existing GOI schemes, including Dairy Infrastructure Development Fund (DIDF), National Programme for Dairy Development (NPDD), PM Matsya Sampada Yojana (PMMSY), etc, with the support of National Bank for Agricultural and Rural Development (NABARD), National Dairy Development Board (NDDB), National Fisheries Development Board (NFDB) and State Governments. The plan is being implemented by utilizing the approved outlays

of the existing schemes of Government of India which are being converged at PACS level.

As per National Cooperative Database, a total of 22,606 new PACS, Dairy and Fishery Cooperative Societies have been registered as on 30.6.2025 across the country since the approval of the plan on 15.2.2023.

In order to ensure effective and timely implementation of the plan, Ministry of Cooperation in coordination with NABARD, NDDB and NFDB has launched a Standard Operating Procedure (Margdarshika) on 19.9.2024, indicating the targets, timelines and roles and responsibilities of all stakeholders concerned.

As per Margdarshika, a total of 4,188 PACS, 9,149 Dairy and 200 Fishery Cooperative Societies are to be formed in the State of Andhra Pradesh. As per National Cooperative Database, as on 30.6.2025, 891 Dairy Cooperative Societies (DCS) including 5 in Krishna District; and 2 Fishery Cooperative Societies have been registered in the State of Andhra Pradesh, since the approval of the plan.

SEAWALL CONSTRUCTION AND COASTAL PROTECTION WORKS

241. SHRI K. RADHAKRISHNAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total amount sanctioned by the Union Government for seawall construction and coastal protection works in Kerala during the last ten years, year-wise;
- (b) whether the Government has reviewed the effectiveness of the seawall

projects in preventing coastal erosion and protecting livelihoods in affected districts like Alappuzha, Kollam, and Thiruvananthapuram;

(c) whether there is any proposal to increase Central assistance for long-term coastal protection measures, including eco-friendly alternatives such as artificial reefs and mangrove regeneration in Kerala; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The primary responsibility for disaster management, including coastal protection, rests with the State Governments concerned. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Central Government provides financial assistance to States / Union Territories under its Flood Management and Border Area Program (FMBAP), for flood management which also includes assistance for Coastal protection schemes.

Central Water Commission (CWC) in association with Central Ground Water Board (CGWB) and other central Government institutions (like NIO, NIOT, NCCR, CWPRS etc) had the Quarterly Dialogue (QD) with concerned States including on the topic Coastal Area Management in the month of April- May 2024. These sessions were aimed to assess ongoing coastal challenges and explore long-term, sustainable strategies for coastal area management. As an outcome of this QD, CWC has published a detailed report titled “Status Report on Coastal Area Management – An Indian Perspective, Regional Issues and

Remedial Measures” in September 2024. A list of coastal intervention, including interventions undertaken by Kerala in the last 10 years are detailed in this publication which is available at CWC website <https://cwc.gov.in/en/publications?title=status+report>.

(c) and (d) To mitigate the risk of erosion, Fifteenth Finance Commission (XV-FC) had recommended an allocation of Rs.1500 crore from NDMF for the award period 2021-22 to 2025-26. Central Government has issued on 20.06.2024, the guidelines for Approval and Release of funds for Coastal and River Erosion under NDMF based on the recommendations of the XV-FC under NDMF. The guidelines are available on MHA website www.ndmindia.mha.gov.in.

National Disaster Management Authority (NDMA) has received the Detailed Project Report (DPR) titled '*Coastal and River Erosion Mitigation Project under NDMF*' from the Government of Kerala. The DPR outlines a range of initiatives aimed at addressing the pressing issue of severe coastal erosion along the Kerala coastline. It incorporates both structural measures and nature-based solutions—such as artificial reefs and mangrove regeneration—to ensure long-term coastal protection in vulnerable stretches including Alappuzha, Kollam, and Thiruvananthapuram, among others, under the National Disaster Mitigation Fund (NDMF).

NDMA has convened the Technical Advisory Committee (TAC) and has recommended revision in the DPR for updating and resubmitting the project.

GROWTH OF CORE INFRASTRUCTURE

242. SHRI SUDAMA PRASAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken note that the growth of India's core infrastructure industries dropped to 0.7% in May 2025, the lowest in nine months, as per the Index of Eight Core Industries (ICI), if so, the details thereof;
- (b) whether the Ministry has recognised the reasons for the slow down especially in high-weight sectors like electricity, signaling weak demand conditions and structural inefficiencies, if so, the details thereof;
- (c) the corrective measures that have been planned to stabilise output across key sectors, especially with regard to monsoon-linked volatility and energy security; and
- (d) whether this slow down indicate a failure of Make in India programme, if so, the details thereof along with the companies registered under this programme in last ten years and list of growth they have achieved for manufacturing sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (d) The overall Index of Eight Core Industries (ICI) increased by 3.7% from April 2025 to May 2025. The year-on-year growth of overall ICI in May 2025 is 0.7%, mainly because of high base (overall ICI for May 2024 was 168.2).

Further, the overall ICI for May 2025 is 2.7% higher than Annual ICI of 2024-25.

The details are given at **Statement**.

Government has adopted a multi-pronged strategy to boost energy security which, *inter alia*, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based economy, promotion of renewable and alternate fuels like ethanol, second generation ethanol, compressed bio gas and biodiesel, refinery process improvements, promoting energy efficiency and conservation, efforts for increasing production of oil and natural gas through various policies initiatives, etc. For promoting the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative has also been launched.

Government has also launched 'Make in India' initiative to make India a hub for manufacturing, design, and innovation. Presently, 'Make in India' focuses on 27 sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments. Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of ₹1.97 lakh crore. These include mobile and specified electronic components, drug intermediaries and active pharmaceutical ingredients, medical devices, automobiles and auto

components, pharmaceuticals drugs, specialty steel, telecom and networking products, electronic/technology products, white goods (ACs and LEDs), food products, textile products, high efficiency solar PV modules, advanced chemistry cell (ACC) battery, and drones and drone components. These schemes have the potential of significantly boosting production, increasing manufacturing output and contributing to faster economic growth in future. PLI schemes have generated ₹1.76 lakh crore in Investments, boosting manufacturing output to ₹16.5 lakh crore and creating over 12 lakh jobs.

The impact of PLI Schemes has been significant across various sectors in India. These schemes have incentivized domestic manufacturing, leading to increased production, job creation and a boost in exports. The pharmaceuticals sector has witnessed cumulative sales of Rs. 2.66 lakh crore which includes exports of Rs. 1.70 lakh crore achieved in the first three years of the scheme. The scheme has contributed to India becoming a net exporter of bulk drugs (2280 cr.) from net importer (-1930 cr.) as was the case in FY 2021-22. It has also resulted in significant reduction in gap between the domestic manufacturing capacity and demand of critical drugs.

Under the PLI Scheme for medical devices, 21 projects have started manufacturing of 54 unique medical devices, which include high end devices such as Linear Accelerator (LINAC), MRI, CT-Scan, Heart Valve, Stent, Dialyzer Machine, C-Arm, Cath Lab, Mammograph, MRI

Coils, etc. The production of mobiles in value terms has increased by around 146% from INR 2,13,773 Cr in 2020-21 to INR 5,25,000 crore in 2024-25 as per industry association and DGCIS. During the same period, exports of mobile phones in value terms has increased by around 775% from INR 22,870 crore in 2020-21 to INR 2,00,000 crore in 2024-25.

Cumulative incentive amount of Rs. 21,534 crore have been disbursed as on 24.06.2025 under PLI Scheme for 12 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, Drones and Drone Components, Specialty Steel, Textile products and Automobiles and Auto components. The Government of India has approved 12 new project proposals under the National Industrial Corridor Development Programme (NICDP) with total project cost of ₹28,602 crore (incl. land cost). The objective of the programme is to expand the industrial output, increase employment opportunities, provide better living and social facilities for the new and growing workforce by way of providing 'plug n play' infrastructure at the plot level and to facilitate the manufacturing investments into the country by providing quality, reliable, sustainable and resilient infrastructure for the industries.

Further, the Government, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging private investments in startup ecosystem of the country launched Startup India initiative on 16th

January 2016. Over 1.75 lakh startups have been recognised by DPIIT so far. Under the Startup India initiative, the Government is implementing three flagship Schemes, namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) to support startups at various stages of their business cycle.

The Government has also taken several initiatives under the flagship programme of Ease of Doing Business which includes Business Reform Action Plan, the Business-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens. Government is also conducting Cost of Regulation exercise which aims to identify and reform the areas of pain-points in terms of administrative costs for the services.

The other major initiatives include Start-up India, National Single Window System, GIS enabled Land Bank, Foreign Direct Investment (FDI) policy reforms, PM Gati Shakti National Master Plan for integrated planning of multi-modal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, measures for reduction in compliance burden, rationalization of labour laws, introduction of Goods and Services Tax, reduction in the corporate tax rate, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs), to name major

ones.

STATEMENT

Trend of Overall Index of Eight Core Industries (ICI) and ICI for Electricity and Petroleum Refinery Products Sector.

Months/Years	Overall Index (Base 2011-12)	Index of Electricity	Index of Petroleum Refinery Products
Weight (%)	100.00	19.85	28.04
Apr-24	161.7	212.0	137.9
May-24	168.2	229.3	141.8
Jun-24	163.7	222.8	134.1
Jul-24	162.8	220.2	143.3
Aug-24	156.3	212.3	134.0
Sep-24	155.4	206.9	134.1
Oct-24	162.4	207.8	135.5
Nov-24	159.1	184.1	138.4
Dec-24	169.4	192.8	149.1
Jan-25	173.8	201.7	147.2
Feb-25	163.0	194.0	133.5
Mar-25	182.9	219.5	147.3
2024-25 (April 2024 to March 2025)	164.9	208.6	139.7
Apr-25	163.3	215.7	131.7

May-25	169.4	216.0	143.3
Growth of May 2025 over April 2025 (%)	3.7	0.1	8.8
Growth of May 2025 over May 2024 (%)	0.7	-5.8	1.1
Growth of May 2025 over 2024-25 (%)	2.7	3.5	2.5

PENSION SCHEMES FOR WIDOWS AND DISABLED

243. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and the total amount of funding allocated and utilised for the Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS) during the last five years, State and district-wise especially in Bapatla Lok Sabha Constituency;
- (b) the total funds allocated, released and utilised for implementing IGNWPS and IGNDPS during the such period, district-wise including Andhra Pradesh and in Bapatla Lok Sabha Constituency; and
- (c) whether the Government has undertaken any steps to increase awareness regarding the benefits of IGNWPS and IGNDPS amongst individuals belonging to SC/ST and OBC communities, if so, the details thereof and if

not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a) and (b) Under National Social Assistance Program (NSAP), funds are released to the States/UTs based on the number of beneficiaries digitized on NSAP-PPS or State cap, whichever is less. Funds are released to the States/UTs which have the responsibility of implementation of the scheme including further disbursement of pension to beneficiaries in districts/ blocks/ villages/ towns. Details and the State-wise and year-wise funds allocated and funds released to States/UTs including Andhra Pradesh under Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS) during the last five years, is given at **Statement**.

(c) NSAP guidelines stipulates to ensure wide and continuous publicity about the entitlements under different schemes of NSAP and the procedure for claiming them through posters, brochures, media and other means. Further 1% of the administrative expenses may be earmarked for Information, Education and Communication (IEC)- awareness generation activities. Additionally all States/UTs have been requested to organize "Pension Diwas" in every Gram Panchayat/Ward Sabha (Rural/Urban) once in every quarter to enable beneficiaries to register their grievances, get/share information and meet each other.

STATEMENT

**State-wise and year-wise details of Fund allocated and Fund released to
States/UTs under the Indira Gandhi National Widow Pension Scheme**

Rs. in Crores

Sl.No.	States/UTs	2020-21		2021-22		2022-23		2023-24		2024-25	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	68.56	91.07	68.56	68.30	69.68	91.07	73.91	114.29	73.91	93.73
2	Bihar	177.18	203.12	177.18	233.45	180.07	235.34	190.17	235.49	190.17	238.88
3	Chhattisgarh	72.76	45.23	72.76	70.56	73.94	73.06	60.97	75.03	60.97	94.69
4	Goa	2.28	0.00	2.28	0.00	2.32	0.00	1.76	0.00	1.76	0.00
5	Gujarat	60.97	78.81	60.97	40.49	65.72	0.00	82.67	0.00	82.67	0.00
6	Haryana	15.95	7.98	15.95	0.00	16.21	43.77	21.20	0.00	21.20	0.00
7	Himachal Pradesh	5.02	6.67	5.02	1.67	6.23	5.00	6.58	14.26	6.58	0.00
8	Jharkhand	75.96	75.53	75.96	120.56	76.48	99.18	79.67	72.98	79.67	78.95
9	Karnataka	129.91	170.60	129.91	167.61	131.69	159.46	135.35	133.87	135.35	41.90
10	Kerala	58.41	96.98	58.41	0.00	59.36	0.00	96.03	204.30	96.03	52.60
11	Madhya Pradesh	149.74	190.35	149.74	149.18	152.19	244.79	163.77	202.80	163.77	214.89
12	Maharashtra	27.92	15.58	27.92	19.65	28.37	13.50	24.17	0.00	24.17	50.71
13	Odisha	147.56	206.12	147.56	188.37	149.96	195.99	157.22	193.29	157.22	180.43
14	Punjab	11.78	5.77	11.78	1.71	11.97	0.00	5.78	3.58	5.78	3.45
15	Rajasthan	77.81	66.87	77.81	25.84	86.55	162.35	94.34	86.69	94.34	195.46
16	Tamil Nadu	153.28	96.35	153.28	218.02	160.34	236.23	171.95	214.96	171.95	197.37
17	Telangana	49.00	97.63	49.00	32.54	49.80	65.09	54.11	49.30	54.11	0.00
18	Uttar Pradesh	276.87	135.60	276.87	180.11	290.87	190.08	306.99	0.00	306.99	341.55
19	Uttarakhand	26.61	11.51	26.61	2.40	27.04	11.64	7.16	8.86	7.16	11.18
20	West Bengal	179.94	217.49	179.94	179.26	208.01	203.90	217.44	340.94	217.44	271.22
21	Arunachal Pradesh	2.99	0.00	2.99	0.00	3.44	0.00	0.10	0.51	0.10	0.00
22	Assam	115.17	42.60	115.17	41.61	116.82	42.18	42.00	42.61	41.99	42.78
23	Manipur	6.74	3.08	6.74	0.51	7.75	2.71	2.48	1.78	2.48	2.63
24	Meghalaya	7.12	3.15	7.12	1.47	8.12	2.74	2.81	2.89	2.81	2.96
25	Mizoram	1.61	0.71	1.61	0.36	2.23	0.76	0.80	0.83	0.80	1.07
26	Nagaland	3.12	1.38	3.12	0.69	3.59	1.72	1.34	0.70	1.34	2.13

27	Sikkim	1.35	0.81	1.35	0.00	1.42	0.68	0.51	0.00	0.51	0.00
28	Tripura	15.02	2.69	15.02	3.71	17.28	4.21	6.14	4.99	6.14	9.34
29	AandN Islands	0.29	0.27	0.29	0.00	0.25	0.00	0.00	0.00	0.00	0.00
30	Chandigarh	0.18	0.00	0.18	0.00	0.42	0.00	0.52	0.00	0.52	0.00
31	DandN Haveli and DandD	0.36	0.00	0.36	0.00	0.31	0.00	0.44	0.00	0.44	0.00
32	NCT Delhi	11.63	2.85	11.63	17.28	12.50	0.00	12.49	0.00	12.49	19.50
33	J and K	2.35	1.24	2.35	2.02	2.63	1.41	2.62	4.87	2.62	2.21
34	Ladakh	0.19	0.09	0.19	0.00	0.07	0.15	0.09	0.00	0.09	0.41
35	Lakshadweep	0.05	0.00	0.05	0.00	0.02	0.00	0.02	0.00	0.02	0.00
36	Puducherry	3.13	3.16	3.13	1.81	3.36	0.00	3.37	0.00	3.37	0.00
	TOTAL	1938.80	1881.29	1938.80	1769.19	2027.00	2087.00	2026.99	2009.80	2026.99	2150.03

State-wise and year-wise details of Fund allocated and Fund released to States/UTs under the Indira Gandhi National Disability Pension Scheme

Rs. in Crores

Sl. No.	States/UTs	2020-21		2021-22		2022-23		2023-24		2024-25	
		Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	6.51	9.05	6.51	6.79	7.76	9.05	7.96	11.32	7.96	9.28
2	Bihar	33.64	44.7	33.64	46.78	40.10	46.78	41.43	47.13	41.43	39.00
3	Chhattisgarh	8.55	8.9	8.55	11.85	10.20	11.86	10.46	11.89	10.46	14.89
4	Goa	0.12	0	0.12	0	0.15	0	0.15	0.00	0.15	0.00
5	Gujarat	8.94	4.59	8.94	5.72	6.45	8.44	6.63	7.53	6.63	7.54
6	Haryana	3.08	1.54	3.08	0	3.67	8.91	5.40	0.00	5.40	0.00
7	Himachal Pradesh	0.83	0.32	0.83	0.08	0.27	0.24	0.28	0.55	0.28	0.00
8	Jharkhand	8.34	7.12	8.34	12.2	8.51	9.83	8.59	7.25	8.59	4.85
9	Karnataka	11.63	16.18	11.63	16.18	14.25	15.74	14.61	12.91	14.61	3.72
10	Kerala	7.98	13.87	7.98	0	9.52	0	21.81	31.18	21.81	0.00
11	Madhya Pradesh	26.64	35.5	26.64	27.52	31.76	45.23	33.07	37.63	33.07	37.96
12	Maharashtra	13.33	0	13.33	0	15.89	0	3.04	0.00	3.04	0.00
13	Odisha	24.20	33.31	24.20	31.82	28.85	33.65	29.43	33.16	29.43	33.27
14	Punjab	1.73	1.74	1.73	0.45	2.06	0	1.95	1.11	1.95	1.00
15	Rajasthan	15.16	10.94	15.16	2.08	9.70	15.5	9.95	7.10	9.95	13.35
16	Tamil Nadu	21.15	10.61	21.15	34.06	20.11	17.59	20.89	23.69	20.89	21.59
17	Telangana	4.65	9.7	4.65	3.24	5.55	6.47	6.71	5.14	6.71	0.00

18	Uttar Pradesh	48.74	20.36	48.74	13.96	23.93	20.94	27.96	22.88	27.96	16.07
19	Uttarakhand	3.84	1.31	3.84	0.27	4.57	1.3	0.94	1.07	0.94	1.34
20	West Bengal	23.13	22.78	23.13	13.87	19.56	11.31	19.54	32.34	19.54	20.26
21	Arunachal Pradesh	1.08	0	1.08	0	0.69	0	0.04	0.20	0.04	0.00
22	Assam	15.85	7.01	15.85	7.01	18.91	12.93	12.79	12.29	12.80	12.34
23	Manipur	0.84	0.56	0.84	0.09	0.54	0.47	0.37	0.27	0.37	0.32
24	Meghalaya	0.81	0.36	0.81	0.17	0.84	0.47	0.58	0.56	0.58	0.58
25	Mizoram	0.34	0.15	0.34	0.07	0.40	0.2	0.27	0.26	0.27	0.34
26	Nagaland	0.80	0.36	0.80	0.27	0.52	0.36	0.37	0.28	0.37	0.47
27	Sikkim	0.68	0.25	0.68	0	0.25	0.21	0.17	0.00	0.17	0.00
28	Tripura	1.80	0.33	1.80	0.49	1.15	0.51	0.79	0.74	0.79	0.93
29	AandN Islands	0.03	0.05	0.03	0	0.04	0	0.00	0.00	0.00	0.00
30	Chandigarh	0.02	0	0.02	0	0.01	0	0.02	0.00	0.02	0.00
31	DandN Haveli and DandD	0.04	0	0.04	0	0.04	0	0.06	0.00	0.06	0.00
32	NCT Delhi	1.79	1.17	1.79	1.76	2.33	0	2.05	0.00	2.05	3.61
33	J and K	0.70	0.28	0.70	0.67	0.92	0.45	1.09	2.00	1.09	0.83
34	Ladakh	0.03	0.01	0.03	0	0.04	0.13	0.04	0.00	0.04	0.20
35	Lakshadweep	0.01	0	0.01	0	0.01	0	0.01	0.00	0.01	0.00
36	Puducherry	0.36	0.09	0.36	0	0.46	0	0.56	0.00	0.56	0.00
	TOTAL	297.37	263.14	297.37	237.4	290.00	278.57	290.00	310.47	290.00	243.74

POLICY OF FIXING MINIMUM SUPPORT PRICE

244. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI BAJRANG MANOHAR SONWANE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

SHRI NILESH DNYANDEV LANKE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether Government has implemented the policy of fixing the Minimum Support Price (MSP) at one-and-a-half times the cost of production for various crops and if so, the details thereof;
- (b) the details of method and cost formula used for calculating MSP and whether it is uniform across all crops and States;
- (c) the details of MSP fixed during the last five years and how it compares to corresponding cost of production, crop-wise and year-wise;
- (d) the extent to which this MSP policy has benefitted farmers across the country including Maharashtra especially in terms of increased income and procurement levels;
- (e) the details of actual procurement under MSP for key crops like paddy, wheat and pulses during the last three years, with specific reference to Maharashtra;
- (f) whether farmers in various States, including Maharashtra have reported concerns that the MSP declared does not fully reflect their input costs or market conditions and if so, response of Government thereto; and
- (g) whether the Government proposes to expand the MSP coverage and procurement operations for crops that are currently under-represented in the system and the timeline for the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops based on the recommendations of Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned. The 22 mandated crops include 14 Kharif crops viz. paddy, jowar, bajra, maize, ragi, tur (arhar), moong, urad, groundnut, soyabean, sunflower, sesamum, nigerseed, cotton and 6 Rabi crops viz. wheat, barley, gram, masur (lentil), rapeseed and mustard, safflower and two commercial crops viz. jute and copra.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

(b) While recommending the price policy, the CACP considers all costs in a comprehensive manner which include all paid out costs such as those incurred on account of hired human labour, bullock labour/machine labour, rent paid for leased in land, expenses incurred on use of material inputs like seeds, fertilizers, manures, irrigation charges, depreciation on implements and farm buildings, interest on working capital, diesel/electricity for operation of pump sets etc., miscellaneous expenses and imputed value of family labour. Further, The cost formula used for calculating MSP is uniform for all 22 mandated crops and states.

(c) The details of MSPs fixed, costs and Profit margin (MSP as a percentage

of Cost) for Marketing Season 2021-22 to 2025-26 are given at **Statement.**

(d) and (e) Increased MSP has benefited farmers of whole country including in Maharashtra which is evident from data given below for the procurement and MSP amount paid to farmers for key crops such as Paddy, Wheat and Pulses between 2022–23 and 2024–25.

CROPS	All India		Maharashtra	
	Procurement (in LMT)	MSP Value (Rs. In Crore)	Procurement (in LMT)	MSP Value (Rs. In Crore)
Paddy	2,381.19	5,22,264.44	42.89	9,334.53
Wheat	828.42	1,89,039.84	0.00	0.00
Pulses	49.11	31,276.55	9.12	5,168.28
Total (All 22 Crops)	3,382.64	8,43,445.57	70.07	31,989.60

(f) and (g) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole and not region specific and cost of production is considered on the basis of all India weighted average method.

For perishable agricultural and horticultural commodities including vegetables and fruits which are not covered under the MSP, Government implements Market Intervention Scheme (MIS) on the request of State/UT Government concerned. The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the

peak arrival period when the prices tend to fall below economic levels and cost of production.

STATEMENT

Minimum Support Price (MSP) and Cost of Production(Marketing Season-Wise) (Rs. per quintal)

Sl. No.	KHARIF CROPS	KMS 2021-22		KMS 2022-23		KMS 2023-24		KMS 2024-25		KMS 2025-26	
		Cost	MSP	Cost	MSP	Cost	MSP	Cost	MSP	Cost	MSP
1	PADDY(Common)	1293	1940	1360	2040	1455	2183	1533	2300	1579	2369
	PADDY (Grade A)^	-	1960	-	2060	-	2203	-	2320	-	2389
2	JOWAR (Hybrid)	1825	2738	1977	2970	2120	3180	2247	3371	2466	3699
	JOWAR (Maldandi)^	-	2758	-	2990	-	3225	-	3421	-	3749
3	BAJRA	1213	2250	1268	2350	1371	2500	1485	2625	1703	2775
4	RAGI	2251	3377	2385	3578	2564	3846	2860	4290	3257	4886
5	MAIZE	1246	1870	1308	1962	1394	2090	1447	2225	1508	2400
6	ARHAR(Tur)	3886	6300	4131	6600	4444	7000	4761	7550	5038	8000
7	MOONG	4850	7275	5167	7755	5705	8558	5788	8682	5845	8768
8	URAD	3816	6300	4155	6600	4592	6950	4883	7400	5114	7800
9	COTTON (Medium Staple)	3817	5726	4053	6080	4411	6620	4747	7121	5140	7710
	COTTON (Long Staple)	-	6025	-	6380	-	7020	-	7521	-	8110
10	GROUNDNUT	3699	5550	3873	5850	4251	6377	4522	6783	4842	7263
11	SUNFLOWER SEED	4010	6015	4113	6400	4505	6760	4853	7280	5147	7721
12	SOYABEAN	2633	3950	2805	4300	3029	4600	3261	4892	3552	5328

13	SESAMUM	4871	7307	5220	7830	5755	8635	6178	9267	6564	9846
14	NIGERSEED	4620	6930	4858	7287	5156	7734	5811	8717	6358	9537
15	WHEAT	960	1975	1008	2015	1065	2125	1128	2275	1182	2425
16	BARLEY	971	1600	1019	1635	1082	1735	1158	1850	1239	1980
17	GRAM	2866	5100	3004	5230	3206	5335	3400	5440	3527	5650
18	MASUR (LENTIL)	2864	5100	3079	5500	3239	6000	3405	6425	3537	6700
19	RAPESEED/MUSTARD	2415	4650	2523	5050	2670	5450	2855	5650	3011	5950
20	SAFFLOWER	3551	5327	3627	5441	3765	5650	3807	5800	3960	5940
	COMMERCIAL CROPS	2021-22		2022-23		2023-24		2024-25		2025-26	
21	JUTE	2832	4500	2959	4750	3095	5050	3237	5335	3387	5650
		2021		2022		2023		2024		2025	
22	COPRA (Milling)	6805	10335	6974	10590	7153	10860	7350	11160	7721	11582
	COPRA (Ball)^		10600	-	11000	-	11750	-	12000	-	12100

Note: KMS: Kharif Marketing Season, RMS: Rabi Marketing Season

FIREFIGHTING SUITS UNDER NTTM

245. SHRI BHARTRUHARI MAHTAB:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI SHANKAR LALWANI:

SHRI ANURAG SHARMA:

Will the Minister of **TEXTILES** be pleased to state :

(a) the steps taken to promote domestic production of firefighting suits under National Technical Textile Mission (NTTM);

(b) the impact of the NTTM in reducing import dependency and if so, the details thereof;

(c) whether there are any plans to promote exports of these products; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) The National Technical Textiles Mission (NTTM) was launched for promotion and development of technical textiles sector in the country. Under the Mission, a project titled '*Development of Specialized Firefighting Suit*' was awarded to Northern India Textile Research Association (NITRA), Ghaziabad in 2023. Under this project, a firefighting suit has been developed by NITRA indigenously, which is significantly cost effective with same properties as of imported ones. The technology has been transferred to a domestic manufacturer for scaling up its domestic production.

(b) Under the NTTM, a total of 168 research projects have been approved. Some of these projects have been approved to develop items which are strategically important, and their import is restricted by manufacturing countries. These projects have been allocated to help in indigenous productions of Specialty fibres and high end technical textiles products to reduce dependency on imports.

(c) and (d) One of the objectives of the National Technical Textiles Mission is promotion of exports of technical textiles sector in the country. In this direction, an Export Promotion Council has been constituted under the Mission. India's exports of technical textiles stood at INR 24,732.68 Crore in FY 2024-25. The

exports grew by 15.53% over the last year and ~11% CAGR over the last 4 year.

The table below highlights the exports growth of technical textiles from F.Y.

2020-21 to 2024-25:

	FY 2020-21	FY2021-22	FY 2022-23	FY 2023- 24	FY 2024-25
Exports (Rs. in Cr.)	16,100.51	21,194.64	20,095.55	21,407.36	24,732.68
YoY Growth		31.63%	-5.18%	6.52%	15.53%

पीएमएफबीवाई दावों का समय पर निपटान

246. डॉ. शिवाजी बंडाप्पा कालगे:

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत किसानों के दावों का समय पर निपटान किया जा रहा है तथा सरकार द्वारा इस संबंध में आने वाली चुनौतियों से निपटने के लिए क्या कार्रवाई की गई है;

(ख) क्या सरकार का किसानों पर ऋण के बोझ को कम करने के लिए कोई नई योजना शुरू करने अथवा कोई पहल करने का विचार है;

(ग) यदि हां, तो महाराष्ट्र, दादरा और नगर हवेली तथा मध्य प्रदेश से संबंधित तत्संबंधी शहर-वार

ब्यौरा क्या है; और

(घ) कृषि ऋण माफी के संबंध में सरकार की नीति का ब्यौरा क्या है तथा क्या सरकार का इसे राष्ट्रीय स्तर पर कार्यान्वित करने का विचार है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) देश में खरीफ 2016 सीजन से शुरू की गई थी। यह योजना राज्यों और किसानों के लिए स्वैच्छिक है। बीमा मॉडल का चयन, पारदर्शी बोली प्रक्रिया के माध्यम से बीमा कंपनियों का चयन, किसानों का नामांकन, स्वीकार्य दावों की गणना के लिए फसल उपज/फसल नुकसान का आकलन जैसे सभी प्रमुख कार्य संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों और संबंधित बीमा कंपनी की संयुक्त समिति द्वारा किए जा रहे हैं। इस योजना के उचित कार्यान्वयन के लिए प्रत्येक हितधारक की भूमिका और जिम्मेदारियाँ योजना के प्रचालन दिशानिर्देशों में परिभाषित की गई हैं।

अधिकांश दावों का निपटारा योजना के प्रचालन दिशानिर्देशों के तहत निर्धारित समय-सीमा अर्थात् बीमा कंपनियों द्वारा संबंधित राज्य सरकार से अपेक्षित उपज के आंकड़े प्राप्त होने के 21 दिनों के भीतर किया जाता है। तथापि, पीएमएफबीवाई के कार्यान्वयन के दौरान, दावों के भुगतान के बारे में कुछ शिकायतें प्राप्त हुई थीं, जो मुख्य रूप से (क) सब्सिडी का राज्य सरकार का हिस्सा प्रदान करने में देरी (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न करना/विलंबित भुगतान या दावों का कम भुगतान (ग) उपज के आंकड़ों में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि के कारण हैं। इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रावधानों के अनुसार उनके समाधान के बाद किया जाता है।

सरकार द्वारा इस योजना के कार्यान्वयन को सुदृढ़ बनाने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए गए हैं:

- सरकार द्वारा सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और किसानों के

प्रत्यक्ष ऑनलाइन नामांकन, बेहतर निगरानी के लिए व्यक्तिगत बीमित किसान का विवरण अपलोड/प्राप्त करने और व्यक्तिगत किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण सुनिश्चित करने सहित सेवाओं के वितरण को सुनिश्चित करने के लिए आंकड़ों के एकल स्रोत के रूप में **राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी)** को विकसित किया गया है।

- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान के लिए '**डिजिकलेम मॉड्यूल**' नामक एक समर्पित मॉड्यूल को अपनाया गया है। इसमें खरीफ 2024 से, सभी दावों की समय पर और पारदर्शी प्रोसेसिंग करने के लिए सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) और बीमा कंपनियों की लेखा प्रणाली के साथ राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) का एकीकरण शामिल है। यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है तो एनसीआईपी के माध्यम से 12 प्रतिशत का जुर्माना स्वतः गणना करके लगा दिया जाता है।
- प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से को राज्य सरकारों के हिस्से से अलग करने का कार्य शुरू किया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे प्राप्त हो।
- खरीफ 2025 सीजन से योजना के प्रावधानों के अनुसार, संबंधित राज्य सरकारों द्वारा अपने प्रीमियम हिस्से को अग्रिम रूप से जमा करने के लिए एस्क्रो खाता खोलना अनिवार्य कर दिया गया है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, किसानों के दावों के समय पर निपटान में सुधार के लिए सीसीई-एग्री ऐप के माध्यम से उपज डेटा/फसल कटाई प्रयोग (सीसीई) डेटा एकत्र करना और उसे एनसीआईपी पर अपलोड करना, बीमा कंपनियों को सीसीई के संचालन की निगरानी करने की अनुमति

प्रदान करना, एनसीआईपी के साथ राज्य भूमि रिकॉर्ड का एकीकरण आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं।

- बीमा कंपनी द्वारा दावों के भुगतान में देरी होने पर 12% जुर्माने का प्रावधान है जिसकी राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) पर स्वतः गणना की जाती है।

इस योजना के अंतर्गत हाल ही में वर्ष 2023-24 से ऑब्जेक्टिव फसल क्षति एवं नुकसान आकलन और पारदर्शिता के लिए निम्नलिखित तकनीकों को भी कयान्वित किया गया है:

i. यस-टेक (तकनीक पर आधारित उपज अनुमान प्रणाली) का क्रमिक स्थानांतरण रिमोट-सेंसिंग आधारित उपज अनुमान में करने से उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान लगाने में मदद मिलेगी। यह पहल खरीफ **2023** से धान और गेहूं की फसलों के लिए शुरू की गई है, जिसमें उपज अनुमान में **30%** भारांक अनिवार्य रूप से यस-टेक से प्राप्त उपज को दिया जाएगा। सोयाबीन की फसल को खरीफ **2024** सीजन से जोड़ा गया है।

ii. विंड्स (मौसम सूचना नेटवर्क और डेटा सिस्टम) इसका उद्देश्य जीपी और ब्लॉक स्तर पर हाइपर-लोकल मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क के **5** गुना के बराबर स्वचालित मौसम स्टेशनों (एडब्ल्यूएस) और स्वचालित वर्षा-गेज (एआरजी) के नेटवर्क की स्थापना करना है। इसे भारत मौसम विज्ञान विभाग (आईएमडी) के समन्वय में अंतर-संचालनीयता और डेटा साझाकरण के साथ एक राष्ट्रीय डेटाबेस में फीड किया जाएगा। विंड्स, न केवल यस-टेक के लिए डेटा प्रदान करता है, बल्कि प्रभावी सूखा एवं आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पादों की पेशकश के लिए भी डेटा प्रदान करता है।

विभाग सभी हितधारकों की साप्ताहिक वीडियो कॉन्फ्रेंस, व्यक्तिगत बैठकों और राष्ट्रीय समीक्षा सम्मेलनों के माध्यम से दावों के समय पर निपटान सहित बीमा कंपनियों के कामकाज की नियमित निगरानी कर रहा है।

(ख) से (घ) जी नहीं। वर्तमान में, कृषि और किसान कल्याण विभाग में ऋण माफी की कोई योजना संचालित या विचाराधीन नहीं है। तथापि, सरकार, पूरे भारत में विभिन्न राज्यों और संघ राज्य क्षेत्रों

में 100% केंद्र-वित्तपोषित केंद्रीय क्षेत्र योजना नामतः संशोधित ब्याज अनुदान योजना (एमआईएसएस) कार्यान्वित कर रही है। इस योजना का उद्देश्य, किसानों को उनकी कार्यशील पूंजीगत आवश्यकताओं के लिए किसान क्रेडिट कार्ड केसीसी के माध्यम से प्राप्त अल्पकालिक कृषि ऋणों पर रियायती ब्याज दरें प्रदान करना है।

इस योजना के तहत, किसानों को 7% की रियायती ब्याज दर पर केसीसी ऋण प्रदान किया जाता है। इसकी प्रक्रिया के सुविधाजनक बनाने के लिए, वित्तीय संस्थानों को 1.5% की अग्रिम ब्याज अनुदान (आईएस) प्रदान किया जाता है। इसके अतिरिक्त, जो किसान अपने ऋणों का समय पर भुगतान करते हैं, उन्हें 3% शीघ्र पुनर्भुगतान प्रोत्साहन (पीआरआई) मिलता है, जिससे ब्याज दर प्रभावी रूप से 4% प्रति वर्ष हो जाती है।

आईएस और पीआरआई का लाभ 3 लाख रुपये तक की ऋण सीमा के लिए उपलब्ध है। तथापि, यदि अल्पकालिक ऋण संबद्ध गतिविधियों (फसल पालन के अलावा) के लिए लिया जाता है, तो ऋण राशि 2 लाख रुपये तक सीमित रहती है।

FISH WORKERS

247. SHRI BAPI HALDAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has any data on access to subsidized credit, insurance and microfinance for small-scale fish workers in Lok Sabha Constituency Mathurapur and Sundarbans in West Bengal;
- (b) the number of fishers covered under National Fisheries Development Board (NFDB) credit schemes during the last three years;
- (c) whether traditional coastal fishers are being excluded from bank linked like

Pradhan Mantri Matsya Sampada Yojana (PMMSY) or Kisan Credit Card (KCC);

(d) whether the Government proposes to include these vulnerable communities under targeted financial inclusion measures; and

(e) the status of insurance coverage for fishers operating in disaster prone regions like Sundarbans?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The Government does not maintain specific data on access to subsidized credit, insurance, and microfinance at the Parliamentary Constituency or sub-regional level, including Mathurapur and the Sundarbans in West Bengal. However, fish workers in these regions are eligible beneficiaries under Government of India schemes such as the Pradhan Mantri Matsya Sampada Yojana (PMMSY), Fisheries and Aquaculture Infrastructure Development Fund (FIDF), and Kisan Credit Card (KCC).

(b) The National Fisheries Development Board (NFDB) does not implement direct credit schemes. However, it facilitates credit-linked interventions under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and the Fisheries and Aquaculture Infrastructure Development Fund (FIDF), which operate through interest subvention and credit guarantee mechanisms. These interventions, which *inter alia* support deep sea fishing vessels, hatcheries, biofloc units, and cold chain infrastructure, are executed by State Governments and Nodal Loaning Entities (NLEs) with support from NFDB. The Board does not maintain

disaggregated year-wise data on individual beneficiaries availing credit through these facilitated mechanisms.

(c) and (d) Traditional coastal fishers are not excluded from schemes such as PMMSY or KCC. In fact, these schemes are specifically designed to support small-scale and traditional fishers—including vulnerable communities—through targeted financial inclusion measures. These include prioritized access to institutional credit, insurance, livelihood assistance, and capacity-building initiatives, alongside infrastructure support and value chain development. Guidelines have been issued to States and banks to promote equitable inclusion.

(e) The **Group Accident Insurance Scheme (GAIS)**, implemented through the National Fisheries Development Board (NFDB), provides insurance coverage for registered fishers, including those in disaster-prone areas like the Sundarbans. West Bengal participated in the scheme during the second year of implementation (26 July 2022 to 25 July 2023), during which **8,499 fishers were covered**.

नागौर के पान मेथी को जीआई टैग

248. श्री हनुमान बेनीवाल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या लोकसभा निर्वाचन क्षेत्र नागौर की विश्व प्रसिद्ध पान मेथी को जीआई टैग प्रदान करने के लिए सरकार के पास कोई आवेदन लंबित है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

- (ख) क्या सरकार का पान मेथी को वैश्विक मान्यता प्रदान करने और मेथी उत्पादक किसानों के हितों की रक्षा के लिए इसे शीघ्रातिशीघ्र जीआई टैग प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) भौगोलिक संकेतक रजिस्ट्री (जीआईआर) को कृषि उपज मंडी समिति (एपीएमसी), केयूएमएस, बीकानेर रोड, नागौर, राजस्थान द्वारा “नागौरी पान मेथी” को भौगोलिक संकेतक प्रदान करने के लिए दिनांक 13.08.2024 को एक आवेदन प्राप्त हुआ है। इसकी प्रारंभिक जांच रिपोर्ट दिनांक 22.08.2024 को आवेदकों को जारी की गई थी, जिसमें उल्लिखित कमियों का अनुपालन करने के लिए आवेदकों को लिखा गया, जिसका उत्तर दिनांक 25.01.2025 को दिया गया। तदनुसार, दिनांक 17.03.2025 को सुनवाई निर्धारित की गई और आवेदकों को आवेदन को संशोधित करने और आवेदन में पाई गई कमियों अथवा खामियों को दूर करने का निर्देश दिया गया। आवेदकों ने दिनांक 07.05.2025 को इसका उत्तर दिया। विशेषज्ञ समिति द्वारा आवेदन के मूल्यांकन से पहले, आवेदन के लिए पूर्व सुनवाई दिनांक 04.08.2025 को निर्धारित की गई है।
- (ख) किसी उत्पाद को जीआई दर्जा प्रदान करना माल का भौगोलिक उपदर्शन (रजिस्ट्रीकरण और संरक्षण) अधिनियम, 1999 और माल का भौगोलिक उपदर्शन (रजिस्ट्रीकरण और संरक्षण) नियम, 2002 के दिशा निर्देशन में किया जाता है। केवल ऐसे उत्पादों जिनके आवेदन उक्त अधिनियम और नियमों के तहत विशिष्ट मानदंडों के अनुसार पात्र होते हैं, उनको भौगोलिक संकेतक का दर्जा प्रदान किया जाता है।

SUPPORT TO CHILDREN WITH SPECIAL NEEDS

249. DR. NAMDEO KIRSAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is providing holistic support to children with special needs in the country, if so, the details thereof;
- (b) the details of schemes and initiatives that have been taken by the Government in this regard during the last two years; and
- (c) the details of such projects and sponsorship particularly in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) Yes; the Government of India is providing holistic support to children with special needs (CwSN) through legislative frameworks, schemes, and initiatives under the Rights of Persons with Disabilities Act (RPwD), 2016, and programs implemented by the Department. The section 16 and 17 of the RPwD Act, 2016 mandates inclusive education to the children with disabilities; Section 40 promotes inclusive education through accessible schools/parks and learning materials etc. The National Education Policy 2020 advocates for inclusive education for children with disabilities.

The Government supports children with autism, cerebral palsy, intellectual disabilities, and multiple disabilities through legal and financial aid. The National Trust under DEPwD is implementing Vikaas (Day Care) scheme, Gharaunda (Group Home for Adults) scheme, and the Niramaya Health Insurance scheme in Maharashtra, benefiting approximately 5,100 beneficiaries including

Divyangjan children over the last two years.

The National Institute for Empowerment of Persons with Intellectual Disabilities (NIEPID) under DEPwD provides rehabilitation services to Persons with Intellectual disabilities from birth to life-span. NIEPID Regional Centre Navi Mumbai caters services for all age groups of Persons with Intellectual Disabilities (PwIDs) from Centre-based to Community-Based Rehabilitation. This Centre is providing Mobile Therapy Bus Service to Divyangjan. It also provides services to persons with Autism under e-Sanidhya Project.

The Central Government has launched National Action Plan for Skill Development of PwDs (NAP-SDP) with an aim to enhance the skills of PwDs with an age of 15 and above. In the last two years, an amount of ₹19.98 crore has been released under NAP-SDP scheme including Maharashtra.

The DEPwD, in collaboration with the Ministry of Education, implements the ADIP-Samagra Shiksha Abhiyan (ADIP-SSA) to provide aids/appliances to Children with Special Needs (CWSN). In Maharashtra, 5,418 CWSN benefited in 2023-24 and 2024-25 under ADIP-SSA.

Under the Central Sector Scheme named 'Scholarships for Students with Disabilities' scheme, around Rs. 12 crore have been released to 2,219 students with disabilities in Maharashtra over the past two years.

DEPwD has launched single window, Cross Disability Early Intervention Centres (CDEICs) in its various National Institutes (NIs) and Composite Regional Centres (CRCs) to give specialized support and services for infants and young children who are at risk or have disabilities and/or development

delays to children in the age bracket of 0-6 years.

SCHEME TO PROMOTE MANUFACTURING OF ELECTRIC PASSENGER CARS IN INDIA

250. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D.K. ARUNA:

SHRI EATALA RAJENDER:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has opened an online portal for global and Indian automakers to apply under a new Electric Car Manufacturing Scheme and it is launched to register electric passenger car manufacturers to avail newly launched Scheme to Promote Manufacturing of Electric Passenger Cars in India (SPMEPCI); and

(b) if so, the details thereof and the present status of its implementation and funds sanctioned and utilized till date and response received, State-wise including Telangana, Andhra Pradesh and Chhattisgarh and company-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA)**

(a) Yes. The online portal for Scheme to Promote Manufacturing of Electric Passenger Cars in India (SPMEPCI) has been launched on 24.06.2025.

(b) The application module for applying under SPMEPCI scheme has been launched on 24.06.2025 and is open for applications till 21.10.2025. The details of the scheme are available at <https://heavyindustries.gov.in/scheme-promote->

[manufacturing-electric-passenger-cars-india-view](#). In FY 2025-26, Rs. 12.00 cr. were allocated at BE stage and as on 16.07.2025, Rs. 59.00 lakh have been utilized in meeting administrative expenses. As on 16.07.2025, no response has been received on SPMEPCI portal.

REPLACEMENT OF BOATS AND TRAWLERS

251. KUMARI SUDHA R.:

Will the Minister of **Fisheries, Animal Husbandry and Dairying** be pleased to state:

- (a) whether the replacement of boats and trawlers are replaced by the Government under Pradhan Mantri Matsya Sampada Yojana (PMMSY) that are either damaged or captured by Sri Lankan authorities, if so, the number of boats and trawlers replaced;
- (b) the number of fish retail markets and fish kiosks created in Tamil Nadu under the PMMSY including Lok Sabha Constituency Mayiladuthurai;
- (c) the number of fishers' families those received livelihood and nutritional support during fishing ban/lean period since 2020, State-wise;
- (d) the number of fish feed mill/plants created under the PMMSY, State-wise; and
- (e) the number of Replacement boats provided to fishermen under the scheme, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India with effect from the FY2020-21 has been implementing a flagship scheme “Pradhan Mantri Matsya Sampada Yojana (PMMSY)” with an investment of ₹20,050 crore in all States and Union Territories including in the State of Tamil Nadu. The PMMSY inter-alia provides support for acquisition of Deep-sea fishing vessels for traditional fishermen and procurement of boats (replacement) and nets for traditional fishermen. The Department of Fisheries, Government of India during the last five years (FY 2020-21 to FY 2024-25) has accorded approvals to the proposals of Government of Tamil Nadu for acquisition of 50 deep sea fishing vessels at a total cost of Rs 60 crore with central share of Rs 17.28 crore and providing 500 boats (replacement) and nets for traditional fishermen at a total investment of Rs 25 crore. The selection of beneficiaries for providing benefits under PMMSY is done by the respective State Governments and Union Territories (UTs) and the PMMSY does not restrict providing deep sea fishing vessels to the fishermen whose boats have been captured by Sri Lanka authorities.

The Government of Tamil Nadu has been advised in the past to accord priority for providing deep sea fishing vessels to the fishermen whose boats have been impounded and apprehended by the Sri Lanka authorities.

(b) The Department of Fisheries, Government of India (DoF, GoI) has also accorded approval to the proposals of Government of Tamil Nadu for construction of three retail fish markets at a cost of Rs 3 crore and establishment of 55 fish kiosks at a cost of Rs 5.50 crore in the State. The Government of Tamil Nadu has reported that a total of 34 kiosk comprising 13 units during 2020-21 and 21 kiosks during FY2021-22 has been established in the State and no fish kiosk has been established in the Mayiladuthurai Constituency.

(c) The PMMSY *inter-alia* provides livelihood and nutritional support for socio-economically backward active traditional fisher's families for conservation of fish resources during fishing ban/lean period implemented annually. This activity has been implemented in association with the State Governments and UTs and the Governmental assistance is shared between the central and states in the ratio of 50:50 for general States, 80:20 for North Eastern States and Himalayan States while 100% for UTs. The Department of Fisheries, Government of India during the last five years (FY2020-21 to FY 2024-25) has accorded approvals to the proposals of various State Governments/UTs for proving livelihood and nutritional support to a total 29,89,567 (average 5.95 lakh annually) fishers at a total investment of Rs.1388.36 crore with central share of Rs.492.39 crore. State/UT-wise details of the fishers covered under this activity are furnished at Statement -I.

(d) and (e) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) *inter-alia* provides support for establishment of fish feed mills/plants and providing boats (replacement) and nets for traditional fishermen. The project proposals of

various State Governments/UTs for establishment of a total 1114 fish feed mills/plants at a total cost of Rs.802.46 crore and providing a total of 6818 boats (replacement) and nets to traditional fishermen at a cost Rs. 255.91 crore have been approved during last five years (FY2020-21 to FY 2024-25) under the PMMSY. State-wise details of fish mills/plants and providing boats to the traditional fishermen approved during the last 5 years are furnished at Statement -II and Statement -III respectively.

STATEMENT -I

State-wise details of beneficiaries covered under livelihood and nutritional support for socio-economically backward active traditional fishers' families under Pradhan Mantri Matsya Sampada Yojana(PMMSY)

(Rs. In lakhs)

Sl.No	Name of the State/UT	Number of Beneficiaries covered (No's)	Average beneficiaries annually covered (No's)	Project Cost	Share of Government of India
		(iii)	(iv)	(v)	(vi)
1	Andaman and Nicobar	1000	200	45.00	30.00
2	Andhra Pradesh	442720	88544	19922.40	6640.80
3	Assam	104000	20800	4680.00	2496.00
4	Bihar	50000	10000	2250.00	750.00
5	Chhattisgarh	46000	9200	2070.00	690.00
6	Gujarat	30000	6000	1350.00	450.00

7	Himachal Pradesh	17265	3453	776.95	414.37
8	Jammu and Kashmir	81968	16394	3688.56	2459.06
9	Karnataka	116378	23276	5237.02	1745.68
10	Kerala	855165	171033	36466.17	12459.37
11	Lakshadweep	2500	500	112.50	75.00
12	Madhya Pradesh	59645	11929	2684.04	894.69
13	Maharashtra	4000	800	180.00	60.00
14	Mizoram	18870	3774	849.15	452.88
15	Odisha	56000	9000	2520.00	839.97
16	Puducherry	134334	26867	6045.04	4030.02
17	Rajasthan	6103	461	274.64	91.55
18	Sikkim	695	139	31.28	16.68
19	Tamil Nadu	935112	187022	48345.05	14026.69
20	Telangana	8000	2000	450.00	150.00
21	Tripura	18612	2907	803.97	446.69
22	Uttar Pradesh	1000	200	45.00	15.00
23	Uttarakhand	200	40	9.00	4.80
Total		2989567	594539	138835.77	49239.25

STATEMENT -II**State-wise details of Fish Feed Mills/Plants approved during last five years****(FY 2020-21 to FY2024-25) under PMMSY****(Rs. In lakhs)**

Sl.No	Name of the State/UT	Unit of Feed Mills/plants (No's)	Total Project Cost	Share of Government of India
(i)	(ii)	(iii)	(iv)	(v)
1.	Andaman and Nicobar	4	120.00	54.00
2.	Andhra Pradesh	5	1450.00	450.00
3.	Arunachal Pradesh	4	120.00	64.80
4.	Assam	112	6220.00	2872.80
5.	Bihar	147	9620.00	2851.20
6.	Chhattisgarh	14	1711.36	530.89
7.	Goa	1	30.00	7.20
8.	Gujarat	1	30.00	7.20
9.	Haryana	28	1840.00	556.80
10.	Himachal Pradesh	25	920.00	433.80

11.	Jharkhand	20	600.00	240.00
12.	Jammu and Kashmir	45	2196.60	673.18
13.	Karnataka	5	150.00	50.40
14.	Kerala	5	150.00	36.00
15.	Ladakh	2	72.00	43.20
16.	Madhya Pradesh	83	3940.00	1327.20
17.	Maharashtra	101	5010.00	1749.60
18.	Manipur	6	180.00	81.00
19.	Meghalaya	5	150.00	81.00
20.	Mizoram	2	60.00	32.40
21.	Nagaland	2	60.00	32.40
22.	Odisha	21	4000.00	1161.00
23.	Puducherry	2	60.00	30.00
24.	Punjab	19	570.00	169.20
25.	Rajasthan	2	400.00	144.00
26.	Sikkim	2	60.00	32.40
27.	Tamil Nadu	6	420.00	120.00

28.	Telangana	4	120.00	36.00
29.	Tripura	14	420.00	205.20
30.	Uttar Pradesh	235	27560.80	8322.83
31.	Uttarakhand	7	280.00	127.80
32.	West Bengal	185	11725.00	3854.40
Total		1114	80245.76	26377.90

Statement -III

State-wise details of boats (replacement) and nets for traditional fishermen approved during last five years (FY 2020-21 to FY2024-25) under PMMSY

(Rs. In lakhs)

SI No	Name of the State/UT	Boats approved (No's)	Project Cost	Share of Government of India
(i)	(ii)	(iii)	(iv)	(v)
1	Andhra Pradesh	2191	10955.00	2659.20
2	Assam	176	382.05	182.83
3	Chhattisgarh	40	123.40	29.62

4	Goa	76	380.00	103.20
5	Gujarat	310	1550.00	438.00
6	Himachal Pradesh	1250	1375.00	627.30
7	Jammu and Kashmir	25	125.00	50.00
8	Jharkhand	62	125.50	39.65
9	Karnataka	390	1790.00	542.88
10	Kerala	200	1000.00	240.00
11	Lakshadweep	100	500.00	300.00
12	Maharashtra	107	535.00	169.80
13	Manipur	10	11.70	5.27
14	Nagaland	5	5.85	3.16
15	Odisha	560	1728.00	523.44
16	Puducherry	215	1075.00	475.00
17	Tamil Nadu	500	2500.00	630.00
18	Tripura	342	395.40	203.29
19	West Bengal	259	1034.00	355.68
Total		6818	25590.90	7578.32

BOOSTING SERVICES EXPORTS

253. SHRI TEJASVI SURYA:

SHRI PRAVEEN PATEL:

DR. K. SUDHAKAR:

SHRI P. P. CHAUDHARY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the key achievements in enhancing India's merchandise and services exports during FY 2024–25;
- (b) the progress made in boosting exports of electronic goods, coffee and pharmaceuticals and its impact on India's export economy;
- (c) whether there are any future projects aimed at further strengthening export infrastructure and logistics to support continued growth and the expected outcomes of such initiatives;
- (d) if so, the details thereof; and
- (e) the details of export performance during FY 2024-25 including the major sectors contributing to the State's exports including Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) India's total exports - comprising both merchandise and services - reached a historic high of US\$ 824.96 billion in 2024–25, reflecting a 6.02% increase over the previous fiscal year. Services exports were the driving force, achieving a record-breaking US\$ 387.5 billion with an impressive 13.6%

increase over the previous fiscal year. Notably, textile exports demonstrated remarkable resilience, rising by 6.3% from US\$ 34.43 billion in 2023–24 to US\$ 36.61 billion in 2024–25. Non-petroleum merchandise exports stood at US\$374.1 billion in 2024-25 registering highest ever non-petroleum annual export, marking a healthy 6.1% growth over previous fiscal year.

(b) India has made notable strides in enhancing exports across key sectors—including electronic goods, textiles, coffee, and pharmaceuticals—over the past decade, significantly contributing to the country’s overall export growth and strengthening India’s export ecosystem.

- **Electronic goods** exports surged from US\$ 6.3 billion in 2014–15 to US\$ 38.6 billion in 2024–25, driven by effective policy measures. Their share of India’s merchandise exports rose markedly from 2.02% to 8.82% during the same period. Electronics goods export registered a growth of 32.48% in 2024-25 as compared to previous fiscal year.
- **Drugs and pharmaceuticals** exports witnessed steady growth, increasing from US\$ 15.4 billion in 2014–15 to US\$ 30.5 billion in 2024–25. Their share in merchandise exports climbed from 4.97% to 6.97%, reflecting the sector’s resilience and global demand. Drugs and pharma export registered a growth of 9.40% in 2024-25 as compared to previous fiscal year.
- **Coffee** exports more than doubled, rising from US\$ 0.8 billion in 2014–15 to US\$ 1.8 billion in 2024–25. This upswing was supported by greater value addition and expansion into new international markets. Coffee

export registered a growth of 40.31% in 2024-25 as compared to previous fiscal year.

(c) and (d) The Government of India is actively strengthening infrastructure across various sectors, recognizing its pivotal role in driving economic development and facilitating global trade. Major initiatives such as the National Infrastructure Pipeline (NIP) and the PM Gati Shakti Master Plan focus on enhancing connectivity, streamlining logistics, and upgrading export-related facilities. To improve logistics efficiency, NICDC Logistics Data Services (NLDS) is leveraging Information and Communication Technology (ICT) to promote transparency and industry best practices. At the core of NLDS is the Logistics Data Bank System (LDB), which enables real-time, single-window tracking of export-import containers across India - supporting smarter decision-making and easing business operations. According to the World Bank's Logistics Performance Index (2023), India ranks 38th out of 139 countries, improving from 44th in 2018 and 54th in 2014—highlighting its rising global competitiveness in logistics. Complementing these efforts, the Department of Commerce is implementing the Trade Infrastructure for Export Scheme (TIES) since FY 2017–18. This initiative supports Central and State Government bodies in developing and modernizing infrastructure critical to export growth. In the 2025–26 Budget, the Government announced the Export Promotion Mission with a budget allocation of ₹2,250 crore. A major feature of this mission is the launch of BharatTradeNet - a digital public infrastructure aimed at simplifying trade documentation and financing in line with global standards.

(e) India's merchandise exports reached US\$ 437.42 billion in 2024–25, with key contributions from leading exporting states such as Gujarat, Maharashtra, Tamil Nadu, Karnataka, Uttar Pradesh, Andhra Pradesh, Telangana, West Bengal, Odisha, Madhya Pradesh, and Rajasthan. Rajasthan recorded merchandise exports of US\$ 6.72 billion during the same period, accounting for 1.54% of the country's total. The state's top five export commodities in 2024–25 were: Gold and Other Precious Metal Jewellery (23.7%), Plywood and Allied Products (9.38%), Pearl, Precious, and Semi-Precious Stones (7.17%), Granite, Natural Stone, and Related Products (4.80%) and Guergam Meal (3.29%).

SWATANTRATA SAINIK SAMMAN YOJANA

254. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details and total number of freedom fighters who have received a Central pension under the Swatantrata Sainik Samman Yojana (SSSY) till date, State-wise data;
- (b) the number of these pensioners who are still alive and their distribution, State-wise;
- (c) the number of widows of freedom fighters who are currently receiving a family pension and the number who are still alive, State-wise;
- (d) the eligibility criteria for a family pension under this scheme and the eligibility criteria for the dependents;
- (e) the total amount of funds allocated and disbursed for the scheme during the

last five years, year-wise and State-wise; and

(f) whether there is a central repository where details of all freedom fighters and their contributions can be accessed by the public, if not, the reasons for not creating such a database?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) There are 171689 Freedom Fighters who received a Central pension under the Swatantrata Sainik Samman Yojana (SSSY) till date, state-wise data is enclosed at **Statement -I**.

(b) There are 13212 pensioners who are still alive and receiving SSSY Samman pension. State-wise data is given at **Statement -II**;

(c) There are 9778 widows (spouse) who are still alive and are receiving SSSY Samman pension. State-wise data is given at **Statement -III**.

(d) The eligibility criteria for a family pension and for the dependents under this scheme is given at **Statement -IV**.

(e) The total funds allotted and disbursed for the scheme during the last five years is as under :

S.No.	Year	Budget allotted (in crore)	Fund Disbursed (in crore)
1	2020-21	Rs.760	660.14
2	2021-22	Rs.717	717
3	2022-23	Rs.650	599.29

4	2023-24	Rs.589	539.67
5	2024-25	Rs.600	599.29

However, State-wise disbursement of fund on account of Swatantrata Sainik Samman Yojana is not maintained by this Ministry.

(f) Indian Council of Historical Research (ICHR), New Delhi which is an autonomous body of M/o Human Resource Development, Govt. of India maintain the list of freedom fighters/martyrs of India freedom struggle under a project entitled "Dictionary of Martyrs : Indian Freedom Struggle (1857-1947)".

STATEMENT - I

**TOTAL NUMBER OF FREEDOM FIGHTERS WHO HAVE RECEIVED
CENTRAL PENSION UNDER THE SWATANTRATA SAINIK SAMMAN
YOJANA TILL DATE.**

S.No.	Name of State/Union Territory	Number of freedom fighters/their eligible dependents who have been sanctioned pension
1	Andhra Pradesh	15286
2	Telangana	
3	Assam	4442
4	Bihar and	24905
5	Jharkhand	
6	Goa	1508

7	Gujrat	3599
8	Haryana	1692
9	Himachal Pradesh	633
10	Jammu and Kashmir	1807
11	Karnataka	10105
12	Kerala	3429
13	Madhya Pradesh and	3488
14	Chhattisgarh	
15	Maharashtra	17974
16	Manipur	63
17	Meghalaya	86
18	Mizoram	4
19	Nagaland	3
20	Odisha	4197
21	Punjab	7042
22	Rajasthan	814
23	Tamil Nadu	4147
24	Tripura	888
25	Uttar Pradesh and	18004
26	Uttrakhand	

27	West Bengal	22523
28	Andaman and Nicobar Islands	3
29	Chandigarh	91
30	Dadra and Nagar Haveli	83
31	Daman and Diu	33
32	NCT of Delhi	2048
33	Puducherry	320
34	Indian National Army (INA)	22472
	Total	171689

STATEMENT II

TOTAL NUMBER OF PENSIONERS WHO ARE STILL ALIVE AND THEIR STATEWISE DISTRIBUTIONS.

Sl.No.	State	Number of Central Freedom fighter pensioners (Freedom fighter/Spouse/Daughter)
1	ANDAMAN and NICOBAR	1
2	ANDHRA PRADESH	232
3	ASSAM	302
4	BIHAR	988
5	CHANDIGARH	9

6	CHHATTISGARH	24
7	DAMAN and DIU	10
8	DELHI	109
9	GOA	406
10	GUJARAT	123
11	HARYANA	232
12	HIMACHAL PRADESH	243
13	JAMMU and KASHMIR	355
14	JHARKHAND	84
15	KARNATAKA	758
16	KERALA	602
17	MADHYA PRADESH	123
18	MAHARASHTRA	1543
19	MANIPUR	9
20	MEGHALAYA	7
21	MIZORAM	1
22	NAGALAND	0
23	ODISHA	239
24	PUDUCHERRY	51
25	PUNJAB	382

26	RAJASTHAN	106
27	TAMIL NADU	801
28	TELANGANA	3017
29	TRIPURA	91
30	UTTAR PRADESH	387
31	UTTARAKHAND	178
32	WEST BENGAL	1799
	Grand Total	13212

STATEMENT III

STATEWISE LIST OF TOTAL NUMBER OF WIDOWS/SPOUSE WHO ARE STILL ALIVE AND DRAWING PENSION UNDER SWATANTRATA SAINIK SAMMAN YOJANA.

S.No.	State	Number of dependent Spouse/Widows /Daughters pensioners
1	ANDAMAN and NICOBAR	1
2	ANDHRA PRADESH	180
3	ASSAM	177
4	BIHAR	693
5	CHANDIGARH	8

6	CHHATTISGARH	19
7	DAMAN and DIU	6
8	DELHI	81
9	GOA	304
10	GUJARAT	81
11	HARYANA	198
12	HIMACHAL PRADESH	199
13	JAMMU and KASHMIR	252
14	JHARKHAND	68
15	KARNATAKA	588
16	KERALA	483
17	MADHYA PRADESH	91
18	MAHARASHTRA	1274
19	MANIPUR	4
20	MEGHALAYA	4
21	MIZORAM	0
22	NAGALAND	0
23	ODISHA	198
24	PUDUCHERRY	35
25	PUNJAB	274

26	RAJASTHAN	101
27	TAMIL NADU	660
28	TELANGANA	2165
29	TRIPURA	56
30	UTTAR PRADESH	314
31	UTTARAKHAND	169
32	WEST BENGAL	1095
	Total	9778

STATEMENT IV

ELIGIBILITY CRITERIA FOR GRANT OF PENSION TO FREEDOM FIGHTERS UNDER CENTRAL SWATANTRATA SAINIK SAMMAN PENSION SCHEME, 1980

1. A person who had suffered a minimum imprisonment of six months in mainland jails before Independence. Ex-INA personnel are also eligible for pension if the imprisonment/detention suffered by them was outside India for six months or more. In case of women and SC/ST freedom fighters, the minimum period of actual imprisonment for eligibility of pension is three months.
2. A person who remained underground for six months or more provided he was:-
 - i. A proclaimed offender;

- ii. One on whom an award for arrest/head was announced, or
 - iii. One whose detention order was issued but not served.
3. A person who was interned in his home or externed from his district under the orders of the competent authority for six months or more.
 4. A person whose property was confiscated or attached and sold due to participation in the National Freedom Struggle.
 5. A person who was permanently incapacitated during firing or lathi charge.
 6. A person who lost his Government job (including job in a local body) for participation in the National Freedom Struggle.
 7. To become eligible for pension an applicant has to submit documentary evidence duly verified by the State Govt. along with their recommendation as per the following details:-

IN CASE OF IMPRISONMENT:-

- (a) Imprisonment/detention certificate from the concerned jail authority, District Magistrate or the State Govt. indicating the period of sentence awarded, date of admission, date of release, facts of the case and reasons for release.
- (b) In case of records of the relevant period are not available, the secondary evidences in the form of 2 co-prisoner certificates (CPC) from freedom fighters who have proven jail suffering of minimum 1 year and who were with the applicant in the jail could be considered provided the State Government/Union Territory Administration concerned, after due verification of the claim and its genuineness, certifies that documentary

evidences from the official records in support of the claimed sufferings were not available. In case the certifier happens to be a sitting or Ex. M.P./M.L.A., only one certificate in place of the two is required.

IN CASE OF UNDERGROUND SUFFERING:-

- (a) Documentary evidence by way of Court's/Govt's order proclaiming the applicant as an absconder, announcing an award on his head or for his arrest or ordering his detention.
- (b) In case records of the relevant period are not available, secondary evidence in the form of a Personal Knowledge Certificate (PKC) from a prominent freedom fighter who has proven jail suffering of a minimum two years and who happened to be from the same administrative unit could be considered provided the State Government/Union Territory Administration concerned, after due verification of the claim and its genuineness, certifies that documentary evidences from the official records in support of the claimed sufferings were not available.

IN CASE OF INTERNMENT/EXTERNMENT:-

A person who, on account of participation in the freedom struggle, was interned in his home or externed from his district for a minimum period of 6 months is eligible subject to furnishing of order of internment or externment issued by the competent authority, from official records. In absence of the official records, Non-availability of Records Certificate (NARC) from the concerned authorities along with a certificate from prominent freedom fighters who had themselves undergone suffering of imprisonment for two years or more.

IN CASE OF LOSS OF PROPERTY:-

A person whose property was confiscated or attached and sold due to participation in the freedom struggle is eligible subject to furnishing of orders of confiscation and sale of property, provided that the persons whose property was restored are not eligible for Samman Pension.

IN CASE OF PERMANENT INCAPACITATION:-

- (a) Certificate from the District Magistrate stating that permanent incapacitation was done by bullet injury/lathi charge sustained during participation in the National freedom Struggle and
- (b) Medical certificate from the Civil Surgeon in support of the handicap.

IN CASE OF LOSS OF GOVERNMENT JOB:-

A person who lost his Govt. job for participation in freedom struggle is eligible subject to furnishing of orders of dismissal or removal from service. However, persons who were reinstated in service before expiry of two years from their dismissal or removal from service and were in receipt of benefits or pay and allowances are not eligible for pension.

IN CASE OF CANING/FLOGGING/WHIPPING:-

A person who was awarded the punishment of 10 strokes of caning/flogging/whipping due to his participation in freedom struggle is eligible subject to furnishing of copies of orders passed by the competent authority from official records.

ELIGIBILITY CRITERIA FOR A FAMILY PENSION AND FOR THE DEPENDENTS UNDER THE SCHEMES

For the purpose of grant of Samman pension, family, after death of a freedom fighter pensioner, family pension is granted to his/her spouse and after death of the spouse their unmarried daughters (upto maximum of three such daughters), mother or father are granted dependent family pension.

दिव्यांगजनों का सशक्तिकरण

255. श्रीमती संजना जाटव:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा दिव्यांगजनों को सशक्त बनाने के लिए क्या उपाय किए गए हैं;

(ख) क्या सरकार ने विशेषकर भरतपुर लोक सभा निर्वाचन क्षेत्र में दिव्यांगजनों को कौशल प्रदान करने के लिए कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और उनके रोजगार का प्रतिशत कितना है; और

(ग) सरकार द्वारा दिव्यांगजनों के उत्थान के लिए की गई पहलों का ब्यौरा क्या है और इस संबंध में क्या उपलब्धियां हासिल हुई हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) दिव्यांगजन अधिकार अधिनियम, 2016 दिनांक 19.04.2017 से प्रभावी है, इसमें दिव्यांगताओं को 7 से बढ़ाकर 21 कर दिया गया है। इसमें और समानता, शिक्षा, रोजगार और सुगम्यता जैसे अधिकारों को सुनिश्चित किया है। इसमें धारा 34 के तहत सरकारी नौकरियों में कम से कम 4% और धारा 32 के तहत उच्च शिक्षा में बेंचमार्क दिव्यांगजनों के लिए 5% आरक्षण अधिदेशित है। यद्यपि राज्य सूची की प्रविष्टि 9 के अनुसार दिव्यांगजनों को सहायता प्रदान करना राज्यों का विषय है,

तथापि, केंद्र सरकार सिपडा, एडिप, डीडीआरएस और छात्रवृत्ति जैसी योजनाओं के माध्यम से दिव्यांगजनों के पुनर्वास और सशक्तिकरण में सहायता प्रदान करता है।

(ख) दिव्यांगजन सशक्तिकरण विभाग, दिव्यांगजनों के कौशल विकास हेतु राष्ट्रीय कार्य योजना (एनएपी-एसडीपी) का कार्यान्वयन करता है। इस योजना के अंतर्गत, विभाग के साथ प्रशिक्षण भागीदार (ईटीपी) के रूप में पैनलबद्ध देश भर के विभिन्न सरकारी और गैर-सरकारी संगठनों के माध्यम से 15 से 59 वर्ष की आयु वर्ग के दिव्यांगजनों को कौशल प्रशिक्षण प्रदान किया जाता है।

एनएपी-एसडीपी योजना एक केंद्रीय क्षेत्र की योजना है और देश भर के पैनलबद्ध संगठनों को उनकी मांगों/प्रस्तावों के आधार पर निधियां जारी की जाती हैं। भरतपुर लोकसभा निर्वाचन क्षेत्र में दिव्यांगजनों के लिए कौशल प्रशिक्षण आयोजित करने के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

योजना के शुभारंभ के बाद से, देश भर में दिव्यांगजनों के लिए कौशल प्रशिक्षण आयोजित करने के लिए एनएपी-एसडीपी योजना के अंतर्गत 157.52 करोड़ रुपये की राशि जारी की गई है।

इसके अलावा, दिव्यांगजन सशक्तिकरण विभाग दिव्यांग छात्रों के लिए निःशुल्क कोचिंग छात्रवृत्ति योजना लागू कर रहा है ताकि बेंचमार्क दिव्यांगता वाले दिव्यांगजनों को सरकारी नौकरियों की प्रतियोगी परीक्षाओं और विभिन्न व्यावसायिक एवं तकनीकी पाठ्यक्रमों में प्रवेश के लिए कोचिंग की सुविधा प्रदान की जा सके। विभाग द्वारा यह योजना राष्ट्रीय संस्थानों, दिव्यांगजन सशक्तिकरण विभाग के प्रशासनिक नियंत्रण वाले समेकित क्षेत्रीय केंद्रों, पैनलबद्ध विश्वविद्यालयों/संस्थानों, केंद्र सरकार और राज्य सरकारों के अधीन राज्य विश्वविद्यालयों और दिव्यांगजन शिक्षा के क्षेत्र में कार्यरत अन्य सरकारी संस्थानों के माध्यम से कार्यान्वित की जा रही है।

योजना के शुभारंभ के बाद से, देश भर में दिव्यांग छात्रों के लिए निःशुल्क कोचिंग के अंतर्गत 3.30 करोड़ रुपये की राशि जारी की गई है।

(ग) दिव्यांगजनों के सशक्तिकरण और उत्थान के लिए भारत सरकार ने कई पहलें की हैं। ये पहलें शिक्षा, रोजगार, सुगम्यता, वित्तीय सहायता, और सामाजिक समावेशन तक विस्तारित हैं। दिव्यांगजन अधिकार अधिनियम, 2016 ने मान्यता प्राप्त दिव्यांगताओं की सूची को 7 से बढ़ाकर

21 कर दिया; सरकारी नौकरियों में आरक्षण 3% से बढ़ाकर 4% और उच्चतर शिक्षा संस्थानों में 3% से बढ़ाकर 5% कर दिया; सार्वजनिक अवसंरचना, परिवहन, और सूचना एवं संचार प्रौद्योगिकी आदि में सुगम्यता मानकों को अनिवार्य बना दिया। भारत के संविधान की राज्य सूची की प्रविष्टि 9 के अनुसार दिव्यांगजनों को राहत देना राज्य का विषय है, फिर भी केन्द्र सरकार अपनी निम्नलिखित प्रमुख योजनाओं के माध्यम से राज्य सरकारों के प्रयासों में सहायता प्रदान करती है, जिनमें *अन्य बातों के साथ-साथ* निम्नलिखित शामिल हैं:-

(i) दिव्यांगजनों को सहायक यंत्रों और सहायक उपकरणों की खरीद/फिटिंग में सहायता (एडिप)

एडिप योजना दिव्यांगजनों को उनकी गतिशीलता, आत्मनिर्भरता और पुनर्वास को बढ़ाने के लिए व्हीलचेयर, श्रवण यंत्र, कृत्रिम अंग, स्मार्ट छड़ें, मोटर चालित तिपहिया वाहन और कम दृष्टि वालों के लिए सहायक उपकरण जैसे आधुनिक सहायक यंत्र और सहायक उपकरण खरीदने के लिए वित्तीय सहायता प्रदान करती है। पात्र लाभार्थियों को कार्यान्वयन एजेंसियों के माध्यम से निधियां वितरित की जाती हैं।

(ii) दीनदयाल दिव्यांगजन पुनर्वास योजना (डीडीआरएस)- दीनदयाल दिव्यांगजन पुनर्वास

योजना (डीडीआरएस) के तहत, स्वैच्छिक संगठनों/परियोजना कार्यान्वयन एजेंसियों को दिव्यांगजनों के कल्याण/सशक्तिकरण के लिए विभिन्न परियोजनाएं चलाने के लिए वित्तीय सहायता प्रदान की जाती है, जिसमें दृष्टि, श्रवण और बौद्धिक दिव्यांगता वाले बच्चों के लिए विशेष विद्यालय सहित प्रमस्तिष्क घात वाले बच्चे भी शामिल हैं, इसका उद्देश्य उन्हें अपने इष्टतम शारीरिक, संवेदी, बौद्धिक, मानसिक या सामाजिक कार्यात्मक स्तरों को बनाए रखने में सक्षम बनाना है।

पिछले तीन वर्षों के दौरान इस योजना के अंतर्गत 1,00,836 दिव्यांगजन लाभान्वित हुए।

(iii) दिव्यांग छात्रों के लिए छात्रवृत्ति योजनाएं: विभाग छः घटकों, अर्थात् प्री-मैट्रिक, पोस्ट-मैट्रिक,

टॉप क्लॉस एजुकेशन, राष्ट्रीय ओवरसीज छात्रवृत्ति, दिव्यांगजनों के लिए राष्ट्रीय फेलोशिप और निःशुल्क कोचिंग योजनाओं वाली एक व्यापक योजना 'दिव्यांग छात्रों के लिए छात्रवृत्ति' लागू कर रहा है, जिसका उद्देश्य वित्तीय, शारीरिक और मनोवैज्ञानिक बाधाओं को दूर करना और दिव्यांग

छात्रों को शिक्षा प्राप्त करने तथा गरिमामयी जीवन जीने में सक्षम बनाना है। पूरे भारत में निधियां सीधे छात्रों के बैंक खातों में (डीबीटी मोड के माध्यम से) वितरित की जाती है। पिछले तीन वर्षों के दौरान, इस योजना के अंतर्गत 96,572 दिव्यांग छात्र लाभान्वित हुए हैं।

(iv) **यूडीआईडी (विशिष्ट दिव्यांगता पहचान पत्र) योजना:** यूडीआईडी (विशिष्ट दिव्यांगता पहचान पत्र) योजना दिव्यांगजनों के लिए एकल डिजिटल पहचान पत्र प्रदान कराती है, जिससे सरकारी लाभों तक उनकी पहुँच सुगम होती है। यह अनावश्यक दस्तावेजों को समाप्त करती है, पारदर्शिता सुनिश्चित करती है और कल्याणकारी योजनाओं को सीधे लाभार्थियों से जोड़कर समावेशिता को बढ़ावा देती है, जिससे दिव्यांगजनों को अधिकारों और अवसरों तक आसान पहुँच प्राप्त होती है।

(v) **सुगम्य भारत अभियान:** विभाग ने सर्वव्यापी सुगम्यता प्राप्त करने हेतु एक राष्ट्रव्यापी प्रमुख अभियान के रूप में सुगम्य भारत अभियान की संकल्पना की है ताकि दिव्यांगजन समान अवसर प्राप्त कर सकें, आत्मनिर्भरता से रह सकें और एक समावेशी समाज में जीवन के सभी पहलुओं में पूर्ण भागीदारी कर सकें। इस अभियान का लक्ष्य निर्मित वातावरण, परिवहन प्रणाली और सूचना एवं संचार पारिस्थितिकी तंत्र की सुगम्यता को बढ़ाना है।

महाराष्ट्र में नशामुक्ति केंद्र

256. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) महाराष्ट्र में नशामुक्ति केंद्रों और जिन व्यक्तियों का पुनर्वास किया गया है, उनकी जिला-वार संख्या कितनी है;
- (ख) क्या सरकार ने महाराष्ट्र में नशामुक्ति अभियान के माध्यम से जागरूकता पैदा करने के लिए जिला-वार कोई नई योजना आरंभ की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) महाराष्ट्र में किशोरों और युवाओं में नशे की बढ़ती प्रवृत्ति को रोकने के लिए क्या कदम उठाए

गए हैं और यदि नहीं, तो इसके क्या कारण हैं; और

- (घ) गत तीन वर्षों के दौरान नशे से मुक्त हुए युवाओं की संख्या कितनी है और सरकार द्वारा भविष्य में उनकी इस लत के शिकार होने की पुनरावृत्ति को रोकने के लिए क्या प्रयास किए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) महाराष्ट्र में सामाजिक न्याय और अधिकारिता विभाग द्वारा कुल 52 नशामुक्ति केंद्रों को सहायता प्रदान की जाती है। वित्त वर्ष 2024-25 के दौरान, इन केंद्रों के लाभार्थियों की संख्या 28,739 है।

इनके अतिरिक्त, इस विभाग द्वारा नेशनल ड्रग्स डिपेंडेंस ट्रीटमेंट सेंटर (एनडीडीटीसी), अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), नई दिल्ली के माध्यम से 5 नशामुक्ति उपचार सुविधाओं (एटीएफ) को सहायता प्रदान की जाती है। वित्त वर्ष 2024-25 के दौरान, इन केंद्रों के लाभार्थियों की संख्या 879 है।

इन केंद्रों का जिलावार ब्यौरा **विवरण** में दिया गया है।

- (ख) और (ग) नशा मुक्त भारत अभियान (एनएमबीए) सामाजिक न्याय और अधिकारिता मंत्रालय द्वारा 15 अगस्त, 2020 को शुरू किया गया था और अब इसे देश के सभी जिलों में लागू किया जा रहा है।

i. एनएमबीए का उद्देश्य आम जनता तक पहुंचना और नशीले पदार्थों के सेवन के बारे में जागरूकता फैलाना है, जिसमें उच्च शिक्षा संस्थानों, विश्वविद्यालय परिसरों और विद्यालयों पर ध्यान केंद्रित किया जाता है, नशे के आदी व्यक्तियों की पहचान कर उनसे संपर्क किया जाता है, अस्पतालों और पुनर्वास केंद्रों में परामर्श और उपचार सुविधाओं पर ध्यान केंद्रित किया जाता है और सेवा प्रदाताओं के लिए क्षमता निर्माण कार्यक्रम चलाया जाता है।

ii. इसकी शुरुआत के बाद से, देशभर में कई तरह की गतिविधियाँ आयोजित की गई हैं जिनसे

समाज के सभी वर्गों और हितधारकों की भागीदारी बढ़ी है। नशीले पदार्थों के दुरुपयोग के मुद्दे पर संगठनात्मक भागीदारी के पुराने दृष्टिकोण में बदलाव आया है और अब सामुदायिक भागीदारी अपनाई गई है। राज्यों, जिलों और अन्य हितधारकों ने इस अभियान को अपनाया है जिससे इस अभियान को एक जनांदोलन में बदलने में मदद मिली है।

iii. अब तक, जमीनी स्तर पर की गई विभिन्न गतिविधियों के माध्यम से, 16.49 करोड़ से अधिक लोगों को नशीले पदार्थों के दुरुपयोग के प्रति जागरूक किया गया है, जिनमें 5.51 करोड़ से अधिक युवा और 3.43 करोड़ से अधिक महिलाएँ शामिल हैं। 4.47 लाख से अधिक शैक्षणिक संस्थानों की भागीदारी ने यह सुनिश्चित किया है कि अभियान का संदेश देश के बच्चों और युवाओं तक पहुँचे।

iv. महाराष्ट्र में अब तक 4,51,620 लोगों को नशीले पदार्थों के दुरुपयोग के प्रति जागरूक किया गया है, जिनमें 1,89,435 युवा और 99,521 महिलाएँ शामिल हैं। 2,450 शैक्षणिक संस्थानों की भागीदारी ने यह सुनिश्चित किया है कि अभियान का संदेश देश के बच्चों और युवाओं तक पहुँचे।

(घ) पिछले तीन वर्षों के दौरान महाराष्ट्र राज्य में युवाओं सहित कुल 47,791 लाभार्थियों का नशामुक्ति केंद्र में उपचार किया गया है।

शराब और नशीले पदार्थों की लत से पीड़ित व्यक्तियों और उनके परिवारों को नशीले पदार्थों के दुरुपयोग के पीड़ितों हेतु एकीकृत पुनर्वास केंद्र (आईआरसीए) और जिला नशामुक्ति केंद्रों (डीडीएसी) में उपचार की अवधि के दौरान परामर्श सेवाएँ प्रदान की जा रही हैं। नशे से मुक्ति के बाद, नशामुक्त व्यक्तियों के घर जाकर भी परामर्श दिया जाता है ताकि यह सुनिश्चित किया जा सके कि वे भविष्य में इस लत का दोबारा शिकार न हों।

विवरण

महाराष्ट्र में सामाजिक न्याय और अधिकारिता विभाग द्वारा सहायता प्रदान किए जा रहे नशामुक्ति केंद्रों का जिलावार ब्यौरा:

क्र.सं.	जिले	नशामुक्ति केंद्रों की कुल संख्या
1	अहमदनगर	2
2	अकोला	2
3	अमरावती	3
4	बीड	1
5	भंडारा	2
6	बुलढाना	1
7	चंद्रपुर	2
8	धाराशिव उस्मानाबाद	1
9	धुले	3
10	गढ़चिरोली	1
11	गोंडिया	2
12	हिंगोली	1
13	जलगांव	2
14	जालना	1
15	कोल्हापुर	2
16	लातूर	3
17	नागपुर	3

क्र.सं.	जिले	नशामुक्ति केंद्रों की कुल संख्या
18	नांदेड़	2
19	नंदुरबार	2
20	नासिक	1
21	उस्मानाबाद	1
22	पालघर	1
23	परभणी	1
24	पुणे	1
25	रायगढ़	1
26	रत्नागिरि	1
27	सांगली	1
28	सोलापुर	2
29	ठाणे	1
30	वर्धा	1
31	वाशिम	3
32	यवतमाल	1

महाराष्ट्र में सामाजिक न्याय और अधिकारिता विभाग द्वारा सहायता प्रदान की जा रही नशामुक्ति उपचार सुविधाओं (एटीएफ) का जिलावार विवरण निम्नानुसार है:

क्र.सं.	जिले	नशामुक्ति उपचार सुविधाओं (एटीएफ) की कुल संख्या
1.	कोल्हापुर	1
2.	नागपुर	1

3.	पुणे	1
4.	ठाणे	1
5.	मुंबई	1

SAFETY OF SANITATION WORKERS

257. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware of the findings of a recent Union Government commissioned social audit conducted in various locations in Maharashtra regarding the safety of sanitation workers;

(b) if so, the details thereof, including specific lapses identified in cities such as Mumbai, Pune, Parbhani, Satara and Shirur;

(c) whether these lapses are in violation of the provisions of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013;

(d) if so, the actions taken or proposed by the Government against the authorities and contractors found to be in breach of the law; and

(e) the steps being taken to ensure strict compliance with safety protocols, provision of protective gear, emergency response systems and mandatory training for sanitation workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) Ministry of Social Justice and Empowerment got commissioned a

social audit on deaths of sanitation workers in September, 2023. The study covered 54 death cases which occurred in the year 2022 and 2023 in 17 districts of 8 States which also included 4 districts of Maharashtra i.e. Mumbai, Pune, Parbhani and Satara.

Major findings of social audit is enclosed as **Statement** .

(c) Deaths have occurred in States/UTs due to hazardous cleaning of sewers and septic tanks and non observance of safety precautions as prescribed under the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 and MS Rules, 2013” as well as Standard Operating Procedure (SOP) issued by Ministry of Housing and Urban Affairs.

(d) State/UT Governments are requested to get the matter of sewer and septic tank death cases investigated and ensure that provisions in the the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 and “Prohibition of Employment as Manual Scavengers and their Rehabilitation Rules, 2013 (MS Rules, 2013) are strictly adhered and action against the persons responsible for engaging the persons for hazardous cleaning of sewer and septic tanks in violation of section 7 of the MS Act, 2013 may be initiated.

(e) To tackle hazardous cleaning of Sewer and Septic Tank, Department of Social Justice and Empowerment in convergence with Ministry of Housing and Urban Affairs has launched the “National Action for Mechanised Sanitation Ecosystem (NAMASTE)” Scheme in 2023-24 for implementation in all Urban Local Bodies (ULBs) of the country. The objective is to ensure safety and dignity of Sewer and Septic Tank Workers (SSWs) and empower them socially and

economically.

The scheme envisages provision of :-

- PPE Kits, AB-PMJAY cards and occupation safety training to sewer and septic tank workers.
- Safety devices to Emergency Response Sanitation Units (ERSUs)
- Capital Subsidy for sanitation related machinery to sanitation workers.
- Workshop on prevention of hazardous cleaning of sewer and septic tanks.

In addition, Ministry of Housing and Urban Affairs has issued the following advisory for safe cleaning of sewer and septic tanks:-

- i. Standard Operating Procedures (SOP) for cleaning of Sewer or Septic tank.
- ii. Advisory for technical and managerial interventions for ensuring safety during sewer and septic tank cleaning through Emergency Response Sanitation Unit (ERSU).
- iii. Ready Reckoner for Urban Local Bodies for ensuring safety of sanitation workers.
- iv. Organising Safaimitra Suraksha Shivirs nationwide through ULBs to provide health checkups and linkage to social welfare schemes.

STATEMENT

Major findings of social audit on deaths of sanitation workers in commissioned in September, 2023

- **Hiring Mechanism:-** For 8 cases the deceased workers were employed by Private Agency, in 5 cases the deceased workers were employed by

Agency of Government Department, in 38 cases the deceased workers were contacted personally/individually and in 3 cases the deceased workers who were working in government sector were hired by a private employer for the particular work when death occurred.

- **Use of Safety Equipment:-** In 47 death cases no mechanized equipment and safety gears for cleaning of sewers and septic tanks were made available to the workers. However, only in 2 cases in Parbhani and Satara district, these safety gears and equipment were provided. It was also found that in Satara district, training was also given on how to use the safety gears and tools by the concerned agency.
- **Awareness related Issues:-** In 42 death cases it was found that there was no awareness about hazardous cleaning as per Manual Scavenger Act. In addition, only in 7 death cases out of the total 54 cases covered, awareness related to the MS Act was partially done after the deaths and for districts namely; Chennai and Kancheepuram under Tamil Nadu and Satara district under Maharashtra state, the awareness provided was found to be quite good.
- **Lack of Institutional Set-up:-** In 41 sites related to death cases it was found that there are no emergency response sanitation unit and in 5 death case (1 in West Delhi district, NCT Delhi, 3 in Kancheepuram district, TamilNadu and 1 in Satara district, Maharashtra) sites it was available. However, in 4 death cases (2 in Gurugram and 2 in Sonipat, Haryana) sites the emergency response was not operational.

- **Lack of Prompt Response Readiness with Requisite Equipment:-** Out of the total 54 cases covered, in 45 death cases, it was found that there is still no equipment readiness on the part of the concerned Agency carrying out such work. In 4 cases (2 in Tirupathi district, Andhra Pradesh and 2 in Hisar district, Haryana) the equipment's readiness were found to be average and in 1 case (Satara district, Maharashtra) the equipment readiness was good and satisfactory.
- **Lack of Awareness among workers engaged in hazardous cleaning about safety of precaution and provisions of Act/Rules:-** Out of total 54 cases, in 18 cases (8 cases in Tamil Nadu, 5 in Maharashtra, 2 cases in Haryana, 2 cases in Uttar Pradesh and 1 case in Gujarat) the written consent of the worker was taken but they were not counselled about the risks involved in the work. In 27 death cases the consent of the workers was not taken.
- **Lack of PPE Kits and Safety Devices:-** Out of the 54 death cases covered, in 49 death cases no safety kit was worn by the sanitation workers at the time of death . only in 1 death case (Satara district, Maharashtra) it was found that the deceased victim was wearing only gum boots and gloves at the time of death and in another 5 deaths (2 in Tirupathi district, Andhra Pradesh and 2 in Kachchh district, Gujarat) cases it was found that the deceased workers were wearing only gloves at the time of death. Furthermore, there were no safety preparation for the sanitation workers at the site. The safety preparation at Satara district,

Maharashtra was found to be average as per the findings of social audit team.

पंचायती राज व्यवस्था

258. श्री दर्शन सिंह चौधरी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा पंचायती राज व्यवस्था में पिछड़ रहे राज्य को प्रोत्साहित करने के लिए क्या कदम उठाए जा रहे हैं;

(ख) सरकार द्वारा आगामी वर्षों में पंचायतों को अधिक शक्तियाँ, कार्य और संसाधन सौंपने के लिए क्या कदम उठाए गए हैं; और

(ग) पंचायती राज संस्थाओं द्वारा निधियों के उपयोग में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए क्या तंत्र मौजूद हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ग) भारत के संविधान की सातवीं अनुसूची की राज्य सूची के संदर्भ में पंचायत, 'स्थानीय सरकार' होने के कारण राज्य का विषय है। पंचायतों को, संविधान के प्रावधानों के अधीन, राज्यों के पंचायती राज अधिनियमों, जो राज्य दर राज्य भिन्न-भिन्न हो सकते हैं, के अंतर्गत स्थापित और संचालित किया जाता है। भारत के संविधान का अनुच्छेद 243छ, आर्थिक विकास और सामाजिक न्याय के लिए योजनाएं तैयार करने के लिए तथा ऐसी स्कीमों के क्रियान्वयन के लिए, किसी भी राज्य के विधान मंडल को, निर्दिष्ट शर्तों के अधीन, उचित स्तर पर पंचायतों को शक्तियों और उत्तरदायित्वों के हस्तांतरण के लिए, कानून द्वारा, प्रावधानों को बनाने का अधिकार देता है। तदनुसार, पंचायतों को शक्तियों, कार्यों और संसाधनों के हस्तांतरण में वृद्धि संबंधित राज्यों द्वारा उन्हें सौंपी गई शक्तियों और संसाधनों, जो विभिन्न राज्यों में भिन्न-भिन्न होते हैं, की सीमा पर निर्भर

करता है।

इसके अलावा, पंचायती राज मंत्रालय ने भी राज्यों और संघ राज्य क्षेत्रों को सहायता प्रदान करने के लिए निरंतर कदम उठाए हैं और समय-समय पर अध्ययनों, समीक्षा बैठकों, क्षेत्रों के दौरे, वीडियो कॉन्फ्रेंसिंग, सूचना प्रौद्योगिकी अनुप्रयोगों आदि के माध्यम से, पंचायती राज संस्थाओं (पीआरआई) के कार्य-निष्पादन की समीक्षा करता रहता है।

हाल ही में, जमीनी स्तर पर लोकतंत्र को सुदृढ़ बनाने में स्थानीय सरकारों की भूमिका और अंतरण की प्रभावकारिता का आकलन करने के लिए, मंत्रालय ने फरवरी, 2025 में "राज्यों में पंचायतों को अंतरण की स्थिति-एक सांकेतिक साक्ष्य आधारित रैंकिंग, 2024" नामक शीर्षक से रिपोर्ट जारी की है। यह रिपोर्ट अंतरण सूचकांक को प्रस्तुत करती है, जोकि संविधान के भाग-9 के अंतर्गत आने वाले सभी राज्यों/ संघ राज्यों क्षेत्रों को, चिन्हित किए गए छः आयामों, अर्थात् रूपरेखा, कार्य, वित्त, पदाधिकारी, क्षमता में वृद्धि और जवाबदेही के आधार पर, उनको समग्र स्कोर और रैंक प्रदान करती है।

देश भर में पंचायती राज संस्थाओं के शासन ढांचे में सुधार करने के लिए , इस मंत्रालय ने एक उपयोगकर्ता के अनुकूल वेब-आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) लॉन्च किया है, जिसका उद्देश्य विकेंद्रीकृत योजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित संपत्तियों के विवरण में बेहतर पारदर्शिता लाना है। राज्यों द्वारा पंचायती राज संस्थाओं को केंद्रीय वित्त आयोग की धनराशि के ऑनलाइन हस्तांतरण और पंचायतों को विक्रेताओं/सेवा प्रदाताओं को वास्तविक समय पर भुगतान करने में सक्षम बनाने के लिए ई-ग्रामस्वराज पोर्टल को सार्वजनिक वित्तीय प्रबंधन प्रणाली के साथ भी एकीकृत किया गया है। पंचायतें अपनी वार्षिक पंचायत विकास योजनाएँ तैयार करके ई-ग्रामस्वराज पोर्टल पर अपलोड करती हैं। इसके अलावा, मंत्रालय ने पंचायत खरीद में पारदर्शिता लाने के लिए ई-ग्रामस्वराज को गवर्नमेंट ई-मार्केटप्लेस (GeM) के साथ एकीकृत किया है।

इसके अतिरिक्त, पंचायती राज संस्थाओं के कामकाज में दक्षता, जवाबदेही और पारदर्शिता

लाने के लिए और इनके समग्र रूपांतरण के लिए, मंत्रालय ने ई-पंचायतों हेतु मिशन मोड परियोजना (एमएमपी-ई-पंचायत) को लागू किया है, जो राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) योजना का एक केंद्रीय घटक है, जिसके तहत विभिन्न ई-गवर्नेंस परियोजनाओं को पंचायतों के डिजिटलीकरण की दिशा में वित्त पोषित किया जाता है। संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) को वित्तीय वर्ष 2022-23 से राज्यों/ संघ राज्य क्षेत्रों में लागू किया है जिसका मुख्य उद्देश्य सभी निर्वाचित प्रतिनिधियों और अन्य हितधारकों को नेतृत्व की भूमिकाओं के लिए अपनी शासन क्षमताओं को विकसित करने के लिए प्रशिक्षण प्रदान करने के माध्यम से पंचायती राज संस्थानों को सक्षम बनाना है ताकि ग्राम पंचायतें प्रभावी ढंग से काम कर सकें। योजना के तहत, मंत्रालय ग्राम पंचायतों के प्रभावी कामकाज जैसे कि ग्राम पंचायत भवनों का निर्माण, कंप्यूटर और उत्तर पूर्व राज्यों पर ध्यान केंद्रित करते हुए ग्राम पंचायत भवनों के साथ जन सेवा केंद्रों (सीएससी) का संयोजन, के लिए बुनियादी ढांचे के निर्माण के लिए सीमित पैमाने पर राज्यों/संघ राज्य क्षेत्रों के प्रयासों को बढ़ावा देता है, जैसा कि राज्यों/संघ राज्य क्षेत्रों ने अपनी वार्षिक कार्य योजनाओं में प्रस्तावित किया और बाद में केंद्रीय अधिकार प्राप्त समिति द्वारा अनुमोदित किया गया। मंत्रालय योजना के प्रभावी कार्यान्वयन के लिए वार्षिक कार्य योजना में अनुमोदित राज्यों, जिला और ब्लॉक स्तर पर परियोजना प्रबंधन इकाइयों (पीएमयू) की स्थापना के लिए संशोधित आरजीएसए की योजना के तहत राज्यों/संघ राज्य क्षेत्रों को भी सहायता प्रदान कर रहा है और पंचायतों की क्षमता निर्माण और प्रशिक्षण का समर्थन करने के लिए राज्य, जिला और ब्लॉक स्तर के पंचायत संसाधन केंद्रों के रूप में संस्थागत तंत्र की स्थापना कर रहा है।

पंचायत खातों के ऑनलाइन ऑडिट और उनके वित्तीय प्रबंधन के लिए एक ऑनलाइन एप्लिकेशन- 'ऑडिटऑनलाइन' विकसित किया गया है। ऑडिटऑनलाइन पोर्टल, जो अप्रैल 2020 में लॉन्च किया गया, केंद्रीय वित्त आयोग के धन के उपयोग की पारदर्शी ऑडिटिंग की सुविधा प्रदान करता है और पंचायतों के वित्तीय प्रबंधन को मजबूत करता है। इसी प्रकार, पंचायत निर्णय (NIRNAY) एक ऑनलाइन एप्लिकेशन है जिसका उद्देश्य पंचायतों द्वारा ग्राम सभाओं के संचालन

में पारदर्शिता और बेहतर प्रबंधन लाना है।

LIVESTOCK CENSUS

259. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has conducted any recent census of the livestock population in the country;
- (b) if so, the major findings of the latest Livestock Census, including trends in cattle, buffalo, goat, sheep and poultry populations;
- (c) the comparison of livestock population, particularly highlighting growth or decline State including Punjab, Maharashtra and Uttar Pradesh; and
- (d) the manner in which findings are being used to frame future livestock development, dairy sector and veterinary health policies?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (c) Yes Sir, Department of Animal Husbandry and Dairying (DAHD) conducts Livestock Census, which is a quinquennial exercise. The fieldwork of 21st Livestock Census was started in October, 2024, the data is being compiled and processed.

(d) The census data is used for planning and formulation, trend identification, resource allocation and target allocation

अनुसूचित जाति के छात्रों के लिए मैट्रिकोत्तर और उच्च श्रेणी शिक्षा छात्रवृत्ति योजना

260. श्री अरुण गोविल:

श्री आलोक शर्मा:

श्रीमती रिमता उदय वाघ:

श्री योगेन्द्र चांदोलिया:

श्री भोजराज नाग:

श्री नव चरण माझी:

श्री महेश कश्यप:

श्री सुरेश कुमार कश्यप:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री बिभु प्रसाद तराई:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) अनुसूचित जाति (अ.जा.) के विद्यार्थियों के लिए केंद्रीय क्षेत्र की छात्रवृत्ति योजनाओं-जैसे मैट्रिकोत्तर छात्रवृत्ति और उच्च श्रेणी की शिक्षा छात्रवृत्ति योजना ने पिछले पाँच वर्षों के दौरान अनुसूचित जाति समुदायों के बीच शैक्षिक उपलब्धि में सुधार और सामाजिक गतिशीलता को बढ़ावा देने में किस प्रकार योगदान दिया है और विशेषकर शिमला लोक सभा निर्वाचन क्षेत्र सहित हिमाचल प्रदेश का तत्संबंधी ब्यौरा क्या है;
- (ख) उक्त अवधि के दौरान उक्त योजनाओं से लाभान्वित हुए अनुसूचित जाति के छात्रों की राज्यवार तथा जिलेवार कुल संख्या कितनी है और विशेषकर महाराष्ट्र के जलगांव लोक सभा निर्वाचन क्षेत्र और राष्ट्रीय राजधानी क्षेत्र दिल्ली के राज्यवार आंकड़े क्या हैं;
- (ग) अनुसूचित जाति के विशेषकर मध्य प्रदेश के भोपाल तथा सीहोर जिले के उन लाभार्थियों का ब्यौरा क्या है जिन्होंने उक्त योजनाओं की सहायता से प्रमुख संस्थानों में उच्च शिक्षा प्राप्त की है या महत्वपूर्ण शैक्षणिक या व्यावसायिक उपलब्धियाँ हासिल की हैं और साथ ही उन

संस्थानों के नाम और उपलब्धियों का ब्यौरा क्या है; और

- (घ) क्या सरकार द्वारा उक्त छात्रवृत्ति योजनाओं के अंतर्गत अधिकतम नामांकन और लाभ सुनिश्चित करने के लिए महाराष्ट्र के ग्रामीण और पिछड़े जिलों, विशेषकर जलगांव में, कोई विशेष आउटरीच या जागरूकता पहल की गई हैं अथवा किए जाने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) और (ख) अनुसूचित जाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति (पीएमएस) और टॉप क्लास शिक्षा योजनाओं के माध्यम से प्रदान की गई वित्तीय सहायता और छात्रवृत्ति ने देश के शैक्षणिक संस्थानों/कॉलेजों में उच्च शिक्षा प्राप्त करने के लिए अनुसूचित जाति के छात्रों के शैक्षिक मानक को बेहतर बनाने में योगदान दिया है। इससे न केवल वित्तीय बोझ कम करने में मदद मिली है, बल्कि अनुसूचित जाति के छात्रों को गुणवत्तापूर्ण शिक्षा प्राप्त करने में भी मदद मिली है। शैक्षिक अवसरों में सुधार करके, इन योजनाओं ने सामाजिक-आर्थिक गतिशीलता को काफी बढ़ावा दिया है, करियर की संभावनाओं को बढ़ाया है और अनुसूचित जाति समुदायों के बीच आर्थिक और सामाजिक दोनों प्रकार के पिछड़ेपन को दूर किया है।

पिछले पांच वर्षों में, 2,22,31,139 और 20,340 अनुसूचित जाति के छात्र क्रमशः पोस्ट मैट्रिक छात्रवृत्ति योजना और टॉप क्लास शिक्षा योजना के अंतर्गत लाभान्वित हुए हैं।

पिछले पांच वर्षों में हिमाचल प्रदेश सहित राज्यवार लाभार्थियों की संख्या और महाराष्ट्र और राष्ट्रीय राजधानी क्षेत्र दिल्ली के संबंध में जिलावार लाभार्थियों की संख्या के साथ-साथ पिछले चार वर्षों के दौरान जलगांव और शिमला संसदीय निर्वाचन क्षेत्रों के लाभार्थियों की संख्या (योजना वर्ष 2021-22 से राष्ट्रीय छात्रवृत्ति पोर्टल पर शुरू की गई थी) पोस्ट मैट्रिक छात्रवृत्ति योजना (पीएमएस) के अंतर्गत क्रमशः **विवरण - I** और **II** में दी गई है।

अनुसूचित जाति के छात्रों के लिए टॉप क्लास शिक्षा योजना (टीसीएस) के लिए राज्य/जिला/निर्वाचन क्षेत्रवार डेटा नहीं रखा जाता है।

(ग) इन योजनाओं के अंतर्गत अनुसूचित जाति के छात्र आईआईटी, आईआईएम, आईआईआईटी, एम्स, एनआईटी, एनआईएफटी, एनआईडी, आईएचएम, एनएलयू आदि सहित कॉलेजों, विश्वविद्यालयों और संस्थानों में उच्च शिक्षा प्राप्त करते हैं और उन्होंने अपने-अपने क्षेत्रों में उल्लेखनीय सफलता प्राप्त की है।

(घ) देश भर में योजनाओं के बारे में व्यापक जागरूकता सुनिश्चित करने के लिए, मंत्रालय ने विभिन्न कदम उठाए हैं जैसे राष्ट्रीय और क्षेत्रीय समाचार पत्रों में विज्ञापन देना, सोशल मीडिया पर अभियान चलाना, वेबसाइट पर योजना के दिशानिर्देशों का विवरण अपलोड करना, राज्यों/संघ राज्य क्षेत्रों के साथ अनुवर्ती कार्रवाई करना और योजना को लोकप्रिय बनाने के लिए टॉप क्लास के संस्थानों को सूचीबद्ध करना।

विवरण -I

पिछले पांच वर्षों में अनुसूचित जाति के छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना (पीएमएस-एससी) के अंतर्गत राज्यवार लाभार्थी

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2020-21	2021-22	2022-23	2023-24	2024-25
1	आंध्र प्रदेश	4,09,678	2,43,823	2,38,915	1,95,269	3,03,298
2	असम	7,942	0	11,140	8,426	12,073
3	बिहार	78,181	0	1,36,340	68,975	73,615
4	चंडीगढ़	1,128	899	876	287	1,253
5	छत्तीसगढ़	1,01,987	87,464	96,267	79,237	87,675
6	दमन और दीव	142	0	98	0	0
7	दिल्ली	20,709	0	7,531	3,160	4,692
8	गोवा	66	0	1	34	58
9	गुजरात	1,45,413	97,697	1,13,531	1,79,116	1,57,584
10	हरियाणा	68,183	0	87,913	70,464	55,444
11	हिमाचल प्रदेश	16,445	0	21,502	23,959	33,149
12	जम्मू एवं कश्मीर	9,856	100	10,097	7,370	6,567
13	झारखंड	30,608	7,805	33,922	44,610	57,784
14	कर्नाटक	3,18,389	1,31,448	4,58,548	4,03,965	4,04,008

14	केरल	1,25,898	90,866	42,521	1,55,319	1,47,531
16	मध्य प्रदेश	4,75,993	48,270	4,45,319	3,46,289	6,36,303
17	महाराष्ट्र	3,91,778	68,576	1,48,573	7,49,317	3,62,808
18	मणिपुर	6,096	0	8,988	2,125	7,938
	मेघालय	0	0		0	25
19	ओडिशा	1,73,264	75,530	2,99,369	1,43,861	1,91,873
20	पुदुचेरी	4,303	0	3,904	2,564	2,694
21	पंजाब	1,76,482	1,52,157	40,708	1,99,508	2,94,284
22	राजस्थान	3,65,604	2,17,176	3,03,252	1,51,922	2,29,002
23	सिक्किम	351	0	448	216	172
24	तमिलनाडु	6,54,131	4,41,672	5,43,772	6,43,761	9,34,793
25	तेलंगाना	2,23,613	0	0	0	0
26	त्रिपुरा	14,721	0	22,278	16,858	19,849
27	उत्तर प्रदेश	8,02,648	8,68,554	12,69,634	9,49,934	6,44,827
28	उत्तराखंड	30,530	0	27,735	23,804	26,216
29	पश्चिम बंगाल	3,61,943	4,93,099	2,73,953	2,68,228	1,08,693
	कुल	50,16,082	30,25,136	46,47,135	47,38,578	48,04,208

विवरण -II

महाराष्ट्र राज्य और राष्ट्रीय राजधानी क्षेत्र दिल्ली में पोस्ट मैट्रिक छात्रवृत्ति योजना के अंतर्गत लाभार्थियों की जिलावार संख्या

(i) महाराष्ट्र राज्य

जिले का नाम	2021-22	2022-23	2023-24	2024-25
अहमदनगर	16,120	17,081	15,905	12,450
अकोला	15,428	15,107	11,985	9,510
अमरावती	18,562	18,143	14,564	11,707
औरंगाबाद	23,373	23,392	20,112	18,007
बीड	11,755	12,415	10,457	8,670

भंडारा	9,815	9,831	8,422	6,644
बुलढाना	14,323	14,536	12,973	10,161
चंद्रपुर	15,454	15,312	12,351	10,607
धुले	2,775	2,826	2,660	1,858
गडचिरोली	3,419	3,710	3,116	2,719
गोंडिया	7,085	7,243	6,330	5,074
हिंगोली	6,480	7,145	6,026	5,072
जलगांव	7,518	7,642	6,815	5,590
जालना	7,904	8,122	7,767	6,528
कोल्हापुर	13,080	13,536	11,855	10,632
लातूर	11,797	12,880	10,943	9,537
मुंबई	2,739	2,892	2,338	1,876
मुंबई (उपनगरीय)	6,228	6,101	4,832	4,293
नागपुर	36,230	37,243	30,997	25,772
नांदेड	22,370	22,803	18,173	15,693
नंदुरबार	1,301	1,361	1,486	1,167
नासिक	17,340	17,460	16,015	13,591
उस्मानाबाद	6,784	6,774	5,397	5,121
पालघर	1,740	1,719	1,356	1,109
परभणी	9,427	9,659	8,040	6,279
पुणे	23,494	24,340	21,895	20,041
रायगढ़	2,841	2,911	2,424	2,075

रत्नागिरि	2,202	2,237	1,802	1,337
सांगली	7,718	7,886	7,023	5,897
सतारा	8,629	8,498	7,273	6,299
सिंधुदुर्ग	1,023	1,059	955	774
सोलापुर	14,371	14,008	12,160	10,717
ठाणे	12,858	13,188	10,314	9,690
वर्धा	9,460	9,645	7,781	6,281
वाशिम	7,188	7,900	5,923	5,188
यवतमाल	10,559	10,491	8,687	7,341
कुल	3,89,390	3,97,096	3,37,152	2,85,307

(ii) राष्ट्रीय राजधानी क्षेत्र दिल्ली

जिले का नाम	2021-22	2022-23	शैक्षणिक वर्ष 2023- 24	2024-25
मध्य	417	298	301	0
पूर्व	276	208	266	0
नई दिल्ली	102	95	96	0
उत्तर	750	668	508	0
उत्तर पूर्व	255	219	256	0
उत्तर पश्चिम	1,022	1,226	984	0
शाहदरा	631	496	440	0
दक्षिण	200	193	188	0

दक्षिण पूर्व	278	276	238	0
दक्षिण पश्चिम	920	801	750	0
पश्चिम	615	541	504	0
कुल	5,466	5,021	4,531	0

शिमला और जलगाँव निर्वाचन क्षेत्रों में पोस्ट-मैट्रिक छात्रवृत्ति योजना के अंतर्गत लाभार्थियों की संख्या

निर्वाचन क्षेत्र का नाम	2021-22	2022-23	2023-24	2024-25
शिमला	2,734	2,626	2,546	2,780
जलगाँव	7,518	7,642	6,815	5,590

प्राथमिक सहकारी समितियों का कंप्यूटरीकरण

261. श्री बृजमोहन अग्रवाल:

श्रीमती पूनमबेन माडम:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा प्राथमिक सहकारी समितियों की कार्य-प्रणाली को आधुनिक बनाने के लिए

उनके कम्प्यूटरीकरण हेतु कोई योजना कार्यान्वित की गई है;

(ख) यदि हाँ, तो विगत तीन वर्षों के दौरान छत्तीसगढ़ सहित सभी राज्यों/ संघ राज्यक्षेत्रों को कितनी राशि आवंटित की गई है। उपयोग की गई है;

(ग) छत्तीसगढ़ राज्य में अब तक कितनी प्राथमिक सहकारी समितियों का कम्प्यूटरीकरण किया जा चुका है;

(घ) क्या कम्प्यूटरीकरण का समितियों के कामकाज पर कोई प्रभाव पड़ा है, यदि हाँ, तो तत्संबंधी

मूल्यांकन रिपोर्ट क्या है;

(ड) सरकार द्वारा क्षमता निर्माण, अवसंरचना विकास और डिजिटल साक्षरता के लिए क्या कदम उठाए गए हैं;

(च) क्या प्राथमिक सहकारी समितियों के पूर्ण कम्प्यूटरीकरण के लिए कोई लक्ष्य/समय-सीमा निर्धारित की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(छ) क्या नई उद्यम संसाधन योजना प्रणाली को अपनाने और सुव्यवस्थित करने में प्राथमिक सहकारी समितियों को सहायता प्रदान करने के लिए कोई क्षमता-निर्माण कार्यक्रम आरंभ किए गए हैं; और

(ज) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) जी हाँ, मान्यवर। भारत सरकार 2,516 करोड़ रुपये के कुल वित्तीय परिव्यय के साथ कार्यशील पैक्स के कंप्यूटरीकरण की इस परियोजना को क्रियान्वित कर रही है, जिसे अब बढ़ाकर 2925.39 करोड़ रुपये कर दिया गया है, जिसमें सभी कार्यशील पैक्स को ईआरपी (एन्टरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन राष्ट्रीय सॉफ्टवेयर पर लाना, उन्हें राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड से लिंक करना शामिल है। यह कॉमन ईआरपी सॉफ्टवेयर परियोजना के अंतर्गत देश भर के सभी पैक्स को प्रदान किया जाता है, ताकि पैक्स की सभी कार्यशीलताओं, क्रेडिट और गैर-क्रेडिट, से संबंधित डेटा एकत्र किया जा सके। इस सॉफ्टवेयर को राज्य-विशिष्ट आवश्यकताओं के अनुसार अनुकूलित किया जा सकता है।

(ख) पिछले तीन वर्षों के दौरान छत्तीसगढ़ सहित पैक्स परियोजना के कंप्यूटरीकरण के अंतर्गत जारी/उपयोग की गई धनराशि का राज्य/संघ राज्य क्षेत्रवार ब्यौरा **विवरण-I** में दिया गया है: -

(ग) छत्तीसगढ़ राज्य में पैक्स की कुल संख्या 2028 है और सभी 2028 पैक्स को ईआरपी सॉफ्टवेयर पर ऑनबोर्ड किया गया है।

(घ) और (ड.) ईआरपी आधारित कॉमन राष्ट्रीय सॉफ्टवेयर, कॉमन अकाउंटिंग सिस्टम (CAS)

और प्रबंधन सूचना तंत्र (MIS) के माध्यम से पैक्स परिचालन की दक्षता को बढ़ाता है। इसके अतिरिक्त, यह शासन और पारदर्शिता को सशक्त करता है, जिसके परिणामस्वरूप ऋण वितरण में तेजी आती है, लेन-देन की लागत कम होती है, भुगतान असंतुलन न्यूनतम होता है, और DCCBs और StCBs के साथ लेखांकन सुचारु रूप से चलता है। इसके अलावा, नाबार्ड द्वारा प्रदान किया गया प्रशिक्षण और आवश्यक सहायता यह सुनिश्चित करती है कि लघु और सीमांत किसान, जिनमें वे भी शामिल हैं जो डिजिटल रूप से साक्षर नहीं हैं, डिजिटलीकरण से समान रूप से लाभान्वित हों।

एक व्यापक ईआरपी समाधान कई कार्यशीलताओं को एकीकृत करता है, जिसमें सदस्यता प्रबंधन, वित्तीय सेवाएं जैसे जमा और ऋण (अल्पकालिक, मध्यम और दीर्घकालिक), प्रापण, प्रसंस्करण इकाइयां, सार्वजनिक वितरण प्रणाली (PDS), व्यवसाय नियोजन, भंडारण, व्यापारिक वस्तुएं, उधार, परिसंपत्ति प्रबंधन और मानव संसाधन प्रबंधन शामिल हैं। इसके अतिरिक्त, इसमें PACS सदस्यों के लिए निर्बाध वित्तीय लेनदेन की सुविधा के लिए RuPay और किसान क्रेडिट कार्ड (KCC)/डेटाबेस एकीकरण को शामिल करने का प्रावधान है।

सहकारिता मंत्रालय (MoC) ने इस पहल के प्रभाव का मूल्यांकन करने के लिए बहुस्तरीय दृष्टिकोण अपनाया है, ताकि जमीनी स्तर पर प्रभावी कार्यान्वयन सुनिश्चित किया जा सके। प्रगति का आकलन करने के लिए, विशेष रूप से पैक्स कंप्यूटरीकरण परियोजना में, राज्यों/संघ राज्य क्षेत्रों के साथ नियमित मासिक समीक्षा बैठकें आयोजित की जाती हैं। इस परियोजना के कार्यान्वयन की समीक्षा के लिए नाबार्ड सहित राज्यों/संघ राज्य क्षेत्रों जैसे प्रमुख हितधारकों को शामिल किया गया है। इसके अतिरिक्त, एक संरचित निगरानी प्रणाली स्थापित की गई, जिसमें राष्ट्रीय स्तर की निगरानी और कार्यान्वयन समिति (NLMIC), राज्य और जिला स्तर की कार्यान्वयन और निगरानी समितियां (SLIMC और DLIMC), राज्य सहकारी विकास समिति (SCDC) (मुख्य सचिव के अधीन) और जिला सहकारी विकास समिति (DCDC) (जिला कलेक्टर के अधीन) शामिल हैं। ये निकाय पैक्स कंप्यूटरीकरण सहित सभी सहकारी क्षेत्र की पहलों के प्रभावी कार्यान्वयन, निरीक्षण और समन्वय

को सुनिश्चित करते हैं।

इसके अलावा, नीति आयोग ने कृषि और संबद्ध क्षेत्र में केंद्र प्रायोजित योजनाओं (CSS) का प्रभाव मूल्यांकन किया है, जिसमें सहकारिता मंत्रालय के तहत "पैक्स का कंप्यूटरीकरण" और "आईटी इंटरवेंशन के माध्यम से सहकारी समितियों को सशक्त करना" शामिल है। जी हाँ, कंप्यूटरीकरण का समिति के कामकाज पर महत्वपूर्ण प्रभाव पड़ता है। इसका उद्देश्य परिचालन दक्षता, पारदर्शिता और जवाबदेही में सुधार लाना है। इसके प्रमुख लाभों में शामिल हैं:

- * ऋण का शीघ्र वितरण।
- * लेन-देन लागत में कमी।
- * DCCBs और StCBs के साथ भुगतान असंतुलन में कमी और निर्बाध लेखांकन।
- * किसानों के बीच PACS के कामकाज में विश्वसनीयता बढ़ी।

(च) जी हाँ, सरकार ने देश भर में लगभग 63,000 कार्यशील पैक्स का कंप्यूटरीकरण पूरा करने का लक्ष्य रखा है। परियोजना की समाप्ति तिथि 31 मार्च 2027 है। कार्यान्वयन चरणबद्ध तरीके से किया जा रहा है, और प्रत्येक पैक्स को एक कॉमन ERP प्लेटफॉर्म पर लाया जा रहा है।

(छ) और (ज) जी हाँ, नए एंटरप्राइज रिसोर्स प्लानिंग (ERP) सॉफ्टवेयर को अपनाने और प्रबंधित करने में पैक्स की सहायता के लिए क्षमता निर्माण कार्यक्रम शुरू किए गए हैं। प्रमुख पहलों में शामिल हैं:

- एक एकीकृत ईआरपी सॉफ्टवेयर जिसे राष्ट्रीय स्तर के पैक्स सॉफ्टवेयर विक्रेता (NLPSV) द्वारा विकसित और प्रबंधित किया गया है।
- सिस्टम इंटीग्रेटर (SI) और उनके सहायता केंद्र की एक तकनीकी टीम दैनिक कार्यकलापों में सहायता करने और जमीनी चुनौतियों का समाधान करने के लिए जिला स्तर पर उपलब्ध है।
- ईआरपी उपयोग, डेटा प्रविष्टि और लेखांकन, क्रेडिट, प्रापण और वितरण जैसे परिचालन मॉड्यूल पर पीएसीएस कर्मियों को प्रशिक्षण।

- अपनाने में सुगमता के लिए क्षेत्रीय भाषाओं में नियमित वेबिनार, हेल्पलाइन और उपयोगकर्ता मैनुअल।

पीएसीएस प्रशिक्षण और हैंडहोल्डिंग का ब्यौरा **विवरण -II** में दिया गया है।

विवरण-I

पिछले तीन वर्षों के दौरान छत्तीसगढ़ सहित पैक्स परियोजना के कंप्यूटरीकरण के अंतर्गत जारी/उपयोग की गई धनराशि का राज्य/संघ राज्य क्षेत्रवार ब्यौरा

क्रम सं.	राज्य /संघ राज्य क्षेत्र	वित्त वर्ष 2022-23 में जारी राशि	वर्ष 2022-23 में किया गया कुल व्यय	वित्त वर्ष 2023-24 में जारी राशि	वर्ष 2023-24 में किया गया कुल व्यय	वित्त वर्ष 2024-25 में जारी राशि	वर्ष 2024-25 में किया गया कुल व्यय
1	महाराष्ट्र	87.95	-	33.65	71.88	-	39.38
2	राजस्थान	23.78	-	43.30	44.05	11.00	25.60
3	गुजरात	-	-	58.30	7.39	22.19	58.48
4	उत्तर प्रदेश	11.28	-	42.30	24.10	-	15.13
5	कर्नाटक	40.25	-	15.39	36.67	-	2.69
6	मध्य प्रदेश	33.23	-	25.42	43.47	-	8.88
7	तमिलनाडु	33.20	-	12.48	25.78	-	17.34
8	बिहार	32.95	-	-	4.48	14.66	32.43
9	पश्चिम बंगाल	30.54	-	-	6.45	-	6.35
10	पंजाब	25.52	-	-	10.20	-	10.80
11	आंध्र प्रदेश	14.93	-	3.74	-	14.54	28.15
12	छत्तीसगढ़	14.86	-	-	4.51	10.21	18.28
13	हिमाचल प्रदेश	9.56	-	7.32	13.13	3.09	3.74
14	झारखंड	10.99	-	-	5.45	15.10	12.82
15	हरियाणा	4.85	-	2.44	-	-	7.09
16	उत्तराखंड	-	-	3.69	-	-	0.29
17	असम	6.41	-	2.45	6.41	6.39	5.71
18	जम्मू और कश्मीर	5.25	-	1.52	5.25	1.85	2.21

19	त्रिपुरा	2.95	-	1.13	3.55	3.03	2.55
20	मणिपुर	2.55	-	-	-	-	2.09
21	नागालैंड	0.36	-	2.46	0.64	1.60	3.77
22	मेघालय	1.23	-	-	1.03	-	0.23
23	सिक्किम	1.18	-	0.90	1.59	0.79	0.45
24	गोवा	0.32	-	0.13	0.30	0.44	0.21
25	अंडमान और निकोबार द्वीप समूह	-	-	0.69	-	-	0.62
26	पूडुचेरी	0.44	-	0.17	0.41	-	0.07
27	मिजोरम	0.27	-	-	0.21	0.44	0.34
28	अरुणाचल प्रदेश	0.15	-	0.12	0.21	0.09	0.08
29	लद्दाख	-	-	0.12	-	-	0.02
30	दादर नगर हवेली और दमन एवं दीव	-	-	-	-	0.12	0.06
कुल		395.00	-	257.71	317.14	105.54	305.89

विवरण-II

पीएसीएस प्रशिक्षण और हैंडहोल्डिंग का ब्यौरा

PACS प्रशिक्षण और हैंडहोल्डिंग संबंधी ब्यौरा				
क्रम सं.	राज्य	कुल स्वीकृत PACS का योग	PACS को प्रशिक्षण	PACS को हैंडहोल्डिंग
1	अंडमान और निकोबार	46	46	46
2	आंध्र प्रदेश	2037	592	1469
3	अरुणाचल प्रदेश	14	11	11
4	असम	583	539	572

5	बिहार	4495	1698	1336
6	छत्तीसगढ़	2028	2028	2025
7	दमन और दीव	4	0	4
8	गोवा	58	41	14
9	गुजरात	5754	5618	1440
10	हरियाणा	710	600	585
11	हिमाचल प्रदेश	1789	831	617
12	जम्मू और कश्मीर	537	533	465
13	झारखंड	2797	1368	168
14	कर्नाटक	5682	3702	24
15	लद्दाख	10	7	0
16	मध्य प्रदेश	5188	3900	4488
17	महाराष्ट्र	12000	6858	8520
18	मणिपुर	232	169	0
19	मेघालय	112	99	46
20	मिजोरम	49	25	23
21	नागालैंड	231	30	9
22	ओडिशा	2711	0	0
23	पूडुचेरी	45	43	33
24	पंजाब	3482	948	861
25	राजस्थान	7468	5583	1847
26	सिक्किम	107	104	29

27	तमिलनाडु	4532	4531	3001
28	त्रिपुरा	268	207	159
29	उत्तर प्रदेश	5686	1098	0
30	उत्तराखंड	670	0	0
31	पश्चिम बंगाल	4167	3113	44
महायोग		73492	44322	27836

* ओडिशा हाल ही में इस परियोजना में शामिल हुआ है

IMPLEMENTATION OF SHRESTA SCHEME IN ANDHRA PRADESH

262 SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI G. M. HARISH BALAYOGI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of schools covered under the Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESTA) in Andhra Pradesh, district-wise, under Mode-I and Mode-II;

(b) the number of students (male/female/others) selected under the scheme in Andhra Pradesh, school-wise and district-wise, for Mode-I and Mode-II, during the last three years;

(c) the amount of funds allocated, released and utilised for SHRESTA schools in Andhra Pradesh during the last three years, school-wise and year-wise, under Mode-I and Mode-II;

(d) whether any schools in Palnadu district have been identified or

recommended under the scheme by the CBSE/State Education Department, if so, the details thereof;

(e) whether the Government proposes to extend the SHRESTA scheme beyond the year 2025–26, if so, the details thereof and if not, the reasons therefor; and

(f) whether the Government has any plans to expand the coverage of SHRESTA scheme to more SC-concentrated districts, such as Konaseema, under Mode-I and II and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The details of schools covered under the Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESTA) in Andhra Pradesh are at **Statement -I.**

(b) The details are at **Statement -II.**

(c) The details are at **Statement - III.**

(d) At present, no school in Palnadu district of Andhra Pradesh under SHRESHTA scheme has been identified or recommended by Central Board of Secondary Education (CBSE)/State Education Department (SED).

(e) and (f) SHRESHTA scheme in its present form has been approved for the period from 2021-22 to 2025-26. Scheme continuation follows a laid down procedure.

STATEMENT -I

Details of Schools covered under the Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESTA) in Andhra Pradesh, district-wise under Mode-I and Mode-II

Mode-I			Mode-II	
S.No.	Name of Schools	District	Name of Projects/Schools	District
1	St Joseph Junior College	Cuddapah	RIDES Destitute Hostel for Girls	ELURU
2	Sairam Junior Collegea	Cuddapah	Bright Kidz Non Residential School	GUNTUR
3	Sri Sai Junior College Kadapa	Cuddapah	Elon School - Primary Residential School	GUNTUR
4	Green Field School	East Godavari	Bright Kids School	GUNTUR
5	Akshara Vidyalaya	Nellore	DV Shantiniketan English Medium High School	Prakasam
6	Sri Sathya Sai Higher Secondary School	Sri Potti Sriramulu Nellore	Vidya EM Upper Primary School	WEST GODAVARI
7	Ameya World School	Visakhapatnam		

8	Sanskruthi Global School	Visakhapatnam		
9	Sri Gayatri Junior College Gotlam Vizianagaram	Vizianagaram		
10	Gayatri Junior College	Vizianagaram		
11	Sri Chaitanya Vidya Niketan Bobbili Vizianagaram	Vizianagaram		
12	New Central School Vizianagaram	Vizianagaram		
13	Noble High School Bobbili	Vizianagaram		
14	Gayatri English Medium School Gotlam	Vizianagaram		
15	Chanakya Public School Vizianagaram	Vizianagaram		

16	Gayatri High School Thotapalem Vizianagaram	Vizianagaram		
17	B V B International Residential Public School	West Godavari		
18	J Sikile School	West Godavari		
19	Swarnandhra International School	West Godavari		

STATEMENT -II

Numbers of students (male/female/others) selected under the scheme in Andhra Pradesh, School-wise and district-wise for Mode-I and Mode-II, during last three years.

Mode-I											
			2022-23			2023-24			2024-25		
S.No	Name of Schools	District	Male	Female	Total No. of Students	Male	Female	Total No. of Students	Male	Female	Total No. of Students
1	St Joseph Junior College	Cuddapah	6	3	9	0	0	0	0	0	0
2	Sairam Junior College	Cuddapah	3	0	3	0	0	0	0	0	0
3	Sri Sai Junior College Kadapa	Cuddapah	3	0	3	0	0	0	0	0	0
4	Green Field School	East Godavari	0	0	0	0	0	0	4	4	8
5	Akshara Vidyalaya	Nellore	17	49	66	48	73	121	78	72	150
6	Sri Sathya Sai Higher	Sri Potti Sriramulu	2	2	4	4	3	7	2	2	4

	Secondary School	Nellore									
7	Ameya World School	Visakhapatnam	12	15	27	29	38	67	49	41	90
8	Sanskruithi Global School	Visakhapatnam	0	0	0	16	6	22	36	14	50
9	Sri Gayatri Junior College Gotlam Vizianagaram	Vizianagaram	4	11	15	0	0	0	0	0	0
10	Gayatri Junior College	Vizianagaram	10	10	20	0	0	0	0	0	0
11	Sri Chaitanya Vidya Niketan Bobbili Vizianagaram	Vizianagaram	2	2	4	0	0	0	0	0	0
12	New Central School Vizianagaram	Vizianagaram	4	7	11	9	3	12	10	3	13
13	Noble High School Bobbili	Vizianagaram	3	0	3	2	0	2	2	2	4
14	Gayatri English Medium School Gotlam	Vizianagaram	6	5	11	2	2	4	37	27	64
15	Chanakya Public School Vizianagaram	Vizianagaram	2	1	3	0	0	0	0	0	0
16	Gayatri High School Thotapalem Vizianagaram	Vizianagaram	1	1	2	78	39	117	83	47	130
17	B V B International Residential Public School	West Godavari	2	2	4	2	2	4	1	0	1
18	J Sikile School	West Godavari	5	12	17	37	45	82	61	63	124
19	Swarnandhra International School	West Godavari	0	0	0	0	0	0	22	22	44
Total			82	120	202	227	211	438	385	297	682
Mode-II											
			2022-23			2023-24			2024-25		
S.No.	Name of Schools/project run by NGO under Mode-II	District	Male	Female	Total No. of Students	Male	Female	Total No. of Students	Male	Female	Total No. of Students
1	RIDES Destitute Hostel for Girls	Eluru	0	30	30	0	8	8	0	0	0
2	Bright Kidz Non Residential School	Guntur	15	11	26	54	37	91	50	50	100

3	Elon School - Primary Residential School	Guntur	5	4	9	51	52	103	69	31	100
4	Bright Kids School	Guntur	35	27	62	50	50	100	50	47	97
5	DV Shantiniketan English Medium High School	Prakasam	67	8	75	47	47	94	72	3	75
6	Vidya EM Upper Primary School	West Godavari	26	27	53	74	39	113	65	35	100
Total			148	107	255	276	233	509	306	166	472

STATEMENT -III

Details of the funds allocated, released and utilised for SHRESTA schools in Andhra Pradesh during the last three years, School-wise, year-wise under Mode-I and Mode-II

(Rs. In lakh)

S.No.	Name of the Schools	District	Fund Released		
			2022-23	2023-24	2024-25
1	St Joseph Junior College	Cuddapah	2.71	0.00	0.00
2	Sairam Junior Collegea	Cuddapah	1.05	0.00	0.00
3	Sri Sai Junior College Kadapa	Cuddapah	1.54	0.00	0.00
4	Green Field School	East Godavari	0.00	0.00	9.00
5	Akshara Vidyalaya	Nellore	81.25	154.02	190.67
6	Sri Sathya Sai Higher	Sri Potti	1.52	4.40	4.85

	Secondary School	Sriramulu Nellore			
7	Ameya World School	Visakhapatnam	34.37	83.72	110.93
8	Sanskruthi Global School	Visakhapatnam	0.00	26.12	59.22
9	Sri Gayatri Junior College Gotlam Vizianagaram	Vizianagaram	15.00	0.00	0.00
10	Gayatri Junior College	Vizianagaram	24.00	0.00	0.00
11	Sri Chaitanya Vidya Niketan Bobbili Vizianagaram	Vizianagaram	2.80	0.00	0.00
12	New Central School Vizianagaram	Vizianagaram	7.70	11.40	13.57
13	Noble High School Bobbili	Vizianagaram	2.10	2.00	4.00
14	Gayatri English Medium School Gotlam	Vizianagaram	8.80	5.00	75.36
15	Chanakya Public School Vizianagaram	Vizianagaram	2.25	0.00	0.00
16	Gayatri High School Thotapalem Vizianagaram	Vizianagaram	1.50	147.52	166.56
17	B V B International Residential Public School	West Godavari	4.50	4.90	1.25

18	J Sikile School	West Godavari	17.91	91.44	143.75
19	Swarnandhra International School	West Godavari	0.00	0.00	50.07
Total			209	530.52	829.23
Mode-II					
1	Bright Kidz Non Residential School	Guntur	2.14	17.93	31.39
2	Elon School - Primary Residential School	Guntur	0.48	33.49	46.20
3	Bright Kids School	Guntur	5.50	18.53	29.66
4	RIDES Destitute Hostel for Girls	Krishna	7.00	1.40	0
5	DV Shantiniketan English Medium High School	Prakasam	19.69	31.31	34.65
6	Vidya EM Upper Primary School	West Godavari	17.50	34.05	46.20
Total			52.31	136.71	188.1

LOAN UNDER NATIONAL LIVESTOCK MISSION

263. SHRI B.K. PARTHASARATHI:

SHRI BASTIPATI NAGARAJU:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the number of applicants that have filed for loan facilities under National Livestock Mission (NLM) during the last five years, State and district-wise including Andhra Pradesh:

(b) the number of loans filed that have been approved under NLM during the said period State and district-wise including Andhra Pradesh;

(c) the number and amount of loans that have been disbursed under NLM during the said period State and district-wise including Andhra Pradesh;

(d) the number of loan application received, approved and disbursed under the NLM. occupation-wise during the said period, State-wise,

(e) whether any cases of loans being denied due to poor CIBIL score under the NLM has been reported; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Under the National Livestock Mission – Entrepreneurship Development Programme (NLM-EDP), the Department of Animal Husbandry and Dairying (DAHD) does not directly provide loans to beneficiaries. Instead, financial support is structured to include a 50% capital subsidy, which is released in two equal instalments. The financial model is designed with a minimum of 40% loan, 10% margin money contributed by the beneficiary, and the remaining 50% as subsidy. The loan component is provided by banks and other lending institutions

registered with the Reserve Bank of India (RBI), ensuring formal credit linkage and financial accountability.

Over the last five years under the National Livestock Mission Entrepreneurship Development Programme (NLM EDP), a total of 24,159 applications were filed for loan, requesting approximately Rs 5582.50 crore in loans. The distribution spans across India, state by state and district by district. State and district-wise details including Andhra Pradesh is attached in **Statement-I**.

(b) Under NLM-EDP a total of 3853 projects have been approved with project cost of Rs.2680.75 cr and approved subsidy of Rs.1235.79 cr. Out of 3853 approved projects, 102 projects are self-financed i.e. having no loan component, leaving 3,751 applications with approved loan of Rs 1,005.34 crore and approved subsidy of Rs.1211.25 cr.

The State wise, district-wise details including Andhra Pradesh only of the approved projects which have taken loan from the banks under NLM-EDP are placed at **Statement-II**.

(c) Out of 3,751 projects linked with bank loan, in 2,884 projects loan have been disbursed till date. The total loan sanctioned amount for 2884 projects is Rs. 807.60 Cr. of which Rs.542.11 Cr has been disbursed. The State and district wise list of the same has been placed at **Statement-III**.

(d) Since 2021, the National Livestock Mission – Entrepreneurship Development Programme (NLM-EDP) received 24,159 projects with filed loan amount of Rs 5582.50 Cr, the detail is in the **Statement-IV**

Under the National Livestock Mission (NLM), a total of 3,751 projects have been

approved across various livestock sectors, including feed and fodder, piggery, poultry, and small ruminants. The cumulative project cost of these approved projects stands at Rs 2,629.38 crore, with a corresponding loan amount of Rs 1,005.34 crore sanctioned by banks and lending institutions.

Out of the total 3751 approved projects, 2,884 applications have received loan disbursal, amounting to a total disbursed loan value of Rs 542.11 crore. State-wise and occupation-wise data is in the **Statement-V**.

(e) and (f) Under the National Livestock Mission (NLM), financial assistance in the form of subsidy is provided to eligible beneficiaries. However, the sanction and disbursal of loans is undertaken by banks and other lending institutions as per their internal guidelines. It is the prerogative of the bank to evaluate each loan application based on parameters such as the applicant's CIBIL score, creditworthiness, collateral security, repayment capacity, and other due diligence measures.

DAHD does not maintain a separate record of cases where loans have been denied specifically due to poor CIBIL scores. Loan approval, if any, is solely based on the bank's assessment.

STATEMENT- I

State and District wise number of applicants that have filed for loan facilities under National Livestock Mission Entrepreneurship Development Programme:

SI No.	State	District	No Of Projects	Loan Amount (In Cr)
1	Andhra Pradesh	Alluri Sitharama Raju	3	1.063
2	Andhra Pradesh	Anakapalli	11	2.912325
3	Andhra Pradesh	Ananthapuramu	180	52.3939384
4	Andhra Pradesh	Annamayya	61	15.0099486
5	Andhra Pradesh	Bapatla	27	9.1072892
6	Andhra Pradesh	Chittoor	41	10.3115042
7	Andhra Pradesh	Dr. B.R. Ambedkar Konaseema	1	0.16
8	Andhra Pradesh	East Godavari	48	13.2148725
9	Andhra Pradesh	Eluru	35	8.4153075
10	Andhra Pradesh	Guntur	52	19.920552
11	Andhra Pradesh	Kakinada	12	2.97855
12	Andhra Pradesh	Krishna	41	13.8015936
13	Andhra Pradesh	Kurnool	58	20.3790605
14	Andhra Pradesh	Nandyal	54	18.689725
15	Andhra Pradesh	Ntr	18	5.60536
16	Andhra Pradesh	Palnadu	144	44.3225767
17	Andhra Pradesh	Parvathipuram Manyam	1	0.4

18	Andhra Pradesh	Prakasam	150	49.8848085
19	Andhra Pradesh	Sri Potti Sriramulu Nellore	87	33.4602269
20	Andhra Pradesh	Sri Sathya Sai	120	33.3523166
21	Andhra Pradesh	Srikakulam	38	13.372142
22	Andhra Pradesh	Tirupati	21	6.3718227
23	Andhra Pradesh	Visakhapatnam	9	3.4816596
24	Andhra Pradesh	Vizianagaram	34	10.5039053
25	Andhra Pradesh	West Godavari	27	6.0029104
26	Andhra Pradesh	Y.S.R.	117	37.9445229
27	Arunachal Pradesh	Changlang	10	2.3699029
28	Arunachal Pradesh	East Kameng	26	5.3683632
29	Arunachal Pradesh	East Siang	15	3.952349
30	Arunachal Pradesh	Kamle	1	0.26
31	Arunachal Pradesh	Keyi Panyor	8	1.7976026
32	Arunachal Pradesh	Kra Daadi	2	0.29
33	Arunachal Pradesh	Kurung Kumey	14	3.135415
34	Arunachal Pradesh	Leparada	30	8.6528788
35	Arunachal Pradesh	Lohit	2	0.4020161
36	Arunachal Pradesh	Longding	3	0.22
37	Arunachal Pradesh	Lower Dibang Valley	16	5.8976232
38	Arunachal Pradesh	Lower Siang	176	35.3177229
39	Arunachal Pradesh	Lower Subansiri	20	6.8748405
40	Arunachal Pradesh	Namsai	4	1.0900045
41	Arunachal Pradesh	Pakke Kessang	4	0.8371972
42	Arunachal Pradesh	Papum Pare	143	38.8381034

43	Arunachal Pradesh	Siang	5	1.5304177
44	Arunachal Pradesh	Upper Subansiri	16	3.045278
45	Arunachal Pradesh	West Kameng	22	6.0803562
46	Arunachal Pradesh	West Siang	114	27.6163877
47	Assam	Bajali	3	0.9447222
48	Assam	Baksa	4	0.7059152
49	Assam	Barpeta	8	0.47
50	Assam	Biswanath	9	1.1914942
51	Assam	Bongaigaon	7	0.826007
52	Assam	Cachar	17	3.1835141
53	Assam	Charaideo	3	0.4206955
54	Assam	Chirang	7	0.94886
55	Assam	Darrang	23	5.3045059
56	Assam	Dhemaji	15	2.4785856
57	Assam	Dhubri	5	0.3756
58	Assam	Dibrugarh	6	0.8202641
59	Assam	Dima Hasao	2	0.5344125
60	Assam	Goalpara	3	0.660136
61	Assam	Golaghat	4	0.7680746
62	Assam	Hailakandi	16	3.8126413
63	Assam	Hojai	3	0.59354
64	Assam	Jorhat	8	0.863448
65	Assam	Kamrup	21	7.8173198
66	Assam	Kamrup Metro	3	0.4912657
67	Assam	Karbi Anglong	4	1.1256028

68	Assam	Karimganj	13	2.5700521
69	Assam	Kokrajhar	12	0.976543
70	Assam	Lakhimpur	10	2.7162268
71	Assam	Majuli	2	0.0265
72	Assam	Marigaon	9	1.72347
73	Assam	Nagaon	20	6.6561582
74	Assam	Nalbari	15	2.5260979
75	Assam	Sivasagar	14	1.8665975
76	Assam	Sonitpur	3	0.37534
77	Assam	South Salmara Mancachar	1	0.06
78	Assam	Tamulpur	2	0.553508
79	Assam	Tinsukia	7	0.888299
80	Assam	Udalguri	4	0.5665496
81	Assam	West Karbi Anglong	1	0.017
82	Bihar	Araria	4	0.276
83	Bihar	Aurangabad	3	0.9
84	Bihar	Banka	1	0.02
85	Bihar	Begusarai	3	0.8548488
86	Bihar	Bhagalpur	5	0.708963
87	Bihar	Bhojpur	2	0.5636552
88	Bihar	Darbhanga	3	0.3372664
89	Bihar	Gaya	10	1.2639166
90	Bihar	Gopalganj	2	0.19
91	Bihar	Kaimur (Bhabua)	5	0.3721646

92	Bihar	Katihar	4	0.2770165
93	Bihar	Madhepura	7	2.6219502
94	Bihar	Madhubani	3	0.205208
95	Bihar	Munger	1	0.25
96	Bihar	Muzaffarpur	32	6.8092985
97	Bihar	Nalanda	3	0.4074996
98	Bihar	Nawada	3	0.3863415
99	Bihar	Pashchim Champaran	5	1.4273
100	Bihar	Patna	15	1.9780017
101	Bihar	Purbi Champaran	11	2.6019
102	Bihar	Purnia	4	0.4017575
103	Bihar	Rohtas	2	0.18
104	Bihar	Samastipur	6	0.7188
105	Bihar	Saran	2	0.23825
106	Bihar	Sheikhpura	1	0.1875
107	Bihar	Sheohar	2	0.25
108	Bihar	Sitamarhi	5	1.20012
109	Bihar	Siwan	9	3.5325
110	Bihar	Supaul	1	0.04
111	Bihar	Vaishali	12	2.9880784
112	Chhattisgarh	Balod	6	1.13981
113	Chhattisgarh	Balodabazar-Bhatapara	4	0.5385535
114	Chhattisgarh	Bastar	7	1.6299654
115	Chhattisgarh	Bemetara	5	1.152919
116	Chhattisgarh	Bilaspur	6	1.12252

117	Chhattisgarh	Dhamtari	27	5.8102493
118	Chhattisgarh	Durg	17	2.37787
119	Chhattisgarh	Gaurela-Pendra-Marwahi	1	0.4756
120	Chhattisgarh	Janjgir-Champa	5	2.4235725
121	Chhattisgarh	Kabeerdham	2	0.305
122	Chhattisgarh	Khairagarh-Chhuikhadan-Gandai	2	0.2254273
123	Chhattisgarh	Kondagaon	3	1.4591047
124	Chhattisgarh	Korba	6	1.007964
125	Chhattisgarh	Korea	3	0.73988
126	Chhattisgarh	Mahasamund	10	3.442673
127	Chhattisgarh	Manendragarh-Chirmiri-Bharatpur(M C B)	2	0.42988
128	Chhattisgarh	Raigarh	23	3.9921215
129	Chhattisgarh	Raipur	54	6.2391233
130	Chhattisgarh	Rajnandgaon	8	1.0524719
131	Chhattisgarh	Sakti	1	0.17188
132	Chhattisgarh	Sarangarh-Bilaigarh	24	4.35229
133	Chhattisgarh	Surajpur	4	1.1918432
134	Chhattisgarh	Surguja	3	0.717
135	Chhattisgarh	Uttar Bastar Kanker	2	0.7978605
136	Delhi	East	1	0.0931527
137	Gujarat	Ahmedabad	3	2.671
138	Gujarat	Amreli	3	0.51
139	Gujarat	Anand	1	1.7488

140	Gujarat	Arvalli	6	1.839375
141	Gujarat	Banas Kantha	14	2.1210555
142	Gujarat	Bharuch	2	0.236008
143	Gujarat	Chhotaudepur	3	0.6404063
144	Gujarat	Dahod	1	0.08
145	Gujarat	Dangs	1	0.0345
146	Gujarat	Gandhinagar	1	0.29
147	Gujarat	Jamnagar	2	0.28
148	Gujarat	Kachchh	4	0.412016
149	Gujarat	Kheda	1	0.126008
150	Gujarat	Mahesana	1	0.378024
151	Gujarat	Mahisagar	1	0.18
152	Gujarat	Morbi	1	0.5
153	Gujarat	Panch Mahals	1	0.126008
154	Gujarat	Patan	2	0.206008
155	Gujarat	Sabar Kantha	5	2.63
156	Gujarat	Surat	1	0.15
157	Gujarat	Surendranagar	2	0.48
158	Gujarat	Vadodara	2	0.252016
159	Haryana	Ambala	4	2.540123
160	Haryana	Bhiwani	56	12.325622
161	Haryana	Charkhi Dadri	11	1.892016
162	Haryana	Fatehabad	3	0.452
163	Haryana	Hisar	12	2.14719
164	Haryana	Jhajjar	2	0.206008

165	Haryana	Jind	4	1.206008
166	Haryana	Kaithal	1	0.31
167	Haryana	Karnal	3	0.7248
168	Haryana	Kurukshetra	4	1.011944
169	Haryana	Mahendragarh	7	2.1286506
170	Haryana	Nuh	3	1.4423155
171	Haryana	Palwal	2	0.195
172	Haryana	Panchkula	1	0.41
173	Haryana	Panipat	2	0.34
174	Haryana	Rewari	4	0.7332495
175	Haryana	Rohtak	4	0.88214
176	Haryana	Sirsa	45	12.5574957
177	Haryana	Sonipat	3	0.5713661
178	Haryana	Yamunanagar	3	1.26
179	Himachal Pradesh	Bilaspur	21	4.041408
180	Himachal Pradesh	Hamirpur	1	0.1115
181	Himachal Pradesh	Kangra	6	0.800595
182	Himachal Pradesh	Kullu	1	0.4
183	Himachal Pradesh	Mandi	1	0.09
184	Himachal Pradesh	Shimla	3	0.739
185	Himachal Pradesh	Sirmaur	3	1.03004
186	Himachal Pradesh	Solan	3	1.005
187	Himachal Pradesh	Una	16	3.94955
188	Jammu And Kashmir	Anantnag	29	3.960284
189	Jammu And Kashmir	Bandipora	8	0.917272

190	Jammu And Kashmir	Baramulla	16	2.664912
191	Jammu And Kashmir	Budgam	22	2.855553
192	Jammu And Kashmir	Doda	2	0.4091
193	Jammu And Kashmir	Ganderbal	15	3.2770769
194	Jammu And Kashmir	Jammu	3	1.704
195	Jammu And Kashmir	Kathua	3	0.186248
196	Jammu And Kashmir	Kishtwar	2	0.105112
197	Jammu And Kashmir	Kulgam	11	1.9585
198	Jammu And Kashmir	Kupwara	19	2.884515
199	Jammu And Kashmir	Poonch	8	0.717391
200	Jammu And Kashmir	Pulwama	13	2.80564
201	Jammu And Kashmir	Rajouri	14	2.07678
202	Jammu And Kashmir	Ramban	4	0.374008
203	Jammu And Kashmir	Reasi	2	0.224775
204	Jammu And Kashmir	Samba	2	0.931108
205	Jammu And Kashmir	Shopian	4	0.39176
206	Jammu And Kashmir	Srinagar	2	0.6665
207	Jammu And Kashmir	Udhampur	4	1.01024
208	Jharkhand	Bokaro	5	1.246932
209	Jharkhand	Chatra	1	0.08
210	Jharkhand	Deoghar	3	0.4526518
211	Jharkhand	Dhanbad	3	0.4098
212	Jharkhand	Dumka	1	0.341624
213	Jharkhand	East Singhbhum	3	0.8
214	Jharkhand	Garhwa	2	0.73

215	Jharkhand	Giridih	2	0.226
216	Jharkhand	Godda	1	0.07064
217	Jharkhand	Gumla	2	0.33
218	Jharkhand	Hazaribagh	3	0.37
219	Jharkhand	Jamtara	1	0.126008
220	Jharkhand	Khunti	2	0.58426
221	Jharkhand	Latehar	1	0.126008
222	Jharkhand	Lohardaga	3	0.36858
223	Jharkhand	Palamu	2	0.17
224	Jharkhand	Ranchi	9	3.2846147
225	Karnataka	Bagalkote	314	67.725403
226	Karnataka	Ballari	68	19.9185198
227	Karnataka	Belagavi	396	91.2946242
228	Karnataka	Bellary	5	1.8128353
229	Karnataka	Bengaluru Rural	158	33.4339316
230	Karnataka	Bengaluru Urban	22	4.7256247
231	Karnataka	Bidar	105	36.4520191
232	Karnataka	Chamarajanagar	93	20.5514095
233	Karnataka	Chikkaballapura	133	32.1457636
234	Karnataka	Chikkamagaluru	71	15.9849341
235	Karnataka	Chitradurga	177	42.7870606
236	Karnataka	Dakshina Kannada	10	2.7376089
237	Karnataka	Davanagere	131	28.2130404
238	Karnataka	Dharwad	116	29.0292538
239	Karnataka	Gadag	122	29.2147215

240	Karnataka	Hassan	187	30.8768949
241	Karnataka	Haveri	165	28.9950496
242	Karnataka	Kalaburagi	319	82.4250799
243	Karnataka	Kodagu	11	2.3615316
244	Karnataka	Kolar	180	37.2589668
245	Karnataka	Koppal	82	22.9613993
246	Karnataka	Mandya	193	41.9352001
247	Karnataka	Mysuru	144	28.4472152
248	Karnataka	Raichur	172	50.1169287
249	Karnataka	Ramanagara	109	19.5330948
250	Karnataka	Shivamogga	50	12.544775
251	Karnataka	Tumakuru	522	104.0707337
252	Karnataka	Udupi	3	0.8075405
253	Karnataka	Uttara Kannada	16	2.635877
254	Karnataka	Vijayanagara	80	19.0908629
255	Karnataka	Vijayapura	735	125.2328189
256	Karnataka	Yadgir	175	54.1496842
257	Kerala	Alappuzha	3	0.1756874
258	Kerala	Ernakulam	5	1.207639
259	Kerala	Idukki	1	0.2105
260	Kerala	Kannur	10	2.195
261	Kerala	Kasaragod	2	0.42
262	Kerala	Kollam	2	0.5769345
263	Kerala	Kottayam	8	2.045545
264	Kerala	Kozhikode	5	0.9

265	Kerala	Malappuram	2	1.1810275
266	Kerala	Palakkad	8	1.5536959
267	Kerala	Pathanamthitta	3	0.232
268	Kerala	Thiruvananthapuram	3	0.491
269	Kerala	Thrissur	1	0.248775
270	Kerala	Wayanad	8	1.453555
271	Ladakh	Kargil	4	0.9
272	Madhya Pradesh	Agar-Malwa	61	12.8540056
273	Madhya Pradesh	Alirajpur	45	25.6743883
274	Madhya Pradesh	Anuppur	17	5.6718
275	Madhya Pradesh	Ashoknagar	105	28.3976875
276	Madhya Pradesh	Balaghat	52	9.4706443
277	Madhya Pradesh	Barwani	118	28.9693477
278	Madhya Pradesh	Betul	126	35.1169898
279	Madhya Pradesh	Bhind	54	14.876707
280	Madhya Pradesh	Bhopal	158	56.9519616
281	Madhya Pradesh	Burhanpur	10	3.168421
282	Madhya Pradesh	Chhatarpur	121	24.5454294
283	Madhya Pradesh	Chhindwara	118	21.1589361
284	Madhya Pradesh	Damoh	50	13.6037749
285	Madhya Pradesh	Datia	41	11.98464
286	Madhya Pradesh	Dewas	120	38.3691633
287	Madhya Pradesh	Dhar	82	24.0525881
288	Madhya Pradesh	Dindori	13	2.2564724
289	Madhya Pradesh	Guna	51	13.5298523

290	Madhya Pradesh	Gwalior	130	40.8567639
291	Madhya Pradesh	Harda	35	8.7494291
292	Madhya Pradesh	Hoshangabad	44	13.0813548
293	Madhya Pradesh	Indore	59	17.1748923
294	Madhya Pradesh	Jabalpur	102	26.3645274
295	Madhya Pradesh	Jhabua	30	3.96145
296	Madhya Pradesh	Katni	22	7.1462809
297	Madhya Pradesh	Khandwa (East Nimar)	115	20.8970698
298	Madhya Pradesh	Khargone (West Nimar)	108	26.2449291
299	Madhya Pradesh	Maihar	2	0.368
300	Madhya Pradesh	Mandla	44	13.908568
301	Madhya Pradesh	Mandsaur	90	16.5476592
302	Madhya Pradesh	Mauganj	1	0.4
303	Madhya Pradesh	Morena	73	18.5178611
304	Madhya Pradesh	Narmadapuram	42	12.1243841
305	Madhya Pradesh	Narsimhapur	64	17.1585418
306	Madhya Pradesh	Neemuch	72	15.43648
307	Madhya Pradesh	Niwari	41	8.8299135
308	Madhya Pradesh	Pandhurna	2	0.231
309	Madhya Pradesh	Panna	57	15.9097352
310	Madhya Pradesh	Raisen	113	33.9138436
311	Madhya Pradesh	Rajgarh	269	78.2338443
312	Madhya Pradesh	Ratlam	141	35.231736
313	Madhya Pradesh	Rewa	90	30.8696968
314	Madhya Pradesh	Sagar	50	15.7146214

315	Madhya Pradesh	Satna	27	5.6383274
316	Madhya Pradesh	Sehore	211	68.5298564
317	Madhya Pradesh	Seoni	33	8.0320939
318	Madhya Pradesh	Shahdol	12	3.60375
319	Madhya Pradesh	Shajapur	97	25.8192557
320	Madhya Pradesh	Sheopur	16	2.9647201
321	Madhya Pradesh	Shivpuri	37	10.5061131
322	Madhya Pradesh	Sidhi	45	13.4427089
323	Madhya Pradesh	Singrauli	36	9.08584
324	Madhya Pradesh	Tikamgarh	117	28.9168713
325	Madhya Pradesh	Ujjain	105	25.6901995
326	Madhya Pradesh	Umaria	8	2.6819398
327	Madhya Pradesh	Vidisha	142	39.4176991
328	Maharashtra	Ahilyanagar	255	48.5224621
329	Maharashtra	Akola	49	7.1075155
330	Maharashtra	Amravati	152	24.9089226
331	Maharashtra	Beed	215	36.3506123
332	Maharashtra	Bhandara	14	2.8182976
333	Maharashtra	Buldhana	127	22.3744365
334	Maharashtra	Chandrapur	13	2.616146
335	Maharashtra	Chhatrapati Sambhajinagar	135	34.574967
336	Maharashtra	Dharashiv	122	19.6229283
337	Maharashtra	Dhule	52	8.748278
338	Maharashtra	Gadchiroli	1	0.35

339	Maharashtra	Gondia	32	4.6660216
340	Maharashtra	Hingoli	184	23.7093872
341	Maharashtra	Jalgaon	43	9.015423
342	Maharashtra	Jalna	63	11.8856971
343	Maharashtra	Kolhapur	21	5.8145669
344	Maharashtra	Latur	38	8.0663838
345	Maharashtra	Mumbai	1	0.2613017
346	Maharashtra	Nagpur	34	5.6862887
347	Maharashtra	Nanded	80	18.8806872
348	Maharashtra	Nandurbar	31	4.58015
349	Maharashtra	Nashik	61	13.8362963
350	Maharashtra	Palghar	24	5.1572642
351	Maharashtra	Parbhani	251	43.9636045
352	Maharashtra	Pune	324	47.2222386
353	Maharashtra	Raigad	8	1.349711
354	Maharashtra	Ratnagiri	35	10.2862506
355	Maharashtra	Sangli	92	15.7345425
356	Maharashtra	Satara	101	19.7004666
357	Maharashtra	Sindhudurg	10	2.506975
358	Maharashtra	Solapur	236	39.6254447
359	Maharashtra	Thane	19	2.2423849
360	Maharashtra	Wardha	30	5.6382304
361	Maharashtra	Washim	48	6.0790484
362	Maharashtra	Yavatmal	141	17.1050283
363	Manipur	Bishnupur	27	7.476233

364	Manipur	Imphal East	9	1.9187141
365	Manipur	Imphal West	10	3.1086648
366	Manipur	Kakching	5	0.9272
367	Manipur	Thoubal	4	0.87426
368	Manipur	Ukhrul	2	0.89
369	Meghalaya	East Garo Hills	45	3.0049452
370	Meghalaya	East Jaintia Hills	2	0.2047698
371	Meghalaya	East Khasi Hills	17	1.5843418
372	Meghalaya	North Garo Hills	2	0.1262494
373	Meghalaya	Ri Bhoi	19	4.8710296
374	Meghalaya	South Garo Hills	3	0.3148754
375	Meghalaya	South West Garo Hills	7	0.3192589
376	Meghalaya	West Garo Hills	3	0.224379
377	Meghalaya	West Jaintia Hills	9	0.9126308
378	Meghalaya	West Khasi Hills	1	0.13025
379	Mizoram	Aizawl	97	29.1077836
380	Mizoram	Champhai	15	3.8345576
381	Mizoram	Hnahthial	1	0.24
382	Mizoram	Kolasib	36	9.2837979
383	Mizoram	Lunglei	12	2.5254652
384	Mizoram	Mamit	30	9.2284673
385	Mizoram	Saitual	8	1.8636906
386	Mizoram	Serchhip	22	5.7959349
387	Mizoram	Siaha	2	0.7044775
388	Nagaland	Mon	6	0.567

389	Nagaland	Chumoukedima	15	3.694
390	Nagaland	Dimapur	11	2.545
391	Nagaland	Kiphire	2	0.1330136
392	Nagaland	Kohima	12	2.355
393	Nagaland	Mokokchung	4	0.99
394	Nagaland	Niuland	10	1.51
395	Nagaland	Noklak	2	0.12
396	Nagaland	Peren	4	1.24
397	Nagaland	Phek	4	0.4996093
398	Nagaland	Tuensang	1	0.17
399	Nagaland	Wokha	13	1.9857246
400	Nagaland	Zunheboto	2	0.43984
401	Odisha	Balangir	2	0.7078813
402	Odisha	Ganjam	1	0.2896
403	Odisha	Jagatsinghapur	1	0.126008
404	Odisha	Jajapur	2	0.8406222
405	Odisha	Kalahandi	1	0.43125
406	Odisha	Nayagarh	1	0.2
407	Puducherry	Karaikal	2	0.53
408	Puducherry	Puducherry	4	1.0125
409	Punjab	Amritsar	14	3.393528
410	Punjab	Barnala	5	0.8108
411	Punjab	Bathinda	24	4.6883858
412	Punjab	Faridkot	15	2.935198
413	Punjab	Fatehgarh Sahib	10	1.24035

414	Punjab	Fazilka	24	7.1197106
415	Punjab	Ferozepur	13	2.677502
416	Punjab	Gurdaspur	7	1.098
417	Punjab	Hoshiarpur	5	1.262375
418	Punjab	Jalandhar	2	5.8131
419	Punjab	Kapurthala	2	0.339
420	Punjab	Ludhiana	18	5.213395
421	Punjab	Malerkotla	2	0.275
422	Punjab	Mansa	18	2.4672885
423	Punjab	Moga	9	1.324458
424	Punjab	Pathankot	4	9.326008
425	Punjab	Patiala	51	10.7917615
426	Punjab	Rupnagar	7	2.322105
427	Punjab	S.A.S Nagar	6	0.9952419
428	Punjab	Sangrur	218	21.092529
429	Punjab	Shahid Bhagat Singh Nagar	8	3.7859347
430	Punjab	Sri Muktsar Sahib	21	3.4191312
431	Punjab	Tarn Taran	23	5.3412221
432	Rajasthan	Ajmer	151	29.1547342
433	Rajasthan	Alwar	13	1.933516
434	Rajasthan	Anupgarh	4	0.618411
435	Rajasthan	Balotra	7	0.683275
436	Rajasthan	Banswara	46	7.0099998
437	Rajasthan	Baran	48	1.95643

438	Rajasthan	Barmer	161	19.6326637
439	Rajasthan	Beawar	12	1.2255277
440	Rajasthan	Bharatpur	35	7.287568
441	Rajasthan	Bhilwara	37	6.2010029
442	Rajasthan	Bikaner	66	12.7549173
443	Rajasthan	Bundi	32	4.2954967
444	Rajasthan	Chittorgarh	86	18.801494
445	Rajasthan	Churu	296	44.5113161
446	Rajasthan	Dausa	67	8.2383595
447	Rajasthan	Deeg	3	0.24
448	Rajasthan	Dholpur	9	0.722923
449	Rajasthan	Didwana-Kuchaman	136	14.3924746
450	Rajasthan	Dungarpur	9	1.066996
451	Rajasthan	Ganganagar	55	8.0615552
452	Rajasthan	Hanumangarh	115	22.699343
453	Rajasthan	Jaipur	180	39.155869
454	Rajasthan	Jaipur (Gramin)	4	0.82
455	Rajasthan	Jaisalmer	63	8.0941053
456	Rajasthan	Jalore	2	0.311186
457	Rajasthan	Jhalawar	29	5.3815124
458	Rajasthan	Jhunjhunu	201	30.0913678
459	Rajasthan	Jodhpur	87	14.7226545
460	Rajasthan	Jodhpur (Gramin)	1	0.08
461	Rajasthan	Karauli	20	3.9360367
462	Rajasthan	Kekri	8	1.1218499

463	Rajasthan	Khairthal-Tijara	2	0.74
464	Rajasthan	Kota	7	1.482
465	Rajasthan	Kotputli-Behror	1	0.22
466	Rajasthan	Nagaur	390	69.5403677
467	Rajasthan	Pali	9	1.3334914
468	Rajasthan	Phalodi	16	2.9681927
469	Rajasthan	Pratapgarh	5	0.4980921
470	Rajasthan	Rajsamand	24	3.162932
471	Rajasthan	Sawai Madhopur	17	3.2432644
472	Rajasthan	Sikar	144	20.8171821
473	Rajasthan	Sirohi	7	2.0179357
474	Rajasthan	Tonk	141	18.0034848
475	Rajasthan	Udaipur	14	3.1617824
476	Sikkim	Gangtok	9	2.327007
477	Sikkim	Gyalshing	8	2.1280975
478	Sikkim	Namchi	9	2.376908
479	Sikkim	Pakyong	1	0.22387
480	Tamil Nadu	Ariyalur	22	4.4823638
481	Tamil Nadu	Chengalpattu	11	4.1684916
482	Tamil Nadu	Coimbatore	6	1.8634885
483	Tamil Nadu	Cuddalore	13	2.1889592
484	Tamil Nadu	Dharmapuri	18	2.8118219
485	Tamil Nadu	Dindigul	42	11.3277079
486	Tamil Nadu	Erode	55	13.6430185
487	Tamil Nadu	Kallakurichi	6	0.9245378

488	Tamil Nadu	Kancheepuram	9	1.9945642
489	Tamil Nadu	Karur	43	9.4212494
490	Tamil Nadu	Krishnagiri	21	4.8694113
491	Tamil Nadu	Madurai	74	24.2331121
492	Tamil Nadu	Mayiladuthurai	2	0.59443
493	Tamil Nadu	Namakkal	26	6.9964157
494	Tamil Nadu	Perambalur	23	4.2245921
495	Tamil Nadu	Pudukkottai	25	7.0976862
496	Tamil Nadu	Ramanathapuram	37	11.805237
497	Tamil Nadu	Ranipet	3	0.3804831
498	Tamil Nadu	Salem	28	6.0370834
499	Tamil Nadu	Sivaganga	48	14.3143029
500	Tamil Nadu	Tenkasi	22	4.038498
501	Tamil Nadu	Thanjavur	19	6.1600861
502	Tamil Nadu	Theni	17	6.5272003
503	Tamil Nadu	Thiruvallur	22	9.3066102
504	Tamil Nadu	Thiruvarur	5	1.4693753
505	Tamil Nadu	Thoothukkudi	57	13.1001263
506	Tamil Nadu	Tiruchirappalli	27	5.718587
507	Tamil Nadu	Tirunelveli	29	5.4727654
508	Tamil Nadu	Tirupathur	5	1.1898418
509	Tamil Nadu	Tiruppur	66	15.3950227
510	Tamil Nadu	Tiruvannamalai	31	10.8688624
511	Tamil Nadu	Vellore	10	3.9566575
512	Tamil Nadu	Viluppuram	19	7.1680603

513	Tamil Nadu	Virudhunagar	78	17.1188809
514	Telangana	Adilabad	36	9.3549063
515	Telangana	Bhadradri Kothagudem	26	5.5873175
516	Telangana	Hanumakonda	44	15.1489725
517	Telangana	Hyderabad	1	0.2
518	Telangana	Jagitial	173	64.2392587
519	Telangana	Jangoan	71	24.6897575
520	Telangana	Jayashankar Bhupalapally	27	8.4097912
521	Telangana	Jogulamba Gadwal	30	10.1258219
522	Telangana	Kamareddy	25	6.9699877
523	Telangana	Karimnagar	131	44.0347513
524	Telangana	Khammam	85	26.191593
525	Telangana	Kumuram Bheem Asifabad	4	0.8
526	Telangana	Mahabubabad	54	17.322804
527	Telangana	Mahabubnagar	39	15.5185751
528	Telangana	Mancherial	45	14.096535
529	Telangana	Medak	19	7.1195
530	Telangana	Medchal Malkajgiri	9	3.94845
531	Telangana	Mulugu	13	4.6430025
532	Telangana	Nagarkurnool	147	41.9638202
533	Telangana	Nalgonda	328	103.8555323
534	Telangana	Narayanpet	21	8.7964813
535	Telangana	Nirmal	36	9.6474575

536	Telangana	Nizamabad	38	12.0249845
537	Telangana	Peddapalli	51	18.3725562
538	Telangana	Rajanna Sircilla	39	15.3748125
539	Telangana	Ranga Reddy	70	24.8673777
540	Telangana	Sangareddy	37	12.7777804
541	Telangana	Siddipet	72	22.8470502
542	Telangana	Suryapet	55	18.328
543	Telangana	Vikarabad	30	9.22445
544	Telangana	Wanaparthy	53	18.56
545	Telangana	Warangal	64	21.549015
546	Telangana	Warangal Urban	13	5.9648975
547	Telangana	Yadadri Bhuvanagiri	102	34.0089225
548	The Dadra And Nagar Haveli And Daman And Diu	Dadra And Nagar Haveli	1	0.16
549	Tripura	Dhalai	19	4.6746554
550	Tripura	Gomati	36	8.0419087
551	Tripura	Khowai	22	6.4496624
552	Tripura	North Tripura	9	2.5701864
553	Tripura	Sepahijala	38	9.4013912
554	Tripura	South Tripura	28	7.46569
555	Tripura	Unakoti	8	2.3080101
556	Tripura	West Tripura	43	11.4394654
557	Uttar Pradesh	Agra	26	4.5943231
558	Uttar Pradesh	Aligarh	29	6.4756582

559	Uttar Pradesh	Ambedkar Nagar	20	4.12425
560	Uttar Pradesh	Amethi	21	4.3049969
561	Uttar Pradesh	Amroha	7	1.35
562	Uttar Pradesh	Auraiya	35	5.844727
563	Uttar Pradesh	Ayodhya	20	2.973168
564	Uttar Pradesh	Azamgarh	41	5.54075
565	Uttar Pradesh	Baghpat	26	4.85985
566	Uttar Pradesh	Bahraich	13	1.44
567	Uttar Pradesh	Ballia	8	1.2048875
568	Uttar Pradesh	Balrampur	11	1.4878361
569	Uttar Pradesh	Banda	34	44.68338
570	Uttar Pradesh	Bara Banki	33	8.7166
571	Uttar Pradesh	Bareilly	26	13.8023943
572	Uttar Pradesh	Basti	14	1.811008
573	Uttar Pradesh	Bhadohi	3	0.895
574	Uttar Pradesh	Bijnor	14	2.57184
575	Uttar Pradesh	Budaun	17	3.5478
576	Uttar Pradesh	Bulandshahr	16	3.3103151
577	Uttar Pradesh	Chandauli	6	0.85
578	Uttar Pradesh	Chitrakoot	9	1.6705125
579	Uttar Pradesh	Deoria	68	8.960135
580	Uttar Pradesh	Etah	9	1.305984
581	Uttar Pradesh	Etawah	53	9.548336
582	Uttar Pradesh	Farrukhabad	21	2.88917
583	Uttar Pradesh	Fatehpur	41	7.139628

584	Uttar Pradesh	Firozabad	14	2.86976
585	Uttar Pradesh	Gautam Buddha Nagar	2	0.5616
586	Uttar Pradesh	Ghaziabad	17	3.1393144
587	Uttar Pradesh	Ghazipur	30	4.4740286
588	Uttar Pradesh	Gonda	5	0.65
589	Uttar Pradesh	Gorakhpur	31	5.55
590	Uttar Pradesh	Hamirpur	31	6.2673917
591	Uttar Pradesh	Hapur	4	0.94514
592	Uttar Pradesh	Hardoi	28	5.5364308
593	Uttar Pradesh	Hathras	3	0.88
594	Uttar Pradesh	Jalaun	24	4.0728
595	Uttar Pradesh	Jaunpur	10	1.8869106
596	Uttar Pradesh	Jhansi	21	3.481008
597	Uttar Pradesh	Kannauj	17	2.9207957
598	Uttar Pradesh	Kanpur Dehat	39	5.5769141
599	Uttar Pradesh	Kanpur Nagar	24	4.355008
600	Uttar Pradesh	Kasganj	6	1.24
601	Uttar Pradesh	Kaushambi	24	3.2249434
602	Uttar Pradesh	Kheri	6	1.155
603	Uttar Pradesh	Kushinagar	66	11.817944
604	Uttar Pradesh	Lalitpur	17	2.4875
605	Uttar Pradesh	Lucknow	30	5.236026
606	Uttar Pradesh	Mahoba	9	1.85
607	Uttar Pradesh	Mahrajganj	17	4.087804
608	Uttar Pradesh	Mainpuri	54	9.4805419

609	Uttar Pradesh	Mathura	17	3.308574
610	Uttar Pradesh	Mau	9	1.601
611	Uttar Pradesh	Meerut	47	8.3019942
612	Uttar Pradesh	Mirzapur	13	2.3189914
613	Uttar Pradesh	Moradabad	14	3.382508
614	Uttar Pradesh	Muzaffarnagar	21	4.2291444
615	Uttar Pradesh	Pilibhit	23	4.2712144
616	Uttar Pradesh	Pratapgarh	10	1.52022
617	Uttar Pradesh	Prayagraj	12	1.8030579
618	Uttar Pradesh	Rae Bareli	27	3.9417
619	Uttar Pradesh	Rampur	7	9.407978
620	Uttar Pradesh	Saharanpur	26	3.900891
621	Uttar Pradesh	Sambhal	18	4.2222527
622	Uttar Pradesh	Sant Kabir Nagar	8	1.581008
623	Uttar Pradesh	Shahjahanpur	14	2.977915
624	Uttar Pradesh	Shamli	11	2.24434
625	Uttar Pradesh	Shrawasti	19	2.688
626	Uttar Pradesh	Siddharthnagar	22	4.4931166
627	Uttar Pradesh	Sitapur	35	6.556431
628	Uttar Pradesh	Sonbhadra	7	0.88235
629	Uttar Pradesh	Sultanpur	53	5.450275
630	Uttar Pradesh	Unnao	38	5.981875
631	Uttar Pradesh	Varanasi	7	1.458804
632	Uttarakhand	Almora	8	2.481367
633	Uttarakhand	Bageshwar	3	0.7865255

634	Uttarakhand	Chamoli	3	0.65405
635	Uttarakhand	Champawat	6	1.6255
636	Uttarakhand	Dehradun	16	2.121785
637	Uttarakhand	Haridwar	40	9.2285479
638	Uttarakhand	Nainital	10	2.3961004
639	Uttarakhand	Pauri Garhwal	7	1.4816344
640	Uttarakhand	Pithoragarh	36	2.7996427
641	Uttarakhand	Tehri Garhwal	1	0.4
642	Uttarakhand	Udam Singh Nagar	39	14.2552345
643	Uttarakhand	Uttar Kashi	2	0.226008
644	West Bengal	Alipurduar	1	0.12
645	West Bengal	Bankura	5	0.7106665
646	West Bengal	Birbhum	6	0.4388489
647	West Bengal	Cooch Behar	3	1.3241966
648	West Bengal	Dakshin Dinajpur	11	2.7644535
649	West Bengal	Darjeeling	1	0.0400232
650	West Bengal	Hooghly	2	0.4752
651	West Bengal	Howrah	5	0.5889026
652	West Bengal	Jhargram	1	0.00875
653	West Bengal	Malda	4	1.1676407
654	West Bengal	Murshidabad	2	0.3238
655	West Bengal	North 24 Parganas	16	3.4534747
656	West Bengal	Paschim Medinipur	2	0.2002309
657	West Bengal	Purbabardhaman	4	0.6366678
658	West Bengal	Purba Medinipur	5	1.3598457

659	West Bengal	Purulia	3	0.34
660	West Bengal	South 24 Parganas	10	0.898924
661	West Bengal	Uttar Dinajpur	1	0.10961
	GRAND TOTAL		24159	5582.502607

STATEMENT-II

State and district-wise details of projects who have filed for loan and have been approved under NLM EDP in the last 5 Years

Sl No.	State	District	Total Approved Projects	Loan Amount (Rs. In Cr)	Approved Subsidy (Rs. In Cr)
1	Andhra Pradesh	Anakapalli	3	0.98	1.1
2	Andhra Pradesh	Ananthapuramu	26	9.48	10.29
3	Andhra Pradesh	Annamayya	13	3.45	4.39
4	Andhra Pradesh	Bapatla	10	3.66	4.25
5	Andhra Pradesh	Chittoor	5	1.6	1.89
6	Andhra Pradesh	East Godavari	8	2.22	2.34
7	Andhra Pradesh	Eluru	11	3.02	3.36
8	Andhra Pradesh	Guntur	21	8.39	9.54
9	Andhra Pradesh	Kakinada	2	0.64	0.8
10	Andhra Pradesh	Krishna	9	3.36	3.9
11	Andhra Pradesh	Kurnool	6	1.98	2.6
12	Andhra Pradesh	Nandyal	7	2.27	3.1

13	Andhra Pradesh	Ntr	7	2.81	2.69
14	Andhra Pradesh	Palnadu	32	11.19	12.88
15	Andhra Pradesh	Parvathipuram Manyam	1	0.4	0.5
16	Andhra Pradesh	Prakasam	35	13.3	14.9
17	Andhra Pradesh	Sri Potti Sriramulu Nellore	28	11.55	12.29
18	Andhra Pradesh	Sri Sathya Sai	17	5.75	6.42
19	Andhra Pradesh	Srikakulam	6	1.99	2.35
20	Andhra Pradesh	Tirupati	4	1.24	1.4
21	Andhra Pradesh	Visakhapatnam	2	0.97	1
22	Andhra Pradesh	Vizianagaram	8	3.07	3.32
23	Andhra Pradesh	West Godavari	6	1.84	2.04
24	Andhra Pradesh	Y.S.R.	26	8.96	10.8
26	Arunachal Pradesh	East Kameng	1	0.22	0.28
27	Arunachal Pradesh	Kra Daadi	1	0.09	0.2
28	Arunachal Pradesh	Kurung Kumey	1	0.14	0.15
29	Arunachal Pradesh	Leparada	1	0.18	0.28

30	Arunachal Pradesh	Lower Dibang Valley	1	0.4	0.22
31	Arunachal Pradesh	Lower Siang	11	2.06	3.28
32	Arunachal Pradesh	Lower Subansiri	2	0.48	0.42
33	Arunachal Pradesh	Papum Pare	22	6.54	6.8
34	Arunachal Pradesh	West Kameng	1	0.36	0.42
35	Arunachal Pradesh	West Siang	4	0.91	0.79
37	Assam	Biswanath	1	0.19	0.15
38	Assam	Bongaigaon	4	0.72	0.85
39	Assam	Cachar	2	0.17	0.13
40	Assam	Chirang	1	0.1	0.3
41	Assam	Darrang	2	0.56	0.53
42	Assam	Golaghat	2	0.44	0.54
43	Assam	Hailakandi	1	0.39	0.5
44	Assam	Jorhat	1	0.13	0.1
45	Assam	Kamrup	6	2.24	2.19
46	Assam	Kamrup Metro	1	0.19	0.15

47	Assam	Karimganj	1	0.25	0.23
48	Assam	Kokrajhar	1	0.15	0.3
49	Assam	Lakhimpur	1	0.3	0.3
50	Assam	Marigaon	2	0.6	0.7
51	Assam	Nagaon	6	2.13	2.36
52	Assam	Nalbari	3	0.5	0.45
53	Assam	Sivasagar	1	0.31	0.38
54	Assam	Sonitpur	1	0.32	0.5
55	Assam	Tinsukia	2	0.35	0.35
57	Bihar	Patna	1	0.19	0.19
59	Chhattisgarh	Balod	3	0.46	0.3
60	Chhattisgarh	Bastar	2	0.61	0.4
61	Chhattisgarh	Bemetara	1	0.24	0.3
62	Chhattisgarh	Dhamtari	4	0.48	0.54
63	Chhattisgarh	Durg	4	0.81	0.9
64	Chhattisgarh	Janjgir-Champa	1	0.98	0.5
65	Chhattisgarh	Khairagarh- Chhuikhadan- Gandai	1	0.13	0.1
66	Chhattisgarh	Korea	1	0.21	0.2
67	Chhattisgarh	Mahasamund	2	0.7	1
68	Chhattisgarh	Raigarh	1	0.17	0.2

69	Chhattisgarh	Raipur	4	1.11	0.8
70	Chhattisgarh	Sakti	1	0.17	0.2
71	Chhattisgarh	Surajpur	1	0.41	0.3
72	Chhattisgarh	Surguja	1	0.54	0.45
74	Gujarat	Amreli	1	0.08	0.1
75	Gujarat	Bharuch	1	0.13	0.1
76	Gujarat	Kheda	1	0.13	0.1
77	Gujarat	Morbi	1	0.5	0.5
78	Gujarat	Panch Mahals	1	0.13	0.1
80	Haryana	Bhiwani	5	1.72	1.95
81	Haryana	Charkhi Dadri	3	0.6	0.75
82	Haryana	Hisar	1	0.25	0.2
83	Haryana	Karnal	1	0.18	0.12
84	Haryana	Kurukshetra	1	0.29	0.5
85	Haryana	Mahendragarh	2	0.96	1
86	Haryana	Rewari	1	0.13	0.1
87	Haryana	Sirsa	7	2.01	1.67
88	Himachal Pradesh	Bilaspur	7	2.05	2.1
89	Himachal Pradesh	Hamirpur	1	0.11	0.1

90	Himachal Pradesh	Kangra	1	0.1	0.1
91	Himachal Pradesh	Sirmaur	2	0.63	0.5
92	Himachal Pradesh	Una	5	1.01	1
93	Jammu And Kashmir	Anantnag	2	0.26	0.2
94	Jammu And Kashmir	Bandipora	1	0.08	0.1
95	Jammu And Kashmir	Baramulla	3	0.91	0.77
96	Jammu And Kashmir	Budgam	4	0.62	0.5
97	Jammu And Kashmir	Doda	2	0.41	0.55
98	Jammu And Kashmir	Jammu	1	1.16	0.46
99	Jammu And Kashmir	Kupwara	2	0.75	0.6
100	Jammu And Kashmir	Pulwama	6	1.02	1

101	Jammu And Kashmir	Ramban	2	0.17	0.2
102	Jammu And Kashmir	Reasi	1	0.07	0.12
103	Jammu And Kashmir	Shopian	2	0.2	0.2
104	Jammu And Kashmir	Srinagar	1	0.07	0.1
106	Jharkhand	Ranchi	1	0.48	0.5
107	Karnataka	Bagalkote	53	12.97	21.16
108	Karnataka	Ballari	13	4.83	5.36
109	Karnataka	Belagavi	83	18.39	23.54
110	Karnataka	Bellary	3	1.22	1.44
111	Karnataka	Bengaluru Rural	68	14.08	22.5
112	Karnataka	Bengaluru Urban	9	1.96	3.25
113	Karnataka	Bidar	52	17.9	21.33
114	Karnataka	Chamarajanagar	22	5.52	7.29
115	Karnataka	Chikkaballapura	35	8.08	11.73
116	Karnataka	Chikkamagaluru	4	0.94	1.09
117	Karnataka	Chitradurga	37	10.04	13.5
118	Karnataka	Dakshina Kannada	3	1.07	1.03
119	Karnataka	Davanagere	29	6.08	10.96

120	Karnataka	Dharwad	16	3.79	4.89
121	Karnataka	Gadag	20	4.55	5.98
122	Karnataka	Hassan	27	5.58	7.54
123	Karnataka	Haveri	27	6.63	7.92
124	Karnataka	Kalaburagi	62	18.38	23.27
125	Karnataka	Kodagu	7	1.67	1.52
126	Karnataka	Kolar	35	8.22	13.2
127	Karnataka	Koppal	11	3.4	3.89
128	Karnataka	Mandya	43	9.08	13.34
129	Karnataka	Mysuru	38	7.66	11.48
130	Karnataka	Raichur	43	16.05	18.32
131	Karnataka	Ramanagara	15	2.67	4.71
132	Karnataka	Shivamogga	11	2.64	3.25
133	Karnataka	Tumakuru	125	28.02	48.49
134	Karnataka	Uttara Kannada	5	1.13	1.61
135	Karnataka	Vijayanagara	6	1.17	2.13
136	Karnataka	Vijayapura	184	32.77	45.45
137	Karnataka	Yadgir	49	15.96	18.37
138	Kerala	Ernakulam	3	0.96	0.77
139	Kerala	Kannur	4	0.79	1
140	Kerala	Kottayam	2	0.45	0.45
141	Kerala	Kozhikode	1	0.25	0.25

142	Kerala	Palakkad	3	0.6	0.81
143	Kerala	Wayanad	2	0.4	0.6
144	Madhya Pradesh	Agar-Malwa	10	1.87	2.54
145	Madhya Pradesh	Alirajpur	1	1.01	0.5
146	Madhya Pradesh	Ashoknagar	8	2.27	3
147	Madhya Pradesh	Balaghat	3	0.53	0.56
148	Madhya Pradesh	Barwani	10	2.72	3.35
149	Madhya Pradesh	Betul	17	5.08	6.22
150	Madhya Pradesh	Bhopal	34	11.97	13.43
151	Madhya Pradesh	Burhanpur	2	0.85	0.95
152	Madhya Pradesh	Chhatarpur	8	1.53	3.07
153	Madhya Pradesh	Chhindwara	13	3.26	3.56

154	Madhya Pradesh	Damoh	5	1.15	1.52
155	Madhya Pradesh	Datia	1	0.24	0.3
156	Madhya Pradesh	Dewas	9	3.88	4.12
157	Madhya Pradesh	Dhar	12	3.16	4.06
158	Madhya Pradesh	Guna	7	1.4	1.87
159	Madhya Pradesh	Gwalior	15	5.65	5.96
160	Madhya Pradesh	Harda	8	2.49	3.1
161	Madhya Pradesh	Hoshangabad	4	1.45	1.94
162	Madhya Pradesh	Indore	4	0.98	1.05
163	Madhya Pradesh	Jabalpur	7	1.87	2.4
164	Madhya Pradesh	Jhabua	3	0.62	0.77

165	Madhya Pradesh	Katni	2	0.32	0.4
166	Madhya Pradesh	Khandwa (East Nimar)	22	4.42	6.02
167	Madhya Pradesh	Khargone (West Nimar)	12	3.11	4.07
168	Madhya Pradesh	Mandla	2	0.67	0.73
169	Madhya Pradesh	Mandsaur	13	3.01	3.17
170	Madhya Pradesh	Morena	2	0.63	0.7
171	Madhya Pradesh	Narmadapuram	7	2.29	2.73
172	Madhya Pradesh	Narsimhapur	8	3.48	3.48
173	Madhya Pradesh	Neemuch	12	2.29	2.69
174	Madhya Pradesh	Niwari	3	0.32	0.4
175	Madhya Pradesh	Panna	5	1.87	2.1

176	Madhya Pradesh	Raisen	18	5.46	7.02
177	Madhya Pradesh	Rajgarh	26	9.14	9.96
178	Madhya Pradesh	Ratlam	18	4.82	5.68
179	Madhya Pradesh	Rewa	10	3.58	3.58
180	Madhya Pradesh	Sagar	9	2.58	3.38
181	Madhya Pradesh	Satna	4	0.8	1.12
182	Madhya Pradesh	Sehore	42	13.08	14.5
183	Madhya Pradesh	Seoni	4	1.17	1.13
184	Madhya Pradesh	Shahdol	4	1.07	1.22
185	Madhya Pradesh	Shajapur	15	3.57	4.67
186	Madhya Pradesh	Sheopur	4	0.46	0.4

187	Madhya Pradesh	Shivpuri	3	0.67	0.78
188	Madhya Pradesh	Sidhi	3	0.92	0.92
189	Madhya Pradesh	Singrauli	6	1.67	1.99
190	Madhya Pradesh	Tikamgarh	7	1.96	2.69
191	Madhya Pradesh	Ujjain	16	4.29	5.04
192	Madhya Pradesh	Vidisha	13	4	5.89
193	Maharashtra	Ahilyanagar	21	4.88	5.65
194	Maharashtra	Akola	4	0.7	0.87
195	Maharashtra	Amravati	22	4.49	5.01
196	Maharashtra	Beed	8	1.57	1.89
197	Maharashtra	Bhandara	3	0.93	0.89
198	Maharashtra	Buldhana	8	1.98	2.55
199	Maharashtra	Chandrapur	5	1.26	1.39
200	Maharashtra	Chhatrapati Sambhajnagar	21	5.35	7.55
201	Maharashtra	Dharashiv	8	1.83	2.32

202	Maharashtra	Dhule	8	2.37	2.99
203	Maharashtra	Gondia	2	0.8	1
204	Maharashtra	Hingoli	12	2.53	3.46
205	Maharashtra	Jalgaon	5	1.17	1.5
206	Maharashtra	Jalna	9	2.24	3.39
207	Maharashtra	Kolhapur	7	2.38	2.73
208	Maharashtra	Latur	8	2.41	2.53
209	Maharashtra	Nagpur	5	0.68	0.94
210	Maharashtra	Nanded	11	2.78	4.04
211	Maharashtra	Nandurbar	2	0.64	0.73
212	Maharashtra	Nashik	18	4.54	5.16
213	Maharashtra	Palghar	1	0.47	0.5
214	Maharashtra	Parbhani	40	8.85	13.82
215	Maharashtra	Pune	50	7.66	9.51
216	Maharashtra	Ratnagiri	1	0.48	0.5
217	Maharashtra	Sangli	10	2.02	2.31
218	Maharashtra	Satara	29	6.35	8.03
219	Maharashtra	Sindhudurg	3	0.5	0.5
220	Maharashtra	Solapur	30	5.13	6.31
221	Maharashtra	Thane	1	0.23	0.29
222	Maharashtra	Wardha	3	0.79	0.8
223	Maharashtra	Washim	1	0.1	0.25

224	Maharashtra	Yavatmal	8	1.68	1.89
225	Manipur	Bishnupur	4	0.73	0.46
226	Manipur	Imphal West	1	0.14	0.07
227	Manipur	Kakching	1	0.14	0.07
228	Mizoram	Aizawl	37	12.23	8.69
229	Mizoram	Champhai	3	0.46	0.5
230	Mizoram	Hnahthial	1	0.24	0.15
231	Mizoram	Kolasib	13	3.68	3.6
232	Mizoram	Lunglei	4	1.08	0.75
233	Mizoram	Mamit	11	3.92	3.1
234	Mizoram	Saitual	3	0.86	0.55
235	Mizoram	Serchhip	7	1.93	1.5
236	Nagaland	Chumoukedima	2	0.36	0.45
237	Nagaland	Dimapur	4	0.92	1.2
238	Nagaland	Kohima	5	1.21	1.35
239	Nagaland	Mokokchung	1	0.24	0.29
240	Nagaland	Wokha	1	0.3	0.3
241	Odisha	Ganjam	1	0.29	0.39
242	Odisha	Jajapur	1	0.4	0.5
243	Odisha	Kalahandi	1	0.43	0.44
244	Puducherry	Puducherry	1	0.27	0.3
245	Punjab	Amritsar	1	0.1	0.47

246	Punjab	Faridkot	3	1.14	0.6
247	Punjab	Fazilka	3	0.66	0.7
248	Punjab	Gurdaspur	1	0.2	0.2
249	Punjab	Mansa	2	0.33	0.3
250	Punjab	Pathankot	2	0.63	0.6
251	Punjab	Patiala	4	1.34	1.49
252	Punjab	S.A.S Nagar	1	0.13	0.16
253	Punjab	Sangrur	1	0.3	0.46
254	Punjab	Shahid Bhagat Singh Nagar	1	1.25	0.5
255	Punjab	Sri Muktsar Sahib	2	0.43	0.4
256	Rajasthan	Ajmer	10	1.77	2.4
257	Rajasthan	Barmer	8	1.76	3.2
258	Rajasthan	Beawar	5	0.43	0.6
259	Rajasthan	Bhilwara	3	0.38	0.3
260	Rajasthan	Bikaner	4	1.16	1.29
261	Rajasthan	Chittorgarh	16	3.84	4.58
262	Rajasthan	Churu	14	2.34	2.1
263	Rajasthan	Dausa	3	0.27	0.3
264	Rajasthan	Dholpur	1	0.09	0.1
265	Rajasthan	Ganganagar	3	1.2	1.1
266	Rajasthan	Hanumangarh	10	3.15	3.2

267	Rajasthan	Jaipur	16	4.24	4.6
268	Rajasthan	Jaisalmer	1	0.66	0.5
269	Rajasthan	Jalore	1	0.19	0.2
270	Rajasthan	Jhalawar	2	0.75	0.7
271	Rajasthan	Jhunjhunu	16	3.15	3.49
272	Rajasthan	Jodhpur	4	0.82	1.2
273	Rajasthan	Karauli	1	0.08	0.1
274	Rajasthan	Kekri	2	0.18	0.2
275	Rajasthan	Nagaur	20	3.29	3.3
276	Rajasthan	Pratapgarh	2	0.25	0.2
277	Rajasthan	Rajsamand	3	0.45	0.45
278	Rajasthan	Sawai Madhopur	2	0.21	0.2
279	Rajasthan	Sikar	13	2.14	2.3
280	Rajasthan	Sirohi	1	0.33	0.4
281	Rajasthan	Tonk	4	0.58	0.55
282	Sikkim	Gangtok	4	0.87	0.91
283	Sikkim	Namchi	5	1.56	1.51
284	Tamil Nadu	Ariyalur	2	0.2	0.16
285	Tamil Nadu	Chengalpattu	4	1.06	1.18
286	Tamil Nadu	Coimbatore	1	0.22	0.25
287	Tamil Nadu	Dharmapuri	4	0.62	0.72
288	Tamil Nadu	Dindigul	5	1.07	1.08

289	Tamil Nadu	Erode	16	4.79	4.45
290	Tamil Nadu	Kallakurichi	1	0.09	0.1
291	Tamil Nadu	Kancheepuram	4	0.84	1.13
292	Tamil Nadu	Karur	10	1.85	2.02
293	Tamil Nadu	Krishnagiri	5	1.41	1.94
294	Tamil Nadu	Madurai	13	4.84	4.48
295	Tamil Nadu	Perambalur	1	0.01	0.4
296	Tamil Nadu	Pudukkottai	3	1	0.92
297	Tamil Nadu	Ranipet	1	0.21	0.42
298	Tamil Nadu	Salem	4	0.66	0.7
299	Tamil Nadu	Sivaganga	13	4.05	4.21
300	Tamil Nadu	Tenkasi	4	0.72	0.72
301	Tamil Nadu	Theni	8	2.63	3.07
302	Tamil Nadu	Thiruvallur	6	2.38	2.68
303	Tamil Nadu	Thiruvarur	2	0.81	0.83
304	Tamil Nadu	Thoothukkudi	13	3.48	3.58
305	Tamil Nadu	Tiruchirappalli	9	1.77	2.55
306	Tamil Nadu	Tirunelveli	8	1.26	1.33
307	Tamil Nadu	Tirupathur	1	0.43	0.47
308	Tamil Nadu	Tiruppur	7	1.46	1.44
309	Tamil Nadu	Tiruvannamalai	2	0.41	0.88
310	Tamil Nadu	Vellore	1	0.06	0.07

311	Tamil Nadu	Viluppuram	4	1.25	1.81
312	Tamil Nadu	Virudhunagar	26	6.35	7.04
313	Telangana	Adilabad	9	2.67	3.6
314	Telangana	Bhadradi Kothagudem	8	2.15	3.49
315	Telangana	Hanumakonda	18	6.08	7.73
316	Telangana	Jagitial	67	26.91	29.97
317	Telangana	Jangoan	16	5.56	6.82
318	Telangana	Jayashankar Bhupalapally	3	1.3	1.46
319	Telangana	Jogulamba Gadwal	6	1.93	2.04
320	Telangana	Kamareddy	9	3.04	3.59
321	Telangana	Karimnagar	41	13.96	16.5
322	Telangana	Khammam	16	4.97	6.38
323	Telangana	Mahabubabad	10	4.1	4.7
324	Telangana	Mahabubnagar	10	4.65	4.65
325	Telangana	Mancherial	12	3.6	4.72
326	Telangana	Medak	5	2.2	2.46
327	Telangana	Medchal Malkajgiri	2	1.1	1
328	Telangana	Mulugu	3	0.83	1.2
329	Telangana	Nagarkurnool	9	3.64	4.25
330	Telangana	Nalgonda	72	25.07	29.84

331	Telangana	Narayanpet	1	0.83	0.5
332	Telangana	Nirmal	11	3.59	3.9
333	Telangana	Nizamabad	9	3.59	4.42
334	Telangana	Peddapalli	17	6.62	6.99
335	Telangana	Rajanna Sircilla	9	3.54	4.13
336	Telangana	Ranga Reddy	24	9.42	11.1
337	Telangana	Sangareddy	5	1.9	2.03
338	Telangana	Siddipet	16	6.69	7.72
339	Telangana	Suryapet	12	5.02	5.78
340	Telangana	Vikarabad	11	3.2	3.41
341	Telangana	Wanaparthy	6	1.91	2.04
342	Telangana	Warangal	15	6.13	7.04
343	Telangana	Warangal Urban	6	2.82	2.97
344	Telangana	Yadadri Bhuvanagiri	30	11.62	13.05
345	Tripura	Gomati	7	1.66	1.76
346	Tripura	Khowai	5	1.65	1.3
347	Tripura	North Tripura	1	0.3	0.3
348	Tripura	Sepahijala	5	1.3	1.15
349	Tripura	South Tripura	2	0.55	0.68
350	Tripura	West Tripura	6	2.27	2.1
351	Uttar Pradesh	Agra	2	0.5	0.65

352	Uttar Pradesh	Aligarh	2	0.79	0.93
353	Uttar Pradesh	Ambedkar Nagar	3	0.9	0.8
354	Uttar Pradesh	Amethi	1	0.25	0.34
355	Uttar Pradesh	Amroha	2	0.16	0.15
356	Uttar Pradesh	Auraiya	1	0.4	0.5
357	Uttar Pradesh	Ayodhya	3	0.6	0.79
358	Uttar Pradesh	Azamgarh	5	1.01	1.07
359	Uttar Pradesh	Baghpat	3	0.36	0.4
360	Uttar Pradesh	Balrampur	1	0.31	0.3
361	Uttar Pradesh	Banda	8	1.38	2.23
362	Uttar Pradesh	Bara Banki	3	0.72	0.9
363	Uttar Pradesh	Bareilly	6	1.4	1.57
364	Uttar Pradesh	Bhadohi	1	0.54	0.5
365	Uttar Pradesh	Bijnor	1	0.28	0.3
366	Uttar Pradesh	Budaun	4	1.03	0.77
367	Uttar Pradesh	Bulandshahr	5	1.28	1.74
368	Uttar Pradesh	Chandauli	1	0.1	0.1
369	Uttar Pradesh	Deoria	13	1.62	1.5
370	Uttar Pradesh	Etah	2	0.35	0.43
371	Uttar Pradesh	Etawah	4	0.62	0.55
372	Uttar Pradesh	Farrukhabad	1	0.08	0.08
373	Uttar Pradesh	Fatehpur	5	1.01	1.17

374	Uttar Pradesh	Firozabad	2	0.69	0.68
375	Uttar Pradesh	Gautam Buddha Nagar	1	0.32	0.3
376	Uttar Pradesh	Ghaziabad	4	0.91	1.08
377	Uttar Pradesh	Ghazipur	7	0.96	1.13
378	Uttar Pradesh	Gorakhpur	14	2.86	2.9
379	Uttar Pradesh	Hamirpur	6	0.96	1.15
380	Uttar Pradesh	Hardoi	2	1.1	0.64
381	Uttar Pradesh	Jalaun	2	0.16	0.19
382	Uttar Pradesh	Jhansi	1	0.1	0.25
383	Uttar Pradesh	Kanpur Dehat	8	1.36	1.14
384	Uttar Pradesh	Kanpur Nagar	3	0.53	0.64
385	Uttar Pradesh	Kaushambi	9	0.89	1.3
386	Uttar Pradesh	Kheri	1	0.39	0.49
387	Uttar Pradesh	Kushinagar	13	1.81	1.76
388	Uttar Pradesh	Lucknow	6	0.9	1.14
389	Uttar Pradesh	Mahoba	1	0.2	0.14
390	Uttar Pradesh	Mahrajganj	1	0.4	0.5
391	Uttar Pradesh	Mainpuri	3	0.83	0.65
392	Uttar Pradesh	Mathura	1	0.29	0.3
393	Uttar Pradesh	Mau	1	0.1	0.07
394	Uttar Pradesh	Meerut	7	0.9	1.43

395	Uttar Pradesh	Mirzapur	2	0.18	0.19
396	Uttar Pradesh	Muzaffarnagar	4	1.18	1.52
397	Uttar Pradesh	Pilibhit	1	0.09	0.1
398	Uttar Pradesh	Pratapgarh	1	0.45	0.5
399	Uttar Pradesh	Prayagraj	2	0.8	1
400	Uttar Pradesh	Rae Bareli	4	0.36	0.39
401	Uttar Pradesh	Rampur	1	0.42	0.3
402	Uttar Pradesh	Saharanpur	2	0.25	0.32
403	Uttar Pradesh	Sambhal	2	0.8	0.94
404	Uttar Pradesh	Shahjahanpur	2	0.64	0.77
405	Uttar Pradesh	Shrawasti	1	0.16	0.16
406	Uttar Pradesh	Siddharthnagar	4	0.81	0.83
407	Uttar Pradesh	Sitapur	1	0.08	0.09
408	Uttar Pradesh	Sonbhadra	2	0.26	0.3
409	Uttar Pradesh	Sultanpur	8	0.88	1.49
410	Uttar Pradesh	Unnao	7	1.39	1.6
411	Uttar Pradesh	Varanasi	5	1.23	1.07
412	Uttarakhand	Almora	3	0.84	0.72
413	Uttarakhand	Bageshwar	2	0.25	0.19
414	Uttarakhand	Chamoli	1	0.07	0.08
415	Uttarakhand	Champawat	1	0.15	0.25
416	Uttarakhand	Dehradun	3	0.35	0.36

417	Uttarakhand	Haridwar	9	1.28	1.57
418	Uttarakhand	Nainital	5	1.35	1.4
419	Uttarakhand	Pauri Garhwal	3	0.57	0.97
420	Uttarakhand	Pithoragarh	28	1.7	2.4
421	Uttarakhand	Udam Singh Nagar	15	5.66	5
422	West Bengal	Bankura	1	0.07	0.09
423	West Bengal	Birbhum	2	0.11	0.29
424	West Bengal	Cooch Behar	1	0.62	0.5
425	West Bengal	Hooghly	2	0.48	0.65
426	West Bengal	Howrah	2	0.2	0.19
427	West Bengal	Malda	1	0.25	0.2
428	West Bengal	North 24 Parganas	2	0.47	0.44
429	West Bengal	Purbabardhaman	1	0.45	0.5
430	West Bengal	Purulia	1	0.16	0.18
Grand Total			3751	1005.34	1211.25

* The information above doesn't include details related to 102 self-financed proposals.

STATEMENT-III

State-wise and District wise approved projects where and amount of loans that have been disbursed under NLM EDP

Sl No.	State	District	Total Projects Approved	Loan Amount (In Cr)	Loan Disbursed Amount (In Cr)
1	Andhra Pradesh	Anakapalli	2	0.48	0.17
2	Andhra Pradesh	Ananthapura mu	21	8.52	6.37

3	Andhra Pradesh	Annamayya	10	2.71	1.50
4	Andhra Pradesh	Bapatla	4	1.36	1.03
5	Andhra Pradesh	Chittoor	4	1.40	0.90
6	Andhra Pradesh	East Godavari	6	1.93	1.39
7	Andhra Pradesh	Eluru	3	0.87	0.87
8	Andhra Pradesh	Guntur	28	11.16	7.43
9	Andhra Pradesh	Kakinada	2	0.90	0.90
10	Andhra Pradesh	Krishna	8	2.96	1.90
11	Andhra Pradesh	Kurnool	4	1.42	1.00
12	Andhra Pradesh	Nandyal	7	2.53	1.60
13	Andhra Pradesh	Ntr	5	1.65	1.24
14	Andhra Pradesh	Palnadu	19	6.91	4.62
15	Andhra Pradesh	Parvathipura m Manyam	1	0.40	0.10
16	Andhra Pradesh	Prakasam	28	10.43	8.14
17	Andhra Pradesh	Sri Potti Sriramulu Nellore	22	8.62	5.33
18	Andhra Pradesh	Sri Sathya Sai	10	3.05	1.34
19	Andhra Pradesh	Srikakulam	5	1.59	1.19
20	Andhra Pradesh	Tirupati	4	0.94	0.51
21	Andhra Pradesh	Visakhapatna m	4	2.02	1.43
22	Andhra Pradesh	Vizianagaram	1	0.32	0.16
23	Andhra Pradesh	West Godavari	8	2.90	2.46
24	Andhra Pradesh	Y.S.R.	23	8.49	5.72
25	Arunachal Pradesh	East Kameng	1	0.22	0.11
26	Arunachal Pradesh	Kra Daadi	1	0.09	0.09
27	Arunachal Pradesh	Kurung Kumey	1	0.14	0.04
28	Arunachal Pradesh	Leparada	1	0.18	0.09
29	Arunachal Pradesh	Lower Dibang Valley	1	0.40	0.40

30	Arunachal Pradesh	Lower Siang	11	2.06	1.59
31	Arunachal Pradesh	Lower Subansiri	2	0.48	0.48
32	Arunachal Pradesh	Papum Pare	22	6.54	4.76
33	Arunachal Pradesh	West Kameng	1	0.36	0.30
34	Arunachal Pradesh	West Siang	1	0.47	0.15
35	Assam	Biswanath	1	0.19	0.06
36	Assam	Bongaigaon	5	0.82	1.00
37	Assam	Cachar	2	0.17	0.09
38	Assam	Darrang	1	0.46	0.23
39	Assam	Golaghat	2	0.44	0.34
40	Assam	Jorhat	1	0.13	0.06
41	Assam	Kamrup	5	2.16	1.80
42	Assam	Kamrup Metro	2	0.27	0.11
43	Assam	Karimganj	1	0.25	0.12
44	Assam	Kokrajhar	1	0.15	0.15
45	Assam	Lakhimpur	1	0.30	0.30
46	Assam	Marigaon	1	0.30	0.07
47	Assam	Nagaon	5	1.74	1.13
48	Assam	Nalbari	2	0.21	0.18
49	Assam	Sivasagar	1	0.31	0.31
50	Assam	Sonitpur	1	0.32	0.08
51	Assam	Tinsukia	2	0.35	0.35
52	Bihar	Patna	1	0.19	0.05
53	Chhattisgarh	Balod	2	0.26	0.26
54	Chhattisgarh	Bastar	1	0.11	0.08
55	Chhattisgarh	Bilaspur	1	0.98	0.31
56	Chhattisgarh	Dhamtari	2	0.32	0.28
57	Chhattisgarh	Durg	3	0.46	0.38
58	Chhattisgarh	Korea	1	0.21	0.08
59	Chhattisgarh	Raigarh	1	0.17	0.09
60	Chhattisgarh	Raipur	5	1.90	1.54
61	Chhattisgarh	Surguja	1	0.54	0.40
63	Gujarat	Morbi	1	0.50	0.15

64	Gujarat	Panch Mahals	1	0.13	0.04
65	Haryana	Ambala	1	0.40	0.40
66	Haryana	Bhiwani	5	1.72	0.94
67	Haryana	Charkhi Dadri	3	0.60	0.46
68	Haryana	Karnal	1	0.18	0.18
69	Haryana	Kurukshetra	1	0.29	0.29
70	Haryana	Mahendragar h	2	0.96	0.26
71	Haryana	Rewari	1	0.13	0.03
72	Haryana	Sirsa	5	1.16	0.38
73	Himachal Pradesh	Bilaspur	3	1.36	0.61
74	Himachal Pradesh	Hamirpur	1	0.11	0.04
75	Himachal Pradesh	Sirmaur	1	0.38	0.38
76	Himachal Pradesh	Una	3	0.67	0.56
77	Jammu And Kashmir	Anantnag	1	0.13	0.03
78	Jammu And Kashmir	Bandipora	1	0.08	0.02
79	Jammu And Kashmir	Baramulla	2	1.33	0.97
80	Jammu And Kashmir	Budgam	2	0.23	0.06
81	Jammu And Kashmir	Doda	1	0.29	0.07
82	Jammu And Kashmir	Jammu	1	1.16	0.31
83	Jammu And Kashmir	Kupwara	1	0.08	0.02
84	Jammu And Kashmir	Pulwama	4	0.81	0.41
85	Jammu And Kashmir	Ramban	2	0.17	0.05
86	Jammu And Kashmir	Reasi	1	0.07	0.14
87	Jammu And Kashmir	Shopian	1	0.10	0.03
88	Jharkhand	Ranchi	1	0.48	0.17
89	Karnataka	Bagalkote	42	10.75	8.03
90	Karnataka	Ballari	9	3.86	3.02
91	Karnataka	Belagavi	65	15.04	8.83
92	Karnataka	Bellary	4	1.55	1.17
93	Karnataka	Bengaluru Rural	45	9.75	6.00
94	Karnataka	Bengaluru Urban	46	12.44	9.19
95	Karnataka	Bidar	44	15.56	10.32

96	Karnataka	Chamarajana gar	16	4.31	3.25
97	Karnataka	Chikkaballapu ra	24	5.58	3.99
98	Karnataka	Chikkamagal uru	5	1.34	0.74
99	Karnataka	Chitradurga	25	6.62	4.04
100	Karnataka	Dakshina Kannada	2	0.67	0.42
101	Karnataka	Davanagere	19	4.34	1.94
102	Karnataka	Dharwad	13	3.41	2.20
103	Karnataka	Gadag	15	3.22	2.19
104	Karnataka	Hassan	15	2.75	1.78
105	Karnataka	Haveri	24	5.51	3.09
106	Karnataka	Kalaburagi	42	13.57	7.38
107	Karnataka	Kodagu	6	1.27	0.83
108	Karnataka	Kolar	22	4.94	2.92
109	Karnataka	Koppal	9	2.65	2.02
110	Karnataka	Mandya	29	6.29	4.94
111	Karnataka	Mysuru	29	5.28	3.23
112	Karnataka	Raichur	35	13.13	9.53
113	Karnataka	Ramanagara	12	2.24	1.69
114	Karnataka	Shivamogga	11	2.54	1.82
115	Karnataka	Tumakuru	87	19.74	10.77
116	Karnataka	Uttara Kannada	5	1.45	0.76
117	Karnataka	Vijayanagara	3	0.40	0.20
118	Karnataka	Vijayapura	99	20.54	16.27
119	Karnataka	Yadgir	31	10.23	6.76
120	Kerala	Ernakulam	4	1.46	1.06
121	Kerala	Kannur	4	0.79	0.58
122	Kerala	Kottayam	2	0.45	0.08
123	Kerala	Kozhikode	1	0.25	0.25
124	Kerala	Palakkad	3	0.60	0.48
125	Kerala	Wayanad	1	0.20	0.10
126	Madhya Pradesh	Agar-Malwa	9	1.79	1.28

127	Madhya Pradesh	Alirajpur	1	1.01	0.91
128	Madhya Pradesh	Ashoknagar	8	2.27	1.50
129	Madhya Pradesh	Balaghat	1	0.25	0.13
130	Madhya Pradesh	Barwani	9	2.84	2.87
131	Madhya Pradesh	Betul	15	4.92	3.33
132	Madhya Pradesh	Bhopal	41	14.31	9.90
133	Madhya Pradesh	Burhanpur	1	0.45	0.40
134	Madhya Pradesh	Chhatarpur	7	1.46	1.78
135	Madhya Pradesh	Chhindwara	11	3.04	1.67
136	Madhya Pradesh	Damoh	2	0.47	0.38
137	Madhya Pradesh	Datia	1	0.24	0.15
138	Madhya Pradesh	Dewas	8	3.48	3.00
139	Madhya Pradesh	Dhar	11	3.03	2.33
140	Madhya Pradesh	Dindori	1	0.38	0.20
141	Madhya Pradesh	Guna	6	1.30	1.09
142	Madhya Pradesh	Gwalior	16	5.89	4.09
143	Madhya Pradesh	Harda	6	2.05	1.67
144	Madhya Pradesh	Hoshangabad	5	2.17	1.37
145	Madhya Pradesh	Indore	2	0.81	0.39
146	Madhya Pradesh	Jabalpur	7	2.59	1.52
147	Madhya Pradesh	Jhabua	3	0.62	0.61
148	Madhya Pradesh	Katni	1	0.20	0.20
149	Madhya Pradesh	Khandwa (East Nimar)	13	2.92	1.93
150	Madhya Pradesh	Khargone (West Nimar)	10	2.60	2.27
151	Madhya Pradesh	Mandla	1	0.29	0.19
152	Madhya Pradesh	Mandsaur	10	1.79	0.81
153	Madhya Pradesh	Narmadapura m	4	1.05	1.25
154	Madhya Pradesh	Narsimhapur	4	1.36	1.21
155	Madhya Pradesh	Neemuch	9	1.81	1.45
156	Madhya Pradesh	Niwari	2	0.24	0.24
157	Madhya Pradesh	Panna	4	1.47	0.77
158	Madhya Pradesh	Raisen	11	3.30	2.26
159	Madhya Pradesh	Rajgarh	24	8.87	7.48

160	Madhya Pradesh	Ratlam	15	3.87	2.63
161	Madhya Pradesh	Rewa	9	3.33	2.40
162	Madhya Pradesh	Sagar	9	2.77	1.97
163	Madhya Pradesh	Satna	3	0.72	0.55
164	Madhya Pradesh	Sehore	29	8.66	6.40
165	Madhya Pradesh	Seoni	2	0.63	0.26
166	Madhya Pradesh	Shahdol	3	0.75	0.66
167	Madhya Pradesh	Shajapur	15	3.57	2.72
168	Madhya Pradesh	Shivpuri	2	0.28	0.28
169	Madhya Pradesh	Sidhi	2	0.52	0.52
170	Madhya Pradesh	Singrauli	6	1.72	0.97
171	Madhya Pradesh	Tikamgarh	7	1.96	1.77
172	Madhya Pradesh	Ujjain	12	3.65	2.34
173	Madhya Pradesh	Vidisha	10	2.71	1.79
174	Maharashtra	Ahilyanagar	15	3.69	3.39
175	Maharashtra	Akola	3	0.48	0.38
176	Maharashtra	Amravati	17	3.82	2.49
177	Maharashtra	Beed	5	0.69	0.45
178	Maharashtra	Bhandara	3	0.93	0.24
179	Maharashtra	Buldhana	8	1.98	0.91
180	Maharashtra	Chandrapur	4	0.78	0.36
181	Maharashtra	Chhatrapati Sambhajanagar	17	4.60	2.46
182	Maharashtra	Dharashiv	4	0.40	0.32
183	Maharashtra	Dhule	8	2.37	1.17
184	Maharashtra	Hingoli	6	1.24	0.75
185	Maharashtra	Jalgaon	5	1.17	1.01
186	Maharashtra	Jalna	7	1.44	1.01
187	Maharashtra	Kolhapur	5	1.73	1.17
188	Maharashtra	Latur	5	1.77	0.93
189	Maharashtra	Nagpur	5	0.68	0.56
190	Maharashtra	Nanded	10	2.64	1.27
191	Maharashtra	Nandurbar	2	0.64	0.52
192	Maharashtra	Nashik	14	3.52	1.88
193	Maharashtra	Parbhani	35	8.06	4.39

194	Maharashtra	Pune	30	5.58	3.08
195	Maharashtra	Sangli	10	2.02	1.35
196	Maharashtra	Satara	19	5.50	2.71
197	Maharashtra	Sindhudurg	2	0.29	0.07
198	Maharashtra	Solapur	24	4.00	2.19
199	Maharashtra	Thane	1	0.23	0.06
200	Maharashtra	Wardha	3	0.79	0.53
201	Maharashtra	Yavatmal	6	1.32	0.85
202	Manipur	Bishnupur	4	0.73	0.73
203	Manipur	Imphal West	1	0.14	0.14
204	Manipur	Kakching	1	0.14	0.14
205	Mizoram	Aizawl	54	17.67	14.99
206	Mizoram	Champhai	3	0.46	0.21
207	Mizoram	Kolasib	8	2.43	2.20
208	Mizoram	Lunglei	5	1.32	1.20
209	Mizoram	Saitual	1	0.45	0.45
210	Mizoram	Serchhip	6	1.47	1.23
211	Nagaland	Dimapur	5	1.04	0.94
212	Nagaland	Kohima	5	1.21	1.03
213	Nagaland	Wokha	1	0.30	0.30
214	Odisha	Ganjam	1	0.29	0.20
215	Odisha	Jajapur	1	0.40	0.13
216	Odisha	Kalahandi	1	0.43	0.16
217	Puducherry	Puducherry	1	0.27	0.15
218	Punjab	Amritsar	1	0.10	0.10
219	Punjab	Faridkot	2	1.01	0.99
220	Punjab	Fazilka	1	0.09	0.05
221	Punjab	Mansa	1	0.20	0.10
222	Punjab	Pathankot	1	0.50	0.27
223	Punjab	Patiala	4	1.34	0.62
224	Punjab	S.A.S Nagar	1	0.13	0.13
225	Punjab	Sangrur	1	0.30	0.30
226	Punjab	Shahid Bhagat Singh Nagar	1	1.25	1.25

227	Punjab	Sri Muktsar Sahib	2	0.43	0.11
228	Rajasthan	Ajmer	9	1.69	1.12
229	Rajasthan	Barmer	7	1.64	0.83
230	Rajasthan	Beawar	5	0.43	0.24
231	Rajasthan	Bhilwara	2	0.25	0.17
232	Rajasthan	Bikaner	4	1.19	0.91
233	Rajasthan	Chittorgarh	13	3.47	1.66
234	Rajasthan	Churu	12	2.19	1.22
235	Rajasthan	Dausa	2	0.21	0.12
236	Rajasthan	Dholpur	1	0.09	0.03
237	Rajasthan	Ganganagar	1	0.43	0.11
238	Rajasthan	Hanumangar h	9	2.99	1.40
239	Rajasthan	Jaipur	10	3.09	2.00
240	Rajasthan	Jaisalmer	1	0.66	0.16
241	Rajasthan	Jhalawar	2	0.75	0.14
242	Rajasthan	Jhunjhunu	15	2.89	1.83
243	Rajasthan	Jodhpur	1	0.54	0.22
244	Rajasthan	Kekri	2	0.18	0.09
245	Rajasthan	Nagaur	16	2.55	0.78
246	Rajasthan	Pratapgarh	2	0.25	0.08
247	Rajasthan	Rajsamand	2	0.33	0.24
248	Rajasthan	Sawai Madhopur	1	0.11	0.10
249	Rajasthan	Sikar	9	1.66	1.30
250	Rajasthan	Sirohi	1	0.33	0.10
251	Rajasthan	Tonk	4	0.58	0.23
252	Sikkim	Gangtok	3	0.66	0.45
253	Sikkim	Namchi	6	1.76	1.10
254	Tamil Nadu	Ariyalur	2	0.20	0.13
255	Tamil Nadu	Chengalpattu	3	0.96	0.56
256	Tamil Nadu	Chennai	8	2.10	1.76
257	Tamil Nadu	Coimbatore	1	0.22	0.22
258	Tamil Nadu	Dharmapuri	2	0.44	0.40
259	Tamil Nadu	Dindigul	4	1.22	0.93

260	Tamil Nadu	Erode	14	3.73	2.17
261	Tamil Nadu	Kallakurichi	1	0.09	0.09
262	Tamil Nadu	Kancheepuram	3	0.69	0.30
263	Tamil Nadu	Kanniyakumari	1	0.46	0.26
264	Tamil Nadu	Karur	7	1.22	0.93
265	Tamil Nadu	Madurai	13	4.43	3.63
266	Tamil Nadu	Perambalur	1	0.01	0.01
267	Tamil Nadu	Pudukkottai	1	0.28	0.20
268	Tamil Nadu	Salem	5	0.83	0.64
269	Tamil Nadu	Sivaganga	9	3.31	2.40
270	Tamil Nadu	Tenkasi	1	0.44	0.31
271	Tamil Nadu	Theni	5	1.72	1.49
272	Tamil Nadu	Thiruvallur	2	0.80	0.31
273	Tamil Nadu	Thoothukkudi	11	3.54	2.90
274	Tamil Nadu	Tiruchirappalli	6	1.58	1.38
275	Tamil Nadu	Tirunelveli	5	0.53	0.40
276	Tamil Nadu	Tirupathur	1	0.43	0.12
277	Tamil Nadu	Tiruppur	3	0.88	0.70
278	Tamil Nadu	Tiruvannamalai	1	0.39	0.30
279	Tamil Nadu	Vellore	1	0.06	0.03
280	Tamil Nadu	Viluppuram	3	0.80	0.58
281	Tamil Nadu	Virudhunagar	18	3.86	2.68
282	Telangana	Adilabad	5	2.24	1.26
283	Telangana	Bhadradri Kothagudem	8	2.15	1.83
284	Telangana	Hanumakonda	13	4.13	2.09
285	Telangana	Hyderabad	17	6.60	4.42
286	Telangana	Jagitial	50	20.50	14.13
287	Telangana	Jangoan	6	1.75	1.33
288	Telangana	Jayashankar Bhupalapally	3	1.15	1.15

289	Telangana	Jogulamba Gadwal	4	1.28	0.93
290	Telangana	Kamareddy	4	1.51	1.01
291	Telangana	Karimnagar	32	11.67	7.64
292	Telangana	Khammam	14	4.53	3.68
293	Telangana	Mahabubaba d	8	3.10	1.90
294	Telangana	Mahabubnag ar	6	2.93	2.52
295	Telangana	Mancherial	11	3.86	2.74
296	Telangana	Medak	2	0.90	0.45
297	Telangana	Medchal Malkajgiri	5	2.34	0.91
298	Telangana	Mulugu	2	0.58	0.28
299	Telangana	Nagarkurnool	6	2.22	1.75
300	Telangana	Nalgonda	50	16.48	9.14
301	Telangana	Narayanpet	1	0.83	0.83
302	Telangana	Nirmal	6	1.49	0.90
303	Telangana	Nizamabad	10	3.99	2.55
304	Telangana	Peddapalli	14	5.75	3.45
305	Telangana	Rajanna Sircilla	8	3.14	2.06
306	Telangana	Ranga Reddy	28	11.23	7.63
307	Telangana	Sangareddy	3	1.00	0.93
308	Telangana	Siddipet	12	5.10	2.95
309	Telangana	Suryapet	8	3.50	1.95
310	Telangana	Vikarabad	7	1.96	1.88
311	Telangana	Wanaparthi	4	1.01	0.95
312	Telangana	Warangal	13	4.78	2.63
313	Telangana	Warangal Urban	7	3.17	2.24
314	Telangana	Yadadri Bhuvanagiri	13	5.29	3.27
315	Tripura	Gomati	6	1.51	1.12
316	Tripura	Khowai	3	0.68	0.47
317	Tripura	Sepahijala	4	1.01	0.82

318	Tripura	South Tripura	2	0.55	0.28
319	Tripura	West Tripura	6	2.78	1.98
320	Uttar Pradesh	Agra	3	0.88	0.49
321	Uttar Pradesh	Aligarh	1	0.39	0.26
322	Uttar Pradesh	Ambedkar Nagar	2	0.82	0.53
323	Uttar Pradesh	Amethi	1	0.25	0.25
324	Uttar Pradesh	Amroha	2	0.16	0.07
325	Uttar Pradesh	Auraiya	1	0.40	0.20
326	Uttar Pradesh	Ayodhya	3	0.60	0.26
327	Uttar Pradesh	Azamgarh	2	0.13	0.10
328	Uttar Pradesh	Baghpat	3	0.36	0.30
329	Uttar Pradesh	Balrampur	1	0.31	0.31
330	Uttar Pradesh	Banda	6	1.15	1.05
331	Uttar Pradesh	Bara Banki	3	0.87	0.33
332	Uttar Pradesh	Bareilly	4	0.84	0.42
333	Uttar Pradesh	Bhadohi	1	0.54	0.25
334	Uttar Pradesh	Budaun	3	0.90	0.62
335	Uttar Pradesh	Bulandshahr	4	0.95	0.65
336	Uttar Pradesh	Deoria	6	0.56	0.24
337	Uttar Pradesh	Etah	2	0.35	0.18
338	Uttar Pradesh	Etawah	3	0.24	0.16
339	Uttar Pradesh	Fatehpur	5	1.01	0.44
340	Uttar Pradesh	Firozabad	2	0.69	0.36
341	Uttar Pradesh	Gautam Buddha Nagar	2	0.65	0.89
342	Uttar Pradesh	Ghaziabad	2	0.46	0.34
343	Uttar Pradesh	Ghazipur	4	0.40	0.30
344	Uttar Pradesh	Gorakhpur	10	2.39	1.14
345	Uttar Pradesh	Hamirpur	2	0.48	0.24
346	Uttar Pradesh	Hardoi	1	0.10	0.10
347	Uttar Pradesh	Jalaun	2	0.16	0.08
348	Uttar Pradesh	Jhansi	1	0.10	0.03
349	Uttar Pradesh	Kanpur Dehat	2	0.33	0.14
350	Uttar Pradesh	Kanpur Nagar	1	0.05	0.03

351	Uttar Pradesh	Kaushambi	4	0.47	0.22
352	Uttar Pradesh	Kheri	1	0.39	0.10
353	Uttar Pradesh	Kushinagar	7	0.95	0.60
354	Uttar Pradesh	Lucknow	6	1.23	1.02
355	Uttar Pradesh	Mahoba	1	0.20	0.11
356	Uttar Pradesh	Mahrajganj	1	0.40	0.10
357	Uttar Pradesh	Mainpuri	1	0.05	0.03
358	Uttar Pradesh	Mathura	1	0.40	0.02
359	Uttar Pradesh	Mau	1	0.10	0.03
360	Uttar Pradesh	Meerut	5	0.86	0.50
361	Uttar Pradesh	Mirzapur	1	0.10	0.05
362	Uttar Pradesh	Muzaffarnagar	4	0.87	0.77
363	Uttar Pradesh	Prayagraj	3	0.65	0.33
364	Uttar Pradesh	Rae Bareilly	1	0.08	0.08
365	Uttar Pradesh	Rampur	1	0.42	0.23
366	Uttar Pradesh	Sambhal	2	0.80	0.81
367	Uttar Pradesh	Shahjahanpur	2	0.64	0.23
368	Uttar Pradesh	Shrawasti	1	0.16	0.10
369	Uttar Pradesh	Siddharthnagar	4	0.81	0.38
370	Uttar Pradesh	Sitapur	2	1.08	1.02
371	Uttar Pradesh	Sultanpur	4	0.65	0.40
372	Uttar Pradesh	Unnao	3	0.40	0.18
373	Uttar Pradesh	Varanasi	4	0.65	0.29
374	Uttarakhand	Almora	1	0.11	0.07
375	Uttarakhand	Bageshwar	1	0.07	0.06
376	Uttarakhand	Chamoli	1	0.07	0.07
377	Uttarakhand	Champawat	1	0.15	0.10
378	Uttarakhand	Dehradun	4	0.40	0.39
379	Uttarakhand	Haridwar	7	1.02	0.55
380	Uttarakhand	Nainital	5	1.35	0.79
381	Uttarakhand	Pauri Garhwal	2	0.50	0.15
382	Uttarakhand	Pithoragarh	25	1.59	1.37

383	Uttarakhand	Udam Singh Nagar	15	5.38	4.03
384	West Bengal	Birbhum	2	0.11	0.09
385	West Bengal	Cooch Behar	1	0.62	0.22
386	West Bengal	Hooghly	2	0.48	0.22
387	West Bengal	Howrah	1	0.13	0.06
388	West Bengal	Malda	1	0.25	0.06
389	West Bengal	North 24 Parganas	3	0.92	0.54
390	West Bengal	Paschim Bardhaman	1	0.07	0.03
391	West Bengal	Purulia	1	0.16	0.08
		Grand Total	2884	807.27	542.11

STATEMENT-IV

Details of project filled for loan component which are received on portal:

SI No	States	No. of Applications received on Portal	Loan Amount (INR in Cr)
1)	Andhra Pradesh	1390	433.06
2)	Arunachal Pradesh	631	153.58
3)	Assam	284	55.86
4)	Bihar	166	32.19
5)	Chhattisgarh	225	42.80
6)	Delhi	1	0.09
7)	Gujarat	58	15.89

8)	Haryana	174	43.34
9)	Himachal Pradesh	55	12.17
10)	Jammu And Kashmir	183	30.12
11)	Jharkhand	44	9.72
12)	Karnataka	5064	1119.47
13)	Kerala	61	12.89
14)	Ladakh	4	0.90
15)	Madhya Pradesh	4024	1092.85
16)	Maharashtra	3042	531.01
17)	Manipur	57	15.20
18)	Meghalaya	108	11.69
19)	Mizoram	223	62.58
20)	Nagaland	86	16.25
21)	Odisha	8	2.60
22)	Puducherry	6	1.54
23)	Punjab	506	97.73
24)	Rajasthan	2760	442.39

25	Sikkim	27	7.06
26	Tamil Nadu	919	240.87
27	Telangana	1988	656.56
28	The Dadra And Nagar Haveli And Daman And Diu	1	0.16
29	Tripura	203	52.35
30	Uttar Pradesh	1608	336.17
31	Uttarakhand	171	38.46
32	West Bengal	82	14.96
	Grand Total	24159	5582.50

STATEMENT-V

State-wise and occupation-wise data of loan disbursal under projects approved Under the National Livestock Mission (NLM) sanctioned by banks and lending institutions

Sl No.	States	No. of Approved Projects					Project cost (In Cr)	Loan Amount (In Cr)	Loan Disbursed (No. of Applications)					Loan Amount Disbursed (in Cr)
		Feed and Fodder	Piggery	Poultry	Small Ruminants	Grand Total			Feed and Fodder	Piggery	Poultry	Small Ruminants	Grand Total	
1.	Andhra Pradesh	3	10	18	262	294	251.22	104.12	2	7	12	208	229	57.29
2.	Arunachal Pradesh	0	29	1	15	46	30.27	11.38	0	26	1	15	42	8.00

3.	Assam	0	13	5	21	40	26.03	10.01	0	12	4	18	34	6.36
4.	Bihar	0	0	0	1	2	0.47	0.19	0	0	0	1	1	0.05
5.	Chhattisgarh	1	2	1	23	27	16.50	7.01	0	1	1	15	17	3.40
6.	Delhi	0	0	0	1	1	20.33	9.32	0	0	0	0	0	0
7.	Gujarat	0	0	0	5	6	1.99	0.96	0	0	0	2	2	0.19
8.	Haryana	1	2	0	18	21	14.68	6.13	1	3	0	15	19	2.94
9.	Himachal Pradesh	0	2	0	14	17	8.92	3.91	0	1	0	7	8	1.58
10.	Jammu And Kashmir	1	0	1	25	27	12.23	5.72	1	0	1	15	17	2.11
11.	Jharkhand	0	0		1	1	1.16	0.48	0	0	0	1	1	0.17
12.	Karnataka	6	40	39	1050	1136	801.90	272.44	5	38	28	762	833	139.31
13.	Kerala	0	8	3	4	15	8.55	3.44	0	8	3	4	15	2.55
14.	Madhya Pradesh	48	4	24	395	484	349.26	135.63	37	4	17	330	388	85.85
15.	Maharashtra	41	4	41	278	366	215.54	79.78	27	4	27	215	273	36.50
16.	Manipur	0	6	0	0	6	2.20	1.00	0	6	0	0	6	1.00
17.	Mizoram	0	77	0	2	79	50.82	24.41	0	76	0	1	77	20.27
18.	Nagaland	0	13	0	0	78	7.20	3.03	0	11	0	0	11	2.27
19.	Odisha	0	0	0	3	3	3.00	1.12	0	0	0	3	3	0.49
20.	Puducherry	0	0	0	1	1	0.64	0.27	0	0	0	1	1	0.15
21.	Punjab	6	1	0	14	21	16.16	6.49	6	1	0	8	15	3.91
22.	Rajasthan	0	2	2	161	172	87.15	33.71	0	3	3	125	131	15.06
23.	Sikkim	0	6	0	3	9	5.59	2.42	0	6	0	3	9	1.55
24.	Tamil Nadu	1	6	5	166	181	115.80	45.97	1	5	4	122	132	25.84
25.	Telangana	5	0	45	438	492	433.80	180.65	5	0	37	338	380	93.40
26.	Tripura	0	16	5	5	26	19.64	7.73	0	12	4	5	21	4.65
27.	Uttar Pradesh	8	37	3	171	220	110.82	42.33	6	22	3	114	145	18.34
28.	Uttarakhand	0	9	9	52	70	30.73	12.21	0	9	9	44	62	7.57
29.	West Bengal	1	1	0	11	13	7.08	2.80	1	1	0	10	12	1.30
	Grand Total	122	288	202	3139	3751	2629.38	1005.34	92	256	154	2382	2884	542.11

SUPPORT TO ONION FARMERS IN MAHARASHTRA

264. SHRI BAJRANG MANOHAR SONWANE:

PROF. VARSHA EKNATH GAIKWAD:

SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

SHRI NILESH DNYANDEV LANKE:

SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is aware that the farmers from Nashik, Pune and Dindori districts, which are largest onion-producing regions in Maharashtra are currently facing severe losses due to a drastic fall in onion prices and many of them have reduced their cultivation area from one and-a-half acres to merely half an acre due to un-remunerative prices and financial distress;

(b) whether the current market price of onions is significantly lower than the combined

cultivation and transport cost and if so, the steps being taken to address this gap;

- (c) whether the Government has any plans to procure onions at a remunerative price through NAFED or other central agencies to prevent distress sales by farmers in Nashik, Pune and Dindori districts;
- (d) the quantity of onions procured during the past three years under any price stabilization scheme, along with details of procurement in Maharashtra;
- (e) the details of any price support, transport subsidy, or export assistance provided to onion farmers of Maharashtra during the last three years;
- (f) whether the Government is considering long-term reforms in onion marketing, including MSP-like mechanisms or crop insurance for price fluctuation, if so, the details thereof; and
- (g) whether the Government is planning to increase cold storage and warehousing capacity in major onion-producing areas like Nashik to help farmers hold their stock until prices improve?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) Production of Onion in the country is seasonal in nature and its price fluctuates as per prevailing demand and supply. As per the Second Advance Estimates for 2024-25, area estimates of onion in the state of Maharashtra is 9.78 Lakh Ha compared to 6.67 Lakh Ha in 2023-24, an increase of 46%. The All-India Wholesale Price Index (WPI) for onion was reported as 279.2 for June, 2024 and 185.7 for June, 2025 registering a rate of inflation of -33.49%.

The Government takes appropriate policy measures to ensure

remunerative prices to the onion farmers. Government implements Market Intervention Scheme (MIS), a component under Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA), for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. The condition is that there should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government, which is ready to bear 50 percent of the loss (25 percent in case of North-Eastern States), if any, incurred on its implementation.

Government has introduced a new component of Price Differential Payment (PDP) under Market intervention scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make the differential payment between the MIP and Sale Price to the farmers.

Further, from 2024-25 season, Government added another component under Market intervention scheme for reimbursing the Storage (upto 3 months) and Transportation cost of TOP crops (Tomato, Onion and Potato) to National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), National Cooperative Consumer's Federation of India Ltd. (NCCF) and State designated

agencies for transporting from the producing state to consuming states in the interest of the farmers.

Department of Consumer Affairs (DoCA) under the scheme of Price Stabilization Fund (PSF) is procuring onion from the farmers to create buffer stock through NAFED and NCCF. The Government has decided a buffer target of 3 Lakh MT Onion during Rabi 2025 with a target of 1.50 LMT to be procured by NAFED and NCCF. As of July 16, 2025, a total of 1,07,365.26 MT of Rabi onions have been procured, of which 1,06,228.13 MT has been procured from Maharashtra alone. The quantity of onions procured under price stabilization scheme in the state of Maharashtra during the past three years i.e. 2022-23, 2023-24 and 2024-25 are 2.38 LMT (NAFED Rabi), 6.38 LMT (NAFED/NCCF Rabi+Kharif) and 4.65 LMT (NAFED/NCCF Rabi) respectively.

Government has removed the 20% export duty on onion effective from 1st April 2025 to boost exports thereby farmers getting remunerative prices.

(f) The inclusion of crops under Minimum Support Price (MSP) framework is dependent on several factors which include relatively large shelf life, widely grown, item of mass consumption, essential for food security, among others. Pradhan Mantri Fasal Bima Yojana (PMFBY) envisages comprehensive risk insurance against crop damage due to non-preventable natural calamities. Onion crop can be notified under the scheme by the concerned State Government.

(g) Under Mission for Integrated Development of Horticulture (MIDH), credit linked assistance is provided for establishment of Cold Storage and Reefer transport vehicles for perishable horticulture crops including onion. Assistance is also

extended for setting up of market infrastructures, setting up static/mobile vending cart/ platform with cool chamber, for setting up functional infrastructures for collection, sorting /grading, packing etc., for preventing the losses and facilitating better marketing of the horticulture produce. Assistance is also envisaged at the rate of 50% of the cost for a unit of the size from 5 to 1000 MT capacity on pro rata basis.

GUARANTEED WORK DAYS UNDER MGNREGS

265. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the average number of days of work provided under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last five years, district-wise in Karnataka;
- (b) whether the Government has conducted any studies or assessments to explore the possibility of increasing the guaranteed workdays beyond 100 and if so, the details thereof;
- (c) the current list of permissible works under MGNREGS;
- (d) whether the Government has any plans to expand the list by including new types of work, especially considering the unique geographical and environmental challenges of the Malnad region, which, being hilly terrain, requires a more flexible approach in the nature of works permitted under the scheme; and
- (e) the details of fund allocation and expenditure under MGNREGS in

Karnataka, particularly in the Malnad region, during the said period?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) District-wise details of average days of employment provided per households in Karnataka under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the last five financial years from 2020-21 to 2024-25 are given at **Statement -I**.

(b) Mahatma Gandhi NREGS is a demand-driven wage employment Scheme that provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It provides fall-back options for livelihood security for rural households when no better employment opportunity is available. The Ministry mandates the provision of an additional 50 days of wage employment (beyond the stipulated 100 days) to every Scheduled Tribe Household in a forest area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act (FRA), 2006.

In addition to this, there is a provision for up to an additional 50 days of wage employment in a financial year in drought/natural calamity-affected notified rural areas.

Further, the State Governments may make provision for providing additional days of employment beyond the period guaranteed under the Act from

their own funds.

(c) The list of 266 permissible works under Mahatma Gandhi NREGS is given at **Statement -II**.

(d) As per Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), Central Government may add new works to the permissible list of works under Schedule 1 of the Act. Adding new works under Schedule 1 of the Act is a regular exercise and new works are added on the basis of merit in alignment with the focus and objectives of the Act. The demand from States to add new works to the list of permissible works is examined in consultation with stakeholders and experts. Also, the list of permissible works is reviewed annually by a Committee of Central Government officers having officers from different States as members of the Committee. Accordingly, at present, there are 266 permissible works under Mahatma Gandhi NREGA.

(e) Mahatma Gandhi NREGS is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under the Scheme. Wage payments are directly credited by the Central Government to the account of beneficiaries through the Direct Benefit Transfer protocol.

The Central Government releases material and admin funds to the State Government and the State Government releases the funds to its Districts accordingly. The government of India does not release material funds directly to the Districts.

Details of funds released to the State of Karnataka and expenditure

incurred (including State share) under Scheme in the last five financial years from 2020-21 to 2024-25 are given below:

Financial Year	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
Fund released (Rs. In crore)	5500.99	6028.08	6225.28	5415.74	5694.73
Expenditure including State share (Rs. In crore)	5636.18	6202.61	6597.55	6617.42	6406.68

The malnad region consists of part of the Uttara Kannada, Shivamogga, Chikkamagaluru, Udupi, Belagavi, Dakshina Kannada, Hassan, Kodagu districts of Karnataka. Expenditure incurred under the scheme in Malnad region during the last five financial years from 2020-21 to 2024-25 are given below:

Sl. No.	Districts	Expenditure including State share (Rs. In crore)				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Uttara Kannada	69.98	78.96	88.04	89.19	95.27
2	Shivamogga	154.63	161.61	154.36	129.74	127.57
3	Chikkamagaluru	135.37	117.34	157.87	169.66	173.82
4	Udupi	26.77	37.48	46.93	47.56	50.51
5	Belagavi	463.76	602.31	683.13	622.58	492.36
6	Dakshina Kannada	65.12	73.38	76.47	64.65	64.70
7	Hassan	190.04	207.24	235.64	218.99	250.34

8	Kodagu	28.94	28.26	33.55	27.03	24.52

(As per NREGASoft)

STATEMENT -I

District-wise details of average days of employment provided per households in Karnataka under Mahatma Gandhi NREGS in the last five financial years from 2020-21 to 2024-25.

Sl. No.	District	2020-21	2021-22	2022-23	2023-24	2024-25
1	Bagalkote	49.48	51.46	44.93	48.17	42.54
2	Ballari	59.64	48.35	51.44	55.44	53.26
3	Belagavi	47.66	50.23	45.53	45.74	41.65
4	Bengaluru	38.85	40.59	32.07	41.86	36.38
5	Bengaluru Rural	47.47	47.77	48.51	50.78	51.41
6	Bengaluru South	69.14	62.41	45.32	47.97	50.83
7	Bidar	41.29	46.17	42.69	46.8	51.03
8	Chamaraja Nagara	37.06	37.38	34.58	34.66	39.09
9	Chikkaballapura	59.52	55.63	38.78	43.48	46.61
10	Chikkamagaluru	50.28	52.4	45.92	49.77	48.49
11	Chitradurga	57.64	47.09	41.67	52.31	51.41
12	Dakshina Kannada	50.67	49.77	47.5	47.67	47.57
13	Davanagere	48.33	49.48	44.46	45.46	41.91
14	Dharwar	45.37	45.74	41.36	43.43	42.59

15	Gadag	37.87	43.01	34.5	41.37	34.5
16	Hassan	53.25	49.7	42.47	43	45.06
17	Haveri	47.16	51.34	43.55	45.45	44.84
18	Kalaburagi	39.24	40.62	32.8	35.61	35.05
19	Kodagu	43.55	43	41.29	40	40.3
20	Kolar	54.55	50.75	44.66	50.55	53.28
21	Koppal	48.69	51.21	48.24	52.33	46.82
22	Mandya	42.87	40.16	35.93	40.36	38.96
23	Mysuru	44.69	44.97	36.56	38.8	42
24	Raichur	56.49	54.8	46.3	52.03	49.37
25	Shivamogga	36.93	37.26	33.67	30.5	31.5
26	Tumakuru	50.6	48.91	37.41	46.25	50.86
27	Udupi	40.55	40.4	38.4	39.9	40.61
28	Uttara Kannada	34.99	33.97	34.12	36.76	36.34
29	Vijayanagara	0	52.22	55	60.03	50.78
30	Vijaypura	46.89	45.11	38.29	44.18	46.79
31	Yadgir	44.27	46.68	42.77	45.43	39.92
	State Level	49.09	48.21	42.52	46.22	45.06

(As per NREGASoft)

STATEMENT -II

266 PERMISSIBLE LIST OF WORK UNDER MAHATMA GANDHI NREGS		
S. No.	Works	Master Category
1	Construction of PMAY-G House Building for Individuals	B
2	Construction of State scheme Houses Building for Individuals	B
3	Construction of Anganwadi Building for Community	D
4	Construction of Gram Panchayat/Panchayat Bhavan Building for Community	D
5	Construction of Food grain Storage Building for Community	D
6	Construction of Kitchen shed Building for Community	D
7	Repair and Maintenance of Anganwadi Building for Community	D
8	Repair and Maintenance of Gram Panchayat/Panchayat Bhavan Building for Community	D
9	Repair and Maintenance of Food grain Storage Building for Community	D
10	Repair and Maintenance of Kitchen shed Building for Community	C
11	Repair and Maintenance of Bharat Nirman Seva Kendra Building for Community	D
12	Construction of Agricultural produce storage Building for Groups	C
13	Construction of SHG/Federation Building for Groups	D
14	Construction of Earthen peripheral/farm/field Bund for Individuals	A
15	Construction of Pebble peripheral/farm/field Bund for Individuals	A
16	Construction of Stone peripheral/farm/field Bund for Individuals	A
17	Construction of Earthen contour Bund for Individuals	A

18	Construction of Pebble contour Bund for Individuals	A
19	Construction of Stone contour Bund for Individuals	A
20	Construction of Earthen graded Bund for Individuals	A
21	Construction of Pebble graded Bund for Individuals	A
22	Construction of Stone graded Bund for Individuals	A
23	Construction of Earthen peripheral/farm/field Bund for Community	A
24	Construction of Pebble peripheral/farm/field Bund for Community	A
25	Construction of Stone peripheral/farm/field Bund for Community	A
26	Construction of Earthen contour Bund for Community	A
27	Construction of Pebble contour Bund for Community	A
28	Construction of Stone contour Bund for Community	A
29	Construction of Earthen graded Bund for Community	A
30	Construction of Pebble graded Bund for Community	A
31	Construction of Stone graded Bund for Community	A
32	Repair and Maintenance of Earthen graded Bund for Community	D
33	Repair and Maintenance of Pebble graded Bund for Community	D
34	Repair and Maintenance of Stone graded Bund for Community	D
35	Construction of Feeder Canal for Community	A
36	Construction of distributary Canal for Community	A
37	Construction of minor Canal for Community	A
38	Construction of sub-minor Canal for Community	A
39	Construction of water courses for Community	B
40	Lining of Feeder Canal for Community	A
41	Lining of distributary Canal for Community	A
42	Lining of minor Canal for Community	A

43	Lining of sub-minor Canal for Community	A
44	Lining of water courses Canal for Community	A
45	Renovation of Feeder Canal for Community	A
46	Renovation of distributary Canal for Community	A
47	Renovation of minor Canal for Community	A
48	Renovation of sub-minor Canal for Community	A
49	Repair and Maintenance of Feeder Canal for Community	D
50	Repair and Maintenance of distributary Canal for Community	D
51	Repair and Maintenance of minor Canal for Community	D
52	Repair and Maintenance of sub-minor Canal for Community	D
53	Repair and Maintenance of water course Canal for Community	D
54	Construction of Flood/ Diversion Channel for Community	D
55	Renovation of Flood/ Diversion Channel for Community	D
56	Repair and Maintenance of Flood/ Diversion Channel for Community	D
57	Development of Silvipasture Grasslands for Community	A
58	Development of Silvipasture Grasslands for Individuals	B
59	Levelling/shaping of Wasteland / Fallow land for Individuals	B
60	Drainage of chaur or waterlogged areas Land for Individuals	B
61	Levelling/shaping of Wasteland Land for Community	A
62	Development of chaur Land for Community	A
63	Development of Fallow Land for Community	A
64	Reclamation of Community Waterlogged Land	A
65	Drainage of Community Waterlogged Land	A
66	Construction of workshed for Livelihood activity for Groups	C

67	Construction of Brushwood Check Dam for Individuals	B
68	Construction of Earthen Anicut Check Dam for Individuals	B
69	Construction of Boulder Check Dam for Individuals	B
70	Construction of Masonry/CC Check Dam for Individuals	B
71	Construction of Gabion Check Dam for Individuals	B
72	Construction of Brushwood Check Dam for Community	A
73	Construction of Earthen Check Dam for Community	A
74	Construction of Boulder Check Dam for Community	A
75	Construction of Masonry/CC Check Dam for Community	A
76	Construction of Gabion Check Dam for Community	A
77	Repair and Maintenance of Earthen Check Dam for Community	D
78	Repair and Maintenance of Boulder Check Dam for Community	D
79	Repair and Maintenance of Masonry/CC Check Dam for Community	D
80	Repair and Maintenance of Gabion Check Dam for Community	D
81	Construction of Compost Pit for Individual	D
82	Construction of Vermi Compost structure for Individual	D
83	Construction of NADEP Compost structure for Individual	D
84	Construction of Berkeley Compost Pit for Individual	D
85	Construction of Vermi Compost structure for Community	D
86	Construction of NADEP Compost structure for Community	D
87	Construction of Berkeley Compost Pit for Community	D
88	Construction of Compost Pit structure for Community	D
89	Repair and Maintenance of Vermi Compost structure for Community	D

90	Repair and Maintenance of NADEP Compost structure for Community	D
91	Repair and Maintenance of Berkeley Compost Pit for Community	D
92	Repair and Maintenance of Compost Pit for Community	D
93	Construction of Vermi Compost structure for Groups	C
94	Construction of NADEP Compost structure for Groups	C
95	Construction of Berkeley Compost Pit for Groups	C
96	Construction of Compost Pit for Groups	C
97	Construction of Crematorium for community	D
98	Repair and Maintenance of Crematorium	D
99	Construction of Culvert / cross drainage structures for Community	D
100	Repair and Maintenance of Culvert / cross drainage structures for Community	D
101	Construction of Storm Water drain for coastal protection for Community	D
102	Construction of intermediate and Link Storm Water Drain for Community	D
103	Construction of Diversion Storm Water Drain for Community	D
104	Repair and maintenance of coastal protection Storm Water drain for Community	D
105	Repair and maintenance of intermediate and Link Storm Water Drain for Community	D
106	Repair and maintenance of Diversion Storm Water Drain for Community	D
107	Construction of Open / Covered Grey_Water/Storm Drain for	D

	Community	
108	Repair and maintenance of Open / Covered Grey_Water/Storm Drain for Community	D
109	Construction of Irrigation Open Well for Individuals	B
110	Construction of Irrigation Open Well for Community	A
111	Repair and maintenance of parapet and platform of Irrigation Open Well for Community	A
112	Construction of Irrigation Open Well for Groups	A
113	Construction of Fish Drying Yards for Individual	B
114	Construction of Fish Drying Yards for Community	B
115	Repair and Maintenance of Fish Drying Yards for Community	D
116	Boundary Line Plantation of Horticulture Trees for Individuals	B
117	Along the coast Line Plantation of Horticulture Trees for Individuals	B
118	Boundary Line Plantation of Farm Forestry Trees for Individuals	B
119	Along the coast Line Plantation of Farm Forestry Trees for Individuals	B
120	Wasteland Line Plantation of Farm Forestry Trees for Individuals	B
121	Boundary Line Plantation of Forestry Trees for Individuals	B
122	Along the coast Line Plantation of Forestry Trees for Individuals	B
123	Wasteland Line Plantation of Forestry Trees for Individuals	B
124	Line Plantation of Shelter Belt Trees for Individuals	B
125	Line Plantation of Coastal Shelter Belt Trees for Individuals	B
126	Block Plantation of Horticulture Trees in fields for Individuals	B
127	Wasteland Block Plantation of Horticulture Trees for Individuals	B
128	Block Plantation of Farm Forestry Trees in Fields for Individuals	B

129	Wastelands Block Plantation of Farm Forestry Trees for Individuals	B
130	Block Plantation of Forestry Trees in Fields for Individuals	B
131	Wastelands Block Plantation of Forestry Trees for Individuals	B
132	Block Plantation of Sericulture Trees in fields for Individuals	B
133	Wastelands Block Plantation of Sericulture Trees for Individuals	B
134	Block Plantation of Biodrainage Trees in Fields for Individuals	B
135	Wasteland Block Plantation of Biodrainage Trees for Individuals	B
136	Block Plantation of Shelter Belt Trees for Individuals	B
137	Boundary Block Plantation of Coastal Shelter Belt Trees for Individuals	B
138	Canal Line Plantation of Horticulture Trees for Community	A
139	Boundary Line Plantation of Horticulture Trees for Community	A
140	Along the coast Line Plantation of Horticulture Trees for Community	A
141	Boundary Line Plantation of Farm Forestry Trees for Community	A
142	Canal Line Plantation of Forestry Trees for Community	A
143	Boundary Line Plantation of Forestry Trees for Community	A
144	Road side line plantation of Forestry Trees for Community	A
145	Along the coast Line Plantation of Forestry Trees for Community	A
146	Boundary Line Plantation of Shelter Belt Trees for Community	A
147	Road Line Plantation of Shelter Belt Trees for Community	A
148	Along the coast Line Plantation of Coastal Shelter Belt Trees for Community	A
149	Block Plantation of Horticulture Trees in Government building premises for Community	A

150	Along the coast Block Plantation of Horticulture Trees for Community	A
151	Fields Block Plantation of Horticulture Trees for Community	A
152	Wasteland Block Plantation of Horticulture Trees for Community	A
153	Block Plantation of Farm Forestry Trees in Government building premises for Community	A
154	Along the coast Block Plantation of Farm Forestry Trees for Community	A
155	Block Plantation of Farm Forestry Trees in fields for Community	A
156	Wasteland Block Plantation of Farm Forestry Trees for Community	A
157	Block Plantation of Forestry Trees in Government building premises for Community	A
158	Along the coast Block Plantation of Forestry Trees for Community	A
159	Block Plantation of Forestry Trees in Fields for Community	A
160	Wasteland Block Plantation of Forestry Trees for Community	A
161	Block Plantation of Sericulture Trees in Fields for Community	B
162	Wasteland Block Plantation of Sericulture Trees for Community	B
163	Block Plantation of Biodrainage Trees in Government building premises for Community	D
164	Block Plantation of Biodrainage Trees in fields for Community	D
165	Block Plantation of Biodrainage trees in Wastelands for community	D
166	Along the coast Afforestation using forestry Trees for Community	A
167	Afforestation of wastelands using Forestry trees for individuals	A
168	Construction of Earthen Gully Plugs for Individuals	B
169	Construction of Stone boulder Gully Plugs for Individuals	B

170	Construction of Earthen Gully Plugs for Community	A
171	Construction of Stone boulder Gully Plugs for Community	A
172	Repair and maintenance of Earthen Gully Plugs for Community	D
173	Repair and maintenance of Stone boulder Gully Plugs for Community	D
174	Raising of Nursery for Individuals	B
175	Raising of Nursery for Community	B
176	Raising of Nursery for Groups	B
177	Construction of Mini Percolation Tank for Individuals	B
178	Construction of Mini Percolation Tank for Community	A
179	Repair and maintenance of Mini Percolation Tank for Community	D
180	Construction of Farm Ponds for Individuals	B
181	Construction of Fisheries Ponds for Community	B
182	Construction of Community Water Harvesting Ponds	A
183	Repair and maintenance of Fisheries Ponds for Community	D
184	Repair and maintenance of Community Water Harvesting Ponds for Community	D
185	Renovation of Fisheries Ponds for Community	B
186	Renovation of Community Water Harvesting Ponds for Community	A
187	Construction of Stabilization Pond for Community	D
188	Repair and maintenance of Stabilization Pond for Community	D
189	Construction of Recharge Pits for Individuals	B
190	Construction of Recharge Pits for Community	A
191	Construction of Bitumen Top Roads for Community	D
192	Construction of Gravel Road Roads for Community	D

193	Construction of Inter-locking cement block/tiles Roads for Community	D
194	Construction of WBM Roads for Community	D
195	Construction of Mitti Murram Roads for Community	D
196	Construction of Kharanja (brick/stone) Roads for Community	D
197	Construction of Cement Concrete Roads for Community	D
198	Repair and maintenance of Bitumen Top Roads for Community	D
199	Repair and maintenance of Gravel Road Roads for Community	D
200	Repair and maintenance of Inter-locking cement block/tiles Roads for Community	D
201	Repair and maintenance of WBM Roads for Community	D
202	Repair and maintenance of Mitti Murram Roads for Community	D
203	Repair and maintenance of Kharanja (brick/stone) Roads for Community	D
204	Repair and maintenance of Cement Concrete Roads for Community	D
205	Construction of Sand filter for Borewell recharge for Individual	B
206	Construction of Sand filter for Openwell recharge for Individual	B
207	Construction of Sand filter for borewell recharge for Community	A
208	Construction of Sand filter for openwell recharge for Community	A
209	Construction of Sand filter for openwell recharge for Groups	A
210	Construction of Cattle Shelter for Individuals	B
211	Construction of Goat Shelter for Individuals	B
212	Construction of Piggery Shelter for Individuals	B
213	Construction of Poultry Livestock_Shelter for Individuals	B

214	Construction of Cattle Shelter for Community	B
215	Construction of Goat Shelter for Community	B
216	Construction of Piggery Shelter for Community	B
217	Construction of Poultry Shelter for Community	B
218	Repair and maintenance of Cattle Shelter for Community	D
219	Repair and maintenance of Goat Shelter for Community	D
220	Repair and maintenance of Piggery Shelter for Community	D
221	Repair and maintenance of Poultry Shelter for Community	D
222	Construction of Soakage Channel for Community	D
223	Construction of Soak Pit for Individual	D
224	Construction of Soak Pit for Community	D
225	Construction of Wire crate (gabion) Spur for Community	D
226	Construction of Stone Spur for Community	D
227	Construction of Earthen Spur for Community	D
228	Repair and Maintenance of Wire crate (gabion) Spur for Community	D
229	Repair and Maintenance of Stone Spur for Community	D
230	Repair and Maintenance of Earthen Spur for Community	D
231	Construction of Level Bench Terrace Terrace for Individual	B
232	Construction of Upland Bench Terrace Terrace for Individual	B
233	Construction of Level Bench Terrace Terrace for Community	A
234	Construction of Upland Bench Terrace Terrace for Community	A
235	Construction of Single Unit Toilets for Individual	D
236	Construction of Anganwadi Multi Unit Toilets for Community	D
237	Construction of Multi Unit Toilets for School	D

238	Construction of Staggered Trench Trench for individual	B
239	Construction of Staggered Trench Trench for Community	A
240	Construction of Continuous Contour Trench Trench for Community	A
241	Construction of Water Absorption Trench Trench for Community	A
242	Construction of Infrastructure for Azola cultivation for Individual	B
243	Construction of Infrastructure for Azola cultivation for Community	B
244	Repair and Maintenance of Infrastructure for Azola cultivation for Community	D
245	Construction of Infrastructure for Liquid Biomanure for Individuals	B
246	Construction of Infrastructure for Liquid Biomanure for Groups	C
247	Construction of Infrastructure for Liquid Biomanure for Community	B
248	Repair and Maintenance of Infrastructure for Liquid Biomanure for Community	D
249	Construction of Underground Dykes for Community	A
250	Construction of Embankment for community	D
251	Construction of Village/Rural Haat for community	D
252	Repair and Maintenance of Village/Rural Haat for community	D
253	Construction of Cyclone shelter for Community	D
254	Repair and Maintenance of Cyclone shelter for Community	D
255	Construction of Play field for Community	D
256	Repair and Maintenance of Play field for Community	D
257	Construction of Compound wall for government schools for Community	D
258	Repair and Maintenance of Compound wall for government run schools for Community	D

259	Production of building material for Community	D
260	Roof Top Rain Water Harvesting Structure in Gov/Panchayt Building	A
261	Community Sanitary Complex	D
262	Construction of Biogas plant for individual	B
263	Unskilled wage component towards the construction of Biogas plant for community.	B
264	Maintenance of tunnel constructed by the Border Roads Organization	D
265	Maintenance of bridges constructed by the Border Roads Organization	D
266	Construction of Liquid Waste Chamber for individual	D

RECOVERY OF LOW GRADE ORE

266. SUSHRI MAHUA MOITRA:

Will the Minister of **STEEL** be pleased to state:

- (a) whether it is a fact that in country iron ore mining does not recover low grade ore (below 62% Fe) and is disposed in the tailing or stockpiled- leading to waste of precious natural resource, as other countries like Brazil, China etc. have process plants to recover low grade ore as low as 42% Fe which is converted into pellets for blast furnace for conversion to steel, if so, the details thereof;
- (b) the details of steps that the Government is planning, if any, to recover low grade ore which is saleable in the industry; and
- (c) whether PSU's are Going to be incentivised to do this or will private players

be allowed to do merchant mining in order to monetise low grade ore?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (c) At present, steel is a deregulated sector and the steel companies take decision to beneficiate and utilize low grade iron ore and other raw materials according to their techno-economic considerations, in the processing plants available in the country. Many iron ore miners have facilities to recover and beneficiate lower grade of iron ore.

As per MMDR Act, 1957 (amended in 2021), captive miners including private players have been allowed to sell up to 50% of minerals produced during the year after meeting the requirements as per the MMDR Act.

वस्त्र एवं सेवा निर्यात

267. श्री दामोदर अग्रवाल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) वित्त वर्ष 2024-25 के दौरान भारत के वस्त्र एवं सेवा निर्यात को बढ़ाने में क्या प्रमुख उपलब्धियाँ हासिल हुई हैं;
- (ख) इलेक्ट्रॉनिक्स, वस्त्र, कॉफी और दवाओं के निर्यात को बढ़ाने में अब तक क्या प्रगति हुई है और इसका भारत की निर्यात अर्थव्यवस्था पर क्या प्रभाव पड़ा है;
- (ग) क्या निर्यात में निरंतर वृद्धि सुनिश्चित करने के लिए निर्यात अवसंरचना और संभार-तंत्र को और अधिक मजबूत करने हेतु कोई परियोजनाएँ प्रस्तावित की गई हैं; और
- (घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) भारत का कुल निर्यात – जिसमें पण्यवस्तु और सेवाएँ शामिल हैं – वर्ष 2024-25 में 824.96 बिलियन अमेरिकी डॉलर के ऐतिहासिक उच्च स्तर पर पहुँच गया, जो पिछले वित्तीय वर्ष की तुलना में 6.02% की वृद्धि दर्शाता है। सेवा निर्यात प्रेरक शक्ति थे, जिसने पिछले वित्तीय वर्ष की तुलना में 13.6% की प्रभावशाली वृद्धि के साथ रिकॉर्ड - तोड़ 387.5 बिलियन अमेरिकी डॉलर प्राप्त किया। विशेष रूप से, वस्त्र निर्यात में उल्लेखनीय वृद्धि देखी गई, जो वर्ष 2023-24 के 34.43 बिलियन अमेरिकी डॉलर से 6.3% बढ़कर वर्ष 2024-25 में 36.61 बिलियन अमेरिकी डॉलर हो गया।

(ख) भारत ने पिछले दशक में इलेक्ट्रॉनिक वस्तुएं, वस्त्र, कॉफी और फार्मास्यूटिकल्स सहित प्रमुख क्षेत्रों में निर्यात बढ़ाने में उल्लेखनीय प्रगति की है, जिससे देश की समग्र निर्यात वृद्धि में महत्वपूर्ण योगदान मिला है और इसने भारत के निर्यात इकोसिस्टम तंत्र को सुदृढ़ किया है।

- प्रभावी नीतिगत उपायों के कारण **इलेक्ट्रॉनिक वस्तुओं** का निर्यात वर्ष 2014-15 के 6.3 बिलियन अमेरिकी डॉलर से बढ़कर वर्ष 2024-25 में 38.6 बिलियन अमेरिकी डॉलर हो गया। इसी अवधि के दौरान भारत के पण्यवस्तु निर्यात में उनकी हिस्सेदारी 2.02 प्रतिशत से बढ़कर 8.82 प्रतिशत हो गई। इलेक्ट्रॉनिक्स वस्तुओं के निर्यात में पिछले वित्त वर्ष की तुलना में वर्ष 2024-25 में 32.48 प्रतिशत की वृद्धि दर्ज की गई।
- **औषधियों और फार्मास्यूटिकल्स** के निर्यात में लगातार वृद्धि देखी गई है, जो वर्ष 2014-15 के 15.4 बिलियन अमेरिकी डॉलर से बढ़कर 2024-25 में 30.5 बिलियन अमेरिकी डॉलर हो गया। पण्यवस्तु निर्यात में उनकी हिस्सेदारी 4.97 प्रतिशत से बढ़कर 6.97 प्रतिशत हो गयी, जो इस क्षेत्र के लचीलेपन और वैश्विक मांग को दर्शाता है। औषधियों और फार्मा निर्यात में पिछले वित्तीय वर्ष की तुलना में वर्ष 2024-25 में 9.40 प्रतिशत की वृद्धि दर्ज की गई।
- **कॉफी** निर्यात दोगुने से अधिक हो गया है, जो वर्ष 2014-15 में 0.8 बिलियन अमेरिकी

डॉलर से बढ़कर वर्ष 2024-25 में 1.8 बिलियन अमेरिकी डॉलर हो गया। इस वृद्धि को अधिक मूल्यवर्धन और नए अंतर्राष्ट्रीय बाजारों में विस्तार से सहयोग मिला है। पिछले वित्त वर्ष की तुलना में वर्ष 2024-25 में कॉफी निर्यात में 40.31 प्रतिशत की वृद्धि दर्ज की गई।

- **वरन्त्र क्षेत्र** में स्थिर वृद्धि देखी गई, जिसमें निर्यात वर्ष 2023-24 में 34.43 बिलियन अमेरिकी डॉलर से बढ़कर वर्ष 2024-25 में 36.61 बिलियन अमेरिकी डॉलर हो गया, जो 6.3% की वृद्धि है जो वैश्विक प्रतिकूलताओं के बावजूद उद्योग की सतत गति को दर्शाता है।

(ग) और (घ) आर्थिक विकास को प्रेरित करने और वैश्विक व्यापार को सुगम बनाने में इसकी महत्वपूर्ण भूमिका को स्वीकार करते हुए भारत सरकार विभिन्न क्षेत्रों में अवसंरचना को सक्रिय रूप से सुदृढ़ कर रही है। राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी) और पीएम गति शक्ति मास्टर प्लान जैसी प्रमुख पहलें कनेक्टिविटी बढ़ाने, लॉजिस्टिक्स को सुव्यवस्थित करने और निर्यात से संबंधित सुविधाओं के उन्नयन पर ध्यान केंद्रित करती हैं। लॉजिस्टिक्स दक्षता में सुधार करने के लिए, एनआईसीडीसी लॉजिस्टिक्स डेटा सर्विसेज (एनएलडीएस) पारदर्शिता और उद्योग की सर्वोत्तम प्रणालियों को बढ़ावा देने के लिए सूचना और संचार प्रौद्योगिकी (आईसीटी) का लाभ उठा रही है। एनएलडीएस के मूल में लॉजिस्टिक्स डेटा बैंक सिस्टम (एलडीबी) है, जो पूरे भारत में निर्यात-आयात कंटेनरों की रियल टाइम, सिंगल विंडो ट्रैकिंग को सक्षम बनाता है – जो बेहतर निर्णय लेने और व्यापार संचालन को आसान बनाने में सहायता करता है। विश्व बैंक की लॉजिस्टिक्स परफॉर्मेंस इंडेक्स रिपोर्ट (2023) के अनुसार, भारत 139 देशों में से 38वें स्थान पर है, जो वर्ष 2018 में अपनी 44वीं रैंक और वर्ष 2014 में 54वें स्थान से सुधार करते हुए लॉजिस्टिक्स में इसकी बढ़ती वैश्विक प्रतिस्पर्धात्मकता को प्रदर्शित करता है। इन प्रयासों को आगे बढ़ाते हुए, वाणिज्य विभाग वित्त वर्ष 2017-18 से निर्यात के लिए व्यापार अवसंरचना योजना (टीआईएस) को कार्यान्वित कर रहा है। यह पहल निर्यात वृद्धि के लिए महत्वपूर्ण अवसंरचना के विकास और आधुनिकीकरण में केंद्रीय और राज्य सरकार के निकायों का समर्थन करती है। वर्ष 2025-26 के बजट में, सरकार ने ₹ 2,250 करोड़ के बजट आवंटन के साथ निर्यात संवर्धन मिशन की घोषणा की। इस मिशन की एक

प्रमुख विशेषता भारत ट्रेड नेट का शुभारंभ है - एक डिजिटल सार्वजनिक अवसंरचना जिसका उद्देश्य वैश्विक मानकों के अनुरूप व्यापार प्रलेखन और वित्तपोषण को सरल बनाना है।

REFORMATION OF MGNREGS

268. SHRI MALAIYARASAN D.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the features of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) the number of beneficiaries availed employment under such scheme within Tamil Nadu during the last three years;
- (c) the funds allocated and utilized for the implementation of MGNREGS within Tamil Nadu during the last three years;
- (d) whether the Government has conducted any evaluation or impact assessment of the MGNREG scheme to measure its effectiveness in providing sustainable livelihoods, improving rural infrastructure and alleviating poverty;
- (e) the number of beneficiaries under MGNREGS who have been provided with skilling opportunities or employment in livelihood creation beyond mere manual labour; and
- (f) whether the Government has any plans to expand or reform the MGNREG scheme, including measures to increase wage rates, improve work quality, or integrate technology for better monitoring and management, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The salient features of the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) are detailed at **Statement** .

(b) Number of workers who availed of employment in Tamil Nadu State under Mahatma Gandhi NREGS) during the last three financial years are given below:

Financial Year	2022-23	2023-24	2024-25
Number of workers who availed of employment in Tamil Nadu [In Lakhs]	75.79	79.39	74.34

(as per NREGASoft)

(c) The details of funds released by Central Government to the State of Tamil Nadu for the implementation of Mahatma Gandhi NREG Scheme and expenditure (Including State Share) incurred under the scheme during the last three financial years is given below:

(Rs. in crore)

Financial Year	2022-23	2023-24	2024-25
Central funds released	9743.53	12616.53	7585.49
Expenditure (Including State Share)	11420.95	13395.54	10744.75

(d) Government of India has made assessment of implementation of the Mahatma Gandhi NREGS through third party study in terms of increase in household income, poverty alleviation etc. sponsored by NITI Aayog in 2020. Some of the key findings of the study are as under:

(i) Mahatma Gandhi NREGA is a powerful instrument for inclusive growth in rural India through its impact on social protection, livelihood security and democratic empowerment.

(ii) Mahatma Gandhi NREGS provides livelihood security for the poor through creation of durable assets, improved water security, soil conservation and higher land productivity.

(iii) Mahatma Gandhi NREGS has had a positive impact on the standard of living of households through increase in household income by improvements in production from agriculture.

(iv) Mahatma Gandhi NREGA has led to major increases in wages of rural workers.

(v) SC, ST and Women along with socially excluded communities benefit from and are included in Mahatma Gandhi NREGA plans which could be a significant indicator of poverty alleviation in rural areas.

(e) In order to upgrade the skill base of Mahatma Gandhi NREGS workers, Government of India launched "Project UNNATI" in December 2019. By upgrading skill base of Mahatma Gandhi NREGS workers, the project intends to improve their livelihoods, so that they can move from the current partial employment to full employment through either self employment or wage employment. The Project aims to enhance the skill base of 2 lakh Mahatma Gandhi NREGS workers. The total achievement till 31st March 2025 is 90,894 candidates.

(f) Ministry of Rural Development has continuously undertaken various steps

to strengthen the quality of implementation of the scheme. Several steps have been undertaken to improve its effectiveness, efficiency and relevance in changing rural contexts.

- i. Targeted interventions in Natural Resource Management (NRM) and agriculture-related activities have yielded a substantial reduction in water-stressed blocks. From FY 2017-18 to FY 2023-24, the number of such blocks has declined from 2,264 to 1,456, with 1,519 blocks across 199 districts in 18 states removed from the water-stressed list. This reflects MGNREGS's success in transitioning from water scarcity to water security.
- ii. Mission Amrit Sarovar: Mission Amrit Sarovar was launched in FY 2022 guided by vision of Hon'ble Prime Minister in order to construct or rejuvenate 50,000 water bodies across India, aiming to strengthen water conservation efforts nationwide. The mission's first phase exceeded expectations, with over 68,000 Amrit Sarovars developed, showcasing a successful "whole of government" approach. An impact assessment by IIT Delhi revealed a 16.3% increase in surface area of water bodies and a 42% reduction in dry water bodies. A parallel study by GIZ India emphasized the mission's broader environmental and socio-economic benefits, including improvements in groundwater recharge, agriculture productivity, biodiversity and rural livelihoods.
- iii. Social Audit:- As per the mandate of the Act, social audits of all the Gram Panchayats are required to be conducted at least twice a year. A total of

27 States and 1 UT have established Social Audit Units.

- iv. Aadhaar Based Payment System: Under Mahatma Gandhi NREGA Direct Benefit Transfer, all payments to the workers are to be credited into the accounts of the workers through Aadhaar based payment system. 99.6% of Aadhaar numbers of the active workers have been successfully seeded under the scheme.
- v. GIS based plan– Use of Space Technology: GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.
- vi. Yuktdhara: GIS based planning tool – To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.
- vii. SECURE – Software for Estimate Calculation for using Rural Rates for Employment: Application is being used for estimate the calculation of works to be undertaken under the scheme.
- viii. GeoNREGA: the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation. Till date 6.36 crore assets have been geotagged.
- ix. National Mobile Monitoring Service (NMMS) enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photographs twice a day.

- x. Area Officer Monitoring Visit Application: This App facilitates the officials of the State/UT to record their field visit findings online and facilitates the officials to record time stamped and geotagged photograph for all the worksites visited.
- xi. JALDOOT App: enables Gram Rojgar Sahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoon and post-monsoon).
- xii. JANMANREGA app: aids in proactive disclosure of information to its citizens as well as a feedback mechanism about the implementation of Mahatma Gandhi NREGA.

STATEMENT

The salient features of the Mahatma Gandhi NREGS

- i. Adult members of a rural household, willing to do unskilled manual work, may apply for registration in writing or orally to the local Gram Panchayat.
- ii. The Gram Panchayat after due verification will issue a Job Card free of cost within 15 days.
- iii. The worker has a right to demand and receive work within 15 days of the receipt of the application or the date of the demand in case of advance application, whichever is later, as mandated by the Act.
- iv. In case employment is not provided within fifteen days from the date of registration of the demand for work or the date from which work has been demanded in case of advance applications, whichever is later, the worker is legally entitled to a daily unemployment allowance.

- v. Preparation of Labour Budget (LB) which is an essential annual work plan document that entails planning, approval, funding and project execution modalities.
- vi. The shelf of projects for a village will be recommended by the gram sabha and approved by the zilla panchayat. At least 50% of works will be allotted to Gram Panchayats for execution.
- vii. Permissible works predominantly include water and soil conservation, afforestation and land development works.
- viii. A 60:40 wage and material ratio has to be maintained at the district level. No contractors and labour displacing machinery is allowed.
- ix. The Central Government bears 100 percent wage cost of unskilled manual labour and 75 percent of the material cost including the wages of skilled and semi-skilled workers.
- x. Social Audit has to be done by the Gram Sabha.
- xi. Grievance redressal mechanisms have to be put in place for ensuring a responsive implementation process.
- xii. All accounts and records relating to the Scheme should be available for public scrutiny.

MACP BENEFITS TO EMPLOYEES IN LAKSHADWEEP

269. SHRI HAMDULLAH SAYEED:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether there are delays in awarding promotions and Modified Assured

Career Progression (MACP) benefits to employees in Lakshadweep;

(b) if so, the reasons for these delays and the measures taken to address pending cases and ensure timely reviews;

(c) whether the Government is considering implementing a rotation policy for contract staff to allow periodic transfers to their native islands to reduce personal and financial hardships; and

(d) if so, the details thereof, including any plans to review and adjust contract staff salaries to reflect living costs and their service contributions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The UT of Lakshadweep Administration has informed that the promotions and Modified Assured Career Progression (MACP) are awarded to the eligible employees in Lakshadweep, as admissible under relevant rules. In order to ensure timely disposal of cases related to such benefits, the administration has constituted an Integrated Screening Committee/ Departmental Promotion Committee.

(c) and (d) No such policy / plan is under consideration.

STRAY DOG AND CATTLE

270. DR. KADIYAM KAVYA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware of the increasing stray dog attacks villages of Warangal particularly near Rampur in Telangana;
- (b) the details of sterilization and vaccination drives for stray animals conducted by the Government in Warangal 2024-25;
- (c) the funds allocated for building animal shelters in Warangal under the Animal Welfare Board in the district; and
- (d) whether the Government will support community-led initiatives to manage stray cattle in Warangal's urban areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) Local bodies are mandated to control the stray dog population. As per reports received from the State Government of Telangana and the Greater Warangal Municipal Corporation, no incidents of stray dog attacks have been recorded in Rampur.
- (b) According to information provided by the Government of Telangana, the Greater Warangal Municipal Corporation is implementing an Animal Birth Control (ABC) and Anti-Rabies Vaccination (ARV) programme at the Animal Birth Control Centre, Chinthagattu, Warangal. During the year 2024–25, a total of 6,154 stray dogs were sterilized and vaccinated.
- (c) The Animal Welfare Board of India (AWBI) provides financial assistance under the “Scheme for Shelter House for Looking After Animals” to recognised Animal Welfare Organisations upon receipt of their applications. However, no

application has been received from any Animal Welfare Organisation based in Warangal. Consequently, no grant has been released for establishing an animal shelter in the area.

(d) As per Article 243W of the Constitution, the management of stray animals falls under the mandate of urban local bodies. Nevertheless, the Animal Welfare Board of India extends financial assistance to recognised animal welfare organisations for establishing shelters. As reported by the State Government of Telangana, the Greater Warangal Municipal Corporation is managing urban stray cattle by relocating them to Goshalas operated by individuals, societies, or trusts, including:

(i) Maharishi Goshala, Chintagattu (Village), Hasanparthy (Mandal);

(ii) Ayyappa Sevasamethi, Mulugu Road;

(iii) Bhadrakali Goshala, Hanamkonda; and

(iv) Brindhavan Goshala, Mupparam (Village), Dharmasagar (Mandal), Hanamkonda (District).

AGRICULTURAL RESEARCH AND TECHNOLOGY COLLABORATION WITHIN BRICS FRAMEWORK

271. SHRI GODAM NAGESH:

SHRI SHANKAR LALWANI:

DR. RAJESH MISHRA:

SHRI MANOJ TIWARI:

SHRI BALABHADRA MAJHI:

SHRI RAJKUMAR CHAHAR:

SHRI PRAVEEN PATEL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the manner/extent to which India is contributing to agricultural research and technology collaboration within the BRICS framework;
- (b) whether there are any specific programmes aimed at increasing Soyabean production through Brazil-India collaboration;
- (c) if so, the details thereof; and
- (d) the details of Government's roadmap for increasing agricultural exports and improving processing infrastructure through global ties/partnership?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Government of India (GoI) has actively contributed to agricultural research and cooperation within the BRICS framework through a multifaceted approach aimed at enhancing food security, promoting sustainable agricultural practices, and facilitating knowledge exchange amongst the member countries.

India, through the Ministry of Agriculture and Farmers' Welfare and associated research institutions such as the Indian Council of Agricultural Research (ICAR), is at the forefront in sharing innovations and best practices in areas including climate-resilient agriculture, crop diversification, soil health

management, and precision farming.

Under the aegis of the BRICS Agricultural Research Platform (BRICS-ARP) launched during India's BRICS Presidency in 2021, the GoI has facilitated the pooling of research capacities and the exchange of scientific expertise. This platform serves as a virtual network of research institutions across BRICS countries, supporting joint projects, pilot initiatives, and training programmes.

(b) and (c) ICAR has recently signed a Memorandum of Understanding (MoU) with the Brazilian Agricultural Research Corporation (EMBRAPA), Brazil, in July 2025, which includes the areas of cooperation on developing the climate resilient yielding crops of Soyabean.

(d) The Government of India has undertaken various initiatives aimed at promoting agricultural exports and strengthening processing infrastructure, with a view to leveraging global partnerships and expanding international market opportunities. The Agriculture Export Policy outlines broad strategies for addressing supply chain challenges, promoting product diversification, and improving logistics and storage infrastructure, including cold chains, to reduce post-harvest losses.

India's diplomatic missions have been engaged in facilitating agri-export promotion through buyer-seller meets and trade dialogues. Commodity Boards like the Coffee Board and Tea Board are also involved in overseas promotional efforts for key export commodities, in coordination with exporters and trade bodies.

Support has also been extended towards enabling exporters to align with

international sanitary and phytosanitary (SPS) standards and technical regulations. Measures such as the adoption of the e-Phyto certification system have been used to streamline the exchange of SPS certificates and improve transparency and efficiency in compliance.

To support value addition and branding in exports, certain measures have been undertaken, including: Development of sea protocols for perishable produce, Improvements in packaging and traceability, promotion of certification systems such as Good Agricultural Practices (GAP), Assistance in obtaining international quality and safety certifications, Training and capacity building at the farmer and exporter levels.

India has also participated in global trade events like BIOFACH, Gulfood, AAHAR, Organic and Natural Products Expo, and Indus Food to explore export promotion avenues and showcase Indian agri-products to a wider global audience.

Platforms such as World Food India have been positioned as opportunities to facilitate investor engagement and enhance international exposure for Indian food processing enterprises.

Additionally, bilateral engagements, including through Joint Working Groups (JWGs) with select partner countries, aimed to collaborate in areas such as food processing technology, cold chain solutions, automation, food park development, and institutional partnerships.

On the infrastructure front, schemes such as the Agro-Processing Cluster Scheme, Integrated Cold Chain Scheme, and other initiatives for the creation or

modernization of food processing and preservation capacities have been introduced to encourage investment and improve the competitiveness of Indian agricultural products in the global market.

GENERATION OF PERSON-DAYS UNDER MGNREGS IN TAMIL NADU

272. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and number of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) person-days generated in Tamil Nadu during the last three years;
- (b) whether there are any budgetary shortfalls or pending wage payments, if so, the details thereof;
- (c) whether it is a fact that the Pradhan Mantri Awas Yojana (PMAY) allocations for rural Tamil Nadu have been reduced or delayed, if so, the details thereof;
- (d) the action taken by the Government to address inter-State disparity in rural road development, especially in the southern districts of Tamil Nadu; and
- (e) whether the Government has adopted the Tamil Nadu model for participatory rural planning and share best practices nationally, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN) :

- (a) Details of person-days generated in Tamil Nadu State under Mahatma

Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the last three financial year is given below:

Financial Year	2024-25	2023-24	2022-23
Person-days generated in Tamil Nadu [In Lakhs]	3061.11	4087.02	3346.53

(as per NREGASoft)

(b) Mahatma Gandhi NREGS is a demand-driven wage employment Scheme. Fund release to States/UTs is a continuous process and the Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground.

Under Mahatma Gandhi NREGS, the Ministry releases funds to the States/UTs periodically in two tranches, with each tranche consisting of one or more instalments. The releases are made keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of fund utilization, pending liabilities, overall performance, and subject to timely submission of proposals with relevant documents by the States/UTs.

For the financial year 2024-25, budget allocation of ₹86,000 crore has been made for Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), which was the highest ever allocation for scheme at the Budget Estimate (BE) stage since inception. In the financial year 2025-26, the Government has retained this allocation at ₹86,000 crore, ensuring continued support for rural employment.

In the current financial year 2025-26, so far, funds amounting to over 44,000 Crore (As on 18.07.2025) have been released including the complete

pending wage liability of the previous year.

Here it is also submitted that keeping in view demand driven nature of the Scheme Ministry of Rural Development closely monitors demand for employment at ground level and seeks additional funds from the Ministry of Finance as and when required.

(c) No. As per the guidelines of the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G), at the onset of the Financial Year, the Annual Financial Allocation would be decided for each State/UT on the basis of previous year's performances, houses pending for completion and utilization of available funds and targets allocated in the current year. Under (PMAY-G), the Ministry releases Central Share of funds directly to State/UT considering them as a single unit. Further disbursement of funds as installments of assistance to the beneficiaries is done by the State. Since inception (2016-17) Rs 5376.66 crore has been released to the State of Tamil Nadu. For the current FY i.e. 2025-26 Rs 1047.35 crore has been allocated to the Tamil Nadu State. The Ministry could not release funds to the state due to slow progress on utilization of the funds made available to the state.

(d) Under the Pradhan Mantri Gram Sadak Yojana (PMGSY)- III, 7375km length of roads has been allocated to the State of Tamil Nadu and the entire length has been sanctioned. The timeline for the completion of ongoing PMGSY III projects is March, 2026. Under PMGSY III, candidate roads are prioritized by the States based on its calculated utility value, population served by the roads and Pavement Condition Index. Several roads have been sanctioned under PMGSY

III in the southern districts of Tamil Nadu. The district-wise status of PMGSY III roads in the State of Tamil Nadu is available at Programme website **www.omms.nic.in > Progress Monitoring > State Abstract Report.**

(e) Mahatma Gandhi NREGS is a demand driven wage employment scheme **with bottom up planning**. The works are identified, approved and prioritized out of shelf of work by the Gram Panchayat, recommended by Gram Sabha in each State/UT as per the provision of the Mahatma Gandhi National Rural Employment Guarantee Act. Accordingly, the works are approved and taken up by Panchayat as per the demand. The planning of works is done as per the estimated person days to be generated for the works in a financial year at the time of assessment of Labour Budget.

AUGMENTATION OF CROP STORAGE FACILITIES

273. SHRI RAJEEV RAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has taken any steps to provide well equipped storage facilities to the farmers to store their produce across the country including the State of Uttar Pradesh;
- (b) if so, the details of such storage facility State-wise; and
- (c) the details of steps which have been taken by the Government to augment crop storage facility for farmers in Mau and Ballia districts of Uttar Pradesh during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) and (b) Yes, Sir. The Government has taken several steps to provide well equipped storage facilities to farmers across the country, including in the State of Uttar Pradesh. Ministry of Agriculture and Farmers Welfare is implementing Agricultural Marketing Infrastructure (AMI) sub-scheme under the Integrated Scheme for Agricultural Marketing (ISAM), and Agriculture Infrastructure Fund (AIF). These schemes aim to reduce post-harvest losses, enhance warehousing and improve the marketing infrastructure available to farmers. The State wise storage infrastructure created under AMI is at **Statement -I** and support extended under AIF is at **Statement -II**.

(c) The number of storage capacity sanctioned and financial support released under AMI and AIF for Mau and Ballia district of Uttar Pradesh is at **Statement -III**.

STATEMENT -I

State wise storage infrastructure created under Agricultural Marketing Infrastructure

AMI: State-wise Progress of Storage Infrastructure as on 30.06.2025				
S. No.	State	No. of Projects Sanctioned	Capacity Sanctioned (MT)	Subsidy Released (Rs. in lakh)
1	Andhra Pradesh	1551	6151150	31936.74
2	Arunachal Pradesh	1	945	6.30

3	Assam	377	1166504	7553.83
4	Bihar	1405	1568831	5663.08
5	Chhattisgarh	1409	2325298	8920.34
6	Goa	1	299	0.94
7	Gujarat	12478	6251786	35640.41
8	Haryana	2386	7995121	45127.85
9	Himachal Pradesh	88	30826	180.77
10	Jammu and Kashmir	18	98937	810.15
11	Jharkhand	243	223327	1111.66
12	Karnataka	5113	4523571	21887.47
13	Kerala	198	118917	649.91
14	Madhya Pradesh	8496	29161316	174538.11
15	Maharashtra	4499	9570046	35400.19
16	Meghalaya	17	26012	253.41
17	Mizoram	4	705	6.45
18	Nagaland	36	26887	354.38
19	Odisha	723	1091492	4393.69
20	Punjab	1839	7144351	25354.88
21	Rajasthan	1931	3952114	15142.22
22	Tamil Nadu	1244	1555776	5424.47
23	Telangana	1403	6325582	32042.46

24	Tripura	6	35453	363.27
25	Uttar Pradesh	1311	6110222	20417.06
26	Uttarakhand	375	1058450	4202.85
27	West Bengal	2644	1780588	5555.02
	Total	49796	98294505	482937.92

STATEMENT -II

The details of State-wise storage facilities under AIF

(Amount in Rs. Crore)

State	Warehouse		Cold Stores and Cold Chain	
	No. of project	Sanctioned Amount	No. of project	Sanctioned Amount
Uttar Pradesh	1210	836.04	738	2366.85
Gujarat	681	691.33	284	1604.31
Maharashtra	1866	1962.68	253	794.55
Punjab	138	178.75	232	635.10
Madhya Pradesh	4431	4209.95	133	502.31
Karnataka	1482	1589.47	103	458.58
West Bengal	401	269.79	105	457.24
Jammu and Kashmir	14	19.22	19	363.31
Andhra Pradesh	656	1184.50	51	257.79
Chhattisgarh	443	474.56	66	209.11
Telangana	759	978.57	36	191.70
Haryana	285	637.73	59	181.10
Bihar	712	698.59	40	172.16
Rajasthan	719	743.78	64	160.64
Himachal Pradesh	32	18.49	39	130.44
Tamil Nadu	1454	503.44	72	119.19
Uttarakhand	136	168.31	23	112.63
Kerala	121	160.56	51	65.32
Jharkhand	49	72.54	29	41.92
Odisha	293	328.30	34	37.85
Assam	87	204.37	9	30.51
Delhi	2	3.64	4	16.49
Goa	1	0.80	6	6.68
Chandigarh	1	3.00	1	5.50

Manipur	0	0.00	2	0.46
Puducherry	3	2.86	1	0.34
Meghalaya	1	6.10	0	0.00
Nagaland	1	1.76	0	0.00
Tripura	4	7.09	0	0.00
Grand Total	15982	15956.23	2454	8922.08

STATEMENT -III

The number of storage capacity sanctioned and financial support released under AMI and AIF for Mau and Ballia district of Uttar Pradesh

- 1) Crop storage facility sanctioned under the **AIF Scheme** by various lending institutions in Mau and Ballia districts of Uttar Pradesh since the inception for the Scheme in 2020 up to 30th June 2025 are given hereunder:

(Amount in Rs. Crore)

District	Warehouse		Cold Stores and Cold Chain	
	No. of project	Sanctioned Amount	No. of project	Sanctioned Amount
Ballia	5	2.69	1	1.52
Mau	3	2.43	1	0.27
Grand Total	8	5.12	2	1.79

- 2) During the last five years, under AMI Scheme one project of Storage having capacity of 4926.58 MT has been sanction in the Ballia District and subsidy of ₹36,95,000/- has been released.

ILLEGAL FISH FARMING

274. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of illegal fish-farming breaching bunds and flooding over 13,000 hectare of Khazan lands in Goa and the time by which the Government proposes to activate the Khazan Board, secure restoration funds, and prosecute offenders;
- (b) whether the Government has ordered independent audits of Water Resources Department and Agriculture works to recover cost overruns, and complete bundh restoration within six months despite Rs. 2.5 cr. in Ponda and Rs. 9.2 cr. in Neura for repairs, faulty work, devastating farmers;
- (c) whether 60–70% of Khazan bundhs which are in poor condition and whether the Centre proposes to launch a 10,000 hectare Khazan Rehabilitation Mission through NITI Aayog/NMNA to repair sluice gates, desilt fields, and revive traditional water systems if so, the details thereof;
- (d) the details of present Khazan ecosystems' role in biodiversity, flood control, and saline resistant agriculture; and
- (e) whether the Government would integrate their conservation into CRZ/Coastal Mission funding and support youth-led co-ops and capacity-building and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) Department of Fisheries, Government of Goa has informed that the subject matter of Khazan lands and its related management comes under the Departments of Environment and Climate Change, Agriculture, and Revenue in the State and that there are no such details of illegal fish farming breaching bunds and flooding into Khazan lands have been reported. It is further informed that notifying the formation of Khazan Board comes under the purview of Department of Environment and Climate Change, Government of Goa.

(b) The Government of Goa has informed that no such independent audit has been ordered for the works undertaken by the Agriculture Department and as far as Khazan bunds works in Ponda and Neura the expenditure incurred on these works is within the limits of the approved expenditure sanction and both bunds are currently in stable condition.

(c) NITI Aayog has informed that there is no such proposals under consideration.

(d) and (e) Khazan ecosystems play significant role in biodiversity and as informed by Government of Goa that their conservation and management comes under the purview of various Departments at the State level. Currently there is no such proposal for integrating their conservation into CRZ/Coastal Mission funding. However, under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by Department of Fisheries, Government of India (DoF, GoI), financial assistance is provided to various fisheries activities including

fish/shrimp farming. The scheme is under implementation in all States/UTs including Goa. During last 5 years under PMMSY the DoF, GoI has approved fisheries developmental projects worth Rs. 116.85 crore in the State of Goa, which also included fish farming activities. The approved activities envisage significant employment generation, capacity-building and holistic development of fisheries and aquaculture in Goa State.

PENDING DUES TO TAMIL NADU UNDER MGNREGS

275. SHRI TAMILSELVAN THANGA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the Union Government has any data regarding the total amount has been released to the State of Tamil Nadu under MGNREGA during the last three years- year-wise;
- (b) whether it is a fact that the Government has not released the pending dues to Tamil Nadu under MGNREGS to the tune of Rs. 4034 crore for the financial year 2024-2025; and
- (c) if so, the details thereof along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

- (a) Details of total funds released to the State of Tamil Nadu under Mahatma Gandhi NREGS during the last three financial years i.e. from FY 2022-23 to 2024-25 are given below:-

Financial Year	2022-23	2023-24	2024-25
Central fund released to the State of Tamil Nadu (Rs. in Crore)	9743.53	12616.53	7585.49

(b) and (c) The pending wage liability of Rs 2884.16 crore in respect of State of Tamil Nadu has been fully released in the month of April, 2025. Further, against a total pending liability of 858.66 crore for material component as on 31.03.2025, 50% of the pending liability has been released to the State.

MAKE IN INDIA PERFORMANCE AND MANUFACTURING GROWTH

276. THIRU DAYANIDHI MARAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the reasons for the Make in India initiative's failure to achieve its target of increasing manufacturing GDP share from 15% to 25% by 2025, given manufacturing share has declined to 13-14% in 2025, along with manufacturing GDP data from 2014-2025, year-wise;
- (b) the FDI inflows in the manufacturing sector during 2014–2025, including comparative performance of leading manufacturing States and factors contributing to differential performance, State-wise;
- (c) the details of allocation and utilisation of the funds under Production-Linked Incentive (PLI) schemes across States, including sector-wise distribution and employment generation achieved;
- (d) the details of the Government's assessment of State-level manufacturing

- policies and their effectiveness in attracting investment and generating employment, including best practices from high-performing States; and
- (e) the details of India's current global ranking in manufacturing competitiveness and export performance compared to other developing countries, along with the revised strategy given that the original objectives were not met?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Government of India has taken several measures to promote the growth of manufacturing sector and create more employment opportunities. 'Make in India' initiative has been launched to make India a hub for manufacturing, design, and innovation. Presently, Make in India focuses on 27 sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments. The list of sectors is enclosed at **Statement I**.

Manufacturing sector in the country has experienced growth in the last decade. As per the National Accounts Statistics released by MoSPI, manufacturing sector's Gross Value Added (GVA) at constant prices increased from ₹15.60 lakh crore in FY 2013-14 to ₹28.25 lakh crore in FY 2023-24. Further, the share of the manufacturing sector as a percentage of total GVA at constant prices increased from 17.2% in 2013-14 to 17.5% in 2023-24. **(Source: National Accounts Statistics 2025)**

To further the Make in India initiative, Government of India has announced the National Manufacturing Mission (NMM) in the Union Budget 2025-26 with an outlay of ₹ 100 crore. The Mission will lay emphasis on five focal areas i.e. ease and cost of doing business; future ready workforce for in-demand jobs; a vibrant and dynamic MSME sector; availability of technology; and quality products.

- (b) The state-wise details of FDI Equity inflow reported in manufacturing sector from October 2019 till March 2025 and FDI Equity inflow reported in manufacturing sector during April 2014 till March 2025 is enclosed at **Statement II.**

- (c) to (e) Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of Rs. 1.97 lakh crore. The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries and Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom and Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components. These schemes have the potential of

significantly boosting production, increasing manufacturing output and contributing to faster economic growth in future. The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so.

The schemes are applicable across India, and the selection of the investment location is at the discretion of the applicants. Concerned Ministries/ Departments take various initiatives to encourage setting up of companies across the country through respective action plans, programmes, schemes and policies for the sectors being dealt by them, while States/UTs also have their own Schemes for attracting investments. Cumulative incentive amount of ₹ 21,534 crore have been disbursed as on 24.06.2025 under PLI Scheme for 12 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, Drones and Drone Components, Specialty Steel, Textile products and Automobiles and Auto components.

The other major initiatives include Start-up India, National Single Window System, GIS enabled Land Bank, Foreign Direct Investment (FDI) policy reforms, PM Gati Shakti National Master Plan for integrated planning of

multimodal infrastructure, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, interventions to improve ease of doing business, measures for reduction in compliance burden, rationalization of labor laws, introduction of Goods and Services Tax, reduction in the corporate tax rate, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs), to name major ones.

STATEMENT - I

The list of sectors on which Make in India focuses including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments.

Manufacturing Sectors

- i. Aerospace and Defence
- ii. Automotive and Auto Components
- iii. Pharmaceuticals and Medical Devices
- iv. Bio-Technology
- v. Capital Goods
- vi. Textile and Apparels
- vii. Chemicals and Petro chemicals
- viii. Electronics System Design and Manufacturing (ESDM)
- ix. Leather and Footwear
- x. Food Processing

- xi. Gems and Jewellery
- xii. Shipping
- xiii. Railways
- xiv. Construction
- xv. New and Renewable Energy

Service Sectors

- i. Information Technology and Information Technology enabled Services
(IT andITeS)
- ii. Tourism and Hospitality Services
- iii. Medical Value Travel
- iv. Transport and Logistics Services
- v. Accounting and Finance Services
- vi. Audio Visual Services
- vii. Legal Services
- viii. Communication Services
- ix. Construction and Related Engineering Services
- x. Environmental Services
- xi. Financial Services
- xii. Education Services

STATEMENT - II**State-wise Manufacturing Breakup FDI Equity Inflow from October 2019 to March 2025**

S.No.	State Name	FDI Equity Inflow Amount (in USD Million) (Manufacturing Sector)
1.	Andhra Pradesh	856.28
2.	Arunachal Pradesh	7.03
3.	Assam	13.59
4.	Bihar	8.40
5.	Chandigarh	59.74
6.	Chhattisgarh	120.56
7.	Dadra and Nagar Haveli and Daman and Diu	172.32
8.	Delhi	12,506.77
9.	Goa	148.05
10.	Gujarat	12,624.55

11.	Haryana	5465.62
12.	Himachal Pradesh	359.41
13.	Jammu and Kashmir	0.30
14.	Jharkhand	2654.84
15.	Karnataka	13,563.36
16.	Kerala	329.05
17.	Ladakh	0.00
18.	Madhya Pradesh	459.19
19.	Maharashtra	26,204.92
20.	Manipur	0.00
21.	Meghalaya	0.00
22.	Nagaland	0.00
23.	Odisha	44.49
24.	Puducherry	18.52
25.	Punjab	398.77
26.	Rajasthan	644.80
27.	Tamil Nadu	7332.04

28.	Telangana	5637.66
29.	Tripura	0.56
30.	Uttar Pradesh	978.30
31.	Uttarakhand	174.75
32.	West Bengal	663.80
33.	State not indicated	12.83
	Gross Total:	91,460.52

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re- invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

FDI Equity Inflow Manufacturing Sector from April 2014 to March 2025

Time Period	FDI Equity Inflow (in USD Million) Manufacturing Sector
From April 2014 to March 2025	1,84,151.50

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re- invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

SEZ Norms**277. SHRI BAIJAYANT PANDA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has reduced the minimum plot size for Special Economic Zone units that manufacture semi-conductors or electronic parts;
- (b) if so, the reasons therefor;
- (c) whether the Government allows such semi-conductor units to also supply to the rest of India, apart from exporting; and
- (d) if so, the details thereof along with the tax rate and suits applicable.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) In order to facilitate establishment of manufacturing facilities in semiconductors and electronics components, Rule 5 of the Special Economic Zone Rules, 2006 has been amended vide notification G.S.R. 364(E) dated 3rd June, 2025 to reduce the requirement of minimum contiguous land area to 10 Hectares from 50 Hectares for setting up of Special Economic Zones (SEZs) exclusively for manufacturing semiconductors or electronic components.

(c) and (d) As per Section 30 of the Special Economic Zone Act, 2005, SEZ Units, including semiconductor units, are allowed to supply their products to the Domestic Tariff Area in the country by paying the applicable duties of customs

including anti-dumping, countervailing and safeguard duties under the Customs Tariff Act, 1975, where applicable, as leviable on such goods when imported.

PENDING WORKS UNDER PMGSY-III IN KERALA

278. SHRI KODIKUNNIL SURESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether a significant number of works sanctioned under Pradhan Mantri Gramin Sadak Yojana-III (PMGSY-III) in Kerala are still pending due to delayed payments or package locking issues in the eMARG system;
- (b) if so, the total number of such pending packages, and the reasons for the delay, including technical limitations such as the absence of a "miscellaneous addition" feature in eMARG and prolonged delays in unlocking packages sent to OMMS for data correction;
- (c) whether the new phase of PMGSY, commonly referred to as PMGSY-IV, has been initiated in Kerala, and whether there is any scope for inclusion of new road proposals under this phase;
- (d) if not, the current status of implementation of PMGSY-IV in the State, including the number of works identified, approved and those pending for administrative sanction; and
- (e) whether the Government proposes to extend timelines for projects under both PMGSY-III and PMGSY-IV, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Under the Pradhan Mantri Gram Sadak Yojana (PMGSY)-III, the State of Kerala has been sanctioned 1421.06 kms out of which 732.45 kms have been completed, as on 18.07.2025. The timeline for completion of ongoing PMGSY III works is March, 2026.

Whenever a road work is completed and the details entered in PMGSY MIS i.e. OMMAS (Online Monitoring, Maintenance and Accounting System), routine maintenance starts from the next date. The completed road work packages are pushed to an IT application viz. electronic Maintenance of Rural Roads (eMARG) from OMMAS. After confirming all package details, the package is locked in eMARG by State Rural Roads Development Agency (SRRDA). Any manual expenditure incurred before pushing the road work to eMARG is entered by SRRDA. Only after completing this process, the road inspection can be carried out by field engineers for verifying bills raised by the contractor.

As on 14th July, 2025, 78 roads of 351.64 km have been locked in eMARG by the State of Kerala. These roads are eligible for routine inspection. The pushing of packages, locking, manual expenditure etc. is done by the SRRDA officials using eMarg and OMMAS. The State has informed that as on 17th July, 2025 there is no road pending for locking.

The State has further informed that due to reasons such as delay in pushing the package to eMARG and delay in submission of bills by contractors some bills could not be paid. Bills are generated bimonthly i.e. 6 bills in a year. Any bill submission by a Contractor is to be followed up by Routine Inspection

by field Engineer within prescribed timeline. The State of Kerala has been requested to instruct the field engineers to attend to Routine Inspections and consequential performance evaluation within the stipulated time.

The "miscellaneous addition" facility was for minor adjustments in maintenance payments due to valid reasons; however it was observed that it was used for substantial payments deviating from the maintenance bills and hence withdrawn. This does not affect the regular submission of maintenance bills and timely validation process on eMARG.

No PMGSY road is pending for OMMAS data correction as on date.

(c) and (d) The Government has approved phase IV of PMGSY on 11th September 2024 to provide all-weather road connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected areas (notified by MHA in 9 States), as per Census 2011. A total of 62,500 km of road length is proposed to be constructed at a cost of ₹ 70,125 crore during the period from 2024-25 to 2028-29.

Under PMGSY-IV, States/UTs including Kerala are identifying eligible habitations as per the programme guidelines. The Central Government is working closely with the State to facilitate submission of proposals under the programme.

(e) The original timeline for the completion of PMGSY-III was set for March 2025. However, based on requests received from various States and Union Territories, the Government has approved an extension of the timeline to March

2026 for completion of ongoing projects. Further, PMGSY-IV, which was approved in September 2024, is scheduled to be implemented during the period from Financial Year 2024-25 to 2028-29.

कृत्रिम बुद्धिमत्ता प्रौद्योगिकी के माध्यम से कृषि को बढ़ावा देना

279. श्री मुरारी लाल मीना:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार कृषि में कृत्रिम बुद्धिमत्ता (एआई) और ड्रोन प्रौद्योगिकी जैसी उन्नत प्रौद्योगिकियों के उपयोग को बढ़ावा देने के लिए कोई विशिष्ट योजना बना रही है या पहले से ही कार्यान्वित कर रही है;

(ख) यदि हां, तो ऐसी योजना(ओं) के अंतर्गत किसानों को किस प्रकार की सुविधाएं, तकनीकी सहायता या राजसहायता प्रदान की जा रही है;

(ग) देश में अब तक कृषि में एआई और ड्रोन प्रौद्योगिकी को लागू किए गए राज्यों/जिलों का राज्य/जिलावार ब्यौरा क्या है और उनकी संख्या कितनी है; और

(घ) क्या सरकार भविष्य में इस प्रौद्योगिकी को और अधिक जिलों/क्षेत्रों तक विस्तारित करने के लिए कोई ठोस कार्य योजना तैयार कर रही है और यदि हां, तो प्रस्तावित विस्तार योजना का ब्यौरा क्या है और लक्षित समय-सीमा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) सरकार ने फसल उत्पादकता, सततता और किसानों की आजीविका में सुधार लाने तथा किसानों की सहायता करने हेतु कृषि क्षेत्र में विभिन्न चुनौतियों का समाधान करने के उद्देश्य से कृत्रिम बुद्धिमत्ता (एआई) विधियों और आईओटी-सक्षम प्रणालियों को शामिल किया है। कुछ पहल नीचे दी गई हैं:

I. 'किसान ई-मित्र' एक आवाज़-आधारित कृत्रिम बुद्धिमत्ता (एआई) आधारित चैटबॉट है जिसे किसानों को प्रधानमंत्री किसान सम्मान निधि स्कीम से संबंधित उनके प्रश्नों के उत्तर देने में सहायता के लिए विकसित किया गया है। यह समाधान 11 क्षेत्रीय भाषाओं में उपलब्ध है और अन्य सरकारी कार्यक्रमों में सहायता के लिए विकसित हो रहा है। वर्तमान में, यह प्रतिदिन 20,000 से अधिक किसानों के प्रश्नों का समाधान करता है और अब तक 95 लाख से अधिक प्रश्नों के उत्तर दिए जा चुके हैं।

II. जलवायु परिवर्तन के कारण होने वाले उत्पादन के नुकसान से निपटने के लिए, राष्ट्रीय कीट निगरानी प्रणाली, फसलों में कीटों के संक्रमण का पता लगाने के लिए कृत्रिम बुद्धिमत्ता (एआई) और मशीन लर्निंग का उपयोग करती है, जिससे स्वस्थ फसलों के लिए समय पर हस्तक्षेप संभव हो पाता है। यह उपकरण, जिसका उपयोग वर्तमान में 10,000 से अधिक विस्तार कार्यकर्ता करते हैं, किसानों को कीटों के चित्र लेने की अनुमति देता है जिससे उन्हें कीटों के हमलों को कम करने और फसलों के नुकसान को कम करने में मदद मिलती है। वर्तमान में, यह 61 फसलों और 400 से अधिक कीटों के लिए कार्य करता है।

III. उपग्रह आधारित फसल मानचित्रण के लिए खेतों की तस्वीरों का उपयोग करते हुए एआई-आधारित विश्लेषण का उपयोग, बोई गई फसलों की फसल-मौसम मिलान निगरानी में किया जा रहा है।

इसके अलावा, कृषि में ड्रोन के उपयोग को बढ़ावा देने के लिए एसएमएम के अंतर्गत, भारतीय कृषि अनुसंधान परिषद (आईसीएआर), फार्म मशीनरी प्रशिक्षण और परीक्षण संस्थानों, कृषि विज्ञान केंद्रों (केवीके) के तहत संस्थानों द्वारा किसानों के खेतों पर इसकी खरीद और प्रदर्शन के लिए ड्रोन की लागत का 100% (अधिकतम 10 लाख रुपये प्रति ड्रोन) की वित्तीय सहायता प्रदान की जाती है। राज्य कृषि विश्वविद्यालय (एसएयू), राज्य और अन्य केंद्र सरकार के कृषि संस्थान/विभाग, और भारत सरकार के सार्वजनिक क्षेत्र के उपक्रम (पीएसयू) देश में राज्य/जिले जो कृषि गतिविधियों में लगे हुए हैं। किसान उत्पादक संगठनों (एफपीओ) को किसानों के खेतों पर ड्रोन प्रदर्शन के लिए

किसान इसकी लागत का 75% तक अनुदान प्रदान किया जाता है। किसानों को किराये के आधार पर ड्रोन सेवाएं उपलब्ध कराने के लिए, किसानों की सहकारी समिति, एफपीओ और ग्रामीण उद्यमियों के तहत सीएचसी द्वारा ड्रोन की खरीद के लिए अधिकतम 4.00 लाख रुपये तक 40% की वित्तीय सहायता प्रदान की जाती है। सीएचसी स्थापित करने वाले कृषि स्नातक, ड्रोन की लागत के 50% की दर से अधिकतम 5.00 लाख रुपये प्रति ड्रोन की दर से वित्तीय सहायता प्राप्त करने के पात्र हैं। व्यक्तिगत स्वामित्व के आधार पर ड्रोन खरीदने के लिए, लघु एवं सीमांत, अनुसूचित जाति/अनुसूचित जनजाति, महिलाओं और पूर्वोत्तर राज्यों के किसानों को लागत के 50% की दर से अधिकतम 5.00 लाख रुपये और अन्य किसानों को 40% की दर से अधिकतम 4.00 लाख रुपये प्रति ड्रोन की दर से वित्तीय सहायता प्रदान की जाती है।

सरकार ने 3 वर्ष (2023-24 से 2025-26) की अवधि के लिए 1261 करोड़ रुपये के परिव्यय के साथ 'नमो ड्रोन दीदी' को केंद्रीय क्षेत्र की स्कीम के रूप में मंजूरी दी है, जिसका प्रमुख उद्देश्य दक्षता बेहतर करने, फसल उपज को बढ़ाने और संचालन लागत कम करने के लिए कृषि में उन्नत तकनीक को बढ़ावा देना और महिला स्वयं सहायता समूहों (एसएचजी) को ड्रोन सेवा प्रदाताओं के रूप में सशक्त बनाना है ताकि उनकी आय बढ़े और उन्हें आजीविका सहायता प्रदान की जा सके। नमो ड्रोन दीदी स्कीम के तहत, महिला एसएचजी को 15,000 ड्रोन प्रदान करने का लक्ष्य है। प्रमुख उर्वरक कंपनियों द्वारा अपने आंतरिक संसाधनों का उपयोग करके वर्ष 2023-24 में 1094 ड्रोन एसएचजी को वितरित किए गए हैं। विभाग द्वारा 14,500 ड्रोन के वितरण का लक्ष्य रखा गया है, जिसके लिए सरकार ड्रोन पैकेज पर 80% सब्सिडी (प्रति एसएचजी अधिकतम 8.0 लाख) प्रदान करेगी और शेष 20 प्रतिशत एसएचजी द्वारा वहन किया जाएगा। वे 3% ब्याज अनुदान के साथ एग्री इन्फ्रास्ट्रक्चर फंड (एआईएफ) के तहत ऋण भी ले सकते हैं।

प्रमुख उर्वरक कंपनियों ने अपने आंतरिक संसाधनों का उपयोग करते हुए वर्ष 2023-24 में स्वयं सहायता समूहों को 1094 ड्रोन वितरित किए हैं। इन 1094 ड्रोनों में से 500 ड्रोन नमो ड्रोन दीदी स्कीम के तहत स्वयं सहायता समूहों को वितरित किए गए हैं। राज्यवार वितरित ड्रोनों का ब्योरा

विवरण में दिया गया है।

विवरण

कृषि मशीनीकरण उप-मिशन और नमो ड्रोन दीदी के अंतर्गत स्वीकृत/वितरित ड्रोनों की राज्यवार संख्या				
क्र.सं.	राज्य	एसएमएम (व्यक्तिगत/सीएचसी) के अंतर्गत अनुमोदित/वितरित ड्रोन (संख्या में)	एलएफसी द्वारा नमो ड्रोन दीदी के तहत वितरित ड्रोन (संख्या में)	कुल
1.	आंध्र प्रदेश	1475	96	1571
2.	अरुणाचल प्रदेश	2	0	2
3.	असम	0	9	9
4.	बिहार	5	5	10
5.	छत्तीसगढ़	50	12	62
6.	गुजरात	0	18	18
7.	हरियाणा	0	22	22
8.	हिमाचल प्रदेश	0	4	4
9.	झारखंड	0	1	1
10.	कर्नाटक	24	82	106
11.	केरल	24	2	26
12.	मध्य प्रदेश	300	34	334

13.	महाराष्ट्र	25	30	55
14.	मणिपुर	4	0	4
15.	नागालैंड	2	0	2
16.	पंजाब	0	23	23
17.	राजस्थान	0	19	19
18.	तेलंगाना	0	72	72
19.	ओडिशा	0	12	12
20.	तमिलनाडु	10	17	27
21.	उत्तर प्रदेश	158	32	190
22.	उत्तराखंड	34	3	37
23.	पश्चिम बंगाल	4	7	11
24.	पुदुचेरी	5	0	5
	कुल	2122	500	2622

जन भागीदारी और सेवा वितरण पर मंत्रालय की वेबसाइट का प्रभाव

280. श्री शंकर लालवानी:

श्री जुगल किशोर:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

- (क) हाल ही में शुरू की गई "इस्पात मंत्रालय" वेबसाइट की मुख्य विशेषताएं और लाभ क्या हैं;
- (ख) सरकार सार्वजनिक भागीदारी और सेवा वितरण पर "इस्पात मंत्रालय" वेबसाइट के प्रभाव की निगरानी किस प्रकार कर रही है; और
- (ग) विभिन्न उपयोगकर्ता समूहों के बीच वेबसाइट के बारे में जागरूकता और उपयोग बढ़ाने के लिए किस पहल की योजना बनाई गई है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) इस्पात मंत्रालय की लॉन्च की गई नई वेबसाइट आधुनिक, उपयोगकर्ता-अनुकूल इंटरफेस के माध्यम से पारदर्शिता, सुगमता और दक्षता को बढ़ाती है। इसकी प्रमुख विशेषताओं में प्रभावी साइबर सुरक्षा उपाय और व्यापक जनसंपर्क के लिए **भाषिणी** के माध्यम से बहुभाषी सहायता शामिल है।

(ख) मंत्रालय वेबसाइट ट्रैफिक विश्लेषण और उपयोगकर्ता सहभागिता मेट्रिक्स के माध्यम से जन भागीदारी और सेवा प्रदायगी पर वेबसाइट के प्रभाव की निगरानी करता है।

(ग) जागरूकता और उपयोग बढ़ाने के लिए, मंत्रालय सोशल मीडिया आउटरीच के माध्यम से लक्षित अभियान चलाता है।

हस्तशिल्प कारीगरों को पहचान पत्र

281. श्री सतपाल ब्रह्मचारी:

क्या **वरत्र** मंत्री यह बताने की कृपा करेंगे कि:

(क) योजना की शुरुआत से लेकर अब तक हरियाणा राज्य, विशेषकर सोनीपत लोकसभा क्षेत्र में हस्तशिल्प कारीगरों को जारी किए गए पहचान पत्रों का जिलावार ब्यौरा क्या है;

(ख) राष्ट्रीय हस्तशिल्प विकास कार्यक्रम, व्यापक हस्तशिल्प क्लस्टर विकास योजना आदि के अंतर्गत पहचान पत्र धारकों को प्राप्त लाभों का ब्यौरा क्या है;

(ग) गत तीन वर्षों और चालू वर्ष के दौरान हरियाणा राज्य, विशेषकर सोनीपत लोकसभा क्षेत्र में उक्त योजनाओं और मंत्रालय की अन्य योजनाओं से लाभान्वित हस्तशिल्प कारीगरों का राज्यवार/जिलावार और योजनावार ब्यौरा क्या है; और

(घ) गत वर्ष के दौरान उक्त योजना के लिए कितना बजट आवंटित किया गया और चालू वर्ष के दौरान योजना-वार कितनी राशि खर्च की गई?

वरत्र मंत्री (श्री गिरिराज सिंह):

(क) देश में हरियाणा राज्य विशेषकर सोनीपत में पहचान पहल के तहत पंजीकृत कारीगरों की कुल

संख्या का जिलावार ब्यौरा विवरण में दिया गया है।

(ख) वस्त्र मंत्रालय के अंतर्गत विकास आयुक्त (हस्तशिल्प) कार्यालय देश भर के हस्तशिल्प क्षेत्र के समग्र विकास और संवर्धन के लिए दो योजनाएं नामशः राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प कलस्टर विकास योजना (सीएचसीडीएस) कार्यान्वित करता है। इन योजनाओं के तहत, विपणन कार्यक्रमों, कौशल विकास, कलस्टर विकास, उत्पादक कंपनियों के गठन, कारीगरों को प्रत्यक्ष लाभ, इंफ्रास्ट्रक्चर एवं प्रौद्योगिकी सहायता और अनुसंधान एवं विकास समर्थन आदि के माध्यम से पहचान कार्ड सहित कारीगरों को शुरु से अंत तक सहयोग हेतु आवश्यकता आधारित सहायता प्रदान की जाती है जिससे देशभर के पारंपरिक शिल्प और कारीगर लाभान्वित होते हैं।

(ग) विकास आयुक्त (हस्तशिल्प) कार्यालय कलस्टर कारीगरों को सहायता प्रदान करता है और लाभार्थियों का जिला-वार ब्यौरा नहीं रखता है। विकास आयुक्त (हस्तशिल्प) कार्यालय की योजनाएं आवश्यकता आधारित हैं और राज्य से राज्य पर निर्भर करती हैं। तथापि, गत तीन वर्षों और चालू वर्ष के दौरान हरियाणा राज्य में विकास आयुक्त (हस्तशिल्प) कार्यालय की योजनाओं और समर्थ योजना, वस्त्र मंत्रालय से लाभान्वित हस्तशिल्प कारीगरों की कुल संख्या निम्नानुसार है:

क्र.सं.	हरियाणा राज्य में वर्ष के दौरान लाभान्वित कारीगर	विकास आयुक्त (हस्तशिल्प) कार्यालय और समर्थ, वस्त्र मंत्रालय की योजनाओं से लाभान्वित हस्तशिल्प कारीगर
1	2022-2023	2,056
2	2023-2024	1,233
3	2024-2025	710
4	2025-26 (जून तक)	98

(घ) उपरोक्त योजनाओं एवं उपगत व्यय हेतु वर्ष 2024-25 के लिए आबंटित बजट निम्नानुसार है:

(करोड़ रुपए में)

क्र.सं.	योजना	2024-25		2025-26 (10.07.2025 तक)	
		परिशोधित अनुमान	व्यय	बजट अनुमान	व्यय
1	राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी)	175.00	170.64	199.00	57.04
2	व्यापक हस्तशिल्प क्लस्टर विकास योजना (सीएचसीडीएस)	25.00	24.59	60.00	22.84

*वित्त वर्ष 2024-25 के दौरान हरियाणा राज्य में क्लस्टर आधारित कार्यक्रमों के

तहत रुपये 71.46 लाख एवं वर्तमान वित्त वर्ष 2025-26 (30 जून 2025 तक) के दौरान

रुपये 19.8 लाख का व्यय किया गया।

विवरण

30 जून, 2025 तक हरियाणा राज्य में पहचान पहल के अंतर्गत पंजीकृत कारीगरों की जिला-वार संख्या

क्र.सं.	जिला	कारिगरों की संख्या
1.	रेवाड़ी	2,118
2.	मेवात	1,595
3.	पानीपत	3,523
4.	जींद	764

5.	हिसार	1,330
6.	सिरसा	1,094
7.	करनाल	1,799
8.	भिवानी	1,457
9.	पंचकुला	456
10.	फरीदाबाद	1,671
11.	महेंद्रगढ़	626
12.	कैथल	701
13.	अंबाला	3,560
14.	गुरुग्राम	1,669
15.	झज्जर	783
16.	सोनीपत	1,608
17.	कुरुक्षेत्र	1,311
18.	फतेहाबाद	29
19.	रोहतक	586
20.	यमुना नगर	6,271
21.	चंडीगढ़	478

22.	पलवल	483
23.	चरखी दादरी	16
	कुल	33,928

DIFFICULTIES FACED BY FARMERS FOR TRANSPORTATION OF THEIR PRODUCE

282. SHRI A. MANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether farmers face lot of difficulties to carry their produce to markets;
- (b) if so, the steps taken by the Government to tackle the issue of transportation in rural areas of Tamil Nadu for the farmers to carry their produce to the main markets to get the best price for their output;
- (c) the details of alternatives the Government is looking forward to so that the farmers can carry their produce easily to the main markets for higher profits; and
- (d) whether the Government proposes to take any steps for doubling the income of the farmers across the country including Tamil Nadu and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH GEORGE):

- (a) to (c) Agriculture and agricultural marketing is a state subject. However, in order to address transportation issue of farmers to transport their produce to

main market, government is working with the states including Tamil Nadu to provide market closer to their farm-gate/villages through development of alternative marketing channel like farmer-consumer market, direct purchase by processors/exporters/other bulk buyers, promoting Farmer Producer Organizations (FPOs) for aggregation and collective marketing, selling through National Agriculture Market (e-NAM) via Farm-gate App, etc.

(d) Government is working on 6-point strategy to improve the farmers' socio-economic status i.e. to increase production, reduce cost of production, compensating crop losses, ensuring fair prices, promoting crop diversification and advancing natural/organic farming. Major schemes/programmes initiated by Department of Agriculture and Farmers Welfare to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

- i. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
- ii. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
- iii. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
- iv. Modified Interest Subvention Scheme (MISS)
- v. Agriculture Infrastructure Fund (AIF)
- vi. Formation and Promotion of 10,000 Farmer Producers Organizations (FPOs)
- vii. National Bee Keeping and Honey Mission (NBHM)
- viii. Namo Drone Didi
- ix. National Mission on Natural Farming (NMNF)

- x. Pradhan Mantri Annadata Aay SanrakshAn Abhiyan (PM-AASHA)
- xi. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
- xii. Per Drop More Crop (PDMC)
- xiii. Sub-Mission on Agriculture Mechanization (SMAM)
- xiv. Paramparagat Krishi Vikas Yojana (PKVY)
- xv. Soil Health and Fertility (SHandF)
- xvi. Rainfed Area Development (RAD)
- xvii. Agroforestry
- xviii. Crop Diversification Programme (CDP)
- xix. Sub-Mission on Agriculture Extension (SAME)
- xx. Sub-Mission on Seed and Planting Material (SMSP)
- xxi. National Food Security and Nutrition Mission (NFSNM)
- xxii. Integrated Scheme for Agriculture Marketing (ISAM)
- xxiii. Mission for Integrated Development of Horticulture (MIDH)
- xxiv. National Mission on Edible Oils (NMEO)-Oil Palm
- xxv. National Mission on Edible Oils (NMEO)-Oilseeds
- xxvi. Mission Organic Value Chain Development for North Eastern Region
- xxvii. Digital Agriculture Mission
- xxviii. National Bamboo Mission

सीमांत किसानों की स्थिति

283. श्री अरविंद गणपत सावंत:

श्री संजय हरिभाऊ जाधव:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में सीमांत किसानों की वर्तमान स्थिति का जिलावार ब्यौरा क्या है;
- (ख) सरकार द्वारा उक्त किसानों के लाभ और उत्थान के लिए क्या कदम उठाए गए हैं;
- (ग) महाराष्ट्र में प्रधानमंत्री-किसान योजना के अंतर्गत वर्तमान में नामांकित लघु एवं सीमांत किसानों की जिला-वार संख्या कितनी है;
- (घ) विगत पाँच वर्षों में प्रत्येक वर्ष, विशेषकर महाराष्ट्र में, उक्त योजना के अंतर्गत संवितरित राशि का जिला-वार ब्यौरा क्या है;
- (ङ) क्या कई अपात्र किसानों को प्रधानमंत्री किसान योजना का लाभ मिला है और यदि हाँ, तो इसके क्या कारण हैं;
- (च) क्या सरकार ने इस संबंध में कोई जाँच की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (छ) सरकार द्वारा अपात्र व्यक्तियों द्वारा प्राप्त किए गए लाभों की वसूली के लिए क्या कदम उठाए गए हैं और अब तक उनसे कितनी राशि वसूल की गई है; और
- (ज) गत पाँच वर्षों में प्रत्येक वर्ष देश में उक्त योजना के अंतर्गत भुगतान प्राप्त करने वाले अपात्र किसानों की वर्ष-वार और राज्य-वार संख्या कितनी है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) सीमांत किसानों की अब तक की स्थिति से संबंधित डाटा केन्द्र स्तर पर नहीं रखा जाता है। हालांकि, कृषि और किसान कल्याण मंत्रालय द्वारा आयोजित कृषि जनगणना 2015-16 के अनुसार, देश में सीमांत जोत धारकों की कुल संख्या 10.03 करोड़ है।
- (ख) कृषि राज्य विषय होने के कारण, राज्य सरकारें किसानों के कल्याण के लिए कृषि योजनाएं/कार्यक्रम कार्यान्वयन करती हैं और भारत सरकार भी विभिन्न केंद्रीय क्षेत्रक/केंद्रीय प्रायोजित योजनाओं/कार्यक्रमों के कार्यान्वयन के माध्यम से इन प्रयासों को पूरक बनाती है। केंद्र सरकार ने ऋण, प्रशिक्षण और बुनियादी ढांचे तक पहुंच के संबंध में सीमांत किसानों सहित किसानों

के लिए देश में कृषि क्षेत्र हेतु कई नीतियों, सुधारों और विकासात्मक कार्यक्रमों को अपनाया और लागू किया है, जैसे:

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मन धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/रीस्ट्रक्चर्ड वेदर बेस्ड क्रोप इंश्योरेंस स्कीम (आरडब्ल्यूबीसीआईएस)
4. संशोधित ब्याज छूट योजना (एमआईएसएस)
5. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
6. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
7. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
8. नमो ड्रोन दीदी
9. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
10. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
11. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि कोष (एग्री श्योर)
12. प्रति बूंद अधिक फसल (पीडीएमसी)
13. कृषि मशीनीकरण उप-मिशन (एसएमएम)
14. परम्परागत कृषि विकास योजना (पीकेवीवाई)
15. सॉइल हेल्थ एंड फर्टीलिटी (एसएचएण्डएफ)
16. वर्षा-सिंचित क्षेत्र विकास (आरएडी)
17. कृषि वानिकी
18. फसल विविधीकरण कार्यक्रम (सीडीपी)
19. कृषि विस्तार उप-मिशन (एसएमआई)
20. बीज एवं रोपण सामग्री उप-मिशन (एसएमएसपी)

21. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)

22. समेकित कृषि विपणन योजना (आईएसएएम)

23. समेकित बागवानी विकास मिशन (एमआईडीएच)

24. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)- ऑयल पाम

25. राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन

26. पूर्वोत्तर क्षेत्र के लिए जैविक मूल्य श्रृंखला विकास मिशन

27. डिजिटल कृषि मिशन

28. राष्ट्रीय बांस मिशन

(ग) और (घ) पीएम-किसान योजना एक केंद्रीय क्षेत्रक योजना है जिसे माननीय प्रधानमंत्री द्वारा फरवरी 2019 में कृषि योग्य भूमि वाले किसानों की वित्तीय आवश्यकताओं को पूरा करने के लिए आरंभ किया गया था। इस योजना के तहत, प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से किसानों के आधार से जुड़े बैंक खातों में प्रत्यक्ष रूप से तीन समान किस्तों में 6,000 रुपये प्रति वर्ष का वित्तीय लाभ हस्तांतरित किया जाता है। पीएम-किसान योजना के तहत, उच्च आय की स्थिति से संबंधित कुछ अपवादों अध्यधीन योजना का लाभ प्राप्त करने के लिए कृषि योग्य भूमि प्राथमिक पात्रता मानदंड है।

किसान-केंद्रित डिजिटल इंफ्रास्ट्रक्चर ने यह सुनिश्चित किया है कि योजना का लाभ देश भर के सभी पात्र किसानों तक बिना किसी मध्यस्थ व्यक्ति की भागीदारी के पहुंचे। महाराष्ट्र राज्य में, सभी भुगतान प्रत्यक्ष लाभ अंतरण (डीबीटी) का उपयोग करके आधार मोड के माध्यम से किए जाते हैं। लाभार्थियों के पंजीकरण और सत्यापन में पूर्ण पारदर्शिता बनाए रखते हुए, भारत सरकार ने शुरुआत से अब तक 19 किस्तों में किसानों को 3.69 लाख करोड़ रुपये से अधिक का वितरण किया है। महाराष्ट्र राज्य में लाभार्थियों का जिलावार डाटा और जारी की गई धनराशि **विवरण** में संलग्न है।

(ड) से (ज) इस योजना का लाभ पीएम-किसान पोर्टल पर राज्यों/संघ राज्य क्षेत्रों से प्राप्त

सत्यापित आंकड़ों के आधार पर प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से लाभार्थियों को दिया जाता है। आरंभ में यह योजना एक ट्रस्ट-आधारित प्रणाली के साथ शुरू हुई थी, जहां लाभार्थियों को राज्यों द्वारा स्व-प्रमाणन के आधार पर पंजीकृत किया जाता था। प्रारंभ में, कुछ राज्यों के लिए आधार सीडिंग में भी छूट दी गई थी। बाद में, इस समस्या के समाधान के लिए, पीएफएमएस, यूआईडीआई और आयकर विभाग के साथ एकीकरण सहित कई तकनीकी इंटरवेंशन शुरू किए गए। इसके अलावा, आधार आधारित भुगतान और ई-केवाईसी के साथ भूमि सीडिंग को अनिवार्य कर दिया गया। ऐसे किसान जिन्होंने इन अनिवार्य मानदंडों को पूरा नहीं किया, उनका लाभ रोक दिया गया। जब ये किसान अपनी अनिवार्य आवश्यकताओं को पूरा करेंगे तभी उन्हें योजना का लाभ उनकी देय किश्तों, यदि कोई हो, के साथ प्राप्त होगा।

राज्यों/संघ राज्य क्षेत्रों को उच्च आय वर्ग जैसे आयकरदाता, सार्वजनिक क्षेत्र के उपक्रमों, राज्य/केंद्र सरकार, संवैधानिक पद धारक के कर्मचारी आदि के कारण चिह्नित अपात्र किसानों को हस्तांतरित किसी भी राशि की वसूली करने का अधिकार दिया गया है। देश भर में अब तक अपात्र लाभार्थियों से 416 करोड़ रुपए की राशि वसूल की जा चुकी है।

विवरण

महाराष्ट्र राज्य में कवर किए गए लाभार्थियों का जिलेवार, किस्तवार डाटा और जारी की गई राशि									
क्रम सं.	राज्य	पहली किस्त		दूसरी किस्त		तीसरी किस्त		चौथी किस्त	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)
1	अहिल्यानगर	97,169	19.43	1,58,945	34.09	3,35,750	103.04	5,10,450	125.16
2	अकोला	36,103	7.22	1,02,822	24.16	1,31,590	33.12	1,73,568	36.84
3	अमरावती	52,719	10.54	87,820	19.65	1,53,508	44.81	2,11,384	45.65
4	बीड	90,791	18.16	2,40,657	59.16	3,27,861	82.34	3,82,376	90.03
5	भंडारा	28,533	5.71	76,854	16.93	1,22,225	36.25	1,57,265	33.26
6	बुलढाना	75,645	15.13	1,90,650	42.18	2,53,465	65.56	3,20,102	68.88
7	चंद्रपुर	40,130	8.03	91,133	20.65	1,50,401	39.63	1,98,376	46.86
8	छत्रपति	1,23,980	24.80	2,31,217	47.29	2,71,936	63.71	2,99,671	61.07

	संभाजीनगर								
9	धाराशिव	66,111	13.22	1,37,677	29.55	2,06,707	54.49	2,49,548	53.08
10	धुले	55,579	11.12	1,09,624	22.40	1,58,214	38.04	1,63,784	37.71
11	गडचिरोली	40,787	8.16	70,251	15.55	1,11,770	28.01	1,25,890	26.24
12	गोंदिया	30,583	6.12	1,07,702	27.72	1,62,972	40.73	2,05,429	45.21
13	हिंगोली	23,661	4.73	70,079	15.10	1,58,567	51.00	1,80,191	39.12
14	जलगांव	1,09,075	21.82	1,30,521	28.48	3,25,706	97.74	3,70,260	89.39
15	जालना	1,01,122	20.22	1,44,793	29.98	2,33,344	57.11	2,82,467	64.66
16	कोल्हापुर	53,142	10.63	2,38,099	55.80	3,71,313	104.49	4,47,019	108.18
17	लातूर	1,12,912	22.58	2,17,924	47.32	2,69,758	65.31	2,98,725	61.91
18	नागपुर	27,055	5.41	83,157	19.62	1,06,798	26.70	1,36,685	29.70
19	नांदेड	1,16,261	23.25	2,34,862	52.65	3,38,731	83.64	3,99,426	87.59
20	नंदुरबार	15,491	3.10	69,401	16.45	91,349	24.39	1,02,164	21.61
21	नाशिक	1,21,869	24.37	2,51,143	56.93	3,29,502	84.32	3,72,704	81.96
22	पालघर	24,827	4.97	64,179	15.56	94,027	22.74	1,03,180	22.29
23	परभणी	36,297	7.26	1,34,388	28.76	2,34,446	68.16	2,59,111	54.61
24	पुणे	76,402	15.28	1,07,132	27.56	2,66,890	89.57	3,71,057	81.14
25	रायगड	43,217	8.64	72,757	15.53	1,02,664	26.14	1,14,266	26.58
26	रत्नागिरी	48,729	9.75	1,03,943	22.14	1,30,034	29.90	1,38,630	30.64
27	सांगली	1,09,298	21.86	1,92,733	41.24	2,94,277	73.73	3,59,055	81.92
28	सतारा	2,19,856	43.97	1,71,435	36.30	3,61,363	92.61	4,31,380	113.78
29	सिंधुदुर्ग	19,700	3.94	56,358	12.36	78,587	20.24	97,403	20.76
30	सोलापुर	53,669	10.73	2,42,683	56.14	4,44,905	140.95	5,07,102	112.84
31	थाणे	10,547	2.11	28,766	6.63	52,803	16.71	77,691	18.04
32	वर्धा	40,766	8.15	73,831	15.95	1,03,479	27.17	1,26,380	27.91
33	वाशिम	45,105	9.02	1,02,057	23.26	1,34,256	35.88	1,71,047	37.01
34	यवतमाल	36,968	7.39	1,27,933	27.01	2,38,074	72.15	2,91,112	66.94
	कुल	21,84,099	436.82	45,23,526	1,010.08	71,47,272	1,940.37	86,34,898	1,948.55

महाराष्ट्र राज्य में कवर किए गए लाभार्थियों का जिलेवार, किस्तवार डाटा और जारी की गई राशि									
क्रम सं.	राज्य	5वीं किस्त		6ठीं किस्त		7वीं किस्त		8वीं किस्त	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)
1	अहिल्यानगर	5,87,836	148.12	6,61,524	157.20	6,39,403	153.23	6,42,330	131.51
2	अकोला	1,96,968	43.93	2,07,985	44.67	2,01,891	42.20	1,40,198	30.07
3	अमरावती	2,80,819	79.02	3,13,235	78.45	3,10,231	74.24	2,41,299	53.22
4	बीड	4,63,382	111.08	4,93,293	103.14	4,71,321	97.99	4,71,615	98.60
5	भंडारा	1,80,345	41.46	1,95,206	42.60	1,97,818	42.34	1,54,710	34.08
6	बुलढाना	3,59,517	83.33	3,84,744	83.35	3,82,303	78.78	2,92,967	63.12
7	चंद्रपुर	2,33,621	51.41	2,55,980	54.18	2,57,786	53.38	1,63,973	34.76
8	छत्रपति संभाजीनगर	3,41,452	76.15	3,63,958	75.15	3,63,627	75.33	2,80,754	58.19
9	धाराशिव	2,77,319	60.44	2,85,563	58.49	2,79,986	56.75	2,21,629	45.13
10	धुले	1,71,608	38.23	1,86,273	41.94	1,84,571	42.31	1,85,541	39.49
11	गडचिरोली	1,37,156	29.37	1,46,122	30.24	1,47,238	30.16	1,48,223	30.54
12	गोंदिया	2,40,075	51.31	2,60,727	55.85	2,57,967	53.87	1,78,349	36.34
13	हिंगोली	1,92,552	41.66	2,01,599	43.01	1,95,985	41.49	1,96,328	40.67
14	जलगांव	4,19,578	96.89	4,78,103	114.60	4,70,035	102.97	4,76,358	99.50
15	जालना	3,32,875	75.60	3,51,931	75.20	3,49,797	72.41	3,51,084	72.24
16	कोल्हापुर	4,94,464	108.28	5,20,361	111.35	5,11,444	104.57	5,13,836	105.83
17	लातूर	3,13,409	66.30	3,20,917	65.84	3,11,218	63.00	3,11,303	63.06
18	नागपुर	1,64,303	36.35	1,82,889	39.89	1,90,531	41.85	1,27,913	30.23
19	नांदेड़	4,35,467	97.14	4,68,373	97.79	4,75,122	97.67	4,78,448	99.06
20	नंदुरबार	1,13,189	24.50	1,21,936	25.60	1,22,518	25.71	1,22,751	25.70
21	नाशिक	4,07,509	91.24	4,54,758	101.75	4,39,523	98.97	4,38,463	90.81
22	पालघर	1,15,264	24.97	1,23,682	26.25	1,23,425	25.42	1,23,255	25.62
23	परभणी	2,83,240	63.21	2,94,841	61.52	2,87,420	59.98	2,92,008	62.92
24	पुणे	4,37,246	101.26	4,88,742	107.25	4,81,089	100.22	3,58,170	75.24
25	रायगड	1,20,787	26.82	1,40,953	30.15	1,47,015	31.06	1,15,581	24.00
26	रत्नागिरी	1,57,203	35.17	1,86,406	41.53	1,89,196	39.75	1,47,658	31.96
27	सांगली	3,81,416	81.04	4,37,956	95.59	4,32,683	89.97	3,00,146	60.98

28	सतारा	4,54,593	99.46	4,73,524	99.81	4,73,735	97.34	4,76,122	99.64
29	सिंधुदुर्ग	1,17,375	25.40	1,46,725	30.71	1,50,420	31.35	92,787	19.29
30	सोलापुर	5,51,136	119.35	5,91,110	122.46	5,76,297	116.71	5,81,445	119.71
31	थाणे	1,00,822	23.35	1,11,623	25.14	1,13,128	24.05	1,13,440	23.82
32	वर्धा	1,38,844	29.87	1,47,858	31.39	1,43,252	29.62	1,09,716	22.64
33	वाशिम	1,83,095	39.11	1,89,969	40.00	1,87,424	38.34	1,43,696	29.39
34	यवतमाल	3,13,139	68.27	3,32,206	70.43	3,28,001	68.29	2,46,761	50.81
	कुल	96,97,604	2,189.07	1,05,21,072	2,282.52	1,03,93,400	2,201.31	92,38,857	1,928.16

महाराष्ट्र राज्य में कवर किए गए लाभार्थियों का जिलेवार, किस्तवार डाटा और जारी की गई राशि

क्रम सं.	राज्य	9वीं किस्त		10वीं किस्त		11वीं किस्त		12वीं किस्त	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)
1	अहिल्यानगर	6,34,935	127.81	6,46,608	134.20	6,27,746	126.43	5,57,278	116.00
2	अकोला	2,01,982	53.83	2,05,171	42.59	1,97,541	40.35	1,93,335	41.92
3	अमरावती	3,05,178	75.11	3,11,118	65.58	3,02,824	61.25	2,74,640	56.32
4	बीड	4,65,026	94.45	4,71,949	97.66	4,62,351	93.57	4,06,890	83.57
5	भंडारा	2,01,675	50.20	2,06,621	43.46	2,00,092	40.60	1,86,345	38.88
6	बुलढाना	3,81,012	95.19	3,86,720	80.75	3,74,146	75.51	3,45,190	71.62
7	चंद्रपुर	2,48,726	67.50	2,51,920	52.37	2,34,271	47.50	2,10,459	44.77
8	छत्रपति संभाजीनगर	3,63,285	90.87	3,69,324	77.33	3,61,861	73.32	3,34,645	68.44
9	धाराशिव	2,76,325	66.89	2,80,391	58.04	2,69,720	54.39	2,48,133	51.28
10	धुले	1,76,056	35.49	1,85,695	40.88	1,83,464	37.09	1,58,242	32.32
11	गडचिरोली	1,48,015	29.80	1,49,429	30.65	1,45,860	29.26	1,35,395	27.77
12	गोंदिया	2,49,065	65.77	2,58,684	55.12	2,47,688	50.07	2,19,484	45.37
13	हिंगोली	1,95,686	39.85	1,97,467	40.67	1,95,326	39.57	1,78,719	36.24
14	जलगांव	4,60,561	92.86	4,73,736	100.17	4,59,503	92.67	4,03,805	83.21
15	जालना	3,45,939	69.58	3,51,856	72.50	3,45,889	69.98	3,05,856	62.59
16	कोल्हापुर	5,06,996	103.08	5,15,986	107.30	5,05,193	102.71	4,45,296	93.95
17	लातूर	3,10,866	62.34	3,12,209	63.24	3,07,921	61.91	2,78,850	56.40
18	नागपुर	1,86,588	50.20	1,91,480	41.89	1,78,515	36.29	1,58,567	33.58

19	नांदेड़	4,38,992	88.19	4,55,063	94.99	4,51,106	91.42	3,91,519	81.85
20	नंदुरबार	1,19,419	23.93	1,22,416	25.27	1,19,666	24.11	1,06,975	21.78
21	नाशिक	4,37,833	88.57	4,40,422	90.45	4,34,229	94.51	4,20,870	86.18
22	पालघर	1,14,317	22.97	1,22,394	26.77	1,20,247	24.33	90,212	18.35
23	परभणी	2,91,709	62.37	2,95,740	61.17	2,92,980	59.34	2,65,632	53.87
24	पुणे	4,71,258	119.12	4,83,493	103.31	4,55,228	92.08	4,13,361	87.57
25	रायगड	1,37,396	33.04	1,35,212	29.03	1,28,469	26.45	1,09,086	23.43
26	रत्नागिरी	1,90,830	49.15	1,96,139	43.47	1,83,799	37.96	1,55,434	33.87
27	सांगली	4,28,087	112.28	4,32,363	89.31	4,04,120	81.54	3,70,887	78.28
28	सतारा	4,79,945	103.27	4,88,503	104.34	4,75,645	97.20	4,13,628	100.10
29	सिंधुदुर्ग	1,46,086	40.47	1,43,460	31.49	1,33,366	27.70	1,17,158	24.97
30	सोलापूर	5,84,146	118.70	5,94,479	122.41	5,87,980	120.18	4,80,046	98.74
31	थाणे	1,06,253	21.80	1,13,980	26.21	1,10,919	23.14	73,155	15.74
32	वर्धा	1,42,907	35.75	1,44,734	29.99	1,39,433	28.06	1,24,828	25.82
33	वाशिम	1,86,666	46.33	1,88,434	38.97	1,78,763	35.91	1,66,532	34.89
34	यवतमाल	3,19,119	79.72	3,22,269	66.31	3,10,381	63.54	2,86,827	59.96
	कुल	1,02,52,879	2,316.49	1,04,45,465	2,187.88	1,01,26,242	2,059.92	90,27,279	1,889.64

महाराष्ट्र राज्य में कवर किए गए लाभार्थियों का जिलेवार, किस्तवार डाटा और जारी की गई राशि

क्रम सं.	राज्य	13वीं किस्त		14वीं किस्त		15वीं किस्त		16वीं किस्त	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)
1	अहिल्यानगर	4,90,199	100.40	5,17,275	111.73	5,20,477	122.60	5,40,331	119.38
2	अकोला	1,75,335	36.16	1,87,936	41.87	1,76,166	39.74	1,84,668	41.49
3	अमरावती	2,59,241	54.81	2,65,810	55.55	2,53,729	58.07	2,68,240	60.05
4	बीड	3,72,446	77.37	3,89,133	83.45	3,55,144	82.14	3,66,966	82.68
5	भंडारा	1,74,478	37.88	1,85,871	40.44	1,85,770	42.42	1,99,332	43.17
6	बुलढाना	3,22,073	65.94	3,31,513	69.12	3,16,208	70.66	3,30,132	72.87
7	चंद्रपुर	2,00,826	51.58	2,16,963	49.09	2,25,809	54.74	2,38,986	52.92
8	छत्रपति संभाजीनगर	3,20,047	67.03	3,26,797	68.55	3,28,100	83.03	3,36,621	72.39
9	धाराशिव	2,15,466	44.90	2,12,449	46.04	2,25,326	51.83	2,31,574	50.26

10	धुले	1,37,560	28.39	1,42,783	30.19	1,38,456	34.08	1,47,884	34.44
11	गडचिरोली	1,21,466	25.36	1,29,704	28.12	1,32,230	30.86	1,42,783	30.77
12	गोंदिया	2,03,655	41.56	2,12,533	45.46	2,05,351	45.15	2,12,995	46.36
13	हिंगोली	1,69,853	35.19	1,80,577	42.14	1,72,101	37.79	1,74,932	37.04
14	जलगांव	3,75,798	76.65	3,79,601	77.94	3,74,242	85.37	3,91,801	88.46
15	जालना	2,76,349	56.77	2,89,638	61.76	2,76,225	65.00	2,86,597	62.92
16	कोल्हापुर	3,89,710	79.75	4,06,109	85.96	4,23,803	101.42	4,59,933	107.74
17	लातूर	2,61,665	53.42	2,67,590	55.31	2,60,414	57.81	2,68,557	59.66
18	नागपुर	1,44,796	30.89	1,50,300	32.06	1,49,848	37.86	1,67,717	38.91
19	नांदेड	3,63,291	77.53	3,76,324	79.90	3,60,371	82.82	3,76,612	85.65
20	नंदुरबार	94,240	19.07	96,554	20.16	96,029	22.06	1,00,506	21.67
21	नाशिक	3,69,154	76.35	3,85,347	82.45	3,92,584	92.78	4,26,764	94.77
22	पालघर	77,680	15.92	80,343	17.11	83,925	22.62	93,857	24.10
23	परभणी	2,50,815	51.36	2,66,970	58.09	2,47,065	52.38	2,49,161	51.88
24	पुणे	3,59,480	79.94	3,90,743	88.05	3,95,545	98.79	4,26,342	99.46
25	रायगड	91,807	19.47	98,824	22.26	1,04,220	26.99	1,10,993	25.31
26	रत्नागिरी	1,19,032	30.96	1,27,672	30.00	1,23,639	35.61	1,50,411	39.69
27	सांगली	3,18,953	65.28	3,67,080	87.89	3,53,806	82.12	3,89,862	88.18
28	सतारा	3,70,658	78.66	3,93,416	87.83	3,96,035	94.34	4,39,405	108.97
29	सिंधुदुर्ग	1,01,352	21.19	1,08,157	23.67	1,09,123	25.68	1,17,930	27.91
30	सोलापुर	4,04,552	83.75	4,53,070	106.65	4,52,127	114.29	4,81,626	112.47
31	थाणे	65,796	14.02	68,378	14.64	67,391	19.13	72,281	17.89
32	वर्धा	1,12,146	23.22	1,23,369	28.88	1,22,097	29.74	1,28,049	28.97
33	वाशिम	1,47,612	29.78	1,54,051	32.53	1,56,307	35.05	1,62,589	35.44
34	यवतमाल	2,65,677	58.72	2,77,369	62.36	2,75,300	61.41	2,85,470	61.54
	कुल	81,23,208	1,709.27	85,60,249	1,867.25	84,54,963	1,996.38	89,61,907	2,025.42

महाराष्ट्र राज्य में कवर किए गए लाभार्थियों का जिलेवार, किस्तवार डाटा और जारी की गई राशि

क्रम सं.	राज्य	17वीं किस्त		18वीं किस्त		19वीं किस्त	
		लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)	लाभार्थियों की संख्या	वितरित राशि (करोड़ में)
1	अहिल्यानगर	5,46,260	113.99	5,44,230	110.96	5,52,246	117.27
2	अकोला	1,88,009	39.64	1,87,912	38.52	1,91,078	41.40

3	अमरावती	2,71,946	57.28	2,71,069	55.38	2,75,585	58.94
4	बीड	3,74,346	81.17	3,73,952	75.98	3,80,699	83.49
5	भंडारा	2,09,091	44.03	2,10,143	43.26	2,20,060	47.98
6	बुलढाना	3,38,456	72.74	3,38,803	70.21	3,46,264	75.62
7	चंद्रपुर	2,45,208	53.67	2,45,973	51.05	2,51,215	53.81
8	छत्रपति संभाजीनगर	3,42,306	71.04	3,42,007	70.63	3,47,218	72.33
9	धाराशिव	2,34,181	49.11	2,33,619	47.07	2,37,736	51.62
10	धुले	1,51,711	33.18	1,52,231	32.44	1,57,944	35.65
11	गडचिरोली	1,46,835	30.44	1,47,741	30.67	1,53,237	32.83
12	गोंदिया	2,18,263	46.49	2,19,181	45.46	2,23,558	47.49
13	हिंगोली	1,77,213	37.88	1,76,503	35.69	1,77,389	36.87
14	जलगांव	4,00,938	85.70	4,00,354	83.15	4,09,517	90.44
15	जालना	2,92,457	61.55	2,93,040	60.16	3,01,835	65.33
16	कोल्हापुर	4,71,998	101.83	4,73,530	98.92	4,85,239	108.96
17	लातूर	2,71,211	56.25	2,70,271	55.06	2,73,037	57.67
18	नागपुर	1,74,717	37.96	1,75,846	37.82	1,81,602	40.99
19	नांदेड	3,84,183	82.52	3,84,286	78.76	3,86,292	80.42
20	नंदुरबार	1,03,040	22.39	1,03,052	21.57	1,05,525	22.64
21	नाशिक	4,34,907	91.38	4,35,301	89.71	4,42,606	94.02
22	पालघर	98,407	21.11	98,960	20.81	1,01,676	21.71
23	परभणी	2,50,872	51.33	2,50,306	50.37	2,52,285	53.38
24	पुणे	4,34,547	92.43	4,34,731	89.46	4,46,545	94.58
25	रायगड	1,13,552	24.35	1,13,590	23.94	1,18,110	26.29
26	रत्नागिरी	1,53,763	33.70	1,54,208	33.03	1,59,266	36.17
27	सांगली	3,97,724	83.19	3,97,280	81.15	4,00,374	84.20
28	सतारा	4,47,655	95.69	4,45,060	94.07	4,53,007	99.80
29	सिंधुदुर्ग	1,20,535	25.45	1,20,407	25.04	1,23,170	26.37
30	सोलापुर	4,91,884	104.05	4,93,127	101.89	5,05,172	110.22
31	थाणे	73,195	15.44	73,127	15.05	74,051	16.28
32	वर्धा	1,29,298	26.88	1,28,832	26.22	1,31,372	27.96
33	वाशिम	1,64,705	35.29	1,65,006	35.03	1,68,110	37.49
34	यवतमाल	2,89,704	60.98	2,90,051	60.07	2,95,266	63.28
	कुल	91,43,117	1,940.12	91,43,729	1,888.58	93,28,286	2,013.51

DISASTER MANAGEMENT (AMENDMENT) BILL, 2024**284. SHRIMATI POONAMBEN MAADAM:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Disaster Management (Amendment) Bill, 2024 aims to increase transparency, accountability, efficiency and cooperation in disaster management;
- (b) if so, the details thereof;
- (c) the details of the total strength of the active National Disaster Response Force (NDRF);
- (d) whether the Government has taken steps to streamline cooperation and coordination between the National Disaster Response Force (NDRF) and the State Disaster Response Forces (SDRFs); and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The Disaster Management (Amendment) Act, 2025 has been passed by the Parliament and got assent of the President on 29.03.2025. The provisions of the Act came into force w.e.f. 09.04.2025. The Act, inter-alia, aims to:-

- (i) bring more clarity and convergence in the roles of Authorities and Committees working in the field of disaster management;
- (ii) provide statutory status to certain pre-Act organizations like the National Crisis Management Committee and the High Level Committee;

- (iii) strengthen the efficient working of the National Disaster Management Authority and the State Disaster Management Authorities;
- (iv) empower the National Disaster Management Authority and the State Disaster Management Authorities to prepare the disaster plan at national level and State level instead of the National Executive Committee and the State Executive Committee.
- (v) provide for creation of disaster data base at national and State level;
- (vi) make provision for constitution of “Urban Disaster Management Authority” for State Capital and large cities having Municipal Corporation; and
- (vii) make enabling provision for constitution of “State Disaster Response Force” by the State Government.

The above measures are aimed to increase transparency, accountability, efficiency and cooperation in the disaster management.

(c) There are 16 operational battalions in the National Disaster Response Force (NDRF) and their total sanctioned strength is 18,581.

(d) and (e) The primary responsibility of undertaking rescue, relief and rehabilitation measures in the event of a natural disaster rests with the State Governments concerned. The Central Government, wherever required, supplements the efforts of the State Governments by providing logistics and financial support in cases of natural disasters of severe nature and beyond coping capacity of the State resources.

For better coordination and synergy between National Disaster Response

Force (NDRF) and State Disaster Response Forces (SDRFs) and to provide multiplier effects towards relief and rehabilitation during natural disasters, major steps taken by the Government are as under:

- i. NDRF organizes annual conference of SDRF including other stakeholders concerned. The conference provides an opportunity to share best practices to improve the response capabilities through mutual cooperation/ coordination in case of any disaster. Since last two years, this Conference is being conducted jointly with Relief Commissioners' Conference by Ministry of Home Affairs (MHA) in collaboration with NDRF to review the status of preparedness to deal with disaster or impending disaster situation before South-West Monsoon.
- ii. NDRF regularly conducts mock drills/ exercises involving SDRF and other stakeholders. These mock drills/ exercises provide platform for effective coordination between NDRF and SDRF.
- iii. NDRF is relentlessly engaged in community capacity building and public awareness and preparedness programmes.
- iv. NDRF renders necessary assistance for capacity building of the SDRF.
- v. The Government of India has also established a premium institute i.e. NDRF Academy at Nagpur to impart training to NDRF personnel and other stakeholders, including SDRF. Besides, NDRF Battalions are also imparting training to SDRF personnel in various disaster management courses.
- vi. In the wake of disaster/ impending disaster situation, NDRF officials also

participate in the coordination meetings organized by the State Governments/local administration.

- vii. NDRF organized a National Capacity Building competition for SDRFs to enhance their preparedness and efficiency in handling collapsed structure emergencies wherein total 30 teams of 29 States/UTs participated. Final of the competition was conducted from 21st to 24th April, 2025 at 08th BN NDRF, Ghaziabad, UP.

सरकारी उपक्रमों द्वारा सीएसआर निधि का आवंटन

285. श्री अरुण कुमार सागर:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या इस्पात मंत्रालय के अंतर्गत सरकारी उपक्रमों (पीएसयूज) ने गत तीन वर्षों और वर्तमान वर्ष के दौरान कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत धनराशि आवंटित की है;
- (ख) यदि हाँ, तो उक्त अवधि के दौरान धनराशि खर्च करने वाले पीएसयू के नाम और उन क्षेत्रों के नाम क्या हैं जिनमें उक्त धनराशि का उपयोग किया गया है, स्थानवार कितने लोग लाभान्वित हुए हैं तथा उक्त अवधि के दौरान किन शीर्षों के अंतर्गत व्यय किया गया;
- (ग) क्या सरकार ने सीएसआर के अंतर्गत खर्च की जाने वाली राशि के लिए कोई मानदंड निर्धारित किए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार का देश में, विशेषकर पिछड़े और अनुसूचित जाति बहुल क्षेत्रों में सीएसआर के अंतर्गत धनराशि खर्च करने के लिए प्रभावी कदम उठाने का विचार है;
- (ङ) यदि हाँ, तो क्या देश के अनुसूचित जाति बहुल क्षेत्रों, विशेषकर उत्तर प्रदेश के शाहजहाँपुर लोक-सभा निर्वाचन क्षेत्र को इसमें शामिल किया गया है या शामिल करने का प्रस्ताव है; और

(च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ग) कंपनी अधिनियम, 2013 की धारा 135 के अनुसार, इस्पात मंत्रालय के अंतर्गत आने वाले केंद्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसई) विगत तीन वित्तीय वर्षों के दौरान अर्जित किए गए औसत शुद्ध लाभ का कम से कम 2% कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) गतिविधियों के लिए निर्धारित करते हैं। पिछले वर्ष के लिए अव्ययित शेष राशि, यदि कोई हो, को अगले वर्ष के लिए अग्रेषित किया जाता है ताकि जिस उद्देश्य के लिए इसे आवंटित किया गया था, उसका उपयोग किया जा सके।

(ख) विगत तीन वर्षों के दौरान इस्पात मंत्रालय के नियंत्रणाधीन सीपीएसई द्वारा सीएसआर गतिविधियों पर खर्च की गई राशि का ब्यौरा निम्नानुसार है:-

(लाख रुपए में)

सीपीएसई का नाम	2022-23	2023-24	2024-25
स्टील अथॉरिटी ऑफ इंडिया लिमिटेड	16246	16193	13809
राष्ट्रीय इस्पात निगम लिमिटेड	33	*	*
एनएमडीसी लिमिटेड	8758	19707	19114
मॉयल लिमिटेड	1374	1666	1526
मेकॉन लिमिटेड	61	125	140

केआईओसीएल लिमिटेड	555	87.5	*
एमएसटीसी लिमिटेड	302	378	481

*वित्त वर्ष 2023-24 और 2024-25 के दौरान वित्तीय घाटे के कारण, आरआईएनएल ने कोई सीएसआर निधि आवंटित नहीं की है और केआईओसीएल ने कंपनी अधिनियम, 2013 की धारा 135 के प्रावधानों का उपयोग करके वित्तीय वर्ष 2024-25 के लिए अपने सीएसआर दायित्वों को संरेखित किया है, जो विगत वर्षों के अतिरिक्त सीएसआर व्यय को सेट-ऑफ करने की अनुमति देता है। तदनुसार, कंपनी ने वित्तीय वर्ष 2021-22 से आगे बढ़ाए गए अधिशेष सीएसआर व्यय से सेट-ऑफ का लाभ उठाकर अपनी वर्तमान सीएसआर आवश्यकता को समायोजित किया है।

सीएसआर गतिविधियों के प्रमुख क्षेत्रों में अन्य बातों के साथ-साथ शिक्षा और स्वास्थ्य को बढ़ावा देना, महिला सशक्तिकरण, स्वयं सहायता समूहों के माध्यम से सतत आय सृजन, दिव्यांगों को सहायता, जल और स्वच्छता सुविधाओं तक पहुंच आदि शामिल हैं। सीएसआर कार्यों से बड़े पैमाने पर समाज को लाभ होता है, इसलिए सीपीएसई द्वारा स्थान-वार और संबंधित व्यय शीर्ष में किए गए अलग-अलग कार्यों के कारण लाभार्थियों की सटीक संख्या का ब्यौरा नहीं रखा जाता है।

(घ) से (च) इस्पात मंत्रालय के अंतर्गत सीपीएसई द्वारा सीएसआर परियोजनाएं मुख्य रूप से इस्पात संयंत्रों, इस्पात टाउनशिपों और खदानों की परिधि में चलाई जाती हैं, जहां अनुसूचित जनजाति, अनुसूचित जाति और पिछड़ी आबादी भी निवास करती है।

STRAY DOGS

286 DR. BACHHAV SHOBHA DINESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the steps taken by the Government to eliminate the problem of stray dogs which pose a threat to passers-by;
- (b) the details of steps taken by the Government to ensure that every Residential Welfare Association (RWA) or Municipal Corporation has an animal welfare committee according to a Delhi High Court judgment in 2021;
- (c) whether the Government proposes to penalize the RWA for not complying with the High Court guidelines and if so, the details thereof;
- (d) whether the Government has any proposal to conduct census or order Municipalities to conduct of stray dogs, if so, the details thereof;
- (e) the number of incidents of stray dog bite reported and persons injured and died in the country during last one year;
- (f) whether the Government has allocated any funds for the vaccination of stray dogs; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) As per Articles 243(W), municipalities are mandated to control the stray dog population. Accordingly, municipalities are implementing the Animal Birth Control Programme to regulate the population of stray dogs. To support effective dog population management, the Central Government notified the Animal Birth

Control (ABC) Rules, 2023, vide G.S.R. 193(E) dated 10th March 2023, under the Prevention of Cruelty to Animals Act, 1960, superseding the earlier ABC (Dog) Rules, 2001. These rules focus on the neutering and anti-rabies vaccination of stray dogs as means of population stabilization.

Further, the Department of Animal Husbandry and Dairying (DAHD), Government of India, issued an advisory on 11.11.2024 to Chief Secretaries/Administrators of States/UTs, urging the implementation of the ABC Programme and related activities through local bodies. This was aimed at ensuring the safety and security of children, especially toddlers, from stray dog attacks.

Additionally, the Animal Welfare Board of India (AWBI) has issued several advisories and guidelines to address issues related to stray dogs, including:

- Revised Animal Birth Control Module for Street Dog Population Management, Rabies Eradication, and Reducing Man-Dog Conflict;
- Circular on Pet Dogs and Street Dogs dated 26.02.2015;
- Advisories for rescue and rehabilitation of stray animals dated 12.07.2018 and 27.02.2020;
- Advisory for implementation of the ABC Programme dated 17.12.2021;
- Request to implement and circulate the standard protocol for community animal adoption dated 17.05.2022;
- Guidelines on use of muzzles and care for community dogs dated 17.08.2022; and
- Letter dated 01.10.2024 urging recognized animal welfare organizations

to participate in tenders floated by Municipal Corporations/Local Bodies for implementing ABC Rules, 2023.

The Ministry of Health and Family Welfare, Government of India, handles the human health aspect related to dog bites and rabies. Under the National Rabies Control Programme (NRCP), the following initiatives have been undertaken:

- Launch of the National Action Plan for Dog-Mediated Rabies Elimination;
- Budgetary support to States/UTs under National Rabies Control Program(NRCP);
- Ensuring availability of Anti-Rabies Vaccine (ARV) and Anti-Rabies Serum (ARS) at health facilities;
- Conducting workshops to formulate State Action Plans for rabies elimination;
- Establishment of Model Anti-Rabies Clinics across the states;
- Strengthening rabies diagnostic laboratories;
- Issuance of advisories and communication to States;
- Launch of the "Rabies-Free City" initiative;
- Constitution of National and State-level Committees under NRCP;
- Development of guidelines and resource documents;
- Conduct of training programmes;
- Community awareness campaigns on dog bites and rabies;
- Observance of World Rabies Day;
- Launch of a dedicated NRCP website;
- Establishment of a rabies helpline; and

- Strengthening of rabies surveillance mechanisms.

(b) The Animal Birth Control Rules, 2023, notified in supersession of the 2001 Rules, incorporate the directions of the Hon'ble Supreme Court of India and the Hon'ble Delhi High Court. Rule 20 of the ABC Rules, 2023 addresses the feeding of community animals, assigning responsibility to the Resident Welfare Associations (RWAs), Apartment Owners' Associations (AOAs), or Local Bodies, including the formation of Animal Welfare Committees.

On receiving complaints related to feeding of community animals, AWBI writes to the concerned RWAs, AOAs, or Local Bodies for appropriate action. During 2024–25 and up to June 2025, the Board has issued 166 such letters.

(c) There is no provision to penalize RWAs for non-compliance with High Court guidelines.

(d) The Department of Animal Husbandry and Dairying conducts a livestock census every five years which also includes enumeration of stray dogs. However, municipalities may carry out their own census annually to determine local numbers as per ABC Rules, 2023

(e) The data on total number of reported dog bite cases and suspected human rabies deaths, is collected from States/UTs under the National Rabies Control Program by the National Centre for Disease Control (NCDC). The NCDC has provided the information for 2024, in the table below:

Year	2024
Total Dog Bite Cases	3717336
Total suspected Human Rabies Deaths	54

(f) and (g) The Department provides financial support under the Assistance to State for Control of Animal Diseases (ASCAD) component of the Livestock Health and Disease Control Programme for procurement of anti-rabies vaccines for animals, including stray dogs. The details of funds approved to States/UTs over the past five years are as follows:

Details of fund approved for procurement of Anti-Rabies vaccine under ASCAD during last five Years (Rs.in lakh)			
Years	No. of Doses (in Lakhs)	Total Amt. approved (CS+SS)	Central Share approved
FY 2020-21	25.56	275.28	213.35
FY 2021-22	41.76	281.60	244.46
FY 2022-23	18.44	475.00	338.19
FY 2023-24	64.55	1080.57	716.85
FY 2024-25	80.19	1423.41	956.92
Total	230.5	3535.86	2469.77

LOSSES DUE TO INTENSE MONSOON RAINFALL

287. SHRI SUDHEER GUPTA:

SHRI MANISH JAISWAL:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI RAVINDRA VASANTRAO CHAVAN :

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether some parts of the country have witnessed early and intense monsoon rainfall recently leading to heavy loss of property and human life;
- (b) if so, the total human casualties and property losses due to intense monsoon rain across various States in the country;
- (c) whether the Government has constituted any central team to visit the affected States/areas and assess the losses and if so, the details thereof and time by which the said compensation is likely to be given and the findings of the said team;
- (d) whether the Government proposes to give any compensation to the kith and kins of those who lost their life or property in these flash floods and if so, the details thereof and the time by which the said compensation is likely to be given; and
- (e) the details of other steps taken/being taken by the Government to restore the basic amenities like road connectivity, drinking water and electricity to the affected areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) As reported by India Meteorological Department (IMD), Southwest Monsoon was set in over Kerala on 24th May 2025, 8 days in advance compared to its normal date of onset which is on 1st June. This is the earliest onset in 17 years after 2009 when it was on 23rd May. It was followed by rapid advance till 29th

May, when it covered south India and North East India. Over Mumbai, it advanced on 26th May against the normal date of advancement, 11th June. It is the earliest monsoon advancement over Mumbai during last 75 years. Southwest Monsoon covered the entire country on 29th June 2025, 9 days ahead of its normal day 8th July. The major rainfall activities were mainly observed during 2nd half of June and 1-15 July 2025. Due to highly favourable synoptic systems and monsoonal winds, central and western parts of India, including Gujarat and Rajasthan, have regularly experienced heavy rainfall spells, leading to excess to large excess rainfall over these areas, due to which early flood incidents have also been reported.

(b) The Ministry does not centrally maintain the data of damages due to any disasters. However, as per the information received from the various State Governments/UTs, the details of damages caused due to hydro-meteorological disasters during the current year (as on 16.07.2025) are at **Statement** .

(c) An Inter-Ministerial Central Team (IMCT) has been constituted for Himachal Pradesh, without waiting for the memorandum, to visit the affected areas of the State for assessment of damages caused by the flash flood/ floods, cloudburst and landslides.

(d) and (e) The financial assistance under State Disaster Response Fund (SDRF)/ National Disaster Response Fund (NDRF) in the wake of natural disasters is by way of relief and not for compensation of loss as suffered/ claimed. As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief

assistance on ground level, rests with the State Governments concerned. However, financial assistance to notified calamity, including landslides and floods, is provided from SDRF/ NDRF as per established procedure. The State Government concerned is required to undertake necessary relief measures in the landslides affected areas out of the SDRF, already placed with the State Government, as per Government of India norms.

During the current financial year (as on 15th July, 2025), Central Government has released central share of Rs 9578.40 crore to 22 States under SDRF, in order to support the affected people of the States. The details of the funds allocated and released under SDRF/NDRF to the States are available on Disaster Management, MHA's website i.e. ndmindia.mha.gov.in.

STATEMENT

Details of damages as reported by State Governments/UTs due to hydro-meteorological disasters from 01.04.2025 to 16.07.2025

S. No.	State	Human Lives lost (No.)	Cattle Lost (No.)	Houses/huts damaged (No.)	Cropped Area affected (in ha.)
1	Andhra Pradesh	258	--	--	--
2	Arunachal Pradesh	14	143	761	1713.47
3	Assam	32	14256	39810	29714.89
4	Bihar	101	--	-	--
5	Chhattisgarh	11	36	148	-
6	Goa	2	--	242	-
7	Gujarat	63	686	2015	--
8	Himachal Pradesh	171	23818	1528	--
9	Karnataka	89	807	3901	18097
10	Kerala	71	--	4934	-
11	Madhya Pradesh	148	325	986	-
12	Maharashtra	69	208	1197	91429
13	Manipur	7	171	17725	1481.28
14	Meghalaya	14	11	1846	6372.30
15	Mizoram	14	--	72	--
16	Nagaland	03	--	803	11

17	Odisha	02	517	4537	753
18	Punjab	24	25	58	3569.11
19	Rajasthan	43	39	23	--
20	Sikkim	8	--	1108	5.66
21	Tripura	23	07	8260	--
22	Uttar Pradesh	21	--	--	--
23	Uttarakhand	75	60	279	8.47
24	West Bengal	--	--	--	--
25	Andaman and Nicobar	01	--	03	--
26	Dadar and Nagar Haveli	--	--	01	--
27	Jammu and Kashmir	33	10590	2418	1239.09
28	Ladakh	--	--	-	--
29	Lakshadweep	--	--	-	--
30	Puducherry	--	--	08	--
	Total	1297	51699	92663	154394.27

WELFARE SCHEMS FOR HANDLOOM WEAVERS

288. DR. NISHIKANT DUBEY:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the details of schemes implemented/are being implemented for the welfare of handloom weavers;
- (b) the detailed data of the Cotton Textiles Export Promotion Council during the last three years; and
- (c) the names of the schemes under consideration of the Government for equitable and secured income of textile traders and weavers to secure their future?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

- (a) Ministry of Textiles, Government of India is implementing following schemes for the welfare of handloom weavers/workers under National Handloom Development Programme (NHDP) across the country:

- Financial support of Rs.8,000/- per month to Awardee handloom

weavers/workers above 60 years of age, in indigent circumstances having annual income below Rs.1.00 lakh and Scholarship upto Rs.2.00 lakh per annum to handloom weavers/workers' child (upto 2 children) for study in Diploma/Under Graduate/Post Graduate courses of Central/State Govt. recognized/funded Textiles Institutions.

- Universal and affordable social security in case of natural/accidental death and total/partial disability through insurance schemes i.e. Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY).

(b) As per the data of Directorate General of Commercial Intelligence and Statistics, the total export of cotton textiles including cotton yarn, cotton fabrics, madeups, other textile yarn, fabric madeups and cotton raw including waste has been US 35,642 million dollars for the last 3 years.

(c) There is no proposal currently under consideration.

ONE DISTRICT ONE PRODUCT

289. SHRI VARUN CHAUDHRY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of budget spent on One District One Product since inception, year-wise and State-wise; and
- (b) the impact of One District One Product program in the State of Haryana in terms of economic growth, employment generation, innovation and technological advancement, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) One District One Product (ODOP) is not a scheme, but an initiative by Department for Promotion of Industry and Internal Trade (DPIIT) without any financial component. The State Governments are provided support under capacity building initiative in collaboration with various agencies, e-commerce on-boarding drives, branding of ODOP products and participation in various exhibitions are undertaken for ODOP products of all States. The State Government may use ongoing schemes(central or state) to extend assistance to ODOP enterprises. For examples, as per information made available by Government of Haryana, 204 ODOP based Micro Food Processing Enterprises(MFPEs) in 22 districts of Haryana have been supported under Pradhan Mantri Formalisation of Micro Food Processing Enterprises Scheme(PMFME). The total Budget spent as Grant-in-Aid to ODOP based MFPEs since 2020-21 in Haryana is Rs. 6,82,40,479/-. The specific district-wise data on its impact in terms of economic growth, employment, innovation, or technology in Haryana is not available with DPIIT.

किसानों को कीटनाशक और कृषि रसायनों की बिक्री

290. श्री राहुल सिंह लोधी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में किसानों को कीटनाशक और कृषि रसायन बेचने की अनुमति प्राप्त बहुराष्ट्रीय कंपनियों के लिए किसानों के हितों को ध्यान में रखना अनिवार्य है;

(ख) यदि हाँ, तो सरकार उक्त कंपनियों को कीटनाशक बेचने की अनुमति देते समय किसानों के किन हितों को ध्यान में रखती है;

(ग) यदि नहीं, तो क्या सरकार का किसानों को कीटनाशकों द्वारा स्वास्थ्य पर पड़ने वाले दुष्प्रभावों से बचाने के लिए कीटनाशक और कृषि रसायन खरीदते समय उन्हें आँखों के चश्मे, नाक के मास्क और दस्ताने जैसी निःशुल्क सुरक्षा सामग्री प्रदान करने हेतु कोई नीति बनाने का विचार है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) भारत सरकार कीटनाशक अधिनियम, 1968 और कीटनाशक नियम, 1971 नामक विस्तृत विधि के माध्यम से देश में कीटनाशकों के निर्माण, बिक्री और उपयोग को नियंत्रित करती है। देश में कीटनाशकों के उपयोग की अनुमति केवल तभी दी जाती है जब मानव या पशुओं या पर्यावरण को होने वाले जोखिम को रोकने तथा उससे संबंधित मामलों के लिए कीटनाशकों की प्रभावकारिता और सुरक्षा सुनिश्चित कर ली जाती है। इसके अतिरिक्त, बहुराष्ट्रीय कंपनियों के साथ-साथ सभी निर्माताओं को किसानों के लाभ के लिए कीटनाशकों के लेबल तथा पत्रक पर खुराक, फसल, उपयोग के निर्देश, विषाक्तता त्रिकोण, सुरक्षा चित्रलेख, निवारक उपाय, प्रतिकारक आदि का विवरण निर्धारित करना अधिदेशित है।

कृषि और किसान कल्याण मंत्रालय अपने केंद्रीय एकीकृत कीट प्रबंधन केंद्रों (सीआईपीएमसी), कृषि विज्ञान केंद्रों (केवीके) और राज्य कृषि विभागों के माध्यम से किसानों, राज्य कृषि विस्तारण कार्मिकों और कीटनाशक विक्रेताओं को कीटनाशकों के लेबल पर दिए गए दावे के

अनुसार उनके उपयोग, कीटनाशकों के सुरक्षित संचालन के तरीकों और उनके स्वास्थ्य पर कीटनाशकों के प्रतिकूल प्रभावों से बचाने के लिए सुरक्षात्मक वस्त्र जैसे सुरक्षात्मक बाहरी वस्त्र/ओवरऑल/हुड/टोपी, हाथ के दस्ताने, चश्में, मास्क और जूतों के उपयोग के बारे में किसानों को शिक्षित करने के लिए विभिन्न प्रशिक्षण कार्यक्रम चलाता है।

PRADHAN MANTRI MATSYA SAMPADA YOJANA

291. PROF. SOUGATA RAY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- a) the details of ongoing Pradhan Mantri Matsya Sampada Yojana (PMMSY) projects in different States of the country till date, State-wise;
- b) the details of Central funds released so far for the projects; State wise;
- c) the details of PMMSY projects sanctioned, State-wise including West Bengal;
- d) whether the PMMSY generating employment opportunities; and
- e) if so, the details of employment generation since its inception, State wise?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (e) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, based on the proposals received from various State Governments, Union Territories and other End Implementing Agencies, has so far approved fisheries development proposals worth Rs.21,274.16 crore with

central share of Rs. 9,189.79 crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The Central share of Rs.5587.57 crore has been released so far to various State Governments/UTs including West Bengal and other implementing agency for implementation of the approved projects under PMMSY. The PMMSY has also playing a vital role in generating significant direct and indirect employment opportunities in the fisheries and allied activities such as fishing, aquaculture, processing, transportation and marketing, ponds preparation etc. The State-wise details of the projects approved including for the State of West Bengal, central funds released and estimated employment generation since inception of PMMSY are furnished at **Statement**.

STATEMENT

State-wise details of total cost of projects approved, Central fund released and estimated employment generation under Pradhan Mantri Matsya Sampada Yojana

(Rs in lakhs)

Sl. No.	State/UT	Total Project Cost	Central Share approved	Central Funds Released	Estimated Employment Generation (both direct and indirect)
(i)	(ii)	(iii)	(iv)	(v)	(vi)
1	Andaman and Nicobar	5822.10	3095.53	1196.70	4040
2	Andhra Pradesh	240552.67	56331.08	43013.68	614320
3	Arunachal Pradesh	20028.09	13232.11	11354.52	94306
4	Assam	54162.88	29844.11	18760.09	172196
5	Bihar	54850.48	17440.25	8794.08	78772
6	Chhattisgarh	93211.45	30876.37	23666.00	435556
7	Daman and Diu, Dadra and NH	13516.89	13243.49	178.90	20388
8	Delhi	533.25	286.08	163.30	484

9	Goa	11685.19	4911.44	4769.74	24008
10	Gujarat	89754.81	32486.72	10365.69	315016
11	Haryana	76086.75	26216.03	12136.61	95132
12	Himachal Pradesh	15450.52	7921.83	5045.07	38908
13	Jammu and Kashmir	15019.86	7773.04	11850.39	26364
14	Jharkhand	44548.36	15163.90	9607.34	114272
15	Karnataka	105898.15	36613.93	29502.15	260392
16	Kerala	134755.43	57743.01	34415.24	528308
17	Ladakh	3399.20	2061.36	1470.62	1872
18	Lakshadweep	6746.48	4441.63	1442.12	13992
19	Madhya Pradesh	91960.97	30550.92	24287.17	225540
20	Maharashtra	147263.78	56029.31	30452.07	306708
21	Manipur	20181.70	9584.34	2944.63	27116
22	Meghalaya	13262.36	7425.72	4596.18	36668
23	Mizoram	14785.80	8128.27	6947.36	73244
24	Nagaland	16538.38	10696.52	7332.54	52996
25	Odisha	129842.00	47944.55	34726.21	200596
26	Puducherry	35230.01	29176.00	6124.91	77508
27	Punjab	16792.95	4703.61	2695.92	27372
28	Rajasthan	6612.14	2222.73	512.93	6952
29	Sikkim	7827.78	4681.83	3300.05	12352
30	Tamil Nadu	115615.80	44865.07	15394.38	276496
31	Telangana	33937.09	10872.64	3287.61	54420
32	Tripura	25974.81	14853.41	6791.59	142292
33	Uttar Pradesh	129432.78	41230.51	28165.28	201552
34	Uttarakhand	32297.12	16667.56	18355.72	70156
35	West Bengal	54439.44	22554.68	5507.70	56404
36	Others (Transponders, etc.)	36400.00	21840.00	49780.40	--
37	Insurance activities	8927.77	8927.77	8927.77	--
38	PMMKSSY	1193.07	1193.07	1181.61	--
39	Central Sector Projects	202877.29	165148.29	69712.20	--
Total		2127415.58	918978.71	558756.47	4686698

NTC MILLS

292. SHRI SHAFI PARAMBIL:

SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **TEXTILES** be pleased to state :

(a) the number of National Textile Corporation (NTC) Mills currently operational in the country along with the number of workers are presently working in these mills as on date, State and mill-wise including Tamil Nadu;

(b) the number of NTC Mills are closed since 2015 along with the reasons therefor, State-wise including Tamil Nadu;

(c) whether any steps have been taken to rehabilitate the workers of closed mills, if so, the details thereof and if not, the reasons therefor;

(d) whether some of the NTC Mills in Tamil Nadu has been non functional and disbursement of salary to these workers were totally stopped;

(e) if so, the details thereof along with the quantum of salary being disbursed to these workers before and after Covid-19 as on date;

(f) whether the Government has received any representation from the workers union/associations to reopen the closed NTC mills and disburse salary to these workers; and

(g) if so, the details thereof along with the steps taken by the Government in this regard?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) Currently, operations of all the 23 NTC mills (including the mills located in Tamil Nadu State) are suspended due to financial constraints. The number

of workers working in these mills as on date are 7391. State and mill-wise details, including Tamil Nadu, is at **Statement**.

(b) No mill of NTC was closed since 2015.

(c) Government is implementing various schemes/ initiatives on a pan-India basis to promote textile industry. Major initiatives include Pradhan Mantri Mega Integrated Textile Region and Apparel Parks(PM MITRA), Production Linked Incentive(PLI) Scheme, National Technical Textiles Mission(NTTM), The Scheme for Capacity Building in Textile Sector-SAMARTH, Jute (Improved Cultivation and Advanced Retting Exercise-ICARE), Silk Samagra 2.0, National Handloom Development Programme, National Handicraft Development Programme, Integrated Wool Development Programme (IWDP) etc.

(d) to (g) Production activity in all 23 functional NTC mills was suspended due to Covid-19 and nationwide lockdown imposed by Central/State Government(s) from March, 2020. Normal operations were resumed in some of the NTC Mills from January, 2021, which could not continue due to unavailability of working capital and other financial constraints.

Despite severe financial constraints, full salaries and wages have been paid to all the IDA employees and workers required for essential services up to October, 2024. However, the remaining workers, who were not attending duties, were paid 100% of their wages up to June 2023. Further these workers were paid 50 % of their wages from July, 2023 to October, 2024.

The Government has been receiving several representations from workers unions, staff associations etc. NTC management has been continuously

making efforts for mobilizing funds to disburse salary to its workers.

STATEMENT

Mill wise and state wise data of employees and workers in NTC

SR. NO.	MILL NAME	STATE	LOCATION	Employees/Workers
1	Cambodia Mills	Tamil Nadu	Coimbatore	194
2	C.S.andW., Coimbatore	Tamil Nadu	Coimbatore	57
3	Coimbatore Murugan Mills	Tamil Nadu	Coimbatore	138
4	Kaleeswarar Mills 'B' Unit	Tamil Nadu	Kalayarkoil	316
5	Pioneer Spinners	Tamil Nadu	Kamuthakudi	289
6	Pankaja Mills	Tamil Nadu	Coimbatore	133
7	Srv Mills	Tamil Nadu	Coimbatore	228
8	Alagappa Textiles Mills	Kerala	Algappa Nagar	204
9	C.S.and W.Mills, Kannur	Kerala	Kannur	225
10	Kerala Lakshmi Mills	Kerala	Trissur	376

11	Vijayamohini Mills	Kerala	Trivandrum	284
12	C.S. and W. Mills Mahe	Pondicherry	Mahe	320
13	Tirupati Cotton Mills	Andhra Pradesh	Renigunta	96
14	New Minerva Mills	Karnataka	Hassan	263
15	Indu Mill No 5	Maharashtra	Mumbai	333
16	Tata Mill	Maharashtra	Mumbai	427
17	Podar Mill	Maharashtra	Mumbai	146
18	Barshi Mill	Maharashtra	Barshi	218
19	Finlay Mill	Maharashtra	Achalpur	794
20	Burhanpur Tapti Mill	Madhya Pradesh	Burhanpur	796
21	NBT	Madhya Pradesh	Bhopal	744
22	Rajnagar Mill	Gujarat	Ahmedabad	442
23	Arati Mill	Kolkata	Kolkata	368
Total				7,391

INTELLECTUAL PROPERTY APPLICATIONS

293. SHRI ARVIND DHARMAPURI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the total number of Intellectual Property (IP) applications filed by citizens;
- (b) the details of the growth in the number of such applicants during the last five years;
- (c) the steps that the Government is taking to ensure India's growth in terms of innovation and IP filings; and
- (d) whether it is a fact that there has been decline in the number of Geographical Indications (GI) tags issued, if so, the reasons therefor along with list of GI tags issued till date State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Details of the total number of IP applications filed in India over the last five years by Indian citizens are provided in the table below:-

IP/ FY	Patents	Designs	Trade Marks	Copyright	GI	SICLD
2020-21	24,326	10,594	4,18,594	23,957	57	5
2021-22	29,508	19,245	4,34,084	30,748	116	2

2022-23	43,301	18,170	4,53,325	29,439	210	8
2023-24	51,574	26,536	4,63,108	36,710	134	2
2024-25	68,176	38,804	5,38,665	44,066	274	6

- IP filings in the last five years have increased by **44%**, rising from 4,77,533 in 2020–21 to 6,89,991 in 2024–25. The highest growth was observed in Geographical Indications (GI) with a **380%** increase, followed by Designs (**266%**), Patents (**180%**), Copyright (**83%**), Trademarks (**28%**), and Semiconductor Integrated Circuits Layout-Designs (SICLD) with a 20% rise.

(c) The Government has undertaken several initiatives to enhance intellectual property (IP) activities and foster innovation and boost IP filing in India. Details of the major steps are as follows:

1. **IP laws and rules have been amended** to streamline and simplify the processing of IP applications, eliminate irregularities and bottlenecks, enhance the use of IT and digital technologies:

Patents

- Timelines have been fixed and streamlined
- Electronic submission of documents by patent agents has been mandatory.
- 10% less fees for online filing of application and documents

- Requirements for filing priority documents and Form 27 (statement on the working of patents) have been simplified.
- The time to submit request for examination has been reduced to 31 months from 48 months to fast-track the patent examination process.
- Frequency to file 'working statements of patents' has been reduced from once in a year to once in every three years to lessen the administrative burden and compliance costs on the applicants.
- The requirements and timelines for providing foreign filing details have been streamlined to simplify the patent application process, further reducing processing requirements and costs.
- The procedure for filing and resolving pre-grant representations has been amended to curb frivolous opposition filings and promote genuine submissions. The amended pre-grant opposition procedure now requires a prima facie case for the opposition to proceed. Provisions for expedited examination are extended to applications with pre-grant opposition(s) to compensate for delays arising from pre-grant proceedings and ensure faster resolution of such cases.
- Provisions for claiming benefits of Grace Period have been streamlined by incorporating a new form to make it easier for applicants to claim benefits of the grace period.
- 'Certificate of Inventorship' has been introduced to enhance patenting ecosystem in India by formally recognizing efforts of the

inventors in the patented inventions.

- 10% reduction in the official fee for patent renewal is available if the fees for at least four years are paid in advance through electronic mode.

Trade Marks

- Processing of Trade Mark applications has been simplified and streamlined.
- 74 forms have been replaced with 8 consolidated forms.
- Process for determination of well-known mark has been laid out.
- Express provision for filing applications for sound marks has been provided.
- Procedures relating to registration as Registered User of trademarks have been simplified.

Designs

- Processing of design applications has been streamlined.
- International classification under Locarno Agreement has been adopted.

Copyright

- Compliance requirements for the registration of software have been reduced.
- Functioning of copyright societies has been made more accountable

and transparent.

Geographical Indications

- Procedure for registration of Authorized User has been simplified.

2. Significant Fee Concessions have been given to Startups, MSMEs, and Educational Institutions

- 80% Fee Reduction in Patents for Startups, MSMEs, and Educational Institutions;
- 75% Fee Reduction in Designs for Startups, and MSMEs;
- 50% Fees Reduction for Trade Marks filing for Startups and MSMEs

3. Provisions for Expedited Examination have been introduced

- Provision of Expedited Examination of Patent application has been introduced for Startups, MSMEs, Female Applicants, and Government Institutions/ Departments/ PSUs, applicants electing India an authority for international applications etc. under Rule 24(C) of Patents rules, 2003 (as amended).
- Provision of Expedited Examination of Trade Mark applications is applicable to all category of the applicants

4. The 'Certificate of Inventorship' has been introduced in Patents to formally recognize the contributions of inventors in patented inventions and to incentivize innovation.

5. Modernization of IP Offices

- a. IP Offices have been digitized and made online** to make the system

more compact, time bound, transparent and easier to use by applicants as well as Examiners and Registrars/ Controllers. **Comprehensive E-Filing System has been introduced** for the **online filing and submission of Patent, Design, and Trade Mark applications and documents** . Applicants no longer need to visit the IP office for filling and processing of their applications, with more than 95% of Patent and Trademark applications now filed online.

General features of Online Filing and Processing System:

- 24x7 accessibility
- Secure and user-friendly interface for filing IP applications
- Availability of both e-Sign and Digital Signature Certificate (DSC) options
- Real-time status tracking of applications
- All major communications are made through auto generated e-mails
- Certificates of grant of patents are delivered online and can also be downloaded online.
- Applicants can attend hearing via video conferencing, thereby avoiding physical appearance before the officers handling their applications.
- Examination of the applications in the office is also handled via an e- processing system
- SMS Alert Facility

- b. The **IP Office website** has been redesigned to improve contents and ease of access and make it more interactive, informative and easy to navigate. IP data on real-time basis has been made available on the website in respect of filing and processing of IP applications. The website provides login-free Search facility for hassle-free dissemination of IP information to stakeholders.

c. **IP Dashboard Access and Features**

A publicly accessible IP Dashboard has been introduced to provide real-time comprehensive data on various categories of Intellectual Property applications, including Patents, Designs, Trade Marks, Copyrights, and Geographical Indications. The dashboard can be accessed via the official website at ipindia.gov.in/dashboard. A quick-access link to the dashboard is also available on the website's homepage for user convenience.

- d. **AI-powered Trademark Search Technology:** Artificial Intelligence (AI) and Machine Learning (ML) based Trademark Search Technology has been introduced for a more efficient and accurate examination and faster disposal of Trade Mark applications.
- e. **IP Sarthi Chatbot:** A digital assistant has been designed to provide instant support and guidance to users navigating the IP registration processes. Indian small businesses can get instant help regarding IPR by asking answers of the questions on the Chatbot.
- f. **“WIPO IP Diagnostics – Indian Adaptation”**, a self-assessment tool, has been designed to enable small businesses to conduct a self-assessment of their intellectual property (IP) assets, providing guidance tailored to the Indian

IP laws and procedures and enriched with local examples. By answering targeted questions, Indian small businesses can generate customized reports that offer insights into how India's IP system can support their strategic business objectives. For wider coverage, the tool has been made available multiple languages, English, Bengali, Hindi, Tamil, and Urdu.

6. National Intellectual Property Awareness Mission (NIPAM) — The Office of the Controller General of Patents, Designs and Trade Marks (CGPDTM) implements the National Intellectual Property Awareness Mission (NIPAM) to conduct IP awareness programs in educational institutions. Launched in 2021, the mission aimed to educate 1 million students as part of the Azadi Ka Amrit Mahotsav, celebrating 75 years of India's Independence. So far, about 9500 IP awareness programs have been conducted across all 28 states and 8 Union Territories, reaching over 25 lakh students and faculty.

7. National Intellectual Property (IP) Awards are conferred every year to recognize and reward the top achievers comprising individuals, institutions, organizations and enterprises, for their IP creations and commercialization, in order to encourage creativity and innovation in the country.

8. IPR Internship Programme

With the aim of contributing to the fulfillment of the objectives outlined in the **National IPR Policy**, the Office of the Controller General of Patents, Designs and Trade Marks (CGPDTM) has recently **started four week IPR Internship Programme for students, research scholars, and professionals.**

9. **SIPP Scheme:** SIPP Scheme: The Start-Ups Intellectual Property Protection (SIPP) scheme was launched in 2016 to provide *pro bono* facilitation to startups for the filing and processing of patent, trademark, and design applications. Under this scheme, the Office of the Controller General of Patents, Designs and Trade Marks (CGPDTM) bears the professional fees payable to facilitators. Its scope was also expanded to benefit Indian educational institutions using TISC services. Additionally, it now covers the filing of international patent applications filed in India.

10. **Manpower Augmentation**

Manpower in IP Office has been augmented by multiple times to ensure timely and quality service to the stakeholder.

- a. Sanctioned strength of the Patent Office has increased by 233%, from 431 in 2014 to 1,433 in 2024. Similarly, the working manpower has grown by 196%, from 281 in 2014 to 833 in 2024.
- b. Similarly, 200 additional posts have been sanctioned in 2025 in Trade Marks, GI, and Copyright, making a 74% increase in the sanctioned strength.

11. **Robust Grievance Redressal Mechanism:** The IP Office has robust Redressal Mechanism which has been further strengthened to ensure the prompt, fair, and transparent resolution of complaints and concerns. Daily Open House Conference has been started to enable direct daily communication of stakeholders with senior officers to provide timely solutions to their problems and Open House IT Helpdesk has been created as a single-

window platform to swiftly address queries and grievances across all key areas of Intellectual Property.

- (d) From 2004 to 2025, the registration of Geographical Indication (GI) applications in India exhibited a gradual increase, with domestic applications constituting the majority. Initial years showed a low registration trend, followed by steady growth and stabilization between 2010 and 2019, averaging around 20–30 applications annually. The COVID-19 pandemic led to a sharp decline in GI registrations during 2020–21. However, this was promptly followed by a significant surge in applications from 2022 onwards, peaking 160 applications in 2023–24 the highest recorded in a year.

This overall trend reflects growing awareness and emphasis on protecting local products through GI registration. The increasing domestic engagement with GI protections is likely driven by government initiatives and greater recognition of the economic and cultural value of GIs.

Total Geographical Indications Registered as on Date: 697

State-wise Number of GI tags issued till date: List attached as Statement.

STATEMENT

Year wise Registered GI Applications as on date

Financial Years	Indian Applications	Foreign Applications	No of Applications
2004 – 2005	03	00	03
2005 – 2006	24	00	24

2006 – 2007	03	00	03
2007 – 2008	31	00	31
2008 – 2009	45	00	45
2009 – 2010	13	01	14
2010 – 2011	25	04	29
2011 – 2012	20	03	23
2012 – 2013	20	01	21
2013 – 2014	22	00	22
2014 – 2015	20	00	20
2015 – 2016	26	00	26
2016 – 2017	31	02	33
2017 – 2018	24	02	26
2018 – 2019	22	01	23
2019 – 2020	21	01	22
2020 – 2021	05	00	05
2021 – 2022	36	14	50
2022 – 2023	50	05	55
2023 – 2024	157	03	160
2024 - 2025	60	02	62
Totals	658	39	697

Goods wise Registered GI Applications as on date

SL. No	Goods	No of Applications
1	Handicraft	366
2	Agricultural	218
3	Manufactured	54
4	Food Stuff	56
5	Natural	03
Totals		697

Goods wise Registered GI Applications Indian and Foreign as on date

SL. No	Goods	Indian Applications	Foreign Applications	Total Applications
1	Handicraft	365	01	366
2	Agricultural	218	00	218
3	Manufactured	22	32	54
4	Food Stuff	50	06	56
5	Natural	03	00	03
	Totals	658	39	697

State wise - Details of GI Applications Registered as on date

SL No.	State	Registered
1	Andaman and Nicobar (UT)	7

2	Andhra Pradesh	19
3	Arunachal Pradesh	19
4	Assam	40
5	Bihar	16
6	Chandigarh	0
7	Chattisgarh	7
8	Goa	10
9	Gujarat	28
10	Haryana	0
11	Himachal Pradesh	10
12	Jammu and Kashmir	24
13	Jharkhand	1
14	Karnataka	45
15	Kerala	37
16	Ladakh (UT)	4
17	Lakshadweep (UT)	0
18	Madhya Pradesh	21
19	Maharashtra	52
20	Manipur	6
21	Meghalaya	8
22	Mizoram	7

23	Nagaland	4
24	Odisha	26
25	Pondicherry	2
26	Punjab	0
27	Rajasthan	20
28	Sikkim	1
29	Tamil Nadu	69
30	Telangana	18
31	Tripura	4
32	Uttar Pradesh	76
33	Uttarakhand	26
34	West Bengal	34
35	Dadra and Nagar Haveli	0
36	India (In Multiple States)	17
37	Foreign	39
	Totals	697

**ASSISTANCE UNDER NDMF FOR KAKINADA COASTAL EROSION
MITIGATION PROJECT**

294. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has received any proposal from the Government of Andhra Pradesh for the implementation of the Kakinada Coastal Erosion Mitigation Project aimed at addressing severe sea erosion along the Kakinada coast;
- (b) if so, the current status of the proposal, including details of appraisal, approval and timeline for implementation;
- (c) whether any financial assistance has been sought by the State Government under the National Disaster Mitigation Fund (NDMF) or any other Central scheme for this project and if so, the quantum of funds proposed or approved; and
- (d) the steps being taken by the Union Government to support the early commencement of this project to protect lives, livelihoods and coastal infrastructure in Kakinada?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The State Government of Andhra Pradesh has submitted its proposal titled, 'Enhancing Coastal Resilience for Kakinada Coast' to National Disaster Management Authority (NDMA). The proposal has been forwarded to the Central Government by NDMA, after technical appraisal.

The proposal of the State is aimed at improving the coastal resilience and protect the land from eroding in five coastal villages of Kakinada district viz. Nemam, Komaragiri, Subbampeta, Uppada and Aminabad.

(c) and (d) To mitigate the risk of erosion, Fifteenth Finance Commission (XV-

FC) had recommended an allocation of Rs.1500 crore from NDMF for the award period 2021-22 to 2025-26. Central Government has issued on 20.06.2024, the guidelines for Approval and Release of funds for Coastal and River Erosion under NDMF based on the recommendations of the XV-FC under NDMF. The guidelines are available on MHA website www.ndmindia.mha.gov.in.

The State Government has proposed financial assistance of Rs. 323.00 crore for this project for funding from NDMF.

The project proposal submitted by the State Government is considered by the Central Government as per extant guidelines, which includes assessment by the Sub-Committee of the National Executive Committee (SC-NEC), and approval by the High-Level Committee (HLC).

KEY FEATURES OF SOIL HEALTH CARD SCHEME

295. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

SHRI NAVASKANI K.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state?

(a) the details of key features and objectives of the Soil Health Card (SHC) Scheme, including frequency of soil testing, parameters analyzed and the mode of delivery of advisory to farmers;

(b) whether the scheme helps in promoting judicious use of fertilizers, improving crop productivity and reducing input costs, if so, the details thereof;

(c) the details of total number of Soil Health Cards issued to farmers in the State of Tamil Nadu since the launch of the scheme, year-wise and district-wise;

(d) the financial allocation made under the SHC Scheme for Tamil Nadu since its inception;

(e) the number and type of soil testing laboratories currently operational in Tamil Nadu, including Static labs, mobile soil testing vans and mini-labs installed at Krishi Vigyan Kendras(KVKs), Agricultural Universities or Block-level offices; and

(f) whether Government proposes to upgrade the existing soil testing infrastructure or integrate it with other digital agriculture platforms for seamless service delivery and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Soil Health and Fertility Scheme is being implemented since 2014-15 to provide Soil Health Cards (SHCs) for all farm holdings, to promote balanced and integrated nutrient management for improving productivity and soil fertility management. Soil samples are processed as per standard procedures and analyzed for parameters such as pH, Electrical Conductivity, Organic Carbon, available Nitrogen, Phosphorus, Potassium, Sulphur, and micro-nutrients (Zinc, Copper, Iron, Manganese and Boron). The diagnostic soil health assessment of farmer fields are taken up periodically so as to issue SHCs at least once in 3 years. SHCs are issued to farmers that provide information on

nutrient status of soil and recommendations on judicious dosage and type of fertilizers for improving soil health and its fertility, crop productivity and reducing input cost. Since 2014-15, 1,52,51,840 SHCs have been generated/distributed till date across the State of Tamil Nadu. The year-wise and district-wise SHCs issued to farmers in the State of Tamil Nadu from 2022-23 to 2025-26 as per SHC Portal (as on 16.07.2025) are given at **Statement**.

(d) The financial allocation of Rs.127.19 crore has been made under the Soil Health and Fertility Scheme for Tamil Nadu since inception of the scheme till date.

(e) The number of soil testing laboratories including Static labs, mobile soil testing vans and mini-labs; established in Tamil Nadu are as under:

S. No.	Type of soil testing laboratories	Numbers of soil testing laboratories
1	Static soil testing laboratories	37
2	Mobile soil testing laboratories	21
3	Village Level soil testing laboratories	1
4	Krishi Vigyan Kendras(KVKs) Mini Soil testing labs	31
5	Tamil Nadu State Agriculture University's Static Labs	12
6	School mini soil testing	29

	laboratories	
	Total	131

As informed by State Government, all 131 soil testing laboratories are operational.

(f) Government has allowed upgradation of the existing soil testing infrastructure with *Atomic Absorption Spectrometer (AAS)*/ Inductively Coupled Plasma Spectrophotometer (ICP) under the scheme. Soil Lab registry has been created online on SHC Portal as digital integration. Test results are uploaded on SHC Portal to generate Soil Health card digitally.

STATEMENT

Year-wise and District-wise Soil Health Cards issued to farmers in the State of Tamil Nadu since inception of the scheme

S.No	District	2014-15	Cycle I (2015-16 and 2016- 17)	Cycle II (2017-18 and 2018-19)	2019- 20	2022-23	2023-24	2024-25	2025-26 (As on 16.07.2025)	Total
1	Ariyalur	8,000	110,109	120,886	1,146	2,220	4,001	7,350	1,601	255,313
2	Chengalpattu	-	-	-	-	3,690	7,299	9,350	556	20,895
3	Coimbatore	11,500	119,500	116,813	2,102	2,440	4,600	6,050	1,052	264,057
4	Cuddalore	10,000	320,493	310,644	1,247	7,240	13,800	20,250	2,910	686,584
5	Dharmapuri	9,000	210,300	210,300	1,048	2,290	4,900	10,100	1,359	449,297
6	Dindigul	8,000	245,053	249,291	1,938	2,890	6,167	10,050	1,629	525,018
7	Erode	12,600	193,779	199,121	1,617	1,940	4,200	8,774	2,916	424,947
8	Kallakurichi	-	-	-	-	4,740	8,402	12,400	1,144	26,686
9	Kancheepuram	10,000	141,729	213,656	1,056	3,040	5,500	7,100	1,239	383,320
10	Kanyakumari	9,500	172,333	237,482	2,040	1,090	1,900	3,050	2,671	430,066
11	Karur	12,210	150,433	147,121	2,185	1,390	2,898	6,700	3,089	326,026
12	Krishnagiri	12,900	257,080	243,205	1,098	2,840	6,300	11,450	1,918	536,791
13	Madurai	14,800	257,027	257,027	2,044	4,590	8,451	11,750	4,123	559,812

14	Mayiladuthurai	-	-	-	-	2,590	4,702	7,350	-	14,642
15	Nagapatinam	12,110	147,289	145,188	1,603	2,240	3,900	7,900	1,473	321,703
16	Namakkal	12,200	231,949	243,766	1,423	3,340	6,506	11,950	1,878	513,012
17	Perambalur	12,500	127,118	119,188	1,345	1,390	2,500	5,950	1,880	271,871
18	Pudukottai	11,500	342,435	330,797	2,594	4,940	9,800	14,300	2,152	718,518
19	Ramanathapuram	11,000	218,405	206,604	4,046	4,690	8,600	13,650	1,189	468,184
20	Ranipet	-	-	-	-	3,440	5,700	7,700	1,253	18,093
21	Salem	10,000	262,759	252,388	3,626	3,590	7,440	15,000	2,497	557,300
22	Sivagangai	7,000	356,489	352,416	1,876	4,640	8,798	12,700	1,868	745,787
23	Tenkasi	0	0	0	0	2,490	3,940	7,150	1,233	14,813
24	Thanjavur	9,700	298,434	289,745	1,833	6,790	11,800	20,700	3,789	642,791
25	The Nilgiris	6,000	71,561	70,300	984	330	612	670	649	151,106
26	Theni	6,000	153,724	137,573	1,418	1,940	2,623	4,354	750	308,382
27	Thiruppur	6,000	121,966	139,296	2,569	4,940	5,135	9,200	1,630	290,736
28	Thiruvallur	12,200	198,906	177,748	1,115	4,440	10,436	14,232	1,874	420,951
29	Thiruvannamalai	12,900	339,508	365,777	2,131	2,440	17,514	26,852	3,140	770,262
30	Thiruvarur	12,800	174,578	169,735	1,252	1,940	8,893	15,700	1,612	386,510
31	Thoothukudi	9,400	205,435	210,451	1,858	2,890	8,700	14,950	2,565	456,249
32	Tiruchirapalli	10,010	303,098	261,560	2,612	5,740	8,300	12,150	2,375	605,845
33	Tirunelveli	9,500	269,729	277,927	2,339	8,940	4,076	5,850	1,220	579,581
34	Tirupathur	-	-	-	-	4,640	4,000	6,050	274	14,964
35	Vellore	10,035	250,339	252,115	2,472	2,440	5,101	7,550	877	530,929
36	Villupuram	12,500	606,290	570,154	2,423	7,390	13,906	19,400	2,751	1,234,814
37	Virudhunagar	12,500	142,152	138,380	1,277	5,440	9,000	14,318	2,918	325,985
	Total	324,365	7,000,000	7,016,654	58,317	134,050	250,400	400,000	68,054	15,251,840

CENTRAL LIST OF OTHER BACKWARD CLASSES

296. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI B. MANICKAM TAGORE:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether since 2018, no comprehensive update to the Central List of Other Backward Classes has been published if so, the reasons for this delay;

(b) whether the Government plans to release an updated and consolidated list soon and if so, the details thereof;

(c) whether some specific castes or communities have been added or modified in the Central OBC list since 2018, if so, the reasons the Ministry has initiated a full revision or nationwide review of OBC classifications despite social and demographic changes;

(d) the reaffirmation of States' powers to identify OBCs through the 2021 amendment and is the manner in which the Ministry coordinating with State Governments to ensure harmonization and timely reflection of eligible communities in the Central List; and

(e) the details and number of proposals for inclusion, exclusion, or revision have been received by the National Commission for Backward Classes (NCBCs) since 2018 and the percentage of these have been acted upon by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (e) After 102nd Constitution Amendment Act, 2018 which came into force on 11.08.2018, inclusion/exclusion in the Central List of Socially and Educationally Backward Classes is done in accordance with the provisions of Article 342A of the Constitution of India.

The 105th Constitutional Amendment Act, 2021, restored the States' power to identify OBCs for their own Lists.

National Commission for Backward Classes has informed that they have tendered 09 (Nine) Advices.

PRADHAN MANTRI KISAN MAANDHAN YOJANA

297. SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of current enrolment rate for Pradhan Mantri Kisan Maandhan Yojana (PMKMY), State-wise, particularly in Maharashtra and Balaghat district of Madhya Pradesh;
- (b) the details of the steps that are being taken to increase awareness and encourage greater participation among small and marginal farmers, especially those nearing retirement age;
- (c) the details of measures in place to simplify the enrolment process and ensure smooth pension disbursement once farmers attain the eligible age; and
- (d) the details of number of farmers given pension under the scheme, State-wise, particularly in Maharashtra and Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) “Pradhan Mantri Kisan Maan Dhan Yojana (PMKMY)”, a central sector scheme, is a voluntary and contributory pension scheme for the entry age group of 18 to 40 years with a provision of minimum monthly assured pension of ₹ 3000/- on attaining the age of 60 years, subject to exclusion criteria. In the

Balaghat District of Madhya Pradesh, there are 2304 farmers enrolled under the PMKMY. Further, the State-wise details of farmers enrolled under the Scheme are at **Statement**.

The enrolment under the Scheme is done through the Common Service Centers (CSCs) and a dedicated portal for PMKMY Scheme has been created by the CSC to ensure smooth operations under the Scheme. The Government conducts drives to enroll farmers under the Scheme from time to time. In addition, the adequate publicity is given to the Scheme to increase awareness and encourage greater participation among small and marginal farmers.

(d) The Scheme was launched in FY 2019-20 and the pension is disbursed on attaining the age of 60 years.

STATEMENT

State-wise details of farmers enrolled under the PMKMY Scheme (As on 14/07/2025)

State/UT	Grand Total
ANDAMAN AND NICOBAR ISLANDS	522
ANDHRA PRADESH	32,371
ARUNACHAL PRADESH	2,378
ASSAM	13,581
BIHAR	3,45,434
CHANDIGARH	530
CHHATTISGARH	2,02,833

DELHI	360
GOA	151
GUJARAT	66,563
HARYANA	5,74,491
HIMACHAL PRADESH	3,571
JAMMU AND KASHMIR	1,26,595
JHARKHAND	2,53,211
KARNATAKA	69,204
KERALA	1,361
LADAKH	115
LAKSHADWEEP	72
MADHYA PRADESH	1,17,530
MAHARASHTRA	80,569
MANIPUR	590
MEGHALAYA	747
MIZORAM	306
NAGALAND	1,185
ODISHA	1,57,512
PUDUCHERRY	148
PUNJAB	13,049
RAJASTHAN	38,992
SIKKIM	37

TAMIL NADU	1,10,634
TELANGANA	9,809
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	287
TRIPURA	847
UTTAR PRADESH	2,52,209
UTTARAKHAND	2,159
WEST BENGAL	8,324
Grand Total	24,88,277

सूखा-प्रतिरोधी फसलों को बढ़ावा देने के लिए योजना

298. श्री ज्ञानेश्वर पाटील:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने मध्य प्रदेश के सूखा-प्रवण क्षेत्रों में सूखा-प्रतिरोधी फसलों को बढ़ावा देने के लिए कोई विशेष योजना आरंभ की है;

(ख) यदि हाँ, तो योजना को अपनाने और उसकी सफलता दर का ब्यौरा क्या है; और

(ग) मध्य प्रदेश के सूखा-प्रवण क्षेत्रों में जल संरक्षण और किसानों के लिए सिंचाई सुविधाओं को बढ़ाने के लिए क्या उपाय किए जा रहे हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) कृषि और किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) वर्ष 2014-15 से राष्ट्रीय सतत कृषि मिशन (एनएमएसए) के एक घटक के रूप में मध्य प्रदेश सहित देशभर में वर्षा सिंचित क्षेत्र विकास (आरएडी) का कार्यान्वयन कर रहा है। आरएडी में उत्पादकता बढ़ाने और जलवायु परिवर्तनशीलता से जुड़े जोखिमों को कम करने के लिए एकीकृत कृषि प्रणाली (आईएफएस) पर जोर दिया जाता है। आरएडी के अंतर्गत, फसलों/फसल प्रणाली को बागवानी, मवेशी, मत्स्य पालन, कृषि-

वानिकी, मधुमक्खी पालन इत्यादि क्रिया-कलापों के साथ एकीकृत किया जाता है ताकि किसानों को आजीविका के लिए कृषि लाभ को अधिक से अधिक बढ़ाने और सूखे, बाढ़ या अन्य मौसमी घटनाओं के प्रभावों को कम करने में सक्षम बनाया जा सके। अब तक, मध्य प्रदेश राज्य में आरएडी के तहत 46.50 करोड़ रुपए के व्यय के साथ 0.22 लाख हेक्टेयर वर्षा सिंचित क्षेत्र को आईएफएस के अंतर्गत लाया गया है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने मध्य प्रदेश के मुरैना, भिंड, दतिया, टीकमगढ़, छतरपुर, रतलाम, झाबुआ और डिण्डोरी में विभिन्न सूखा सहने योग्य फसलों और किस्मों के अतिरिक्त, जलवायु अनुकूल प्रौद्योगिकियों का प्रदर्शन किया। मध्य प्रदेश में प्रदर्शित विभिन्न सूखा सहने योग्य किस्मों में सोयाबीन (जेएस 9560), चना (आरवीजी-201, जेजी-130, आरवीजी-202), तिल (टीकेजी-308, टीएस-8, टीकेजी-306, जेटीएस-8), सरसों (पूसा बोल्लड/गिरिराज), मूंगफली (जेजीएन-3, 23 और जीजी-20), कम अवधि में पकने वाले उड़द की किस्में (आईपीयू-94-1, पीयू-31, शेखर-2, प्रताप उड़द-1, पीयू-35), कम अवधि में सूखे से बचने वाली धान (पूसा 1121) की किस्में शामिल हैं। इसके अतिरिक्त, जोखिम को कम करने के लिए मक्का + सोयाबीन की अंतर-फसलीय खेती, संचित जल से सब्जियों के उत्पादन के माध्यम से फसल विविधीकरण का भी प्रदर्शन किया गया है।

(ग) केंद्र द्वारा प्रायोजित "प्रति बूंद अधिक फसल" योजना (पीडीएमसी) 2015-16 से क्रियान्वित की जा रही है। पीडीएमसी का ध्यान सूक्ष्म सिंचाई, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से कृषि-भूमि स्तर पर जल उपयोग क्षमता बढ़ाने पर है। पीडीएमसी के अंतर्गत, योजना की शुरुआत से लेकर अब तक मध्य प्रदेश में सूक्ष्म सिंचाई के अंतर्गत 4.365 लाख हेक्टेयर क्षेत्र को कवर किया गया है। 2015-16 से मध्य प्रदेश राज्य को 1170.26 करोड़ रुपए की केंद्रीय सहायता जारी की गई है। सरकार विभिन्न केंद्रीय प्रायोजित योजनाएं जैसे एकीकृत बागवानी विकास मिशन (एमआईडीएच), पीडीएमसी, प्रधानमंत्री कृषि सिंचाई योजना के वाटरशेड विकास घटक (डब्ल्यूडीसी-पीएमकेएसवाई) इत्यादि के अंतर्गत खेतीहर तालाबों, कुओं, ड्रिप, स्प्रिंकलर, पाइप

और पंपों के जरिए सुरक्षात्मक सिंचाई हेतु वर्षा सिंचित क्षेत्र के किसानों को सब्सिडी भी प्रदान कर रही है।

FARM MECHANIZATION AND AGRICULTURAL WORKFORCE

299. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the reasons that the country's farm mechanization is only 45% when compared to US's 95%; Brazil's 75% and China's 60%;
- (b) whether it is a fact that the share of agricultural workforce has dropped from 60% in 1991 to just 39% in 2023;
- (c) whether it is also a fact that a uniform GST rate of 5% or 0% on all agricultural machinery and their components make mechanization affordable for small and marginal farmers, stimulate demand in under-mechanized regions and encourage adoption of new technologies; and
- (d) if so, the details of the plans that the Government implement to push mechanization and increase workforce in agriculture?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The adoption of mechanization by the farmers of various States in India depends on varying factors such as socio-economic conditions, geographical conditions, crops grown, irrigation facilities etc. As per the estimates of 2020-21 of Indian Council of Agricultural Research (ICAR), agricultural mechanization level varies across different crops and their farm operation in the country. Overall,

the operation-wise average mechanization levels across crops are 70% for seed-bed preparation, 40% for sowing/planting/transplanting, 33% for weeding and inter-culture, and 34% for harvesting and threshing, resulting in an overall average mechanization level of 45%.

(b) The shift in workforce from primary (agriculture) sector to secondary and tertiary sectors is a normal phenomenon of the development process experienced by countries across the world and the same is true for India, as well. As per Periodic Labour Force Survey (PLFS) conducted by National Statistics Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI), the percentage of workers in the usual status engaged in agriculture and allied sector is given below:

S. No.	PLFS Survey year	Percentage of workers engaged in Agriculture
1	2020-21	46.5
2	2021-22	45.5
3	2022-23	45.8

Source: Annual Reports, Periodic Labour Force Survey, MoSPI. (2019-20 to 2022-23)

(c) Agricultural implements like hand tools and animal-driven tools are exempt from GST, while machinery for soil preparation and harvesting is taxed at 12%. Machines for cleaning and sorting agricultural produce are taxed at 18%.

(d) Agriculture is a State subject and Government of India supports the efforts of

States through appropriate policy measures, budgetary allocation and various schemes/ programmes. Various schemes implemented by Department of Agriculture and Farmers Welfare supports modern agricultural practices and technology adoption, boosting productivity, promoting diversification into various agro-based sectors aiming to transform rural agriculture, enhance market access, and improve the livelihoods of farmers, encourages entrepreneurship among farmers, Farmers Producers Organization (FPOs), and start-ups for creating job opportunities.

The Sub-Mission on Agricultural Mechanization (SMAM) is implemented with the specific aim of increasing the reach of farm mechanization to small and marginal farmers and to the regions where availability of farm power is low and promoting 'Custom Hiring Centers (CHCs)' to offset the adverse economies of scale arising due to small land holding and high cost of individual ownership of agricultural machines. Under SMAM, in order to make farm machinery more accessible and affordable to farmers, financial assistance @ 40-50% of the cost of machinery depending on the category of farmers is provided for purchase of agricultural machines. With a view to make available machines and equipments to farmers on rental basis, financial assistance for establishment of CHCs of the project cost up to Rs. 250 lakhs is provided @ 40% of the project cost and financial assistance for establishments of Farm Machinery Banks (FMBs) of the project cost up to Rs. 30 Lakhs is provided @ 80% of the project cost. The rate of financial assistance for establishing FMBs in the North Eastern States is @ 95% of the project cost.

IMPACT OF AFRICAN SWINE FEVER ON ASSAM'S PIG**300. SHRI GAURAV GOGOI:**

Will the Minister of **FISHERIES ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether the government is aware that African Swine Fever has reduced Assam's pig population by over eight lakh during the last five years;
- (b) If so, the assistance being provided to affected farmers and backyard piggery units in Assam;
- (c) whether the Government has any plans to assist the State Government in disease control, vaccination development, or restocking of healthy pig populations; and
- (d) the steps being taken to prevent further outbreaks and protect livelihoods in the pig-rearing sector in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) As per the information received from the State of Assam, during the last five years, 44596 pigs have died due to African Swine Fever (ASF) and 8295 pigs have been culled to prevent the spread of the disease.
- (b) Department under Assistance to States for Control of Animal Diseases (ASCAD) of Livestock Health and Disease Control Program (LHDCP) provided compensation of Rs. 225.00 lakh for culling as per the demand of State on sharing basis to compensate the affected pig owners. Further, the

State has informed that 344 farmers were compensated against culling of their pigs during last five years.

(c) and (d) Measures taken by the Department are as under:

- i. National Action Plan on African Swine Fever (ASF) has been formulated during 2020 for Prevention, Control and Containment of African Swine Fever (ASF) incorporating measures such as movement control, stamping out pigs within a 1 km infected zone, cleaning and disinfection, restrictions on pig feeding, limitations on pork meat, and enhanced surveillance including bio security measures before and during the outbreak of disease. Advisories are issued to the States including meetings and visit of Central Team.
- ii. The Crisis Management Plan (CMP) for livestock disease was prepared in 2024, outlining a structured approach for managing and treating outbreaks. It includes scientific methods for carcass disposal, particularly of pigs, and details measures for swift containment, mitigation and reduction of pandemic risks through effective prevention and control strategies.
- iii. Under Animal Husbandry Infrastructure Development Fund (AHIDF) of NLM, support is provided for setting up of breed improvement/breed multiplication farm for Pigs as per the guidelines, which include loan upto 90% from lending organizations. Also, National Livestock Mission (NLM)-Entrepreneurship Development Programme (EDP), provides 50% capital subsidy for establishment of pig farm as per the guidelines. Total 13

project with project cost of Rs. 7.67 crore have been approved under EDP and the fund of Rs 1.3 crore has been approved for 6 projects for the State of Assam.

- iv. As communicated by the State of Assam, a joint DBT research project of College of Veterinary Science, Guwahati, IIT, Guwahati and Guru Angad Dev Veterinary and Animal Science University, Ludhiana has been initiated in respect to diagnosis, epidemiology and vaccine development. At present, there is no vaccine available for ASF.
- v. The State of Assam is supporting the pig farmers by distributing animals of high genetic merit under a project "Pig Revolution in Assam through Animals of high genetic merit (PRAtahm)".
- vi. States/UTs are financially supported for establishment and strengthening of laboratories, research and innovation, capacity building and training on topics like Good Animal Husbandry Practices, biosecurity/sanitary measures, vector control etc. During 2024-25 the State of Assam had been provided a fund of rupees 377.885 lakhs under ASCAD.

प्रधानमंत्री आवास योजना-ग्रामीण के अंतर्गत प्रतीक्षा सूची में शामिल लाभार्थी

301. डॉ. आनन्द कुमार गोंडः

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत बहराइच लोक सभा निर्वाचन क्षेत्र में चयनित लाभार्थियों की संख्या कितनी है;

(ख) उक्त योजना के अंतर्गत उक्त निर्वाचन क्षेत्र में कितने लाभार्थी प्रतीक्षा सूची में शामिल हैं और

ऐसे लाभार्थियों को उक्त योजना का लाभ कब तक मिलने की संभावना है;

(ग) क्या सरकार का विचार बहराइच लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले कुछ गांवों, जो किसी न किसी कारण से एनआईसी पोर्टल पर न होने के कारण पूर्व में पीएमएवाई-जी योजना के अंतर्गत लाभों से वंचित थे, के लिए कोई विशेष प्रावधान करने का है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) ग्रामीण क्षेत्रों में "सभी के लिए आवास" के उद्देश्य को प्राप्त करने के लिए, ग्रामीण विकास मंत्रालय 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना- ग्रामीण (पीएमएवाई-जी) को लागू कर रहा है ताकि पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं के साथ सहायता प्रदान की जा सके। मार्च 2024 तक राज्यों/संघ राज्य क्षेत्रों को कुल 2.95 करोड़ आवास लक्ष्य आवंटित किए जा चुके हैं, जो कि मंत्रिमंडल द्वारा अनुमोदित निर्धारित समयसीमा थी। ग्रामीण क्षेत्रों में बढ़ती आवास आवश्यकताओं को पूरा करने के लिए, केंद्रीय मंत्रिमंडल ने 09.08.2024 की अपनी बैठक में वित्त वर्ष 2024-25 से 2028-29 के दौरान पीएमएवाई-जी के तहत 2 करोड़ अतिरिक्त आवासों के निर्माण को मंजूरी दी। दिनांक 17.07.2025 तक, 4.95 करोड़ आवासों के संचयी लक्ष्य में से, 4.12 करोड़ आवास राज्यों/संघ राज्य क्षेत्रों को आवंटित किए गए हैं, जिसमें से 3.84 करोड़ मकानों को स्वीकृत किया जा चुका है और 2.80 करोड़ से अधिक मकानों का निर्माण किया जा चुका है।

मंत्रालय राज्यों को लक्ष्य आवंटित करता है और जिलों/ब्लॉकों/ग्राम पंचायतों को आगे लक्ष्य आवंटित करने का काम राज्य सरकार द्वारा किया जाता है। उत्तर प्रदेश के बहराइच लोकसभा क्षेत्र में इस योजना की प्रगति इस प्रकार है:

(इकाई संख्या में)

राज्य द्वारा आवंटित लक्ष्य	स्वीकृत मकान	निर्मित हो चुके मकान
1,41,656	1,41,656	1,40,978

(ख) उत्तर प्रदेश राज्य (बहराइच लोकसभा निर्वाचन क्षेत्र सहित) के लिए मौजूदा एसईसीसी 2011 आधारित पीडब्ल्यूएल और आवास + 2018 सूची को संतुष्ट कर दिया गया है।

भारत सरकार ने संशोधित बहिर्वेशित मानदंडों का उपयोग करके पात्र ग्रामीण परिवारों की पहचान करने के लिए आवास + 2018 सूची को अद्यतन करने के लिए अभ्यास के संचालन को भी मंजूरी दे दी है।

पीएमएवाई-जी (वित्त वर्ष 2024-25 से 2028-29) के लिए लाभार्थी डेटाबेस में शामिल करने के लिए आवास+ 2024 मोबाइल एप्लिकेशन का उपयोग करके संभावित पात्र परिवारों की पहचान के लिए आवास+ 2024 परिवार सर्वेक्षण 31 मार्च, 2025 की प्रारंभिक समय सीमा के साथ 27.12.2024 को शुरू हुआ था। सभी राज्यों/संघ राज्य क्षेत्रों के लिए सर्वेक्षण प्रक्रिया को पूरा करने की समय सीमा दो बार 30 अप्रैल, 2025 तक और 15 मई, 2025 तक बढ़ाई गई थी। राज्यों द्वारा न्यायोचित मांग के साथ किए गए अनुरोधों पर विचार करते हुए, कुछ राज्यों/संघ राज्य क्षेत्रों के लिए समयसीमा 15 मई 2025 से आगे बढ़ा दिया गया है। परिवारों का विवरण दर्ज करने के लिए आवास+ 2024 विंडो अब बंद है। राज्य/संघ राज्य क्षेत्र आवास+ 2024 मोबाइल एप्लिकेशन के माध्यम से प्राप्त स्व-सर्वेक्षण मामलों की पुष्टि और सर्वेक्षण मामलों का सत्यापन कर रहे हैं। स्व-सर्वेक्षण मामलों की पुष्टि और सर्वेक्षण मामलों के सत्यापन की अंतिम तिथि 31.07.2025 है।

(ग) और (घ) तकनीकी समस्या का समाधान पहले ही कर लिया गया है और आवास+ 2024 परिवार सर्वेक्षण में सभी ग्राम पंचायतों के आंकड़े प्रदर्शित कर दिए गए हैं तथा सभी ग्राम पंचायतों में सर्वेक्षण कार्य पूरा कर लिया गया है।

FUNDS ALLOCATION TO NTTM

302. SHRI S. VENKATESAN:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of amount allocated to National Technical Textile Mission (NTTM) during the last five years and the current year, year-wise; and

(b) the details of amount spent from NTTM during the last five years and first quarter of the current financial year, year-wise?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b) The details of amount allocated to National Technical Textiles Mission (NTTM) and grant released from NTTM from 2020-21 to 2025-26 are as under:

(amount in Rs. Cr)

S. No.	F.Y.	Budget Allocated	Grant releaseds
1	2020-2021	0	0
2	2021-2022	60	59.69
3	2022-2023	37	36.15
4	2023-2024	170	62.23
5	2024-2025	250	249.09
6	2025-2026 (till 30 th June, 2025)	370	141.29

दुर्लभ भू-धातुओं के घरेलू उत्पादन को बढ़ाना

303. श्री बाबू सिंह कुशवाहा:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या चीन द्वारा दुर्लभ भू-धातुओं के निर्यात पर प्रतिबंध लगाने के पश्चात् भारत ने इनके घरेलू उत्पादन को बढ़ावा देने के लिए सात वर्षीय योजना की रूपरेखा तैयार की है;

(ख) यदि हाँ, तो इस योजना के मुख्य उद्देश्य, समय-सीमा और कार्यान्वयन एजेंसियों का ब्यौरा क्या है;

(ग) क्या सरकार का उक्त योजना के अंतर्गत रक्षा, इलेक्ट्रॉनिक्स और स्वच्छ ऊर्जा जैसे क्षेत्रों में स्वदेशी आपूर्ति सुनिश्चित करने हेतु एक समर्पित नीति तैयार करने का विचार है; और

(घ) यदि नहीं, तो क्या सरकार इन क्षेत्रों पर निर्भरता कम करने के लिए किसी वैकल्पिक रणनीति पर विचार कर रही है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ग) नीति आयोग और परमाणु ऊर्जा विभाग (डीएई) के अंतर्गत भारतीय रेयर अर्थ लिमिटेड (आईआरईएल) ने "दुर्लभ भू-तत्वों का उपयोग करके डाउनस्ट्रीम उद्योग की स्थापना हेतु प्रोत्साहन ढाँचे" पर एक दस्तावेज़ तैयार किया है। इसके अलावा, डीएई के अंतर्गत आईआरईएल ने देश में विशेष रूप से रक्षा और परमाणु ऊर्जा क्षेत्र में उपयोग के लिए स्वदेशी संसाधनों से समारियन-कोबाल्ट चुम्बकों के उत्पादन हेतु एक रेयर अर्थ परमानेंट मैग्नेट (आरईपीएम) संयंत्र स्थापित किया है।

(घ) प्रश्न ही नहीं उठता।

FISHERIES INFRASTRUCTURE UNDER PMMSY IN TAMIL NADU

304. SHRI SASIKANTH SENTHIL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Pradhan Mantri Matsya Sampada Yojana (PMMSY) includes components aimed at developing climate resilient fisheries infrastructure in Tamil Nadu's coastal districts, if so, the details thereof;
- (b) whether the implementation of PMMSY projects in the State has aligned with the objectives of State Action Plan on Climate Change;
- (c) whether any scientific assessments or studies have been conducted to evaluate the impact of climate change on fish catch and marine biodiversity in the State, particularly in vulnerable coastal regions and if so, the key findings;
- (d) whether the Government has taken any steps to address marine and industrial pollution in ecologically sensitive zones such as Ennore Creek and Pulicat Lagoon in the State, if so, the details thereof; and
- (e) the specific measures undertaken by the Government to mitigate the effects of thermal discharge, effluent flow and port related activities on the fisheries ecosystem along the Ennore Coast ?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

- (a) Yes, the Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department of Fisheries, Government of India (DoF, GoI) includes a component “Development of 100 Coastal Fishermen Villages as Climate Resilient Coastal Fishermen Villages (CRCFV)”. This is aimed at developing the

existing 100 fishermen villages situated close to the coastline in various States and Union Territories (UTs), including that in Tamil Nadu's coastal districts, into Climate Resilient Coastal Fishermen Villages, and to transform them to economically vibrant fishermen villages. The guidelines of PMMSY for the component of CRCFV has listed a basket of activities that includes infrastructure components and economic activities that aid enhancing the resilience of the villages to climate change impacts.

Sixteen coastal fishing villages in the Tamil Nadu have been selected for development as CRCFV. The Government of Tamil Nadu has informed that activities spread across the infrastructure and economic components have been proposed in these villages. The details of the activities approved for the selected 16 villages are provided in the **Statement**.

(b) The Government of Tamil Nadu has informed that the PMMSY projects implemented in Tamil Nadu is in alignment with the state's objectives and action plan on climate change, particularly through its focus on climate-resilient fisheries and sustainable practices. The PMMSY incorporates initiatives like seaweed cultivation, artificial reefs, and promoting climate-resilient coastal fishing villages, which directly address climate change impacts on the fisheries sector.

(c) Indian Council of Agricultural Research (ICAR) has informed that Tamil Nadu harvested 6.79 lakh tonnes of fish in 2024, a 20% increase from 2023, ranking second among maritime states. Lesser sardines dominated the landings (76.98%), followed by crabs (39.72%), cephalopods (38.62%), *Odonus*

niger (38.4%) and Indian Mackerel (35.4%). Among the 14 maritime districts of Tamil Nadu, Kanyakumari recorded the highest landings of 1,57,280 t (23.2%), followed by Tuticorin at 1,13,356 t (16.7%), Chennai with a landing of 91,927 t (13.5%) and Ramanathapuram 87,140 t (12.8%). The percentage contribution of Pudukottai, Thanjavur, Villupuram, Nagapattinam and Cuddalore districts were 9.9, 7.3, 5.7, 3.9 and 3.7% respectively to the total catch of Tamil Nadu.

Further, studies on fish stocks revealed that the stocks are in good health and 91.1% of the 135 fish stocks evaluated in different regions during 2022 were found sustainable. The studies clearly indicated that there are inter annual fluctuations in landing of marine fishery resources due to changes in the climate and environmental variables.

(d) and (e) The DoF, GoI through its institutes and other organizations conducts awareness programmes for the local fishers and residents to enhance the awareness regarding impact of marine pollution to livelihood and human health. The fishers are also being sensitized through State Fisheries Departments and *Sagar Mitras* to adopt sustainable fishing practices and to reduce micro-plastic litter generated from fishing equipment. Beyond the domestic initiatives, Government of India through DoF, GoI is collaborating in a global initiative with IMO (International Maritime Organization)- FAO (The Food and Agriculture Organization of the United Nations) to prevent or reduce marine litter in the region.

STATEMENT

Infrastructure components and Economic activities under the component of developing climate-resilient fisheries under PMMSY

INFRASTRUCTURE COMPONENTS	
Category	Description
Multipurpose Halls and Training Centres	Capacity building, emergency coordination, and community events
Net Mending Sheds	Sheltered space for gear maintenance, ensuring continuity post-disaster
Fish Drying Platforms and Storage	Solar-based drying and weather-resistant storage to preserve product quality
Auction hall and Market Facilities	Efficient and climate-safe fish marketing and trade operations
Artificial Reefs and Marine Ecosystem Support	Boosts biodiversity and improves fish stock resilience
Fish Preprocessing hall and Infrastructure	Maintains freshness, reduces post-harvest loss
Cooperative credit society	Provide credit and support to their members (mostly small-scale fishers/farmers)

ECONOMIC ACTIVITIES	
Green Fuel and Energy Efficient Engines	Reduces diesel use and carbon emissions
Marine Aquaculture and Livelihood Diversification	Promotes alternative, climate-resilient incomes
Fish value added products Development unit	Increases income resilience during lean fishing seasons caused by ocean warming or cyclones.
Safety and Risk Reduction Equipment- Life buoy and life jacket	Enhances fisher safety during cyclones and sea hazards
Value addition by integrated project for fish processing.	Improves quality, shelf-life, and marketability of fish products
Biofertilization production unit	Converts waste into income, reduces environmental impact
Mobile fish food restaurant	Promotes retail sales and value-added fish product access
Marine spare parts shop	Ensures operational continuity and reliability

GAINS MADE BY INDIAN EXPORTERS

305. SHRIMATI RACHNA BANERJEE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the steps taken by the Government to provide detailed assessment of the gains made by Indian exporters and manufacturers since the signing of the India-UAE Comprehensive Economic Partnership Agreement (CEPA) in 2022;
- (b) the specific sectors that have witnessed significant growth in exports to the UAE post-CEPA;
- (c) whether there are any support being provided to MSMEs to tap into these opportunities, if so, the details thereof; and
- (d) the details of the list of Indian products that have benefited from tariff reductions under CEPA and the manner in which this has impacted competitiveness in the UAE market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA) :

- (a) The India-UAE Comprehensive Economic Partnership Agreement (CEPA) was signed on 18 February 2022 and came into force on 1 May 2022. The Agreement provides significant benefits to Indian and UAE businesses, including enhanced market access and reduced tariffs. Since the signing of CEPA, India-UAE bilateral trade has witnessed robust growth and diversification with trade increasing from 72.87 USD billion in FY 2021-22 to USD 100.06 billion in FY

2024-25. Since signing of the Agreement, India has engaged continuously with the UAE side through regular high-level meetings like the Joint Committee, established as an institutional mechanism to take stock of the implementation of CEPA. The Trade in Goods Committee has also met several times to address issues related to bilateral trade. Both sides have taken concrete steps to operationalize various other Sub-Committees as well to deliberate on issues related to trade in services, rules of origin, customs procedure and trade facilitation.

(b) Our merchandise exports to UAE have grown from 28.04 billion USD in 2021-22 to 36.63 billion USD in 2024-25 exhibiting a growth of 7% . Key sectors that have seen increase in exports from India since CEPA came into force are Engineering Goods, Gems and Jewellery, Agricultural Products, Marine products, Pharma and Electronics goods.

(c) Under the provisions of the CEPA, India stands to benefit from preferential market access provided by the UAE covering several sectors important to MSMEs. Ministry of MSME has constituted a Joint SME Committee under the provision of bilateral CEPA, to promote partnership between the SMEs of both sides and identify ways to assist SMEs in taking advantage of the commercial opportunities arising from India-UAE CEPA. Through Market Access Initiative (MAI) Schemes, MSMEs are provided financial help which acts as a catalyst to promote India's exports on a sustained basis to targeted countries including UAE. Ministry of MSME, through its International Cooperation (IC) Scheme had facilitated participation by India MSME delegations of MSME representatives in

various international trade-fairs/exhibitions held in UAE.

(d) The CEPA between India and the UAE covers almost all tariff lines of India (11,908) and the UAE (7,581) respectively. India benefits from preferential market access provided by the UAE on over 97% of its tariff lines which account for 99% of Indian exports to the UAE in value terms which includes gems and jewellery, Textiles, leather, footwear, sports goods, plastics, furniture, agricultural and wood products, engineering products, medical devices and Automobiles.

ALLOCATION OF FUND UNDER MGNREGS

306. SHRI Y. S. AVINASH REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has reduced allocation for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and if so, the details thereof and if not, the reasons therefor since 2014 to till date;
- (b) whether this was despite implementation in recent years, experiencing wage delays and underfunding and this has also depressed demand with formal requests for work only being a portion of the actual demand and if so, the details thereof;
- (c) whether it is a fact that Aadhaar-based payments have neither reduced corruption nor stopped wage payment delays while creating hurdles for officials and workers during implementation; and
- (d) if so, the details thereof and the corrective steps taken by the Government

till now?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The Budget allocation under Mahatma Gandhi NREGA has steadily risen over the years. The budget allocation for the financial year 2006-07 was Rs 11,300 crore which increased to Rs 33,000 crore in FY 2013-14. During the FY 2024-25 budget allocated for the scheme was Rs. 86,000 crore which was the highest ever allocation to the scheme at the BE stage. For the FY 2025-26, budget allocation at BE stage continues to stand at Rs 86,000 crore which underscores the Government's continued support to the scheme. The details of the budget allocated for the scheme since FY 2014-15 is given below:

Sl. No.	Financial Year	Budget Estimate (Rs. in crore)	Revised Estimate (Rs. in crore)
1	2014-15	34000.00	33000.00
2	2015-16	34699.00	37345.95
3	2016-17	38500.00	48220.26
4	2017-18	48000.00	55167.06
5	2018-19	55000.00	61830.09
6	2019-20	60000.00	71001.81
7	2020-21	61500.00	111500.00
8	2021-22	73000.00	98000.00

9	2022-23	73000.00	89400.00
10	2023-24	60000.00	86000.00
11	2024-25	86000.00	86000.00
12	2025-26	86000.00	-

(b) The Mahatma Gandhi National Rural Employment Guarantee Act 2005 (Mahatma Gandhi NREGA) aims at enhancing livelihood security of households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in a financial year to every household whose adult members volunteer to do unskilled manual work. The scheme serves as a fallback option when no better employment opportunity is available. The Ministry regularly emphasizes during interactions with the States/UTs to ensure that no demand for employment is left unmet. Under the scheme fund release to the States/UTs is a continuous process and the Central Government is committed to making funds available to States for the implementation of the Scheme as per the demand for the employment on the ground. The Ministry seeks additional funds for implementation of Mahatma Gandhi NREGS from the Ministry of Finance as and when required for meeting the demand for employment on the ground.

(c) and (d) Under Mahatma Gandhi NREGA Direct Benefit Transfer, all wage payments to the workers are to be credited into the bank accounts of the workers. The crediting of payments are done using the Aadhar number of the beneficiary with which the account is linked.

Aadhaar Based Payment System (ABPS) conversion is a major reform process where benefits are credited directly into the bank accounts based on the Aadhaar number of the workers, cutting several layers in the delivery process. APBS helps in better targeting, increasing the efficiency of the system and reducing the delays in payments, ensuring greater inclusion by curbing leakages and thereby, promoting greater accountability and transparency.

One of the several benefits of APBS conversion is to minimize the rejection of transactions due to the frequent changing of bank accounts maximizing the performance of DBT. During a period from 1st January, 2024 to 25th February, 2025 the scale of rejected transactions for reasons such as no such account or account closed etc. has drastically come down from 8.50% (in case of earlier NACH payment mode) to a mere 0.41% in case of ABPS system. This clearly establishes the benefits of the ABPS systems for the welfare of the beneficiaries.

SOIL HEALTH AND AGRICULTURAL PRODUCTIVITY

307. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has conducted any recent studies on the status of soil health in the country, including specific assessments for agro-ecological zones in Andhra Pradesh;
- (b) if so, the details of key findings regarding soil fertility trends, organic carbon

depletion, micronutrient deficiencies and their impact on agricultural output in major crops;

(c) whether the decline in soil health has affected input efficiency, long-term yield sustainability or resilience to climate variability; and

(d) the steps being taken to enhance the effectiveness of the Soil Health Card scheme, promote region-specific soil restoration practices and integrate soil health goals within PM-KISAN, natural farming, and agri-extension frameworks?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) to (c) Government has conducted two studies on the status of Soil Health and Fertility Scheme in the country including agro-ecological zones in Andhra Pradesh. The key findings of these studies are as under:

- National Productivity Council (NPC), New Delhi carried out a study 'Soil Testing Infrastructure for Faster Delivery of Soil Health Card in India' in 2017 in 76 districts of 19 States covering 170 soil testing labs and 1700 farmers. As a result of application of fertilizer and micro-nutrients as per the recommendations on the Soil Health Cards (SHCs), it was reported that there has been a decrease of use of chemical fertilizer application in the range of 8-10%. Overall 5-6% increase in the yield of crops was reported due to application of fertilizer and micro nutrients as per recommendations in SHC.
- An impact study of Soil Health and Fertility Scheme (November 2017) was

conducted by National Institute of Agricultural Extension Management (MANAGE), Hyderabad. As per report, about 62.8% of the farmers use fertilizers according to the recommendations on the SHC (out of 3184 farmers in 199 villages). The costs reduced per acre by 4 to 10 % due to low fertilizer use. Crop yields increased for majority of the crops, although moderately. Two-thirds of the sample farmers indicated that SHC is beneficial which an encouraging fact. Overall, paddy farmers reduced use of urea by 9%, Diammonium Phosphate (DAP)/Single Super Phosphate by 7%, but increased use of Potassium by 20%. There was substantial decline in fertilizer use especially urea and DAP in paddy and cotton resulted in decreased cost of cultivation per unit area.

(d) States are linking SHCs to other beneficiary linked schemes also like, National Mission of Edible Oil Oilseeds and National Mission on Natural Farming, to give farmers nutrient status baseline data of soil. Crop-wise fertilizer recommendations is given under SHC to promote region specific soil nutrient restoration. Agri-extension worker like Agricultural Technology Management Agency (ATMA), Krishi Vigyan Kendras are also involved in knowledge dissemination to farmers about SHC recommendations.

वस्त्र उद्योग हेतु विज़न 2030

308. श्री प्रभुभाई नागरभाई वसावा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) वस्त्र उद्योग को 350 बिलियन अमेरिकी डॉलर का उद्योग बनाने के लिए विज़न 2030 के

अनुरूप कपास की उत्पादकता और गुणवत्ता बढ़ाने, नवाचार को बढ़ावा देने और समग्र वस्त्र मूल्य श्रृंखला को सुदृढ़ करने के लिए उठाए गए कदमों का ब्यौरा क्या है;

- (ख) क्या सरकार की समग्र कपास मूल्य श्रृंखला को सुदृढ़ करने के लिए किसानों, उद्योग और अनुसंधान संस्थानों के बीच सहयोग स्थापित करने की योजना है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) विज्ञान 2030 के अनुरूप कपास की उत्पादकता और गुणवत्ता बढ़ाने, नवाचार को बढ़ावा देने और संपूर्ण वस्त्र मूल्य श्रृंखला को मजबूत करने के लिए, माननीय वित्त मंत्री जी ने अपने बजट भाषण वर्ष 2025-26 में एक पाँच वर्षीय 'कपास उत्पादकता मिशन' की घोषणा की थी। कृषि अनुसंधान एवं शिक्षा विभाग (डीएआरई) इस मिशन के कार्यान्वयन के लिए नोडल विभाग है, जिसमें वस्त्र मंत्रालय भागीदार है।

इस मिशन का उद्देश्य सभी कपास उत्पादक राज्यों में अनुसंधान और विस्तार गतिविधियों सहित रणनीतिक पहलों के माध्यम से कपास उत्पादन को बढ़ावा देना है। इस मिशन में एडवांस्ड ब्रीडिंग और बायोटेक्नोलॉजी टूल्स का उपयोग करके, एक्स्ट्रा लॉन्ग स्टेपल (ईएलएस) कपास सहित, जलवायु-अनुकूल, कीट-प्रतिरोधी और उच्च उपज देने वाली कपास किस्मों के विकास पर भी ध्यान केंद्रित करने का प्रस्ताव है।

आईसीएआर-केंद्रीय कपास अनुसंधान संस्थान (सीआईसीआर), नागपुर द्वारा राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) के तहत 8 प्रमुख कपास उत्पादक राज्यों में वर्ष 2023-24, वर्ष 2024-25 के दौरान 'एग्रो-इकोलॉजिकल क्षेत्रों के लिए प्रौद्योगिकियों को लक्षित करना - कपास उत्पादकता बढ़ाने हेतु सर्वोत्तम पद्धतियों का बड़े पैमाने पर प्रदर्शन' शीर्षक से कपास पर एक विशेष परियोजना लागू की गई है और कपास की उत्पादकता तथा ईएलएस कपास का उत्पादन बढ़ाने के लिए यह वर्ष 2025-26 में भी जारी है। इस विशेष परियोजना का कुल परिव्यय 6,032.35 लाख रुपये है।

(ख) और (ग) 'कपास उत्पादकता मिशन' का उद्देश्य किसानों को अत्याधुनिक वैज्ञानिक और तकनीकी सहायता प्रदान करना है, जिससे उत्पादकता में वृद्धि हो, फाइबर की बेहतर गुणवत्ता हो और जलवायु एवं कीट-संबंधी समस्याओं के प्रति बेहतर रूप से सक्षम हो सके। सरकार के एकीकृत 5एफ विजन, फार्म टू फाइबर टू फैक्ट्री टू फैशन टू फॉरेन के अनुरूप, इस मिशन से कपास किसानों की आय में वृद्धि होने, उच्च गुणवत्ता वाले कपास की निरंतर आपूर्ति सुनिश्चित होने और भारत के पारंपरिक वस्त्र क्षेत्र का पुनरुद्धार होने की संभावना है, जिससे इसकी वैश्विक प्रतिस्पर्धा में वृद्धि होगी।

E-COMMERCE REGULATION OF BANNED e-CIGARETTES

309. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken cognisance of the continued online availability and sale of e-cigarettes and vaping products on e-commerce platforms despite the nationwide ban under the Prohibition of Electronic Cigarettes Act, 2019, if so, the details thereof;
- (b) the number of instances where e-commerce platforms have been found violating this ban, and the action taken against such platforms;
- (c) whether any guidelines, circulars, or Standard Operating Procedures (SOPs) have been issued to online marketplaces and e-commerce platforms to prevent the listing and sale of banned products such as vapes and e-cigarettes, if so, the details thereof; and
- (d) whether the Government is considering stricter enforcement or enhanced penalties on digital platforms violating the provisions of the Prohibition of Electronic Cigarettes Act, 2019, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Government of India enacted the Prohibition of Electronic Cigarettes Act (PECA) in 2019, which prohibits the production, manufacture, import, export, transport, sale, distribution, storage and advertisement of electronic cigarettes and related devices to protect youth from their harmful effects and addiction potential.

Ministry of Health and Family Welfare (MoHFW) has also launched the Portal to report violations of Prohibition of Electronic Cigarettes Act, 2019 and Cigarettes and Other Products Act (COTPA), 2003 over online medium, which is used to report any violations of online sale, promotion, on advertising of tobacco products and e-cigarettes on e-commerce websites, social media platforms and other digital platforms, which are prohibited under COTPA, 2003 and PECA, 2019. Once a violation is reported, appropriate action is taken by issuing take-down/removal notices to the concerned intermediary platform, hosting or controlling the said unlawful information, in coordination with Ministry of Electronics and Information Technology (MeitY). MoHFW also takes suo motu action on any instances of online violations of tobacco control laws.

(c) and (d) Public Health being a state subject, the primary responsibility for enforcement of tobacco control laws is the prerogative of each State and UT in India. MoHFW has periodically issued advisories to all States and UTs, informing

them about electronic cigarettes and like devices, including their harmful effects, and apprising them about PECA, 2019 as well as relevant provisions of COTPA, 2003 (https://ntcp.mohfw.gov.in/circular_advisory).

The advisories include clear direction to States/UTs on strengthening the enforcement of PECA, 2019 on e-commerce sites/apps.

STATUS OF IMPLEMENTATION OF DIGITAL AGRICULTURE MISSION

310. SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the current status of implementation of the Digital Agriculture Mission across the country and key national milestones achieved so far;
- (b) the total number of Farmer IDs created under the AgriStack initiative, and the number of districts covered under the Digital Crop Survey as on date;
- (c) the number of States in the country including Tamil Nadu—that have formally adopted the Mission, and the details of specific achievements, such as the creation of Geo referenced Village Maps and deployment of Krishi Decision Support Systems;
- (d) the number of Farmer IDs generated under the Mission in the State of Tamil Nadu alongwith the number of villages/districts mapped and the data on land parcel surveyed under the Digital crop survey; and
- (e) the measures which have been taken by the Union Government to support

the State of Tamil Nadu in accelerating DAM deployment?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Government has approved the Digital Agriculture Mission in September 2024. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, such as AgriStack, Krishi Decision Support System, and a comprehensive Soil Fertility and Profile Map to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make reliable crop-related information available to all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e., Geo-Referenced Village Maps, Crop Sown Registry, and the Farmers Registry, all created and maintained by the State Governments/ Union Territories. At present, a Memorandum of Understanding (MoU) has been signed with 30 States/UTs for the creation and implementation of the Digital Public Infrastructure, including the State of Tamil Nadu.

As of 17.07.2025, a total of 6,87,38,959 Farmer IDs have been generated, including 30,92,267 Farmer IDs in the State of Tamil Nadu. Geo-referencing of the village map is a prerequisite condition for Digital Crop Survey, which has been completed in 17,164 villages in the State of Tamil Nadu. Digital Crop Survey has been undertaken in 492 Districts in Rabi 2024-25 for more than 23.5 Crore plots. This includes 17,116 villages in 37 Districts for more than 3.84 crore plots in the state of Tamil Nadu.

(e) The Government is providing technical and financial support to all the States/ UTs for the timely implementation of the Mission:

- I. Software for Farmer ID and Digital Crop Survey.
- II. Providing training to the State officials.
- III. Support for hiring human resources for creating a Project Monitoring Unit.
- IV. Providing Cloud Infrastructure for implementing the project.
- V. The Department of Expenditure (DoE), Ministry of Finance, has announced a Scheme for Special Central Assistance (SCA) to States for Capital Investment 2024-25 with a total allocation of Rupees 5000 Crores. In 2025-26, an amount of ₹ 1076 Crore has been released to 6 States, including the state of Tamil Nadu, with an amount of Rs. 58.45 Crore.
- VI. Further, the Government has advised the States to adopt a Camp-mode approach, under which financial assistance of Rs. 15,000 per camp has been provisioned to the States to encourage States to organize field-level camps and mobilise local administration.
- VII. To accelerate the creation and verification of Farmers' Registry, Rs. 10/- per Farmer ID has been provisioned from the administrative fund of the PM KISAN Scheme. This amount will be utilized to provide an honorarium to the field functionaries involved in the creation of the Farmers' Registry.
- VIII. Providing funds to conduct Digital Crop Survey in the States/UTs.

Tamil Nadu has been allocated an amount of Rs. 49.89 Crore for 2025-26 to conduct DCS in their state.

- IX. Under the National e-Governance Plan in Agriculture (NeGPA) component of the Mission, funding is given to the States/UTs for Digital Agriculture Projects using emerging technologies like Artificial Intelligence, and Machine Learning (AI/ML), Internet of Things (IoT), Blockchain, etc.

खाद्य तेल पर आयात शुल्क

311. डॉ. प्रशांत यादवराव पडोले:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने हाल ही में घरेलू तिलहन किसानों की सहायता करने के लिए खाद्य तेलों पर आयात शुल्क में वृद्धि की है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त परिवर्तनों का घरेलू तिलहन की कीमतों और किसानों की आय पर क्या प्रभाव पड़ने की संभावना है;

(ग) विगत पांच वर्षों के दौरान आयातित कच्चे और परिष्कृत खाद्य तेलों की मात्रा, लगाए गए आयात शुल्क और उससे उत्पन्न हुए राजस्व का वर्ष-वार ब्यौरा क्या है; और

(घ) विगत पांच वर्षों के दौरान सोयाबीन और रेपसीड (सरसों) के लिए न्यूनतम समर्थन मूल्य (एमएसपी), बाजार मूल्य और सरकारी खरीद के संबंध में क्या आँकड़ें हैं और आयात शुल्क में संशोधन के पश्चात संभावित परिदृश्य क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) कच्चे और रिफाईंड खाद्य तेलों पर वर्तमान आयात शुल्क निम्नानुसार हैं:-

क्र.सं.	कच्चे और रिफाईंड खाद्य तेल	वर्तमान आयात शुल्क
I.	रिफाईंड पाम ऑयल, रिफाईंड सूरजमुखी तेल, और रिफाईंड सोयाबीन तेल	16.5% (30.05.2025 से प्रभावी)
II.	रिफाईंड पाम ऑयल, रिफाईंड सूरजमुखी तेल, और रिफाईंड सोयाबीन तेल	35.75% (14.09.2024 से प्रभावी)

(ग) पिछले पांच वर्षों में प्रमुख कच्चे और रिफाईंड वनस्पति तेलों के आयात मात्रा के आंकड़े (ऑयल वर्षवार) निम्नानुसार हैं:

प्रमुख कच्चे तेल का आयात

(मात्रा लीटर मीट्रिक टन में)

तेल वर्ष (नवंबर-अक्तूबर)	कच्चा पाम ऑयल	कच्चा सोयाबीन तेल	कच्चा सूरजमुखी तेल
2019-20	68.15	33.68	25.26
2020-21	74.66	28.91	19.09
2021-22	59.43	41.18	19.92
2022-23	75.00	37.93	28.87
2023-24	70.16	31.41	34.91

स्रोत: डीजीसीआईएस

प्रमुख रिफाईंड तेल का आयात (मात्रा लीटर मीट्रिक टन में)

तेल वर्ष (नवंबर-अक्तूबर)	अरबीडी पामोलिन	रिफाईंड सोयाबीन	रिफाईंड सूरजमुखी
2019-20	4.3	1.59	0.02
2020-21	8.48	3.73	0.20
2021-22	21.08	1.01	0.11

2022-23	22.95	0.17	0.02
2023-24	18.98	0.25	0.06

स्रोत: डीजीसीआईएस

पिछले पांच वर्षों में कच्चे और रिफाइनड वनस्पति तेलों से एकत्रित राजस्व निम्नानुसार है:

पिछले पाँच वर्षों में कच्चे और रिफाइनड वनस्पति तेलों से एकत्रित राजस्व का वित्तीय वर्षवार डेटा (सीटीएच 1507 से 1515)		
क्र.सं.	वित्त वर्ष	एकत्रित राजस्व (रुपये में)
1	2020-21	1,92,34,12,44,863
2	2021-22	3,14,99,70,18,831
3	2022-23	1,43,85,13,43,662
4	2023-24	1,36,35,35,49,186
5	2024-25	2,56,49,62,09,227

स्रोत: सीबीआईसी

प्रमुख खाद्य तेलों पर पिछले पांच वर्षों के आयात शुल्क दरों का ब्यौरा **विवरण** में दिया गया है।

(घ) सोयाबीन और रेपसीड (सरसों) के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निम्नानुसार हैं:

(₹ प्रति क्विंटल में)

क्र.सं.	फसल	2021-22	2022-23	2023-24	2024-25	2025-26
1	सोयाबीन (पीला) (केएमएस)	3950	4300	4600	4892	5328
2	सरसों (आरएमएस)	4650	5050	5450	5650	5950

केएमएस=खरीफ मार्केटिंग सीजन, आरएमएस=रबी मार्केटिंग सीजन

स्रोत: डीएएंडएफडब्ल्यू

पिछले पांच वर्षों के दौरान पीएसएस (मूल्य समर्थन योजना) के अंतर्गत एमएसपी पर खरीदे गए सरसों और सोयाबीन का खरीद विवरण निम्नानुसार है:

वर्ष	सरसों के बीज (खरीदी गई मात्रा (एलएमटी में))	सोयाबीन (खरीदी गई मात्रा (एलएमटी में))
2020-21	0.00001	0.00004
2021-22	शून्य	शून्य
2022-23	11.14	शून्य
2023-24	12.08	0.07
2024-25	5.01	19.96

स्रोत: डीएएंडएफडब्ल्यू

विवरण

पिछले पाँच वर्षों में प्रमुख खाद्य तेलों पर आयात शुल्क दरों का विवरण:

उत्पाद	आयात शुल्क प्रतिशत में	लागू होने की तिथि
कच्चा पाम ऑयल	30.25	27.11.2020
	35.75	02.02.2021
	30.25	30.06.2021
	24.75	11.09.2021
	8.25	14.10.2021
	5.5	13.02.2022
	27.5	14.09.2024

	16.5	30.5.2025
रिफाइंड पाम ऑयल	41.25	30.06.2021
	35.75	11.09.2021
	19.25	14.10.2021
	13.75	21.12.2021
	35.75	14.09.2024
कच्चा सूरजमुखी तेल	38.5	02.02.2021
	30.25	20.08.2021
	24.75	11.09.2021
	5.5	14.10.2021
	27.5	14.09.2024
	16.5	30.5.2025
रिफाइंड सूरजमुखी तेल	41.25	20.08.2021
	35.75	11.09.2021
	19.25	14.10.2021
	13.75	15.06.2023
	35.75	14.09.2024
सोयाबीन तेल (कच्चा)	38.5	02.02.2021
	30.25	20.08.2021
	24.75	11.09.2021
	5.5	14.10.2021
	27.5	14.09.2024

	16.5	30.5.2025
सोयाबीन तेल	41.25	20.08.2021
(रिफांड)	35.75	11.09.2021
	19.25	14.10.2021
	13.75	15.06.2023
	35.75	14.09.2024

स्रोत: सीबीआईसी

FINANCIAL ASSISTANCE TO FISHING COMMUNITIES IN KERALA

312. SHRI HIBI EDEN:

ADV. DEAN KURIAKOSE:

SHRI KODIKUNNIL SURESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is aware of the disruption to fishing activities caused to fisherfolk following the sinking of MSC Elsa 3 and the fire on MV Wan Hai 503 off the Kerala coast, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government proposes to provide financial supports/reliefs and compensation for fishermen and fisherfolk in light of such incidents, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has received any representation from the State Government of Kerala to provide compensation to the fishermen who lost their

livelihood due to the incidents;

(d) whether the Government is coordinating with experts to assess the long-term impact of such incidents on the quality and safety of edible marine species and the ecological sustainability of traditional fishing grounds, if so, the details thereof and if not, the reasons therefor;

(e) whether the Government has conducted or supported any scientific assessment of the impact of plastic nurdle contamination, hazardous cargo leakage or ecosystem degradation on fish stocks, breeding grounds and livelihood of coastal fishing communities, if so, the details thereof and if not, the reasons therefor;

(f) whether the Government has conducted a study in this regard, if so, the details thereof and key finds of such study;

(g) whether the Government proposes any restoration measures in this regard, if so, the details thereof; and

(h) whether the Ministry is coordinating with the M/o Shipping and Environment to ensure accountability, clean-up and long term marine biodiversity protection in affected zones?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The cargo vessel MSC ELSA 3 shipwreck carrying 643 containers occurred on 24-25 May 2025, approximately 39 nautical miles (Nm) south off Kochi, Kerala whereas the incident of MV Wan Hai 503 happened on 09th June

2025 at around 130 Nm North West of Kochi, Kerala. The Government of Kerala has informed that, in connection with MSC ELSA 3, the fishermen especially those of Thiruvananthapuram, Kollam, Alappuzha and Ernakulum districts were effected during 25th May to 1st June, 2025.

(b) The Government of Kerala has informed that in response to MSC ELSA 3 interim relief has already been provided to the affected fishermen with financial assistance @Rs.1000/- per family to 1,05,518 marine fishermen families (including 78,498 marine fishermen families and 24,020 allied fishermen families) from the SDRF, along with 6 kg of rice per family for compensating for their livelihood loss that occurred due to the mishap.

(c) Yes, Sir.

(d) to (f) The Government of Kerala has informed that, in connection with MSC ELSA 3, as an immediate response, the Disaster Management Department of Kerala State had issued advisories to the fishermen on 25th May, 2025, instructing fishermen not to venture within a 20 nautical mile radius of the sunken vessel. The Government of Kerala informed that high-level meeting was convened with the scientists of ICAR-Central Institute of Fisheries Technology (CIFT), ICAR-Central Marine Fisheries Research Institute (CMFRI), Kerala University of Fisheries and Ocean Studies (KUFOOS) and representatives of fishermen on 28th May, 2025 to discuss the possible ecological impact and necessary actions to be taken for protection of fishery resources and livelihood of fishermen. Accordingly, on 19.06.2025, a Joint Coordination Committee was constituted by the State Government of Kerala with representatives from

KUFOS, CMFRI, CIFT, State Pollution Control Board, Food Safety, National Health Mission, and Coastal Police to review the scenario and to conduct necessary sampling, testing of water, and fish in accordance with the standard protocols. The test reports revealed that the fish samples were all in good condition, and no objectionable smell or flavour was observed, and the pH, salinity and the conductivity of water samples were within the normal range. The preliminary analysis of water and fish samples revealed that there were no trace or the presence of oil content, no direct evidence to prove the presence of hazardous chemicals, and that the fish samples from the coasts of Ernakulam, Alappuzha, and Kollam, etc. were safe for consumption. It is also been informed that the National Institute of Oceanography (NIO) has been entrusted through the Environment Department of Kerala to undertake multi-sectoral loss assessment and impact study both short term and long term.

(g) and (h) The Department of Fisheries, Government of India has approved the projects worth of Rs.13.02 crore for installation of artificial reefs along the Kerala coast for rejuvenation and restoration of fish stocks. Government of India is committed for long-term sustainability and biodiversity protection with coordinated efforts of related Ministries.

SVAMITVA SCHEME FOR LAND RECORD

313. DR. AMAR SINGH:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) whether the SVAMITVA (Survey of Villages Abadi and Mapping with

Improved Technology in Village Areas) scheme ensures accurate land records for better rural planning and governance; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) Yes sir, the SVAMITVA Scheme ensures accurate land records for better rural planning and governance. The details are as under:

Ministry of Panchayati Raj is implementing SVAMITVA Scheme to provide Record of Rights to village property owners. The scheme aims to demarcate inhabited (Abadi) land in rural areas through the latest drone survey-technology through the collaborative effort of the Ministry of Panchayati Raj, State Revenue Departments, State Panchayati Raj Departments and Survey of India. The scheme has multiple objectives enabling bank loan against property card, reducing property related disputes and comprehensive village level planning.

Under SVAMITVA Scheme, maps of inhabited rural areas of villages are prepared on a scale of 1:500 with an accuracy of 5 cms which can be used by Panchayats for preparing better panchayat development plans. The network of 567 Continuously Operating Reference Stations (CORS) established as public infrastructure under SVAMITVA Scheme provides high accuracy positioning services that may be utilized by any department or agency for planning and development related activities.

SVAMITVA Scheme has also provided States/UTs with an opportunity to

develop online systems for land management. States such as Madhya Pradesh, Maharashtra, and Gujarat have created end to end online systems for management of rural land records leading to better rural land governance.

As on 17th July 2025, drone survey has been completed in 3.23 lakh villages, 2.56 crore property cards have been prepared for 1.69 lakh villages. Drone survey is saturated in Andhra Pradesh, Madhya Pradesh, Uttar Pradesh, Chhattisgarh, Delhi, Kerala and Ladakh. The scheme has been saturated in Haryana, Uttarakhand, Puducherry, Goa, Tripura, Dadra Nagar Haveli Daman, Lakshadweep and AandN Island. Details are at **Statement**.

STATEMENT

State/UT wise Status of SVAMITVA Scheme

S.No.	States/UTs	Notified Villages	Drone Flying Villages	Number of villages for which property card prepared	Number of property cards prepared
1	Andaman and Nicobar Islands	186	186	141	7409
2	Andhra Pradesh	13321	13321	0	0
3	Arunachal Pradesh	5596	3630	0	0
4	Assam	1074	946	0	0

5	Chhattisgarh	15791	15791	1785	103909
6	Dadra and Nagar Haveli and Daman and Diu	80	80	75	4397
7	Delhi	31	31	0	0
8	Goa	410	410	410	672646
9	Gujarat	15052	14199	8882	1453879
10	Haryana	6260	6260	6260	2515646
11	Himachal Pradesh	15196	13920	364	5395
12	Jammu and Kashmir	4431	4404	1294	39204
13	Jharkhand	757	240	0	0
14	Karnataka	30757	20814	3966	1019105
15	Kerala	597	597	0	0
16	Ladakh	232	232	225	15623
17	Lakshadweep	10	10	10	13563

	Islands				
18	Madhya Pradesh	43014	43014	36998	4610793
19	Maharashtra	37819	37609	17961	2839776
20	Manipur	2555	209	0	0
21	Mizoram	550	433	27	2909
22	Odisha	3054	2724	43	3112
23	Puducherry	96	96	92	2801
24	Punjab	12083	10458	178	24089
25	Rajasthan	36,300	35929	14,364	1123948
26	Sikkim	1	1	0	0
27	Tamil Nadu	3	3	0	0
28	Telangana	5	5	0	0
29	Tripura	898	19	893	571783
30	Uttar Pradesh	90573	90573	67987	10373787
31	Uttarakhand	7441	7441	7441	278229
	Total	344,173	323585	169396	25682003

STUDIES ON FARMER SUICIDES

314. SHRI RAHUL GANDHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that chronic agrarian distress has contributed to an increase in farmer suicides across the country, if so, the details of farmer suicides in the country since 2020, State-wise;
- (b) whether the Government has conducted or commissioned any studies or assessments to evaluate the causes of increasing farmer suicides and the extent of agrarian distress in different regions, if so, the details thereof;
- (c) the details of any financial relief, compensation or rehabilitation packages provided to families of farmers who have committed suicide since 2020, State-wise;
- (d) the details of the steps taken to ensure timely disbursement of claims under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and other related schemes; and
- (e) whether the Government proposes to provide a legally guaranteed Minimum Support Price (MSP) to farmers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2022 is available on NCRB website (<https://ncrb.gov.in>). Reasons for suicide are

not given in the report.

Agriculture is a State Subject. State Governments provide ex gratia or compensation as per State norms. Government of India supports the States through appropriate policy measures and budgetary allocation for schemes for the welfare of farmers. Schemes target increasing production, remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare (DAandFW) from Rs. 21, 933.50 crore BE during 2013-14 to Rs. 1,27,290.16 crore BE during 2025-26. Major schemes/ programmes initiated by DAandFW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)

11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SHandF)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission

(d) Pradhan Mantri Fasal Bima Yojana (PMFBY) is implemented through the States wherein all the selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss for calculation of admissible claims etc. are carried out by the concerned State Government or Joint Committee of State

Government officials and concerned insurance company. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution. Majority of the claims are settled within the stipulated timelines by the insurance companies.

Various steps to strengthen implementation of PMFBY and bring transparency and timely settlement of claims are:

- National Crop Insurance Portal (NCIP) has been developed as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim electronically to the farmer's Bank Account.
- A dedicated module 'Digicclaim Module' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims w.e.f. Kharif 2024. In case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.

Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.

- (e) Government fixes Minimum Support Prices (MSPs) for mandated crops

based on the recommendations of the Commission for Agricultural Costs and Prices (CACP) after considering the views of concerned State Governments and Central Ministries/ Departments.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had consistently increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum margin of 50 percent over all India weighted average cost of production from the year 2018-19 onwards.

प्रधानमंत्री ग्राम सड़क योजना-IV के अंतर्गत ग्रामीण सड़क संपर्क

315. श्री संजय उत्तमराव देशमुख:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के चरण-IV के अंतर्गत बेहतर सड़क संपर्क प्रदान करने हेतु ग्रामीण क्षेत्रों में निर्मित की जाने वाली सड़कों का राज्यवार ब्यौरा क्या है;

(ख) देश में राज्यवार विशेषकर महाराष्ट्र के यवतमाल-वाशिम लोकसभा निर्वाचन क्षेत्र में पीएमजीएसवाई के चरण-IV की वर्तमान स्थिति क्या है;

(ग) उक्त योजना के अंतर्गत शामिल किए गए महाराष्ट्र के जिलों के नाम क्या हैं;

(घ) विगत तीन वर्षों के दौरान भारी वर्षा और तूफान के कारण महाराष्ट्र सहित राज्यवार कितनी सड़कें क्षतिग्रस्त हुईं

(ङ) क्या सरकार का विचार उक्त गंभीर समस्याओं को देखते हुए प्रधानमंत्री ग्राम सड़क योजना के चरण-IV के अंतर्गत उस्मानाबाद और यवतमाल-वाशिम लोकसभा निर्वाचन क्षेत्रों के ग्रामीण क्षेत्रों में

सड़कें बनाने का है; और

(च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) प्रधानमंत्री ग्राम सड़क योजना-IV (पीएमजीएसवाई-IV) सितंबर, 2024 में शुरू की गई है, जिसका उद्देश्य 2011 की जनगणना के अनुसार मैदानी इलाकों में 500+, पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों में 250+, विशेष श्रेणी के क्षेत्रों (जनजातीय अनुसूची V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्र) में 250+ और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100+ आबादी वाले लगभग 25,000 पात्र सड़क संपर्करहित बसावटों को सड़क संपर्कता प्रदान करना है।

(ख) राज्यों/संघ राज्य क्षेत्रों द्वारा सड़क संपर्क रहित बस्तियों की प्रारंभिक पहचान के लिए सर्वेक्षण किया गया है। पीएमजीएसवाई-IV के तहत, राज्य द्वारा प्रस्तावों को अंतिम रूप देने के लिए केंद्र सरकार को मंजूरी हेतु प्रस्तुत करने हेतु एक उचित प्रक्रिया निर्धारित की गई है। इसमें जिला ग्रामीण सड़क योजनाओं को अद्यतन करना और सड़क संपर्क रहित बसावटों की प्रारंभिक पहचान के लिए सर्वेक्षण पूरा करना, जिला पंचायतों द्वारा अनुमोदन, प्राथमिकता सूची को अंतिम रूप देना और राज्य स्तरीय स्थायी समिति (एसएलएससी) के लिए अनुमोदन शामिल है, जिसके बाद डीपीआर दिशानिर्देशों और तकनीकी जांच के अनुसार विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार की जाती है। संघ राज्य क्षेत्र जम्मू और कश्मीर से 316 बसावटों को सड़क संपर्कता प्रदान करने के लिए प्रस्तावों के पहले बैच को हाल ही में मंजूरी दी गई है। मंत्रालय मंजूरी के लिए प्रस्ताव प्रस्तुत करने हेतु राज्यों/संघ राज्य क्षेत्रों के साथ गहन समन्वय में काम कर रहा है।

(ग) महाराष्ट्र राज्य ने ग्राम सड़क सर्वेक्षण ऐप के माध्यम से 26 जिलों में पात्र सड़क संपर्करहित बसावटों- अहमदनगर, औरंगाबाद, बीड, बुलढाणा, धुले, गढ़चिरौली, हिंगोली, जलगाँव, जालना, कोल्हापुर, लातूर, नांदेड़, नंदुरबार, नासिक, उस्मानाबाद, परभणी, पुणे, रायगढ़, रत्नागिरी, सांगली, सतारा, सिंधुदुर्ग, सोलापुर, ठाणे, वाशिम, पालघर का सर्वेक्षण किया है। मंत्रालय प्रस्तावों के पहले बैच को प्रस्तुत करने के लिए राज्य सरकार के साथ मिलकर काम कर रहा है।

(घ) "ग्रामीण सड़कें" राज्य का विषय है, और पीएमजीएसवाई के दिशानिर्देशों के अनुसार, कार्यक्रम के तहत निर्मित सड़कों का रखरखाव, जिसमें क्षतिग्रस्त सड़कों की मरम्मत भी शामिल है, राज्य/संघ राज्य क्षेत्र सरकारों की जिम्मेदारी है। भारी बारिश और तूफान के कारण क्षतिग्रस्त हुई पीएमजीएसवाई सड़कों का विवरण केंद्रीय स्तर पर नहीं रखा जाता है। महाराष्ट्र राज्य सरकार द्वारा दी गई जानकारी के अनुसार, पिछले तीन वर्षों और चालू वर्ष के दौरान भारी वर्षा और तूफान के कारण महाराष्ट्र में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के तहत निर्मित 54.71 किलोमीटर लंबाई की कुल 43 सड़कें क्षतिग्रस्त हुई हैं। राज्य सरकार ने उक्त सड़कों की मरम्मत के लिए वित्तीय वर्ष 2023-24 और 2024-25 के दौरान रखरखाव के तहत 63.60 करोड़ रुपये की राशि स्वीकृत की है।

(ङ.) और (च) दिशानिर्देशों के अनुसार डीपीआर प्रस्ताव प्राप्त होने पर महाराष्ट्र के जिलों सहित राज्यों को सड़क परियोजनाएं स्वीकृत की जाएंगी। पीएमजीएसवाई-IV के कार्यान्वयन की समय-सीमा मार्च 2029 तक है।

INSURANCE COMPANIES EMPANELLED UNDER PMFBY

316. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total number of beneficiaries in the country under the Pradhan Mantri Fasal Bima Yojana (PMFBY) as on 31st March, 2025;

(b) the list of insurance companies selected under PMFBY as on 31st March, 2025;

(c) the list of public and private sector insurance companies empanelled under PMFBY as on 31st March 2025; and

(d) the reasons for not restricting the list of providers to Public Sector Insurance Companies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Pradhan Mantri Fasal Bima Yojna (PMFBY) was introduced in the country from Kharif 2016 season. The scheme is voluntary for the States and farmers. Since inception of the scheme till 30.06.2025, 78.41 crore farmer applications have been enrolled under the scheme.

(b) to (d) The 'Joint Group on Crop Insurance' constituted to recommend the improvements required in the existing crop insurance schemes inter-alia had recommended in December 2004 that the Government should allow private insurers in area based yield insurance. Accordingly, it was decided to allow private general insurance companies having adequate infrastructure and expertise in rural insurance business. These Companies have been involved to increase the coverage of farmers especially non-loanee farmers and to bring more competition in crop insurance sector so as to provide the best services to farmers at competitive rates. At present, in addition to all the 5 Public Sector General Insurance Companies, 15 private general insurance companies have also been empanelled for implementation of Crop Insurance schemes in the country. The company for implementation of the scheme is selected by the concerned State Government from the empanelled list of companies through transparent tender process. The insurance companies currently empaneled for implementation of PMFBY are as under:

PUBLIC SECTOR INSURANCE COMPANIES	
1.	Agriculture Insurance Company of India Ltd.
2.	National Insurance Company Ltd.
3.	New India Assurance Company Ltd.
4.	Oriental Insurance Company Ltd.
5.	United India Insurance Company Ltd.
PRIVATE SECTOR INSURANCE COMPANIES	
6.	Bajaj Allianz General Insurance Company Ltd.
7.	Cholamandalam MS General Insurance Company Ltd.
8.	Future Generali India Insurance Company Ltd.
9.	HDFC-ERGO General Insurance Company Ltd.
10.	ICICI-Lombard General Insurance Company Ltd.
11.	IFFCO-Tokio General Insurance Company Ltd.
12.	Reliance General Insurance Company Ltd.
13.	SBI General Insurance Company Ltd.
14.	Shriram General Insurance Co. Ltd.
15.	Tata-AIG General Insurance Company Ltd.
16.	Universal Sompo General Insurance Company Ltd.
17.	Royal Sundaram General Insurance company Ltd.
18.	Go-Digit General Insurance company Ltd.
19.	Kshema General Insurance Limited
20.	Raheja QBE General Insurance Company Ltd.

GARIMA GREHS FOR TRANSGENDER PERSONS**317. DR. SHASHI THAROOR:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details and the number of Garima Grehs across the country, State-wise;
- (b) the number of transgenders housed in each state's Garima Grehs, State-wise;
- (c) the details of amount allocated and released to Garima Grehs between 2020-21 and 2024-25 State-wise;
- (d) whether the pilot phase from 2020 to 2021, Garima Grehs across India are short of funds;
- (e) if so, the last release of funds along with the amount, State-wise;
- (f) whether the Union Government has taken steps to facilitate easier access to official identification such as the Aadhaar Card and "transgender certificate" which countless transgender individuals find difficult to obtain, as they have to flee their homes because of discrimination and mistreatment; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) and (b) The state-wise details of Garima Grehs across the country and number of transgender persons residing in them are at **Statement -I**.
- (c) The state-wise details of funds sanctioned to Garima Grehs between 2020-

21 and 2024-25 are at **Statement -II.**

(d) No Sir.

(e) Details are at **Statement -II.**

(f) and (g) For facilitating easier access to Transgender Certificate, National Portal for Transgender Persons has been launched to issue Transgender certificates and ID cards to eligible Transgender persons. This is an end-to-end online process where the applicant can apply for the TG certificate and also download the certificate after issue without any requirement to go to any office of issue.

For facilitating easier access to Aadhaar Card, Transgender Identity Card /Certificate has been added in list of documents that may be presented to evidence Proof of Identity, Address, Relationship or Date of Birth for Enrolment for Aadhaar Number of Individual Five Years and above of Age.

STATEMENT -I

The state-wise details of Garima Grehs across the country and number of transgender persons residing in them

Sl. No.	Name of the State/ Union Territory	Number of Garima Grehs	Name of the districts	Number of transgender persons residing
1.	Andhra Pradesh	1	Tirupati	25
2.	Assam	1	Kamrup(M)	25
3.	Bihar	1	Patna	43
4.	Chhattisgarh	1	Raipur	35
5	Delhi	1	South West Delhi	25
6.	Gujarat	1	Baroda	23

7.	Jharkhand	1	Dhanbad	0
8.	Karnataka	1	Bengaluru City Urban	26
9.	Madhya Pradesh	2	Indore, Bhopal	8
10.	Maharashtra	3	Thane, Mumbai, Raigarh	72
11.	Manipur	1	Thoubal	25
12.	Odisha	1	Khordha	25
13.	Punjab	1	Ludhiana	25
14.	Rajasthan	1	Jaipur	25
15.	Tamil Nadu	1	Chennai	20
16.	Uttar Pradesh	1	Gorakhpur	25
17.	West Bengal	2	Kolkata	27
	Total	21		454

STATEMENT -II

The state-wise details of funds sanctioned to Garima Grehs between 2020-21 and 2024-25

(in Rupees)

Sl. No.	Name of the State/ Union Territory	Release of funds in 2021- 22	Release of funds in 2023- 24	Release of funds in 2024- 25
1	Andhra Pradesh	-	-	5,02,500
2	Assam	-	-	5,02,500

3	Bihar	29,17,200	29,63,100	-
4	Chhattisgarh	29,17,200	26,86,303	9,09,132
5	Delhi	29,17,200	33,95,173	30,72,534
6	Gujarat	29,17,200	24,87,263	22,67,914
7	Karnataka	-	-	5,02,500
8	Madhya Pradesh	-	-	5,02,500
9	Maharashtra	87,51,600	70,11,451	56,24,106
10	Odisha	29,17,200	28,76,372	26,59,296
11	Punjab	-	-	5,02,500
12	Rajasthan	29,17,200	30,10,309	-
13	Tamil Nadu	29,17,200	9,76,615	-
14	Uttar Pradesh	-	-	5,02,500
15	West Bengal	58,34,400	45,88,795	-

पंचायतों के विकास हेतु धनराशि

318. श्रीमती कलाबेन मोहनभाई देलकर:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(f) क्या सरकार ने विगत तीन वित्तीय वर्षों के दौरान दादरा और नगर हवेली संघ राज्यक्षेत्र में पंचायतों के विकास को प्रोत्साहित करने के लिए केंद्र प्रायोजित योजनाओं के अंतर्गत धनराशि आवंटित की है;

(g) दादरा और नगर हवेली संघ राज्यक्षेत्र सहित राज्य-वार आवंटित, उपयोग की गई और अप्रयुक्त धनराशि का ब्यौरा क्या है;

(h) क्या विभिन्न सामाजिक समूहों, वंचित वर्गों के विकास को सुनिश्चित करने और रोजगार को बढ़ावा देने के लिए पंचायतों को कोई विशिष्ट धनराशि आवंटित की गई है; और

(i) यदि हाँ, तो दादरा और नगर हवेली संघ राज्यक्षेत्र सहित वर्षवार और राज्यवार तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) पंचायत राज्य का विषय है और पंचायती राज मंत्रालय (एमओपीआर) राज्य सरकारों के प्रयासों को पूरा करता है और उनकी सहायता करता है, जिसमें निरंतर आधार पर पंचायती राज संस्थाओं (पीआरआई) के कामकाज संबंधी योजनाओं के तहत धनराशि संबंधी सहायता भी शामिल है।

पंचायती राज मंत्रालय, निर्वाचित प्रतिनिधियों (ईआर) और उनके पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण तथा ग्राम पंचायत भवन और कंप्यूटरीकरण जैसी अवसंरचनात्मक सहायता प्रदान करने के माध्यम से पंचायती राज संस्थाओं (पीआरआई) को मजबूत बनाने के प्राथमिक उद्देश्य से राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की एक केंद्र प्रायोजित योजना का कार्यान्वयन करता है। पिछले तीन वर्षों के दौरान आरजीएसए योजना के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार (संघ राज्य क्षेत्र दादरा और नगर हवेली सहित) जारी की गई धनराशि, उपयोग की गई धनराशि और अप्रयुक्त शेष राशि का ब्यौरा **विवरण -I** में दिया गया है।

(ग) और (घ) पंचायती राज मंत्रालय की योजना के अंतर्गत, वंचित वर्गों के लिए पंचायतों हेतु कोई विशेष धनराशि का प्रावधान नहीं है। हालाँकि, पंचायतों को विभिन्न विकास कार्यों के लिए केंद्रीय वित्त आयोग (सीएफसी) अनुदान प्राप्त होता है। वर्तमान में, पंचायतों को 15वें वित्त आयोग की सिफारिशों के आधार पर धनराशि प्राप्त हो रही है, जिसके दो घटक हैं – टाइड और अनटाइड। टाइड अनुदान का उपयोग पेयजल, वर्षा जल संचयन, जल पुनर्चक्रण, स्वच्छता और खुले में शौच से मुक्त स्थिति के रखरखाव के लिए किया जाता है। अनटाइड अनुदान का उपयोग भारत के संविधान की

ग्यारहवीं अनुसूची में निहित 29 विषयों के तहत महसूस की गई जरूरतों के लिए किया जाता है - जिसमें अन्य बातों के साथ-साथ गरीबी उन्मूलन, महिला एवं बाल विकास, विकलांगों और मानसिक रूप से विकलांग लोगों के कल्याण सहित सामाजिक कल्याण और कमजोर वर्गों, विशेष रूप से अनुसूचित जातियों और अनुसूचित जनजातियों का कल्याण शामिल है। पिछले तीन वर्षों के दौरान 15वें वित्त आयोग की सिफारिशों के तहत टाइड और अनटाइड अनुदानों का राज्यवार आवंटन **विवरण -II** में दिया गया है।

दादरा एवं नगर हवेली तथा दमन एवं दीव संघ राज्य क्षेत्रों से प्राप्त जानकारी के अनुसार, पंचायतों में ग्रामीण विकास और रोजगार सृजन के उद्देश्य से पिछले तीन वर्षों के दौरान राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी (एमजीएनआरईजी) योजना, प्रधानमंत्री आवास योजना ग्रामीण (पीएमएवाई-जी) और स्वच्छ भारत मिशन - ग्रामीण के तहत कुल 97.67 करोड़ रुपये आवंटित किए गए।

विवरण -I

पिछले तीन वर्षों के दौरान आरजीएसए योजना के अंतर्गत राज्य/संघ राज्य क्षेत्र-वार जारी, उपयोग की गई और अप्रयुक्त शेष धनराशि

(रु. करोड़ में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	जारी की गई धनराशि*	उपयोग की गई धनराशि#	अव्ययित धनराशि\$
1	आंध्र प्रदेश	2.52	81.01	15.53
2	अरुणाचल प्रदेश	250.78	300.36	0.18
3	असम	192.99	259.16	2.40
4	बिहार	58.37	199.93	1.25

5	छत्तीसगढ़	34.07	85.9	1.60
6	गोवा	2.24	3.41	0.15
7	गुजरात	0	16.77	9.13
8	हरियाणा	5	20.14	8.36
9	हिमाचल प्रदेश	107.17	149.92	6.14
10	जम्मू और कश्मीर	170	214.25	0.29
11	झारखंड	31	70.95	12.12
12	कर्नाटक	72.25	114.2	6.52
13	केरल	50.4	92.82	1.92
14	मध्य प्रदेश	100.17	316.25	3.25
15	महाराष्ट्र	233.96	458.1	5.16
16	मणिपुर	18.19	15.56	8.12
17	मेघालय	14	20.27	0.54
18	मिजोरम	36.27	63.81	2.73
19	नगालैंड	20	23.74	1.63
20	ओडिशा	58.73	129.2	8.84
21	पंजाब	49.25	89.86	9.79

22	राजस्थान	36.72	103.41	20.61
23	सिक्किम	19.01	20.23	1.13
24	तमिलनाडु	70.42	98.3	1.80
25	तेलंगाना	20	32.71	27.76
26	त्रिपुरा	27.23	35.01	0.48
27	उत्तर प्रदेश	207.95	436.12	39.97
28	उत्तराखंड	157.15	187.16	2.92
29	पश्चिम बंगाल	90.65	190.89	14.45
30	अंडमान और निकोबार द्वीपसमूह	2.91	3.49	1.12
31	दादरा एवं नगर हवेली और दमन और दीव	3.14	4.88	0.00
32	लद्दाख	1	2.9	0.16

* धनराशि केवल केन्द्रीय हिस्से के रूप में जारी की गई।

उपयोग की गई धनराशि में संबंधित वर्ष में जारी की गई केंद्र एवं राज्य की हिस्सेदारी के साथ-साथ पिछले वर्षों में जारी की गई अप्रयुक्त शेष राशि भी शामिल है।

\$ अप्रयुक्त शेष राशि में राज्य का हिस्सा और एकल नोडल खाते में अर्जित ब्याज शामिल है।

विवरण -II

वर्ष 2022-23 से 2024-25 के दौरान पंद्रहवें वित्त आयोग अनुदानों का घटकवार एवं राज्यवार

आवंटन

क्र. सं.	राज्य	2022-23			2023-24			2024-25		
		अनटाइड	टाइड	कुल आवंटन	अनटाइड	टाइड	कुल आवंटन	अनटाइड	टाइड	कुल आवंटन
1	आंध्र प्रदेश	804.00	1206.00	2010.00	812.40	1218.60	2031.00	860.80	1291.20	2152.00
2	अरुणाचल प्रदेश	70.80	106.20	177.00	71.60	107.40	179.00	75.60	113.40	189.00
3	असम	491.20	736.80	1228.00	496.40	744.60	1241.00	526.00	789.00	1315.00
4	बिहार	1536.80	2305.20	3842.00	1553.60	2330.40	3884.00	1645.60	2468.40	4114.00
5	छत्तीसगढ़	445.60	668.40	1114.00	450.00	675.00	1125.00	476.80	715.20	1192.00
6	गोवा	22.80	34.20	57.00	23.20	34.80	58.00	24.80	37.20	62.00
7	गुजरात	978.40	1467.60	2446.00	989.20	1483.80	2473.00	1047.60	1571.40	2619.00
8	हरियाणा	387.20	580.80	968.00	391.60	587.40	979.00	414.40	621.60	1036.00
9	हिमाचल प्रदेश	131.60	197.40	329.00	132.80	199.20	332.00	140.80	211.20	352.00
10	झारखंड	517.20	775.80	1293.00	522.80	784.20	1307.00	554.00	831.00	1385.00
11	कर्नाटक	985.20	1477.80	2463.00	996.00	1494.00	2490.00	1054.80	1582.20	2637.00
12	केरल	498.40	747.60	1246.00	504.00	756.00	1260.00	533.60	800.40	1334.00
13	मध्य प्रदेश	1220.00	1830.00	3050.00	1233.20	1849.80	3083.00	1306.00	1959.00	3265.00
14	महाराष्ट्र	1784.40	2676.60	4461.00	1804.00	2706.00	4510.00	1910.40	2865.60	4776.00
15	मणिपुर	54.00	81.00	135.00	54.80	82.20	137.00	58.00	87.00	145.00
16	मेघालय	56.00	84.00	140.00	56.40	84.60	141.00	59.60	89.40	149.00

17	मिजोरम	28.40	42.60	71.00	28.80	43.20	72.00	30.40	45.60	76.00
18	नगालैंड	38.40	57.60	96.00	38.80	58.20	97.00	40.80	61.20	102.00
19	ओडिशा	691.20	1036.80	1728.00	698.80	1048.20	1747.00	740.40	1110.60	1851.00
20	पंजाब	424.80	637.20	1062.00	429.60	644.40	1074.00	455.20	682.80	1138.00
21	राजस्थान	1182.80	1774.20	2957.00	1195.60	1793.40	2989.00	1266.40	1899.60	3166.00
22	सिक्किम	13.20	19.80	33.00	13.20	19.80	33.00	14.00	21.00	35.00
23	तमिलनाडु	1104.40	1656.60	2761.00	1116.40	1674.60	2791.00	1182.80	1774.20	2957.00
24	तेलंगाना	566.00	849.00	1415.00	572.00	858.00	1430.00	605.60	908.40	1514.00
25	त्रिपुरा	58.80	88.20	147.00	59.20	88.80	148.00	62.80	94.20	157.00
26	उत्तर प्रदेश	2986.40	4479.60	7466.00	3018.80	4528.20	7547.00	3197.60	4796.40	7994.00
27	उत्तराखंड	176.00	264.00	440.00	178.00	267.00	445.00	188.40	282.60	471.00
28	पश्चिम बंगाल	1351.20	2026.80	3378.00	1366.00	2049.00	3415.00	1446.80	2170.20	3617.00

धान और गेहूँ के अलावा अन्य फसलों के लिए एमएसपी सुनिश्चित करने की कार्यनीति

319. श्रीमती भारती पारधी:

श्री श्रीरंग आप्पा चंदू बारणे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) किसानों को उनकी सभी अधिसूचित फसलों विशेषकर धान और गेहूँ के अतिरिक्त अन्य फसलों के लिए एमएसपी सुनिश्चित करने हेतु केंद्र सरकार की कार्यनीति का ब्यौरा क्या है;
- (ख) उन राज्यों में जहाँ खरीद की अवसंरचना कमजोर है उसे सशक्त करने के लिए उठाए गए कदमों का ब्यौरा क्या है;
- (ग) केंद्र सरकार सीमित बाजार पहुँच वाले क्षेत्रों में इसकी प्रभावशीलता से संबंधित चिंताओं का

किस प्रकार समाधान कर रही है; और

- (घ) क्या किसानों को अधिक निश्चितता प्रदान करने के लिए वैकल्पिक मूल्य समर्थन तंत्र का पता लगाने या एमएसपी के लिए कानूनी गारंटी लागू करने की कोई योजना है और यदि हाँ, तो उसका ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) सरकार ने राज्य सरकारों और संबंधित केंद्रीय मंत्रालयों/विभागों की टिप्पणियों को ध्यान में रखते हुए कृषि लागत एवं मूल्य आयोग (सी.ए.सी.पी.) की सिफारिशों के आधार पर 22 अधिसूचित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एम.एस.पी.) तय किए हैं। इन 22 अधिसूचित फसलों में धान, ज्वार, बाजरा, मक्का, रागी, अरहर, मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, रामतिल, कपास जैसी 14 खरीफ फसलें और गेहूं, जौ, चना, मसूर, रेपसीड और सरसों, कुसुम जैसी 6 रबी फसलें और जूट और खोपरा जैसी दो वाणिज्यिक फसलें शामिल हैं।

वर्ष 2018-19 के केंद्रीय बजट में एम.एस.पी. को उत्पादन लागत के डेढ़ गुना स्तर पर बनाए रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार ने वर्ष 2018-19 से सभी अधिसूचित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एम.एस.पी. में अखिल भारतीय भारित औसत उत्पादन लागत के न्यूनतम 50 प्रतिशत लाभ के साथ वृद्धि की है।

सरकार, किसानों को मूल्य समर्थन प्रदान करने के लिए भारतीय खाद्य निगम (एफसीआई) और अन्य नामित राज्य एजेंसियों के माध्यम से अनाज और मोटे अनाज की खरीद करती है। जब दलहन, तिलहन और कोपरा का बाजार मूल्य एमएसपी से कम हो जाता है तब संबंधित राज्य सरकारों के परामर्श से प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की समग्र योजना के अंतर्गत मूल्य समर्थन योजना के तहत इन उत्पादों की खरीद की जाती है। भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) और भारतीय राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड (एनसीसीएफ) पीएम-आशा योजना के तहत खरीद एजेंसियां हैं। सरकार द्वारा भारतीय कपास निगम (सीसीआई)

और भारतीय पटसन निगम (जेसीआई) के माध्यम से क्रमशः कपास और पटसन की खरीद भी एमएसपीपर की जाती है।

प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की एकीकृत योजना के अंतर्गत, सरकार मूल्य समर्थन योजना (पी.एस.एस.) और मूल्य कमी भुगतान योजना (पी.डी.पी.एस.) को क्रियान्वित कर रही है।

मूल्य समर्थन योजना (पी.एस.एस.) को राज्य सरकार/संघ राज्य क्षेत्र के अनुरोध पर लागू किया जाता है, जो अधिसूचित दलहन, तिलहन और खोपरा की खरीद पर मंडी कर से छूट देने के लिए सहमत होते हैं। इसके साथ ही, राज्य सरकार/संघ राज्य क्षेत्र द्वारा केंद्रीय/राज्य वेयरहाउसिंग निगम के गोदामों या वैज्ञानिक भंडारण सुविधाओं की बुकिंग, खरीद केंद्रों की पहचान, बोरे की व्यवस्था, जीपीआरएस-सक्षम परिवहन सुविधाएं और तौल मशीन जैसी व्यवस्थाएं सुनिश्चित की जाती हैं। नमी, अपद्रव्यों (फॉरेन मैटर्स), ऑयल कंटेंट आदि की जांच के लिए मशीनों की व्यवस्था केंद्रीय नोडल एजेंसियों जैसे कि राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड (नेफेड) और राष्ट्रीय सहकारी उपभोक्ता संघ लिमिटेड तथा राज्य स्तरीय एजेंसियों के परामर्श से की जाती है।

खरीद वर्ष 2024-25 से, पी.एस.एस. के तहत अधिसूचित दलहन, तिलहन और खोपरा की खरीद के लिए राज्य/संघ राज्य क्षेत्र को उस विशेष सीजन के लिए राज्य के उत्पादन के अधिकतम 25% तक की मंजूरी दी जाती है। इसके बाद, यदि राज्य/संघ राज्य क्षेत्र स्वीकृत मात्रा की खरीद कर लेता है और आगे भी अधिक मात्रा की खरीद करना चाहता है, तो पी.एस.एस. के तहत खरीद का प्रस्ताव सचिवों की समिति (सीओएस) के विचार के लिए रखा जाता है, जो राष्ट्रीय उत्पादन के अधिकतम 25% तक सीमित होता है। हालांकि, दलहन के घरेलू उत्पादन को बढ़ाने में योगदान देने वाले किसानों को प्रोत्साहित करने और आयात पर निर्भरता कम करने के लिए, सरकार ने खरीद वर्ष 2024-25 के लिए राज्य के उत्पादन के 100% के बराबर पी.एस.एस. के तहत तुअर, उड़द और मसूर की खरीद की अनुमति दी है।

मूल्य कमी भुगतान योजना (पी.डी.पी.एस.) में, केंद्र सरकार द्वारा निर्धारित मार्केट में एम.एस.पी. और विक्रय/मॉडल मूल्य के बीच के अंतर का सीधा भुगतान, एम.एस.पी. मूल्य के 15% तक (2% प्रशासनिक लागत सहित) किया जाता है। यह भुगतान पूर्व-पंजीकृत किसानों को किया जाता है जो निर्धारित अवधि के भीतर पारदर्शी नीलामी प्रक्रिया के माध्यम से अधिसूचित मार्केट यार्ड में अपने उत्पादन का 40% तक तिलहन निर्धारित उचित औसत गुणवत्ता (एफएक्यू) के स्तर पर बेचते हैं। हालाँकि, राज्यों/संघ राज्य क्षेत्रों के पास किसी विशेष वर्ष/सीजन हेतु विशिष्ट तिलहन के लिए पी.एस.एस. या पी.डी.पी.एस. लागू करने का विकल्प है। यदि कोई राज्य 40% से अधिक मात्रा को कवर करने के लिए तैयार है, तो वह अपने संसाधनों के माध्यम से ऐसा कर सकता है।

सब्जियों और फलों सहित शीघ्र खराब होने वाली कृषि और बागवानी वस्तुओं के लिए, जो एम.एस.पी. के अंतर्गत कवर नहीं हैं, सरकार संबंधित राज्य/संघ राज्य क्षेत्र सरकारों के अनुरोध पर बाज़ार हस्तक्षेप योजना (एम.आई.एस.) लागू कर रही है। इस हस्तक्षेप का उद्देश्य इन वस्तुओं के उत्पादकों को अधिकतम आवक अवधि के दौरान बम्पर फसल की स्थिति में मजबूरन बिक्री से बचाना है, जब कीमतें आर्थिक स्तर और उत्पादन लागत से नीचे गिर जाती हैं।

(घ) न्यूनतम समर्थन मूल्य (एम.एस.पी.) को अधिक प्रभावी और पारदर्शी बनाने के लिए 12 जुलाई 2022 को एक समिति का गठन किया गया है। समिति की विषय-वस्तु में (i) कृषि लागत और मूल्य आयोग (सी.ए.सी.पी.) को अधिक स्वायत्तता देने के लिए व्यावहारिकता पर सुझाव और इसे अधिक वैज्ञानिक बनाने के उपाय, और (ii) देश की बदलती आवश्यकताओं के अनुसार एग्रीकल्चरल मार्केटिंग सिस्टम को सुदृढ़ बनाना ताकि घरेलू और निर्यात अवसरों का लाभ उठाकर किसानों को उनकी उपज के लाभकारी मूल्यों के माध्यम से उच्च मूल्य सुनिश्चित किया जा सके।

प्रधानमंत्री आदर्श ग्राम योजना का कार्यान्वयन

320. श्री संजय हरिभाऊ जाधव:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय उत्तमराव देशमुख:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में क्रियान्वित प्रधानमंत्री आदर्श ग्राम योजना (पीएमएजीवाई) की मुख्य विशेषताएँ क्या हैं;
- (ख) महाराष्ट्र में विशेषकर यवतमाल-वाशिम लोकसभा निर्वाचन क्षेत्र में उक्त योजना के अंतर्गत प्राप्त लाभों का ब्यौरा क्या है;
- (ग) महाराष्ट्र में विशेषकर परभणी और धाराशिव में उक्त योजना के अंतर्गत अब तक कितने गाँवों की पहचान की गई है;
- (घ) उक्त गाँवों, विशेषकर यवतमाल-वाशिम और परभणी लोक-सभा निर्वाचन क्षेत्रों तथा आकांक्षी जिले धाराशिव में स्वास्थ्य, शिक्षा, संचार और आजीविका जैसे प्रमुख क्षेत्रों में कितना तक सुधार हुआ है;
- (ङ) क्या सरकार को प्रमुख विकास क्षेत्रों में अंतर को पाटने में किसी कठिनाई का सामना करना पड़ा है और यदि हाँ, तो उसका ब्यौरा क्या है; और
- (च) विशेषकर महाराष्ट्र में उक्त समस्याओं से निपटने के लिए उठाए गए उपचारात्मक कदमों का ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

- (क) 2021-22 में प्रधानमंत्री आदर्श ग्राम योजना (पीएमएजीवाई) की पूर्ववर्ती योजना को व्यापक योजना प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय) के अंतर्गत शामिल कर दिया गया है। पीएम-अजय का आदर्श ग्राम घटक अनुसूचित जाति बहुल गांवों में अवसंरचना और बुनियादी सेवाओं में सुधार पर केंद्रित है, ताकि गरिमापूर्ण जीवन सुनिश्चित किया जा सके और निवासियों को अपनी पूरी क्षमता का उपयोग करने में मदद की जा सके। यह विशेष रूप से उन गांवों को लक्षित करता है, जहां अनुसूचित जाति की जनसंख्या 40% से अधिक है तथा कुल जनसंख्या 500 या उससे अधिक है, तथा इसका उद्देश्य केंद्र और राज्य सरकारों की विभिन्न मौजूदा योजनाओं के

अभिसरण के माध्यम से उनका एकीकृत विकास करना है। आदर्श ग्राम घटक दस प्रमुख विकास क्षेत्रों को संबोधित करता है: पेयजल और स्वच्छता, शिक्षा, स्वास्थ्य और पोषण, आजीविका और कौशल विकास, सामाजिक सुरक्षा, ग्रामीण सड़कें और आवास, बिजली और स्वच्छ ईंधन, कृषि पद्धतियां, वित्तीय समावेशन और डिजिटलीकरण। जिन कमियों को अन्य योजनाओं द्वारा दूर न किया गया हो, उन कमियों को दूर करने के लिए इसके अंतर्गत राज्यों को निधियां प्रदान की जाती हैं। आदर्श ग्राम घटक के अंतर्गत प्रगति को इन क्षेत्रों में 50 निगरानी योग्य संकेतकों के माध्यम से ट्रैक किया जाता है ताकि जवाबदेही सुनिश्चित की जा सके और महत्वपूर्ण परिणाम प्राप्त किए जा सकें। इसका व्यापक दृष्टिकोण ऐसे गांवों को 'आदर्श ग्राम' में बदलना है, जहां बुनियादी जरूरतें पूरी हों, असमानताएं न्यूनतम हों, और लोगों को आवश्यक सेवाएं उपलब्ध हों। यह योजना विकासात्मक प्रभाव को अधिकतम करने के लिए विभिन्न सरकारी विभागों और एजेंसियों के बीच मजबूत अभिसरण और समन्वय पर भी जोर देती है।

(ख) पीएम-अजय के आदर्श ग्राम घटक के अंतर्गत महाराष्ट्र राज्य में 515 गांवों का चयन किया गया है और महाराष्ट्र राज्य सरकार को 51.29 करोड़ रुपये जारी किए गए हैं।

इनमें से यवतमाल-वाशिम लोकसभा क्षेत्र के निम्नलिखित गांवों का चयन किया गया है। आदर्श ग्राम घोषित गांवों की संख्या इस प्रकार है:

क्र.सं.	जिले	चयनित गांवों की संख्या	आदर्श ग्राम घोषित गांवों की संख्या	उन गांवों की संख्या जहां कार्य पूरा हो चुका है	लंबित गांवों की संख्या
1	यवतमाल	28	17	17	11
2	वाशिम	36	25	16	11

यवतमाल के लिए -3,50,40,000/- रुपये और वाशिम के लिए - गांवों में विकास कार्यों के लिए 3,50,20,000/- रुपये मंजूर किए गए हैं।

(ग) पीएम-अजय के आदर्श ग्राम घटक के अंतर्गत महाराष्ट्र में 515 गाँवों का चयन किया गया है। इनमें से परभणी में 6 गाँव और धाराशिव (पूर्ववर्ती उस्मानाबाद जिला) में 6 गाँव चुने गए हैं।

(घ) यवतमाल में 17 गांव, वाशिम में 25 गांव, परभणी में 1 गांव और धाराशिव में 3 गांवों को आदर्श ग्राम घोषित किया गया है।

इन गांवों में किए गए विकास कार्य 10 प्रमुख क्षेत्रों में शामिल हैं, जैसे पेयजल और स्वच्छता, शिक्षा, स्वास्थ्य और पोषण, आजीविका और कौशल विकास, सामाजिक सुरक्षा, ग्रामीण सड़कें और आवास, बिजली और स्वच्छ ईंधन, कृषि पद्धतियां, वित्तीय समावेशन, डिजिटलीकरण।

(ङ) शून्य

(च) उपरोक्त (ङ) में दिए गए उत्तर को ध्यान में रखते हुए लागू नहीं।

INCIDENTS OF CYBER CRIME TARGETING ELDERLY PEOPLE

321. SHRI M. K. RAGHAVAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government is aware of a rise in cyber crimes across the country during the last five years;

(b) if so, the details of cyber crimes registered during the last five years and the steps taken to prevent financial cyber crimes;

(c) whether a large number of elderly people have fallen prey to cyber crimes in the country, if so, the details thereof;

(d) the details of measures taken to ensure that elderly people do not fall victim to cyber crimes;

(e) the number of cyber crime complaints lodged by elderly persons in the country including details thereof and action taken thereupon; and

(f) the details of financial cyber fraud cases reported in Kerala, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) to (e) The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2022. As per the data published by the NCRB, details of cases registered under cyber crimes(involving communication devices as medium/target) during the period from 2018 to 2022 are as under:

Cyber Crimes Cases registered	Year				
	2018	2019	2020	2021	2022
	27,248	44,735	50,035	52,974	65,893

Specific data regarding cyber crime complaints lodged by elderly persons in the country is not maintained separately by NCRB.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime and cyber crime against elderly persons through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes including cyber

crime against elderly persons in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.
- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, financial amount of more than Rs. 5,489 Crore has been saved in more than 17.82 lakh complaints so far. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.
- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency

are working together for immediate action and seamless cooperation to tackle cybercrime.

- v. So far, more than 9.42 lakhs SIM cards and 2,63,348 IMEIs as reported by Police authorities have been blocked by Government of India.
- vi. The Central Government has taken various initiatives to create cyber crime awareness which, inter-alia, include:-
 - 1) The Hon'ble Prime Minister spoke about digital arrests during the episode "Mann Ki Baat" on 27.10.2024 and apprised the citizens of India.
 - 2) A special programme was organized by Aakashvani, New Delhi on Digital Arrest on 28.10.2024.
 - 3) Caller Tune Campaign: I4C in collaboration with the Department of Telecommunications (DoT) has launched a caller tune campaign with effect from 19.12.2024 for raising awareness about cybercrime and promoting the Cybercrime Helpline Number 1930 and NCRP portal. The caller tunes were also being broadcast in English, Hindi and 10 regional languages by Telecom Service Providers (TSPs). Six versions of caller tunes were played which cover various modus-operandi, namely, Digital Arrest, Investment Scam, Malware, Fake Loan App, Fake Social Media Advertisements.
 - 4) The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on

Aakashvani and participated in Raahgiri Function at Connaught Place, New Delhi on 27.11.2024.

5) To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.

(f) As per the data published by the NCRB, details of cases registered under fraud under cyber crimes in districts of Kerala state during year 2018-2022 is at the **Statement**.

STATEMENT

Cases Registered under fraud under Cyber Crimes in the Districts of Kerala during 2018-2022

SL	Districts	2018	2019	2020	2021	2022
1	Alapuzha	1	0	0	0	4
2	Ernakulam Commr.	1	1	2	1	0

3	Ernakulam Rural	0	0	0	0	0
4	Idukki	0	0	0	0	0
5	Kannur City	0	0	0	0	0
6	Kasargod	0	1	0	2	0
7	Kollam Commr.	0	0	0	0	0
8	Kollam Rural	0	0	0	10	16
9	Kottayam	0	0	0	0	0
10	Kozhikode Commr.	6	1	1	2	0
11	Kozhikode Rural	1	0	0	0	6
12	Malappuram	0	0	2	0	0
13	Palakkad	0	0	0	0	0
14	Pathanamthitta	0	0	0	0	0
15	Railways	0	0	0	0	0
16	Thrissur Commr.	0	0	0	0	
17	Thrissur Rural	0	0	0	0	0
18	Trivandrum Commr.	5	9	0	0	0
19	Trivandrum Rural	0	1	0	1	0
20	Wayanadu	0	1	1	0	0
21	Crime Branch	0	0	0	0	0
22	Kannur Rural	-	-	-	0	0
	Total	14	14	6	16	26

Source: Crime in India

CHALLENGES FACED BY SMALL BUSINESSES

322. SHRI ZIA UR REHMAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken cognizance of the challenges faced by small businesses, exporters and start-ups due to global economic slowdown, inflation and rising logistics costs; and
- (b) if so, the details thereof along with the policy measures introduced to support trade, boost manufacturing and promote ease of doing business and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) To strengthen Micro, Small and Medium Enterprises (MSMEs), the Ministry of Micro, Small and Medium Enterprises has been implementing various schemes/programmes and initiatives such as the Prime Minister's Employment Generation Programme (PMEGP), PM Vishwakarma Scheme, Credit Guarantee Scheme for Micro and Small Enterprises, Public Procurement Policy for Micro and Small Enterprises (MSEs), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), MSME Champions Scheme, International Cooperation Scheme, Procurement and Marketing Support Scheme (PMS), Udyam Registration Portal and Trade Receivables e-Discounting System (TReDS), to name the major ones.

To support small businesses, fee rebates of at least 80% for filing and processing of patent applications and maintenance of patents have been given to Startups, small entities (MSMEs) and educational institutes. Facility of expedited examination has also been given to startups, small entities (MSMEs). Further, in order to fast-track examination of patent application, electronic submission of documents by patent agents has been made mandatory and timelines have been streamlined.

Further, the Government, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging private investments in startup ecosystem of the country launched Startup India initiative on 16th January 2016. Over 1.75 lakh startups have been recognised by DPIIT so far. Under the Startup India initiative, the Government is implementing three flagship Schemes, namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) to support startups at various stages of their business cycle.

Similarly, Government has also introduced several policy measures to support trade, boost manufacturing, and promote ease of doing business. The 'Make in India' initiative has been launched to make India a hub for manufacturing, design, and innovation. Presently, 'Make in India' focuses on 27 sectors including 15 manufacturing sectors, implemented across various Ministries and Departments and State Governments. Further, keeping in view India's vision of becoming 'Aatmanirbhar' and to enhance India's manufacturing capabilities and exports, Production Linked Incentive (PLI) schemes have been

launched for 14 key sectors with an outlay of ₹1.97 lakh crore. The Government has also approved 12 new project proposals under the National Industrial Corridor Development Programme (NICDP) with total project cost of ₹28,602 crore (incl. land cost) to facilitate manufacturing investments into the country. The other major initiatives include Foreign Direct Investment (FDI) policy reforms, National Logistics Policy to address logistics cost, PM Gati Shakti National Master Plan for integrated planning of multi-modal infrastructure, GIS enabled Land Bank, Project Monitoring Group to remove bottlenecks in setting up of major infrastructure projects, setting up of industrial parks, policy measures to boost domestic manufacturing through public procurement orders, Phased Manufacturing Programme (PMP) and Quality Control Orders (QCOs). The Boilers Act 1923 has been re-enacted as the Boilers Act, 2025 (12 of 2025), wherein redundant /obsolete provisions have been omitted and certain substantive enabling provisions have been made for the rules and regulations, which is expected to benefit industries reliant on boiler system. A combination of fiscal and monetary policy tools have been used by the government and central bank to keep inflation in check.

To enhance ease of doing business, several initiatives have been introduced which mainly focus on Reducing Compliance Burden (RCB), Decriminalization and National Single Window System (NSWS). The Business Reform Action Plan (BRAP) focuses on reduction in compliance burden and incentivises state government to lessen burden of compliance. The National Single Window System (NSWS) has been launched as a one-stop digital

platform for facilitating Government to Business (G2B) approvals and investor-related clearances for industry. Also, the Government of India is determined to create an investment friendly ecosystem that strongly supports domestic as well as foreign investments.

To enhance ease of doing business, the Government, through the Jan Vishwas (Amendment of Provisions) Act, 2023, has decriminalized 183 provisions across 42 Central Acts administered by 19 Ministries/Departments. Building on this reform, the Hon'ble Finance Minister has announced the Jan Vishwas 2.0 initiative, under which DPIIT has undertaken an analysis of criminal provisions (including both major and minor offences) across Acts under 39 Ministries/Departments.

To boost trade and exports, the Government has launched the New Foreign Trade Policy (2023) and implemented the Interest Equalization Scheme on pre and post shipment rupee export credit. Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters. Further, Districts as Export Hubs initiative has been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.

EMPLOYMENT TO WOMEN UNDER MGNREGS

323. SHRI ESWARASAMY K.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether rate of women employment under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has decreased over the years in rural areas;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) the number of women workers who were provided employment under MGNREGS during each of the last three years, State/UT-wise;
- (d) whether Government proposes to provide non-transient/table jobs to women workers to increase their participation under MGNREGS and if so, the details thereof; and
- (e) the details of measures taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) has special provisions for women and it has been categorically mentioned in Schedule-II, Para 15 that while providing employment, priority shall be given to women in such a way that at least one-third of the beneficiaries shall be women who have registered and demanded for work under the Scheme.

The participation of women under the scheme has consistently been more than 50% in the last five financial years. The participation of women has increased steadily from 48% in FY 2013-14 to 58.1 % during the FY 2024-25.

(c) State/Union Territory (UT)-wise number of women workers who availed of employment under Mahatma Gandhi NREGS during the last three financial

years is given at **Statement** .

(d) and (e) There is no such proposal. However, there are several provisions made under the scheme for the welfare of women workers and their empowerment.

It has been provided that a separate Schedule of Rates shall be finalized for women, the elderly, people with disabilities and people with debilitating ailments so as to improve their participation through productive work. For ensuring women participation, provision of creche facilities at worksites has been made in case the number of children below the age of five years accompanying the women working at any site is five or more.

Further, it has been provided that at least 50% of the worksite supervisors (mates) should be women, preferably from among the members of Self Help Groups (SHGs).

STATEMENT

State/Union Territory (UT)-wise number of women workers who availed of employment under Mahatma Gandhi NREGS during the last three financial years. (Figure in lakh)				
Sl. No.	States/UTs	2024-25	2023-24	2022-23
1	Andhra Pradesh	42.0	41.9	41.9
2	Arunachal Pradesh	1.5	1.3	1.3
3	Assam	14.2	17.0	17.0
4	Bihar	30.9	29.0	31.0
5	Chhattisgarh	23.7	23.4	24.7

6	Goa	0.0	0.0	0.0
7	Gujarat	6.3	7.3	7.9
8	Haryana	2.9	3.1	2.5
9	Himachal Pradesh	6.1	5.7	5.3
10	Jammu and Kashmir	3.8	3.5	3.3
11	Jharkhand	11.4	12.3	12.0
12	Karnataka	26.9	27.7	27.0
13	Kerala	12.8	13.9	14.7
14	Ladakh	0.2	0.2	0.2
15	Madhya Pradesh	26.4	28.6	33.0
16	Maharashtra	22.9	18.1	16.5
17	Manipur	3.2	2.7	2.0
18	Meghalaya	3.4	3.7	3.5
19	Mizoram	1.1	1.1	1.1
20	Nagaland	1.1	2.1	2.1
21	Odisha	16.5	24.2	24.6
22	Punjab	6.6	6.7	6.6
23	Rajasthan	50.0	55.0	55.1
24	Sikkim	0.4	0.4	0.4
25	Tamil Nadu	62.0	65.6	62.6
26	Telangana	24.9	23.6	26.0
27	Tripura	4.1	4.2	4.1
28	Uttar Pradesh	31.8	33.4	32.3
29	Uttarakhand	3.3	3.7	3.9
30	West Bengal	0.0	0.0	9.8

31	Andaman and Nicobar	0.0	0.0	0.0
32	Dadra and Nagar Haveli and Daman and Diu	0.1	0.0	0.0
33	Lakshadweep	0.0	0.0	0.0
34	Puducherry	0.4	0.5	0.4
	Total	440.7	459.8	473.0

(As per NREGASoft)

कम जल-प्रधान फसलों की खेती

324. श्रीमती महिमा कुमारी मेवाड़:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने कम जल-प्रधान फसलों की खेती को बढ़ावा देने और राजस्थान सहित देश में कृषि के लिए विभिन्न जल प्रबंधन तकनीकों के बारे में किसानों में जागरूकता पैदा करने के लिए कोई नीतिगत उपाय शुरू किए हैं; और

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) कृषि और किसान कल्याण विभाग मूल हरित क्रांति राज्यों अर्थात् हरियाणा, पंजाब और पश्चिमी उत्तर प्रदेश में प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आर.के.वी.वाई.) के तहत फसल विविधीकरण कार्यक्रम (सी.डी.पी.) को कार्यान्वित कर रहा है ताकि पानी की अधिक खपत वाली धान की फसल वाले क्षेत्र को दलहन, तिलहन, मोटे अनाज, पोषक अनाज (श्रीअन्न) आदि जैसी वैकल्पिक फसलों के लिए उपयोग में लाया जा सके। फसल विविधीकरण कार्यक्रम के तहत वैकल्पिक फसलों के प्रदर्शन, कृषि मशीनीकरण और मूल्य संवर्धन, साइट-विशिष्ट गतिविधियों, जागरूकता प्रसार, किसानों के प्रशिक्षण आदि के लिए सहायता दी जाती है।

कृषि और किसान कल्याण विभाग, राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.) के तहत दलहन, मोटे अनाज और पोषक अनाज (श्रीअन्न); राष्ट्रीय खाद्य तेल मिशन- तिलहन (एन.एम.ई.ओ.-ओ.एस.) के तहत तिलहन और समेकित बागवानी विकास मिशन (एम.आई.डी.एच.) के तहत बागवानी फसलों के विविध उत्पादन को प्रोत्साहित करने के लिए राजस्थान सहित अन्य राज्य सरकारों के प्रयासों में सहयोग देता है।

भारत सरकार, पीएम-आर.के.वी.वाई. के अंतर्गत राज्यों को राज्य-विशिष्ट आवश्यकताओं/प्राथमिकताओं के लिए फ्लेक्सेबिलिटी भी प्रदान करती है। राज्य, संबंधित राज्यों के मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय स्वीकृति समिति (एस.एल.एस.सी.) की स्वीकृति से पीएम-आर.के.वी.वाई. के अंतर्गत कम पानी की खपत वाली फसलों को बढ़ावा दे सकते हैं।

प्राकृतिक और जैविक कृषि प्रणालियाँ

325. डॉ. मन्ना लाल रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान के उदयपुर लोकसभा निर्वाचन क्षेत्र में प्राकृतिक एवं जैविक कृषि प्रणालियों को अपनाने वाले किसानों की संख्या और ऐसी प्रणालियों के अंतर्गत भूमि के क्षेत्रफल का जिलावार ब्यौरा क्या है;

(ख) सरकार द्वारा राजस्थान में पिछले पांच वर्षों के दौरान प्राकृतिक एवं जैविक कृषि प्रणालियों को बढ़ावा देने के लिए वित्तीय सहायता प्रदान की गई योजनाओं का जिलावार ब्यौरा क्या है;

(ग) क्या सरकार द्वारा प्राकृतिक एवं जैविक कृषि प्रणालियों को अपनाने वाले किसानों के लिए मौजूदा प्रोत्साहनों में वृद्धि की गई है या वृद्धि किए जाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(ख) से (घ) एन.एम.एन.एफ. के तहत, किसानों को प्राकृतिक खेती करने, प्रशिक्षण, पशुधन (प्रमुख रूप से स्थानीय नस्ल) के रखरखाव/मिश्रण और भंडारण कंटेनरों की खरीद, जैव-इनपुट संसाधन केंद्रों से प्राकृतिक खेती के इनपुट की खरीद सहित प्राकृतिक खेती के इनपुट की तैयारी आदि के लिए 2 वर्ष के लिए प्रति किसान प्रति वर्ष प्रति एकड़ 4000/- रुपये के आउटपुट आधारित प्रोत्साहन प्रदान किया जाता है। एन.एम.एन.एफ. के तहत राजस्थान में किसानों का नामांकन शुरू हो गया है।

पी.के.वी.वाई. के अंतर्गत, किसानों को प्रत्यक्ष लाभ अंतरण (डी.बी.टी.) के माध्यम से ऑन-फार्म और ऑफ-फार्म ओर्गेनिक इनपुट दानों के लिए तीन वर्षों में प्रति हेक्टेयर 15,000 रुपये की वित्तीय सहायता प्रदान की जाती है। पी.के.वी.वाई. के अंतर्गत एक किसान अधिकतम 2 हेक्टेयर क्षेत्र के लिए सहायता प्राप्त कर सकता है। पिछले पाँच वर्षों के दौरान राजस्थान में पी.के.वी.वाई. के अंतर्गत किसानों को प्रदान की गई वित्तीय सहायता का ज़िलवार ब्यौरा **विवरण** पर दिया गया है।

एन.एम.एन.एफ. और पी.के.वी.वाई. के अंतर्गत किसानों के लिए मौजूदा प्रोत्साहनों में परिवर्तन करने का फिलहाल कोई प्रस्ताव नहीं है।

विवरण

पिछले पांच वर्षों (वर्ष 2020-21 से 2024-25) के दौरान राजस्थान में पी.के.वी.वाई. के अंतर्गत किसानों को प्रदान की गई वित्तीय सहायता का जिला-वार ब्यौरा

(रुपए लाख में)

क्र. सं.	जिला	2020-21	2021-22	2022-23	2023-24	2024-25	कुल
1	अजमेर	24.95	12.84	245.17	119.44	91.16	493.56
2	अलवर	32.46	31.01	281.99	94.39	93.69	533.54
3	बांसवाड़ा	2.75	61.74	143.71	0.00	0.00	208.2
4	बारां	9.16	117.24	160.50	106.29	97.74	490.93
5	बाड़मेर	107.36	265.84	488.58	24.82	0.00	886.6
6	भरतपुर	27.52	8.06	16.12	159.75	169.60	381.05
7	भीलवाड़ा	6.46	37.52	195.05	155.33	159.80	554.16
8	बीकानेर	10.47	667.70	52.14	0.00	0.00	730.31
9	बूंदी	14.05	13.02	196.02	0.00	74.79	297.88
10	चित्तौड़गढ़	36.85	15.40	37.55	102.03	123.07	314.9
11	चुरू	38.54	247.84	22.94	151.16	20.78	481.26
12	दौसा	0.00	22.15	144.85	64.47	60.22	291.69
13	धौलपुर	25.30	10.85	6.76	84.92	50.13	177.96
14	डूंगरपुर	34.32	130.61	95.08	66.59	0.00	326.6
15	गंगानगर	16.04	25.55	366.40	243.24	162.56	813.79
16	हनुमानगढ़	0.00	90.69	353.45	210.43	176.39	830.96
17	जयपुर	45.68	317.37	210.66	138.40	147.76	859.87
18	जैसलमेर	2.95	37.00	312.11	1.15	0.00	353.21
19	जालौर	17.11	3.91	10.02	0.00	0.00	31.04
20	झालावाड़	57.88	83.83	4.66	203.85	122.08	472.3
21	झुंझुनूं	26.62	116.03	221.53	86.78	126.36	577.32

22	जोधपुर	104.09	62.08	246.30	1.01	0.00	413.48
23	करोली	25.33	55.79	40.70	81.52	65.76	269.1
24	कोटा	15.46	22.75	70.41	60.60	88.11	257.33
25	नागौर	7.07	249.58	812.08	221.28	74.71	1364.72
26	पाली	0.00	94.43	475.40	0.00	0.00	569.83
27	प्रतापगढ़	0.80	28.90	161.61	0.00	0.00	191.31
28	राजसमंद	25.78	44.34	89.64	114.61	98.38	372.75
29	सवाई माधोपुर	0.00	99.18	208.06	102.69	79.08	489.01
30	सीकर	0.00	21.12	356.09	18.21	0.00	395.42
31	सिरोही	23.25	3.88	36.92	0.00	0.00	64.05
32	टोंक	0.00	60.56	265.05	87.19	80.82	493.62
33	उदयपुर	0.00	41.77	110.55	0.00	0.00	152.32
34	मुख्यालय जयपुर	0.00	9.72	390.37	188.39	60.00	648.48
कुल		738.27	3110.29	6828.46	2888.54	2222.99	15788.55

रबी और खरीफ फसलों के लिए इनपुट राजसहायता योजना

326. श्री उम्मेदा राम बेनीवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) जैसलमेर, बालोतरा और मेरे निर्वाचन क्षेत्र बाड़मेर में रबी और खरीफ फसलों के लिए इनपुट राजसहायता योजना के अंतर्गत लाभान्वित किसानों की संख्या कितनी है और विगत पाँच वर्षों के दौरान उनके खातों में कुल कितनी राशि जमा की गई है;

(ख) क्या उक्त ब्यौरे को तालिका के रूप में जिलों के ब्लॉकवार और वर्षवार उपलब्ध कराए जाने

की संभावना है;

- (ग) क्या पात्र किसानों को किसी कारणवश यह राशि प्राप्त नहीं हुई और यदि हाँ, तो ऐसे किसानों का वर्षवार ब्यौरा और संख्या क्या है और इसके कारण क्या है;
- (घ) क्या सरकार ऐसे किसानों को यह लंबित राशि वितरित करने के लिए प्रतिबद्ध है और यह राशि उन्हें कब तक प्रदान की जाएगी और कब तक भुगतान की जाने की संभावना है;
- (ङ) क्या योजना की पारदर्शिता और प्रभावशीलता बढ़ाने के लिए कोई नई प्रणाली लागू की गई है; और
- (च) क्या योजना के कार्यान्वयन में कोई तकनीकी या प्रशासनिक बाधाएँ पाई गई हैं और यदि हाँ, तो उसका ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (च) कृषि राज्य का विषय है। हालाँकि, भारत सरकार राजस्थान सहित देश भर में किसानों के कल्याण के लिए विभिन्न योजनाएँ और कार्यक्रम कार्यान्वित कर रही है। कृषि और किसान कल्याण विभाग राजस्थान सहित सभी 28 राज्यों और 2 केंद्र शासित प्रदेशों में राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एन.एफ.एस.एन.एम.) का क्रियान्वयन कर रहा है जिसका उद्देश्य क्षेत्र विस्तार और उत्पादकता वृद्धि के माध्यम से खाद्यान्न उत्पादन को बढ़ाना है। राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन के तहत राज्यों/केंद्र शासित प्रदेशों के माध्यम से किसानों को फसल उत्पादन और संरक्षण प्रौद्योगिकियों, फसल प्रणाली आधारित प्रदर्शनों, प्रमाणित बीजों/नई जारी किस्मों/हाइब्रिड के सीड मिनीकिट्स का उत्पादन और वितरण, एकीकृत पोषक तत्व और कीट प्रबंधन उपायों, फसल प्रणाली आधारित प्रशिक्षणों के माध्यम से किसानों के क्षमता निर्माण, कार्यक्रमों/कार्यशालाओं आदि के आयोजन पर सहायता प्रदान की जा रही है। खरीफ खाद्यान्न फसलों में चावल, बाजरा, रागी, स्मॉल मिलेट्स, तुअर और रबी खाद्यान्न फसलों में गेहूँ, जौ, चना, मसूर और दोनों मौसमों में उगाई जाने वाली खाद्यान्न फसलों में मक्का, ज्वार, उड़द और मूंग शामिल हैं। इसके अतिरिक्त, भारत सरकार प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आर.के.वी.वाई.) के तहत राज्य की विशिष्ट

आवश्यकताओं के लिए राज्यों को फ्लेक्सेबिलिटी भी प्रदान करती है। राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन के तहत राजस्थान राज्य को पिछले 05 वर्षों (2020-21 से 2024-25) के दौरान आवंटित और रिलीज किए गए फंड का विवरण निम्नानुसार है:

(रुपये करोड़ में)

2020-21		2021-22		2022-23		2023-24		2024-25	
आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज	आवंटन	रिलीज
230.96	140.25	199.60	89.50	205.18	97.26	269.88	96.93	277.99	119.94

सरकार राष्ट्रीय खाद्य तेल मिशन- तिलहन (एन.एम.ई.ओ.-ओ.एस.) को भी कार्यान्वित कर रही है जिसका उद्देश्य घरेलू तिलहन उत्पादन को बढ़ावा देना और राजस्थान सहित पूरे देश में खाद्य तेलों में आत्मनिर्भरता (आत्मनिर्भर भारत) प्राप्त करना है। राष्ट्रीय खाद्य तेल मिशन- तिलहन का उद्देश्य रेपसीड-सरसों, मूंगफली, सोयाबीन, सूरजमुखी और तिल जैसी प्रमुख प्राथमिक तिलहन फसलों के उत्पादन को बढ़ाना और साथ ही कपास के बीज, चावल की भूसी, मक्का तेल और वृक्ष जनित तेलों जैसे द्वितीयक स्रोतों से संग्रहण और निष्कर्षण दक्षता में वृद्धि करना है।

बीज एवं रोपण सामग्री उप-मिशन (अब राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन के अंतर्गत समाहित) एक माँग-आधारित योजना है और संबंधित राज्य/कार्यान्वयन एजेंसियों द्वारा देश के छोटे एवं सीमांत किसानों के कल्याण हेतु कार्यान्वित की जाती है। इस योजना के अंतर्गत, बीज वितरण और अन्य बीज-संबंधी गतिविधियों के लिए वित्तीय सहायता उपलब्ध है।

इस योजना की पहुंच और पारदर्शिता बढ़ाने के लिए कृषि मैपर और सीड ऑथेंटिकेशन, ट्रेसेबिलिटी और होलिस्टिक इनवेंट्री (साथी) पोर्टल जैसी डिजिटल पहलों को कार्यान्वित किया गया है।

NATIONAL LOGISTICS POLICY

327. SHRI ATUL GARG:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the major logistics infrastructure projects being implemented under the National Logistics Policy (NLP) in Ghaziabad, along with their expected impact on trade and industrial growth;
- (b) the total budget allocation for logistics development, including road, rail and port connectivity in Ghaziabad along with the total funds spent so far in this regard;
- (c) whether the Government plans to integrate multi-modal transportation hubs, such as dedicated freight corridors and industrial clusters, with Ghaziabad's existing transport network, if so, the details thereof;
- (d) the details of the incentives being provided to attract private sector investment and foreign direct investment (FDI) in logistics infrastructure, warehousing and supply chain management in the state; and
- (e) whether the Government is ensuring efficient cargo movement, reducing transport costs, and improving ease of doing business, particularly for MSMEs and export-driven industries and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) Following infrastructure projects in Ghaziabad are covered under the PMGS National Master Plan and National Logistics Policy:

- i. Two logistics parks in Dasna and Fatehabad (Loni)
- ii. Two transport hubs strategically located near the upcoming RRTS corridors
- iii. Three dedicated truck parking facilities

These projects are designed to strengthen multi-modal connectivity and streamline logistics for enhanced trade facilitation.

(b) No specific allocation of funds has been made under PM GatiShakti initiative. However, as part of Special Central Assistance Scheme-Part-II, 2022-23, Rs. 5000 Crores had been allocated for PM GatiShakti related expenditure to States by Ministry of Finance, including State of Uttar Pradesh.

(c) By facilitating the development of multimodal logistics parks and private freight terminals along the Dedicated Freight Corridor routes, Dedicated Freight Corridor Corporation of India Limited (DFCCIL) strengthens regional connectivity and promotes the use of domestic inputs in infrastructure creation, thereby contributing to the overall goal of building a self-reliant and robust domestic logistics ecosystem. The Dedicated Freight Corridors i.e. Eastern Dedicated Freight Corridor and Western Dedicated Freight Corridor are connected at New Dadri, which are connected to Ghaziabad on the existing Indian Railway network.

(d) In recent years, India has been an attractive destination for FDI. India has

embarked on a series of reforms aimed at liberalizing its Foreign Direct Investment (FDI) policies, with the goal of stimulating economic growth and encouraging foreign capital inflows. To promote Foreign Direct Investment (FDI), the Government has put in place an investor friendly policy, wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. More than 90% of the FDI inflow is received under the automatic route. National Single Window System (NSWS) has also been launched as the online single point interface of the Government of India for investors to start any industry in India and take requisite permissions.

In order to attract private investment, enactment of Major Port Authorities Act, 2021 by replacing the Major Port Trusts Act, 1963, Revision of Model Concession Agreement (MCA) and Formulation of Guidelines of Tariff Fixation for Public Private Partnership (PPP) Projects have been done by Ministry of Ports, Shipping and Waterways. 100% FDI under automatic route is allowed for port development projects.

Further, the State of Uttar Pradesh has formulated its Warehousing and Logistics Policy 2022 (Storage/Dry port) which aims to provide incentives to the industries of the logistics sector including investment in logistics infrastructure, warehousing and supply chain management in the state.

- (e) Various initiatives like PM GatiShakti National Master Plan (NMP) that aims at integrated infrastructure development projects enhances logistics

efficiency, reducing transit time, costs and improve supply chain efficiency through multi-modal connectivity across highways, railways, ports, airports, logistics infrastructure, and inland waterways. Similarly, various initiatives under National Logistics Policy aims to create a cost-efficient, resilient, and sustainable logistics ecosystem. Focus areas such as Sectoral Plan for Efficient Logistics (SPEL), improving the ease of doing business through Service Improvement Group (SIG), efforts towards more digitization of process and documentation which helps in tracking and tracing through Unified Logistics Interface Platform (ULIP), etc. are aimed to strengthen existing supply chain networks for both domestic and export driven industries.

For tracking and tracing 100% of India's containerized EXIM cargo, the Logistics Data Bank (LDB), a single window, cloud-based logistics visualization solution has been developed, which provides container movement tracking using only the container numbers; from the Ports to Inland Container Depot's, Container Freight Stations, associated port Parking Plazas, Toll Plaza and Railways. This supply chain visibility platform has contributed to reducing India's average dwell time at ports and improved logistics efficiency.

DRUG SEIZURES

328. ADV. ADOOR PRAKASH:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of drug seizures and the number of cases reported during the last five years and the current year, State-wise;
- (b) the details of inquiry, findings and the action taken in the cases of seizure of huge quantities of drugs which involve international rackets during the last five years and the current year;
- (c) whether the Government is aware that drug addiction among youth in the country is rising concerningly; and
- (d) whether the Government is likely to consider more proactive measures to control this growing menace, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) As per latest data published by National Crime Record Bureau (NCRB) pertaining to the year 2022; State-wise and year-wise details of seizures and number of cases registered under the Narcotic Drugs and Psychotropic Substances Act during 2018 to 2022 is at **Statement -I** and **II** respectively.
- (b) Inquiry, findings and the action taken in seizure of huge quantities of drugs which involve international rackets are conducted by the respective Drug Law Enforcement Agencies. During the period 2020 to 2025 (upto May), NCB has registered 116 major cases wherein 109318 kgs of drugs have been seized. NCB has consistently focused on arresting suppliers, receivers and carriers. Besides, financial investigations are conducted in all major cases with the objective of dismantling the financial backbone of the drug trafficking networks. In case of repeat offenders, efforts are being made to ensure action under the

provision of Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act (PITNDPS Act), 1988.

(c) To assess and know the magnitude of the problem of substance use in the country, a comprehensive national level Survey on the 'Magnitude of Substance Abuse in India' was conducted by MoSJE through National Drug Dependence Treatment Center (NDDTC), AIIMS, New Delhi which was published in 2019. As per the Survey, the Prevalence (in %) and estimated number of adults and children who are currently users of various psychoactive substances is as under:

Substance	Children and Adolescents (10-17 years)		Adults (18-75 years)	
	Prevalence (in %)	Estimated no. of users	Prevalence (in %)	Estimated no. of users
Cannabis	0.90	20,00,000	3.30	2,90,00,000
Opioids	1.80	40,00,000	2.10	1,90,00,000
Sedatives	0.58	20,00,000	1.21	1,10,00,000
Cocaine	0.06	2,00,000	0.11	10,00,000
ATS	0.18	4,00,000	0.18	20,00,000
Hallucinogens	0.07	2,00,000	0.13	20,00,000

Source: Ministry of Social Justice and Empowerment.

(d) As part of its drive against drug smuggling to make India a drug free nation, Government is taking various measures, some of which are mentioned

below: -

- (i) The Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 provides strict measures and penalties to combat the illegal trafficking of narcotic drugs, psychotropic substances, and controlled substances. The Government has scheduled 134 narcotic drugs (under Section 2(xi)(b)), 173 psychotropic substances (under Section 3), and 45 controlled substances (under Section 9A) to regulate or prohibit their use in the public interest while ensuring their availability for legitimate medical and scientific purposes.
- (ii) Constituted a 4-tier Narco-Coordination Centre (NCORD) mechanism which enables coordination among Central and State agencies.
- (iii) Anti-Narcotics Task Force (ANTF) has been established in all States/UTs, which also serves as NCORD secretariats for local enforcement.
- (iv) A Joint Coordination Committee (JCC) has been set up under the Director General, Narcotics Control Bureau (NCB) to oversee significant drug seizure investigations.
- (v) Border Guarding Forces and Railway Protection Force are empowered under the NDPS Act for enforcement at borders and rail routes.
- (vi) NCB collaborates with other agencies like Navy, Coast Guard, Border Security Force, and State ANTFs to carry out joint anti-drug operations.
- (vii) Electronic scanning of consignments at ports is being implemented to detect drugs.
- (viii) NCB regularly trains officers of Drug Law Enforcement Agencies (DLEAs).
- (ix) National Integrated Database on Arrested Narco-Offenders (NIDAAN)

portal has been launched to support investigations and proactive policing.

(x) Madak-Padarth Nished Asoochna Kendra (MANAS)- A 24x7 toll-free helpline (1933) has been established to report drug-related issues via calls, SMS, chatbot, email, or web.-

(xi) NCB holds high-level talks with neighboring countries like Myanmar, Iran, Bangladesh and other countries for active information exchange and investigative cooperation to combat international drug trafficking.

(xii) Launched Nasha Mukta Bharat Abhiyaan (NMBA) in all districts of the country through more than 10000 master volunteers. It has reached out to more-than 16.49 crore people including more-than 5.51 crore youth and 3.43 crore women.

(xiii) Government is providing financial assistance to 352 Integrated Rehabilitation Centers for Addicts (IRCAs), 46 Community based Peer Led Intervention (CPLI) Centers, 75 Outreach and Drop In Centers (ODICs), 148 Addiction Treatment Facilities (ATFs), 138 District De-addiction Centres (DDACs) across the country.

(xiv) A Toll-free Helpline No.14446 for de-addiction is operated for providing primary counseling and immediate assistance to persons seeking help.

(xv) Government through its autonomous body National Institute of Social Defense (NISD) and other collaborating agencies like State Counsel of Educational Research and Training (SCERT), Kendriya Vidyalaya Sangathan (KVS), etc. provides for regular awareness generation and sensitization sessions for all stakeholders including students, teachers, parents.

(xvi) MoUs have been signed with Spiritual organizations to support NMBA and conduct mass awareness activities.

STATEMENT -I

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2018

SL	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	33930.522	0	0
2	Arunachal Pradesh	1869.208	874	0
3	Assam	15485.596	163525	54346.200
4	Bihar	32442.970	20516	2053.460
5	Chhattisgarh	36785.864	127277	3457.720
6	Goa	79.469	0	0
7	Gujarat	12780.186	27126	0
8	Haryana	16233.507	727425	1257.723
9	Himachal Pradesh	1072.006	160609	496.100
10	Jharkhand	3463.958	1835	98.105
11	Karnataka	7489.246	2871	6.000
12	Kerala	1378.325	21075	0.012
13	Madhya Pradesh	3118721.420	629315	570.800
14	Maharashtra	19764.338	143022	908.800
15	Manipur\$	40275.660	347309	6.544

16	Meghalaya	1417.747	69592	0
17	Mizoram	250.791	100	0
18	Nagaland	2819.686	47125	300.000
19	Odisha	50759.897	1628	726.000
20	Punjab	50045.181	6397919	368.401
21	Rajasthan	111430.200	1215771	201.860
22	Sikkim\$	0.015	1040	5.000
23	Tamil Nadu	12115.702	149032	0
24	Telangana	6054.095	0	0
25	Tripura	62674.611	643755	23017.800
26	Uttar Pradesh	221760.042	306740	7172146.160
27	Uttarakhand	1609.563	117215	0.000
28	West Bengal	31079.905	15241	15692.604
	TOTAL STATE(S)	3893789.710	11337937	7275659.289
29	AandN Islands	67.963	0	0
30	Chandigarh	51.709	5216	5.400
31	DandN Haveli and Daman and Diu+	24.769	0	0
32	Delhi	6145.663	738256	1120.000
33	Jammu and Kashmir*	19353.677	87713	7997.220
34	Ladakh	-	-	-
35	Lakshadweep	0.650	0	0

36	Puducherry	13.541	0	0
	TOTAL UT(S)	25657.972	831185	9122.620
	TOTAL (ALL INDIA)	3919447.682	12169122	7284781.909

Source: Crime in India, NCRB

Note: '+' combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2018

* Data of erstwhile Jammu and Kashmir State including Ladakh for 2018

\$ Revised data for 2018 has been furnished by Sikkim and Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for these States for the year 2018.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2019

SL	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	66669.529	160	0
2	Arunachal Pradesh	1993.750	0	0
3	Assam	17352.544	1604127	7377.658
4	Bihar	5124.761	4910	675.260
5	Chhattisgarh	19953.225	86079	1308.500
6	Goa	85.215	2	0
7	Gujarat	14923.489	4200	0
8	Haryana	16806.228	892131	36479.200
9	Himachal Pradesh	1763.853	200386	970.000
10	Jharkhand	4073.335	3834	455.816

11	Karnataka	7800.718	1705	5
12	Kerala	2548.475	5661	0
13	Madhya Pradesh	60864.128	40839	4260.010
14	Maharashtra	20622.717	3220	4191.712
15	Manipur\$	46142.187	393309	48.324
16	Meghalaya	1281.983	36	79.000
17	Mizoram	991.189	0	0
18	Nagaland	1732.271	260849	1.134
19	Odisha	61993.835	0	1112.200
20	Punjab	44239.070	10214701	1526.716
21	Rajasthan	310732.428	1510447	206.200
22	Sikkim	16.798	0	0
23	Tamil Nadu	28757.502	420	0
24	Telangana	13278.093	264	0
25	Tripura	15858.949	2156754	858528.820
26	Uttar Pradesh	272197.319	1355373	10791849.820
27	Uttarakhand	2073.105	52149	94.000
28	West Bengal	36834.860	400747	21316.335
	TOTAL STATE(S)	1076711.556	19192303	11730485.705
29	AandN Islands	121.999	11761	78.200
30	Chandigarh	398.727	15098	2.400
31	DandN Haveli and Daman and Diu+	0	0	0
32	Delhi	7895.937	1465832	3000.000
33	Jammu and Kashmir*	26517.388	164428	2133.300

34	Ladakh			
35	Lakshadweep	0.466	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	34934.517	1657119	5213.900
	TOTAL (ALL INDIA)	1111646.073	20849422	11735699.605

Source: Crime in India, NCRB

Note: '+' combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2019

* Data of erstwhile Jammu and Kashmir State including Ladakh for 2019

\$ Revised data for 2019 has been furnished by Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for the State for the year 2019.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2020

SL	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	106042.775	0	0
2	Arunachal Pradesh	4032.540	0	0
3	Assam	9256.162	1138466	8554.800
4	Bihar	13162.231	333	5933.700
5	Chhattisgarh	29743.484	96445	988.310
6	Goa	149.542	0	0
7	Gujarat	13213.214	33030	894.325

8	Haryana	24695.602	1666911	2197.800
9	Himachal Pradesh	3899.779	3210547	14.000
10	Jharkhand	8830.645	4882	345.230
11	Karnataka	21729.793	12246	1.610
12	Kerala	3060.459	1444	2.100
13	Madhya Pradesh	58084.552	279760	13611.300
14	Maharashtra	28832.304	66027	519.100
15	Manipur\$	1355.763	1117388	5908.020
16	Meghalaya	989.816	4234	2.000
17	Mizoram	617.735	470	13.280
18	Nagaland	791.676	179373	76.600
19	Odisha	81847.001	0	0
20	Punjab	37364.676	44649858	4517.190
21	Rajasthan	148602.246	3285638	64.820
22	Sikkim\$	0.585	19	0
23	Tamil Nadu	298785.294	5554	0
24	Telangana	19708.291	509	150.000
25	Tripura	14007.145	539241	10436.620
26	Uttar Pradesh	327420.562	1401062	965896.170
27	Uttarakhand	1848.326	450215	24.000
28	West Bengal	25509.802	363396	40627.132
	TOTAL STATE(S)	1283582.000	58507048	1060778.107

29	AandN Islands	159.235	921	0
30	Chandigarh	95.953	5501	5.780
31	DandN Haveli and Daman and Diu	7.360	0	0
32	Delhi	5483.247	123220	2558.000
33	Jammu and Kashmir	27361.353	618361	40890.110
34	Ladakh	0	0	0
35	Lakshadweep	0.936	0	0
36	Puducherry	77.155	0	0
	TOTAL UT(S)	33185.239	748003	43453.890
	TOTAL (ALL INDIA)	1316767.239	59255051	1104231.997

Source: Crime in India, NCRB

\$ Revised data for 2020 has been furnished by Sikkim and Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for these States for the year 2020.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2021

S L	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	191712.574	58	0
2	Arunachal Pradesh	3528.944	0	0
3	Assam	17156.703	4305100	496987.615
4	Bihar	35454.469	60769	4825.330

5	Chhattisgarh	27884.969	359714	487.930
6	Goa	136.711	0	0
7	Gujarat	21307.037	8622	92.300
8	Haryana	21313.606	1037457	695.100
9	Himachal Pradesh	4455.151	5668585	82.000
10	Jharkhand	20799.734	2320	951.400
11	Karnataka	8479.963	14206	6.260
12	Kerala	4030.893	905	0
13	Madhya Pradesh	68088.000	44955	6900.600
14	Maharashtra	27986.007	190	46.540
15	Manipur\$	40008.303	1192913	2108.409
16	Meghalaya	986.887	19342	28.860
17	Mizoram	215.006	35	2.700
18	Nagaland	2187.668	149557	92.900
19	Odisha	169435.890	790	0
20	Punjab	38783.170	17772675	4800.729
21	Rajasthan	142834.881	13445789	39.300
22	Sikkim	0.738	58541	1204.092
23	Tamil Nadu	20354.706	10098	0
24	Telangana	39360.772	220	28.670
25	Tripura	39797.368	212801	24975.560
26	Uttar Pradesh	126657.395	3265073	267909.500
27	Uttarakhand	2019.459	147672	0
28	West Bengal	29414.012	401778	79273.112
	TOTAL STATE(S)	1104391.016	48180165	891538.907

29	AandN Islands	62.384	0	0
30	Chandigarh	181.107	18290	18.200
31	DandN Haveli and Daman and Diu	14.570	0	0
32	Delhi	9921.298	42278	0
33	Jammu and Kashmir	22082.414	171954	4069.230
34	Ladakh	403.078	0	0
35	Lakshadweep	2.159	0	0
36	Puducherry	87.676	0	0
	TOTAL UT(S)	32754.686	232522	4087.430
	TOTAL (ALL INDIA)	1137145.702	48412687	895626.337

Source: Crime in India, NCRB

\$ Revised data for 2021 has been furnished by Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for the States for the year 2021.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2022

S L	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	169223.567	11803	0
2	Arunachal Pradesh	3533.650	0	0
3	Assam	49515.645	5281488	4397079.600
4	Bihar	31985.903	47437	18237.900
5	Chhattisgarh	25427.599	519809	44403.200
6	Goa	206.840	0	0

7	Gujarat	29230.550	185	1242.680
8	Haryana	24949.364	878887	980.450
9	Himachal Pradesh	943.433	94208	225.500
10	Jharkhand	37322.623	4601	257.950
11	Karnataka	10577.238	2820	34.000
12	Kerala	5639.273	2808	0.043
13	Madhya Pradesh	70722.635	35655	6702.520
14	Maharashtra	20185.509	22672	5240.308
15	Manipur	18454.016	834967	3461.830
16	Meghalaya	3993.255	19325	28.900
17	Mizoram	388.530	0	63.800
18	Nagaland	7791.296	169433	251.560
19	Odisha	144181.034	0	0
20	Punjab	49421.858	6246151	5017.200
21	Rajasthan	155161.550	684188	15.800
22	Sikkim	24.083	24629	9.803
23	Tamil Nadu	27509.701	76540	58.645
24	Telangana	31771.630	512	100.370
25	Tripura	61795.360	155423	12294.500
26	Uttar Pradesh	1051997.001	933689	76593.980
27	Uttarakhand	1492.520	155201	307.000
28	West Bengal	23897.767	631624	67182.860
	TOTAL STATE(S)	2057343.430	16834055	4639790.399
29	AandN Islands	60.679	325	2.600
30	Chandigarh	360.005	2627	0
31	DandN Haveli and Daman and Diu	11.154	0	0
32	Delhi	5512.448	353168	0

33	Jammu and Kashmir	17192.409	300776	956.100
34	Ladakh	0.735	0	0
35	Lakshadweep	4.228	0	0
36	Puducherry	90.448	20	0
	TOTAL UT(S)	23232.106	656916	958.700
	TOTAL (ALL INDIA)	2080575.536	17490971	4640749.099

Source: Crime in India, NCRB

STATEMENT -II

State-wise and Year-wise number of cases registered for possession of drugs for personal use/ consumption and possession of drugs for trafficking under the Narcotic Drugs and Psychotropic Substances Act during 2018 to 2022**

SL	State/UT	2018	2019	2020	2021	2022
1	Andhra Pradesh	534	717	866	1635	1391
2	Arunachal Pradesh	122	124	132	264	306
3	Assam	478	841	983	2291	2902
4	Bihar	615	697	964	1469	1823
5	Chhattisgarh	712	707	875	1123	1155
6	Goa	222	218	147	121	153
7	Gujarat	150	289	308	461	508
8	Haryana	2587	2677	3060	2741	3815
9	Himachal Pradesh	1342	1439	1538	1537	1516
10	Jharkhand	237	242	415	609	464
11	Karnataka	1030	1652	4054	5787	6399

12	Kerala	8724	9245	4968	5695	26619
13	Madhya Pradesh	1874	3432	3155	4068	4811
14	Maharashtra	12195	14158	4714	10087	13830
15	Manipur	381	338	304	354	518
16	Meghalaya	81	117	76	69	116
17	Mizoram	164	160	97	122	245
18	Nagaland	66	142	115	154	242
19	Odisha	573	980	1179	1642	1891
20	Punjab	11654	11536	6909	9972	12442
21	Rajasthan	1862	2592	2743	2989	3821
22	Sikkim	7	20	19	52	41
23	Tamil Nadu	3717	4329	5403	6852	10385
24	Telangana	311	464	509	1346	1279
25	Tripura	431	316	307	357	562
26	Uttar Pradesh	8821	10198	10852	10432	11541
27	Uttarakhand	1064	1396	1282	1762	1440
28	West Bengal	1479	1421	1626	1890	1608
	TOTAL STATE(S)	61433	70447	57600	75881	111823
29	AandN Islands	49	133	55	28	52
30	Chandigarh	178	226	134	89	182
31	DandN Haveli and Daman and Diu+	3	0	5	6	11

32	Delhi	507	712	748	566	1179
33	Jammu and Kashmir*	938	1173	1222	1681	1837
34	Ladakh	0	0	2	5	8
35	Lakshadweep	8	4	4	3	3
36	Puducherry	21	26	36	72	141
	TOTAL UT(S)	1704	2274	2206	2450	3413
	TOTAL (ALL INDIA)	63137	72721	59806	78331	115236

Source: Crime in India,

NCRB

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT during 2018 and 2019

*1 Data of erstwhile Jammu and Kashmir State including Ladakh during 2018 and 2019

**Published data available till 2022

PLI SCHEMES

329. SHRI MANOJ TIWARI:

DR. NISHIKANT DUBEY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has implemented Production Linked Incentive (PLI) schemes;
- (b) if so, the details thereof along with the purpose of the schemes and the

- extent to which these schemes attract foreign investments;
- (c) whether the Government has reviewed the progress of the PLI schemes for all the fourteen sectors;
 - (d) if so, the details thereof along with the performance and achievement made by each sector; and
 - (e) the details of the amount disbursed and utilised under the scheme, sector, scheme and project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.

The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries and Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom and Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC)

Battery, and (xiv) Drones and Drone Components.

- (b) The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive.

These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so. There is evidence of increasing foreign investment also in several PLI sectors. A number of foreign companies have established or expanded their operations in India under PLI Scheme. For example, Apple, a global smartphone company, has shifted its suppliers to India viz. Foxconn, Wistron and Pegatron.

- (c) to (e) PLI Schemes for all 14 Sectors have been notified along with guidelines by the concerned Ministries/ Departments after due approval. These Schemes are regularly reviewed by the concerned Ministries/ Departments as well as Empowered Group of Secretaries (EGoS).

Actual investment of Rs. 1.76 lakh crore have been realized till March 2025 across 14 sectors, which has resulted in incremental production/sales of over Rs. 16.5 lakh crore and employment generation of over 12 lakhs (direct and indirect). The impact of PLI Schemes has been significant across various sectors in India. These schemes have incentivized domestic manufacturing, leading to increased production, job creation and a boost in exports. The pharmaceuticals sector has

witnessed cumulative sales of Rs. 2.66 lakh crore which includes exports of Rs. 1.70 lakh crore achieved in the first three years of the scheme. The scheme has contributed to India becoming a net exporter of bulk drugs (2280 cr.) from net importer (-1930 cr.) as was the case in FY 2021-22. It has also resulted in significant reduction in gap between the domestic manufacturing capacity and demand of critical drugs.

Under the PLI Scheme for medical devices, 21 projects have started manufacturing of 54 unique medical devices, which include high end devices such as Linear Accelerator (LINAC), MRI, CT-Scan, Heart Valve, Stent, Dialyzer Machine, C-Arm, Cath Lab, Mammograph, MRI Coils, etc. The production of mobiles in value terms has increased by around 146% from INR 2,13,773 Cr in 2020-21 to INR 5,25,000 crore in 2024-25 as per industry association and DGCIS. During the same period, exports of mobile phones in value terms has increased by around 775% from INR 22,870 crore in 2020-21 to INR 2,00,000 crore in 2024-25.

Cumulative incentive amount of Rs. 21,534 crore have been disbursed as on 24.06.2025 under PLI Scheme for 12 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, Drones and Drone Components, Specialty Steel, Textile products and Automobiles and Auto components. Individual cases have been approved over a period of time, through a transparent mechanism. Projects are implemented over a period of time

ranging from 2 years to 3 years, depending on the nature of manufacturing and claims are usually made after 1st year of production.

CHALLENGES FACED BY HANDLOOM INDUSTRY

330. SHRI K. SUDHAKARAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government is aware of the severe challenges faced by the handloom industry in Kannur, Kerala, including GST and income tax burdens, rising yarn costs, competition from powerlooms, declining weaver participation, inadequate marketing and financial crises in cooperative societies;
- (b) the steps taken to review and reduce GST rates (5–35%) and income tax (30%) on handloom cooperative societies to enhance their financial stability and competitiveness;
- (c) the measures implemented under the Raw Material Supply Scheme (RMSS) and National Handloom Development Programme (NHDP) to address yarn cost increases and supply chain issues for Kannur's weavers; and
- (d) the details of central funding allocated for skill development at the Indian Institute of Handloom Technology (IIHT) Kannur, digital marketing initiatives and revival of cooperative societies to sustain Kannur's handloom industry and its export potential?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

- (a) to (c) Ministry of Textiles is implementing central sector schemes such as
- (i) National Handloom Development Programme (NHDP) and (ii) Raw Material

Supply Scheme (RMSS) to promote handlooms and for welfare of handloom weavers across the country including Kannur, Kerala. Under these schemes, financial assistance is provided to eligible handloom agencies/weavers for raw materials, procurement of upgraded looms and accessories, solar lighting units, construction of workshed, skilling, product and design development, technical and common infrastructure, marketing, concessional loans under weavers' MUDRA scheme, social security, payment to awardee weavers in indigent circumstances etc.

GST rates are prescribed on the recommendations of GST Council, which is a constitutional body comprising of representatives from States/UTs and Centre. Handmade textile products mostly attract GST rate of 5%. Regarding income tax burden/reduction in income tax on handloom cooperative societies is concerned, no such demand has been received in this Ministry.

Further, to address the issues of yarn cost increase and supply chain under RMSS, Ministry of Textiles is supplying yarn to handlooms weavers under price subsidy and transport subsidy components through National Handloom Development Corporation Ltd., (NHDC) as Implementing Agency (IA).

(d) IIHT, Kannur is an institution under the administrative control of State Government of Kerala. However, Ministry of Textiles is implementing SAMARTH (Scheme for capacity building in textile sector) with the objective to provide skilling programme on PAN India basis, including Kerala, without any State-wise fund allocation. Under the SAMARTH scheme, as on 17.07.2025, a total of 1,724 beneficiaries have been trained (passed) in Kerala state including Kannur

district.

For digital marketing of handloom products, an e-commerce portal (Indiahandmade.com) was launched on 22nd April 2023 to facilitate weavers and artisans across India to sell their products, without involving any intermediaries.

CENTRES FOR SENIOR CITIZENS

331. SHRI V. K. SREEKANDAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether it is a fact that the Government is considering to set centres for senior citizens in 27 States and Union Territories to act as key nodal agencies for all senior citizens care related activities, if so, the details thereof; and

(b) whether these regional centres will be responsible for running training and awareness programmes, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) The Ministry of Social Justice and Empowerment is implementing Integrated Programme for Senior Citizens (IPSrC), a component of Atal Vayo Abhyuday Yojana (AVYAY), under which grants-in-aid is provided to NGOs/Voluntary Organisations for running and maintenance of Senior Citizens Homes(old age homes), Continuous Care Homes, etc. Facilities like shelter, nutrition, medicare and recreational activities are provided free of cost to the indigent senior citizens living in such homes. Under the scheme, a total of 696

Senior Citizen Homes are functioning across the country, covering Twenty Nine States/UTs.

There are Eleven Regional Resource Training Centres(RRTCs) functioning under the scheme which act as key nodal agency on aged care and provide overall technical support and inputs on senior citizens programs in their assigned States allocated by the Ministry. They also carry out advocacy, awareness generation, training of stakeholders, database generation, inspections, monitoring, research and liaising with the State Governments of the States assigned in the field of old age care.

ISSUANCE OF SC CERTIFICATES

332. SUSHRI IQRA CHOUDHARY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware that members of the Kori community, a sub-caste of the Hindu Julaha and recognized as a Scheduled Caste, are being denied Scheduled Caste certificates by local authorities in various districts of Uttar Pradesh, particularly in the Saharanpur Commissionerate;

(b) if so, whether the Government has taken any steps to ensure that eligible members of the Kori community are issued Scheduled Caste certificates in a time-bound, fair and transparent manner to prevent exclusion from constitutional benefits; and

(c) whether the Government proposes to consider establish a national-level

memorial in the Kairana parliamentary constituency in honour of Sant Kabir, a revered spiritual leader and social reformer from the Kori community, with a view to preserving and promoting his teachings, legacy and contributions to social justice and harmony, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b) The Kori caste is listed as Scheduled Caste (SC) at serial number '50' in Part 18 of "Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 1976".

Government of Uttar Pradesh has informed that a number of Government Orders (GOs) have been issued from time to time in this context, and all Divisional Commissioners/ District Magistrates have been directed to issue caste certificates to the Kori caste notified as a Scheduled Caste.

(c) As per information provided by the Ministry of Culture, no such proposal is under consideration.

DEVELOPMENT OF FISHERIES SECTOR

333. SHRI VISHNU DATT SHARMA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is implementing the Pradhan Mantri Matsya Sampada Yojana (PMMSY) to develop the fisheries sector in the country, especially in Madhya Pradesh;

- (b) whether the Government has extended the benefits of PMMSY to fishermen and fisheries cooperatives in the districts of Katni, Panna and Khajuraho in Madhya Pradesh;
- (c) if so, the details thereof and the measures taken by the Government to make the scheme more effective, if not, the reasons therefor; and
- (d) the steps being taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

- (a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying. Government of India is implementing a flagship scheme on Pradhan Mantri Matsya Sampada Yojana (PMMSY) - A scheme to bring about Blue Revolution through sustainable and responsible development of fisheries sector in India with a total investment of Rs.20,050 crore for a period of 5 years with effect from the financial year 2020-21 for development of fisheries in all States/Union Territories including Madhya Pradesh. Further, the Department under the PMMSY has accorded approval to the various fisheries developmental proposals of Government of Madhya Pradesh at a total outlay of Rs. 807.45 crore with central liability of Rs. 261.45 crore and an amount of Rs.237.95 crore has been released for development of Fisheries in the State.
- (b) to (d) As reported by the Government of Madhya Pradesh, the benefit of PMMSY is extended to fishermen and members of fisheries cooperatives in all districts of the State including districts namely Katni, Panna, and Khajuraho. The

details of the progress achieved under PMMSY in these districts are at **Statement.**

The PMMSY supports various interventions /activities for holistic development of fisheries including quality fish and seed production, expansion, diversification and intensification of fresh water aquaculture, infusion of technology such as RAS, Biofloc, Reservoir cage culture , development of ornamental and recreational fisheries, training and capacity building, creation of post-harvest and cold chain development, welfare of fishers through Nutritional and livelihood support for socio-economically backward active traditional fisher's families for conservation of fisheries resources during fishing ban/lean period, group accident insurance scheme , support to fisheries co-operative etc.As such, the concerted efforts of the Governments through the reforms, policies and schemes, and efforts of fishers, fish farmers and other stakeholders during last five years have contributed significantly in overall growth of the fisheries and aquaculture sector.

STATEMENT

The details of the benefits provided to fishermen and fisheries cooperatives under "Pradhan Mantri Matsya Sampada Yojana" in Katni, Panna and Khajuraho.

District- Panna

(Rs. in Lakh)

S.No.	Name of Activity	No.of Unit/Area in Hector Developed	Unit Cost	Subsidy Provided
1	New Pond Construction	71.80	7.00	262.36
2	Inputs	71.80	4.00	149.92
3	Rearing Pond	1	7.00	2.80
4	Bioflock (7 tank)	21	7.50	84.00
5	Bioflock (25 tank)	1	25.00	15.00
6	Bioflock (50 tank)	1	50.00	30.00
7	Pond Bioflock	15	14.00	112.00
8	Ice Plant/Cold Storage (10 Ton)	2	40.00	48.00
9	Ice Plant/Cold Storage (20 Ton)	1	80.00	48.00
10	Ice Plant/Cold Storage (30 Ton)	2	120.00	144.00
11	Motorcycle with Ice Box	13	0.75	4.20

12	Three Wheeler with Ice Box	4	3.00	6.00
13	Fish Kiosk	14	10.00	74.00
14	Fish Feed Mill (2 Ton)	7	30.00	120.00
15	Fish Feed Mill (8 Ton)	2	100.00	120.00
16	Refrigerated Truck	1	25.00	15.00
	Total			1235.28

District- Chhatarpur

(Rs. in Lakh)

S.No.	Name of Activity	No.of Unit/Area in Hactor Developed	Unit Cost	Subsidy Provided
1	New Pond Construction	17.90	7.00	68.18
2	Inputs	17.90	4.00	38.96
3	Rearing Pond	1	7.00	4.20
4	Bioflock (7 tank)	1	7.50	3.00
5	Motorcycle with Ice Box	47	0.75	16.16
6	Three Wheeler with Ice Box	16	3.00	24.00
7	Fish Kiosk	4	10.00	22.00
8	Fish Feed Mill (8 Ton)	1	100.00	60.00
	Total			236.50

District- Katni

(Rs. in Lakh)

S.No.	Name of Activity	No.of Unit/Area in Hactor Developed	Unit Cost	Subsidy Provided
1	New Pond Construction	42.80	7.00	149.67
2	Inputs	42.80	4.00	85.44
3	Bioflock (7 tank)	6	7.50	22.50
4	Motorcycle with Ice Box	65	0.75	25,80
5	Three Wheeler with Ice Box	4	3.00	7.20
6	Pond Bioflock	10	14.00	75.60
7	Medium RAS	1	25.00	10.00
8	Fish Kiosk	2	10.00	12.00
	Total			388.21

जाति प्रमाणपत्र

334. श्री राकेश राठौर:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के सीतापुर और अन्य जिलों के पाल, बघेल और धनगर समुदायों, जो मुख्य रूप से पशुपालन और कृषि में लगे हुए हैं, की जातिगत पहचान जिला-वार भिन्न-भिन्न है जिससे अन्य पिछड़ा वर्ग और अनुसूचित जाति प्रमाणपत्र जारी करने के संदर्भ में उनमें भिन्नता है;
- (ख) यदि हां, तो क्या सरकार का पाल, बघेल और धनगर समुदायों को पूरे उत्तर प्रदेश में समान रूप से अनुसूचित जाति प्रमाणपत्र जारी करने का विचार है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ग) पाल, बघेल और धनगर (धंगड़) समुदाय अन्य पिछड़ा वर्ग की केंद्रीय सूची में और उत्तर प्रदेश राज्य के लिए अधिसूचित अनुसूचित जातियों के राष्ट्रपति आदेश में नहीं हैं। जबकि, धंगड़ को पूरे उत्तर प्रदेश राज्य में अनुसूचित जाति के रूप में अधिसूचित किया गया है।

अनुसूचित जाति प्रमाण पत्र केवल उस समुदाय के सदस्यों के लिए जारी किए जाते हैं जो संबंधित राज्य के संबंध में अनुसूचित जातियों को निर्दिष्ट करने वाले राष्ट्रपति के आदेश में शामिल होते हैं।

PRODUCTION OF MILLETS

335. SHRI BASTIPATI NAGARAJU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details on the total production of millets across the country during the last five years, state-wise, district-wise and by the type of millet;
- (b) the details the amount of millets (in metric tonnes and dollars) exported abroad during the last five years, country-wise;
- (c) whether the Government plans to initiate any incentives for farmers to increase the growth of millets, if so, the details thereof, if not, the reasons therefor;
- (d) whether the Government has invested in Research and Development (RandD) for high-yielding seeds for millets if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has allocated funds for the Research and Development for the same, if so, the details thereof and if not, the reasons

therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The country has achieved a total millet production of 180.15 lakh tonnes in 2024-25 which is higher by 4.43 lakh tonnes from the previous year. The details on the state-wise production, by the types of millets across the country during the last five years are given at **Statement - I**.

Further, the district-wise production details, by the types of millets is available at UPAg Portal (<https://upag.gov.in>).

(b) The details of the amount of millets (in metric tonnes and dollars) exported abroad during the last five years, country-wise are given at **Statement - II**.

(c) to (e) In order to increase the growth of millets (Shree Anna), the Department of Agriculture and Farmers Welfare (DAandFW) is implementing a Sub-Mission on Nutri-Cereals (Millets) under National Food Security Mission (NFSM) in 28 States and 2 Union Territories viz. Jammu and Kashmir and Ladakh. In addition, the Government of India also provides flexibility to the states for state specific needs/priorities under Rashtriya Krishi Vikas Yojana (RKVY). The states can promote Millets (Shree Anna) under RKVY with the approval of State Level Sanctioning Committee (SLSC) headed by Chief Secretary of the State.

Under NFSM-Nutri Cereals, assistance is given to farmers, through State/ Union Territories, for interventions like cluster demonstrations on improved package of practices, production and distribution of seeds of High Yielding

Varieties (HYVs)/hybrids, improved farm machineries/resource conservation machineries/tools, efficient water application tools, plant protection measures, nutrient management/soil ameliorants, cropping system based trainings to the farmers etc.

The ICAR-Indian Institute of Millets Research (IIMR), Hyderabad has been entrusted with the nodal responsibility of millets RandD in the entire country. Besides, in view of International Year of Millets 2023, the ICAR-IIMR, Hyderabad has been recently recognized as “Global Centre of Excellence on Millets” by the Government of India.

As far as Research and Development (RandD) for high yielding seeds of millets is concerned, the Crop Science Division through ICAR-Indian Institute of Millets Research (IIMR), Hyderabad has intensified the millet popularization activities such as organizing and conducting various training programs to small and marginal farmers on millet cultivation technologies and there by promoting millet production by giving valuable inputs on importance of millets, value added technologies of millets, business opportunities with millets and health benefits of millets. The promotion of Millets based FPOs in major millets growing states have been undertaken to increase area under millets and increase millets-based farmers' income. The ICAR-IIMR-Hyderabad is extending support as a knowledge partner with various State Millet Missions / Agriculture departments (viz. Jharkhand, Odisha, Karnataka, Tamil Nadu, Telangana, Chhattisgarh, etc.) intended to increase public awareness on the health benefits of millets and their suitability for cultivation under tough conditions marked by climate change.

During 2024-25, a total of 276 Millets varieties have been released by Central Variety Release Committee (CVRC) comprising 84 of Sorghum, 80 of Pearl Millet, 20 of Little Millet, 7 of Proso Millet, 13 of Kodo Millet, 49 of Finger Millet, 14 of Foxtail Millet, 8 of Barnyard millet and 1 of Brown top Millet for cultivation in different agro-ecologies of the country.

STATEMENT I

Production of Millets

Source: DAandFW

Crop	State	Production (Thousand Tonnes)				
		2020-21	2021-22	2022-23	2023-24	2024-25
Jowar	Andhra Pradesh	411.39	259.61	283.78	328.56	290.61
	Bihar	1.31	1.54	0.98	0.80	1.37
	Chhattisgarh	2.73	0.91	1.10	0.43	0.48
	Gujarat	57.43	57.55	46.12	66.13	45.72
	Haryana	16.42	12.33	14.12	10.14	9.78
	Jharkhand	1.23	1.28	0.76	1.07	3.24
	Karnataka	903.53	731.48	681.68	942.78	815.65
	Madhya Pradesh	217.00	236.04	169.46	162.86	181.35
	Maharashtra	1746.61	1558.00	1312.25	1775.62	1870.92
	Odisha	3.47	3.86	5.58	5.58	0.65

Crop	State	Production (Thousand Tonnes)				
		2020-21	2021-22	2022-23	2023-24	2024-25
	Rajasthan	589.91	535.66	567.18	451.34	542.63
	Tamil Nadu	427.22	362.04	292.81	286.90	379.69
	Telangana	155.69	117.07	119.54	238.73	287.81
	Uttar Pradesh	274.57	269.84	315.41	462.40	446.49
	Others	3.56	3.36	3.41	4.13	3.53
	All India	4812.07	4150.57	3814.18	4737.47	4879.92
Bajra	Andhra Pradesh	70.71	55.40	50.68	54.70	69.60
	Bihar	4.78	3.29	2.68	3.02	3.62
	Gujarat	1008.89	1089.64	1293.68	1305.65	1265.08
	Haryana	1350.14	1119.83	1199.85	1160.98	1251.94
	Himachal Pradesh	0.29	0.29	0.26	0.18	0.19
	Jharkhand	0.08	0.09	0.14	0.28	0.62
	Karnataka	275.50	171.38	177.40	162.56	153.51
	Madhya Pradesh	737.71	868.82	943.44	1003.21	861.29
	Maharashtra	656.56	618.72	467.93	245.87	565.07
	Odisha	0.79	0.96	1.14	1.14	0.65
	Punjab	0.26	0.76	0.41	0.55	1.07

Crop	State	Production (Thousand Tonnes)				
		2020-21	2021-22	2022-23	2023-24	2024-25
	Rajasthan	4561.47	3739.84	5105.02	4429.78	4848.87
	Tamil Nadu	158.89	146.12	113.38	117.10	121.77
	Telangana	9.30	4.04	11.81	16.86	17.10
	Uttar Pradesh	2014.45	1951.18	2045.52	2194.73	1683.57
	Others	13.35	10.27	18.08	19.11	19.11
	All India	10863.1 7	9780.63	11431.4 2	10715.7 2	10863.0 6
Ragi	Andhra Pradesh	39.50	31.14	32.00	34.05	31.00
	Bihar	2.58	2.39	2.36	1.91	2.21
	Chhattisgarh	1.65	1.01	0.86	0.78	0.93
	Gujarat	12.62	9.00	8.30	8.14	7.61
	Himachal Pradesh	0.49	1.06	0.98	0.79	0.84
	Jharkhand	16.40	16.70	12.72	30.60	44.25
	Karnataka	1369.83	1126.87	1148.17	1034.58	1234.42
	Kerala	0.33	0.28	0.21	0.29	0.21
	Maharashtra	93.92	102.63	91.03	112.64	96.21
	Odisha	32.88	43.65	37.40	55.88	35.28
	Tamil Nadu	288.64	227.49	206.50	244.15	241.34

Crop	State	Production (Thousand Tonnes)				
		2020-21	2021-22	2022-23	2023-24	2024-25
	Uttarakhand	129.85	127.11	114.23	105.96	100.62
	West Bengal	6.47	6.26	5.78	6.23	5.69
	Others	3.20	5.53	30.83	33.69	33.07
	All India	1998.36	1701.12	1691.37	1669.69	1833.68
Small Millets	Andhra Pradesh	19.01	13.01	9.46	11.29	26.67
	Assam	3.26	3.20	4.79	5.68	5.15
	Bihar	1.64	1.28	1.16	1.28	1.57
	Chhattisgarh	21.83	26.23	21.53	24.68	17.87
	Gujarat	13.04	22.88	15.99	28.98	29.67
	Himachal Pradesh	2.34	1.14	1.10	1.11	1.21
	Karnataka	20.23	23.87	25.35	21.62	75.01
	Madhya Pradesh	69.42	76.54	140.65	135.94	102.93
	Maharashtra	16.72	26.03	27.37	29.61	25.84
	Odisha	18.01	19.61	32.22	32.22	22.33
	Rajasthan	4.29	4.24	1.41	4.55	4.15
	Tamil Nadu	30.51	29.83	17.52	28.22	23.20
	Uttar Pradesh	9.18	4.63	7.64	42.40	28.05

Crop	State	Production (Thousand Tonnes)				
		2020-21	2021-22	2022-23	2023-24	2024-25
	Uttarakhand	71.00	73.27	61.54	61.60	54.37
	West Bengal	0.38	1.35	0.28	0.27	0.26
	Others	46.09	40.33	16.25	19.29	19.70
	All India	346.95	367.44	384.26	448.74	437.98

Data for the year 2024-25 is of 3rd Advance Estimates

STATEMENT -II**India's Export of Millets (Qty in tones and value in \$)**

Source: DGCIS

COUNTRY OF DESTINATION	2020-21		2021-22		2022-23		2023-24		2024-25	
	Qty	Value	Qty	Value	Qty	Value	Qty	Value	Qty	Value
AFGHANISTAN	692.00	297408.00	529.50	373688.00	319.00	120121.00	361.60	84108.00	70.50	20117.00
ALGERIA	1617.00	451425.00	551.00	169141.00	1322.00	526506.00	811.75	296665.00	3198.20	1266628.00
ANGOLA	0.03	15.00	1.68	796.00	1.22	530.00	0.30	372.00	1.49	2035.00
AUSTRALIA	55.09	41236.00	22.06	17964.00	26.91	25397.00	91.37	119079.00	258.13	195571.00
BAHARAIN IS	1630.67	492042.00	2080.08	679182.00	2530.42	979880.00	2049.34	770304.00	1853.55	676877.00
BANGLADESH PR	221.20	62774.00	110.00	46027.00	5424.88	1469015.00	256.01	84594.00	48.18	15371.00
BELGIUM	617.15	315890.00	285.85	128735.00	1488.11	859609.00	1462.25	884320.00	823.62	478373.00
BENIN	0.00	0.00	0.00	0.00	0.00	0.00	0.01	14.00	0.00	0.00
BHUTAN	3.00	1109.00	7.76	2721.00	2.52	1378.00	10.75	4782.00	3.81	1815.00
BOLIVIA	44.00	55483.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
BOTSWANA	0.03	17.00	0.00	0.00	0.00	0.00	0.00	0.00	0.10	308.00
BRUNEI	2.35	1692.00	2.90	1877.00	0.50	142.00	0.90	519.00	0.90	1318.00
BURUNDI	2.00	530.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
CAMEROON	0.09	34.00	0.00	0.00	0.00	0.00	0.11	84.00	0.00	0.00
CANADA	327.59	184498.00	330.03	191381.00	405.53	244770.00	746.50	485905.00	741.34	469946.00

CAYMAN IS	0.02	13.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
CHILE	0.00	0.00	44.00	55632.00	0.00	0.00	7.00	4116.00	20.00	25819.00
CHINA P RP	0.00	0.00	0.10	73.00	0.00	0.00	0.00	0.00	0.00	0.00
CONGO D. REP.	14.55	17023.00	0.20	115.00	0.11	102.00	0.53	342.00	0.78	486.00
CONGO P REP	0.11	97.00	0.00	0.00	0.05	29.00	0.00	0.00	0.00	0.00
COTE D' IVOIRE	0.04	17.00	0.00	0.00	0.00	0.00	0.03	34.00	1.57	567.00
CUBA	0.00	0.00	0.00	0.00	0.04	33.00	0.00	0.00	0.00	0.00
CZECH REPUBLIC	43.00	24448.00	0.00	0.00	19.00	10418.00	0.00	0.00	3.66	3996.00
DENMARK	1.11	1275.00	1.10	1125.00	0.00	0.00	0.00	0.00	0.30	327.00
DJIBOUTI	2.25	4695.00	2497.50	755168.00	0.03	20.00	0.05	36.00	0.00	0.00
EGYPT A RP	240.00	63263.00	1037.10	309457.00	101.00	36043.00	210.15	279250.00	508.01	246763.00
EQU TL GUINEA	0.00	0.00	0.05	30.00	0.20	157.00	2.64	1430.00	0.02	18.00
FIJI IS	0.25	98.00	4.14	6228.00	0.80	506.00	0.34	196.00	0.59	586.00
FINLAND	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.89	1931.00
FRANCE	0.08	80.00	1.59	1864.00	1.00	863.00	8.29	6188.00	65.70	51785.00
GABON	0.00	0.00	0.00	0.00	0.00	0.00	0.01	11.00	0.00	0.00
GAMBIA	0.00	0.00	0.00	0.00	0.00	0.00	0.05	21.00	0.12	56.00
GEORGIA	0.00	0.00	0.00	0.00	0.51	291.00	0.70	447.00	0.00	0.00
GERMANY	2.05	1388.00	32.45	17712.00	26.00	31391.00	19.34	16922.00	30.49	30179.00
GHANA	63.02	25667.00	106.00	39716.00	1.33	1312.00	0.00	0.00	1.00	871.00
GREECE	40.00	15796.00	0.00	0.00	100.15	51735.00	4.58	1802.00	2.70	1161.00
GUINEA	0.00	0.00	0.03	23.00	0.57	490.00	48.00	13117.00	48.00	13722.00
HONG KONG	4.91	1961.00	2.39	1817.00	5.69	6917.00	4.74	11279.00	11.48	9400.00

HUNGARY	0.00	0.00	42.00	28895.00	183.00	93091.00	0.00	0.00	48.00	26361.00
INDONESIA	0.00	0.00	0.00	0.00	0.00	0.00	1.70	1625.00	1.90	2364.00
IRAN	928.00	608584.00	4415.95	1868915.00	926.20	384022.00	115.03	70155.00	72.00	9277.00
IRAQ	0.00	0.00	0.00	0.00	29.00	21983.00	15.00	12809.00	0.00	0.00
IRELAND	0.70	561.00	1.59	1167.00	0.10	86.00	4.73	5239.00	11.60	11197.00
ISRAEL	222.00	91753.00	221.58	106383.00	490.93	211383.00	269.97	116790.00	280.25	142329.00
ITALY	273.00	138891.00	24.20	12385.00	521.10	747004.00	1761.16	2425569.00	1090.11	1505793.00
JAPAN	1155.50	395616.00	2013.28	782504.00	2356.23	1046290.00	1175.99	525877.00	970.74	421592.00
JORDAN	0.00	0.00	0.00	0.00	237.00	96319.00	96.00	38555.00	0.00	0.00
KENYA	6094.48	1848482.00	5590.98	1669665.00	55.17	20730.00	74.35	31674.00	78.89	33077.00
KOREA RP	108.00	53140.00	226.12	116309.00	110.00	56145.00	59.00	27244.00	103.15	57965.00
KUWAIT	2080.10	672182.00	3254.83	1080322.00	3792.00	1619859.00	4517.72	1936416.00	2699.48	1124242.00
LEBANON	0.00	0.00	0.00	0.00	24.00	12964.00	0.30	308.00	0.50	743.00
LESOTHO	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1000.00	515000.00
LIBERIA	0.00	0.00	0.00	0.00	0.01	10.00	0.00	0.00	0.00	0.00
LIBYA	3226.63	986591.00	3008.50	1060536.00	5014.78	2048830.00	5287.45	1974258.00	4496.30	1991409.00
MADAGASCAR	0.45	44.00	2.15	233.00	0.00	0.00	0.02	15.00	0.16	218.00
MALAWI	0.10	128.00	0.13	84.00	0.00	0.00	1.50	596.00	2.00	710.00
MALAYSIA	54.02	28667.00	102.67	61097.00	171.62	101248.00	295.52	166764.00	275.35	168982.00
MALDIVES	58.84	35720.00	93.55	53961.00	75.72	43474.00	54.85	45569.00	54.42	41709.00
MAURITANIA	0.01	20.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
MAURITIUS	0.20	480.00	0.00	0.00	0.27	279.00	0.00	0.00	0.62	945.00
MONGOLIA	0.00	0.00	0.00	0.00	0.00	0.00	0.12	238.00	0.18	105.00

MOROCCO	3555.00	965702.00	1310.25	449208.00	4284.63	1687681.00	2957.00	1034391.00	180.00	79385.00
MOZAMBIQUE	2.35	914.00	1.80	748.00	0.60	238.00	3.17	1888.00	8.24	4083.00
NAMIBIA	260.00	75007.00	0.00	0.00	352.50	113272.00	0.00	0.00	1762.51	625287.00
NEPAL	2487.32	761711.00	788.74	255170.00	2974.32	871486.00	14108.50	5097893.00	14481.04	5208478.00
NETHERLAND	9.68	10644.00	131.99	56853.00	324.78	157402.00	5.33	5104.00	50.42	38534.00
NETHERLANDANTIL	0.00	0.00	0.00	0.00	0.12	398.00	0.00	0.00	0.00	0.00
NEW ZEALAND	166.04	93848.00	75.41	44801.00	43.73	25026.00	17.47	17773.00	147.95	83752.00
NIGERIA	0.29	308.00	6.43	3455.00	4.64	2872.00	5.10	3722.00	5.53	4658.00
NORWAY	0.00	0.00	0.03	66.00	0.00	0.00	0.01	12.00	0.80	1164.00
OMAN	2560.90	684869.00	4791.01	1395597.00	4090.57	1464629.00	2979.05	1011034.00	2768.85	1004372.00
PAKISTAN IR	0.00	0.00	50.00	12128.00	0.00	0.00	0.00	0.00	0.00	0.00
PANAMA REPUBLIC	0.00	0.00	0.03	161.00	0.00	0.00	0.00	0.00	0.06	76.00
PAPUA N GNA	0.00	0.00	0.03	16.00	0.00	0.00	0.03	105.00	0.00	0.00
PHILIPPINES	1340.19	393835.00	1074.00	340226.00	2047.25	796814.00	1298.58	531883.00	724.51	268061.00
POLAND	0.00	0.00	0.00	0.00	0.00	0.00	0.80	833.00	2.90	3535.00
PORTUGAL	243.00	117002.00	111.20	57997.00	177.25	90558.00	79.75	44212.00	0.00	0.00
QATAR	3482.14	957261.00	4054.69	1187745.00	3855.18	1382206.00	3167.29	1131032.00	2980.48	1116604.00
REUNION	0.00	0.00	0.00	2.00	0.00	0.00	0.00	0.00	0.00	0.00
RWANDA	0.77	254.00	0.90	216.00	0.00	0.00	0.00	0.00	0.00	0.00
SAUDI ARAB	19682.32	5757382.00	18067.27	5758221.00	23307.82	9689457.00	15893.29	6123764.00	17047.89	6777868.00
SENEGAL	0.00	0.00	0.22	129.00	3162.41	1097453.00	6930.29	2417863.00	0.07	34.00
SEYCHELLES	2.51	1154.00	1.71	1438.00	3.52	2808.00	7.87	4084.00	37.63	21072.00
SIERRA LEONE	0.02	13.00	0.04	30.00	0.10	51.00	1.34	292.00	0.18	174.00

SINGAPORE	40.96	31359.00	20.07	16683.00	17.39	12742.00	33.87	33154.00	47.21	52382.00
SOMALIA	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	101.50	34298.00
SOUTH AFRICA	308.42	91067.00	188.93	76249.00	1808.52	806700.00	1681.76	600498.00	597.87	270855.00
SPAIN	144.00	47706.00	145.00	46897.00	124.95	58737.00	156.36	63753.00	73.00	35580.00
SRI LANKA DSR	74.25	34197.00	56.00	23133.00	24.00	9531.00	1.00	1017.00	29.97	16299.00
SURINAME	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	30.00	88414.00
SWEDEN	0.50	162.00	0.40	322.00	0.00	0.00	1.12	958.00	2.20	4110.00
SWITZERLAND	0.00	0.00	1.70	1623.00	1.18	1234.00	0.60	498.00	2.98	3938.00
TAIWAN	1116.00	470533.00	3040.72	1053855.00	2225.68	923996.00	1548.30	681311.00	2184.12	923919.00
TANZANIA REP	2.56	972.00	3.10	1575.00	9.50	7488.00	4.21	2188.00	6.22	3481.00
THAILAND	72.73	34290.00	466.68	220804.00	361.15	162186.00	297.05	156597.00	165.90	83790.00
TOGO	0.00	0.00	0.05	65.00	0.16	202.00	0.15	265.00	0.15	184.00
TRINIDAD	0.04	33.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
TUNISIA	4829.00	1406115.00	3281.00	883741.00	2613.50	874693.00	3510.00	1105348.00	1080.00	301488.00
TURKEY	52.00	15174.00	2.00	672.00	0.00	0.00	0.00	0.00	0.00	0.00
U ARAB EMTS	17859.00	5209650.00	21382.58	5909586.00	22720.35	7774854.00	20864.65	7275292.00	20269.48	7631772.00
U K	2115.12	983722.00	1764.60	814961.00	1393.13	782061.00	2224.93	1179184.00	2035.53	1119919.00
U S A	114.24	104473.00	131.84	160567.00	111.32	120206.00	520.02	480783.00	928.62	982672.00
UGANDA	23.07	6359.00	6.40	1273.00	3.45	1386.00	1.00	352.00	0.00	0.00
UKRAINE	0.00	0.00	24.00	8085.00	0.00	0.00	0.00	0.00	0.00	0.00
UNSPECIFIED	0.00	0.00	0.00	0.00	0.00	0.00	4.00	3590.00	0.00	0.00
URUGUAY	0.00	0.00	0.00	0.00	0.00	0.00	8.00	7710.00	0.00	0.00
VIETNAM SOC REP	26.00	13753.00	97.00	42359.00	96.00	42779.00	49.00	24055.00	0.60	919.00

YEMEN REPUBLC	2713.00	652506.00	3939.60	1003239.00	4391.40	1494953.00	4088.00	1336917.00	2528.00	885502.00
ZAMBIA	2.00	788.00	0.63	401.00	0.20	141.00	1.39	1022.00	1.83	1127.00
ZIMBABWE	0.00	0.00	0.01	9.00	0.00	0.00	0.00	0.00	0.00	0.00
Grand Total	83111.01	25843596.00	91663.03	29473234.00	106295.97	41327612.00	102278.03	40826015.00	89164.96	37247830.00

SUICIDES BY FARMERS

336. SHRI DEEPAK ADHIKARI (DEV)

SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of suicides committed by farmers in the country since 2014, and year wise;
- (b) whether the Government has constituted any committee to investigate the reasons for farmers' suicides, if so, the main conclusion of its report;
- (c) whether the Government has provided compensation to the families of farmers who committed suicide, if so, the details thereof, State-wise;
- (d) whether the Government is running any alternative schemes for the economic and social security of farmers; and
- (e) the details of concrete efforts made by the Government so far to stop suicides being committed by farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) to (e) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2022 is available on NCRB website (<https://ncrb.gov.in>).

Agriculture is a State Subject. Ex gratia or relief is provided by State Governments as per State provisions and rules. Government of India supports the States through appropriate policy measures and budgetary allocation for

schemes for farmers welfare. Schemes/ programmes of Government of India aim to increase production, provide remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare (DAandFW) from Rs. 21,933.50 crore BE during 2013-14 to Rs. 1,27,290.16 crore BE during 2025-26. Major schemes/ programmes initiated by DAandFW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)

15. Soil Health and Fertility (SHandF)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission

ECONOMIC EMPOWERMENT OF DNT/NT/SNT COMMUNITIES

337. SHRI P. P. CHAUDHARY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Scheme for Economic Empowerment of Denotified (SEED), Nomadic and Semi-Nomadic Tribes is facilitating economic empowerment at the grassroots level for DNT/NT/SNT communities;

(b) if so, the details thereof, including the number of beneficiaries and activities undertaken under the scheme, in Rajasthan;

(c) the details of the progress made in enhancing rural livelihoods of DNT communities through Self Help Groups (SHGs) under the National Rural Livelihoods Mission (NRLM), particularly in Rajasthan; and

(d) the details of mechanisms that have been instituted for direct community engagement and feedback at the local level?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) The Scheme for Economic Empowerment of DNTs (SEED) empowers the DNT communities including State of Rajasthan through:

(i) Educational Empowerment by giving them financial assistance for free coaching which will enable them getting admission in good institutes/employment in public and private sector.

(ii) Health: Ayushman Cards are being distributed among DNT communities.

(iii) Livelihoods: SHGs have been formed in DNT clusters to enable them improve their economic condition.

(iv) Land and Housing: Facilitates to provide houses to DNT communities under Pradhan Mantri Awas Yojana (Grameen and Urban), other government schemes.

So far, in Rajasthan under free coaching component, 23 DNT students have been given free coaching; and under livelihood component, 793 Self Help Groups (SHGs) have been formed with 8,723 members.

(c) 3,438 Self Help Groups (SHGs) having 46,067 members exclusively of De-

notified, Nomadic and Semi Nomadic Communities have been formed in eight States including 793 Self Help Groups (SHGs) benefiting 8,723 members of Rajasthan.

National Rural Livelihood Mission (NRLM) does not maintain any segregated information of DNT people into SHGs at the national level.

(d) The Ministry has constituted Development and Welfare Board for De-notified, Nomadic and Semi Nomadic Communities (DWBDNC) for development and welfare of De-notified, Nomadic and Semi Nomadic Communities.

Two Corporations namely, National Backward Classes Finance and Development Corporation (NBCFDC) and National Scheduled Castes Finance and Development Corporation (NSFDC) and Non- Government Organizations have been engaged as Partner Agencies by the Board for direct community engagement of De-notified, Nomadic and Semi Nomadic communities.

EXTENSION OF PMMSY

338. SHRI MADDILA GURUMOORTHY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government proposes to further extend the Pradhan Mantri Matsya Sampada Yojana (PMMSY) beyond the financial year 2025–26;
- (b) if not, the reasons for discontinuing the scheme despite its role in strengthening the fisheries sector and employment generation;
- (c) the total number of Multi-Tasking Staff (MTS) currently working under the

PMMSY scheme in Andhra Pradesh, district-wise;

(d) whether the Government has any plans to regularize the services of skilled MTS staff who have been working under the scheme for several years;

and

(e) whether the Government proposes to provide alternative employment opportunities or adjustment for these personnel, in case the scheme is not extended, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) and (b) The Pradhan Mantri Matsya Sampada Yojana (PMMSY) was approved for a period of five years (2020-21 to 2024-25) and since its approved plan period ended on 31st March, 2025, the scheme period has been extended till end of 15th Finance Commission Cycle i.e. Financial Year 2025-26.

(c) to (e) The Government of Andhra Pradesh has reported that only one Multi-Tasking Staff (MTS) is working in the State Programme Unit-PMMSY, Office of the Commissioner of Fisheries, Government of Andhra Pradesh, Vijayawada. The engagement of MTS under PMMSY is purely on contractual basis as per PMMSY norms. The Government of Andhra Pradesh has reported that the State has no proposal to provide alternative employment opportunities or adjustment of the MTS beyond in case the scheme period.

SAMARTH SCHEME FOR ORPHANS AND PWDS**339. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is running Samarth Scheme for orphans or abandoned people/children, distressed families and Persons with Disabilities (PWDs) under Below Poverty Line (BPL) and if so, the details thereof;
- (b) whether the Government has any data of the number of orphans or abandoned people/children, distressed families and Persons with Disabilities (PWDs) under BPL and if so, the details thereof;
- (c) the number of relief homes or Samarth Kendras set up by the Government in the country during the last five years, State and district-wise particularly in Bihar; and
- (d) the total funds allocated for implementation of the said projects during the last five years, year-wise and State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities is implementing Samarth (Respite Care) scheme and Samarth-cum-Gharaunda (Residential Care) scheme for orphans or abandoned Divyangjan, families in crisis and also for Persons with

Disabilities (Divyangjan) from BPL and LIG families including destitute with at-least one of the four disabilities covered under the National Trust Act.

(b) No such data is being maintained by in the Ministry.

(c) There are 9 Samarth and 11 Samarth-cum-Gharaunda centres funded by the National Trust in NGOs centres in the country during the last 5 years, as per detail given in **Statement – I** and **Statement – II**.

(d) The total funds allocated for implementation of the said projects during the last 5 years, year wise and state wise is at **Statement -III** and **Statement – IV**.

STATEMENT – I

Number of Samarth centers setup by the National Trust, state and district wise in the country, during the last five years

S. No.	State	District	Number of Samarth centers
1	Assam	Cachar	1
2	Gujarat	Junagadh	1
3	Madhya Pradesh	Indore	1
		Sagar	1
4	Odisha	Mayurbhanj	1
5	Rajasthan	Dausa	1
6	Tamil Nadu	Coimbatore	1

		Cuddalore	1
7	Uttar Pradesh	Agra	1
	Grand Total		9

STATEMENT-II

**Number of Samarth-Cum-Gharaunda centers setup by the National Trust,
state and district wise in the country, during the last five years**

S. No.	State	District	Number of Samarth-cum-Gharaunda Centers
1	Andhra Pradesh	Guntur	1
2	Chhattisgarh	Dhamtari	1
		Raigarh	1
3	Madhya Pradesh	Chhindwara	1
		Narmadapuram	1
4	Odisha	Balangir	1
		Baleshwar	1
		Puri	1
5	Tamil Nadu	Salem	1
6	Uttar Pradesh	Azamgarh	1
		Basti	1
	Grand Total		11

STATEMENT-III

Total funds allocated for implementation of Samarth scheme during last five years, year-wise and State/ UT-wise

Rs. in Crore

S.No.	State	Year				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Assam	0.02	0.00	0.03	0.11	0.10
2	Gujarat	0.23	0.23	0.25	0.24	0.24
3	Madhya Pradesh	0.13	0.12	0.14	0.21	0.44
4	Odisha	0.26	0.23	0.25	0.25	0.25
5	Rajasthan	0	0	0.07	0.15	0.25
6	Tamil Nadu	0.35	0.37	0.45	0.42	0.38
7	Uttar Pradesh	0.29	0.44	0.55	0.47	0.30

STATEMENT-IV

Total funds allocated for implementation of Samarth-cum-Gharaunda scheme during last five years, year-wise and State/ UT-wise

Rs. in Crore

S.No.	State	Year				
		2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra	0.21	0.14	0.21	0.22	0.00

	Pradesh					
2	Chhattisgarh	0.00	0.20	0.56	0.60	0.60
3	Madhya Pradesh	0.81	0.83	0.90	0.91	0.71
4	Odisha	0.62	0.97	0.92	0.92	0.92
5	Tamil Nadu	0.21	0.29	0.33	0.30	0.27
6	Uttar Pradesh	0.50	0.51	0.55	0.58	0.58

सभी पंचायतों को कंप्यूटरीकृत करने का प्रस्ताव

340. श्रीमती मंजू शर्मा:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश में ग्राम पंचायतों में पर्याप्त अवसंरचनात्मक सुविधाएं सुनिश्चित करने के लिए योजनाओं का कार्यान्वयन कर रही है, यदि हां, तो तत्संबंधी व्यौरा क्या है;

(ख) क्या सरकार का विचार सभी पंचायतों को कम्प्यूटरीकृत करने तथा सेवाओं का ऑनलाइन प्रावधान करने का है;

(ग) यदि हां, तो तत्संबंधी व्यौरा क्या है और विगत तीन वर्षों तथा वर्तमान वर्ष के दौरान सरकार द्वारा इस प्रयोजन हेतु कितना वित्तीय आवंटन किया गया है;

(घ) क्या कम्प्यूटरीकरण पहलों में नवीनतम प्रौद्योगिकी/सॉफ्टवेयर/इंटरनेट संपर्क शामिल है और इन्हें बदलते सॉफ्टवेयर के अनुरूप समय-समय पर उन्नत किया जा रहा है; और

(ङ) यदि हां, तो तत्संबंधी व्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) संविधान की 7वीं अनुसूची के तहत स्थानीय स्वशासन और ग्राम प्रशासन राज्य का विषय होने के कारण, पंचायतों में कम्प्यूटरीकरण सहित बुनियादी ढांचे के विकास की प्राथमिक जिम्मेदारी राज्यों/केंद्रशासित प्रदेशों की है। हालाँकि, राष्ट्रीय ग्राम स्वराज अभियान की केंद्र प्रायोजित योजना

के तहत, पंचायती राज मंत्रालय पूर्वोत्तर राज्यों पर विशेष ध्यान देने के साथ, सीमित पैमाने पर पंचायतों के बुनियादी ढांचे के निर्माण में राज्यों और केंद्रशासित प्रदेशों के प्रयासों में पूरक के रूप में कार्य करता है। इस योजना के तहत, मंत्रालय पंचायतों के भीतर प्रमुख बुनियादी ढांचे के अवयव के लिए सहायता प्रदान करता है, जिसमें पंचायत भवन, कॉमन सर्विस सेंटर का सह-स्थानिकरण और कंप्यूटर और बाह्य उपकरण शामिल हैं। राज्य सरकार विभिन्न स्रोतों से प्राप्त धनराशि का भी उपयोग कर सकते हैं, जैसे कि 15वां वित्त आयोग, राज्य वित्त आयोग (SFC), स्वयं के स्रोतों से प्राप्त राजस्व (OSR), तथा ग्राम पंचायतों के पास उपलब्ध अन्य संसाधन, ताकि वे अपनी बुनियादी ढांचे संबंधी आवश्यकताओं को पूरा कर सकें। इसके अतिरिक्त, मंत्रालय राज्यों और पंचायतों को प्रोत्साहित करता है कि वे इन निधियों का उपयोग केंद्र और राज्य सरकारों की विभिन्न बुनियादी ढांचा योजनाओं के साथ समन्वय (कन्वर्जेंस) कर के करें।

(ख) से (ड.) मंत्रालय पंचायतों के निवासियों को ऑनलाइन सेवाएं प्रदान करने पर ध्यान केंद्रित करते हुए पंचायतों के कंप्यूटरीकरण में राज्यों/केंद्र शासित प्रदेशों के प्रयासों का समर्थन करता है। पिछले तीन वर्षों तथा वर्तमान वर्ष के दौरान राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के इ – एनब्लेमेंट घटक के तहत पंचायतों के कंप्यूटरीकरण हेतु राज्यों एवं केंद्र शासित प्रदेशों को, पिछले वर्षों की शेष राशि सहित, कुल ₹520.66 करोड़ की राशि आवंटित की गई है।

डिजिटल गवर्नेंस में सुधार के प्रयास में, मंत्रालय ने जमीनी स्तर पर योजना प्रक्रिया के लिए एक महत्वपूर्ण उपकरण के रूप में eGramSwaraj नामक एक ऑनलाइन प्लेटफॉर्म प्रदान किया है। यह ऑनलाइन मोड में वार्षिक विकास योजनाओं की तैयारी के लिए एक व्यापक कार्य-आधारित एप्लिकेशन है, जो सूचना और दस्तावेजों तक ऑनलाइन पहुंच के माध्यम से बढ़ी हुई पारदर्शिता, वित्तीय प्रबंधन, रिपोर्टिंग को सुव्यवस्थित करके बेहतर जवाबदेही और प्रशासनिक प्रक्रियाओं को सरल बनाकर बढ़ी हुई दक्षता प्रदान करता है। हर साल 2,50,000 से अधिक ग्राम पंचायतें अपनी योजना प्रक्रिया के लिए इस प्लेटफॉर्म का उपयोग कर रही हैं।

इसके अलावा, मंत्रालय द्वारा विकसित मेरी पंचायत जैसे एप्लिकेशन ने पंचायत में योजना,

गतिविधियों और कार्यों की प्रगति की जानकारी को जनता तक पहुंचाकर पंचायत प्रशासन में पारदर्शिता लाने का प्रयास किया है। इसी प्रकार, ऑडिट ऑनलाइन प्लेटफॉर्म के परिणामस्वरूप 15वें वित्त आयोग के तहत आवंटित धनराशि के व्यय का ऑडिट किए जाते हैं।

पंचायतों के लिए प्रौद्योगिकी/इंटरनेट को सुलभ बनाने के लिए प्रतिबद्ध, मंत्रालय ने सभी ग्राम पंचायतों के लिए सार्वभौमिक ब्रॉडबैंड कनेक्टिविटी उपलब्ध करने के लिए डिजिटल इंडिया, भारतनेट परियोजना को लागू करने के लिए दूरसंचार विभाग के साथ सहयोग किया है। इस पहल ने उन्नत ई-गवर्नेंस और बेहतर ऑनलाइन सेवा वितरण के द्वार खोल दिए हैं।

NATIONAL DISASTER RESPONSE FUND

341. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

the details of funds released from the National Disaster Response Fund during the past eleven years, State wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is

provided from National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

State-wise details of releases from SDRF and NDRF during the years 2014-15 to 2019-20 and 2020-21 to 2024-25 are at **Statement -I** and **Statement-II**, respectively.

STATEMENT I

State-wise details of releases of State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF)
during the years 2014-15 to 2019-20

(Rs. in crore)

SI No.	State	Centre's share of SDRF released						Released from NDRF					
		2014-15	2015- 16	2016- 17	2017-18	2018- 19	2019- 20	2014-15	2015-16	2016-17	2017-18	2018-19	2019- 20
1.	Andhra	230.85	330.00	346.50	363.75	458.10	324.15	578.03	356.74	702.72	--	1004.88	570.91
2.	Arunachal	40.20	46.80	49.50	51.30	54.00	56.70	125.96	0.00	51.06	32.44	132.49	--
3.	Assam	425.97#	414.00	434.70	456.30	478.80	503.10	0.00	0.00	0.00	--	--	--
4.	Bihar	304.93	351.74	369.00	489.56	101.81	631.12	0.00	0.00	0.00	1363.47	--	953.17
5.	Chhattisgarh	134.665	249.72	94.875	194.25#	349.57	177.30	0.00	522.31	313.385	49.31	--	--
6.	Goa	3.985	3.00	3.00	3.00	1.80	4.20	0.00	0.00	0.00	--	--	--
7.	Gujarat	457.75	528.75	555.00	500.00	449.95	886.80	0.00	0.00	0.00	--	--	--
8.	Haryana	255.41#	203.43	357.75	254.25	320.40	227.10	0.00	0.00	0.00	--	--	--
9.	Himachal	143.06	212.40	223.20	234.00	245.70	197.23	65.30	82.215	81.22	63.23	227.29	518.06
10.	Jand K	278.50#	229.50	241.20	--	252.90	--	43.53	0.00	0.00	--	--	--
11.	Jharkhand	236.52	273.00	286.50	300.75	315.75	331.50	0.00	0.00	0.00	--	--	--
12.	Karnataka	146.74	207.00	217.50	228.75	288.00	204.00	271.38	1645.53	2292.50	913.044	959.84	3208.2
13.	Kerala	119.50	138.75	145.50	153.00	192.60	136.65	0.00	0.00	0.00	164.72	2904.85	--
14.	Madhya	358.04	657.75	690.75	725.25	914.40	647.10	83.13	1011.99	863.81	502.09	334.00	1712.1
15.	Maharashtra	403.56	1112.2	583.87	1810.12	1287.7	1352.2	1426.95	1592.96	2224.78	--	2088.59	5189.4

16.	Manipur	3.95	21.05#	18.00	18.90	9.90	30.60	0.00	38.71	14.65	110.82	--	--
17.	Meghalaya	16.03	21.60	22.50	24.30	12.60	38.70	30.56	0.00	0.00	--	--	--
18.	Mizoram	9.36	15.30	16.20	17.10	18.00	18.00	0.00	0.00	0.00	35.97	--	--
19.	Nagaland	5.44	9.00	9.00	9.90	9.90	10.80	19.43	15.11	0.96	25.01	195.99	176.52
20.	Odisha	276.98	560.25	588.75	618.00	778.50	552.00	0.00	574.69	25	425.66	--	341.72 3294.1
21.	Punjab	203.22	292.50	306.75	203.46	321.99	412.37	0.00	0.00	0.00	--	--	--
22.	Rajasthan	547.58	827.25	868.50	912.00	957.75	1005.0	0.00	1378.13	990.82	607.77	526.14	1949.5
23.	Sikkim	24.89	27.90	29.70	30.60	32.40	34.20	0.00	0.00	0.00	--	54.93	--
24.	Tamil Nadu	133.79	564.04	534.75	561.00	707.40	500.85	0.00	1000.00	1813.66	351.81	900.31	--
25.	Telangana	153.90	205.50	216.00	--	226.50	487.50	18.51	468.20	328.16	58.40	--	--
26.	Tripura	21.12	27.90	29.70	30.60	32.40	34.20	0.00	0.00	0.00	--	171.74	--
27.	Uttar Pradesh	351.33	506.25	531.75	558.00	351.45	849.30	581.29	3305.66	1062.09	119.67	157.23	--
28.	Uttarakhand	64.29	525.36	198.00	207.90	218.70	229.50	216.81	0.00	0.00	--	--	--
29.	West Bengal	277.88	387.00	406.50	426.75	269.10	650.40	0.00	459.71	275.82	324.78	--	958.33
	Total	5629.45	8756.0	8374.9	9382.80	9658.1	10532.	3460.88	12451.96	11441.30	4722.53	10000.00	18530.5

Including arrears of SDRF for the previous year.

STATEMENT- II

State-wise details of releases of funds under State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) during the years 2020-21 TO 2024-25

(Rs. in crore)

SI No.	State	Centre's Share of SDRF Released					Release from NDRF				
		2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
1.	Andhra Pradesh	895.20	895.20	940.00	987.20	1036.00	657.01	351.43	--	--	56.90
2.	Arunachal Pradesh	200.00	200.00	210.40	220.80	115.60	59.34	--	--	--	--
3.	Assam	617.60	617.60	648.80	680.80	716.00	44.37	--	250.00	--	29.02
4.	Bihar	1132.80	1132.80	1189.60	1248.80	1311.20	1255.27	1038.96	--	--	--
5.	Chhattisgarh	345.60	345.60	181.60	181.60#	380.80#	--	--	--	--	33.24
6.	Goa	9.60	9.60	9.60	9.60	10.40	--	--	--	--	31.50
7.	Gujarat	1059.20	1059.20	556.00	1140.00#	600.00#	--	1000.00	--	--	--
8.	Haryana	392.80	392.80	412.80	433.60	455.20	--	--	--	--	--
9.	Himachal Pradesh	327.20	327.20	342.40	360.80	378.40	2.90	--	214.26	787.25	84.56
10.	Jharkhand	454.40	454.40	--	476.80#	1027.20#	--	200.00	--	--	--

11.	Karnataka	632.80	632.80	664.00	697.60	732.00	689.27	1623.30	939.83	--	3528.45
12.	Kerala	251.20	251.20	264.00	277.60	291.20	--	--	--	--	--
13.	Madhya Pradesh	1456.00	1456.00	1528.80	1605.60	1686.40	1891.79	600.50	--	--	--
14.	Maharashtra	2577.60	2577.60	2706.40	2841.60	2984.00	420.12	1056.39	--	--	--
15.	Manipur	33.60	33.60	35.20	18.80	50.00	26.53	--	--	--	12.15
16.	Meghalaya	52.80	52.80	27.20	27.20#	59.60	16.52	--	--	--	11.98
17.	Mizoram	37.60	37.60	39.20	41.60	43.20	--	--	--	--	18.36
18.	Nagaland	32.80	32.80	34.40	36.80	38.40	1.34	--	107.31	--	181.81
19.	Odisha	1283.20	1283.20	1348.00	1415.20	1485.60	500.00	500.00	--	--	45.09
20.	Punjab	474.43	396.00	416.00	436.80	458.40	--	--	--	--	29.60
21.	Rajasthan	1184.80	1184.80	1244.80	1307.20	1372.00	68.65	--	13.46	--	--
22.	Sikkim	40.00	40.00	42.40	44.80	47.20	73.86	55.23	--	81.89	229.82
23.	Tamil Nadu	816.00	816.00	856.80	900.00	944.80	286.91	566.36	--	--	360.09
24.	Telangana	359.20	359.20	188.80	584.80#	416.80	--	--	--	--	42.78
25.	Tripura	54.40	54.40	56.80	60.80	71.60	12.93	--	--	--	186.40
26.	Uttar Pradesh	1546.40	1546.40	812.00	1664.80#	1748.40#	--	--	--	--	172.95

27.	Uttarakhand	749.60	749.60	787.20	826.40	434.00	--	--	--	--	21.30
28.	West Bengal	808.80	808.80	849.60	892.00	936.00	2250.28	350.13	--	--	84.77
Total		17825.63	17747.20	16392.80	19419.60	19830.40	8257.09	7342.30	1524.86	869.14	5160.76

#Including arrears of SDRF for the previous year.

CANCELLATION OF FAKE JOB CARDS UNDER MGNREGS**342. SHRIMATI MALA ROY:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and number of fake job cards cancelled during the last three years in the country, year and State-wise; and
- (b) the details and number of persons arrested in scam, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) State/Union Territory (UT)-wise number of fake job cards deleted under Mahatma Gandhi NREGS during the last three financial years is given at **Statement.**

(b) Since responsibility of implementation of the Scheme vests with the State Governments and provisions for proper implementation have been laid down in the Mahatma Gandhi National Rural Employment Guarantee Act, operational guidelines, Annual Master Circular etc, primarily the concerned States/UTs are required to take appropriate action in case of any irregularities in the implementation of the scheme, which may include investigation and criminal action based on the seriousness of the issue, as per law.

The data related to persons arrested for the violation of the provision of the Act like fake job cards is not maintained in the Ministry.

STATEMENT

State/Union Territory(UT)-wise number of fake job cards deleted under Mahatma Gandhi NREGS during the last three financial yeas				
SI No	State/UTs	Number of Job Cards deleted with reason 'Fake Job Card'		
		2022-2023	2023-2024	2024-2025
1	ANDAMAN AND NICOBAR	0	0	2
2	ANDHRA PRADESH	46690	4164	2158
3	ARUNACHAL PRADESH	656	901	626
4	ASSAM	8040	7465	7341
5	BIHAR	81742	17641	8111
6	CHHATTISGARH	14647	8445	6888
7	GOA	0	1	0
8	GUJARAT	3843	1761	988
9	HARYANA	139	123	157
10	HIMACHAL PRADESH	586	209	65
11	JAMMU AND KASHMIR	1700	1623	871
12	JHARKHAND	70754	17264	5892
13	KARNATAKA	4111	2461	384
14	KERALA	1548	401	133
15	LADAKH	46	28	12
16	LAKSHADWEEP	1	0	3

17	MADHYA PRADESH	27885	23029	804
18	MAHARASHTRA	4143	1458	1401
19	MANIPUR	21	10	7
20	MEGHALAYA	124	136	121
21	MIZORAM	56	18	16
22	NAGALAND	35	22	47
23	ODISHA	114454	22264	7566
24	PUDUCHERRY	25	2	8
25	PUNJAB	3822	777	317
26	RAJASTHAN	45793	20362	2734
27	SIKKIM	15	3	2
28	TAMIL NADU	5639	7831	6000
29	TELANGANA	16091	2206	2213
30	TRIPURA	255	354	283
31	UTTAR PRADESH	299354	147397	3421
32	UTTARAKHAND	1884	551	253
33	WEST BENGAL	5263	719	2
	Total	759362	289626	58826

यार्न आधारित कुटीर उद्योग

343. श्रीमती रुचि वीरा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश के विभिन्न क्षेत्रों में यार्न आधारित लघु और कुटीर उद्योगों में लगे किसानों और बुनकरों को सरकारी एजेंसियों से यार्न की खरीद पर राजसहायता नहीं मिल रही है;

(ख) यदि हां, तो इसके क्या कारण हैं;

(ग) केन्द्र सरकार द्वारा इस संबंध में उठाए जा रहे कदमों का ब्यौरा क्या है; और

(घ) क्या सरकार का विचार इस योजना की पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए कोई निगरानी तंत्र स्थापित करने का है और यदि हां, तो इसके कब तक लागू होने की संभावना है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) से (ग) वस्त्र मंत्रालय, भारत सरकार सभी प्रकार के यार्न के परिवहन के लिए माल ढुलाई प्रतिपूर्ति, हैंक यार्न (कॉटन हैंक, घरेलू रेशम, वूलन, लिनन और प्राकृतिक फाइबर के मिश्रित यार्न) पर 15% मूल्य राजसहायता और यार्न डिपो / गोदामों के परिचालन व्यय प्रदान करने के लिए उत्तर प्रदेश सहित पूरे देश में कच्चा माल आपूर्ति योजना (आरएमएसएस) कार्यान्वित कर रहा है। इसके अलावा, मूल्य राजसहायता डायरेक्ट बेनिफिट ट्रांसफर मोड के माध्यम से लाभार्थियों के आधार से जुड़े बैंक खातों में दी जा रही है। जहां तक मूल्य सब्सिडी न मिलने का सवाल है, इस मंत्रालय को ऐसी कोई शिकायत प्राप्त नहीं हुई है।

(घ) राष्ट्रीय हथकरघा विकास निगम लिमिटेड (एनएचडीसी) आरएमएसएस के लिए कार्यान्वयन एजेंसी (आईए) के रूप में कार्य कर रहा है। योजना की जानकारी और निगरानी के लिए वे एंटरप्राइज रिसोर्स प्लानिंग (ईआरपी) प्रणाली नाम के एक ऑनलाइन प्लेटफॉर्म का उपयोग करते हैं।

राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल

344. श्री अजय कुमार मंडल:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल (एनसीआरपी) पर साइबर अपराध की कितनी शिकायतें दर्ज की गई हैं और यह आंकड़ा विगत वर्षों की तुलना में कितने प्रतिशत

अधिक है;

(ख) बिहार सहित पूरे देश में वर्ष 2024 में साइबर धोखाधड़ी के कारण नागरिकों को कुल कितनी हानि हुई और वर्ष 2023 की तुलना में इस आंकड़े में कितनी वृद्धि दर्ज की गई है;

(ग) एनसीआरपी पर पंजीकृत कुल 19.18 लाख शिकायतों में से कितनी शिकायतों का समाधान किया जा चुका है और शेष मामलों की वर्तमान स्थिति क्या है;

(घ) साइबर धोखाधड़ी के मामलों में तेजी से हो रही वृद्धि को रोकने के लिए सरकार द्वारा क्या ठोस कदम उठाए जा रहे हैं; और

(ङ) साइबर ठगी की घटनाओं पर अंकुश लगाया जा सके, इसके लिए सरकार द्वारा वर्ष 2024 में आम नागरिकों को जागरूक करने हेतु राष्ट्रीय/राज्य स्तर के कौन-कौन से कार्यक्रम आयोजित किए गए हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ङ) भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध समेत अपराधों की रोकथाम करने, उनका पता लगाने, जाँच करने और अभियोजन चलाने के लिए प्राथमिक रूप से जिम्मेदार हैं। केंद्र सरकार, राज्यों / संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों (एलईए) के क्षमता संवर्धन के लिए उनके द्वारा किए जा रहे प्रयासों में एडवाइजरी और विभिन्न स्कीमों के अंतर्गत वित्तीय सहायता के माध्यम से सहायता प्रदान करती है।

गृह मंत्रालय ने देश में सभी प्रकार के साइबर अपराधों से समन्वित और व्यापक ढंग से निपटने के लिए एक संबद्ध कार्यालय के रूप में 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) स्थापित किया है।

महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (एनसीआरपी) (<https://cybercrime.gov.in>) शुरू

किया गया है। पिछले तीन वर्षों में राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल पर पंजीकृत साइबर अपराध की घटनाओं की कुल संख्या और उनमें हुई वृद्धि की प्रतिशतता निम्नानुसार है:

क्रम संख्या	वर्ष	कुल घटनाएं	पिछले वर्ष की तुलना में घटनाओं में प्रतिशत वृद्धि
1	2022	1029026	127.44%*
2	2023	1596493	55.15%
3	2024	2268346	42.08%

* वर्ष 2021 में कुल 452429 घटनाएं दर्ज की गईं।

वित्तीय धोखाधड़ियों की तत्काल सूचना देने और धोखाधड़ी करने वालों के द्वारा निधियों की चोरी को रोकने के लिए वर्ष 2021 में आई4सी के तहत 'नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली' (सीएफसीएफआरएमएस) शुरू की गई है। आई4सी द्वारा संचालित सीएफसीएफआरएमएस के अनुसार, अब तक 17.82 लाख से अधिक शिकायतों में 5,489 करोड़ रुपये से अधिक की राशि को बचाया गया है। साइबर शिकायतों को ऑनलाइन दर्ज करने में सहायता प्राप्त करने के लिए एक टोल-फ्री हेल्पलाइन नम्बर '1930' शुरू किया गया है। आई4सी द्वारा संचालित एनसीआरपी एवं सीएफसीएफआरएमएस के अनुसार वर्ष 2023 और 2024 में बिहार सहित पूरे देश में साइबर धोखाधड़ी के कारण नागरिकों को हुए नुकसान की कुल राशि इस प्रकार है:

वर्ष	एनसीआरपी पर वित्तीय धोखाधड़ी शिकायतों की संख्या	सीएफसीएफआरएमएस मॉड्यूल में प्राप्त शिकायतें	रिपोर्ट की गई राशि (रुपये करोड़ में)
2023	1310354	1132624	7465.18
2024	1918865	1718423	22845.73

राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे की कार्रवाई यानी आरोप पत्र दाखिल करना, गिरफ्तारी और शिकायतों का समाधान से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।

केंद्र सरकार ने साइबर अपराधों से व्यापक और समन्वित ढंग से निपटने हेतु तंत्र को सुदृढ़ बनाने के लिए उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i. आई4सी में एक अत्याधुनिक साइबर धोखाधड़ी शमन केंद्र (सीएफएमसी) स्थापित किया गया है, जहां प्रमुख बैंकों, वित्तीय मध्यस्थों, भुगतान एग्रीगेटर्स, दूरसंचार सेवा प्रदाताओं, आईटी मध्यस्थों के प्रतिनिधि और राज्यों/संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों के प्रतिनिधि साइबर अपराध से निपटने के लिए तत्काल कार्रवाई और निर्बाध सहयोग के लिए साथ मिलकर काम कर रहे हैं।
- ii. अभी तक, पुलिस अधिकारियों द्वारा रिपोर्ट किए गए 9.42 लाख से अधिक सिम कार्ड और 2,63,348 आईएमईआई को भारत सरकार ने ब्लॉक कर दिया है।
- iii. गैरकानूनी कार्य करने के लिए उपयोग की जा रही किसी भी जानकारी, डेटा या संचार लिंक को हटाने या अक्षम करने की सुविधा के लिए, सूचना प्रौद्योगिकी (आईटी) अधिनियम, 2000 की धारा 79 की उप-धारा (3) के खंड (ख) के तहत उपयुक्त सरकार या उसकी एजेंसी द्वारा आईटी मध्यस्थों को नोटिस भेजने की प्रक्रिया में तेजी लाने के लिए 'सहयोग' पोर्टल शुरू किया गया है।
- iv. बैंकों/वित्तीय संस्थाओं के सहयोग से आई4सी द्वारा दिनांक 10.09.2024 को साइबर अपराधियों की पहचान की एक संदिग्ध रजिस्ट्री शुरू की गई है। अब तक, बैंकों से प्राप्त 11 लाख से अधिक संदिग्ध पहचानकर्ता डेटा और 24 लाख लेयर 1 म्युल खातों को संदिग्ध रजिस्ट्री की भाग लेने वाली संस्थाओं के साथ साझा किया गया है और 4631 करोड़ रुपये से अधिक बचाए गए हैं।
- v. समन्वय प्लेटफॉर्म को प्रचालनात्मक बनाया गया है जो साइबर अपराध संबंधी डेटा के आदान-

प्रदान और विश्लेषण के लिए विधि प्रवर्तन एजेंसियों (एलईए) हेतु प्रबंधन सूचना प्रणाली (एमआईएस) प्लेटफॉर्म, डेटा भंडार और समन्वय प्लेटफॉर्म के रूप में कार्य करेगा। यह विभिन्न राज्यों/संघ राज्य क्षेत्रों में साइबर अपराध की शिकायतों में शामिल अपराधों और अपराधियों के अंतर्राज्यीय संबंधों पर आधारित विश्लेषण प्रदान करता है। मॉड्यूल 'प्रतिबिंब' अपराधियों और अपराध संबंधी अवसंरचना के स्थानों को मानचित्र पर प्रदर्शित करता है, ताकि क्षेत्राधिकारियों को इसकी जानकारी मिल सके। यह मॉड्यूल विधि प्रवर्तन एजेंसियों द्वारा आई4सी और अन्य एसएमई (SMEs) से तकनीकी-कानूनी सहायता मांगने तथा प्राप्त करने की सुविधा भी प्रदान करता है। इससे 10,599 आरोपियों की गिरफ्तारी, 26,096 लिंकेज और 63,019 साइबर जांच सहायता अनुरोध प्राप्त हुए हैं।

vi. केंद्र सरकार ने साइबर अपराध जागरूकता पैदा करने के लिए विभिन्न पहल की हैं, जिसमें अन्य बातों के साथ-साथ, शामिल हैं: -

- 1) माननीय प्रधानमंत्री जी ने दिनांक 27.10.2024 को "मन की बात" के दौरान डिजिटल गिरफ्तारी के बारे में बात की और भारत के नागरिकों को अवगत कराया।
- 2) दिनांक 28.10.2024 को डिजिटल गिरफ्तारी पर आकाशवाणी, नई दिल्ली द्वारा एक विशेष कार्यक्रम का आयोजन किया गया।
- 3) कॉलर ट्यून अभियान: आई4सी ने दूरसंचार विभाग (डीओटी) के साथ मिलकर साइबर अपराध के बारे में जागरूकता बढ़ाने और साइबर अपराध हेल्पलाइन नंबर 1930 तथा एनसीआरपी पोर्टल को बढ़ावा देने के लिए दिनांक 19.12.2024 से कॉलर ट्यून अभियान शुरू किया है। कॉलर ट्यून को दूरसंचार सेवा प्रदाताओं (टीएसपी) द्वारा अंग्रेजी, हिंदी और 10 क्षेत्रीय भाषाओं में भी प्रसारित किया गया। कॉलर ट्यून के छह संस्करण बजाए गए, जिनमें विभिन्न कार्यप्रणाली, जैसे डिजिटल गिरफ्तारी, निवेश घोटाला, मैलवेयर, फर्जी लोन ऐप, फर्जी सोशल मीडिया विज्ञापन, आदि शामिल थे।
- 4) केंद्र सरकार ने डिजिटल गिरफ्तारी घोटालों पर एक व्यापक जागरूकता कार्यक्रम शुरू

किया है, जिसमें अन्य बातों के साथ-साथ, अखबार में विज्ञापन, दिल्ली मेट्रो में उदघोषणा, विशेष पोस्ट बनाने के लिए सोशल मीडिया प्रभावकारी व्यक्तियों (Influencers) का उपयोग, प्रसार भारती और इलेक्ट्रॉनिक मीडिया के माध्यम से अभियान, आकाशवाणी पर विशेष कार्यक्रम और दिनांक 27.11.2024 को कनॉट प्लेस, नई दिल्ली में राहगिरी समारोह में भागीदारी आदि शामिल हैं।

- 5) केंद्र सरकार ने साइबर अपराध के बारे में और जागरूकता बढ़ाने के लिए कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ एसएमएस, आई4सी सोशल मीडिया अकाउंट जैसे कि एक्स (पूर्व में ट्विटर) (@CyberDost), फेसबुक (CyberDostI4C), इंस्टाग्राम (CyberDostI4C), टेलीग्राम (cyberdosti4c) के माध्यम से संदेश प्रसारित करना, एसएमएस अभियान, टीवी अभियान, रेडियो अभियान, स्कूल अभियान, सिनेमा हॉल में विज्ञापन, सेलिब्रिटी एंडोर्समेंट, आईपीएल अभियान, कुंभ मेला 2025 के दौरान अभियान, कई माध्यमों से प्रचार हेतु माईगव का उपयोग करना, राज्यों/संघ राज्य-क्षेत्रों के सहयोग से साइबर सुरक्षा एवं संरक्षा जागरूकता सप्ताह का आयोजन करना, किशोरों/ छात्रों के लिए हैंडबुक का प्रकाशन करना, रेलवे स्टेशनों और हवाई अड्डों पर डिजिटल प्रदर्शन (Displays) आदि शामिल हैं।

डिजिटल मंचों से जुड़ी सहकारी समितियां

345. श्री त्रिवेन्द्र सिंह रावत:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तराखंड में ग्रामीण विकास में तेजी लाने के लिए सहकारी समितियों को डिजिटल मंचों से जोड़ा गया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और कितनी पीएसीएस समितियों को कम्प्यूटरीकृत किया गया है;

(ग) क्या हरिद्वार जिले में दुग्ध संबंधी सहकारी समितियों को कोई सहायता प्रदान की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या भविष्य में बहुउद्देशीय सहकारी समितियों का विस्तार किए जाने की संभावना है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख) जी हाँ मान्यवर, उत्तराखंड में सहकारी समितियां डिजिटल परिवर्तन और ग्रामीण विकास के उद्देश्य से व्यापक राष्ट्रीय पहलों का हिस्सा हैं, जिसमें एक कॉमन ईआरपी प्लेटफॉर्म पर प्राथमिक कृषि क्रेडिट समितियों (पैक्स) का कम्प्यूटरीकरण शामिल है, जिसे सहकारिता मंत्रालय की इस पहल के अंतर्गत, उत्तराखंड राज्य में 670 प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को राष्ट्रीय पैक्स कम्प्यूटरीकरण परियोजना के हिस्से के रूप में कम्प्यूटरीकरण के लिए चयन किया गया है। इस पहल का उद्देश्य सहकारी संस्थानों के डिजिटल एकीकरण के माध्यम से पारदर्शिता बढ़ाना, सेवा प्रदान करने में सुधार करना और ग्रामीण विकास में तेजी लाना है। इन समितियों को नाबार्ड द्वारा विकसित ई-पैक्स सॉफ्टवेयर से जोड़ा गया है।

दिनांक 30.06.2025 तक की स्थिति के अनुसार 670 पैक्स को कंप्यूटर, बायोमेट्रिक डिवाइस, प्रिंटर, यूपीएस और वीपीएन (कनेक्टिविटी डिवाइस) सहित हार्डवेयर उपलब्ध करा दिया गया है और सभी 670 पैक्स को ई-पैक्स एंटरप्राइज रिसोर्स प्लानिंग (ERP) प्लेटफॉर्म पर ऑनबोर्ड कर दिया गया है, जिससे उनके मुख्य परिचालन का डिजिटलीकरण हो सके। उत्तराखंड में इस परियोजना की कुल अनुमोदित लागत 13.48 करोड़ रुपये है।

(ग) उत्तराखंड सहकारी डेयरी परिसंघ द्वारा प्रस्तुत वार्षिक कार्य योजना के अनुसार, संशोधित राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD) के अंतर्गत वित्तीय वर्ष 2025-26 के दौरान हरिद्वार जिले में 27 नई डेयरी सहकारी समिति स्थापित करने और 25 मौजूदा DCS को सशक्त बनाने की योजना बनाई गई है। राज्य दुग्ध विभाग दुग्ध सहकारी समितियों को दूध की गुणवत्ता जांच के लिए डेटा प्रसंस्करण युक्त दुग्ध संग्रहण इकाइयाँ उपलब्ध करा रहा है।

(घ) जी हाँ मान्यवर । सरकार ने दिनांक 15.2.2023 को देश में सहकारी आंदोलन को सशक्त करने और जमीनी स्तर तक इसकी पहुंच को सघन करने की योजना को अनुमोदित किया है । इस योजना में पांच वर्षों में देश के सभी पंचायतों/गांवों को कवर करते हुए 2 लाख नए बहुउद्देशीय पैक्स (एम-पैक्स), डेयरी, मात्स्यिकी सहकारी समितियों की स्थापना करना शामिल है । यह राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड), राष्ट्रीय डेयरी विकास बोर्ड (NDDB), राष्ट्रीय मात्स्यिकी विकास बोर्ड (NFDB) और राज्य सरकारों के सहयोग से डेयरी अवसंरचना विकास निधि (DIDF), राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD), पीएम मत्स्य संपदा योजना (PMMSY) आदि सहित भारत सरकार की विभिन्न मौजूदा योजनाओं के अभिसरण के माध्यम से किया जाएगा । वर्तमान में सभी 672 पैक्स बहुउद्देशीय सहकारी समितियां बन गई हैं, ताकि सभी MPACS विभिन्न व्यावसायिक कार्यकलापों जैसे CSC केंद्र, जन औषधि केंद्र, किसान समृद्धि केंद्र आदि का संचालन कर सकें । इसके अतिरिक्त, केंद्र सरकार की “2 लाख नई MPACS/ डेयरी/ मात्स्यिकी सहकारी समितियों के गठन” पहल के अंतर्गत 587 नई बहुउद्देशीय प्राथमिक कृषि क्रेडिट समितियों (MPACS) का गठन भी किया गया है । ये सभी बहुउद्देशीय प्राथमिक कृषि क्रेडिट समितियाँ (MPACS) अपनी वित्तीय स्थिति को सशक्त करने और उनकी लाभप्रदता बढ़ाने के लिए अपनी उपविधियों के अनुसार अपने व्यावसायिक कार्यकलापों का विस्तार कर सकते हैं ।

ISSUANCE OF UDID CARD

346. SHRI RAJU BISTA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is aware of the delay in issuing Unique Disability ID (UDID) cards in Darjeeling and Kalimpong districts;

(b) the total number of UDID application received, number of UDID card issued

and number of pending applications in Darjeeling and Kalimpong districts till date, along with the timeline for ensuring 100% enrolment of Divyangs; and

(c) the details of the assistances that the UDID beneficiaries can avail through both State and Central Government welfare schemes in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Yes sir

(b) The required details are given in the table below:

<i>District Name</i>	<i>Total Application received</i>	<i>UDID card issued</i>	<i>Pending Application</i>
Darjeeling	2180	1057	1120
Kalimpong	455	352	101
Since the medical authority falls under the state government and the enrolment process involves multiple stages, a fixed timeline for 100% enrolment of Divyangs cannot be determined.			

(c) The assistance that the UDID beneficiaries can avail through Central Government welfare schemes in West Bengal are:

(i) Assistance to Persons with Disabilities for Purchase/ Fitting of aids/

Appliances (ADIP) Scheme provides persons with disabilities durable and modern assistive devices to support their physical, social, and psychological rehabilitation.

(ii) Deendayal Divyangjan Rehabilitation Scheme (DDRS) provides financial aid to NGOs and agencies for implementing rehabilitation projects for persons with disabilities.

(iii) Scholarships for Students with Disability in West Bengal provide financial support across six components, from school to higher education, including fellowships, overseas studies, and free coaching for competitive exams.

(iv) Accessible India Campaign (AIC) under SIPDA Scheme aims to create a barrier-free environment for persons with disabilities across built infrastructure, transportation, and the ICT ecosystem.

(v) National Divyangjan Finance and Development Corporation (NDFDC) provide loan to Person with Disability (PwD) for self employment and skill training.

(vi) Unique Disability ID (UDID) Project offers a digital ID to persons with disabilities, ensuring seamless access to welfare schemes and entitlements.

The fund sanctioned to the West Bengal under above mentioned schemes are provided in **Statement** .

The State government welfare schemes are managed by their respective states. Hence, nil information may be treated in respect of State Government Welfare schemes.

STATEMENT

Funds sanctioned to West Bengal under various schemes

a) ASSISTANCE TO PERSONS WITH DISABILITIES FOR PURCHASE/ FITTING OF AIDS/ APPLIANCES (ADIP) SCHEME

The main objective of the Scheme is to provide grants-in-aid to the various implementing agencies (National Institutes/Composite Regional Centers/Artificial Limbs Manufacturing Corporation of India (ALIMCO)/District Disability Rehabilitation Centers/State Corporations in the field of Disabilities/other Local Bodies/NGOs) so that they are in a position to assist needy persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances to promote their physical, social and psychological rehabilitation and enhancing their economic potential.

Funds sanctioned in West Bengal State for the past 11 years under the ADIP Scheme:

Financial Year	Number of Beneficiaries	Funds Utilized (in Lakhs)
2014-15	13,085	500.25
2015-16	13,988	1163.02
2016-17	25,199	1149.95
2017-18	17,602	732.64
2018-19	21,384	1321.46

2019-20	18,047	825.51
2020-21	14,855	713.05
2021-22	7,507	547.50
2022-23	25,174	2349.90
2023-24	10,424	962.32
2024-25	14,574	1348.50
Total	1,81,839	11614.10

b) Deendayal Divyangjan Rehabilitation Scheme (DDRS)

Under the Scheme, financial assistance is provided to Non-Government Organizations (NGOs) for various projects for the welfare/empowerment of Persons with Disabilities (PwDs). The objective of the scheme is to create an enabling environment to ensure equal opportunities, equity, social justice and empowerment of persons with disabilities and to encourage voluntary action for ensuring effective implementation of the Rights of Persons with Disabilities Act, 2016.

Funds sanctioned in West Bengal under DDR Scheme in last 3 years is as follows:-

Year	Fund released (in lakh)	Number of beneficiaries
2022-23	811.67	4424
2023-24	782.79	7162
2024-25	675.72	7766

c) Scholarships for Students with Disabilities in West Bengal

This Department is implementing scheme titled 'Scholarships for Students with Disabilities' with the six components to empower students with disabilities to pursue education from school level to doctorate level so as to enable them to earn their livelihood and find a dignified place in the society.

Funds sanctioned under Scholarships scheme:-

(Amount in Crore)

Sr.No	State/UT	2021-22		2022-23		2023-24		2024-25	
		Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount	Beneficiaries	Amount
1	West Bengal	512	3.49	459	4.49	596	5.22	28	0.70

d) Accessible India Campaign under SIPDA Scheme:-

Amount released/sanctioned and pending UCs in respect of GIA released under the barrier free and AIC Sub-Scheme of SIPDA

(as on 31.03.2025)

State/UTs	Year	Amount released (Rs. in lakh)	Amount of Utilization Certificates/refund received (Rs. in lakh)	UCs pending (Rs. in lakh)	% of UC Pending from State/UT in total
West Bengal	2016-17	157.92	157.92	0.00	0.00%

(Barrier Free)	2022-23	76.53	0	76.53	100.00%
West Bengal (AIC)	2017-18	100.18	100.18	0.00	0.00%
		189.34	189.34	0.00	0.00%
	2018-19	150.66	118.64	32.02	21.25%
		954.56	774.39	180.17	18.87%
	2021-22	297.50	0	297.50	100.00%
	Total	1926.69	1340.47	586.22	30.43%

e) NATIONAL DIVYANGJAN FINANCE AND DEVELOPMENT CORPORATION (NDFDC)-

- i) The details of loan released under NDFDC loan schemes and skill training organised by NDFDC under SIPDA Grant in the state of West Bengal are as follows (cumulative)-

	Self Employment Loan	Skill Training	Rojgar Mela
Amount released (In Lakh)	771.94	244.51	NIL
Number of beneficiaries	1724	3028	

- ii) The details of loan released under NDFDC loan schemes and skill training organised by NDFDC under SIPDA Grant in the state of West Bengal during last financial year (2024-2025) are as follows:-

	Self Employment Loan	Skill Training	Rojgar Mela
Amount released (In Lakh)	30.37	8.60	NIL
Number of beneficiaries	03	159	

(f.) Unique Disability Identity Card (UDID)-

An amount of Rs. 29.00 lakh has been released under UDID Scheme.

REGIONAL RESOURCE AND TRAINING CENTRES FOR SENIOR CITIZENS

347. SHRI A. RAJA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is framing any national policy on senior citizens, keeping in view 20% of total population by 2047 will be senior citizens, if so, the

details thereof;

(b) whether any new Regional Resource and Training Centres (RRTC) likely be set up under Integrated Programme for senior citizens, Atal Vayo Abhyuday Yojana in the country, if so, the details thereof;

(c) the total number of RRTCs in the country and their location; and

(d) the details of concessions and facilities that are available to senior citizens in the country and whether any awareness campaign launched for the benefit of senior citizens and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The present National Policy on Older Persons envisages State support to ensure financial and food security, health care, shelter, protection and other needs of older persons to improve quality of their lives.

(b) and (c) There are 11 Regional Resource Training Centres(RRTCs) functioning under Atal Vayo Abhudaya Yojana(AVYAY) which act as key nodal agency on aged care under overall direction and supervision of Ministry of Social Justice and Empowerment, providing overall technical support and inputs on senior citizens programs in their assigned States allocated by the Ministry. List of RRTCs and their location is at **Statement - I**

(d) Ministry of Social Justice and Empowerment is implementing an umbrella scheme namely, Atal Vayo Abhyudaya Yojana (AVYAY). The scheme has following components:-

- i. Integrated Programme for Senior Citizen(IPSrC) - Grant in aid is provided to Non-Governmental/ Voluntary Organisations for running and maintenance of senior citizen homes (old age homes), continuous care homes, etc. Facilities like shelter, nutrition, medicare and entertainments are provided free of cost to indigent senior citizens
- ii. State Action Plan for Senior Citizen(SAPSrC)- Under State Action Plan for Senior Citizens (SAPSrC), the Government of India perceives a major and critical role of all State Governments in partnering and implementing the Action Plan for welfare of senior citizens. Grant in aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.
- iii. Elderline - The National Helpline for Sr Citizens is to generate awareness about the Act, schemes and programmes being executed by different Central and State Governments and to provide platform to redress grievances of Sr Citizens across the country.
- iv. Rastriya Vayoshri Yojana(RVY)- The Ministry of Social Justice and Empowerment is implementing the scheme of 'Rashtriya Vayoshri Yojana (RVY)' with an objective to provide senior citizens, belonging to BPL category or the senior citizen with the monthly income not more than Rs. 15000/- and suffering from age related disabilities/ infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The scheme was launched on 01.04.2017. The Scheme is implemented through the 'Artificial Limbs Manufacturing

Corporation (ALIMCO)', (a Central Public Sector Undertaking) as the sole implementing agency.

- v. Seniorcare Ageing Growth Engine(SAGE) - to promote out-of- the-box and innovative solutions for the commonly faced problems, innovative start- ups would be identified and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups would be made through a transparent process and the fund would be provided as equity, subject to the Govt investment not exceeding 49% of the total equity of the Firm.
- vi. Training of Geriatric Care Givers- The main objective is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional care givers in the field of geriatrics.
- vii. Other Initiatives for Senior Citizens: In order to solve the problems of healthy and productive ageing, several initiatives are being done across the country. The initiatives are aimed at involving the elders in building up knowledge which can be useful for the society as a whole.

Further, Ministry of Social Justice and Empowerment has notified The Maintenance and Welfare of Parents and Senior Citizens (MWPSC) Act, 2007 to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides for Maintenance of Parents/ senior citizens by children/ relatives made obligatory and justiciable through Tribunals, Revocation of transfer of property by senior citizens in case of neglect by relatives, Penal

provision for abandonment of senior citizens, Establishment of Old Age Homes for Indigent Senior Citizens, Adequate medical facilities and security for Senior Citizens.

To create awareness, information is made available on the website of the Ministry, e-Anudaan portal, Social Media and dissemination through the State Governments. Further, Regional Resource Training Centres (RRTCs) conduct workshops and capacity building programs to generate awareness about various measures being taken by the Ministry of Social Justice and Empowerment for welfare of senior citizens. The Ministry of Social Justice and Empowerment celebrates the International Day of Older Persons on 1st October every year to generate awareness across the country about the importance and needs of the senior citizens.

In addition to above, the details of concessions and facilities given by other Ministries/ Departments is given at **Statement -II**.

STATEMENT - I

Regional Resource and Training Centers (RRTCs) under Atal Vayo Abhyudaya Yojana(AVYAY)- Name and Location

S.No.	Name of RRTC	Address	Allocated States/Union Territories
1.	Anugraha	B-33, Ground floor, Arya Nagar Apartments,91, Opposite CNG Station, I.P Extension, Delhi	Delhi, Haryana, Uttarakhand, Uttar Pradesh, Jammu and Kashmir, Ladakh
2.	Nightingales Medical Trust	H.No. 149, 1st floor, Hayashree, close to Cloud Nine Hospital, 11th main, between 16th and 17th cross , Bengaluru, Karnataka	Karnataka, Kerala, Lakshadweep

3.	Integrated Rural Development and Educational Organization	IRDEO, Ground Floor, Near Public Pond, Uyal Wangbal, Toubal, Manipur	Manipur, Tripura, Sikkim, Nagaland
4.	Calcutta Metropolitan Institute of Gerontology	43, 1st and 2nd, Purbalok, Singha Bari EM Bypass, Kalikapur, EM Bypass, Kolkata	Bihar, West Bengal
5.	Janaseva Foundation	304/721/2A, 3rd floor, Indulal Complex, Near Kaka Halwai Sweet Home, Navi Peth, Lal Bahadur Shastri Road, Pune, Maharastra	Vidarbha (Maharashtra), Madhya Pradesh, Gujarat, Rajasthan, Dadra and Nagar Haveli, Daman and Diu
6.	Centre for the Study of Social Change	F block , First Floor , M N Roy Human Campus , Next to Uttar Bhartiya Bhavan College , Mumbai, Maharastra	Rest of Maharashtra, Chhattisgarh, Goa
7.	Heritage Foundation	Plot No 9, 5th Floor, Kshetra Building, Near Sai Baba Temple, Sai Aishwarya Layout, Street No. 18, Khajaguda Serilingampally, Hyderabad, Telangana	Andhra Pradesh, Telangana, Andaman and Nicobar Islands
8.	HelpAge India	Lady Harding Cottage (No.3), Near H.P. High Court, Bambloe, Shimla – 171001, Himachal Pradesh	Punjab, Chandigarh, Himachal Pradesh
9.	National Resources Centre for Women Development	357/542, Ground Floor, Maa Samaleswari Temple, Gumlee Road, Sambalpur, Odisha	Odisha, Jharkhand
10.	Mission Movement	T/19, 3rd Floor, Ngama Building, Near Vishal Mega Mart, Bawngkawn, Ngama Building, Bawngkawn, AIZAWAL, Mizoram	Assam, Meghalaya, Arunachal Pradesh, Mizoram
11.	HelpAge India	HelpAge India, 3–C, Thiagaraja Complex, 853, Poonamallee High Road, Kilpauk, Chennai – 600010, Tamilnadu.	Tamil Nadu, Puducherry

STATEMENT – II

The details of concessions and facilities given by other Ministries/ Departments

1. **Ministry of Rural Development**: Ministry of Rural Development is running Indira Gandhi National Old Age Pension Scheme (IGNOAPS) under National Social Assistance Programme (NSAP) under which monthly pension at the rate of Rs.200/-per month is being paid to old age persons in the age group of 60 to 79 years belonging to Below Poverty Line (BPL) households. The amount of pension is increased to Rs.500/- per month in respect of these beneficiaries on reaching the age of 80 years and above.

The States/UTs are however, encouraged to provide top-ups over and above the central assistance under the NSAP pension schemes. Presently, these amounts range from Rs.50 to Rs.3800 per month per beneficiary under old age pension. As a result, old age beneficiaries are getting, on an average, monthly pension of Rs.1000 in several States/UTs.

NSAP guidelines stipulate to ensure wide and continuous publicity about the entitlements under the schemes of NSAP and the procedure for claiming them through posters, brochures, media and other means.

2. **Ministry of Railways**: The following facilities have been extended from time to time to Senior citizens:

- i. In the computerized Passenger Reservation System (PRS) there is a provision to allot lower berths to Senior Citizens, Female passengers of

- 45 years and above automatically, even if no choice is given, subject to availability of accommodation at the time of booking.
- ii. A combined quota of six to seven lower berths per coach in Sleeper class, four to five lower berths per coach each in Air Conditioned 3 tier (3AC) and three to four lower berths per coach in Air Conditioned 2 tier (2AC) classes (depending on the number of coaches of that class in the train) has been earmarked for senior citizens, female passengers 45 years of age and above and pregnant women.
 - iii. Instructions have been issued for earmarking a minimum of 07 seats for senior citizens in 1st and last 2nd class general compartment for entire period of local train services on suburban sections of all zonal Railways.
 - iv. Wheelchairs are provided by Railways and given to attendants of the Divyangjans, old aged passengers etc absolutely free of cost to escort them from and to the trains.
 - v. Battery Operated Vehicles (BOVs) are provided at major railway stations to passengers on 'first come first served' basis with due preference to Divyangjans, Senior Citizens, Sick passengers and Pregnant women. This facility is provided 'free of cost' through Corporate Social Responsibility (CSR) and commercial publicity route as well as on chargeable basis.
 - vi. After departure of the train, if there are vacant lower berths available in the train and if any person with disability booked on the authority of handicapped concession or a senior citizen or a pregnant woman, who

has been allotted upper/middle berth, approaches for allotment of vacant lower berths, the on-board Ticket Checking Staff has been authorized to allot the vacant lower berth to them making necessary entries in the chart.

- vii. Separate counters are earmarked at various Passenger Reservation System (PRS) centers for dealing with the reservation requisitions received from ladies, persons with disability, Senior Citizens, Ex. MPs, MLAS, accredited journalists and freedom fighters, if the average demand per shift not less than 120 tickets. In case there is no justification for earmarking of an exclusive counter for any of these categories of persons including ladies, persons with disability or senior citizens, one or two counters depending upon the total demand are earmarked for dealing with the reservation requests for all these categories of persons.

3. **Ministry of Health and Family Welfare**: The Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) has provisioned for health cover of Rs. 5 lakhs per family per year for secondary and tertiary care hospitalization with a target of approximately 55 Cr beneficiaries corresponding to 12.37 Crore families constituting the bottom 40% of India's population. On 29th October 2024, the Government expanded Ayushman Bharat Pradhan Mantri Jan Arogya Yojana to provide free treatment benefits of up to ₹5 lakh per year to all senior citizens aged 70 years and above, irrespective of their socio-economic status. Further, the Ministry of Health and Family welfare had launched the "National Programme for Health Care of the Elderly" (NPHCE) during 2010-11 to address various health related problems of elderly people. The objectives of NPHCE is

to provide accessible, affordable, and high-quality long-term, comprehensive and dedicated care services to the elderly population. The relevant components of the program are:

- a) National Health Mission (NHM) Component: Primary and Secondary care service delivery through District Hospitals (DH), Community Health Centres (CHC), Primary Health Centres (PHC), Sub-Centre/Health and Wellness Centres.
- b) Tertiary Component ('Rashtriya Varisth Jan Swasthya Yojana') These services are being provided through Regional Geriatric Centres (RGCs) located at 17 Medical colleges and two National Centres of Aging (NCAs) one in AIIMS, Ansari Nagar, New Delhi and another in Madras Medical College, Chennai.

Packages of Services

The program has two components for provision of geriatric health care services i.e: district/ sub-district level component and tertiary level component. The package of services provided to elderly people at both levels is as given below:

Sub Centre:

- a) Health Education related to healthy ageing, environmental modifications, nutritional requirements, life styles and behavioural changes.
- b) Special attention to home bound / bedridden elderly persons and provide training to the family health care providers in looking after the disabled elderly Persons.

Primary Health Centre:

Weekly geriatric clinic by a trained Medical officer (MO). Services would include: conducting health assessment of the elderly persons and simple investigation including blood sugar, etc.

Community Health Centre

- a) Biweekly geriatric Clinic and Rehabilitation services to be managed by trained staff and rehabilitation worker at CHCs.
- b) Domiciliary visits by the rehabilitation worker will be undertaken for bed-ridden elderly and counselling to family members for care such Patients.

District Hospitals:

- a) Dedicated Geriatric OPD services, In-door admissions through 10 bedded geriatric ward, laboratory investigations and rehabilitation services.
- b) Provide services for the elderly patients referred by the CHCs/PHCs etc. and refer severe cases to tertiary level hospitals.

Tertiary Level

A. Regional Geriatric Centers:

- a) Provide tertiary level services for complicated/serious Geriatric Cases referred from Medical Colleges, District Hospitals and below.

B. National center for Ageing

- a) High level tertiary care with multidisciplinary clinical services involving medical and surgical disciplines.
- b) Specialised OPD care in various clinical disciplines. Special clinics like memory clinic, fall and syncope clinic, frail elderly clinic, aids and appliances clinic, implants and cosmetic clinic.

- c) Day care centre for: Investigations, rehabilitation, respite care, dementia care, continence care
- d) In patient care for: Intensive care, acute rehabilitation, diagnostic and therapeutic services, long term rehabilitation service.
- e) Human resources development in all sub-specialties of Geriatric Medicine
- f) Developing evidence based treatment protocols for Geriatric diseases prevalent in the country.

4. **Legislative Department, Ministry of Law and Justice**: Rule 18(a)(v) read with Rule 27A(aa) of the Conduct of Election Rules, 1961 entitles Senior Citizens above 85 years of age to cast their vote by post.

5. **Ministry of Home Affairs**: Ministry of Home Affairs has issued a number of Advisories to the State Government and UT Administrations for protection of life, property, safety and security of Senior Citizens.

PMGSY IN KERALA

348. SHRI ANTO ANTONY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of total sanctioned and completed road length under each phase of Pradhan Mantri Gramin Sadak Yojana (PMGSY) in Kerala till date;
- (b) whether the Government received any reports regarding delay in ongoing PMGSY works in Kerala;
- (c) if so, the reasons therefor; and

(d) the details of current status of ongoing projects under PMGSY in Kerala?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN) :**

(a) to (d) A total of 5,312.33 km road length has been sanctioned in Kerala under various ongoing interventions/verticals of Pradhan Mantri Gramin Sadak Yojana (PMGSY), out of which 4,535.69 km road length has already been completed and 737.44 km road length are at various stages of execution. The intervention/vertical wise physical achievements under PMGSY since inception till 16.07.2025 are given below:

(Road length in Km)

Name of intervention/vertical	Sanctioned	Completed	Balance*
PMGSY-I	3,308.37	3,241.0	39.33
PMGSY-II	582.88	562.24	15.60
PMGSY III	1,421.06	732.45	682.51
Total:	5,312.33	4,535.69	737.44

** Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.*

Phase-wise status of ongoing projects under PMGSY may be accessed at Programme website www.omms.in > Progress Monitoring > State Abstract Report.

The timeline for completion of ongoing projects under PMGSY III has been revised from March, 2025 to March, 2026 based on requests received from several States, including Kerala.

DIGITAL GOVERNANCE TOOLS AND AI/ML APPLICATIONS

349. SHRI DILESHWAR KAMAIT:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the details of specific digital governance tools and AI/ML applications introduced by the Government to the elected representatives;
- (b) the steps being taken by the Government to ensure their practical implementation at the panchayat level;
- (c) whether there is any proposal for expansion of similar capacity building initiatives in various States including Bihar particularly the areas with Panchayati Raj Institutions lagging in digital Governance; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) Under the Digital India Programme, the Ministry of Panchayati Raj is implementing the e-Panchayat Mission Mode Project (MMP) across all States and Union Territories. This initiative aims to strengthen the Panchayati Raj Institutions (PRIs) by making them more transparent, accountable, and effective through digital governance tools. One of the flagship applications

under this initiative is eGramSwaraj, an online platform for planning, budgeting, accounting, and monitoring of works by Gram Panchayats. Additionally, integration of eGramSwaraj with the Public Financial Management System (PFMS) has enabled real-time payments to vendors and service providers, thereby enhancing financial transparency and efficiency.

Further, the Ministry of Panchayati Raj (MoPR) has integrated Bhashini with the e-GramSwaraj portal to enhance multilingual accessibility for Panchayati Raj Institutions (PRIs). This integration aims to provide seamless language translation for the portal, enabling Panchayat functionaries and citizens to access information in their preferred regional language. The initiative aligns with the Government's vision of leveraging AI-based language technology for inclusive governance. The Bhashini integration currently supports 22 scheduled languages.

(b) To ensure practical implementation of these tools at the Panchayat level, the Government has undertaken the following steps:

1. Continuous enhancement of the eGramSwaraj platform based on user feedback from States and UTs to ensure improved usability.
2. Implementation of capacity-building programmes to train elected representatives and Panchayat functionaries on digital tools and platforms.
3. Handholding support and regular workshops conducted in collaboration with State Governments to improve digital literacy and platform adoption at the ground level.

(c) and (d) Yes, the Government has undertaken focused initiatives to

strengthen capacity building in various States, including Bihar. The Ministry is implementing Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 in States/ UTs including Bihar with main objective of capacitating Panchayati Raj institutions (PRIs) through funding capacity building and training interventions for Panchayat elected representatives and Panchayat functionaries. The State-wise number of participants trained under the revamped RGSA Scheme during the financial year 2024–25 is provided at **Statement** .

STATEMENT

The State-wise number of participants trained under the revamped RGSA Scheme during the financial year 2024–25

Sl. No	States	No. of Participants trained during 2024-25
1	Andaman and Nicobar Islands	5221
2	Andhra Pradesh	325643
3	Arunachal Pradesh	12344
4	Assam	144936
5	Bihar	435896
6	Chhattisgarh	90559
7	Dadra and Nagar Haveli	1073
8	Daman and Diu	
9	Goa	4519
10	Gujarat	90368
11	Haryana	11909
12	Himachal Pradesh	120455

13	Jammu and Kashmir	82534
14	Jharkhand	135817
15	Karnataka	321380
16	Kerala	129632
17	Ladakh	26
18	Lakshadweep	0
19	Madhya Pradesh	242279
20	Maharashtra	363111
21	Manipur	195
22	Meghalaya	78537
23	Mizoram	9841
24	Nagaland	4725
25	Odisha	279505
26	Puducherry	0
27	Punjab	122848
28	Rajasthan	71795
29	Sikkim	6709
30	Tamil Nadu	78490
31	Telangana	1701
32	Tripura	54228
33	Uttarakhand	22342
34	Uttar Pradesh	76302
35	West Bengal	228081
Total		35,53,001

भारतीय साइबर अपराध समन्वय केंद्र

350. श्री सतीश कुमार गौतम:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय साइबर अपराध समन्वय केन्द्र की स्थापना साइबर अपराधों में समन्वय स्थापित करने के लिए की गई थी;

(ख) भारतीय साइबर अपराध समन्वय केन्द्र के उद्देश्य और कार्य क्या-क्या हैं और क्या यह साइबर अपराधों से निपटने में प्रभावी है; और

(ग) सरकार द्वारा सभी प्रकार के साइबर अपराधों से व्यापक और समन्वित तरीके से निपटने के लिए अन्य क्या उपाय किए गए हैं?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार)

(क) से (ग) भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध समेत अपराधों की रोकथाम करने, उनका पता लगाने, जाँच करने और अभियोजन चलाने के लिए प्राथमिक रूप से जिम्मेदार हैं। केंद्र सरकार, राज्यों / संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों (एलईए) के क्षमता संवर्धन के लिए उनके द्वारा किए जा रहे प्रयासों में एडवाइजरी और विभिन्न स्कीमों के अंतर्गत वित्तीय सहायता के माध्यम से सहायता प्रदान करती है।

केंद्र सरकार ने साइबर अपराधों से व्यापक और समन्वित ढंग से निपटने हेतु तंत्र को सुदृढ़ बनाने के लिए उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i. गृह मंत्रालय ने देश में सभी प्रकार के साइबर अपराधों से समन्वित और व्यापक ढंग से निपटने के लिए एक संबद्ध कार्यालय के रूप में 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) स्थापित किया है।
- ii. महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग

के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (एनसीआरपी) (<https://cybercrime.gov.in>) शुरू किया गया है। इस पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे कार्रवाई से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।

- iii. वित्तीय धोखाधड़ियों की तत्काल सूचना देने और धोखाधड़ी करने वालों के द्वारा निधियों की चोरी को रोकने के लिए वर्ष 2021 में आई4सी के तहत 'नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली' (सीएफसीएफआरएमएस) शुरू की गई है। आई4सी द्वारा संचालित सीएफसीएफआरएमएस के अनुसार, अब तक 17.82 लाख से अधिक शिकायतों में 5,489 करोड़ रुपये से अधिक की राशि को बचाया गया है। साइबर शिकायतों को ऑनलाइन दर्ज करने में सहायता प्राप्त करने के लिए एक टोल-फ्री हेल्पलाइन नम्बर '1930' शुरू किया गया है।
- iv. आई4सी में एक अत्याधुनिक साइबर धोखाधड़ी शमन केंद्र (सीएफएमसी) स्थापित किया गया है, जहां प्रमुख बैंकों, वित्तीय मध्यस्थों, भुगतान एग्रीगेटर्स, दूरसंचार सेवा प्रदाताओं, आईटी मध्यस्थों के प्रतिनिधि और राज्यों/संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों के प्रतिनिधि साइबर अपराध से निपटने के लिए तत्काल कार्रवाई और निर्बाध सहयोग के लिए साथ मिलकर काम कर रहे हैं।
- v. अभी तक, पुलिस अधिकारियों द्वारा रिपोर्ट किए गए 9.42 लाख से अधिक सिम कार्ड और 2,63,348 आईएमईआई को भारत सरकार ने ब्लॉक कर दिया है।
- vi. गैरकानूनी कार्य करने के लिए उपयोग की जा रही किसी भी जानकारी, डेटा या संचार लिंक को हटाने या अक्षम करने की सुविधा के लिए, सूचना प्रौद्योगिकी (आईटी) अधिनियम, 2000 की धारा 79 की उप-धारा (3) के खंड (ख) के तहत उपयुक्त सरकार या उसकी एजेंसी द्वारा आईटी मध्यस्थों को नोटिस भेजने की प्रक्रिया में तेजी लाने के लिए 'सहयोग' पोर्टल शुरू किया गया है।

- vii. बैंकों/वित्तीय संस्थाओं के सहयोग से आई4सी द्वारा दिनांक 10.09.2024 को साइबर अपराधियों की पहचान की एक संदिग्ध रजिस्ट्री शुरू की गई है। अब तक, बैंकों से प्राप्त 11 लाख से अधिक संदिग्ध पहचानकर्ता डेटा और 24 लाख लेयर 1 म्युल खातों को संदिग्ध रजिस्ट्री की भाग लेने वाली संस्थाओं के साथ साझा किया गया है और 4631 करोड़ रुपये से अधिक बचाए गए हैं।
- viii. समन्वय प्लेटफॉर्म को प्रचालनात्मक बनाया गया है जो साइबर अपराध संबंधी डेटा के आदान-प्रदान और विश्लेषण के लिए विधि प्रवर्तन एजेंसियों (एलईए) हेतु प्रबंधन सूचना प्रणाली (एमआईएस) प्लेटफॉर्म, डेटा भंडार और समन्वय प्लेटफॉर्म के रूप में कार्य करेगा। यह विभिन्न राज्यों/संघ राज्य क्षेत्रों में साइबर अपराध की शिकायतों में शामिल अपराधों और अपराधियों के अंतर्राज्यीय संबंधों पर आधारित विश्लेषण प्रदान करता है। मॉड्यूल 'प्रतिबिंब' अपराधियों और अपराध संबंधी अवसंरचना के स्थानों को मानचित्र पर प्रदर्शित करता है, ताकि क्षेत्राधिकारियों को इसकी जानकारी मिल सके। यह मॉड्यूल विधि प्रवर्तन एजेंसियों द्वारा आई4सी और अन्य एसएमई (SMEs) से तकनीकी-कानूनी सहायता मांगने तथा प्राप्त करने की सुविधा भी प्रदान करता है। इससे 10,599 आरोपियों की गिरफ्तारी, 26,096 लिंकेज और 63,019 साइबर जांच सहायता अनुरोध प्राप्त हुए हैं।
- ix. केंद्र सरकार ने साइबर अपराध के बारे में जागरूकता बढ़ाने के लिए कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ एसएमएस, आई4सी सोशल मीडिया अकाउंट जैसे कि एक्स (पूर्व में ट्विटर) (@CyberDost), फेसबुक (CyberDostI4C), इंस्टाग्राम (CyberDostI4C), टेलीग्राम (cyberdosti4c) के माध्यम से संदेश प्रसारित करना, एसएमएस अभियान, टीवी अभियान, रेडियो अभियान, स्कूल अभियान, सिनेमा हॉल में विज्ञापन, सेलिब्रिटी एंडोर्समेंट, आईपीएल अभियान, कुंभ मेला 2025 के दौरान अभियान, मन की बात, कॉलर ट्यून, कई माध्यमों से प्रचार हेतु मार्गव का उपयोग करना, राज्यों/संघ राज्य-क्षेत्रों के सहयोग से साइबर सुरक्षा एवं संरक्षा जागरूकता सप्ताह का आयोजन करना, किशोरों/छात्रों के लिए हैंडबुक का

प्रकाशन करना, डिजिटल गिरफ्तारी घोटाले पर अखबार में विज्ञापन, डिजिटल गिरफ्तारी और साइबर अपराधियों की अन्य कार्यप्रणालियों पर दिल्ली मेट्रो में उदघोषणा, डिजिटल गिरफ्तारी पर विशेष पोस्ट बनाने के लिए सोशल मीडिया प्रभावकारी व्यक्तियों (Influencers) का उपयोग, रेलवे स्टेशनों और हवाई अड्डों पर डिजिटल प्रदर्शन (Displays) आदि शामिल हैं।

- x. केंद्र सरकार और दूरसंचार सेवा प्रदाताओं (टीएसपी) ने एक ऐसी प्रणाली तैयार की है, जिसके तहत ऐसी फर्जी अंतर्राष्ट्रीय कॉलों की पहचान की जा सकेगी और उन्हें ब्लॉक किया जा सकेगा, जिनमें भारतीय मोबाइल नंबर प्रदर्शित होता है और जो भारत से आती हुई प्रतीत होती हैं।
- xi. केंद्र सरकार ने मोबाइल ग्राहकों को सशक्त बनाने, उनकी सुरक्षा को मजबूत करने और सरकार की नागरिक केंद्रित पहलों के बारे में जागरूकता बढ़ाने के लिए संचार साथी पोर्टल (www.sancharsaathi.gov.in) शुरू किया है। पोर्टल अन्य बातों के साथ-साथ, नागरिकों को संदिग्ध धोखाधड़ी संचार की रिपोर्ट करने, उनके नाम पर जारी मोबाइल कनेक्शन को जानने और डिस्कनेक्शन के लिए मोबाइल कनेक्शन की रिपोर्ट करने की सुविधा प्रदान करता है जो या तो आवश्यक नहीं हैं या उनके द्वारा नहीं लिए गए हैं, ब्लॉकिंग और ट्रेसिंग के लिए चोरी / खोए हुए मोबाइल हैंडसेट की रिपोर्ट करता है, मोबाइल हैंडसेट की वास्तविकता की जांच करता है, भारतीय टेलीफोन नंबर के साथ प्राप्त आने वाले अंतर्राष्ट्रीय कॉल को कॉलिंग लाइन पहचान के रूप में रिपोर्ट करता है।
- xii. केंद्र सरकार ने साइबर अपराध और वित्तीय धोखाधड़ी की रोकथाम के लिए दूरसंचार दुरुपयोग से संबंधित जानकारी संबंधित हितधारकों के साथ साझा करने के लिए एक ऑनलाइन डिजिटल इंटेलिजेंस प्लेटफॉर्म (डीआईपी) शुरू किया है।

ONE DISTRICT ONE PRODUCT AS EXPORT HUBS

351. SHRI G. LAKSHMINARAYANA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the products identified under the One District, One Product and Districts as Export Hubs (ODOP-DEH) initiative for Andhra Pradesh, along with the criteria used for their selection;
- (b) the details of the funds allocated and utilized for capacity building, infrastructure development and promotional activities under the ODOP-DEH initiative in Andhra Pradesh, district-wise;
- (c) whether any district from Andhra Pradesh has been selected by the Exim Bank under the GRID program in collaboration with the Directorate General of Foreign Trade (DGFT);
- (d) if so, the details thereof along with the proposals submitted by Andhra Pradesh districts under the GRID program;
- (e) the details of the proposals approved under the GRID program, along with the funds allocated, released and utilized for these proposals; and
- (f) the details of infrastructure facilities created under the GRID program and the number of beneficiaries impacted by the program?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) ODOP is an initiative by the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry to promote the indigenous products of the country. Under the ODOP Initiative, 1200+ products

have been identified from 773 districts of the country. ODOP products are identified by the respective States/Union Territories (UTs), and the finalized list is communicated to the Department for Promotion of Industry and Internal Trade (DPIIT) by the relevant departments of the States/UTs. The details of unique products identified (district-wise) from Andhra Pradesh under the ODOP initiative as of 2nd July 2025 are mentioned in **Statement -I**.

The Districts as Export Hubs (DEH) initiative, launched in August 2019, aims to identify, brand, and promote products and services from each district in India that possess unique economic potential. The core objective of the initiative is to boost exports by leveraging the inherent strengths and competitive advantages of each district, while also promoting decentralized and inclusive export growth. It further seeks to provide a platform for local producers, artisans, and entrepreneurs to access national and international markets through targeted support and facilitation.

Under the DEH framework, products and services have been identified through a consultative process with the respective State Governments and Union Territories, taking into account factors such as existing production clusters, export potential, local specialization, employment generation, and historical or cultural significance of the product.

In the case of Andhra Pradesh, a detailed list of products and services identified under the DEH initiatives, district-wise, is mentioned at **Statement-II**.

(b) The ODOP and DEH initiatives are ongoing initiatives without financial outlay sanctioned under any specific budgetary framework.

(c) to (f) The partnership between DGFT and EXIM Bank as part of the Grassroots Initiative and Development (GRID) programme aimed to enhance export capabilities in select districts. As part of this collaboration, and in alignment with the Districts as Export Hubs (DEH) initiative, six districts were identified with the objective of addressing and mitigating export bottlenecks. The list of districts is mentioned in **Statement-III**.

STATEMENT-I

The details of unique products identified (district-wise) from Andhra Pradesh under the ODOP initiative as of 2nd July 2025

Andhra Pradesh - ODOP Product List – 2nd July, 2025

S. No.	State/ UT	District	Product
1	Andhra Pradesh	Alluri Sitarama Raju	Coffee (Araku)
2	Andhra Pradesh	Alluri Sitarama Raju	Bamboo Craft
3	Andhra Pradesh	Alluri Sitarama Raju	Rock Bee Honey
4	Andhra Pradesh	Anakapalli	Etikoppaka Lacquerware/ Wooden Toys
5	Andhra Pradesh	Anakapalli	Palm Leaf
6	Andhra Pradesh	Anakapalli	Payakaraopet Silk Sarees

7	Andhra Pradesh	Ananthpuram (Anantapur)	Cotton/Jean Pants
8	Andhra Pradesh	Ananthpuram (Anantapur)	Dharmavaram Silk Sarees
9	Andhra Pradesh	Annamayya (Rayachoty)	Cotton / Jean Pants
10	Andhra Pradesh	Annamayya (Rayachoty)	Red Sander and Wood Carvings
11	Andhra Pradesh	Annamayya (Rayachoty)	Raja Rani Dolls
12	Andhra Pradesh	Annamayya (Rayachoty)	Applique Work
13	Andhra Pradesh	Annamayya (Rayachoty)	Mandanapalle Silk Sarees
14	Andhra Pradesh	Bapatla	Granite Cutting and Polishing
15	Andhra Pradesh	Bapatla	Cotton Bags
16	Andhra Pradesh	Bapatla	Chirala Silk Sarees
17	Andhra Pradesh	Chittoor	Venkatagiri Sarees
18	Andhra Pradesh	Chittoor	Mango Pulp
19	Andhra Pradesh	Chittoor	The Glass Beads

	Pradesh		
20	Andhra Pradesh	Chittoor	Kollangantu Tie and Dye Check Lungies
21	Andhra Pradesh	Chittoor	Teracotta
22	Andhra Pradesh	Dr BR Ambedkar Konaseema	Natural banana fibres
23	Andhra Pradesh	Dr BR Ambedkar Konaseema	Bandaru Lanka Sarees
24	Andhra Pradesh	Dr BR Ambedkar Konaseema	Angara Sarees
25	Andhra Pradesh	Dr BR Ambedkar Konaseema	Coconut and Coir
26	Andhra Pradesh	Dr BR Ambedkar Konaseema	Shrimp
27	Andhra Pradesh	Dr BR Ambedkar Konaseema	Oil and Natural Gas
28	Andhra Pradesh	Dr BR Ambedkar Konaseema	Pasalapudi Sarees
29	Andhra Pradesh	East Godavari	Fruit Based Food Products (Pickles, Mango Jelly, Fruit Pulp, Cashew nuts, Lemon extracts)
30	Andhra Pradesh	East Godavari	Ratnam pens
31	Andhra Pradesh	East Godavari	White Wood Birds

32	Andhra Pradesh	East Godavari	Pulagurta Clothing Shirting and Sarees
33	Andhra Pradesh	East Godavari	Muramunda Cotton Shirting and Sarees
34	Andhra Pradesh	East Godavari	Veeravaram Silk Sarees
35	Andhra Pradesh	East Godavari	Dulla Sarees
36	Andhra Pradesh	Eluru	Gold Jewellery
37	Andhra Pradesh	Eluru	Hand Knotted Carpet weaving
38	Andhra Pradesh	Eluru	Walking Sticks
39	Andhra Pradesh	Eluru	Nuziveedu veena
40	Andhra Pradesh	Eluru	Eluru Cotton Sarees
41	Andhra Pradesh	Guntur	Chillies
42	Andhra Pradesh	Guntur	Bronze Casting
43	Andhra Pradesh	Guntur	Mangalagiri Sarees and Fabric
44	Andhra Pradesh	Kakinada	Uppada Jamdani Sarees

	Pradesh		
45	Andhra Pradesh	Kakinada	Peddapuram Silk Dhotis, Upper and shirtings
46	Andhra Pradesh	Kakinada	Kalamkari Block Printing
47	Andhra Pradesh	Kakinada	Cashew Kernel
48	Andhra Pradesh	Krishna	Machilipatnam Kalamkari
49	Andhra Pradesh	Krishna	Kalamkari Block Printing
50	Andhra Pradesh	Krishna	Pedana kalamkari Fabrics
51	Andhra Pradesh	Krishna	Bandar / Polavaram Sarees
52	Andhra Pradesh	Krishna	Gold Jewellery
53	Andhra Pradesh	Kurnool	Stone carved products
54	Andhra Pradesh	Kurnool	Kodumuru Gadwal Sarees
55	Andhra Pradesh	Kurnool	Yemmiganuru Bedsheets
56	Andhra Pradesh	Nandyal	Allagadda Stone Carving

57	Andhra Pradesh	Nandyala	Banganapalli Mangoes
58	Andhra Pradesh	Nandyala	Nandivargam plain towels and plain lungis
59	Andhra Pradesh	NTR (Vijaywada)	Kondapalli Toys
60	Andhra Pradesh	NTR (Vijaywada)	Bandar type Resham (Art Silk) Sarees
61	Andhra Pradesh	Palnadu (Narasaraopeta)	Durgi Stone Carving
62	Andhra Pradesh	Palnadu (Narasaraopeta)	Sattenapalli Bedsheets
63	Andhra Pradesh	Palnadu (Narasaraopeta)	Leather Puppets
64	Andhra Pradesh	Palnadu (Narasaraopeta)	Spice Products
65	Andhra Pradesh	Parvathipuram Manyam	Bobilli Veena
66	Andhra Pradesh	Parvathipuram Manyam	Bobilli Sarees
67	Andhra Pradesh	Parvathipuram Manyam	Severa Adivasi Paintings
68	Andhra Pradesh	Parvathipuram Manyam	Rice
69	Andhra Pradesh	Prakasam	Granite (Black Galaxy)

	Pradesh		
70	Andhra Pradesh	Prakasam	Ethamukkala Check Lungis
71	Andhra Pradesh	SPSR Nellore	Udayagiri Wooden Cutlery
72	Andhra Pradesh	SPSR Nellore	Patturu Cotton Silk Sarees
73	Andhra Pradesh	Sri Sathya Sai (Puttaparthi)	Silk Sarees
74	Andhra Pradesh	Sri Sathya Sai (Puttaparthi)	Leather Puppets
75	Andhra Pradesh	Sri Sathya Sai (Puttaparthi)	Dharmavaram Silk Sarees
76	Andhra Pradesh	Srikakulam	Ponduru Cotton Sarees
77	Andhra Pradesh	Srikakulam	Budithi Brassware
78	Andhra Pradesh	Srikakulam	Ponduru Dhoti and Shirtings
79	Andhra Pradesh	Srikakulam	Jute Works
80	Andhra Pradesh	Srikakulam	Cashew Kernels
81	Andhra Pradesh	Tirupati	Srikalahasti Kalamkari Fabrics/ Handicrafts

82	Andhra Pradesh	Tirupati	Venkatagiri Cotton Sarees
83	Andhra Pradesh	Tirupati	Pen kalamkari
84	Andhra Pradesh	Tirupati	Wood Carvings
85	Andhra Pradesh	Tirupati	Lord Venkateswara Swamy Photo
86	Andhra Pradesh	Tirupati	Chennuru Silk Sarees
87	Andhra Pradesh	Visakhapatnam	Seafood Cluster
88	Andhra Pradesh	Visakhapatnam	Basket Weaving
89	Andhra Pradesh	Vizianagaram	Mango Jelly
90	Andhra Pradesh	Vizianagaram	Bobilli Veena
91	Andhra Pradesh	Vizianagaram	Design Bedsheets
92	Andhra Pradesh	West Godavari District	Processed Prawn and Shrimp
93	Andhra Pradesh	West Godavari District	Veemavaram Light Weight Sarees
94	Andhra Pradesh	West Godavari District	Crochet Lace

	Pradesh		
95	Andhra Pradesh	West Godavari District	Narspur Crochet Laces
96	Andhra Pradesh	YSR Kadapa	Vonipenta Brass
97	Andhra Pradesh	YSR Kadapa	Madhavaram Sarees
98	Andhra Pradesh	YSR Kadapa	Prodattur Raw (Kora) Silk Shirting
99	Andhra Pradesh	YSR Kadapa	Barytes and Barium Compounds

STATEMENT-II

Detailed list of products and services identified under the DEH initiatives in Andhra Pradesh, district-wise

Andhra Pradesh: Products/Services Identified under DEH

S. No.	District	Products/Services Identified under DEH
1	Alluri Sitharama Raju	Araku Coffee
2	Anakapalli	Jaggery, Coir Products and Etikoppaka Wooden Toys
3	Ananthapuramu	Fresh Fruits and Vegetables, Readymade

		Garments, Groundnut Products and Millet Products
4	Annamayya	Barytes Lumps and Powder, Fresh Fruits and Vegetables, Granite Blocks and Polished Slabs, Hand Loom Silk Sarees
5	Bapatla	Processed Shrimp, Granite and Cotton Yarn / Oleoresins
6	Chittoor	Mango Pulp, Polished Granite and Raw Granite Blocks
7	Dr. B.R. Ambedkar Konaseema	Coir Products, Frozen Shrimp
8	East Godavari	Cashew and Cashew Kernel, Nursery Plants and Coir-based Products
9	Eluru	Shrimp, Aqua Feed, and Human Hair Products
10	Guntur	Cotton Yarn, Chillies and Turmeric
11	Kakinada	Frozen Shrimp, Cashew Kernels, Rice (non-basmati)
12	Krishna	Frozen Shrimp, Imitation Jewellery, Kalamkari Products, Textiles and Bed Sheets
13	Kurnool	Cotton, Chillies, Caustic Soda Flakes, Hydrogenated Castor Oil, and Foxtail Millets
14	Nandyal	Stone Idols and Slab Polishing
15	NTR	Textiles, Mango, Pharmaceuticals and API, and

		Casting (auto components)
16	Palnadu	Spices and Textiles
17	Parvathipuram Manyam	Rice
18	Prakasam	Granite and Marine Food Products, Spices
19	Sri Potti Sriramulu Nellore	Processed Sea Foods, Rice, Lemon-based Products, Wooden Cutlery, and Mineral-based Products
20	Sri Sathya Sai	Silk Saris and Silk Fabrics, Leather Puppets, Wall Hangings and Lamp Shades, Readymade Garments and Apparels
21	Srikakulam	Pharmaceutical Products, Granite, Cashew and Marine Food Products
22	Tirupati	Automobile Components, Textile Products, Electronic Products, and Pharma Products
23	Visakhapatnam	Sea/Marine Food Products, Engineering Goods and Health Services
24	Vizianagaram	Mango, Mango Jelly, and Cashew Kernel
25	West Godavari	Processed Shrimp, Coir and Allied Products, and Crochet Lace Products
26	YSR Kadapa	Barium Chloride, Barium Nitrate, Barium Carbonate, Sodium Sulphide Flakes

STATEMENT-III

The list of districts identified with the objective of addressing and mitigating export bottlenecks.

S.No.	District	State
1	Ernakulam	Kerala
2	Raipur	Chhattisgarh
3	Bargarh	Odisha
4	North Tripura	Tripura
5	Kanpur Nagar	Uttar Pradesh
6	Kolhapur	Maharashtra

एग्रीशोर निधि**352. श्री दुलू महतो:**

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या एग्रीशोर निधि का उद्देश्य कृषि क्षेत्र में तकनीकी नवाचार को बढ़ावा देना और किसानों को जोखिम प्रबंधन में सहायता करना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या इस निधि के अंतर्गत 500 करोड़ रुपये की राशि आवंटित की गई है, जिसका मुख्य उद्देश्य कृषि बीमा, डेटा विश्लेषण, स्मार्ट उपकरण और डिजिटल समाधान है;
- (ग) क्या किसान उत्पादक संगठन (एफपीओ), स्टार्टअप, राज्य सरकारें और कृषि-तकनीक कंपनियां इस संबंध में पात्रता मानदंडों को पूरा करती हैं;
- (घ) क्या निधि का उपयोग बीमा, फसल निगरानी और तकनीकी सेवा के लिए किया जाता है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ड) क्या झारखंड राज्य के लिए कोई लक्ष्य निर्धारित किए गए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(च) क्या बैंकों, बीमा कंपनियों और राज्य एजेंसियों की साझेदारी से कोई निगरानी तंत्र स्थापित किया गया है; और

(छ) क्या छोटे और सीमांत किसानों को प्राथमिकता दी जा रही है और अनुदान एवं तकनीकी सहायता के माध्यम से उन्हें लाभान्वित किया जा रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) एग्रीशोर फंड के उद्देश्य में कृषि और संबद्ध क्षेत्र में किसानों को नवीन, प्रौद्योगिकी-आधारित समाधान प्रदान करने वाले प्रारंभिक चरण के स्टार्ट-अप्स को निवेश की सहायता प्रदान करना शामिल है।

इस फंड का उद्देश्य स्टार्टअप्स में प्रत्यक्ष निवेश के साथ-साथ फंड के उद्देश्यों के अनुसार स्टार्टअप्स में निवेश के लिए अन्य वैकल्पिक निवेश फंड्स (ए.आई.एफ.) में योगदान देकर इस लक्ष्य को प्राप्त करना है।

(ख) इस कोष की कुल राशि 750 करोड़ रुपये है। भारत सरकार के कृषि और किसान कल्याण विभाग और नाबार्ड दोनों ही 250 करोड़ रुपये का योगदान दे रहे हैं। शेष 250 करोड़ रुपये बैंकों, वित्तीय संस्थानों और अन्य निजी निवेशकों से जुटाए जाने हैं।

इस कोष का उद्देश्य कृषि और संबद्ध क्षेत्र में कार्यरत स्टार्ट-अप्स में निवेश करना है, ताकि डिजिटल और नवीन समाधानों तथा इंटरनेट ऑफ थिंग्स (आईओटी), आर्टिफिशियल इंटेलिजेंस (एआई), उन्नत कृषि, जलवायु स्मार्ट प्रौद्योगिकियों आदि जैसी उभरती प्रौद्योगिकियों को बढ़ावा दिया जा सके। कृषि बीमा, डेटा विश्लेषण, स्मार्ट उपकरण और डिजिटल समाधानों पर विशेष रूप से ध्यान केंद्रित करते हुए कोई अलग आवंटन नहीं किया गया है।

(ग) फंड की एग्रीशोर डायरेक्ट योजना केवल उद्योग एवं आंतरिक व्यापार संवर्धन विभाग

(डी.पी.आई.आई.टी.) द्वारा मान्यता प्राप्त और भारत में निगमित स्टार्टअप्स में ही निवेश करेगी बशर्ते कि वे फंड की निवेश नीति के अनुसार निवेश के लिए उपयुक्त पाए जाएँ। फंड के निवेश संबंधी निर्णय फंड की ऑपरेशनल गाइडलाइन्स के अनुरूप एक निवेश समिति द्वारा फंड की निवेश नीति के अनुसार लिए जाते हैं।

(घ) इस फंड से निवेश, फंड के उद्देश्यों के अनुसार, स्टार्ट-अप्स के साथ-साथ कृषि एवं ग्रामीण क्षेत्र में श्रेणी I और श्रेणी II के वैकल्पिक निवेश फंड्स (ए.आई.एफ.) में किया जाता है। यदि बीमा, फसल निगरानी समाधान और तकनीकी सेवाएँ प्रदान करने वाले स्टार्ट-अप्स फंड की नीति के अनुसार निवेश योग्य पाए जाते हैं तो इस फंड से लाभान्वित हो सकते हैं।

(ङ) यह फंड पूरे भारत में निवेश करेगा तथा इसका कोई राज्य विशेष लक्ष्य नहीं होगा।

(च) एग्रीशोर सेबी द्वारा पंजीकृत फंड है जो सेबी (ए.आई.एफ.) दिशा-निर्देश, 2012 द्वारा विनियमित है। कृषि और किसान कल्याण विभाग द्वारा अनुमोदित फंड की ऑपरेशनल गाइडलाइन्स में निगरानी तंत्र निर्धारित किया गया है। बैंकों और बीमा कंपनियों को, लिमिटेड पार्टनर के रूप में कार्य करते हुए, निवेशित कंपनियों की निगरानी करने का अधिकार है। फंड की प्रगति की रिपोर्ट समय-समय पर भारत सरकार (कृषि और किसान कल्याण विभाग) को दी जाती है।

(छ) इस फंड में अनुदान और तकनीकी सहायता का कोई घटक नहीं है। हालाँकि, इस कोष के अंतर्गत सहायता प्राप्त स्टार्ट-अप्स द्वारा प्रदान किए जाने वाले समाधानों का उद्देश्य छोटे और सीमांत किसानों को लाभ पहुँचाना है ताकि उन्हें किफायती लागत पर नवीन समाधान उपलब्ध कराए जा सकें।

FINANCIAL SUPPORT TO DAIRY FARMERS IN KERALA

353. ADV. DEAN KURIAKOSE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware that the dairy farming sector is going through a crisis in Kerala and requires urgent financial support;
- (b) the total number of dairy farmers in Kerala who have taken loans to expand the dairy farms but have not been able to repay, if so, the details thereof;
- (c) whether the Government has any plans to sanction a financial package to revive the dairy farming ecosystem in Kerala; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a), (c) and (d) In order to enhance milk production and productivity of bovines and to promote dairy farming Government of India is implementing Rashtriya Gokul Mission (RGM) and National Programme for Dairy Development (NPDD) across the country including Kerala. Under the schemes, an amount of Rs.167.33 crore has been released to the State over the last five years for promotion of dairy farming sector. With **the implementation of scheme average productivity of cattle and buffaloes has increased from 8.31 kg per animal / day during 2014-15 to 10.31 kg per animal per day during 2023-24 that is by 24.07%. The benefit of the scheme in terms of increase in productivity is accruing to all farmers of the State.**

(b) As informed by the State Government of Kerala, at present the State does not maintain data on the total number of dairy farmers who have taken loans for dairy farm expansion or those who have defaulted on repayment. However, for

the past three years, the Department of Dairy Development, Government of Kerala, is implementing a Bank Interest Subvention Scheme, under which 100% interest subvention is provided for loans up to Rs. 3.00 lakh availed for dairy farming purposes. Further, Government of India has also extended Kissan Credit Card (KCC) facility to Animal Husbandry farmers for their working capital requirements and so far 1,28,361 fresh KCC were issued for AHD farmers in Kerala.

FUNCTIONAL HANDLOOM AND POWERLOOM UNITS

354. SHRI K. E. PRAKASH:

Will the Minister of **TEXTILES** be pleased to state :

(a) the data for the Erode Lok Sabha Constituency in Tamil Nadu on the number of functional handloom and powerloom units during the last three years, district-wise; and

(b) the trends observed in the same period regarding unit closures, worker migration, and changes in production capacity in the Erode Lok Sabha Constituency?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b) The number of functional handloom and powerloom units reported during the last three years in the Erode Lok Sabha Constituency of Tamil Nadu State is as follows:

(b)

Year	No. of functional Handloom	No. of functional Powerloom
2022-23	33,022	15,897
2023-24	32,700	14,024
2024-25	28,293	11,911

MEETING WITH FARMER UNIONS

355. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the key outcomes of the meeting held with farmer unions in Chandigarh earlier this year;
- (b) whether the Ministry released any follow-up action plan on MSP guarantees or crop diversification as discussed;
- (c) whether the farmers' concerns on input costs and procurement of non-paddy crops have been addressed;
- (d) whether new institutional framework been proposed for dialogue with farmers' groups, if so, the details thereof; and
- (e) the details of updates on compensation and crop insurance issues raised in the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Three meetings were held with farmer unions in Chandigarh earlier this year. Discussions on various topics related to agriculture and farmers welfare were held during these meetings.

(b) and (c) Government has been fixing Minimum Support Price (MSP), at least one and half times of the cost of production, for all mandated crops since 2018-19. A 6-year “Mission for Atmanirbharta in Pulses” has been announced in the Union Budget for 2025-26. Additionally, 100% Tur, Urad and Masoor offered by farmers will be procured at MSP for 4 years. Further, “Mission for Cotton Productivity” has also been announced.

(d) and (e) With a view to provide financial support to farmers at the time of losses due to natural calamities, a Central Sector Scheme yield index-based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) have been introduced in the country from Kharif 2016 season. It is a demand driven scheme and financial liability on premium subsidy to farmers is shared by the Central and State Government on 50 : 50 basis and 90 : 10 in North Eastern States and other Hilly states, with effect from Kharif 2020 season. The scheme is voluntary for the States since inception and for all farmers w.e.f. Kharif 2020.

Pradhan Mantri Fasal Bima Yojana (PMFBY) provides for comprehensive risk insurance against crop damage from pre-sowing to post-harvest for crops and area notified by the concerned State Government. The scheme not only safeguards against wide spread yield loss due to non-preventable natural risks/ and extreme climate calamities viz. flood, inundation, landslide, drought, heat

waves, hailstorm, cyclone, pests/diseases, natural fire and lightening, storm, typhoon, tempest, hurricane, tornado etc. however also against farm level yield loss due to localized risks (hailstorm, landslide, inundation, cloud burst and natural fire) and post-harvest losses due to cyclone, cyclonic/unseasonal rain and hailstorm and prevented sowing.

POST-MATRIC SCHOLARSHIP FOR SC/ST AND EWS STUDENTS

356. DR. D. RAVI KUMAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government continue the Post-Matric Scholarship scheme after 2025-26 and details of its role in supporting SC/ST students' education, if so, the details thereof;

(b) the current income ceiling for SC/ST students under the scheme is 2.5 lakh per annum, which was set many years ago in contrast, the income limit for the Economically Weaker Sections (EWS) is eight lakh per annum and the steps taken by the Government to revise the income limit for SC/ST students, if so, the details thereof;

(c) whether under the revised fund-sharing formula, the State Governments are required to release their 40% share first, causing delays in the disbursement of the Central Government's 60% share. Will the government consider revising this process, if so, the details thereof; and

(d) whether the Government proposes to increase the budgetary allocation to

ensure that all eligible SC/ST students can benefit from the scheme without financial constraints, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) The Ministry of Social Justice and Empowerment, is implementing Post Matric Scholarship Scheme for Scheduled Caste (SC) students which provide financial assistance to post-matriculation or post- secondary eligible SC students to complete their education. The objective of Scheme is to appreciably increase the Gross Enrolment Ratio (GER) of SC students in higher education. There is no proposal to discontinue the Scheme after financial year 2025-26.

Similarly, there is no proposal for discontinuing the Post Matric Scholarship scheme for ST students by Ministry of Tribal Affairs (MoTA) which provide financial assistance enabling the Scheduled Tribes (STs) students to achieve higher education and reduce the dropout rate among the tribal students in higher education.

(b) to (d) Post Matric scholarship scheme for SC and ST students, the current income criteria and funding pattern in the scheme guidelines, as per the approval of Expenditure Finance Committee and Cabinet, is valid from FY2021-22 to FY2025-26.

The funding pattern (sharing ratio between Centre and State/UT) under the Post Matric Scholarship Scheme for Scheduled Caste Students is 60:40 (90:10 in case of for North Eastern States). Only after the verified 40% State share has been disbursed and received through the National Scholarship Portal

(NSP), Government of India, after necessary approvals as per prescribed procedure releases its 60% central share through Direct Benefit Transfer (DBT) to the Aadhaar seeded bank account of SC students as per the prescribed timeline in the scheme guidelines.

Under the Post Matric scholarship scheme for ST students, present fund sharing ratio is 75:25. MoTA releases 75% of amount to the State Governments/UT Administrations. The respective State Governments /UT Administrations adds its State share of 25% and releases the scholarship amount directly into the bank accounts of the students, through DBT , in a single instalment.

Post Matric scholarship scheme for SC and ST students are open ended schemes and demand driven.

FISHERIES CRISIS IN KERALA

357. SHRI K. C. VENUGOPAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is aware of the fisheries crisis along the coast of Kerala, following accidents involving the cargo vessel MSC ELSA 3 and the container ship MV Wan Hai 503, if so, the steps taken by the Government in this regard;

(b) the estimated loss of damage for the fishermen due to these accidents, including the loss of fishing gears and loss of livelihood for considerable number of days;

(c) whether the Government proposes to provide any sort of compensation for the loss of livelihood to the fishermen due to the accidents; and

(d) whether it is in the notice of the Government the fact that six marine mammal carcasses—four dolphins and two whales have washed ashore on the Alappuzha coast, and if so, whether the Government has carried out any study in this regard and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The cargo vessel MSC ELSA 3 shipwreck occurred on 24-25 May 2025, approximately 39 nautical miles (Nm) south off Kochi, Kerala whereas the incident of MV Wan Hai 503 happened on 09th June 2025 at around 130 Nm North West of Kochi, Kerala. The Government of Kerala has informed that, in connection with MSC ELSA 3, as an immediate response, the Disaster Management Department of Kerala State had issued advisories to the fishermen on 25th May, 2025, instructing fishermen not to venture within a 20 nautical mile radius of the sunken vessel. The Government of Kerala informed that high-level meeting was convened with the scientists of ICAR-Central Institute of Fisheries Technology (CIFT), ICAR-Central Marine Fisheries Research Institute (CMFRI), Kerala University of Fisheries and Ocean Studies (KUFOS) and representatives

of fishermen on 28th May, 2025 to discuss the possible ecological impact and necessary actions to be taken for protection of fishery resources and livelihood of fishermen. Accordingly, on 19.06.2025, a Joint Coordination Committee was constituted by the State Government with representatives from KUFOS, CMFRI, CIFT, State Pollution Control Board, Food safety, National Health Mission, and Coastal Police to review the scenario and to conduct necessary sampling, testing of water, and fish in accordance with the standard protocols. The test reports revealed that the fish samples were all in good condition, and no objectionable smell or flavour was observed, and the pH, Salinity and the conductivity of water samples were within the normal range. The preliminary analysis of water and fish samples revealed that there were no trace or the presence of oil content, no direct evidence to prove the presence of hazardous chemicals, and that the fish samples from the coasts of Ernakulam, Alappuzha, and Kollam, etc. were safe for consumption.

(b) and (c) The Government of Kerala has reported an estimated income loss of ₹106.51 crore, affecting approximately 1,60,417 fisherfolk and allied workers across four coastal districts: Ernakulum, Alappuzha, Kollam, and Thiruvananthapuram because of the MSC ELSA 3 shipwreck and the associated ban on fishing in 20 Nm of the shipwreck zone. The Government of Kerala has informed that financial assistance @Rs.1000/- per family as interim relief was provided to 1,05,518 marine fishermen families (including 78,498 marine fishermen families and 24,020 allied fishermen families) from the SDRF, along with 6 kg of rice per family for compensating for their livelihood loss.

(d) As per information from Alappuzha district, carcass of one dolphin was washed ashore during the last week of May 2025, and carcasses of another three dolphins and one whale were washed ashore during June 2025. The Government of Kerala has informed that carcasses of all four dolphins and one whale were buried following autopsies under the supervision of officials from the Forest Department. The carcass of another whale, which was highly deteriorated, could not be towed onto shore due to inclement weather and rough seas. The Government of Kerala has further informed that they have not conducted any study in this regard, as the matter related to marine mammals comes under the purview of the Forest Department.

SUPPORT FOR CONSTRUCTION OF SILKWORM REARING UNITS

358. **DR. C. M. RAMESH:**

Will the Minister of **TEXTILES** be pleased to state :

- (a) the number of silk weavers in the district of Anakapalli in Andhra Pradesh;
- (b) whether the Central Silk Board under Silk Samagra and Silk Samagra-2 provide support for construction of silkworm rearing units to sericulture farmers and if so, the details thereof; and
- (c) whether no silkworm rearing units have been set up or rearing houses have been provided support in Anakapalli district of Andhra Pradesh; and
- (d) if so, whether the Government is considering construction of silkworm rearing units/support rearing houses in Anakapalli to help silk weavers in the district?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) As per the data with Government of Andhra Pradesh, 120 Silk Weavers are in the district of Anakapalli in Andhra Pradesh.

(b) to (d) Based on the proposals received from States, CSB has provided Central assistance of Rs.731.21 crore for the construction of 49,866 silkworm rearing houses/units including 20 silkworm rearing houses/ units in Anakapalli district for sericulture farmers under the Silk Samagra and Silk Samagra-2 schemes during the period 2017–18 to 2024–25.

UPLIFTMENT OF SC/ST COMMUNITIES THROUGH TARGETED SCHEMES

359. DR. BHOLA SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the achievements of schemes such as Stand-Up India, PM-DAKSH, and Pre-Matric/Post Matric scholarships for SC/ST beneficiaries during the last eleven years;

(b) the number of beneficiaries under these schemes in Bulandshahr;

(c) the details of the funds allocated and utilised under these schemes during the said period;

(d) whether the Government has undertaken any evaluation of the impact on economic and educational upliftment, if so the details thereof; and

(e) the details of the future plans for better targeting and inclusion of eligible SC/ST households in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c) The achievements of schemes such as Stand-Up India, PM-DAKSH and Pre-Matric/Post-Matric scholarships for SC/ST beneficiaries during the last eleven years including the details of funds allocated and utilized under these schemes during the said period is at **Statement -I.**

The number of beneficiaries under these schemes in Bulandshahr is at **Statement -II.**

(d) Based on the extensive discussions and deliberations with the concerned stakeholders, the Pre-Matric scholarship scheme for SCs was revised on 14.03.2022 and the Post-Matric Scholarship for SC students was revised on 30.03.2021.

Further, Pre-Matric/Post-Matric scholarships for ST students were evaluated by Indian Institute of Public Administration (IIPA) during 2019-20 as well as by NITI Aayog through KPMG. Both reports have highlighted the need to continue these schemes for educational upliftment of ST students.

(e) For better targeting and inclusion of eligible SC/ST households in rural areas, the Government has been actively undertaking outreach through social media, print and electronic media, and localized awareness campaigns via Gram Panchayats and school-level platforms.

STATEMENT -I

Details of achievements including the funds allocated, fund utilised and beneficiaries under PM DAKSH and Pre-Matric/Post-Matric scholarships for SC/ST schemes.

(Rs. in crore)

Name of Scheme	Years	Fund allocated	Fund Utilized	Beneficiaries
Pre-Matric Scholarships Scheme for SCs and Others	2014-15 to 2024-25	4,856.65	4,330.67	2,72,87,405
Post Matric Scholarship Scheme for SC students	2014-15 to 2024-25	43,551.98	40,394.59	5,65,44,709
PM DAKSH	2020-21 to 2024-25	506.47	265.70	65,493
Pre-Matric Scholarships Scheme for STs	2014-15 to 2016-17	3,928.57*	513.56	36,04,812
Post-Matric Scholarships Scheme for STs	2014-15 to 2016-17		3,133.83	59,64,724
Pre-Matric Scholarships Scheme for STs	2017-18 to 2024-25	2,519.34	2,518.20	99,95,277
Post-Matric Scholarships Scheme for STs	2017-18 to 2024-25	16,297.39	16,294.08	1,62,93,853

* There was no separate allocation for Pre- Matric and Post-Matric

Scholarship schemes for STs during these years.

Details of achievements under Stand-Up India scheme

The Stand-Up India scheme has facilitated over 2.75 lakh loans to SC/ST and Women entrepreneurs across the country since inception, as on 31.03.2025.

The numbers of loans extended to SC/ST under the Scheme since inception i.e. from April 2016 till 31.03.2025 is as under:

SC	ST
52,902	16,991

STATEMENT -II

Number of beneficiaries under the schemes in Bulandshahr

Name of Scheme	Years *	Beneficiaries in Bulandshahr
Pre-Matric Scholarships Scheme for SCs and Others	2022-23 to 2024-25	15,334
Post Matric Scholarship Scheme for SC students	2021-22 to 2024-25	47,966
PM DAKSH	2020-21 to 2024-25	100
Stand Up India	2016-17 to 2024-25	534 (including 119 SC and 3 ST beneficiaries)
Pre-Matric Scholarships Scheme for STs	2019-20 to 2023-24	0

Post-Matric Scholarships	2019-20 to 2023-	36
Scheme for STs	24	

*Details of beneficiaries in Bulandshahr are available for these years only.

STATUS OF SOIL TESTING LABS IN UTTAR PRADESH

360. SHRI PUSHPENDRA SAROJ:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of total number of soil testing labs, including static, mini and mobile labs, established in Uttar Pradesh since 2020, district-wise;
- (b) whether the Ministry is taking any initiatives to address staffing shortage and infrastructure deficiencies in Uttar Pradesh's soil testing centers: if so, the details thereof; and
- (c) the details of any plans to increase funding for establishing new soil testing centers in Uttar Pradesh to support the farming community?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR)

(a): Under Soil Health and Fertility scheme, 254 Static Soil Testing Labs and 6 Village level Soil Testing Labs have been established in Uttar Pradesh. No further lab has been added since 2020.

(b) and (c) Manpower for Soil Testing Labs is arranged by State Government. However, State Government of Uttar Pradesh has informed that employees are

hired through outsourcing agencies to full fill the demand and requirement of Staff in Soil Testing Labs. Based on request of State Government of Uttar Pradesh, 150 Village Level Soil Testing Labs have been approved for the State in Annual Action Plan for 2025-26 with financial allocation of Rs.135 lakh as central share.

फेम योजना के तहत ई-वाहन निर्माताओं को सब्सिडी

361. श्री देवेश शाक्य:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) इलेक्ट्रिक और हाइब्रिड वाहनों के तीव्र अंगीकरण और विनिर्माण (फेम) योजना के चरण-I और चरण-II के अंतर्गत ई-वाहन निर्माताओं को प्रदान की गई सब्सिडी का वर्षवार और श्रेणीवार ब्यौरा क्या है;

(ख) ई-वाहनों के विनिर्माण के लिए सब्सिडी प्राप्त करने वाली कंपनियों के नाम क्या हैं और प्रदान की गई सब्सिडी राशि कितनी है;

(ग) उत्तर प्रदेश के इटावा, कासगंज और एटा जिलों में मौजूदा ई-चार्जिंग स्टेशनों की संख्या कितनी है;

(घ) क्या सरकार की फेम योजना के अंतर्गत इन जिलों में ई-चार्जिंग स्टेशनों की संख्या बढ़ाने की कोई योजना है;

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(च) वर्ष 2023 से अब तक राज्य-वार और वर्ष-वार खरीदे गए ई-वाहनों की कुल संख्या कितनी है और इटावा, कासगंज और एटा जिलों में पंजीकृत ई-वाहनों की संख्या कितनी है और उसका ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख) फेम स्कीम के तहत, मूल उपकरण निर्माताओं (ओईएम) को सब्सिडी प्रदान नहीं की जाती है। इस स्कीम के तहत इलेक्ट्रिक वाहनों के खरीदारों (उपभोक्ताओं/अंतिम उपयोगकर्ताओं) को इलेक्ट्रिक वाहनों की खरीद मूल्य में अग्रिम कटौती के रूप में सब्सिडी प्रदान की जाती है। बाद में भारी उद्योग मंत्रालय द्वारा मूल उपकरण निर्माताओं को इस प्रोत्साहन या रियायत की प्रतिपूर्ति की जाती है।

फेम स्कीम के पहले चरण के तहत प्रदान की गई वर्ष-वार सब्सिडी का विवरण इस प्रकार है:

वित्त वर्ष	निधि उपयोग (करोड़ रुपये में)
2015-16	75
2016-17	144
2017-18	165
2018-19	145
कुल	529

'फेम' स्कीम के चरण-II के अंतर्गत प्रदान की गई सब्सिडी का वर्षवार और श्रेणीवार विवरण निम्नानुसार है:

खंड	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	कुल
ई-दुपहिया	17.41	53.79	346.66	1,088.10	2,869.63	536.22	4,911.81
ई-तिपहिया	12.59	29.71	107.74	128.37	567.21	264.25	1,109.86
ई-चौपहिया	13.04	15.15	15.73	51.02	304.17	137.41	536.52
कुल	43.04	98.65	470.12	1,267.49	3,741.01	937.87	6,558.19

(ग) तीनों जनपदों में स्थापित चार्जिंग स्टेशनों का विवरण निम्नानुसार है: -

जनपद	कुल
एटा	17
इटावा	20
कासगंज	9
कुल	46

(घ) और (ङ) चार्जिंग अवसंरचना की स्थापना एक गैर-लाइसेंसीकृत व्यवसाय है। हालाँकि, फ़ेम-II स्कीम में चार्जिंग अवसंरचना के लिए 912.50 करोड़ रुपये का आवंटन किया गया था। यह इन जनपदों सहित पूरे भारत में लागू है।

(च) वित्त वर्ष 2023-24 और 2024-25 के दौरान फ़ेम-II स्कीम के अंतर्गत एटा, इटावा और कासगंज जिलों में बेचे गए इलेक्ट्रिक वाहनों का विवरण निम्नानुसार है:

फ़ेम-II स्कीम के तहत बेचे गए इलेक्ट्रिक वाहनों की संख्या

जनपद	वित्त वर्ष 23-24	वित्त वर्ष 24-25	कुल
एटा	135	44	179
इटावा	192	68	260
कासगंज	99	15	114
कुल	426	127	553

01/4/2023 से 31/3/2025 तक फ़्रेम-II स्कीम के तहत बेचे गए इलेक्ट्रिक वाहनों की राज्यवार संख्या

(संख्या)

राज्य	वित्त वर्ष 23-24	वित्त वर्ष 24-25
अंडमान और निकोबार द्वीप समूह	20	3
आंध्र प्रदेश	28,776	5,318
अरुणाचल प्रदेश	11	3
असम	7,446	2,006
बिहार	14,890	2,533
चंडीगढ़	1,821	226
छत्तीसगढ़	24,719	2,871
दिल्ली	45,782	5,944
गोवा	8,949	896
गुजरात	75,475	4,493
हरियाणा	6,732	1,693
हिमाचल प्रदेश	390	106
जम्मू कश्मीर	5,118	881
झारखंड	6,774	1,327
कर्णाटक	1,43,758	14,027
केरल	63,388	5,499
लक्षद्वीप	12	1
मध्य प्रदेश	37,872	5,410

महाराष्ट्र	1,81,013	15,337
मणिपुर	113	12
मेघालय	122	356
मिजोरम	242	35
नगालैंड	5	-
ओडिशा	32,773	5,304
पुदुचेरी	2,451	405
पंजाब	8,018	1,198
राजस्थान	49,164	5,287
सिक्किम	4	-
तमिलनाडु	62,204	11,238
तेलंगाना	45,412	5,172
दादरा और नगर हवेली और दमन और दीव	125	34
त्रिपुरा	4,222	1,221
उत्तर प्रदेश	56,836	11,631
उत्तराखंड	4,957	1,096
पश्चिम बंगाल	14,406	1,764
कुल	9,34,000	1,13,327

RKVY-RAFTAAR IN ANDHRA PRADESH

362. SHRI KESINENI SIVANATH:

SHRI BASTIPATI NAGARAJU:

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total number of components that are being implemented under Rashtriya Krishi Vikas Yojana (RKVY) including Rashtriya Krishi Vikas Yojana is Remunerative Approaches for Agriculture and Allied Sector Rejuvenation (RAFTAAR) during the last three years;

(b) the number of beneficiaries, component-wise, State-wise and district-wise for the State of Andhra Pradesh;

(c) the amount of funds that have been allocated and utilized under the above scheme, component-wise, State-wise and district-wise for the State of Andhra Pradesh;

(d) whether additional allocation will be provided to States if funds provided under the components have been fully utilized, if so, the additional allocations that have been provided, component-wise, State-wise and district-wise for the State of Andhra Pradesh; and

(e) the steps taken to mitigate risks of farmers with a focus on additional income generation activities under the scheme and whether any training initiatives were carried out under the scheme and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Under Prime Minister- Rashtriya Krishi Vikas Yojana (PM-RKVY) components are Detailed Project Report (DPR); Per Drop More Crop (PDMC); Rainfed Area Development (RAD); Sub-Mission on Agriculture Mechanization (SMAM) including Crop Residue Management (CRM); Soil Health and Fertility (SHandF); Paramparagat Krishi Vikas Yojana (PKVY); Agro-Forestry and Crop Diversification Programme (CDP).

(b) RKVY-RAFTAAR supports individuals as well as community and institutional assets. Details of direct and indirect beneficiaries are not maintained centrally.

(c) PM -RKVY allocation and fund released to State of Andhra Pradesh from 2022-23 to 2024-25 is as under:

(Rs in crore)						
Component	2022-23		2023-24		2024-25	
	Allocation	Release	Allocation	Release	Allocation	Release
RKVY DPR	183.20	45.79	86.33	86.33	86.33	80.54
PDMC	300.00	222.82	230.00	105.75	352.00*	337.85
SMAM	47.45	47.45	51.00	-	50.99	50.99
PKVY	-	-	19.40	9.70	28.00	28.00
SHandF	-	-	9.52	4.20	8.81	8.81
RAD	10.00	2.50	13.99	-	14.00	3.51
Agro Forestry	-	-	0.50	-	0.50	-
CDP	-	-	3.45	-	3.45	-
Total	540.65	318.56	414.19	205.98	544.08*	509.70

* Including additional allocation of Rs.102.00 crore under PDMC in 2024-25.

(d) Additional funds are allocated to the better performing states on the basis of utilization of funds and from the savings availability, if any, after mid-term review of the scheme. Additional allocations of Rs.57.46 crore (under PKVY) and Rs.102.00 crore (under PDMC) were made during financial year 2023-24 and 2024-25 respectively to the State of Andhra Pradesh.

(e) For mitigating the risk of farmers and additional income generation, farmers are supported through Integrated Farming System (IFS) under RAD. The beneficiaries are provided Rs. 30,000/- and they are encouraged to adopt mixed cropping practices like horticulture, livestock, fishery, plantation, apiculture etc. to enhance productivity, minimize risk associated with climate variability and improve livelihoods of farmers.

As reported by the State of Andhra Pradesh, several training programs and capacity-building initiatives have been carried out under PDMC scheme to equip farmers with the knowledge and skills necessary to adopt improved practices:

i. Farmer Training Programs: - On best practices in micro irrigation, crop planning, fertigation, pest management and climate-resilient practices.

ii. Exposure Visits of farmers to successful model farms to encourage adoption of innovative farming techniques.

iii. Skill Development Programs on topics (i.e. integrated nutrient management, organic farming, value addition and marketing strategies) conducted in collaboration in collaboration with Krishi Vigyan Kendras (KVKs), Horticultural Universities, and other training institutes.

iv. Capacity Building of Extension Staffs: - Continuous training of field

functionaries and APMIP technical staff to ensure effective on-ground implementation and farmer handholding.

AGRICULTURAL IMPORTS

363. DR. K. SUDHAKAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has made any targets for ending agricultural imports of pulses, spices , vegetables and fruits into the country, if so, the details thereof;
- (b) the details of steps and measures being taken to make the country self sufficient in production of pulses, spices, vegetables and fruits;
- (c) the details of major export destination of spices, pulses, vegetables and fruits from India;
- (d) the details of steps and measures are being taken to reduce the imports of edible vegetable oil in to the country;
- (e) the details of the steps and measures taken to increase the local procurement of vegetables and fruits and ensuring that farmers adequately receive an assured amount for all vegetables and fruits in the market; and
- (f) the details of policy with respect to import of agricultural produce from countries that stand against our country's interests globally, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) India is self-reliant in most of the agri commodities. However, vegetable oils, pulses, fresh fruits and spices are major agri commodities which are imported. To increase the production of pulses across the country, the DAandFW is implementing National Food Security and Nutrition Mission (NFSNM)-Pulses programme in all 28 States and 2 UTs viz: JandK and Ladakh. Under NFSNM-Pulses, assistance is given to farmers through state governments on various interventions such as demonstration of crop production and protection technologies, distribution and production of newly released high yielding/ stress tolerant/ climate resilient varieties/ hybrids and capacity building of farmers etc. In addition, the mission also provides support to Indian Council of Agricultural Research (ICAR) and State Agricultural Universities (SAUs)/Krishi Vigyan Kendras (KVKs) for technology back stopping and transfer of technology to the farmer under supervision of Subject Matter Specialists/Scientists.

Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme is being implemented w.e.f. 2014-15, for holistic growth of the horticulture sector covering fruits, vegetables, spices etc. Under MIDH, assistance is also provided for activities such as production of planting material, vegetable seed production, coverage of area with improved cultivars, rejuvenation of senile orchards, protected cultivation, creation of water resources, adoption of Integrated Pest Management (IPM), Integrated Nutrient Management (INM), organic farming, including in situ generation of organic

inputs. These measures are adopted to increase the production and improve the quality of fruits and vegetables. Capacity building of farmers and technicians is also provided for adopting improved technologies. The scheme also envisages creation of post harvest management (PHM) and marketing for better price realization of produce.

In addition, the Government of India is also implementing several programmes to promote spice production, including Mission for Integrated Development of Horticulture (MIDH), Rashtriya Krishi Vikas Yojana (RKVY), Paramparagat Krishi Vikas Yojana (PKVY), Pradhan Mantri Krishi Sichai Yojana (PMKSY), Pradhan Mantri Fasal Bhima Yojana (PMFBY) and others. In addition to these national programs, the Directorate of Arecanut and Spices Development (DASD) directly supports spice development through the production of quality planting materials, technology dissemination via demonstrations, and farmer training programs conducted through State Agricultural Universities and national institutes. Further, Spices Board is implementing the central sector scheme, “Sustainability in spice sector through Progressive Innovative and Collaborative interventions for Export Development” (SPICED) with the budgetary support from Ministry of Commerce and Industry.

(c) The details of major export destination of spices, pulses, vegetables and fruits from India are as under:-

Sr. No	Commodity	Top Export Destinations
1	Spices	China, USA, UAE, Bangladesh, Thailand

2	Pulses	Bangladesh, UAE, China, USA, Sri Lanka
3	Fresh Vegetable	Bangladesh, UAE, Malaysia, Nepal, Sri Lanka
4	Fresh Fruits	Iraq, UAE, Netherlands, Bangladesh, Nepal

(d) A Centrally Sponsored Scheme namely, National Mission on Edible Oils (NMEO) - Oil Palm (NMEO-OP) has been launched during August, 2021 with the aim to enhance the edible oils availability in the country by harnessing Oil Palm area expansion, increasing Crude Palm Oil production and to reduce the import burden on edible oil. The Mission will bring additional area of 6.5 lakh ha under Oil Palm plantation with a total outlay of Rs. 11,040 crore in next 5 years from 2021-22 to 2025-26.

The Union Cabinet has approved the National Mission on Edible Oils — Oilseeds (NMEO-OS) on 3rd October, 2024 to boost domestic oilseed production and to strive toward self-sufficiency in edible oil production in the country. The objective of NMEO-Oilseeds is to enhance the production of key primary oilseed crops such as Rapeseed-Mustard, Groundnut, Soybean, Sunflower, Sesamum, Safflower, Niger, Castor and Linseed, as well as increasing collection and extraction efficiency from secondary sources like Cottonseed, Rice Bran, Corn oil and Tree Borne Oils. The mission aims to increase primary oilseed production from 39 million tonnes (2022-23) to 69.7 million tonnes by 2030-31.

In order to support the oilseeds farmers of the country, the Government increased the Basic Customs Duty (BCD) on Refined Palm Oil, Refined

Sunflower Oil, and Refined Soybean Oil from 12.5% to 32.5% with effect from 14.09.2024. Additionally, the BCD on Crude Palm Oil, Crude Sunflower Oil, and Crude Soybean Oil was revised to 10% with effect from 30.05.2025. These adjustments on the part of the Government are expected to bolster domestic oilseed production and farmers' income.

(e) Market Intervention Scheme (MIS) is implemented for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Minimum Support Price regime. The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. The condition is that there should be at least a 10 percent decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government, which is ready to bear 50 percent of the loss (25 percent in case of North-Eastern States), if any, incurred on its implementation.

Government has introduced a new component of Price Differential Payment (PDP) under Market intervention scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make the differential payment between the MIP and Sale Price to the farmers.

Further, from 2024-25 season, Government added another component

under Market Intervention Scheme for reimbursing the Storage (upto 3 months) and Transportation cost of TOP crops (Tomato, Onion and Potato) to NAFED, NCCF and State designated agencies for transporting from the producing state to consuming states in the interest of the farmers.

(f) India's trade policy regarding agricultural imports is aligned with its foreign policy and national interests. Imports from countries that may pose geopolitical or economic challenges are carefully evaluated. The Government has the authority to impose restrictions, safeguard duties or bans on imports to protect domestic agriculture and national interests, as per WTO norms and national laws. Such measures are taken on a case-by-case basis to safeguard India's sovereignty and economic security. The Government remains committed to enhancing agricultural self-reliance, ensuring farmer welfare, strengthening export potential, and safeguarding national interests through appropriate policy measures.

NEMMP AND FAME SCHEME

364. SHRI BIDYUT BARAN MAHATO:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the objectives and achievements of the National Electric Mobility Mission Plan (NEMMP) and Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME) scheme in reducing vehicular emissions;
- (b) the number of Electric Vehicles (EVs) supported under the scheme so far and the extent of infrastructure developed; and
- (c) whether the Government plans to expand the FAME scheme to Tier-2 and

Tier-3 cities and promote local EV manufacturing?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) and (b)

1. The National Electric Mobility Mission Plan (NEMMP) 2020 is a National Mission document providing the vision and the roadmap for the faster adoption of electric vehicles and their manufacturing in the country. As part of the NEMMP 2020, the Ministry of Heavy Industries formulated a Scheme namely; Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India (FAME India) Scheme in 2015 to promote adoption of electric/ hybrid vehicles (xEVs) in India. The second phase of FAME India scheme was implemented during 01.04.2019 till 31.03.2024.

2. FAME-I (2015 - 2019)

Objectives: FAME-I was formulated to with the objective to support hybrid/electric vehicles market development and manufacturing ecosystem.

The number of EVs that have been supported under the scheme FAME-I are as under : -

Segment	No. of EVs Supported
e-2W	1,51,648

e-3W	786
e-4W	1,02,446
e-bus	425
Total	2,55,305

Under FAME-I, approximately 520 charging stations/infrastructure were sanctioned with an amount of ₹43 crore.

3. FAME-II (2019-2024)

Objectives of FAME-II : - The key objectives of FAME-II are given below:

1. To encourage adoption of electric and hybrid vehicles by the way of market creation, demand aggregation and other related activities.
2. To promote domestic technology for development of electric vehicles and its components ecosystem.
3. To promote manufacturing of Zero Emission Vehicles (ZEV) and hybrid vehicles within the country by the way of supporting manufacturing ecosystem.
4. Creating strong, globally competitive, viable and self-sustaining xEV industry.
5. To contribute to country's efforts for low emission intensive economy as agreed in COP 21.
6. To contribute for reduction of vehicular emission especially from cities.

The number of EVs that have been supported under the scheme FAME-II

30.06.2025 are as under :

(Nos.)

Category	No. of EVs Supported
e-2Ws	14,35,065
e-3Ws	1,65,029
e-4Ws	22,644
e-Buses	5,165 (6,862 - Committed)
Total	16,29,600

Under the FAME-II Scheme, a total of Rs. 912.50 crore has been sanctioned for installation of 9,332 EV PCS, out of which 8,885 EVPCS have been installed, as on 30th June, 2025.

(c) The FAME schemes were applicable all across the country including Tier 2 and Tier 3 cities. The FAME-I Scheme duration was 2015-2019 and the duration of FAME-II scheme was 2019-2024.

VIBRANT VILLAGE PROGRAMME

365. SHRI ABU TAHER KHAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of objectives and salient features of Vibrant Village Programme

(VVP) for the development of villages at the Eastern borders initiated by Government;

(b) the details of the activities started under Vibrant Villages Programme along with the villages approved for the comprehensive development under it for Murshidabad Lok Sabha Constituency; and

(c) the total amount of funds allocated by the Government for the villages located at borders in Murshidabad Lok Sabha Constituency and West Bengal along with selected name of villages in the said Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c) Central Government has approved the Vibrant Villages Programme - II (VVP-II), as a Central Sector Scheme, with a total outlay of Rs.6,839 crore for the Financial Year 2025-26 to 2028-29 for comprehensive development of select strategic villages located in blocks abutting international land borders (ILBs), other than the Northern border already covered under VVP-I, in the States/UTs of Arunachal Pradesh, Assam, Bihar, Gujarat, JandK (UT), Ladakh (UT), Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.

The objective of the programme is to create better living conditions and adequate livelihood opportunities to ensure prosperous and safe borders, control trans-border crime and assimilate the border population with the nation.

The interventions would be border-specific, state and village specific, based on Village Action Plans (VAPs) prepared in a collaborative approach by

the concerned State Governments/UT Administrations, including State Government of West Bengal.

REGULAR CAMPS AND ASSISTIVE DEVICES FOR DIVYANGJAN

366. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI B. MANICKAM TAGORE:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has received any proposals for conducting regular camps to distribute assistive devices to Divyangjan in Tamil Nadu and Telangana, if so, the action taken thereon, State-wise;

(b) the number of assistive device distribution camps have been held in Tamil Nadu over the last five years, and what is the district-wise breakup particularly Kanniyakumari;

(c) the total amount of funds has been allocated, released, and utilized under scheme such as ADIP for the distribution of assistive devices to Divyangjan during the last three years, State-wise including Tamil Nadu and Telangana;

(d) whether the Government proposes to ensure equitable and regular access to assistive devices such as wheelchairs, hearing aids, smart canes prosthetic limbs and Braille kits for Divyangjan in rural and underserved districts of Tamil Nadu and Telangana; and

(e) the role of District Collectors and Public representatives play in organizing

these camps, and will the Government issue formal guidelines to Strengthen local coordination and ensure regular implementation, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) No proposals have been received from the state governments of Tamil Nadu and Telangana for organizing regular camps under the Assistance to Persons with Disabilities for Purchase/Fitting of Aids/Appliances (ADIP Scheme). However, Artificial Limbs Manufacturing Corporation of India (ALIMCO), a CPSE under the administrative control of the Department, the major implementing agency under ADIP Scheme and regularly organizes camps throughout the country including in the states of Tamil Nadu and Telangana over the last three years whose details are as follows:

	2022-23	2023-24	2024-25	Total
Tamil Nadu	71	86	81	238
Telangana	29	76	331	436

(b) The number of assistive device distribution camps held in Tamil Nadu in the last 05 years data, district-wise, including district of Kanniyakumari, under the ADIP Scheme, is provided at **Statement -I.**

(c) The ADIP Scheme, being a Central Sector Scheme, has no state-wise allocation. However, the state-wise funds utilized under the ADIP Scheme in

the last 03 years are provided at **Statement -II.**

(d) The Department is implementing the Scheme of 'Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)' under which funds are released to various Implementing Agencies to assist the eligible persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances such as wheelchairs, hearing aids, smart canes prosthetic limbs and Braille kits that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential throughout the country including the rural and underserved districts of Tamil Nadu and Telangana.

Department in collaboration with Department of School, Education and Literacy, Ministry of Education is implementing the ADIP Scheme in convergence with Samagra Shiksha Abhiyan (SSA) for distribution of Aids/ Appliances to Children with Special Needs (CWSN). Under the provision of ADIP SSA (Samagra Shiksha Abhiyan) various types of aids and assistive devices like Teaching Learning Material including Braille Kits are distributed to school going students.

(e) The camps under the ADIP Scheme are organized in complete coordination with district administration through ALIMCO. At the time of organizing camps under the ADIP Scheme, letters are issued to the local district administration requesting for necessary support to ALIMCO for conducting the camps and for the identification of beneficiaries. Further, directions are issued for the involvement of local public representatives in the camps, as per the Department

of Personnel and Training Office Memorandum No. 11013/4-2011-Estt.(A) dated 01.12.2011.

STATEMENT -I

District-wise number of assistive device distribution camps under the ADIP Scheme held in Tamil Nadu, including district of Kanniyakumari for the last 5 years							
S.No	District Name	Number of Camps					
		2020-21	2021-22	2022-23	2023-24	2024-25	Total
1	Ariyalur	1	2	0	2	0	5
2	Chengalpattu	0	0	0	2	0	2
3	Chennai	1	3	3	9	31	47
4	Coimbatore	3	2	2	0	0	7
5	Cuddalore	2	4	0	3	1	10
6	Dharmapuri	1	3	0	3	0	7
7	Dindigul	2	5	4	1	1	13
8	Erode	1	2	2	0	1	6
9	Kallakurichi	0	0	0	2	1	3

10	Kancheepuram	10	15	18	9	0	52
11	Kanniyakumari	1	2	2	0	0	5
12	Karur	2	3	1	2	0	8
13	Krishnagiri	0	2	1	2	1	6
14	Madurai	1	4	2	1	7	15
15	Nagapattinam	3	2	0	3	0	8
16	Namakkal	1	2	2	0	0	5
17	Perambalur	0	2	0	2	1	5
18	Pudukkottai	2	2	1	2	0	7
19	Ramanathapuram	1	2	0	3	0	6
20	Ranipet	0	0	0	0	2	2
21	Salem	0	2	2	1	0	5
22	Sivaganga	0	2	3	0	0	5
23	Thanjavur	0	3	0	8	1	12
24	Thenilgiris	1	2	2	0	0	5
25	Theni	0	2	2	1	0	5
26	Thiruvallur	2	4	2	4	4	16

27	Thiruvavarur	0	2	1	3	0	6
28	Thoothukkudi	1	3	0	3	2	9
29	Tiruchirappalli	2	3	1	2	1	9
30	Tirunelveli	5	2	2	6	0	15
31	Tiruppur	1	2	2	0	0	5
32	Tiruvannamalai	3	2	2	2	0	9
33	Vellore	0	2	10	5	0	17
34	Viluppuram	1	3	0	5	0	9
35	Virudhunagar	2	3	3	0	1	9
Total		50	94	70	86	55	355

STATEMENT -II

State-wise funds utilized under the ADIP Scheme in the last 03 years				
S.No	State	Funds Utilized(in Lakhs)		
		2022-23	2023-24	2024-25
1	Andaman and Nicobar	7.23	0.06	14.50
2	Andhra Pradesh	686.16	2084.39	1686.58
3	Arunachal Pradesh	1003.06	4.57	10.13

4	Assam	0	1302.62	1075.56
5	Bihar	1076.87	2427.1	785.37
6	Chandigarh	39.12	31.39	186.78
7	Chhattisgarh	152.36	37.42	231.70
8	Delhi	247.13	423.51	907.76
9	Daman and diu	0	0	0
10	Goa	0	40.66	33.18
11	Gujarat	443.07	1539.78	3244.66
12	Haryana	678.06	1077	750.92
13	Himachal Pradesh	143.74	153.25	157.36
14	Jammu and Kashmir	507.60	542.88	328.60
15	Jharkhand	851.16	629.64	836.88
16	Karnataka	421.81	1248.22	1324.58
17	Kerala	222.35	563.87	152.72
18	Ladakh	1.89	28.79	13.39
19	Lakshadweep	0	1.66	18.83
20	Madhya Pradesh	1732.72	4283.69	2520.72
21	Maharashtra	1568.47	4211.25	2636.50
22	Manipur	47.93	21	43.97
23	Meghalaya	172.87	3.87	50.84

24	Mizoram	0.13	10.41	29.78
25	Nagaland	23.82	3.16	47.82
26	Odisha	784.57	953.44	1579.03
27	Puducherry	0	24.37	102.59
28	Punjab	902.06	1703.61	2029.32
29	Rajasthan	667.52	2155.48	1697.81
30	Sikkim	3.15	4.27	2.68
31	Tamil Nadu	859.85	1137.29	416.12
32	Telangna	420.54	1389.14	1417.24
33	The Dadra and Nagar Haveli	21.13	4.78	54.05
34	Tripura	292.69	89.49	90.32
35	Uttar Pradesh	3823.14	7479.29	9244.49
36	Uttarakhand	185.59	275.44	401.98
37	West Bengal	1587.88	958.23	1358.66
Total		19575.67	36845.02	35483.42

REDRESSAL OF ISSUE OF FARMERS'SUICIDES

367. SHRI ANAND BHADAURIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of farmers committed suicide during 2024-25 and 2025-26 till date in the country, year-wise and State-wise;
- (b) whether 767 farmers have committed suicide in Maharashtra during first three months of 2025, if so, the details thereof and the reasons therefor;
- (c) whether the Government would implemented C2 plus 50% formula for MSP of various crops as per recommendation of Swaminathan Commission to redress the issue of large number of suicide by farmers in the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2022 is available on NCRB website (<https://ncrb.gov.in>).

(c) and (d) Government fixes Minimum Support Price (MSP) mandated crops based on the recommendations of the Commission for Agricultural Costs and Prices (CACP) after considering the views of concerned State Governments and Central Ministries/ Departments. The Union Budget for 2018-19 had announced to keep MSPs at level of one and half times of the cost of production. Accordingly, Government had consistently increased MSP for all mandated Kharif, Rabi and other Commercial crops with a minimum margin of 50 percent over all India weighted average cost of production from the year 2018-19 onwards.

NATIONAL MISSION ON SUSTAINABLE AGRICULTURE**368. ADV. GOWAAL KAGADA PADAVI:**

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

- (a) the status of distribution of climate-resilient seed varieties to farmers under the National Mission on Sustainable Agriculture (NMSA);
- (b) the number of tribal and smallholder farmers in drought-prone regions who have received these seeds;
- (c) the details of funds allocated and disbursed for these seed programme in the past year;
- (d) the outreach mechanisms to ensure timely awareness and seed delivery; and
- (e) whether mobile-based advisories on crop rotation and weather are integrated into these programme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Indian Council of Agricultural Research (ICAR) has released a total of 2900 varieties during last 10 years (2014-2024), out of which, 2661 varieties are tolerant to one or more biotic and/or abiotic stresses. Under National Innovations in Climate Resilient Agriculture (NICRA) project, 298 climate resilient varieties tolerant to drought/flood/ heat in 11 crops were demonstrated involving 11,835 farmers, across the 448 villages in 151 climatically vulnerable

districts across the country. About 5278 tribal and smallholder farmers in 72 drought-prone districts under NICRA project received tolerant seeds of different crops for undertaking field demonstrations.

(c) Government of India is implementing Sub Mission on Seeds and Planting Materials (SMSP) from the year 2014-15 to promote production and multiplication of quality seeds of agricultural crops to make availability of required quantities of seed to farmers across the country. SMSP has now been merged with National Food Security and Nutrition Mission (NFSNM) from 2023-24. During 2024-25, an amount of Rs. 270.90 crore was allocated under the seed scheme of SMSP (now merged with NFSNM) wherein an amount of Rs. 206.86 crore had been released to the States/UTs out of which 141.46 crore has been provided under Seed Village Programme.

(d) Capacity building for establishing village level seed banks and community nurseries is being undertaken under NICRA project that enable availability of seeds in the adopted villages. Drought and flood tolerant climate-resilient varieties of rice, wheat, soybean, mustard, chickpea, sorghum, gram, and foxtail millet were demonstrated in several NICRA villages. Besides, training programmes are conducted under Agricultural Technology Management Agency (ATMA) on various issues of agricultural practices including the awareness of using quality seeds among the farmers.

(e) To mitigate the impacts of adverse weather on agriculture, under the Gramin Krishi Mausam Sewa (GKMS) scheme, medium range weather forecast for next 5 days at district and block are generated by IMD. Based on rainfall and

other weather parameters along with weather forecasts issued by IMD, 130 Agromet Field Units prepare Agromet Advisories in English as well as in the regional language for dissemination through multiple channels. Also, farmers access weather information including alerts and related agromet advisories specific to their districts through the mobile App viz., 'Meghdoot' launched by the Ministry of Earth Sciences which is available in English and 13 regional languages. These weather details are also accessible to farmers through 'Mausam' App of IMD. The Panchayat-level weather forecast information is accessible through multiple digital platforms, including: eGramSwaraj (<https://egramswaraj.gov.in/>), 'Gram Manchitra' Application of MoPR (<https://grammanchitra.gov.in/gm4MVC>), 'Meri Panchayat' Mobile App and Mausamgram web portal of IMD (<https://mausamgram.imd.gov.in/>).

EXPORT OF LEATHER PRODUCTS

369. DR. RANI SRIKUMAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the current status of the proposed PLI scheme for toys, leather, and footwear products announced by the Government for implementation;
- (b) the details of Tamil Nadu's current contribution to India's leather and leather products exports and the target enhancement under the proposed incentive scheme;
- (c) the proposed scheme benefit Tamil Nadu's traditional leather

manufacturing clusters in Tamil Nadu;

- (d) whether the technology upgradation support is being planned to help Tamil Nadu's leather manufacturers adopt sustainable production processes under the Government schemes, if so, the details thereof; and
- (e) the expected timeline for finalizing the leather and footwear incentive scheme and the anticipated budgetary allocation for Tamil Nadu-based manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) It is to state that, there is no PLI Scheme for the toys, leather, and footwear products and as such there is no action ongoing/pending in this regard.

However, in the Union Budget speech for the financial year 2025-2026, new scheme has been announced for footwear and leather sector aiming to enhance its productivity, quality and competitiveness of India's footwear and leather sector through support to design capacity, component manufacturing, and machinery required for production of non-leather quality footwear, besides the support for leather footwear and products.

Similarly, new scheme for toy sector has been announced in the speech aiming to make India a global hub for toys by focusing on development of clusters, skills, and a manufacturing ecosystem that will create high-

quality, unique, innovative, and sustainable toys.

(b) to (e) Tamil Nadu (TN) contributed a share of 35.17% in total export of leather, leather products and footwear from India during the year 2024-25, as detailed below.

Product	Export from TN Mn USD	Export from India Mn USD	% share of TN
FINISHED LEATHER	217.44	445.32	48.83%
LEATHER GOODS	233.48	1319.6	17.69%
LEATHER GARMENTS	98.05	353.82	27.71%
FOOTWEAR OF LEATHER	915.37	2007.76	45.59%
LEATHER FOOTWEAR COMPONENT	166.31	244.17	68.11%
SADDLERY AND HARNESS	5.48	205.39	2.67%
NON LEATHER FOOTWEAR	62.45	252.91	24.69%
TOTAL	1698.59	4828.97	35.17%

Source : DGCI and S

The Central Government has approved the Central Sector Scheme 'Indian Footwear and Leather Development Programme' (IFLDP) for the period 2021-26 with a total outlay of Rs. 1700 Cr. through six sub-schemes which provide support for modernization, capacity expansion

and technological up-gradation of production units or setting-up of new units in the footwear and leather sector. Under Integrated Development of Leather Sector (IDLS) sub-scheme of IFLDP, financial assistance to the extent of 40% of cost of Plant and Machinery is provided to the Micro, Small and Medium Enterprises (MSMEs) units and 30% of cost of Plant and Machinery to other units established in North Eastern Areas; and the financial assistance is 30% of cost of plant and machinery to Micro, Small and Medium Enterprises (MSMEs) units of other areas and 20% of cost of Plant and Machinery to other units, subject to a ceiling of Rs.15 crore. In addition to this, 5% additional financial assistance of the cost of plant and machinery is provided for the domestically manufactured machinery. Till date, 73 applications have been approved with the total Government of India (GoI) assistance of Rs.30.50 crore in the state of Tamil Nadu.

Under Sustainable Technology and Environmental Promotion (STEP) sub-scheme of IFLDP, financial assistance is provided to leather clusters for establishment / expansion / up gradation of CETPs to meet the prescribed pollution control discharge norms, including techniques for hazardous waste management. Under this sub-scheme, assistance upto 80% of the total project cost for North Eastern Areas and 70% of the total project cost for other areas subject to a limit of Rs.200 crore is provided. As on date, project proposals of the 7 Common Effluent Treatment Plants (CETPs) operating in the leather tannery sector in Tamil Nadu have been approved for upgradation of the plants, involving combined total project

cost of Rs.202.64 crore and Gol grant is Rs.141.84 crore. The details are as below:

S. No	CETPs	Total Project Cost (Rs. Crore)	GOI Grant Approved (Rs. Crore)
1	PERTEC, Pernambut, Tamil Nadu	9.75	6.82
2	THUTHIPET, Ambur, Tamil Nadu	8.49	5.94
3	MALIGAITHOPE, Ambur, Tamil Nadu	5.30	3.71
4	RANITEC, Ranipet, Tamil Nadu	52.68	36.88
5	VANITEC, Vaniyambadi, Tamil Nadu	14.22	9.95
6	SIDCO Phase-I, Ranipet, Tamil Nadu	59.58	41.71
7	PALLAVARAM, Nagalkeni, Tamil Nadu	52.62	36.83
	Total	202.64	141.84

डेयरी कर्मचारियों की भर्ती में अनियमितताएं

370. श्रीमती गनीबेन नागाजी ठाकोर:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने पाया है कि डेयरी उद्योग में कर्मचारियों की भर्ती प्रक्रिया में अनियमितताएं बरती जा रही हैं और यदि हां, तो सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं; और

(ख) डेयरी उद्योग में कर्मचारियों की भर्ती प्रक्रिया में पारदर्शिता लाने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) सहकारी या निजी क्षेत्र की डेयरियों में कर्मचारियों की भर्ती, संबंधित राज्य सरकारों और संबंधित संगठनों के अधिकार क्षेत्र में आती है।

(ख) उपर्युक्त (क) के आलोक में प्रश्न नहीं उठता।

DEVELOPMENT OF SEAWEED IN COASTAL AREAS

371. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the steps being taken by the Government for development of Seaweed in coastal areas for assured additional source of income to Fishermen;

(b) whether the Government has prepared any specific action plan in this regard for the State of Gujarat, if so, the details thereof;

(c) the details of the actual progress made by the Government in this regard; and

(d) the number of schemes approved by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):

(a) Indian coastline of 11,099 km with favourable conditions has immense potential for seaweed cultivation. The Research Institutions have identified 384

sites covering 24,707 hectares across the coastline of India, as suitable for seaweed cultivation. The subject matter of seaweed cultivation and its related activities has been allocated to the Department of Fisheries, Government of India (DoF, GoI) under the Allocation of Business Rules (AoBR). The DoF, GoI is implementing a flagship scheme *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) and seaweed cultivation is one of the priority activity identified under the PMMSY to support employment generation and additional source of income to fishermen and coastal communities. The PMMSY *inter-alia* envisages support towards seaweed cultivation and its related activities, which are under implementation in the coastal States/Union Territories (UTs). Under the PMMSY, during last 5 years (2020-25) the projects worth ₹195 crore have been approved, including the establishment of a Seaweed Park (₹127 crore) in Tamil Nadu. Besides, financial assistance is provided to beneficiaries for installation of Rafts and monolines/tubenets, establishment of Seaweed Seedbank, Pre-feasibility Assessment studies, awareness creation, training and capacity building programs in various States and Union Territories (UTs) etc. Furthermore, Lakshadweep has been notified as a Seaweed Cluster, and the Mandapam Regional Centre of the ICAR-Central Marine Fisheries Research Institute (CMFRI) has been notified as the Centre of Excellence for promoting seaweed farming and research activities. Subsequently, Guidelines for importing seaweed germplasm has been issued by the Department. Besides, the NITI Ayog has also released a Seaweed Policy Report for the development of this sector. An Institutional mechanism has been established by the DoF, GoI

in the form of an Inter-Ministerial Committee (IMC) and the Technical Advisory Committee (TAC) on Seaweed Development for coordinated development of this important sector in the country. As a result of these initiatives, the seaweed production has increased from 18,890 tonnes in 2015 to 74,083 tonnes in 2024.

(b) to (d) During last 5 years, under PMMSY the DoF, GoI has approved fisheries developmental projects of ₹897.54 crore to the State Government of Gujarat. This includes installation of Monoline/Tubenets for seaweed cultivation as requested by the State. In addition the DoF, GoI has also taken up Seaweed cultivation in creek areas of Kutch District, Gujarat in active collaboration with State Fisheries Department, RandD Institutions including CSIR-Central Salt and Marine Chemical Research Institute (CSMCRI), ICAR-Central Marine Fisheries Research Institute (CMFRI) and Border Security Force (BSF), local fishermen, coastal communities. The DoF, GoI has also approved 03 projects viz. (i) CSMCRI (Rs.53 lakh), (ii) CMFRI (Rs.95 lakh) and (ii) M/s TCS Purple Turtle Pvt. Ltd. (Rs.68 lakh) for initiating the feasibility study of seaweed cultivation in Kori Creek areas and to initiate awareness and training for local fishermen, coastal communities. A training program on seaweed culture was organized at Lakki Village in the Creek areas of Gulf of Kutch on 05th June, 2023, wherein 250 villagers of 10 nearby villages (Lakhpat, Narayan Sarovar, Lakki, Medi, Rodasar, Piper, Malerasi, Gunau, Jakhau, Ashiravandh) have participated. Subsequently, a National Conference on Seaweed was organized on 27 January, 2024 at Kori Creek, Gujarat wherein nearly 450 seaweed farmers, scientists, representatives from Departments/Ministries, Govt. of Gujarat and other coastal States/UTs

have participated. The ICAR-CMFRI organized a unique master trainer development programme of first batch of local (Kori Creek, Gujarat) people from 23.01.2024 to 15.02.2024 at Mandapam and Tuticorin, Tamil Nadu on implementing good management practices (GMPs) in seaweed farming technologies.

Government of Gujarat has informed that State Government also have a scheme on seaweed cultivations since 2018 and during FY 2025-26, one seaweed bank and seaweed processing unit have also been approved under the scheme to strengthen the market linkages in the State. The State Govt of Gujarat is collaborating with ICAR-CMFRI on GIS-Driven Spatial Zonation and Sea-Space Governance Framework for Sustainable Mariculture Development in Gujarat, especially for promotion of seaweed-based activities under Viksit Gujarat Fund. Besides, The Govt of Gujarat has approved Kamdhenu University, Gandhinagar-Gujarat as a "Center of Excellence in Seaweed Research and Utilization".

LOSS DUE TO NMMS APP UNDER MGNREGS

372. SHRI E. T. MOHAMMED BASHEER:

ADV. DEAN KURIAKOSE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware of the fact that Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers are facing loss of work and wages due to technical malfunctions and

operational issues related to the National Mobile Monitoring System (NMMS) App;

- (b) if so, the details thereof and the steps taken by the Government to address such malfunctions;
- (c) whether the Government has put in place any grievance redressal mechanism for workers who are unable to mark attendance due to network connectivity issues or non-functioning of the App; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (d) To ensure transparency and accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Ministry has decided that States/UTs shall ensure capturing of attendance at the worksite through National Mobile Monitoring System (NMMS) App with two-time stamped, geo-tagged photographs of the workers in a day for all the works (except Individual Beneficiary Work) through NMMS w.e.f. 1st January, 2023.

In order to avoid any inconvenience to the workers due to NMMS, provision has been made that in case any worksite is not located in network covered area or attendance could not be uploaded due to any other network issue then attendance can be captured in offline mode and can be uploaded once the device comes into network covered area. In case of exceptional circumstances owing to which attendance could not be uploaded, the provision

for exemption at district level by District Program Coordinator also exists, which has since been decentralized to the Block level.

With the above exception handling mechanisms in place, no instance of loss of work or wages due to NMMS has come to the notice of the Ministry.

It is also submitted that any issue faced by States/UTs is taken up with Ministry on a real-time basis which in turn makes effort to resolve the same in a time bound manner. Various enhancements are continuously incorporated in the system to make it more robust, based on the feedback and suggestions given by States and other stakeholders, such as eye blink and head count facility, Mate-id mapping, verification of photographs at various levels etc.

The implementation of the NMMS application has significantly improved the attendance management system and the overall efficiency of the process. NMMS boosts the credibility of attendance data and fosters trust in the overall process. NMMS application also helps in timely payment of wages as wage lists and FTOs can be generated on the same day as on which the attendance has been captured, this process took more time earlier in case of manual attendance system.

मनरेगा के तहत निगरानी तंत्र

373. श्री शेर सिंह घुबाया:

श्री सुखजिंदर सिंह रंधावा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह प्रायः देखा गया है कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना

(एमजीएनआरईजीएस) के अंतर्गत धनराशि आवंटित होने के बाद कार्यों के कार्यान्वयन हेतु किसी नीति या नियमों का पालन नहीं किया जाता है;

(ख) क्या सरकार का कार्यों के उचित कार्यान्वयन और आवंटित धनराशि के इष्टतम उपयोग के लिए कोई निगरानी तंत्र स्थापित करने का विचार है; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) का कार्यान्वयन राज्यों द्वारा महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 के प्रावधानों और मंत्रालय द्वारा समय-समय पर जारी वार्षिक मास्टर परिपत्रों के अनुसार किया जाता है। इन दिशानिर्देशों और महात्मा गांधी नरेगा अधिनियम और संबंधित नियमों के प्रावधानों का अनुपालन सुनिश्चित करना राज्य/संघ राज्य क्षेत्र सरकारों की जिम्मेदारी है।

इस योजना के अंतर्गत किए जाने वाले सभी कार्यों के लिए निर्धारित मानदंडों के अनुसार अनुमोदन, तकनीकी स्वीकृति, उचित निष्पादन, मापन और भुगतान सहित उचित प्रक्रियाओं का पालन करना आवश्यक है। पारदर्शिता, जवाबदेही और निर्धारित प्रक्रियाओं के पालन को सुनिश्चित करने के लिए नियमित निगरानी, सामाजिक लेखा परीक्षा और निरीक्षण किए जाते हैं। यदि कोई विचलन पाया जाता है, तो अधिनियम और दिशानिर्देशों के प्रावधानों के अनुसार उसका निपटारा किया जाता है।

(ख) और (ग) महात्मा गांधी नरेगा योजना के अंतर्गत कार्यों के समुचित कार्यान्वयन और आवंटित निधियों के इष्टतम उपयोग को सुनिश्चित करने के लिए एक सुदृढ़ निगरानी तंत्र मौजूद है। ग्रामीण विकास मंत्रालय ने अधिनियम के प्रावधानों और समय-समय पर जारी दिशानिर्देशों के अनुसार, योजना के कुशल क्रियान्वयन में पारदर्शिता और जवाबदेही बढ़ाने के लिए कई उपाय किए हैं। इनमें से कुछ उपाय निम्नानुसार हैं:

1. ग्राम पंचायत स्तर पर सामाजिक लेखापरीक्षा करना
2. लोकपाल की नियुक्ति के माध्यम से शिकायत निवारण तंत्र।

3. राष्ट्रीय स्तर के निगरानीकर्ताओं और केंद्रीय दलों द्वारा निगरानी
4. आंतरिक लेखापरीक्षा करना
5. क्षेत्र अधिकारी ऐप के उपयोग के माध्यम से निगरानी
6. सामान्य समीक्षा मिशन और प्रदर्शन समीक्षा समिति।
7. उपस्थिति दर्ज करने के लिए राष्ट्रीय मोबाइल निगरानी प्रणाली (एनएमएमएस) का उपयोग।
8. नागरिकों की प्रतिक्रिया और जानकारी प्राप्त करने के लिए जन मनरेगा ऐप

इसके अतिरिक्त, योजना के प्रभावी कार्यान्वयन के लिए उपयोग किए जाने वाले कुछ तकनीकी उपाय नीचे दिए गए हैं:

1. युक्तधारा: जीआईएस आधारित योजना उपकरण – ग्राम पंचायत स्तर पर जीआईएस आधारित योजना को सरल बनाने के लिए, युक्तधारा, एक भू-स्थानिक योजना पोर्टल, इसरो-एनआरएससी के सहयोग से विकसित किया गया है।

2. सिक्थोर - रोजगार के लिए ग्रामीण दरों का उपयोग करने के लिए अनुमान गणना हेतु सॉफ्टवेयर: इस योजना के तहत किए जाने वाले कार्यों के अनुमान की गणना के लिए एप्लिकेशन का उपयोग किया जा रहा है।

3. जियो-मनरेगा: इस ऐप को तकनीक का उपयोग करके विकसित किया गया है ताकि परिसंपत्तियों के निर्माण को जियो-टैगिंग द्वारा परिसंपत्ति निर्माण के "पहले", "दौरान" और "बाद" चरणों में ट्रैक किया जा सके। अब तक कुल 6.36 करोड़ परिसंपत्तियों को जियो-टैग किया जा चुका है।

4. प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रणाली में अधिक पारदर्शिता लाने और हेराफेरी को कम करने के लिए, वेतन भुगतान में प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रणाली को अपनाया गया है। इस कार्यक्रम के तहत, 99% से अधिक वेतन भुगतान डीबीटी प्रणाली के माध्यम से इलेक्ट्रॉनिक रूप से श्रमिकों के खातों में जमा किए जाते हैं।

5. आधार भुगतान ब्रिज प्रणाली: आधार भुगतान ब्रिज प्रणाली के माध्यम से लाभार्थियों के खातों

में प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रोटोकॉल के अनुसार मजदूरी का भुगतान किया जाता है। कुल 12.08 करोड़ सक्रिय श्रमिकों में से अब तक 12.03 करोड़ सक्रिय श्रमिकों के आधार कार्ड जोड़े जा चुके हैं।

लखपति दीदी योजना

374. श्री गिरिधारी यादव:

श्री दिनेश चंद्र यादव:

श्रीमती लवली आनंद:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) लखपति दीदी योजना की वर्तमान स्थिति का ब्यौरा क्या है;

(ख) उक्त योजना के अंतर्गत राज्य-वार कितने लाभार्थी शामिल हैं; और

(ग) उक्त योजना के अंतर्गत कितने स्वयं सहायता समूह शामिल हैं और सरकार द्वारा अब तक उन्हें राज्यवार कितनी वित्तीय सहायता प्रदान की गई है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) लखपति दीदी योजना केंद्र प्रायोजित योजना दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) का परिणाम है, इसे मंत्रालय द्वारा राज्यों और संघ राज्य क्षेत्रों (चंडीगढ़ और दिल्ली को छोड़कर) की साझेदारी में कार्यान्वित किया जा रहा है, इसका उद्देश्य देश में गरीब ग्रामीण परिवारों की आजीविका में सुधार करना और ग्रामीण परिवारों को उनके सामाजिक और वित्तीय समावेशन के लिए स्व-सहायता समूहों (एसएचजी) में संगठित करना है। अब तक, डीएवाई-एनआरएलएम के तहत देश में 10.05 करोड़ ग्रामीण परिवारों को 90.90 लाख एसएचजी में संगठित किया गया है। लखपति दीदी योजना का उद्देश्य स्व-सहायता समूहों (एसएचजी) की महिलाओं को सशक्त और सक्षम बनाना है, ताकि वे स्थायी आधार पर प्रतिवर्ष न्यूनतम एक लाख रुपये की आय अर्जित कर सकें, जिसमें कम से कम 4 कृषि मौसमों और/या व्यावसायिक चक्रों

में औसत मासिक आय न्यूनतम 10,000 रुपये (दस हजार रुपये) हो। अब तक 1,48,32,258 स्व-सहायता समूह परिवारों की महिलाएं लखपति दीदी बन चुकी हैं। इसका राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-I** पर दिया गया है।

(ग) लखपति दीदी योजना में स्व-सहायता समूह (एसएचजी) पर नहीं, बल्कि व्यक्तिगत रूप से एसएचजी महिलाओं पर विशेष ध्यान दिया जाता है। हालाँकि, नियोजन, कार्यान्वयन और निगरानी की पूरी प्रक्रिया का नेतृत्व सामुदायिक संस्थागत संरचनाएँ, अर्थात् एसएचजी, ग्राम संगठन (वीओ) और क्लस्टर स्तरीय संघ (सीएलएफ) ही करते हैं। एसएचजी महिलाओं को लखपति दीदी बनाने के लिए एक संरचना आधारित दृष्टिकोण अपनाया गया है। इस योजना का उद्देश्य सामाजिक और वित्तीय समावेशन के लिए एसएचजी महिलाओं में वित्तीय साक्षरता, कौशल विकास और सरकारी विभागों के बीच तालमेल बढ़ाने के साथ-साथ उद्यम संबंधी क्षमता का निर्माण करना भी है।

लखपति दीदी योजना के लिए अलग से कोई बजट आवंटित नहीं किया गया है। लखपति दीदी योजना की सभी गतिविधियाँ, जैसे प्रशिक्षण और क्षमता निर्माण, प्रारंभिक पूंजी सहित वित्तीय सहायता, डीएवाई-एनआरएलएम योजना के अंतर्गत वित्तपोषित हैं। अतिरिक्त वित्तीय आवश्यकताओं के लिए, स्व-सहायता समूह के सदस्यों को बैंक लिंकेज और बैंक ऋण के माध्यम से सहायता प्रदान की जाती है। वर्तमान वित्त वर्ष के लिए एनआरएलएम के राज्य/संघ राज्य क्षेत्रवार बजट का ब्यौरा **विवरण-II** में दिया गया है।

विवरण-I

अब तक स्व-सहायता समूह परिवारों की लखपति दीदी बन चुकी महिलाओं संबंधी राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	लखपति दीदी बनने की स्वयं घोषणा करने वालों की संख्या
1	अंडमान और निकोबार	411

2	आंध्र प्रदेश	17,41,362
3	अरुणाचल प्रदेश	7,680
4	असम	5,58,829
5	बिहार	14,47,750
6	छत्तीसगढ़	4,32,303
7	दमन और दीव तथा दादरा और नगर हवेली	1,872
8	गोवा	1,556
9	गुजरात	6,06,805
10	हरियाणा	58,577
11	हिमाचल प्रदेश	82,176
12	जम्मू और कश्मीर	52,203
13	झारखंड	4,81,940
14	कर्नाटक	2,54,698
15	केरल	4,12,441
16	लद्दाख	51,736
17	लक्षद्वीप	-
18	मध्य प्रदेश	12,84,957
19	महाराष्ट्र	22,69,981
20	मणिपुर	13,302
21	मेघालय	44,324
22	मिजोरम	17,161

23	नगालैंड	11,000
24	ओडिशा	7,80,996
25	पुदुचेरी	7,238
26	पंजाब	31,191
27	राजस्थान	4,27,865
28	सिक्किम	7,847
29	तमिलनाडु	5,63,242
30	तेलंगाना	8,00,407
31	त्रिपुरा	61,478
32	उत्तर प्रदेश	11,15,982
33	उत्तराखंड	43,266
34	पश्चिम बंगाल	11,59,682
	कुल	1,48,32,258

विवरण- II

वर्तमान वित्त वर्ष के लिए एनआरएलएम के राज्य/संघ राज्य क्षेत्रवार बजट का ब्यौरा

एनआरएलएम (वित्त वर्ष 2025-26) (30.6.2025 तक)			
(लाख रुपये में)			
क्र. सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय आवंटन	जारी केंद्रीय राशि
1	आंध्र प्रदेश	41406.07	
2	बिहार	168858.74	42214.69

3	छत्तीसगढ़	37504.59	9376.15
4	गोवा	1200.00	300.00
5	गुजरात	26718.87	
6	हरियाणा	15719.20	3929.54
7	हिमाचल प्रदेश	6619.94	1654.99
8	जम्मू एवं कश्मीर	8180.53	2045.13
9	झारखंड	63669.70	15917.43
10	कर्नाटक	53601.35	
11	केरल	24050.76	
12	मध्य प्रदेश	80345.40	
13	महाराष्ट्र	105956.75	26489.19
14	ओडिशा	81188.62	20297.16
15	पंजाब	7639.36	1909.84
16	राजस्थान	40701.29	
17	तमिलनाडु	62763.55	15690.89
18	तेलंगाना	29575.76	
19	उत्तर प्रदेश	243100.19	
20	उत्तराखंड	12799.38	3199.85
21	पश्चिम बंगाल	90224.95	22556.24
22	अंडमान एवं निकोबार द्वीप समूह	950.00	
23	दमन और दीव तथा दादरा	700.00	

	और नगर हवेली		
24	लक्षद्वीप	400.00	
25	लद्दाख	1000.00	
26	पुदुचेरी	2400.00	600.00
27	अरुणाचल प्रदेश	10076.47	2519.12
28	असम	51535.06	
29	मणिपुर	17552.57	
30	मेघालय	19665.38	4916.35
31	मिजोरम	4550.69	1137.68
32	नगालैंड	13489.47	3372.37
33	सिक्किम	5038.24	1259.57
34	त्रिपुरा	31692.12	
	कुल	1360875.00	179386.19

PMGSY IN PEDDAPALLI, TELANGANA

375. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- the total length of roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) in Telangana, especially in Peddapalli, during each of the last five years and the budget allocated to Telangana;
- the details of roads constructed in backward districts of Telangana along with the status of pending projects and reasons for delays; and

- (c) the steps taken to address lapses in fund utilisation and expedite road construction projects critical to rural connectivity?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) Total road length of 2,088.05 km in Telangana and 41.38 km in the District of Peddapalli has been constructed during the last five years under various interventions/ verticals of the PMGSY. The vertical-wise details may be accessed at Programme website www.omms.nic.in > Progress Monitoring > State MPR Abstract Report. The year-wise details are given below:-

Financial Year	Road length constructed(in km)	
	Telangana	Peddapalli
2020-21	315.39	-
2021-22	630.83	18.13
2022-23	496.01	4.24
2023-24	492.93	13.33
2024-25	152.89	5.68
Total:	2088.05	41.38

The State of Telangana has been allocated total budget of Rs.837.34 crore during last five years under PMGSY. The year-wise details during last five years are given below:

Financial Year	Total budget Allocated/Released (Rs. In crore)
2020-21	0
2021-22	86.38
2022-23	321.43
2023-24	296.96
2024-25	132.57
Total:	837.34

(b) Pradhan Mantri Gram Sadak Yojana (PMGSY)-I is a special intervention of Government of India which envisages connecting all eligible unconnected habitations by way of a single all-weather road as per Core Network in the rural areas. Since inception, total 446 roads of road length 1,641 Km has been sanctioned under various verticals of PMGSY to three identified backward Districts of Adilabad, Khammam and Karimnagar in Telangana out of which total 403 roads of length 1,439 Km has already been constructed. A total of 43 roads of length 144 km are in progress under various stages of execution in the ground. Interventions/ Vertical wise, district-wise details may be accessed at Programme website www.omms.nic.in > Progress Monitoring > State Abstract Report.

While implementing the scheme, challenges like issues of land availability/ acquisition, forest clearance, poor contracting capacity of states, lack of response to tenders, financial capability of States to release funds, execution capacity of States/ State Rural Roads Development Agencies (SRRDAs) came

in the way which impacted the overall progress of the scheme in general.

(c) 'Rural Roads' is a State subject and timely completion of PMGSY roads is the responsibility of the respective State Governments. Regular and adequate availability of budgetary support to the States is a critical factor in timely completion of PMGSY works. In addition, State Governments are advised through various Regional Review meetings and Empowered Committee meetings to take suitable necessary action to expedite timely completion of road works under PMGSY. The following steps in this regard have been taken by the Ministry:

- i. States have been requested to augment executing capacity and contracting capacity and their compliance in this regard is regularly reviewed.
- ii. Bidding document provisions have been rationalized.
- iii. Training is imparted to field engineers and contractors as well as their staff for capacity building.
- iv. Regular and structured review of physical and financial parameters is conducted at regular interval in various zones for a cluster of states of that zone.

IMPLEMENTATION OF AIF

376. SHRI SUDHAKAR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total allocation of funds under the Agriculture Infrastructure Fund (AIF) to all States and Union Territories since its inception, State/UT-wise and year-wise;
- (b) the details of key criteria and rationale adopted by the Government in determining the allocation of funds under AIF across different States and Union Territories;
- (c) the number of agriculture infrastructure projects sanctioned and developed in Bihar under the AIF, detailing the type of infrastructure (e.g., cold storage, warehousing, processing units, irrigation projects) and their respective approved funding;
- (d) the status of physical and financial progress of each of these infrastructure projects in Bihar as on date;
- (e) whether the Government monitors and evaluates the impact of these funded infrastructure projects on farmers' income and productivity; and
- (f) if so, the details of such evaluations and the outcomes thereof, particularly in Bihar, and if not, the reasons therefor?

TE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) and (b) The Agriculture Infrastructure Fund is a medium-long term debt financing facility for investment in viable projects for post harvest management infrastructure and viable farming assets through interest subvention and credit guarantee support. Under the scheme, Rs.1 Lakh Crore is provided by banks and financial institutions as loans with interest subvention of 3% per annum and

credit guarantee coverage under CGTMSE and NABSanrakshan for loans up to Rs.2 Crores.

At the inception of the scheme, a tentative State wise allocation of financing facility was made on the basis of the ratio of total value output of Agriculture and Allied sectors of States/UTs. The details of the allocation is mentioned at **Statement -I**.

(c) and (d) At the inception of scheme, a tentative allocation of Rs 3980 crore was made for the state of Bihar. As on 30th June 2025, Rs.1440.80 Crore have been sanctioned for 1763 projects. Out of this, 914.64 crore have been disbursed under AIF in Bihar state. The total project cost for these sanctioned projects is Rs.2419 crores. Project-wise details of Loans sanctioned and disbursed in the State of Bihar are given in **Statement -II**.

(e) and (f) An impact assessment was conducted in December 2023 to evaluate the scheme's performance, gather beneficiary feedback, and suggest improvements.

The evaluation highlighted positive impact of the scheme in terms of increase in farmers' income, increase in agriculture storage capacity, growth of post harvest and value addition infrastructure for agriculture produce, generation of employment and encouraging agriculture entrepreneurship. Although a specific evaluation exclusively for the State of Bihar was not undertaken, the study component included samples from Bihar among other States, and findings were analysed in a holistic manner. The outcomes of the study were generalised at the national level to assess the

overall impact of the Agriculture Infrastructure Fund (AIF) Scheme across the country, including Bihar. The details of the outcome of the study are enumerated hereunder:

- i. 31% of the AIF units availed government subsidies also. Thus, they have been benefitted due to Convergence under AIF.
- ii. Around 85% of the total units, availability of AIF loan was the main reason for starting the unit.
- iii. On an average about 40% of the project cost of the AIF units was covered by AIF loan.
- iv. Around 70% of the units have taken loan for creating new infrastructure.
- v. The employment generated by AIF unit activities was relatively higher in peak seasons than in slack season. The average number of persons employed per unit in the peak season was found to be 11. The average was highest i.e. 27 in Rajasthan and lowest i.e. 5 in the state of Maharashtra.
- vi. Number of persons employed per unit was higher in case of agro processing units.
- vii. The total capacity created by sample AIF warehouse, cold storage units and silos is around 879 thousand MT. Also, these units have occupied total area of around 2900 thousand sq. feet.
- viii. Overall responses reveal satisfactory demand for products/services of AIF units and satisfactory income from these units.
- ix. Most of the units are situated in the rural areas indicating proximity to the

agriculture production regions and around 54% of the respondents believed that incomes of farmers have increased because of the AIF units and majority of them reported that the increase in incomes was very high and satisfactory.

- x. Around 54% of the respondents felt that overall, the farmers have benefitted due to the AIF facilities.

STATEMENT -I

Tentative Allocation of Funds to all States/UTs at the inception of Scheme

(Amount in Rs. Crore)

Sr No	State	Tentative Allocation
1.	Uttar Pradesh	12831
2.	Rajasthan	9015
3.	Maharashtra	8460
4.	Madhya Pradesh	7440
5.	Gujarat	7282
6.	West Bengal	7260
7.	Andhra Pradesh	6540
8.	Tamil Nadu	5990
9.	Punjab	4713
10.	Karnataka	4525
11.	Bihar	3980
12.	Haryana	3900

13.	Telangana	3075
14.	Kerala	2520
15.	Odisha	2500
16.	Assam	2050
17.	Chhattisgarh	1990
18.	Jharkhand	1445
19.	Himachal Pradesh	925
20.	Jammu and Kashmir	900
21.	Ladakh	
22.	Uttrakhand	785
23.	Tripura	360
24.	Arunachal Pradesh	290
25.	Nagaland	230
26.	Manipur	200
27.	Mizoram	196
28.	Meghalaya	190
29.	Goa	110
30.	Delhi	102
31.	Sikkim	56

32.	Puducherry	48
33.	AandN Islands	40
34.	Daman and Diu	22
35.	Lakshadweep	11
36.	Dadra and Nagar Haveli	10
37.	Chandigarh	9
	Total	1,00,000

STATEMENT -II

**Project-wise detail of Loans sanctioned and disbursed in the State of Bihar
on 30th June 2025**

(Amount in Rs. Crore)

S.N	Project Type	Number of Projects	Sanctioned Amount	Disbursed Amount
1	Warehouse	712	663.20	404.53
2	Processing Units	334	380.68	247.31
3	Cold Stores and Cold Chain	40	162.00	99.01
4	Sorting and Grading Unit	22	29.81	25.81
5	Silos	4	26.34	13.84
6	Custom Hiring Centre	154	20.12	19.00
7	Organic inputs production	4	15.71	0.61
8	Assaying units	5	4.62	0.47

9	Logistics Facility	4	2.81	2.56
10	Bio stimulant production units	2	8.50	2.50
11	Ripening Chambers	4	2.24	0.92
12	Infrastructure for smart and precision agriculture	8	1.09	1.00
13	Packaging units	8	0.63	0.53
14	Supply chain infrastructure for clusters of crops	1	0.40	0.00
15	Composite Project	2	0.31	0.31
16	Others	459	122.34	96.26
	Grand Total	1763	1440.80	914.64

SUPPORT TO MANGO FARMERS

377. SHRI T. R. BAALU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the attention of the Government is brought to the situation of distress sale of mangoes during the current season in various States and the farmers deprived of due to financial returns despite a good crop;
- (b) if so, the details of actions which have been taken by Union and State Governments to ameliorate the situation of farmers; and
- (c) whether the Government proposes to set up a Mango Board to promote the cultivation of mangoes and provide necessary support and assistance to Mango growers including promotion of exports, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The Production of mango, as per second advance estimate, during 2024-25 is expected to be 228.37 Lakh Metric Tonnes (LMT) in comparison to 223.98 LMT during 2023-24. The higher production is mainly on account of better production of processable varieties of mango particularly in Southern States.

To provide remunerative price to the farmers, Government implements Market Intervention Scheme (MIS), a component under Pradhan Mantri Annadata Sanrakshan Abhiyan (PM-AASHA), for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels. The scheme is implemented at the request of a State/ Union Territory (UT) government, which is ready to bear 50 percent of the loss (25 percent in case of North-Eastern States), if any, incurred on its implementation.

Government has introduced a new component of Price Differential Payment (PDP) under Market Intervention Scheme (MIS) from 2024-25 season for direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers of perishable crops. States/UTs have an option to choose either to do physical procurement of the crop or to make

the differential payment between the MIP and Sale Price to the farmers.

Department of Agriculture and Farmers Welfare approves procurement of Mangoes at Market Intervention Price (MIP) under Market Intervention Scheme (MIS) on the request of States/UTs when the market prices fall below the MIP.

(c) Ministry of Agriculture and Farmers Welfare, Government of India also implements Mission for Integrated Development of Horticulture (MIDH) which offers a holistic approach for development of horticulture crops including mango from Nursery Development, Production to Postharvest Management and Primary processing and Creation of Marketing Infrastructure etc. Assistance is also available from Agricultural and Processed Food Products Export Development Authority (APEDA), Agriculture Infrastructure Fund (AIF) and MIDH for establishment of accredited packhouses and infrastructures for promotion of export.

Further, Indian Council of Agricultural Research (ICAR) has dedicated organizations for research and development related to mango viz. Central Institute of Subtropical Horticulture, Indian Institute of Horticultural Research and Indian Agricultural Research Institute, which have developed near about a dozen of varieties for commercial cultivation in India. Currently, ICAR is also running 23 All India Coordinated Research Project (AICRP) Centre in mango. Along with ICAR, State Agricultural Universities are also engaged in research work related to production, post-harvest management and value addition in mango. The

existing institutional mechanism and programmes are sufficient for development of mango sector.

NATIONAL CYCLONE RISK MITIGATION PROJECT

378. SHRI JAGANNATH SARKAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the specific components and objectives of the National Cyclone Risk Mitigation Project (NCRMP) Phase-II as implemented in West Bengal, including the types of infrastructure developed and the total funds allocated and utilized for these purposes so far;
- (b) the current status and outcomes of the Early Warning Dissemination System (EWDS) established under NCRMP Phase II in West Bengal, detailing its operational effectiveness and coverage;
- (c) the role and contributions of the 2nd Battalion of the National Disaster Response Force (NDRF) stationed at Haringhata, Nadia district, in disaster preparedness and response within West Bengal, including information on their manpower, specialized training, equipment, and notable operations conducted during recent years; and
- (d) the coordination mechanisms between the NCRMP initiatives and the 2nd Battalion NDRF at Haringhata to enhance disaster resilience and response capabilities in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The objective of National Cyclone Risk Mitigation Project (NCRMP) was to minimize vulnerability to cyclones and making people and infrastructure disaster resilient in harmony with the conservation of the coastal eco-system in the cyclone hazard prone States. It was implemented in the 8 coastal States, including West Bengal in two phases. Under Phase-I, Andhra Pradesh and Odisha were covered and under Phase-II, six States viz. Goa, Gujarat, Karnataka, Kerala, Maharashtra and West Bengal were covered.

NCRMP was having following components:

Component A: Early Warning Dissemination System (EWDS) - ensuring last mile connectivity

Component B: Cyclone Risk Mitigation Infrastructure (CRMI) - Multi-Purpose Cyclone Shelters, Evacuation/approach Roads/Bridges, Saline Embankment and Underground Cabling

Component C: Technical Assistance for Capacity Building on Disaster Risk Management

Component D: Project Management and Monitoring

So far as State of West Bengal is concerned, the components including the types of infrastructure developed under NCRMP, implemented in West Bengal under Phase-II are given below:-

Cyclone Risk Mitigation Infrastructures (CRMIs) (Sub-components / Unit)	
Multi-Purpose Cyclone Shelters (No.)	146 Nos.
Under Ground Cabling (Km)	472.46(Kms)

Early Warning Dissemination System (EWDS) was not one of the components of NCRMP Phase II for the State of West Bengal. A total of Rs. 745.78 Crore was allocated for West Bengal, out of which Rs. 730.54 was utilized by the State under the NCRMP Phase II.

The NCRMP project has been closed in March, 2023.

(c) and (d) The 2nd Battalion of National Disaster Response Force (NDRF) stationed at Haringhata has West Bengal and Sikkim as its primary area of responsibility. It is having a sanctioned strength of 1149 personnel with 18 Self-contained specialized Search and Rescue (SAR) teams. All teams are well equipped with Flood Water Rescue equipment. 2nd Battalion, NDRF has conducted 56 familiarization exercises during last three years in West Bengal. The notable operations conducted by them includes operation during Cyclone Yass, 2021, Cyclone Jawad, 2021, Cyclone Sitrang, 2022, Cyclone, Asani, 2022, Sikkim Flash flood, 2023, Cyclone Mocha, 2023, Cyclone Dana, 2024, Cyclone Re-mal, 2024 and West Bengal Floods, 2024.

The responsibility for maintenance and sustainability of physical infrastructure created under NCRMP rests with the State Government concerned. 2nd Battalion NDRF maintains close coordination with West Bengal and Sikkim State Disaster Management Authorities for pre-positioning and deployment during disasters and emergent situations.

The Multipurpose Cyclone Shelters developed under NCRMP, coupled with timely intervention of NDRF in assisting the State Government during cyclone and other disasters have proved to be effective for disaster resilience and

response capabilities of the State.

SMALL FARMER WELFARE

379. SHRIMATI MALVIKA DEVI :

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the steps being taken to help small farmers of two three acres of land whose crops have gotten destroyed due to untimely rain and who haven't applied for fasal bima;
- (b) whether the Government has increased the loan limit of kisan credit card as the farmers are having difficulties due to increase in costs; and
- (c) the initiatives taken to ensure the farmers are aware of the welfare schemes initiated for and reap maximum benefit from them?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) As per the National Disaster Management Plan (NDMP), the primary responsibility of disaster management including damage assessment and providing relief measures on ground level, rests with the State Governments concerned. The Central Government provides requisite logistics and financial support to the efforts of the State Governments. The State Governments provide financial relief to the affected people in the event of 12 notified natural disasters, from the State Disaster Response Fund (SDRF), already placed at its disposal, in accordance with approved items and norms of Government of India (GOI).

However, in the event of disaster of a 'severe nature', additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

(b) The Government is implementing a 100% centrally funded Central Sector Scheme known as the Modified Interest Subvention Scheme (MISS) across various States and UTs in pan India. This scheme provides concessional interest rates on short-term agricultural loans obtained by farmers through Kisan Credit Cards (KCC) for their working capital requirements.

Under this scheme, farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an up front interest subvention (IS) of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive (PRI), effectively reducing the interest rate to 4% per annum. To provide relief to the farmers on occurrence of natural calamities, the component of interest subvention is available on the restructured amount to banks for the first year and such restructured loans would attract normal rate of interest from the second year onwards as per the policy laid down by RBI. Interest subvention and prompt repayment incentive on restructured crop loans is also given to farmers affected by severe natural calamities for a maximum period of 5 years based on the report of Inter-Ministerial Central Team (IMCT) for grant of NDRF assistance and Sub-Committee of National Executive Committee (SC-NEC).

Keeping in view the overall inflation and rise in agriculture input cost over the years, it has been decided to raise the limit for collateral free agricultural loans including loans for allied activities from the existing level of Rs.1.6 lakh to Rs.2 lakh per borrower, effective from 1 January 2025.

(c) The Government of India is implementing a Central Sector Scheme "Mass Media Support to Agriculture Extension" through DD Regional Kendra, DD Kisan and All India Radio to create awareness and dissemination of scheme benefits and advisories to farming community. Under the scheme, 18 DD Regional Kendras, 97 FM stations of AIR and DD Kisan are being utilized for wider publicity of department schemes, on-going initiatives, policy decisions, and advisories. In addition, "Audio-Visual spots are being used to broadcast and telecast information about the DAandFW schemes Doordarshan (DD), All India Radio (AIR) and private TV and radio channels as a part of 'Focused Publicity and Awareness Campaign'. Besides, publicity and awareness is also carried out through Outdoor Publicity as well as through print advertisements in leading newspapers across the country. The social media platforms viz Facebook, X, Instagram, Threads, YouTube, LinkedIn, WhatsApp, Public App etc are also being used for better outreach and wider publicity about details of Farmers Welfare Schemes of the Department.

एनआरएलएम के तहत स्वयं-सहायता समूह

380. श्रीमती रूपकुमारी चौधरी:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में अब तक राष्ट्रीय ग्रामीण आजीविका मिशन (एनआरएलएम) के अंतर्गत स्वयंसहायता

समूहों (एसएचजी) से जुड़ी महिलाओं की संख्या कितनी है;

(ख) वर्तमान में छत्तीसगढ़ में एनआरएलएम के अंतर्गत सक्रिय स्वयंसहायता समूहों की संख्या कितनी है, तथा इसके माध्यम से लाभान्वित महिलाओं की संख्या कितनी है;

(ग) महिला उद्यमिता को बढ़ावा देने के लिए एनआरएलएम के अंतर्गत प्रदान की गई विशेष योजनाओं या वित्तीय सहायता का ब्यौरा क्या है;

(घ) ग्रामीण क्षेत्रों, विशेषकर पिछड़े क्षेत्रों में एनआरएलएम के प्रभावी कार्यान्वयन में सरकार के सामने आने वाली प्रमुख चुनौतियों का ब्यौरा क्या है;

(ङ) क्या सरकार ने स्वयंसहायता समूहों की गुणवत्ता, पारदर्शिता और प्रदर्शन मूल्यांकन हेतु कोई निगरानी तंत्र या मूल्यांकन प्रणाली विकसित की है, और यदि हाँ, तो उसकी संरचना क्या है, और

(च) ग्राम स्तर पर एनआरएलएम के डिजिटल कार्यान्वयन हेतु विकसित पोर्टल, ऐप या डिजिटल प्लेटफॉर्म के नाम क्या हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

क) दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई - एनआरएलएम) ग्रामीण विकास मंत्रालय का एक गरीबी उन्मूलन कार्यक्रम है, जिसे जून, 2011 में शुरू किया गया था। इसे पूरे देश में (दिल्ली और चंडीगढ़ को छोड़कर) कार्यान्वित किया जा रहा है, जिसका उद्देश्य ग्रामीण गरीब परिवारों को स्वयं सहायता समूहों (एसएचजी) में संगठित करना और उन्हें तब तक निरंतर पोषित और सहायता प्रदान करना है, जब तक कि समय के साथ उनकी आय में उल्लेखनीय वृद्धि न हो जाए, उनके जीवन स्तर में सुधार न हो जाए और वे अत्यंत गरीबी से बाहर न आ जाएं। अब तक देश में 10.05 करोड़ ग्रामीण महिला परिवारों को 90.90 लाख से अधिक स्वयं सहायता समूहों में संगठित किया गया है।

ख) छत्तीसगढ़ में डीएवाई-एनआरएलएम के तहत 2.79 लाख स्वयं सहायता समूह सक्रिय हैं और वर्तमान में राज्य भर में लगभग 29.78 लाख महिलाएं इस कार्यक्रम से लाभान्वित हुई हैं।

ग) महिला उद्यमिता को बढ़ावा देने के लिए एनआरएलएम के अंतर्गत प्रदान की गई विशेष योजनाओं और वित्तीय सहायता का विवरण निम्नानुसार है:

i) स्टार्ट-अप विलेज उद्यमिता कार्यक्रम (एसवीईपी) डीएवाई-एनआरएलएम के तहत एक उप-योजना है जिसका उद्देश्य गैर-कृषि क्षेत्र में छोटे उद्यम स्थापित करने में स्वयं सहायता समूहों और उनके परिवार के सदस्यों को सहायता प्रदान करना है। एसवीईपी में सामुदायिक उद्यम निधि के माध्यम से लाभार्थी परिवारों को उद्यम स्थापित करने की लागत को आंशिक रूप से पूरा करने के लिए सहायता देने का प्रावधान है, जबकि शेष लागत का योगदान लाभार्थी द्वारा अपनी बचत या बैंक ऋण से किए जाना अपेक्षित है। एसवीईपी के अंतर्गत 30 जून 2025 तक 3.74 लाख उद्यमों को सहायता प्रदान की गयी है।

ii) सूक्ष्म उद्यम विकास (एमईडी) यह उप-घटक वित्त, कौशल विकास और बाजार संपर्क तक पहुंच बना कर के सूक्ष्म उद्यमों को सहायता देने पर केंद्रित है, जिससे लघु-स्तरीय ग्रामीण उद्यमिता के लिए अनुकूल पारिस्थितिकी तंत्र का निर्माण होता है। एमईडी घटक के अंतर्गत 30 जून 2025 तक 63,000 उद्यमों को सहायता प्रदान की गई है।

iii) वन स्टॉप सुविधा (ओएसएफ) ओएसएफ उप-घटक का उद्देश्य विकास-चरण वाले सूक्ष्म उद्यमों को उन्नत सहायता प्रदान करना है। इसमें अनुपालन में सहायता, बड़े बाजारों तक पहुंच, बैंक ऋण, उत्पाद विकास और मानकीकरण शामिल हैं। ओएसएफ के अंतर्गत 30 जून 2025 तक 88,000 उद्यमों को सहायता प्रदान की जा चुकी है।

iv) इंक्यूबेटर: इनक्यूबेटर पहल को प्रत्येक राज्य में 100-150 मौजूदा महिला-स्वामित्व वाले या महिलाओं के नेतृत्व वाले विकासोन्मुख उद्यमों को बढ़ाने के लिए डिज़ाइन किया गया है, जिससे अनुकरणीय मॉडल तैयार किए जा सकें। चयनित उद्यमों को व्यापक मार्गदर्शन और पारिस्थितिकी तंत्र सहायता प्रदान की जाती है। इस पहल के तहत 30 जून 2025 तक 600 उद्यमों को सहायता दी गई है।

v) क्लस्टर विकास कार्यक्रम: इस घटक का उद्देश्य प्रतिस्पर्धात्मकता बढ़ाने और बाजार जोखिम

को कम करने के लिए तालमेल और साझा संसाधनों का लाभ उठाकर सामूहिक विकास को बढ़ावा देना है। यह कार्यक्रम बाजार क्षमता वाले कारीगरों और क्षेत्र-विशिष्ट समूहों को सहायता प्रदान करता है तथा व्यापार योजना, संपर्क, वित्तपोषण और कौशल उन्नयन के लिए तकनीकी सहायता प्रदान करता है। 30 जून 2025 तक इस पहल के अंतर्गत 11,000 उद्यमियों/कारीगरों वाले 21 क्लस्टरों को सहायता प्रदान की गई है।

vi) आजीविका ग्रामीण एक्सप्रेस योजना (एजीईवाई) एजीईवाई का उद्देश्य दूरदराज के गांवों में सुरक्षित, किफायती और समुदाय-निगरानी वाली परिवहन सेवाएं प्रदान करके ग्रामीण परिवहन संपर्क को बढ़ाना है। यह योजना स्वयं सहायता समूह के सदस्यों या समुदाय-आधारित संगठनों (सीबीओ) को ग्रामीण परिवहन के लिए वाहन रखने और चलाने में सक्षम बनाती है। एजीईवाई के अंतर्गत कुल 2297 वाहन स्वीकृत किए गए हैं।

vii) पूंजीकरण सहायता 20,000-30,000 रुपये प्रति स्वयं सहायता समूह की दर से परिक्रामी निधि (आरएफ) के रूप में तथा 2,50,000 रुपये प्रति स्वयं सहायता समूह की सीमा तक सामुदायिक निवेश निधि (सीआईएफ) के रूप में प्रदान की जाती है, ताकि उद्यमशील उपक्रमों सहित आय सृजन और आजीविका गतिविधियों को सहायता दी जा सके। 30 जून 2025 तक स्वयं सहायता समूहों और उनके महासंघों को 58714.44 करोड़ रुपये की पूंजीकरण सहायता प्रदान की गई है।

घ) डीएवाई-एनआरएलएम एक प्रमुख गरीबी उन्मूलन पहल है, जिसने देश भर के 745 जिलों के 7,145 ब्लॉकों तक अपनी पहुंच बढ़ा ली है। अब तक मिशन ने 10.05 करोड़ ग्रामीण गरीब महिला परिवारों को संगठित कर उन्हें 90.90 लाख स्वयं सहायता समूहों (एसएचजी) में संगठित किया है। ग्रामीण परिवारों की महिलाओं को स्वयं सहायता समूह के दायरे में लाने की प्रक्रिया सतत चलती रहती है और इसका उद्देश्य क्षेत्र में संतुष्टि प्राप्त करना है।

ड.) जी हां, सरकार ने स्वयं सहायता समूहों के लिए डीएवाई-एनआरएलएम गतिविधियों के समग्र कार्यान्वयन पर नज़र रखने और उसके मूल्यांकन करने के लिए निगरानी तंत्र बनाया है, जिसका विवरण निम्नानुसार है:

1. **एमआईएस डेटा के माध्यम से निगरानी:** डीएवाई-एनआरएलएम में एक केंद्रीकृत एमआईएस है जिसमें ब्लॉक स्तर से ही डेटा प्रविष्टि कर सकते हैं। एमआईएस डेटा का उपयोग कार्यक्रम कार्यान्वयन के विभिन्न स्तरों पर प्रगति की निगरानी के लिए किया जाता है।
2. **एसआरएलएम के साथ समीक्षाएं:** सभी राज्यों के कार्य निष्पादन की समीक्षा प्रशासन के वरिष्ठ स्तर पर तिमाही आधार पर की जाती है। यह आवश्यकतानुसार सुधारात्मक कार्रवाई करने के लिए एक सतत व्यवस्था है।
3. **निष्पादन समीक्षा समिति की बैठक (पीआरसी)** मंत्रालय की पीआरसी बैठकों के दौरान राज्य टीमों के साथ अर्ध-वार्षिक आधार पर कार्यक्रम के निष्पादन की समीक्षा भी की जाती है।
4. **राष्ट्रीय स्तर के मॉनिटर, सामान्य समीक्षा मिशन** और मंत्रालय के अधिकारी कार्यक्रम के कार्यान्वयन की समीक्षा करने के लिए नियमित अंतराल पर राज्यों/संघ राज्य क्षेत्रों का दौरा करते हैं। क्षेत्रीय दौरों के बाद, जांच-परिणामों/कमियों और सिफारिशों को राज्यों/संघ राज्य क्षेत्रों के साथ साझा किया जाता है ताकि उनके स्तर पर उचित कार्रवाई की जा सके।

मंत्रालय ने दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के समग्र प्रभाव को समझने के लिए कई प्रभाव मूल्यांकन अध्ययन शुरू किए हैं। विश्व बैंक के सहयोग से अंतर्राष्ट्रीय प्रभाव मूल्यांकन पहल (3ie) द्वारा 2019-20 के दौरान डीएवाई-एनआरएलएम का प्रभाव मूल्यांकन अध्ययन किया गया। इस मूल्यांकन में 9 राज्यों को शामिल किया गया, जिनमें बिहार, पश्चिम बंगाल, ओडिशा, झारखंड, मध्य प्रदेश, छत्तीसगढ़, महाराष्ट्र, राजस्थान और उत्तर प्रदेश के लगभग 27,000 उत्तरदाता और 5,000 स्वयं सहायता समूह शामिल थे। मूल्यांकन से पता चलता है कि मिशन में 2.5 वर्षों के अतिरिक्त अनुभव के परिणामस्वरूप:

- i. आधार राशि से आय में 19% की वृद्धि।
- ii. अनौपचारिक ऋणों की हिस्सेदारी में 20% की गिरावट
- iii. बचत में 28% की वृद्धि
- iv. श्रम बल भागीदारी में सुधार - उपचार क्षेत्रों में द्वितीयक व्यवसाय की रिपोर्ट करने वाली

महिलाओं का अनुपात अधिक (4%) है।

- v. अन्य योजनाओं तक बेहतर पहुंच - उपचार प्राप्त करने वाले परिवारों द्वारा प्राप्त सामाजिक योजनाओं की संख्या में उल्लेखनीय वृद्धि (2.8 योजनाओं के आधार मूल्य से 6.5% अधिक)।

ये सभी निगरानी और मूल्यांकन प्रक्रिया महत्वपूर्ण कदम है जो यह सुनिश्चित करते हैं कि कार्यक्रम प्रभावी रूप से स्वयं सहायता समूह की महिलाओं तक पहुंच रहा है और उन्हें लाभान्वित कर रहा है। इस निरंतर प्रयास से कार्यक्रम में साक्ष्य-आधारित सुधारों में भी सहायता मिलती है।

च) एनआरएलएम के अंतर्गत डिजिटल पहल के अन्तर्गत ग्राम स्तर पर निम्नलिखित ऐप्स और पोर्टल का उपयोग किया जा रहा है।

- i. लोकोएस ऐप और **lokos.in** वेब पोर्टल
- ii. वीपीआरपी ऐप

पीएमजीएसवाई के तहत महाराष्ट्र के लिए निधि का आवंटन

381. श्री बलवंत बसवंत वानखडे:

क्या **ग्रामीण विकास मंत्री** यह बताने की कृपा करेंगे कि:

(क) पिछले तीन वर्षों और चालू वर्ष के दौरान प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत सड़कों के निर्माण हेतु आवंटित और उपयोग की गई धनराशि का जिलावार ब्यौरा क्या है;

(ख) क्या पीएमजीएसवाई के अंतर्गत सड़कों के निर्माण को पूरा करने के लिए कोई समय-सीमा निर्धारित की गई है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) पिछले तीन वर्षों और चालू वर्ष के दौरान, विशेष रूप से महाराष्ट्र में, पीएमजीएसवाई के अंतर्गत निर्मित सड़कों की लंबाई (किमी में) का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत, मंत्रालय द्वारा राज्य सरकार को एक इकाई मानते हुए निधियां जारी की जा रही है और राज्य सरकार इन निधियों को जिला तथा उप-जिला स्तर पर आवंटित करती है। पीएमजीएसवाई के अंतर्गत राज्यों को उनके स्वीकृत कार्यों के साथ साथ उनके पास उपलब्ध पिछले वर्ष जारी की गई अप्रयुक्त शेष राशि और कार्यक्रम दिशानिर्देशों के अनुपालन के आधार पर निधियां जारी की जा रही है। पीएमजीएसवाई के अंतर्गत, मंत्रालय ने महाराष्ट्र राज्य को केंद्रीय अंश के रूप में ₹2,708.72 करोड़ जारी किए थे और राज्य ने वित्तीय वर्ष 2022-23 से 2025-26 (16.07.2025 तक) के दौरान ₹4,445.65 करोड़ (राज्य अंश सहित) का व्यय किया है। पिछले तीन वर्षों और चालू वर्ष के दौरान राज्य अंश सहित व्यय का जिलावार ब्यौरा **विवरण** में दिया गया है। व्यय का जिलावार विवरण omms.nic.in → Progress Monitoring → MPR पर उपलब्ध है।

(ख) और (ग) मंत्रालय नई संपर्कता और उन्नयन कार्यों पर केंद्रित विभिन्न कार्यक्षेत्रों के साथ मंत्रालय वर्ष 2000 से पीएमजीएसवाई का कार्यान्वयन कर रहा है। पीएमजीएसवाई-I (छत्तीसगढ़ के अलावा अन्य राज्यों में) के अंतर्गत परियोजनाओं को पूरा करने की निर्धारित समय-सीमा मार्च 2025 थी। पीएमजीएसवाई I (छत्तीसगढ़ में), पीएमजीएसवाई-II, पीएमजीएसवाई-III, और वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क संपर्क परियोजना (आरसीपीएलडब्ल्यूईए) के अंतर्गत चल रही परियोजनाओं को पूरा करने की समय-सीमा मार्च 2026 है। पात्र 25,000 बसावटों को नई संपर्कता प्रदान करने के लिए सरकार द्वारा पीएमजीएसवाई-IV को मंजूरी दी गई है और इस योजना के अंतर्गत कार्यों को पूरा करने की समय-सीमा वित्त वर्ष 2028-2029 है।

(घ) पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष के दौरान पीएमजीएसवाई के विभिन्न कार्यकलापों/घटकों के तहत निर्मित सड़क लंबाई का विवरण निम्नानुसार है:

वित्तीय वर्ष	निर्मित सड़क लंबाई (किमी में)
2022-23	1,143.70

2023-24	1,570.12
2024-25	2,046.45
2025-26 (16.07.2025 की स्थिति के अनुसार)	267.24
कुल	5,027.51

विवरण

महाराष्ट्र में पिछले तीन वर्षों और वर्तमान वर्ष के दौरान राज्य अंश सहित व्यय का जिलावार ब्यौरा

क्र. सं.	जिले का नाम	व्यय (राज्य अंश सहित) (रुपए करोड़ में)
1	अहमदनगर	231.08
2	अकोला	115.41
3	अमरावती	136.85
4	औरंगाबाद	131.44
5	बीड	124.04
6	भंडारा	83.95
7	बुलढाना	78.64
8	चंद्रपुर	188.39
9	धुले	62.37
10	गढ़चिरोली	534.16
11	गोंदिया	107.62
12	हिंगोली	94.63
13	जलगांव	101.12

14	जालना	133.88
15	कोल्हापुर	127.04
16	लातूर	126.31
17	नागपुर	151.01
18	नांदेड़	112.22
19	नंदुरबार	129.18
20	नासिक	244.89
21	उस्मानाबाद	135.53
22	पालघर	84.67
23	परभनी	68.55
24	पुणे	170.69
25	रायगढ़	47.84
26	रत्नागिरि	112.87
27	सांगली	104.49
28	सतारा	137.21
29	सिंधुदुर्ग	44.57
30	सोलापुर	223.70
31	थाने	34.28
32	वर्धा	77.68
33	वाशिम	68.64
34	यवतमाल	120.68
कुल		4,445.65

दुधारू पशुपालन

382. श्री रामप्रीत मंडल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार किसानों की आय बढ़ाने के लिए राज्य सरकारों के माध्यम से कोई पशुपालन योजना लागू कर रही है;

(ख) क्या सरकार राज्य सरकारों के माध्यम से दुधारू पशु पालन योजना भी लागू कर रही है;

(ग) क्या केंद्र सरकार का इस हेतु कोई प्रत्यक्ष योजना शुरू करने का भी विचार है; और

(घ) क्या सरकार का विशेष रूप से मध्यम और छोटे किसानों के लिए एक केंद्रीकृत दुधारू पशु पालन योजना लागू करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) जी हाँ। देश में दुधारू पशुओं के विकास सहित पशुपालन क्षेत्र के विकास के लिए राज्यों और संघ राज्य क्षेत्रों के प्रयासों को अनुपूरित और संपूरित करने के लिए, पशुपालन और डेयरी विभाग राज्य सरकारों के माध्यम से निम्नलिखित योजनाएं लागू कर रहा है:

1. देशी नस्लों के विकास और संरक्षण, बोवाईन आबादी के आनुवंशिक उन्नयन और बोवाईन पशुओं के दूध उत्पादन और उत्पादकता में वृद्धि के लिए राष्ट्रीय गोकुल मिशन क्रियान्वित किया जा रहा है। दुधारू पशुओं के विकास के लिए योजना के तहत निम्नलिखित कदम उठाए जा रहे हैं: (i) 50% से कम कृत्रिम गर्भाधान कवरेज वाले जिलों में कृत्रिम गर्भाधान कवरेज बढ़ाने के लिए राष्ट्रव्यापी कृत्रिम गर्भाधान कार्यक्रम क्रियान्वित किया जा रहा है; (ii) देशी नस्लों के सांडों सहित उच्च आनुवंशिक गुणता वाले सांडों का उत्पादन करने के लिए संतति परीक्षण और नस्ल चयन लागू किया जा रहा है; (iii) बोवाईन आबादी के तेजी से आनुवंशिक उन्नयन के लिए आईवीएफ तकनीक और सेक्स सोर्टेड सीमन का उपयोग करके त्वरित नस्ल सुधार कार्यक्रम क्रियान्वित किया जा रहा है; (iv) गोपशुओं और भैंसों के आनुवंशिक सुधार में तेजी लाने के लिए जीनोमिक चयन लागू किया जा

रहा है और (v) ग्रामीण भारत में बहुउद्देश्यीय कृत्रिम गर्भाधान तकनीशियनों (MAITRI) को किसानों के द्वार पर गुणवत्तापूर्ण कृत्रिम गर्भाधान सेवाएँ प्रदान करने के लिए प्रशिक्षित और सुसज्जित किया जा रहा है।

2. उद्यमिता विकास के लिए व्यक्तियों, एफपीओ, एसएचजी, धारा 8 कंपनियों और नस्ल सुधार अवसंरचना के लिए राज्य सरकारों को प्रोत्साहन प्रदान करके पोल्ट्री, भेड़, बकरी, सूअर पालन, आहार एवं चारा विकास में उद्यमिता विकास और नस्ल सुधार पर विशेष ध्यान केंद्रित करने के लिए राष्ट्रीय पशुधन मिशन लागू किया जा रहा है। दिनांक 21.02.2024 को इस योजना में संशोधन किया गया है और पशुधन क्षेत्र के समग्र विकास के लिए घोड़े, गधे, खच्चर और ऊँट को कार्यकलापों में शामिल किया गया है।

3. राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD) को निम्नलिखित 2 घटकों के साथ कार्यान्वित किया जा रहा है: (i) एनपीडीडी का घटक "क" राज्य सहकारी डेयरी परिसंघों/जिला सहकारी दुग्ध उत्पादक संघों/स्वयं सहायता समूहों (SHG)/दुग्ध उत्पादक कंपनियों/किसान उत्पादक संगठनों के लिए गुणवत्तापूर्ण दूध परीक्षण उपकरणों के साथ-साथ प्राथमिक प्रशीतन सुविधाओं के लिए अवसंरचना के निर्माण/सुदृढ़ीकरण पर ध्यान केंद्रित करता है और (ii) एनपीडीडी योजना के घटक "ख" "सहकारिता के माध्यम से डेयरी" का उद्देश्य संगठित बाजार तक किसानों की पहुँच बढ़ाकर, डेयरी प्रसंस्करण सुविधाओं और विपणन अवसंरचना को उन्नत करके और उत्पादक स्वामित्व वाली संस्थाओं की क्षमता में वृद्धि करके दूध और डेयरी उत्पादों की बिक्री बढ़ाना है।

4. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम को पशु रोगों के लिए रोगनिरोधी टीकाकरण, पशु चिकित्सा सेवाओं की क्षमता का निर्माण, रोग निगरानी और पशु चिकित्सा अवसंरचना को सुदृढ़ करने के लिए लागू किया जा रहा है। साथ ही, प्रधानमंत्री किसान समृद्धि केंद्रों (PM-KSK) और सहकारी समितियों के माध्यम से देश भर में सस्ती जेनेरिक पशु चिकित्सा दवाओं की उपलब्धता सुनिश्चित करने के लिए इस योजना के तहत पशु औषधि संबंधी एक नया घटक जोड़ा गया है। इससे किफायती और अच्छी गुणवत्ता वाली जेनेरिक दवाओं के लिए एक पारिस्थितिकी तंत्र तैयार होगा।

(ग) दुधारू पशुओं सहित पशुपालन क्षेत्र के विकास के लिए विभाग द्वारा क्रियान्वित की जा रही प्रत्यक्ष योजनाओं का विवरण इस प्रकार है:

(i) पशुपालन अवसंरचना विकास निधि (AHIDF) एएचआईडीएफ पशुधन उत्पाद प्रसंस्करण और विविधीकरण अवसंरचना के निर्माण/सुदृढीकरण के लिए 3% प्रति वर्ष की दर से ब्याज सबवेंशन प्रदान करता है, जिससे असंगठित उत्पादक सदस्यों को संगठित बाजार तक बेहतर पहुँच प्राप्त होती है।

(ii) डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (SDCFPO) प्रतिकूल बाजार परिस्थितियों या प्राकृतिक आपदाओं के कारण उत्पन्न संकट से निपटने के लिए राज्य डेयरी सहकारी परिसंघों को सुलभ कार्यशील पूंजीगत ऋण के संबंध में ब्याज सबवेंशन (नियमित 2% और शीघ्र चुकौती पर अतिरिक्त 2%) प्रदान करके सहायता प्रदान करना।

(घ) जी नहीं।

पीएमएफबीवाई के तहत लाभान्वित किसान

383. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2022-23 और 2023-24 के दौरान प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत अब तक कितने किसान लाभान्वित हुए हैं;

(ख) महाराष्ट्र राज्य के संबंध में विशिष्ट ब्यौरा क्या है;

(ग) क्या सरकार को बीमा कंपनियों द्वारा दावों के निपटान में देरी के संबंध में कोई शिकायत प्राप्त हुई है;

(घ) यदि हाँ, तो सरकार द्वारा इस पर की गई कार्रवाई का ब्यौरा क्या है; और

(ङ) क्या सरकार किसानों को अधिक सटीक और समय पर मौसम संबंधी जानकारी प्रदान करने के लिए कोई तकनीकी उपाय अपना रही है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ड) प्रधानमंत्री फसल बीमा योजना (पी.एम.एफ.बी.वाई.) देश में खरीफ 2016 सीज़न से आरंभ की गई थी। यह योजना राज्यों और किसानों के लिए स्वैच्छिक है। वर्ष 2022-23 और वर्ष 2023-24 के दौरान नामांकित किसान आवेदनों की संख्या और दावा प्राप्त करने वाले किसानों की संख्या का विवरण नीचे दिया गया है:

वर्ष	नामांकित किसानों के आवेदनों की संख्या (लाख में)	दावा प्राप्त करने वाले किसान आवेदनों की संख्या (करोड़ रुपये में)
2022-23	1,120	334
2023-24	1,434	376

महाराष्ट्र के संबंध में विशिष्ट विवरण निम्नानुसार है:

वर्ष	नामांकित किसानों के आवेदनों की संख्या (लाख में)	दावा प्राप्त करने वाले किसान आवेदनों की संख्या (करोड़ रुपये में)
2022-23	107	76
2023-24	242	132

बीमा मॉडल का चयन, पारदर्शी बोली प्रक्रिया के माध्यम से बीमा कंपनियों का चयन, किसानों का नामांकन, स्वीकार्य दावों की गणना हेतु फसल उपज/फसल नुकसान का आकलन जैसे सभी प्रमुख कार्य संबंधित राज्य सरकार या राज्य सरकार के अधिकारियों और संबंधित बीमा कंपनी की संयुक्त समिति द्वारा किए जा रहे हैं। योजना के समुचित क्रियान्वयन के लिए प्रत्येक स्टैकहोल्डर की भूमिकाएँ और ज़िम्मेदारियाँ योजना के परिचालन दिशा-निर्देशों में परिभाषित की गई हैं।

अधिकांश दावों का निपटान योजना के परिचालन दिशा-निर्देशों के तहत निर्धारित समय-सीमा अर्थात् बीमा कंपनियों द्वारा संबंधित राज्य सरकार से अपेक्षित उपज के आंकड़े प्राप्त होने के

21 दिनों के भीतर किया जाता है। हालाँकि, पी.एम.एफ.बी.वाई. के कार्यान्वयन के दौरान, दावों के भुगतान के बारे में कुछ शिकायतें प्राप्त हुई थीं, जो मुख्य रूप से **(क) राज्य सरकार के सब्सिडी हिस्से को प्रदान करने में विलंब (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न करना/विलंबित भुगतान या दावों का कम भुगतान (ग) उपज के आंकड़ों में विसंगति व इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि हैं।** योजना के प्रावधानों के अनुसार इन समस्याओं के कारण लंबित दावों का निपटान उनके समाधान के बाद किया जाता है।

सरकार ने इस योजना के कार्यान्वयन को मजबूत करने, पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं:

- सरकार ने सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना का प्रसार और किसानों के प्रत्यक्ष ऑनलाइन नामांकन सहित सर्विस डिलीवरी, बेहतर निगरानी के लिए इंडिविजुअल बीमित किसानों के विवरण अपलोड/प्राप्त करने और इंडिविजुअल किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण सुनिश्चित करने के लिए आंकड़ों के एकल स्रोत के रूप में **राष्ट्रीय फसल बीमा पोर्टल (एन.सी.आई.पी.)** का विकास किया है।
- दावा वितरण प्रक्रिया की सख्त निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु **'डिजिकलेम मॉड्यूल'** नामक एक समर्पित मॉड्यूल चालू किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (एन.सी.आई.पी.) को सार्वजनिक वित्त प्रबंधन प्रणाली (पी.एफ.एम.एस.) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है ताकि खरीफ 2024 से सभी दावों का समय पर और पारदर्शी रूप से प्रोसेसिंग सुनिश्चित की जा सके। यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है, तो 12% का जुर्माना स्वतः गणना करके एन.सी.आई.पी. के माध्यम से लगाया जाएगा।
- प्रीमियम सब्सिडी में केन्द्र सरकार के शेयर को राज्य सरकारों के शेयर से अलग कर दिया

गया है, ताकि किसानों को केन्द्र सरकार के शेयर से संबंधित आनुपातिक दावे मिल सकें।

- योजना के प्रावधानों के अनुसार, संबंधित राज्य सरकारों द्वारा अपने प्रीमियम हिस्से को अग्रिम रूप से जमा करने के लिए एस्करो (ESCROW) खाता खोलना खरीफ 2025 सीजन से अनिवार्य कर दिया गया है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, **सीसीई-एग्री ऐप** के माध्यम से उपज डेटा/फसल कटाई प्रयोग (सीसीई) डेटा को कैप्चर करना और इसे एन.सी.आई.पी. पर अपलोड करना, बीमा कंपनियों को सीसीई के संचालन को देखने की अनुमति देना, एन.सी.आई.पी. के साथ राज्य भूमि रिकॉर्ड को एकीकृत करना आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान हो सके।
- बीमा कंपनी द्वारा दावों के भुगतान में विलंब पर 12% जुर्माने का प्रावधान राष्ट्रीय फसल बीमा पोर्टल (एन.सी.आई.पी.) पर स्वतः गणना किया जाता है।

फसल क्षति का वास्तविक मूल्यांकन, नुकसान का आकलन, पारदर्शिता सुनिश्चित करने तथा स्थानीय स्तर पर मौसम संबंधी डेटा प्राप्त करने के लिए निम्नलिखित तकनीकों को वर्ष 2023-24 से योजना के अंतर्गत कार्यान्वित किया गया है:

i. **यस-टेक (यील्ड एस्टीमेशन सिस्टम बेस्ड ऑन टेक्नालॉजी)** का उद्देश्य उपज का मूल्यांकन करने के लिए रिमोट सेंसिंग आधारित प्रणाली की ओर क्रमिक रूप से स्थानांतरण करना है, जिससे फसल उपज का निष्पक्ष और सटीक आकलन सुनिश्चित किया जा सके। यह पहल खरीफ 2023 से धान और गेहूं की फसलों के लिए शुरू की गई है, जिसमें उपज आकलन में यस-टेक से प्राप्त उपज को अनिवार्य रूप से 30% वेटेज दिया जाएगा। खरीफ 2024 से सोयाबीन फसल को भी इस प्रणाली में शामिल किया गया है।

ii **विंड्स (वेदर इन्फार्मेशन नेटवर्क एंड डेटा सिस्टम)** के अंतर्गत स्वचालित मौसम केंद्रों (ऑटोमेटिक वेदर स्टेशन- एडबल्यूएस) और स्वचालित वर्षा मापक यंत्रों (ऑटोमेटिक रेन-गेज-एआरजी) का एक नेटवर्क स्थापित किया जा रहा है, जो मौजूदा नेटवर्क की तुलना में पाँच गुना अधिक होगा। इसका उद्देश्य ग्राम पंचायत और ब्लॉक स्तर पर पूर्ण रूप से स्थानीय (हाइपर लोकल) मौसम डेटा एकत्र करना है। यह डेटा एक राष्ट्रीय डेटाबेस में समाहित किया जाएगा, जिसमें भारत मौसम विज्ञान विभाग (आईएमडी) के साथ समन्वय में इंटरऑपरेबिलिटी और डेटा साझा करने की व्यवस्था होगी। विंड्स प्रणाली न केवल यस-टेक के लिए आवश्यक डेटा प्रदान करती है, बल्कि यह सूखा और आपदा प्रबंधन, सटीक मौसम पूर्वानुमान, और बेहतर पैरामीट्रिक इंश्योरेंस प्रोडक्ट की पेशकश के लिए भी उपयोगी है।

विभाग सभी स्टैकहोल्डर्स की साप्ताहिक वीडियो कॉन्फ्रेंस, वन-टू-वन मीटिंग और राष्ट्रीय समीक्षा सम्मेलनों के माध्यम से दावों के समय पर निपटान सहित बीमा कंपनियों के कामकाज की नियमित निगरानी कर रहा है।

PROMOTION OF CROP DIVERSIFICATION IN SEMI-ARID DISTRICTS

384. SHRI DHARAMBIR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is promoting crop diversification in semi-arid districts like Mahendragarh and Biwani;
- (b) if so, the schemes under which the support is being extended to farmers;
- (c) whether any awareness programmes have been conducted to train farmers on low-water-requirement crops;
- (d) the details of incentives available for shifting from traditional crops like

wheat and paddy to pulses, millets and oilseeds; and

(e) whether the State of Haryana has submitted any district-specific proposals for inclusion in such programmes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) The Department of Agriculture and Farmers Welfare (DAandFW) is implementing the Crop Diversification Programme (CDP) under the Pradhan Mantri - Rashtriya Krishi Vikas Yojana (PM-RKVY) in the Original Green Revolution States namely Haryana, Punjab and western Uttar Pradesh to divert the area of water intensive paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri-cereals, cotton. In Haryana state, 10 districts namely Ambala, Yamuna Nagar, Karnal, Kaithal, Jind, Fatehabad, Sirsa, Panipat, Kurukshetra and Sonapat have been covered under the Crop Diversification Programme. Under CDP, assistance is given for alternative crop demonstration, farm mechanization and value addition, site specific activities and for awareness, training etc.

Further, Government of India is supplementing the efforts of state governments to encourage farmers to grow less water intensive crops such as pulses, coarse cereals, nutri cereals (Shree Anna) under National Food Security and Nutrition Mission (NFSNM), oilseeds under National Mission on Edible Oil (NMEO)-Oilseeds, horticultural crops under Mission for Integrated Development of horticulture (MIDH). The Government of India also provides flexibility to the states for state specific needs/priorities under Pradhan Mantri – Rashtriya Krishi

Vikas Yojana (PM-RKVY). The states can promote crop diversification under PM-RKVY with the approval of State Level Sanctioning Committee (SLSC).

Agricultural Technology Management Agency (ATMA) Scheme is under Implementation across the country since 2005 aimed at creating awareness among large number of farmers about new technologies. District-specific proposals has not been received from State Government of Haryana by DAandFW under CDP.

WELFARE OF DENOTIFIED, NOMADIC AND SEMI-NOMADIC TRIBES

385. SHRI JOYANTA BASUMATARY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) Whether the Government proposes to implement the recommendations of the National Commission for Denotified Nomadic and Semi-Nomadic Tribes and if so, the detailed timeline of implementation and if not, the reasons therefor;
- (b) the steps being taken by the Government to classify DNT, NT and SNT communities that have not been classified as OBC, SC and ST;
- (c) whether all States in the North Eastern Region (NER) have set up district level complaint committees for DNTs, NTs and SNTs, if so, the details thereof and if not, the reasons therefor; and
- (d) the details regarding the funds disbursed and beneficiaries under the Scheme for Economic Empowerment of DNTs (SEED) since it was launched in 2022, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Based on the recommendations of National Commission for De-notified, Nomadic and Semi-Nomadic Tribes, the Government has constituted a Development and Welfare Board for De-notified, Nomadic and Semi Nomadic Communities (DWBDNCs) in February, 2019. Further, a scheme namely, Scheme for Economic Empowerment of De-notified and Nomadic Tribes (SEED) was launched by the Department of Social Justice and Empowerment which is being implemented by DWBDNCs.

(b) A committee under chairmanship of Vice Chairman, NITI Aayog was constituted for classification of 268 communities. The Ethnographic Study of these communities has been done by NITI Aayog through the Anthropological Survey of India and Tribal Research Institutes of Gujarat, Kerala and Odisha.

(c) No communication to the States have been issued for setting up District Level Complaint Committees.

(d) Rs. 15.00 cr. was released in Financial Year 2023-24, Rs. 35.16 cr. in Financial Year 2024-25 and Rs. 3.20 cr. in the current financial year 2025-26 under Scheme for Economic Empowerment of DNTs (SEED) covering 46,000 beneficiaries under the livelihood component, 551 beneficiaries under free coaching component and 7,000 beneficiaries under health insurance component.

RESERVATION OF DIFFERENTLY-ABLED PEOPLE IN LOCAL BODIES**386. SHRIMATI KANIMOZHI KARUNANIDHI:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of that have provided political reservation for differently-abled persons in local bodies such as Panchayats and Urban Local Bodies, States or Union Territories along with the year of implementation;

(b) whether the Government proposes to bring a National policy or amend relevant laws to provide for political reservation for differently-abled persons in local bodies across the country, in light of their continued under representation in governance, if so, the details thereof;

(c) whether any recommendations have been received from the Election Commission, National Commission for Persons with Disabilities, or any expert committee in this regard, and if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government to ensure greater political participation and representation of differently-abled persons at all levels of democratic governance?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c) Elections to local bodies such as Panchayats and Municipalities (Urban Local Bodies) is a State Subject by virtue of entry 5 of the State List in the

Seventh Schedule of the Constitution of India. Unlike reservations for women, Scheduled Castes (SCs), and Scheduled Tribes (STs), there is no provision for political reservation for persons with disabilities in local bodies such as Panchayats and Urban Local Bodies under the Constitution of India. The Rights of Persons with Disabilities (RPwD) Act, 2016 provides the right of equality and non-discrimination to PwDs and as such there is no bar on persons with disabilities (PwDs) contesting elections for panchayats and municipalities.

(d) The RPwD Act, 2016 ensures participation of persons with disabilities in Central and State Advisory Boards on Disability and Expert Committees for identification of posts for the purpose of reservation to ensure their representation in democratic governance.

In addition to that, section 11 of the RPwD Act, 2016 mandates the Election Commission of India and the State Election Commissions to ensure that all polling stations are accessible to persons with disabilities and all materials related to the electoral process are easily understandable by and accessible to them. The Election Commission of India has taken several measures to make voter registration and polling accessible such as PwD mapping, accessible voter education through the Systematic Voters' Education and Electoral Participation (SVEEP) program that includes campaign in accessible formats, provision of home voting for persons with benchmark disabilities etc. ECI has also launched the Saksham App that allows PwDs to request assistance, such as wheelchair access or transportation to polling stations.

ELIGIBILITY CRITERIA OF PM-KISAN

387. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **Agriculture and Farmers Welfare** be pleased to state:

(a) the details on the total number of beneficiaries and the amount disbursement of the 19th installment of the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme;

(b) the eligibility criteria for farmers to receive benefits under the PM-KISAN scheme, and the steps taken to ensure that all eligible farmers are included;

(c) the measures implemented to facilitate this process for farmers to complete the mandatory e-KYC (electronic Know Your Customer) to continue receiving benefits under the scheme; and

(d) the mechanisms in place for beneficiaries to check their payment status and resolve any issues related to non-receipt of funds and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to some certain exclusions relating to higher income status.

The Government of India has disbursed over Rs 3.69 lakh Cr to farmers in 19 installments since inception. The 19th instalment of the PM-Kisan Scheme was released on 24th February, 2025 and more than 10 Crore beneficiaries received its benefit amounting to over Rs. 23,000 Crore.

In order to ensure that no eligible farmers are left out from the Scheme, the Government of India often undertakes saturation drives in coordination with the State Governments. A major nationwide saturation drive was undertaken from 15th November 2023 under the Viksit Bharat Sankalp Yatra (VBSY), during which, more than 1.0 Cr. farmers were included under PM-KISAN. Further, under the new Government's 100 days initiative, around 25 lakh more eligible farmers were added under the PM-KISAN scheme. Additionally, a special drive was conducted from September 2024 to clear the pending self-registration cases. Since the beginning of the drive, over 30 lakh pending self-registration cases have been approved by the States/UTs so far. As a result of these campaigns, more than 10 crore farmers received the benefits of 19th instalment of the PM-KISAN scheme.

(c) and (d) A dedicated 'Farmers Corner' has been provided on the PM-KISAN portal where a number of facilities have been provided to farmers including checking their beneficiary status and instalment payment details. There is an additional functionality i.e. Know Your Status, provided on the portal for the farmers to check their eligibility and payment status. Farmers can also visit their local Common Service Center where they can get their beneficiary status and instalment payment details checked.

PM-KISAN Scheme has a robust grievance redressal mechanism to resolve any issues including issues related to non-receipt of funds. There is a dedicated grievance module on the PM-KISAN Portal for raising grievances by the farmers. These grievances are addressed by the State/District level officials in a time bound manner. Apart from the PM-KISAN grievance module, farmers can also register their grievances through Centralized Public Grievance Redress and Monitoring System (CPGRAMS) Portal.

Further, considering the large beneficiary base of the scheme, to promptly address the general queries and grievances raised by the beneficiaries, a voice-based PM-KISAN AI Chatbot (Kisan e-Mitra) was developed. This Chatbot provides quick, accurate, and clear responses to farmers' queries round the clock in their native languages, making the system more accessible and user-friendly. It is accessible on all platforms such as web, mobile, etc. The Kisan eMitra Chatbot currently operates in 11 languages—English, Hindi, Odia, Tamil, Bengali, Malayalam, Gujarati, Punjabi, Kannada, Telugu, and Marathi.

हिमाचल प्रदेश में मत्स्यपालन अवसंरचना

388. श्री सुरेश कुमार कश्यप:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) के अंतर्गत हिमाचल प्रदेश में मत्स्यपालन अवसंरचना को बढ़ाने के लिए कार्यान्वित की जा रही पहलों का ब्यौरा क्या है;
- (ख) उक्त राज्य में मत्स्यपालन क्षेत्र में रोजगार के अवसरों में सुधार हेतु सरकार किन पहलों पर कार्य कर रही है;

(ग) हिमाचल प्रदेश जैसे जैविक मत्स्य क्लस्टरों के विस्तार हेतु सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है; और

(घ) सरकार पीएमएमएसवाई के अंतर्गत हिमाचल प्रदेश में मत्स्य सहकारी समितियों और स्टार्टअप्स को किस प्रकार सहायता प्रदान कर रही है?

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री (श्री जॉर्ज कुरियन):

(क) और (ख) मत्स्यपालन विभाग, भारत सरकार वित्त वर्ष 2020-21 से हिमाचल प्रदेश सहित सभी राज्यों और केंद्र शासित प्रदेशों में 20,050 करोड़ रुपये के निवेश से एक प्रमुख योजना "प्रधान मंत्री मत्स्य संपदा योजना (PMMSY)" का कार्यान्वयन कर रहा है। PMMSY के अंतर्गत, हिमाचल प्रदेश सरकार से प्राप्त परियोजना प्रस्तावों के आधार पर, 7,921.83 लाख रुपये के केंद्रीय अंश के साथ 15,450.52 लाख रुपये की मात्स्यिकी विकास परियोजनाओं को मंजूरी दी गई है। राज्य में मात्स्यिकी इन्फ्रास्ट्रक्चर को बढ़ाने के लिए लागू की गई पहलों में बायोप्लोक इकाइयाँ, री-सर्कुलेट्री एक्वाकल्चर सिस्टम (RAS), फिश कियोस्क, आइस प्लांट, कोल्ड स्टोरेज, फीड मिल, ट्राउट और कार्प हैचरी, ट्राउट रेसवे, बैकयार्ड ओर्नामेंटल यूनिट्स, ब्रूड बैंक, लाइव फिश वेंडिंग सेंटर और रिक्रीएशनल फिशरीज यूनिट्स आदि की स्थापना शामिल है। इसके अतिरिक्त, 2018-19 से कार्यान्वित फिशरीज एंड एक्वाकल्चर डेवलपमेंट फंड (FIDF) के अंतर्गत, जिसकी निधि 7,522.48 करोड़ रुपये है, हिमाचल प्रदेश सरकार के 5.17 करोड़ रुपये की लागत से "गगरेट, जिला ऊना में एक अत्याधुनिक मात्स्यिकी प्रशिक्षण केंद्र की स्थापना" के प्रस्ताव को भी मंजूरी दी गई है। हिमाचल प्रदेश में कार्यान्वित इन्फ्रास्ट्रक्चर, मत्स्यपालन इकाइयाँ और अन्य पहल जैसे पॉण्ड फार्मिंग, रेसवे में ट्राउट कल्चर, हैचरी में मत्स्य बीज उत्पादन, सजावटी मत्स्यपालन, मोटरसाइकिल और आइस बॉक्स के साथ श्री वीलर जैसी मत्स्य परिवहन सुविधाएँ, प्रशीतित वाहन, कोल्ड चेन और फिश मार्केटिंग सुविधाएँ, मछुआरों को प्रदान की जाने वाली नावें और

मत्स्य जाल और मनोरंजक मात्स्यिकी भी राज्य में प्रत्यक्ष और अप्रत्यक्ष रूप से रोजगार के अवसर पैदा करने में सहायक हैं।

(ग) हिमाचल प्रदेश सरकार ने सूचित किया है कि गर्म और ठंडे दोनों ही जल पारिस्थितिकी तंत्रों (इकोसिस्टम) में मत्स्यपालन मुख्यतः जैविक विधियों से किया जाता है। राज्य में जैविक और ठंडे जल में मत्स्यपालन को बढ़ावा देने और सुदृढ़ करने के लिए, भारत सरकार ने प्रधान मंत्री मत्स्य संपदा योजना (PMMSY) के अंतर्गत एक कोल्ड वॉटर फिशरीस क्लस्टर स्थापित करने की पहल की है। इस पहल के अंतर्गत, कुल्लू जिले को अग्रणी जिला और मंडी जिले को भागीदार जिला के रूप में चिन्हित किया गया है ताकि PMMSY के अंतर्गत क्लस्टर विकास हेतु जारी मानक संचालन प्रक्रियाओं (SOP) में निर्धारित प्रावधानों और दिशानिर्देशों के अनुसार अधिसूचित कोल्ड वॉटर फिशरीस क्लस्टर विकसित किया जा सके।

(घ) भारत सरकार हिमाचल प्रदेश राज्य में मात्स्यिकी सहकारी समितियों के विकास और सुदृढ़ीकरण हेतु, विशेष रूप से जलाशय मात्स्यिकी क्षेत्र में, सहायता प्रदान कर रही है। मात्स्यिकी सहकारी समितियों के सदस्यों को मत्स्यन जाल की खरीद और क्लोस सीज़न में सहायता के प्रावधान के लिए विभिन्न प्रकार की वित्तीय सहायता प्रदान की गई है। प्रधान मंत्री मत्स्य संपदा योजना (PMMSY) के तहत, पंजीकृत जलाशय मछुआरों को क्लोस सीज़न के दौरान प्रति वर्ष 4,500 की सहायता प्रदान की जाती है, जिसमें से प्रति वर्ष प्रति लाभार्थी को केंद्र सरकार 2,400 रुपये प्रदान करती है। हिमाचल प्रदेश सरकार ने सूचित किया है कि विगत तीन वर्षों (2022-23 से 2024-25) में, कुल 10,151 लाभार्थियों को गोबिंद सागर, कोलडैम, पोंग डैम, चमेरा और रंजीत सागर (थीन डैम) जैसे प्रमुख जलाशयों में कवर किया गया है जिसमें संचयी वित्तीय सहायता 2.44 करोड़ रुपये थी। इसके अतिरिक्त, भारत सरकार राष्ट्रीय मात्स्यिकी विकास बोर्ड (NFDB) के माध्यम से हिमाचल प्रदेश में नवगठित चार मात्स्यिकी सहकारी समितियों को 12.00 लाख रुपये (प्रति समिति 3.00 लाख रुपये) की कुल वित्तीय सहायता प्रदान कर रही है।

बिहार में कृषि अनुसंधान

389. श्रीमती लवली आनंद:

श्री कौशलेन्द्र कुमार:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार की विशेष पैकेज योजना के अंतर्गत बिहार में कृषि अनुसंधान के लिए कोई कार्ययोजना क्रियान्वित की जा रही है;
- (ख) यदि हाँ, तो ऐसी योजनाओं का ब्यौरा क्या है, उनकी वर्तमान स्थिति क्या है और अब तक ऐसी सभी परियोजनाओं पर कितनी राशि व्यय की गई है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) से (ग) बिहार-2015 के लिए माननीय प्रधानमंत्री जी के पैकेज में कृषि अनुसंधान से संबंधित निम्नलिखित दो परियोजनाएं/स्कीमें शामिल थी:

- (i) राजेंद्र कृषि विश्वविद्यालय, पूसा (बिहार) को केंद्रीय कृषि विश्वविद्यालय के स्तर के रूप में उन्नयन करना।
 - (ii) राष्ट्रीय समेकित कृषि प्रणाली अनुसंधान केंद्र, मोतिहारी, बिहार
- डॉ. राजेन्द्र प्रसाद केन्द्रीय कृषि विश्वविद्यालय अधिनियम, 2016 को दिनांक 28/05/2016 को भारत सरकार के राजपत्र में अधिसूचित कर दिया गया था। कृषि अनुसंधान एवं शिक्षा विभाग (DARE) के तहत यह संस्थान राष्ट्रीय महत्व का है और यह अपने 08 महाविद्यालयों के माध्यम से मात्स्यिकी, मौलिक, मानविकी और सामुदायिक विज्ञान, कृषि व्यापार और वानिकी सहित कृषि एवं संबद्ध क्षेत्रों में अनुसंधान, शिक्षा और विस्तार संबंधी कार्यों को संपादित कर रहा है। वर्ष 2015-16 से विश्वविद्यालय को रुपये 1492.23 करोड़ की राशि आबंटित की जा चुकी है।

- भाकृअनुप-महात्मा गांधी समेकित कृषि अनुसंधान संस्थान (MGIFRI), मोतिहारी, बिहार को रुपये 30.00 करोड़ के परिव्यय के साथ दिनांक 20 जुलाई, 2015 को अनुमोदन प्रदान किया गया था और तदनुसार अपेक्षित बुनियादी ढांचे तथा मानवशक्ति के साथ इसे स्थापित किया गया। संस्थान द्वारा एकीकृत कृषि प्रणाली पर कृषि अनुसंधान कार्य किए जा रहे हैं। वर्ष 2015-16 से संस्थान को रुपये 68.94 करोड़ की राशि आबंटित की जा चुकी है।

किसानों के लिए डिजिटल कृषि से संबंधित जागरूकता कार्यक्रम

390. श्री उज्ज्वल रमण सिंह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) किसानों को डिजिटल कृषि से परिचित कराने के लिए सरकार द्वारा सेंसर, ड्रोन और सटीक सिंचाई प्रणालियों जैसी तकनीकों के उपयोग सहित क्या उपाय किए जा रहे हैं ताकि उनकी फसलों की उपज और गुणवत्ता में सुधार हो सके;

(ख) इस संबंध में सरकार द्वारा किसानों के लिए चलाए जा रहे जागरूकता कार्यक्रमों का राज्यवार ब्यौरा क्या है; और

(ग) किसान कब तक डिजिटल कृषि में पारंगत हो जाएंगे?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) सरकार ने किसानों को डिजिटल कृषि से परिचित कराने के लिए कई कदम उठाए हैं, जिनमें सेंसर, ड्रोन और प्रेसिशन सिंचाई प्रणाली जैसी तकनीकों का उपयोग शामिल है ताकि उनकी फसलों की उपज और गुणवत्ता में सुधार हो सके। इनमें से कुछ नीचे दिए गए हैं:

1. कृषि और किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) भारत में कृषि आधारित उद्यमियों सहित संपूर्ण देश के कृषक समुदाय के बीच योजना के लाभों के संबंध में जागरूकता सृजित करने और प्रसारित करने के लिए डीडी क्षेत्रीय केंद्र, डीडी किसान और ऑल इंडिया रेडियो के माध्यम से केंद्रीय क्षेत्र की एक योजना "कृषि विस्तार के लिए मास मीडिया समर्थन" को

कार्यान्वित कर रहा है। इस योजना के तहत, 18 डीडी क्षेत्रीय केंद्रों, आकाशवाणी और डीडी किसान के 97 एफएम स्टेशनों का उपयोग विभागीय योजनाओं, मौजूदा पहलों, नीतिगत निर्णयों, सलाह आदि के व्यापक प्रचार के लिए किया जा रहा है। इसके अतिरिक्त, 'केंद्रित प्रचार और जागरूकता अभियान' के एक भाग के रूप में दूरदर्शन (डीडी), ऑल इंडिया रेडियो (एआईआर), निजी टीवी और रेडियो चैनलों के माध्यम से डीएण्डएफडब्ल्यू की योजनाओं के संबंध में जानकारी प्रसारित करने के लिए ऑडियो-विजुअल स्पोर्ट्स का उपयोग किया जा रहा है। उपर्युक्त के अलावा, आउटडोर प्रचार के साथ-साथ संपूर्ण देश के प्रमुख समाचार पत्रों में प्रिंट मीडिया विज्ञापनों के माध्यम से भी प्रचार और जागरूकता अभियान चलाए जाते हैं। विभाग की किसान कल्याण योजनाओं के विवरण के संबंध में बेहतर आउटरीच और व्यापक प्रचार के लिए फेसबुक, एक्स, इंस्टाग्राम, थ्रेड्स, यूट्यूब, लिंकडइन, व्हाट्सएप, पब्लिक ऐप आदि जैसे सोशल मीडिया प्लेटफॉर्म का भी उपयोग किया जा रहा है।

II. केंद्र द्वारा प्रायोजित एक योजना, विस्तार सुधारों के लिए राज्य विस्तार कार्यक्रमों को समर्थन (एटीएमए) योजना का कार्यान्वयन, वर्तमान में देश के 28 राज्यों और 5 संघ राज्य क्षेत्रों के 740 जिलों में किया जा रहा है। यह योजना देश में एक विकेन्द्रीकृत और किसान-अनुकूल विस्तार प्रणाली को बढ़ावा देती है। योजना का उद्देश्य राज्य सरकार के प्रयासों का समर्थन करना और विभिन्न विस्तार कार्यकलापों जैसे किसान प्रशिक्षण, प्रदर्शन, एक्सपोजर विजिट, किसान मेला, किसान समूहों को संगठित करना और फार्म स्कूल आदि के आयोजन के माध्यम से किसानों को डिजिटल कृषि सहित कृषि और संबद्ध क्षेत्रों के विभिन्न विषयगत क्षेत्रों में नवीनतम कृषि तकनीकों और अच्छी कृषि पद्धतियों उपलब्ध कराना है। विगत तीन वर्षों के दौरान योजना के तहत विभिन्न विस्तार क्रियाकलापों के माध्यम से लाभान्वित किसानों का राज्यवार ब्यौरा **विवरण-I** में संलग्न है।

III. 'किसान ई-मित्र' एक वॉयस-आधारित एआई-संचालित चैटबॉट है जिसे पीएम किसान सम्मान निधि योजना से संबंधित किसानों के प्रश्नों के उत्तर देकर उनकी सहायता के लिए

विकसित किया गया है। यह समाधान 11 क्षेत्रीय भाषाओं में उपलब्ध है और अन्य सरकारी कार्यक्रमों में सहायता के लिए विकसित किया जा रहा है। वर्तमान में, यह प्रतिदिन किसानों के 20,000 से अधिक प्रश्नों का समाधान करता है और अब तक 95 लाख से अधिक प्रश्नों के उत्तर दिए जा चुके हैं।

IV. जलवायु परिवर्तन के कारण होने वाली उत्पादन हानि से निपटने के लिए राष्ट्रीय कीट निगरानी प्रणाली, फसलों में कीटों के संक्रमण का पता लगाने के लिए एआई और मशीन लर्निंग का उपयोग करती है, जिससे स्वस्थ फसलों के लिए समय पर हस्तक्षेप संभव हो पाता है। वर्तमान में 10,000 से अधिक विस्तार कार्यकर्ता इस टूल का उपयोग करते हैं, इससे किसान कीटों के इमेज कैप्चर कर पाते हैं ताकि उन्हें कीट संक्रमण और फसल हानि को कम करने में सहायता मिल सके। वर्तमान में, यह 61 फसलों और 400 से अधिक कीटों के लिए काम करता है।

V. कृषि में ड्रोन के उपयोग को प्रोत्साहित करने और एसएमएम के अंतर्गत नव विकसित कृषि/बागवानी/फसल अवशेष प्रबंधन मशीनों की फसलोपरांत इंफ्रास्ट्रक्चर के प्रदर्शन के लिए, भारतीय कृषि अनुसंधान परिषद (आईसीएआर), फार्म मशीनरी प्रशिक्षण एवं परीक्षण संस्थानों, कृषि विज्ञान केंद्रों (केवीके), राज्य कृषि विश्वविद्यालयों (एसएयू), राज्य एवं अन्य केंद्रीय सरकारी कृषि संस्थानों/विभागों और भारत सरकार के सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) द्वारा ड्रोन की खरीद और किसानों के खेतों पर इसके प्रदर्शन के लिए प्रति ड्रोन 10 लाख रुपये तक की अधिकतम सीमा के साथ 100% की दर से वित्तीय सहायता प्रदान की जाती है। सरकार ने आईसीएआर को 300 किसान ड्रोन की खरीद के लिए 5250 लाख रुपये की धनराशि प्रदान की है। आईसीएआर संस्थानों ने अब तक 296 किसान ड्रोन खरीदे हैं और कृषि में ड्रोन के उपयोग के संबंध में जागरूकता और जानकारी प्रदान करने के लिए 27114 ड्रोन प्रदर्शन आयोजित किए हैं और विभिन्न राज्यों के कुल 315648 किसानों ने इन प्रदर्शन कार्यक्रमों में भाग लिया। विस्तृत ब्यौरा **विवरण II** में संलग्न है।

VI. कृषि और किसान कल्याण विभाग (डीएंडएफडब्ल्यू) वर्ष 2015-16 से देश में केंद्र द्वारा प्रायोजित योजना "प्रति बूंद अधिक फसल" (पीडीएमसी) का कार्यान्वयन कर रहा है। पीडीएमसी सूक्ष्म सिंचाई, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से खेत स्तर पर जल उपयोग दक्षता बढ़ाने पर बल देता है। सूक्ष्म सिंचाई जल की बचत के साथ-साथ फर्टिगेशन, श्रम व्यय, अन्य इनपुट लागतों के माध्यम से उर्वरक के उपयोग को कम करने और किसानों की समग्र आय बढ़ाने में भी मदद करती है। पीडीएमसी के तहत ड्रिप और स्प्रिंकलर प्रणालियों की स्थापना के लिए सरकार लघु और सीमांत किसानों को 55% और अन्य किसानों को 45% की दर से वित्तीय सहायता प्रदान करती है।

विवरण-I

2022-23 से 2024-25 तक ए.टी.एम.ए. योजना के अंतर्गत लाभान्वित किसानों का ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2022-23	2023-24	2024-25	कुल
1	आंध्र प्रदेश	28103	37553	1636	67292
2	बिहार	395982	574595	222698	1193275
3	छत्तीसगढ़	114488	19623	69587	203698
4	गोवा	6271	14449	8137	28857
5	गुजरात	384771	140042	121084	645897
6	हरियाणा	50606	25320	5674	81600
7	हिमाचल प्रदेश	15784	42925	41555	100264
8	जम्मू एवं कश्मीर	24215	24162	68128	116505
9	झारखंड	44912	40447	45759	131118
10	कर्नाटक	260928	140256	154268	555452

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2022-23	2023-24	2024-25	कुल
11	केरल	107649	107174	39425	254248
12	महाराष्ट्र	436346	456013	415544	1307903
13	मध्य प्रदेश	186507	375572	67883	629962
14	ओडीशा	84526	40607	135199	260332
15	पंजाब	73614	64048	61659	199321
16	राजस्थान	246830	20403	455016	722249
17	तेलंगाना	4260	311	6067	10638
18	तमिलनाडु	488331	520316	776503	1785150
19	उत्तरप्रदेश	470492	602577	619101	1692170
20	उत्तराखंड	53890	46775	54273	154938
21	पश्चिम बंगाल	298899	177855	236498	713252
22	असम	40025	40845	51577	132447
23	अरुणाचल प्रदेश	56682	23000	60642	140324
24	मणिपुर	22776	5400	31950	60126
25	मेघालय	16265	30585	28064	74914
26	मिजोरम	7440	3558	4713	15711
27	नागालैंड	58588	41571	60483	150007
28	त्रिपुरा	5592	14611	36436	56639
29	सिक्किम	6576	7791	7809	22176

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2022-23	2023-24	2024-25	कुल
30	दिल्ली	5500	0	525	6025
31	पुदुचेरी	7146	10837	5981	23964
32	अंडमान और निकोबर	7641	9833	9811	27285
33	लद्दाख	244	1535	740	2519
	कुल -	4011879	3660589	3904425	11566258

विवरण-II

आयोजित प्रदर्शनों की संख्या, ड्रोन प्रदर्शनों के माध्यम से कवर किया गया क्षेत्र और लाभार्थी का राज्य-वार ब्यौरा

क्र. सं.	राज्य	ड्रोन प्रदर्शन (संख्या)	ड्रोन प्रदर्शन में शामिल क्षेत्र (हेक्टेयर)	भाग लेने वाले कुल किसान (संख्या)
1	आंध्र प्रदेश	1606	3191	13285
2	अरुणाचल प्रदेश	1	5	40
3	असम	482	291	11754
4	बिहार	2843	2176	6015
5	छत्तीसगढ़	1388	1424	21522
6	गुजरात	1348	587	2660
7	हरियाणा	2077	1234	51132
8	हिमाचल प्रदेश	800	906	13265

क्र. सं.	राज्य	ड्रोन प्रदर्शन (संख्या)	ड्रोन प्रदर्शन में शामिल क्षेत्र (हेक्टेयर)	भाग लेने वाले कुल किसान (संख्या)
9	जम्मू एवं कश्मीर	530	550	30330
10	झारखंड	948	590	1004
11	कर्नाटक	1787	2818	14618
12	केरल	1506	1867	12161
13	मध्य प्रदेश	6079	4228	36269
14	महाराष्ट्र	485	470	15778
15	मणिपुर	34	34	164
16	मेघालय	82	94	1244
17	मिजोरम	27	31	780
18	नागालैंड	10	302	1463
19	ओडिशा	21	283	850
20	पंजाब	368	405	4021
21	राजस्थान	780	744	23681
22	सिक्किम	250	130	2750
23	तमिलनाडु	908	1399	9615
24	तेलंगाना	263	1064	4764
25	त्रिपुरा	195	109	5932
26	त्रिपुरा	195	109	5932

क्र. सं.	राज्य	ड्रोन प्रदर्शन (संख्या)	ड्रोन प्रदर्शन में शामिल क्षेत्र (हेक्टेयर)	भाग लेने वाले कुल किसान (संख्या)
27	उत्तर प्रदेश	1052	1891	10139
28	उत्तराखंड	383	321	1201
29	पश्चिम बंगाल	240	1773	8963
30	दिल्ली	426	500	4316

पीएमजीएसवाई के दिशानिर्देशों में संशोधन

391. श्री लालजी वर्मा:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वित्तीय वर्ष 2024-25 और 2025-26 में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत अयोध्या और अंबेडकर नगर जिलों में कुछ सड़कों को चिह्नित किया गया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) क्या सरकार ने सांसदों द्वारा अपने संसदीय क्षेत्रों के अंतर्गत ग्रामों को चिह्नित करने हेतु दिए गए प्रस्तावों के आधार पर पीएमजीएसवाई के नियमों में कोई परिवर्तन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) उत्तर प्रदेश राज्य को प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई)-I, II और III के अंतर्गत सड़कों और पुलों के निर्माण हेतु पूर्ण पात्रता स्वीकृत कर दी गई हैं। अयोध्या और अंबेडकर नगर जिलों में, वित्त वर्ष 2024-25 और 2025-26 के दौरान पीएमजीएसवाई के अंतर्गत कोई भी कार्य स्वीकृत नहीं किया गया है।

वित्त वर्ष 2024-25 से पहले, अयोध्या जिले में पीएमजीएसवाई के तहत 1194 किलोमीटर लंबाई

के कुल 298 सड़क निर्माण कार्यों को मंजूरी दी गई थी और सभी सड़क निर्माण कार्य पूर्ण हो चुके हैं। इसी प्रकार, वित्त वर्ष 2024-25 से पहले अंबेडकरनगर जिले में पीएमजीएसवाई के तहत 875 किलोमीटर लंबाई के कुल 248 सड़क निर्माण कार्यों को मंजूरी दी गई थी और सभी सड़क निर्माण कार्य पूर्ण हो चुके हैं।

(ग) पीएमजीएसवाई के तहत कार्यक्रम की आयोजना और कार्यान्वयन के विभिन्न चरणों में जनप्रतिनिधियों के साथ परामर्श हेतु एक अंतर्निहित व्यवस्था निर्धारित की गई है। राज्य सरकारों/राज्य ग्रामीण सड़क विकास एजेंसियों को समय-समय पर परामर्श जारी किए गए हैं और उन्हें दोहराया गया है, जिसमें अन्य के साथ-साथ, इन प्रावधानों के सख्त अनुपालन पर ज़ोर दिया गया है।

इसके अलावा पीएमजीएसवाई-IV के कार्यक्रम दिशानिर्देशों के तहत निम्नलिखित प्रावधान किए गए हैं:-

(i) जिला ग्रामीण सड़क आयोजना (डीआरआरपी) को अद्यतन किया जाना होता है और सर्वेक्षण के आधार पर, ब्लॉक और जिला स्तर पर एक व्यापक नई संपर्क प्राथमिकता सूची (सीएनसीपीएल) तैयार करके जिला पंचायतों के समक्ष प्रस्तुत की जानी होती है। तदुपरान्त, जिला पंचायतों द्वारा प्रस्तावों को अनुमोदित किया जाना होता है। इन सभी चरणों में माननीय संसद सदस्यों के सुझावों और प्रस्तावों को उचित महत्व दिया जाता है।

(ii) सीएनसीपीएल तैयार और सत्यापित होने के बाद, इसे जिला पंचायत के समक्ष प्रस्तुत किया जाएगा। संसद सदस्यों/विधायकों को सीएनसीपीएल की एक प्रति दी जाएगी और उनके सुझावों तथा निचले स्तर की पंचायती राज संस्थाओं के सुझावों पर जिला पंचायत द्वारा पूर्ण विचार किया जाएगा और उन्हें अनुमोदन प्रदान किया जाएगा।

(iii) इसके अलावा, पात्र बसावटों के संबंध में माननीय संसद सदस्यों के सुझावों को जिला पंचायत को अनुमोदन हेतु प्रस्ताव प्रस्तुत करने से पहले एमपी-1 प्रारूप में विधिवत दर्ज किया जाना चाहिए। इससे बसावटों के अंतिम चयन की प्रक्रिया का व्यापक होना और कार्यक्रम के अंतर्गत नियोजन एवं

कार्यान्वयन की सुदृढ़ता सुनिश्चित होगी।

मंत्रालय के दिनांक 29.01.2025 के परिपत्र के अनुसार, राज्यों को परामर्श जारी किया गया था कि पीएमजीएसवाई-IV की सर्वेक्षण प्रक्रिया के दौरान, परियोजना कार्यान्वयन इकाइयों (पीआईयू) को चल रहे सर्वेक्षण के संबंध में माननीय संसद सदस्यों (पीएमजीएसवाई मानदंडों के अनुसार लोकसभा और राज्यसभा दोनों) को अवगत कराना चाहिए और कार्यक्रम के पात्रता मानदंडों के अनुसार डीआरआरपी और सीएनसीपीएल में बसावटों को शामिल करने के लिए उनके सुझावों पर उचित विचार करना चाहिए।

DELAY IN WAGE PAYMENTS UNDER MGNREGS

392. SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the steps taken by the Government to address and eliminate persistent delays in wage payments to the workers of Mahatma Gandhi National Rural Guarantee Scheme (MGNREGS);
- (b) the details of average delay period and the number of complaints regarding delayed payments received and resolved in the last year;
- (c) the mechanisms adopted to ensure the quality and durability of assets created under MGNREGS (e.g., roads, water harvesting structures afforestation);
- (d) whether regular quality audits conducted, if so, the findings thereof;
- (e) the specific measures taken to ensure the full inclusion and participation of marginalized communities' women and persons with disabilities in MGNREGS and their current participation rate particularly in

Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) As per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process—from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.

The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). These include:

- Improvement of National Electronic Fund Management System (Ne-FMS)
- Intensive consultation with State Governments and other stakeholders for ensuring timely payment of wages, verification of pending and delay compensation claims etc.
- Formulation of Standard Operating Procedure for monitoring of timely payment and payment of delay compensation.
- Reviewing the status of timely payment and payment of delay compensation with the States/ UTs during periodic meetings, Performance Review Committee meetings, Mid-term Reviews etc.

Further, continued efforts have been undertaken by the Ministry through various technological interventions for ensuring timely payments of wages. Some of the key interventions include:

- **Direct Benefit Transfer (DBT)** Wages are transferred directly from the central account to workers' bank accounts, minimizing the role of intermediaries and reducing fund misappropriation. This has proven to be effective in enhancing transparency and preventing leakages. Almost 100% of the funds are managed electronically with the wage payment made entirely through Direct Benefit Transfer (DBT) protocol.
- **Aadhaar Payment Bridge System (APBS)** APBS conversion is a major reform process where benefits are credited directly into the bank accounts based on the Aadhaar of the workers under Mahatma Gandhi NREGS, preferably Aadhaar Based Payments, cutting several layers in the delivery process. APBS helps in better targeting, increasing the efficiency of the system and reducing the delays in payments, ensuring greater inclusion by curbing leakages thereby promoting greater accountability and transparency.
- **National Mobile Monitoring System (NMMS)** Real-time attendance capture through geo-tagged photographs at the worksite ensures accurate and timely recording of attendance, which helps in timely payment of wages.

(c) Details of mechanisms adopted to ensure the quality and durability of assets created under Mahatma Gandhi NREGS are given at **Statement -I**.

(d) In addition to the regular monitoring visits done by the National Level Monitors and Social audit conducted by the Gram Sabha, audits are also conducted by internal audit wing of Ministry of Rural Development annually.

Some of the issues reported in these audits are:

- Misappropriation of funds
- Work done by machinery
- Fake job cards
- Poor quality of work
- No work found
- Workfile not maintained properly etc.

(e) The Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) has special provisions for women and it has been categorically mentioned in Schedule-II, Para 15 that while providing employment, priority shall be given to women in such a way that at least one-third of the beneficiaries shall be women who have registered and demanded for work under the Scheme. Provision has been laid for differently abled, women and elderly in the Act. Schedule-I, Para 18 states that, “a separate Schedule of Rates shall be finalized for women, the elderly, people with disabilities and people with debilitating ailments so as to improve their participation through productive work.”

As per Para 7.12.5 of the Annual Master Circular, at least 50% of the worksite supervisors (mates) should be women, preferably from among the members of Self Help Groups (SHGs).

Further, under Mahatma Gandhi NREGS, individual assets can be created on own lands in which such households can also work and will be entitled to get wages as per the notified wage rate of the states/UTs. As per the Para 5 of Schedule I of Mahatma Gandhi NREGA, it has been specified that works creating individual assets shall be prioritized on land or homestead owned by households belonging to the:

- (a) Scheduled Castes
- (b) Scheduled Tribes
- (c) Nomadic tribes
- (d) Denotified tribes
- (e) Other families below the poverty line
- (f) Women-headed households
- (g) Physically handicapped headed households
- (h) Beneficiaries of land reforms
- (i) The beneficiaries under the Pradhan Mantri Awaas Yojana- Gramin
- (j) Beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), and after exhausting the eligible beneficiaries under the above categories, on lands of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 subject to the condition that such households shall have a job card with at least one member willing to work on the project undertaken on their land or homestead.

This scheme is universally available for every rural household whose adult

members volunteer to do unskilled manual work. Further, provision has been made to provide additional 50 days of wage employment to every ST household in a forest area, provided that these households have no other private property except for the land rights provided under the Forest Rights Act, 2006.

District-wise number of disabled persons employed and corresponding persondays generated, employment provided to number of women and persondays generated by women in Maharashtra State under the Mahatma Gandhi NREGS during the current financial year 2025-26 (as on 17.07.2025) are given at **Statement -II**.

STATEMENT -I

Mechanisms to Ensure Quality and Durability of Assets under Mahatma Gandhi NREGS:

- **Geo-tagging of the Assets:** Geo-tagging in Mahatma Gandhi NREGA has been started from 1 September 2016. The purpose of this is to know the actual status of the works constructed under the scheme. (As on 25.03.25) more than 6.36 crore assets have been geo-tagged, details of which have been made available in public domain.
- **Mandatory expenditure on agriculture and allied activities:** As per the provision of the Act, the District Programme Coordinator shall ensure that at least 60% of the works to be taken up in the district in terms of cost shall be for creation of productive assets connected with agriculture and allied activities through development of land, water and trees.

- **Emphasis on Social Audit:** System of Social Audit is being strengthened. In association with the office of Comptroller and Auditor General (CandAG) of India, the auditing standards have been prepared and approved and the implementation of the same has started. As of now, 27 States and 2 UT have established Social Audit units. The SAUs are being constantly impressed upon to recruit and train minimum core staff at State, District and Block level.
- **Capacity Development:** Mahatma Gandhi NREGA workers are being trained under recent initiatives like Bare Foot Technicians (BFT) to move them up the skilling ladder, in order to assist in making layouts, taking measurements of work done etc. So far, 9,186 BFTs have been trained in 20 States.
- **SECURE** (Software for Estimate Calculation Using Rural Rates for Employment) SECURE is implemented in 703 districts across 28 States and 4 UTs. Now, administrative and technical sanctions of works can be accorded online through SECURE, thus bring transparency and speeding up the process.
- **GIS based Planning of GPs:** The Ministry has initiated an integrated holistic planning of the Gram Panchayats based on watershed development principles (ridge to valley approach) using Geographical information system (GIS). Out of 2.69 lakh GPs plan, 2.65 lakh GPs were completed till date.
- **JANMANREGA App:** - The JANMANREGA App is a citizen-centric

mobile application. The JANMANREGA App allows locating already geotagged more than six crore Mahatma Gandhi NREGS' Assets. Citizens are also able to provide feedback about assets that have been created under the programme and essential information related to their work under the Mahatma Gandhi NREGS. Beneficiaries can access details such as payment status, attendance, APBS status, and job-card information. Also they raise concerns about various issues, including payment, work allocation, work demand etc., by entering the job-card number. The app also includes a text-to-speech feature for enhanced accessibility.

- **National Mobile Monitoring System (NMMS)** App was launched on May, 21 2021. To ensure more transparency in the implementation of Mahatma Gandhi NREGS in the States/UTs, a provision of capturing of attendance at worksite through National Mobile Monitoring System App (NMMS App) with two-time Geotagged photographs of the beneficiaries in a day had been started for all the worksites (except Individual Beneficiary Scheme/Project) and made these attendance in public domain which increases citizen oversight of the programme besides potentially enabling faster processing of payments.
- **Area Officer Monitoring App:** This app facilitates to record the findings during the field inspections of the worksites. It helps in the analysis of findings which in turn contribute in implementation of programme in a better manner.

- **Technical Oversight Structure:** A dedicated technical setup ensures engineering oversight and quality control.
- **Field-Level Monitoring:** Continuous field-level monitoring is carried out by trained technical personnel and field assistants to ensure proper execution of work as per specifications.
- **Quality Monitoring and Control:** Functioning at both State and District levels, these cells monitor the works executed by Project Implementing Agencies (PIAs). They conduct inspections, issue compliance reports, and suggest corrective actions where needed.

Through planning tools like SECURE, technical supervision at multiple levels, geo-tagging for transparency, and community-based monitoring, Mahatma Gandhi NREGS ensures that the assets created—such as roads, water conservation structures, afforestation etc—are durable, need-based, and of high quality.

STATEMENT -II

District-wise number of disabled persons employed and corresponding persondays generated, employment provided to number of women and persondays generated by women in Maharashtra State under the Mahatma Gandhi NREGS during the current financial year 2025-26 (as on 17.07.2025)

State: Maharashtra					
S. No.	District	No. of disabled	Persondays Generated by	EMP. Provided to	Persondays Generated by

		Persons Employed in FY 2025-26	disabled in FY 2025-26	no. of women in FY 2025-26	women in FY 2025-26
1	Ahmednagar	231	4214	49688	975503
2	Akola	2311	47140	36259	685920
3	Amravati	1048	30238	72892	1753451
4	Beed	587	12323	121193	2413171
5	Bhandara	4343	93078	100325	2097160
6	Buldhana	159	2170	35279	477319
7	Chandrapur	591	10708	74343	1417268
8	Chatrapati Sambhaji Nagar	972	17007	73614	1452400
9	Dharashiv	165	3250	26163	459157
10	Dhule	431	5054	42190	706704
11	Gadchiroli	858	13177	64812	1018029
12	Gondia	285	4916	136601	2929400
13	Hingoli	118	2913	35444	755346
14	Jalgaon	292	5463	56812	1046012
15	Jalna	298	3720	58999	684450
16	Kolhapur	88	1616	19558	333248
17	Latur	214	4514	46187	977670

18	Nagpur	214	4274	20110	391940
19	Nanded	261	4996	67011	1252467
20	Nandurbar	129	1915	45173	699956
21	Nashik	808	13898	66932	1194345
22	Palghar	871	12641	83516	1259286
23	Parbhani	342	7681	54172	1121348
24	Pune	59	691	12105	161718
25	Raigad	47	644	6794	93637
26	Ratnagiri	134	1946	10992	137510
27	Sangli	53	1044	11303	188749
28	Satara	211	2587	22071	276957
29	Sindhudurg	105	1295	8361	113726
30	Solapur	190	2386	28379	427258
31	Thane	80	1197	13830	240860
32	Wardha	260	5007	18696	399380
33	Washim	923	17249	47678	908226
34	Yavatmal	683	14649	86142	1782437
	Total	18361	355601	1653624	30832008

IMPLEMENTATION OF NATIONAL MISSION ON NATURAL FARMING

393. SHRI RAO RAJENDRA SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to

state:

(a) the details of steps being taken by the Government to ensure the successful implementation of the National Mission on Natural Farming;

(b) whether the Government has details about the Bio-input Resource Centres; and

(c) if so, the details on their role in supporting farmers under the National Mission on Natural Farming?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The National Mission on Natural Farming (NMNF) is implemented in 15,000 natural farming clusters covering 7.5 Lakh Ha area across the country. Each cluster is of contiguous areas of about 50 Ha and with approximately 125 farmers.

Scientists, Farmer Master Trainers (FMTs) and trained Community Resource Persons (CRPs) undertake awareness generation, training, on-field demonstration and provide continuous handholding support to farmers. For this, more than 3900 Scientists, FMTs and Government officials have been trained on Natural Farming and about 28,000 CRPs have been identified under the Mission. Also, 806 training institutions, i.e., Krishi Vigyan Kendras, Agricultural Universities and Local Natural Farming Institutions have been involved by States/UTs.

Till date 1,100 Natural Farming Model Farms have been developed in Krishi Vigyan Kendras, Agricultural Universities and on fields of practicing

natural farming farmers for the training of Community Resource Persons and farmers.

An output based incentive of ₹4000/- per acre per year per farmer for 2 years (up to 1 acre per farmer) is provisioned in the scheme for farmers to practice natural farming, training, upkeep of livestock, preparation of natural farming inputs etc. Till date, more than 10 lakh farmers have been enrolled under the Mission.

Further, farmers are being supported by a simple certification system for increased market access. The Natural Farming Certification System is under implementation by National Centre for Organic and Natural Farming (NCONF), Ghaziabad under Participatory Guarantee System (PGS) - India.

An online portal (<https://naturalfarming.dac.gov.in/>) has been developed for real-time monitoring of the progress of implementation of NMNF.

(b) and (c) A Bio-input Resource Centre (BRC) is a cluster level enterprise that provides ready to use Natural Farming bio-inputs to local farmers who may not themselves be making on-farm inputs. BRC will also disseminate knowledge, training and demonstration on these natural farming bio Inputs to farmers. BRCs identified are 7934, of which 2045 BRCs have been set up. BRCs may be set up by practicing natural farming farmers, Primary Agriculture Credit Society/ Farmer Producer Organizations, Self Help Groups, local rural entrepreneurs etc.

सीमावर्ती सड़कों का चौड़ीकरण

394. श्री सुखजिंदर सिंह रंधावा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या पंजाब के गुरदासपुर और पठानकोट के सीमावर्ती क्षेत्रों में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत निर्मित सड़कों की चौड़ाई बहुत कम है, जिससे दो वाहनों के आवागमन में कठिनाई होती है और यह समस्या ऑपरेशन सिंदूर के दौरान देखी गई थी;

(ख) यदि हां, तो क्या सरकार का अंतरराष्ट्रीय सुरक्षा को ध्यान में रखते हुए सीमावर्ती क्षेत्रों में सड़कों को चौड़ा करने का प्रस्ताव है; और

(ग) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) पीएमजीएसवाई दिशानिर्देशों और आईआरसी विनिर्देशों के अनुसार, पीएमजीएसवाई सड़कों की कैरिजवे चौड़ाई का निर्माण सड़कों पर चलने वाली पैसेंजर कार यूनिट (पीसीयू) के संदर्भ में अनुमानित यातायात के आधार पर किया जाता है। सड़कों पर चलने वाले यातायात के आधार पर कैरिजवे की चौड़ाई 3.75 मीटर/ 5.5 मीटर हो सकती है। 500 से कम आबादी वाली बसावटें (जहां पात्र हों) की ओर जाने वाली सड़के, जहां अनुमानित यातायात बहुत कम होने की संभावना है, कैरिजवे की चौड़ाई को 3 मीटर तक किया जा सकता है। सिंगल लेन कैरिजवे अर्थात् 3 मीटर/3.75 मीटर के लिए न्यूनतम आवश्यक सड़क चौड़ाई (संरचना चौड़ाई) मैदानी/ढलानी इलाकों में 7.5 मीटर से कम नहीं होनी चाहिए और पहाड़ी/खड़े इलाकों में 6 मीटर से कम नहीं होनी चाहिए।

प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत निर्मित/उन्नत की गई सड़कों की कैरिजवे चौड़ाई का निर्धारण प्रस्तावित सड़कों पर व्यापक स्वचालित यातायात जनगणना आंकड़ों और यातायात भार सर्वेक्षण के आधार पर किया जाता है।

(ख) और (ग) पंजाब राज्य द्वारा दी गई सूचना के अनुसार, गुरदासपुर और पठानकोट जिलों में निर्मित/उन्नत की गई अधिकांश सड़कों की चौड़ाई 3.05 मीटर से 3.75 मीटर और 5.5 मीटर के बीच है। राज्य से प्राप्त प्रस्ताव के आधार पर सड़कों को सामान्य यातायात के लिए डिज़ाइन किया गया है।

पीएमजीएसवाई के तहत वर्तमान में, गुरदासपुर और पठानकोट जिले के भीतर सीमा सड़कों के चौड़ीकरण के लिए कोई प्रस्ताव नहीं है। पीएमजीएसवाई III के तहत चल रहे कार्यों को पूरा करने की समय-सीमा मार्च, 2026 है।

नाशवान फसलों के लिए शीतगृह सुविधाएं

395. श्री दिलीप शङ्कीया:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास नाशवान फसलों के लिए शीतगृह सुविधाओं को बढ़ाने हेतु कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार द्वारा प्रधानमंत्री फसल बीमा योजना को अधिक उपयोगी और प्रभावी बनाने के लिए कोई कदम उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार जैविक खेती करने वाले किसानों को वित्तीय सहायता बढ़ाने का प्रस्ताव रखती है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार विभिन्न योजनाओं का कार्यान्वयन कर रही है जिनके अंतर्गत संपूर्ण देश में शीघ्र खराब होने वाले बागवानी उत्पादों के लिए कोल्ड स्टोरेज स्थापित करने हेतु वित्तीय सहायता उपलब्ध है।

कृषि और किसान कल्याण विभाग, एकीकृत बागवानी विकास मिशन (एमआईडीएच) का कार्यान्वयन कर रहा है जिसके अंतर्गत राज्यों/संघ राज्य क्षेत्रों से प्राप्त वार्षिक कार्य योजना (एएपी) के आधार पर देश में 5000 मीट्रिक टन तक की क्षमता वाले कोल्ड स्टोरेज के निर्माण/विस्तार/आधुनिकीकरण सहित विभिन्न बागवानी कार्यकलापों के लिए वित्तीय सहायता प्रदान की जाती है। कोल्ड स्टोरेज का घटक मांग आधारित/उद्यमी द्वारा संचालित है जिसके लिए संबंधित राज्य बागवानी मिशनों के माध्यम से सामान्य क्षेत्रों में परियोजना लागत के 35% और

पूर्वोत्तर एवं पहाड़ी राज्यों तथा अनुसूचित क्षेत्रों में परियोजना लागत के 50% की दर से क्रेडिट-लिंकड बैक-एंडेड सब्सिडी के रूप में सरकारी सहायता उपलब्ध है।

इस योजना के अंतर्गत, व्यक्तियों, किसानों/उत्पादकों/उपभोक्ता समूहों, साझेदारी/प्रॉप्राइटरी फर्मों, स्वयं सहायता समूहों (एसएचजी), किसान उत्पादक संगठनों (एफपीओ), कंपनियों, निगमों, सहकारी समितियों, सहकारी विपणन संघों, स्थानीय निकायों, कृषि उपज विपणन समितियों (एपीएमसी) और विपणन बोर्डों तथा राज्य सरकारों के लिए सहायता उपलब्ध है।

इसके अतिरिक्त, राष्ट्रीय बागवानी बोर्ड (एनएचबी) " बागवानी उत्पादों हेतु कोल्ड-स्टोरेज और गोदाम के निर्माण/विस्तार/आधुनिकीकरण हेतु पूंजी निवेश सब्सिडी" नामक एक योजना का कार्यान्वयन कर रहा है। इस योजना के अंतर्गत, 5000 मीट्रिक टन से अधिक और 20000 मीट्रिक टन तक की क्षमता वाले कोल्ड-स्टोरेज और कंट्रोल्ड एटमॉस्फियर (सीए) स्टोरेज स्थलों के निर्माण/विस्तार/आधुनिकीकरण हेतु सामान्य क्षेत्रों में परियोजना की पूंजीगत लागत के 35% की दर से और पूर्वोत्तर, पहाड़ी एवं अनुसूचित क्षेत्रों के संबंध में 50% की दर से क्रेडिट-लिंकड बैक-एंडेड सब्सिडी उपलब्ध है।

खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) के एक घटक के रूप में इंटिग्रेटेड कोल्ड-स्टोरेज, फूड प्रोसेसिंग एंड प्रिसर्वेशन इंफ्रास्ट्रक्चर हेतु एक स्कीम का कार्यान्वयन कर रहा है। इसका उद्देश्य बागवानी और गैर-बागवानी उत्पादों की फसलोपरांत हानि को कम करना और किसानों को उनकी उपज के लिए लाभकारी मूल्य प्रदान करना है। इस योजना के अंतर्गत, मंत्रालय भंडारण और परिवहन इंफ्रास्ट्रक्चर के लिए सामान्य क्षेत्रों को 35% और पूर्वोत्तर एवं हिमालयी राज्यों, समेकित जनजातीय विकास कार्यक्रम (आईटीडीपी) क्षेत्रों और द्वीपों को 50% की दर से अनुदान सहायता के रूप में वित्तीय सहायता प्रदान करता है और इरेडिएशन फैसिलिटी सहित इंटिग्रेटेड कोल्ड-स्टोरेज परियोजनाओं की स्थापना के लिए मूल्य संवर्धन एवं प्रोसेसिंग इंफ्रास्ट्रक्चर हेतु क्रमशः 50% और 75% की दर से, जो प्रति परियोजना अधिकतम 10.00 करोड़ रुपये तक सीमित है, की अनुदान सहायता प्रदान की जाती

है। इस योजना के अंतर्गत स्टैंडअलोन कोल्ड-स्टोरेज शामिल नहीं हैं।

उपर्युक्त सभी योजनाएँ व्यावसायिक उपक्रमों के माध्यम से माँग आधारित/उद्यमी संचालित हैं, जिनके लिए सरकारी सहायता क्रेडिट-लिंकड बैंक-एंडेड सब्सिडी/अनुदान सहायता के रूप में है और यह राज्यों/उद्यमियों से प्राप्त प्रस्तावों के आधार पर प्रदान की जाती है।

इसके अतिरिक्त, देश में एग्रीकल्चर इंफ्रास्ट्रक्चर को सुदृढ़ करने के लिए, सरकार ने 1.00 लाख करोड़ रुपये का एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) शुरू किया है। एआईएफ के अंतर्गत, कोल्ड-स्टोरेज की स्थापना सहित फसलोपरांत इंफ्रास्ट्रक्चर के निर्माण हेतु 2.00 करोड़ रुपये तक के कोलैटरल फ्री सावधि ऋण और लिए गए सावधि ऋण पर 3% ब्याज छूट का प्रावधान है।

(ख) कृषि और किसान कल्याण विभाग, प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) नामक एक केंद्रीय क्षेत्रक योजना का कार्यान्वयन कर रहा है। पीएमएफबीवाई राज्य सरकारों द्वारा अधिसूचित क्षेत्रों में फसलों के लिए बुआई पूर्व से फसलोपरांत तक के चरणों के लिए व्यापक जोखिम कवरेज प्रदान करती है। यह बाढ़, सूखा, चक्रवात, ओलावृष्टि और कीट संक्रमण जैसी व्यापक प्राकृतिक आपदाओं के साथ-साथ भूस्खलन, बादल फटने और जलप्लावन जैसे स्थानीय जोखिमों से होने वाले हानि से किसानों की रक्षा करती है। यह योजना बेमौसम बारिश और चक्रवात जैसी घटनाओं के कारण होने वाली फसलोपरांत हानि तथा स्थगित बुआई से संबंधित जोखिमों को भी कवर करती है।

इसके अतिरिक्त, सरकार ने प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) को और अधिक प्रभावी और किसान-हितैषी बनाने के लिए कई कदम उठाए हैं। इनमें फसल हानि आकलन और उपज अनुमान के लिए उपज अनुमान तंत्र हेतु येस-टेक (प्रौद्योगिकी आधारित उपज अनुमान) जैसे प्रौद्योगिकी-आधारित उपकरण सभी किसान और कृषि-उन्मुख सेवाओं के लिए उपयोग हेतु हाइपर-लोकल मौसम का एक सुदृढ़ डेटाबेस तैयार करने के लिए विंड्स (मौसम सूचना नेटवर्क और डेटा सिस्टम) और दावों की रिअल-टाइम ट्रैकिंग के लिए डिजी-क्लेम भुगतान मॉड्यूल शुरू करना शामिल हैं। इसके अतिरिक्त, एआईडीई (इंटरमीडियरी एनरोलमेंट के लिए ऐप), किसानों के डोर-स्टेप

नामांकन के लिए एक मोबाइल ऐप शुरू किया गया है, जबकि कृषि रक्षक पोर्टल और टोल-फ्री हेल्पलाइन (14447) शिकायत निवारण को सुगम बनाता हैं। वर्ष 2018, 2022 और 2023 में स्टैकहोल्डर फीडबैक के आधार पर परिचालन दिशानिर्देशों को संशोधित किया गया है। इसके अतिरिक्त, जागरूकता और पारदर्शिता बढ़ाने, किसानों के बीच वित्तीय सुरक्षा और विश्वास सुनिश्चित करने के लिए *मेरी पॉलिसी मेरे हाथ और फसल बीमा पाठशाला* जैसे आईईसी अभियान संचालित किए गए हैं।

(ग) और (घ) कृषि और किसान कल्याण मंत्रालय, पूर्वोत्तर राज्यों के अतिरिक्त सभी राज्यों/संघ राज्य क्षेत्रों में जैविक खेती को प्रोत्साहित करने के लिए परम्परागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर राज्यों के लिए पूर्वोत्तर क्षेत्र के लिए ऑर्गेनिक मूल्य-श्रृंखला विकास मिशन (एमओवीसीडीएनईआर) का कार्यान्वयन कर रहा है। दोनों योजनाएं जैविक खेती कर रहे किसानों को उत्पादन से प्रसंस्करण, प्रमाणन और विपणन तक संपूर्ण सहायता प्रदान करने पर बल देती हैं। इन योजनाओं का प्राथमिक उद्देश्य लघु और सीमांत किसानों को प्राथमिकता देते हुए आपूर्ति श्रृंखला के सृजन हेतु जैविक क्लस्टर बनाना है। दोनों योजनाएँ राज्य/संघ राज्य क्षेत्र सरकारों के माध्यम से कार्यान्वित की जाती हैं।

पीकेवीवाई के तहत, जैविक खेती को बढ़ावा देने के लिए 3 वर्षों में प्रति हेक्टेयर 31,500 रुपये की सहायता प्रदान की जाती है। इसमें से, जैविक खाद सहित ऑन-फार्म/ऑफ-फार्म जैविक आदानों के लिए प्रत्यक्ष लाभ अंतरण के माध्यम से किसानों को प्रति हेक्टेयर 15,000 रुपये की वित्तीय सहायता प्रदान की जाती है। विपणन, पैकेजिंग, ब्रांडिंग, मूल्य संवर्धन आदि के लिए 3 वर्षों के लिए 4,500 रुपये प्रति हेक्टेयर की दर से सहायता प्रदान की जाती है। प्रमाणीकरण और अवशेष विश्लेषण के लिए 3 वर्षों के लिए 3,000 रुपये प्रति हेक्टेयर की दर से सहायता प्रदान की जाती है। प्रशिक्षण, जागरूकता और क्षमता निर्माण के लिए भी 3 वर्षों के लिए 9,000 रुपये प्रति हेक्टेयर की दर से सहायता प्रदान की जाती है।

एमओवीसीडीएनईआर के अंतर्गत, किसान उत्पादक संगठन के निर्माण, जैविक आदानों के

लिए किसानों को सहायता आदि के लिए 3 वर्षों में 46,500 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है। इनमें से, इस योजना के अंतर्गत 15,000 रुपये का प्रत्यक्ष लाभ अंतरण सहित ऑफ-फार्म/ऑन-फार्म जैविक आदानों के लिए किसानों को प्रति हेक्टेयर 32,500 रुपये की दर से वित्तीय सहायता प्रदान की जाती है। आईसीएस प्रबंधन, प्रशिक्षण और प्रमाणन (एनपीओपी) कार्यकलापों के लिए 3 वर्षों में 10,000 रुपये प्रति हेक्टेयर की वित्तीय सहायता प्रदान की जाती है। राज्य स्तर पर मूल्य श्रृंखला विपणन के लिए 3 वर्षों में 4,000 रुपये प्रति हेक्टेयर की वित्तीय सहायता प्रदान की जाती है।

पीकेवीवाई और एमओवीसीडीएनईआर की दो योजनाओं के अंतर्गत वर्तमान में प्रदान की जा रही वित्तीय सहायता को बढ़ाने का कोई प्रस्ताव विचाराधीन नहीं है।

PM e-DRIVE SCHEME

396. SHRI ANURAG SHARMA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the details of the key goals of PM e-Drive Scheme and the manner in which it will accelerate Electric Vehicle (EV) adoption across the country;
- (b) the manner in which the scheme will aid procurement of EVs for public transportation, especially in Tier-2 cities like Jhansi and Lalitpur;
- (c) the roadmap for establishing accessible and affordable EV charging stations, including in the semi-urban and rural areas;
- (d) the manner in which this scheme will promote domestic EV manufacturing, particularly encouraging the MSMEs and startups;
- (e) the measurable environmental improvements such as reduction in emissions which are anticipated through this initiative; and

(f) the manner in which implementation of this scheme in regions like Bundelkhand can ensure equitable development and cleaner mobility for all?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) Key goals/ objectives of the PM E-DRIVE Scheme are as follows : -

- i. To encourage adoption of electric and hybrid vehicles by the way of market creation, demand aggregation and other related activities.
- ii. To promote domestic technology for development of electric vehicles and its components ecosystem including via startups and MSMEs.
- iii. To promote manufacturing of battery electric vehicles (BEV) and hybrid vehicles within the country by supporting manufacturing ecosystem.
- iv. Creating strong, globally competitive, viable and self-sustaining EV industry.
- v. To contribute positively towards reducing emission intensity of India's GDP as agreed in India's "*Panchamrit*" (5-pronged commitment at COP26) and expressed in India's updated Nationally Determined Contribution (NDC).
- vi. To contribute positively to reduce vehicular emission especially from cities.

(b) An allocation of Rs.4,391 crore has been made for deployment of 14,028 e-buses under the PM E-DRIVE Scheme. Nine cities with population of more

than 40 lakh viz. Mumbai, Delhi, Bangalore, Hyderabad, Ahmedabad, Chennai, Kolkata, Surat, and Pune will be targeted initially. The roll out of inter-city/ inter-state e-buses may also be considered in consultation with state governments and other stakeholders. -

(c) The PM E-DRIVE Scheme has an allocation of Rs.2,000 crore for setting up of adequate public charging infrastructure for various categories of vehicles to instil confidence amongst EV users. This will be implemented through involvement of Central ministries/ authorities, State Governments, Central Public Sector Enterprises (CPSEs), etc. The locations for charging stations will be selected by Central Ministries, State Governments, CPSEs on the basis of technical parameters such as EV density, etc. The scheme will be implemented pan India including semi urban and rural India.

(d) The progressive localisation mandate under the phased manufacturing program (PMP) of PM E-DRIVE Scheme promotes domestic manufacturing of EV and its components.

(e) The scheme anticipates a reduction in fossil fuel dependency and lower carbon emissions by accelerating EV adoption, establishing a robust charging infrastructure, and fostering the growth of the EV manufacturing ecosystem in the country.

(f) The PM E-DRIVE Scheme has been implemented pan India including regions like Bundelkhand.

INITIATIVES TO PROMOTE ORGANIC AND CLIMATE SMART FARMING**397. SHRI RAJMOHAN UNNITHAN:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of initiatives implemented to promote organic and climate-smart farming;
- (b) the details of plans to expand the crop insurance schemes; and
- (c) the manner in which the Government is helping farmers access new markets?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs except North Eastern States and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for the North Eastern States. Both schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing. Primary focus of the schemes is to form organic clusters, with preference to small and marginal farmers, to create a supply chain. Both schemes are also promoting natural resource based integrated and climate resilient sustainable farming systems, natural resource conservation and on-farm nutrient recycling. Both the schemes are implemented through States /UT Governments.

Under PKVY, assistance of Rs. 31,500 per ha in 3 years is provided for

promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers through Direct Benefit Transfer for on- farm /off –farm organic inputs including organic compost.

Under MOVCDNER, assistance of Rs. 46,500/ha in 3 years is provided for creation of Farmers Producer Organizations, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32,500/ ha is provided to farmers for off -farm /on –farm organic inputs such as bio-fertilizers, vermicompost, and organic pesticides including Rs. 15,000 as Direct Benefit Transfer to the farmers. Farmers can avail assistance for maximum 2 ha area under both the schemes.

(b) Yield index based Pradhan Mantri Fasal Bima Yojna (PMFBY) and weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) introduced in the country from Kharif 2016 season, is available for all States/UTs and is voluntary for the States as well as farmers. States/UTs are free to subscribe under the scheme keeping in view their risk perception and financial considerations etc. The PMFBY is designed to cover those crops where past yield data of requisite number of years based on Crop Cutting Experiments (CCEs), is available and the State Government has the capacity to conduct requisite number of CCEs to assess the yield of the crop to calculate claims.

For the crops not meeting the aforesaid conditions, the concerned State Government is free to notify them for coverage under Restructured Weather Based Crop Insurance Scheme (RWBCIS) under which claims payment are structured on the basis of weather index parameters.

(c) Under PKVY, financial assistance of Rs. 4,500/ha for 3 years is provided for marketing, packaging, branding, value addition etc. Rs. 3,000/ha in 3 years is provided for certification and residue analysis. Assistance is also provided @Rs. 9,000/ha in 3 years for training, awareness and capacity building. Under MOVCDNER, financial assistance of Rs 4000 per ha in 3 years is provided for value chain marketing at state level, financial assistance of Rs 10000 per ha in 3 years is provided for activities of ICS management, training and certification.

To ensure market linkage States organize seminars, workshops, buyer-seller meetings, exhibitions and organic festivals either within their own region or in key markets of other states. Additionally, Farmer Producer Organisations have been onboarded on GeM platform and Open Network for Digital Commerce for digital market linkage and e-commerce.

प्राकृतिक आपदाओं से होने वाली क्षति की रोकथाम

398. श्री बृजेन्द्र सिंह ओला:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने भूस्खलन, बाढ़ आदि जैसी आपदाओं की समस्याओं को रोकने या कम करने के लिए सेवा का विस्तार और आधुनिकीकरण करने के लिए कोई कदम उठाए हैं अथवा उठाने का प्रस्ताव है;

(ख) यदि हां, तो किसी भी योजना के अंतर्गत उठाए गए कदमों का तथा इसके लिए आवंटित और व्यय की गई राशि का ब्यौरा क्या है;

(ग) देश में, विशेष रूप से राजस्थान राज्य सहित, ग्राम पंचायत स्तर पर भूस्खलन और बाढ़ आदि जैसी आपदाओं के जोखिम को कम करने हेतु सरकार द्वारा किए जा रहे प्रयास क्या हैं;

(घ) यदि हैं, तो किए जा रहे प्रयासों का ब्यौरा क्या है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (ङ) आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। केंद्र सरकार राज्य सरकारों के प्रयासों में सहायता करती है और अपेक्षित रसद एवं वित्तीय सहायता प्रदान करती है। देश में प्राकृतिक आपदाओं के प्रभावी प्रबंधन हेतु उचित तैयारी, शमन और त्वरित मोचन उपाय करने के लिए राष्ट्रीय, राज्य और जिला स्तर पर सुस्थापित संस्थागत तंत्र मौजूद हैं।

केंद्र सरकार ने भारत में आपदा जोखिम न्यूनीकरण प्रणाली को मजबूत करके आपदाओं के दौरान जोखिम को कम करने हेतु देश में प्रभावी शमन उपायों को सुनिश्चित करने के लिए कई पहलें की हैं। इस दिशा में केन्द्र सरकार द्वारा की गई महत्वपूर्ण पहलें और स्वीकृत महत्वपूर्ण परियोजनाएं निम्नानुसार हैं: -

(i) पंद्रह (15) राज्यों में कार्यान्वयन के लिए राष्ट्रीय भूस्खलन जोखिम शमन परियोजना, जिसका कुल वित्तीय परिव्यय 1000 करोड़ रुपये है। इसमें एनडीएमएफ से केंद्रीय हिस्सा 900 करोड़ रुपये है। ये 15 राज्य अरुणाचल प्रदेश, असम, हिमाचल प्रदेश, मणिपुर, मेघालय, मिजोरम, नागालैंड, सिक्किम, त्रिपुरा, उत्तराखंड, कर्नाटक, केरल, महाराष्ट्र, तमिलनाडु और पश्चिम बंगाल हैं। अब तक उत्तराखंड राज्य को 4.54 करोड़ रुपये जारी किए गए हैं।

(ii) इससे पहले, वर्ष 2019 में, चार (04) राज्यों अर्थात् सिक्किम, मिजोरम, नागालैंड और उत्तराखंड के लिए 43.91 करोड़ रुपये की केंद्रीय सहायता के साथ भूस्खलन जोखिम शमन योजना (LRMS) को मंजूरी दी गई थी। इस योजना के प्रमुख परिणामों में भूस्खलन शमन, वास्तविक समय निगरानी, जागरूकता कार्यक्रम और क्षमता निर्माण और प्रशिक्षण शामिल हैं।

(iii) भारतीय भूवैज्ञानिक सर्वेक्षण (जीएसआई) ने विभिन्न स्रोतों जैसे भारतीय मौसम विज्ञान विभाग (आईएमडी), राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र (एनसीएमआरडब्ल्यूएफ), राष्ट्रीय सुदूर संवेदन केंद्र (एनआरएससी) से प्राप्त विविध इनपुट डेटा के वास्तविक समय एकीकरण के लिए और

भूसंकेत वेब पोर्टल और भूस्खलन मोबाइल ऐप आदि जैसे समर्पित माध्यमों के माध्यम से भूस्खलन पूर्व चेतावनी बुलेटिनों के पूर्वानुमान और प्रसार के लिए कोलकाता में राष्ट्रीय भूस्खलन पूर्वानुमान केंद्र (एनएलएफसी) की स्थापना की है।

(iv) भूस्खलन के जोखिम को कम करने के लिए, जीएसआई ने ब्रिटिश भूवैज्ञानिक सर्वेक्षण (बीजीएस) के सहयोग से भारत के लिए एक प्रोटोटाइप क्षेत्रीय भूस्खलन पूर्व चेतावनी प्रणाली (एलईडब्ल्यूएस) विकसित की है। भारत के तीन जिलों, पश्चिम बंगाल के दार्जिलिंग और कलिम्पोंग जिलों और तमिलनाडु के नीलगिरि जिले में इस मॉडल का मूल्यांकन और परीक्षण शुरू हो गया है।

(v) जीएसआई, भारतीय मौसम विज्ञान विभाग (आईएमडी), राष्ट्रीय मध्यम अवधि मौसम पूर्वानुमान केंद्र (एनसीएमआरडब्ल्यूएफ), राष्ट्रीय सुदूर संवेदन केंद्र (एनआरएससी) और सभी संबंधित राज्य आपदा प्रबंधन प्राधिकरणों (एसडीएमए) जैसे विभिन्न हितधारकों के सहयोग से, छह अन्य राज्यों के 18 जिलों में प्रायोगिक भूस्खलन पूर्वानुमान बुलेटिन उपलब्ध करा रहा है। इन बुलेटिनों में तालुका/उप-मंडल स्तर तक की पूर्वानुमान जानकारी होती है।

(vi) सात (07) शहरों अर्थात अहमदाबाद, बेंगलुरु, चेन्नई, हैदराबाद, कोलकाता, मुंबई और पुणे में शहरी बाढ़ जोखिम शमन परियोजनाएं, जिनका कुल वित्तीय परिव्यय 3075.65 करोड़ रुपये है। एनडीएमएफ से केंद्रीय हिस्सा 2482.62 करोड़ रुपये है। अब तक, इन सात शहरों को 709.54 करोड़ रुपये की राशि जारी की जा चुकी है।

(vii) चार (04) राज्यों अर्थात अरुणाचल प्रदेश, हिमाचल प्रदेश, सिक्किम और उत्तराखंड में क्रियान्वयन के लिए राष्ट्रीय जीएलओएफ जोखिम प्रबंधन कार्यक्रम, जिसका कुल वित्तीय परिव्यय 150 करोड़ रुपये है। एनडीएमएफ से केंद्रीय हिस्सा 135 करोड़ रुपये है और अब तक 27.73 करोड़ रुपये की राशि जारी की जा चुकी है।

(viii) बारह (12) सूखा प्रवण राज्यों के लिए उत्प्रेरक सहायता, जिसका कुल वित्तीय परिव्यय 2022.16 करोड़ रुपये है, जिसमें से एनडीएमएफ से केंद्रीय हिस्सा 1200 करोड़ रुपये है। ये 12 राज्य आंध्र प्रदेश, बिहार, गुजरात, झारखंड, कर्नाटक, मध्य प्रदेश, महाराष्ट्र, ओडिशा, राजस्थान,

तमिलनाडु, तेलंगाना और उत्तर प्रदेश हैं।

(ix) दस (10) राज्यों अर्थात् आंध्र प्रदेश, बिहार, छत्तीसगढ़, झारखंड, मध्य प्रदेश, महाराष्ट्र, मेघालय, ओडिशा, उत्तर प्रदेश और पश्चिम बंगाल में क्रियान्वयन के लिए आकाशीय बिजली सुरक्षा पर शमन परियोजना जिसका कुल वित्तीय परिव्यय 186.78 करोड़ रुपये है। आकाशीय बिजली सुरक्षा के लिए एनडीएमएफ से केंद्रीय हिस्सा 121.14 करोड़ रुपये है।

(x) उन्नीस (19) राज्यों के 144 उच्च प्राथमिकता वाले जिलों में क्रियान्वयन के लिए वन अग्नि जोखिम प्रबंधन हेतु शमन योजना जिसका कुल वित्तीय परिव्यय 818.92 करोड़ रुपये है, जिसके अंतर्गत एनडीएमएफ और एनडीआरएफ से केंद्रीय हिस्सा 690.63 करोड़ रुपये है। इस योजना के लिए पहचाने गए राज्य आंध्र प्रदेश, अरुणाचल प्रदेश, असम, छत्तीसगढ़, गुजरात, हिमाचल प्रदेश, झारखंड, कर्नाटक, केरल, मणिपुर, महाराष्ट्र, मिजोरम, मध्य प्रदेश, मेघालय, नागालैंड, ओडिशा, तमिलनाडु, तेलंगाना और उत्तराखंड हैं।

(xi) लोगों तक समय पर पूर्व चेतावनी पहुंचाने के लिए केंद्र सरकार ने कॉमन अलर्टिंग प्रोटोकॉल (सीएपी) आधारित एकीकृत अलर्ट सिस्टम (सचेत) शुरू किया है। सीएपी प्लेटफॉर्म सभी अलर्ट जनरेट करने वाली एजेंसियों यानि भारत मौसम विज्ञान विभाग (आईएमडी), केंद्रीय जल आयोग (सीडब्ल्यूसी), भारतीय राष्ट्रीय महासागर सूचना सेवा केंद्र (INCOIS), रक्षा भू-सूचना विज्ञान अनुसंधान प्रतिष्ठान (डीजीआरइ), भारतीय भूवैज्ञानिक सर्वेक्षण (जीएसआई) और भारतीय वन सर्वेक्षण (एफएसआई) को सभी राज्य आपदा प्रबंधन प्राधिकरणों (एसडीएमए) के साथ एकीकृत करता है, जो एसएमएस, मोबाइल ऐप, ब्राउज़र अलर्ट, आरएसएस फीड और गगन तथा नाविक सैटेलाइट टर्मिनलों के माध्यम से भी क्षेत्रीय भाषाओं में भू-लक्षित अलर्ट/चेतावनी जारी करने में सक्षम हैं।

सीएपी प्लेटफॉर्म का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासन द्वारा अलर्ट प्रसारित करने के लिए किया गया है। हाल की आपदाओं में इस प्रणाली का सफलतापूर्वक उपयोग किया गया है। सीएपी का उपयोग करके अब तक 6400 करोड़ से अधिक एसएमएस अलर्ट प्रसारित किए जा चुके हैं।

(xii) केंद्र सरकार ने आपदा मित्र योजना भी लागू की है, जिसके तहत, 350 जिलों, जो भूस्खलन, चक्रवात, भूकंप और बाढ़ प्रवण हैं (राजस्थान के 13 जिलों के 4700 स्वयंसेवकों के प्रशिक्षण सहित) को कवर करते हुए 1,00,000 सामुदायिक स्वयंसेवकों को आपदा मोचन में प्रशिक्षित किया गया है।

(xiii) केंद्र सरकार ने वर्ष 2024-25 में राष्ट्रीय कैडेट कोर (एनसीसी), राष्ट्रीय सेवा योजना (एनएसएस), नेहरू युवा केंद्र संगठन (एनवाईकेएस) और भारत स्काउट्स एंड गाइड्स (बीएस एंड जी) के 2,37,326 स्वयंसेवकों को (राजस्थान के 13 जिलों के 12650 स्वयंसेवकों सहित) आपदा मोचन में प्रशिक्षित करने के लिए "युवा आपदा मित्र योजना" (वाईएमएस) भी शुरू की है।

जागरूकता सृजन और क्षमता निर्माण घटक ऐसे शमन कार्यक्रमों के प्रमुख घटकों में से एक हैं। राष्ट्रीय भूस्खलन जोखिम शमन परियोजना के तहत, "समुदायों और पंचायत राज संस्था के सदस्यों के लिए संवेदनशीलता कार्यक्रम, भूस्खलन-प्रवण क्षेत्रों में एक ग्राम टास्क फोर्स का निर्माण सहित" नामक एक उप-घटक है, जिसके लिए 14 करोड़ रुपये आवंटित किए गए हैं। वन अग्नि जोखिम प्रबंधन के लिए शमन योजना के तहत, 19 राज्यों के 144 चिन्हित जिलों में ग्राम पंचायतों को बुनियादी उपकरणों और अग्निशमन कौशल से लैस करने के लिए 22 करोड़ रुपये आवंटित किए गए हैं। आकाशीय बिजली सुरक्षा पर शमन परियोजना के तहत, ग्राम पंचायत, ग्राम पंचायत के टास्क फोर्स के सदस्यों और गांव के लिए मास्टर प्रशिक्षण कार्यक्रम का एक उप-घटक है, जिसके लिए 1.5 करोड़ रुपये आवंटित किए गए हैं। इसी तरह, स्थानीय स्तर पर क्षमता निर्माण, बारह (12) सूखा प्रवण राज्यों के कार्यक्रम के लिए उत्प्रेरक सहायता के घटकों में से एक है। राजस्थान राज्य के लिए, कृषि क्षेत्रों को सूखा-रोधी बनाने के संबंध में किसानों के प्रशिक्षण और जागरूकता के लिए 2.00 करोड़ रुपये की राशि आवंटित की गई है।

RAPIDLY SHIFTING OF FARMERS FROM OILSEED TO MAIZE-RELIANCE

399. SHRI SUKHDEO BHAGAT:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to

state:

- (a) whether the farmers are rapidly shifting from oil seeds to maize due to low domestic oil seed prices-despite the Government's goal of oil self-reliance as observed in the June 30, 2025 Ministry report highlighting this crop-shift; and
- (b) the details of interventions (like MSP or import tariffs) that are being implemented to reverse this trend and ensure edible oil security?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) As per the third advance estimates of the Department of Agriculture and Farmers Welfare (DAandFW), the area under oilseed cultivation has increased from 301.92 lakh hectares in 2023–24 to 302.65 lakh hectares in 2024–25. The production of oilseeds has also increased from 396.69 lakh tonnes in 2023-24 to 426.09 lakh tonnes in 2024-25.

The National Mission on Edible Oils – Oilseeds (NMEO-OS) was approved on 3rd October, 2024 to boost domestic oilseed production and move towards self-reliance (Atmanirbhar Bharat) in edible oils. Minimum Support Price (MSP) for oilseeds has been declared every year at least 1.5 times the cost of production. Procurement under the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) scheme also covers oilseeds and helps farmers get better prices and income support.

OPEN NETWORK FOR DIGITAL COMMERCE

400. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Open Network for Digital Commerce (ONDC) will lower the cost of customer acquisition and transaction processing for sellers and if so, the details thereof;
- (b) whether any steps planned to be taken under ONDC to break the dominance of large ecommerce platforms by enabling interoperability across networks and if so, the details thereof;
- (c) the details of the steps that will be taken to empower small businesses, retailers and local artisans to access the digital marketplace under ONDC;
- (d) the manner in which ONDC plan to bridge regional and linguistic gaps in digital commerce; and
- (e) the manner in which ONDC plan to increase options for buyers to a broader array of sellers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Open Network for Digital Commerce (ONDC), a Section 8 company, is an initiative of the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, aimed at promoting open networks for all aspects of the exchange of goods and services over digital or electronic networks. ONDC reduces the cost of customer acquisition and transaction processing for sellers by enabling a

decentralized and interoperable network. ONDC is not an e-commerce platform or a marketplace but an open protocol on which platforms/marketplace can be built.

Unlike conventional e-commerce platforms, ONDC fosters direct interactions between buyers and sellers across multiple platforms, reducing dependency on any single entity.

A seller onboarded through any ONDC-compliant seller application becomes discoverable to all ONDC-compliant buyer applications, enhancing market access and reducing the cost of customer acquisition. ONDC lowers the cost of customer acquisition through two key mechanisms:

- i. **Increasing the customer pool** — ONDC brings digitally underserved and unserved consumers into the e-commerce ecosystem, expanding the reach for sellers.
- ii. **Leveraging digital platforms with existing customer pools** — ONDC integrates with fintech, mobility, and other digital platforms that already have established user bases, enabling sellers to tap into a broader audience.

Further, competition among seller applications ensures that transaction fees remain competitive compared to the high commission fees charged by traditional e-commerce platforms.

The exact margin varies based on the network participants and their commercial terms.

(b) ONDC is designed as an open network where any buyer or seller can transact without being restricted to a single platform. The key features include:

- i. **Interoperability:** Sellers onboarded on any platform within the ONDC network can be discovered by buyers on any other platform, reducing the dominance of a few large players.
- ii. **Unbundling:** Unlike conventional e-commerce models, ONDC allows different entities to specialize and focus on their niche proposition without worrying about having to bring together the entire value chain of commerce. This ensures a competitive and diverse marketplace.
- iii. **Increased Competition:** The decentralized nature of ONDC promotes competition among platforms, driving down commissions and making digital commerce more viable for small and medium businesses.

(c) Several ministries at the central and state levels are driving the adoption of ONDC to empower small businesses, retailers, artisans, and suppliers. Notable measures taken by various Ministries/Departments and State Governments are as under:

Initiatives taken by Central Government:

- i. The Ministry of Micro, Small and Medium Enterprises has launched Trade Enablement and Marketing (TEAM) scheme, which facilitates the onboarding of micro and small enterprises onto ONDC by providing financial assistance for onboarding, cataloguing, account

management, logistics, packaging material and design. Notably, half of these beneficiary Micro, Small and Medium Enterprises (MSMEs) will be women-owned enterprises.

- ii. eSaras.in, the e-commerce platform under National Rural Livelihood Mission (NRLM) of Ministry of Rural Development, is live on ONDC - with operations through a central warehouse in DELHI-NCR. e-Saras is integrated with ONDC with some 800+ handcrafted products made by Self Help Groups (SHGs) now available online

Initiatives taken by State Governments:

- i. Himachal Pradesh: The state government, through its Himlra brand under Himachal Pradesh State Rural Livelihood Mission (HP SRLM), is facilitating the onboarding of local and indigenous products onto ONDC.
- ii. Andhra Pradesh: Implementing a comprehensive program to help small businesses, including SHGs and cooperatives, sell their products through ONDC.

Additionally, ONDC has taken several measures to onboard and support local businesses and small sellers, including:

- i. Supporting a large network of startups and small entrepreneurs to build solutions for local businesses and small sellers to access and benefit from eCommerce.
- ii. Developing, supporting and disseminating Training and Capacity building programs for small businesses and local sellers to join and

benefit from digital commerce including 3000+ hours of virtual training on ONDC and 200+ hours of technical training through open digital sessions, attended by 50,000+ startups, students, business leaders etc.

- iii. ONDC has developed a Handbook to help sellers (especially first time sellers) succeed in digital commerce in 14 languages and are being distributed widely
 - iv. ONDC is also actively working to onboard various SHGs, social sector sellers and micro-entrepreneurs to the ONDC network with the aid of ecosystem partners like SIDBI, NABARD and other philanthropic and developmental organizations.
 - v. Common Services Centers have gone live on ONDC to connect villages in India to the national digital market.
- (d) ONDC has made digital commerce accessible across India. Various steps taken by ONDC for making digital commerce more accessible are as under:
- i. ONDC has developed a multi-lingual Seller Handbook to help sellers (especially first time sellers) succeed in digital commerce in 14 languages and are being distributed widely
 - ii. ONDC has partnered with Bhashini to improve app development and e-commerce in Indic languages.
 - iii. ONDC Sahayak - Whatsapp Bot “ONDC Sahayak” launched in 5 languages,

to be extended to 22 languages, to help sellers and buyers get information about ONDC.

- iv. ONDC-enabled buyer and seller applications are encouraged to provide interfaces in Indian languages to cater to diverse users.
 - v. By allowing various digital commerce platforms to participate, ONDC facilitates regional businesses in connecting with customers without language barriers.
- (e) ONDC increases options for buyers in the following ways:
- i. **Enabling a wider seller base:** Any seller, irrespective of platform or location, can be discovered by buyers across multiple ONDC-compliant buyer applications.
 - ii. **Diverse product offerings:** ONDC brings first-time sellers into digital commerce, allowing small businesses, local artisans, and regional brands to gain visibility alongside large enterprises, expanding the range of available products.
 - iii. **Competitive pricing:** Increased seller participation enhances price discovery, fosters competition, and ensures cost benefits for consumers.
 - iv. **Hyperlocal market access:** ONDC enables local businesses and niche markets to reach digital buyers, increasing the availability of region-specific and specialised products.

CEAH IN ANDHRA PRADESH**401. SHRI DAGGUMALLA PRASADA RAO:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has any plans to establish a Centre of Excellence for Animal Husbandry (CEAH) in the State of Andhra Pradesh;
- (b) if so, the details thereof and also the objectives and expected outcomes and if not, the reasons therefor;
- (c) whether funds have been allocated for this initiative;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has shortlisted any start-ups, private agencies, or academic institutions for collaboration; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) and (b) No, Sir. However, under Rashtriya Gokul Mission one Gokul Gram for Ongole Breed has been established as an integrated cattle development centre for development and conservation of indigenous bovine breeds at Chadalawada, Prakasam district of Andhra Pradesh.

Further, under Rashtriya Gokul Mission, one National Kamdhenu Breeding Center (NKBC) has been established for Southern Region at Chintaladevi, Nellore, Andhra Pradesh as repository of germplasm of

Indigenous Bovine Breeds and to take up development and conservation of indigenous breeds in scientific and holistic manner.

(c) to (f) Does not arise.

IMMIGRATION CHECKPOINT AT NASHIK AIRPORT

402. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the Government has granted approval to Hindustan Aeronautics Limited (HAL) for establishing an immigration checkpoint at Nashik (Ozar) Airport, following inspections and confirmation by the Bureau of Immigration (BoI);

(b) whether the Bureau of Immigration has verified that the infrastructure for international arrivals, departures, customs offices, and immigration counters meets the required standards;

(c) whether the Government proposes to expedite the remaining procedural formalities and deployment of trained immigration staff and systems to operationalize this facility;

(d) if so, the timeframe by which the immigration checkpoint will be made functional to handle international passengers for the upcoming Simhastha Kumbha Mela; and

(e) the details of steps being taken or planned by the Government to ensure inter-ministerial coordination for smooth functioning of this checkpoint and boost regional connectivity and tourism in Nashik?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

(a) No, Sir.

(b) to (e) Yes, Sir. After assessing the infrastructure requirements, Bureau of Immigration (BOI) has recommended that the area available for immigration clearance at Nashik (Ozar) airport is not sufficient for operating full international scheduled passenger flights. It is adequate to house operating crew and passenger of cargo/chartered flights only. The required infrastructure and Immigration systems are in place to cater to domestic and international cargo routes through Indian flight operators and the necessary training for conducting Immigration checks has been imparted by BoI to the police personnel who are already attached to Nashik (Ozar) airport.

WITHHOLDING OF FUNDS UNDER MGNREGS

403. SHRI KIRTI AZAD:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the release of funds under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for the State of West Bengal has been withheld since 9th March 2022, if so, the reasons therefor;
- (b) the details of funds released under MGNREGS during the last three years, State-wise with special reference to the State of West Bengal;
- (c) whether there is under-utilization of funds by various States and if so, the details thereof, State-wise; and

- (d) the details of pending claims submitted by States for the release of funds for the year 2024-25?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) As per the provisions of the Mahatma Gandhi NREG Act, 2005, it is the responsibility of the State Government to ensure transparency and accountability in the implementation of the scheme. In case of the State of West Bengal, based on central teams' inspection reports highlighting the implementation issues such as financial misappropriation, execution of non-permissible activities, splitting of works, lack of transparency and accountability, the Ministry had sent several communications to the State for rectification of the same. However, no noticeable improvements were observed. Consequently, release of funds to the State of West Bengal has been stopped since March 9, 2022, under Section 27 of the Act due to non compliance with Central Government directives.

(b) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. State/Union Territory (UT)-wise details of funds released under the scheme from the financial years 2022-23 to 2024-25 are given at **Statement** .

(c) and (d) Mahatma Gandhi NREGS is a demand driven wage employment Scheme. Under the scheme, States/UTs furnish fund release proposals to the Government of India. Fund release under the scheme to States/UTs is a continuous process and the Central Government is committed to making funds

available to States/UTs for the implementation of the Scheme as per the demand for employment on the ground.

The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. In the current Financial Year so far, an amount of Rs 44,323 Crore has been released to the States including full pending wage liabilities and 50% of Material Liabilities of the previous financial year. Accordingly, as on date there is no pending wage liability of FY 2024-25. Payment of wages is done by Central Government directly into the accounts of the beneficiaries through Direct Benefit Transfer (DBT) mode.

STATEMENT

State/Union Territory (UT)-wise details of funds released under Mahatma Gandhi NREGS from the financial years 2022-23 to 2024-25. (Rs. in crore)				
S. No.	States/UTs	2022-23	2023-24	2024-25
1	Andhra Pradesh	7989.09	7332.63	7688.29
2	Arunachal Pradesh	577.58	426.10	558.42
3	Assam	2052.35	2221.38	1923.41
4	Bihar	6395.29	6200.03	6708.48
5	Chhattisgarh	3383.55	2888.56	3338.56
6	Goa	5.12	0.88	3.70

7	Gujarat	1692.07	1801.62	1538.79
8	Haryana	373.99	476.71	587.75
9	Himachal Pradesh	1157.48	997.13	1198.06
10	Jammu and Kashmir	1050.61	920.44	1149.89
11	Jharkhand	2708.64	2916.76	2691.77
12	Karnataka	6225.28	5415.74	5694.73
13	Kerala	3818.43	3513.48	3124.29
33	Ladakh	68.93	62.64	85.98
14	Madhya Pradesh	5702.13	5871.14	6217.87
15	Maharashtra	2549.73	3034.44	4405.68
16	Manipur	1086.63	0.00	579.91
17	Meghalaya	1116.92	912.33	1151.69
18	Mizoram	538.72	506.06	608.26
19	Nagaland	897.45	637.96	285.25
20	Odisha	4638.36	4891.89	3744.64
21	Punjab	1182.13	1166.55	1328.41
22	Rajasthan	9662.99	8671.62	7572.48
23	Sikkim	92.55	111.95	96.26
24	Tamil Nadu	9706.62	12603.36	7552.80
25	Telangana	2988.68	3508.59	3807.46
26	Tripura	922.03	1043.59	1038.87
27	Uttar Pradesh	10629.01	9808.55	9699.48

28	Uttarakhand	792.84	551.66	623.47
29	West Bengal*	0.00	0.00	0.00
30	Andaman and Nicobar	9.60	0.00	4.44
31	Lakshadweep	0.00	0.00	0.32
32	Puducherry	24.95	58.77	40.56
33	Dadra and Nagar Haveli	1.62	2.21	9.02
	Total	90041.39	88554.76	85058.99

*As per provisions under Section 27 of Mahatma Gandhi National Rural Employment Guarantee Act, 2005 due to non-compliance of directives of Central Government, funds to the State of West Bengal have been stopped since 09th March, 2022.

INCREASE ASSAM SHARE OF TEXTILE PRODUCT EXPORTS

404. MD. RAKIBUL HUSSAIN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the initiatives are being taken to increase Assam's share of textile product exports in the global market, considering its potential to export unique items like Assam silk and handloom fabrics;
- (b) whether the Government has any proposal to strengthen international trade agreements to benefit Assam's textile producers and if so, the details thereof; and
- (c) whether the Government has prepared marketing and branding to boost global recognition and demand for Assam's textile products and if so, the details

thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (c) The Government of India has taken several key initiatives to increase the share of the Indian textile industry, including Assam's textile sector, in the global market.

In the silk sector, initiatives such as conferring **Geographical Indication (GI)** status to *Muga* silk of Assam and obtaining **OEKO-TEX certification** from Germany for *Eri* silk have been undertaken to promote exports in international markets.

The Government is implementing the **Rebate of State and Central Taxes and Levies (RoSCTL)** scheme for apparel/garments and made-ups, with the objective of enhancing export competitiveness by adopting the principle of zero-rated exports. Further, textile products not covered under the RoSCTL scheme are included under the **Remission of Duties and Taxes on Exported Products (RoDTEP)** scheme, along with other eligible products.

India has signed **14 Free Trade Agreements (FTAs)** and **6 Preferential Trade Agreements (PTAs)** and concluded the F.T.A . with U.K. recently. These FTAs aim to reduce tariff and non-tariff barriers, simplify procedures, and address structural issues to make Indian exports more competitive in partner markets.

The Government also provides financial support to various **Export Promotion Councils** (e.g., **ISEPC** for silk and **HEPC** for handlooms) and trade bodies engaged in the promotion of textile and garment exports, for organizing

and participating in trade fairs, exhibitions, buyer-seller meets, etc., at national and international levels.

The Ministry has supported Export Promotion Councils/Associations in organizing a **global mega textile event — Bharat TEX 2025**, to showcase the strength of the Indian textile value chain, highlight the latest advancements and innovations in the textile and fashion industry, and position India as the most preferred destination for sourcing and investment in the textile sector.

The **Ministry of Textiles**, through the **Office of the Development Commissioner (Handlooms)**, promotes handloom products across the country, including Assam, by implementing the following schemes:

1. **National Handloom Development Programme (NHDP)**
2. **Raw Material Supply Scheme (RMSS)**

Under the above schemes, financial assistance is provided to eligible handloom agencies and weavers for procurement of raw materials, upgraded looms and accessories, solar lighting units, construction of work sheds, skill development, product and design development, technical and common infrastructure, marketing of handloom products in domestic and international markets, concessional loans under the Weavers' MUDRA Scheme, social security, etc.

Assistance is also provided for establishing international marketing linkages to suitable apex/primary handloom cooperative societies, corporations, producer companies, handloom awardees, exporters, and other talented weavers producing exclusive exportable handloom products.

Export promotion is supported through participation in international fairs, exhibitions, big-ticket events, Buyer-Seller Meets (BSMs), Reverse Buyer-Seller Meets (RBSMs), and other marketing initiatives. Publicity and brand development are undertaken through **India Handloom Brand (IHB)**, **Handloom Mark (HLM)**, and related measures.

The **Raw Material Supply Scheme (RMSS)** is implemented nationwide to ensure the availability of yarn to handloom weavers. Under this scheme, freight charges are reimbursed for all types of yarn, and a 15% price subsidy is provided for cotton hank yarn, domestic silk, wool, linen yarn, and blended yarns made from natural fibres.

Similarly, for the handicrafts sector, the **Office of the Development Commissioner (Handicrafts)** implements two major schemes: the **National Handicrafts Development Programme (NHDP)** and the **Comprehensive Handicrafts Cluster Development Scheme (CHCDS)** for the holistic development and promotion of handicrafts across the country. Under these schemes, need-based financial assistance is provided for end-to-end support to artisans, covering marketing events, skill development, cluster development, formation of producer companies, direct benefit transfers to artisans , infrastructure and technology support, research and development, digitization, branding, and marketing of handicraft products in both domestic and international markets — benefitting traditional crafts and artisans throughout the country, including those in Assam.

RISE IN HYBRID CANNABIS SMUGGLING

405. SHRI BENNY BEHANAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government is aware of the growing smuggling and distribution of high-potency hybrid cannabis across various parts of the country;
- (b) if so, the details of the seizures, arrests and major routes used in such trafficking during the last three years, State-wise;
- (c) whether international courier networks and dark web platforms are being used in such operations;
- (d) whether State of Kerala is emerging as a major hub for hybrid cannabis smuggling, as recent reports indicate; and
- (e) whether any steps have been taken to strengthen enforcement and coordination between the State and Central agencies and international cooperation to curb this trend?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d) The details of the seizures and arrests made by Drug Law Enforcement Agencies for smuggling and distribution of high-potency hybrid cannabis (Hydroponic Ganja) is at **Statement**. Primarily, air routes have been identified as the major trafficking routes for such smuggling. There have been incidents where international couriers and parcels containing Hydroponic Ganja has been booked from Thailand and subsequently seized by Drug Law Enforcement Agencies (DLEAs) in India. In the year, 2025, 02 cases of seizures of Hydroponic Ganja has been reported by the Excise Department of Kerala.

(e) The Government has raised the issues with the authorities in Thailand and also flagged the issue in bilateral meeting held from 27th to 29th May, 2025 at Bangkok, Thailand as the modus operandi revealed the involvement of human carriers traveling on flights originating from Thailand, as well as the use of courier parcels. In addition, the government has taken various steps to curb the drug menace like setting up a four-tier Narco-Coordination Centre (NCORD) mechanism to enhance coordination between Central and State DLEAs, formation of a dedicated Anti-Narcotics Task Force (ANTF) in every state, Joint Coordination Committee under the chairmanship of Director General NCB to monitor significant seizure cases, coordination with other agencies like Navy, Coast Guard, Border Security Force, State ANTF etc to conduct joint operations to control the drug trafficking, capacity building of other DLEAs, launch of MANAS helpline No. 1933 for drug information/complaint etc.

STATEMENT

Details of the seizures and arrests made by Drug Law Enforcement Agencies for smuggling and distribution of high-potency hybrid cannabis during the period 2023-2025 (upto May)

State/Year	2023			2024			2025 (upto May)		
	Quantity (in Kg)	Case	Arrest	Quantity (in Kg)	Case	Arrest	Quantity (in Kg)	Case	Arrest
Andhra	0	0	0	0	0	0	0.887	1	0

Pradesh									
Assam	0	0	0	10	1	1	0	0	0
Goa	0	0	0	0	0	0	0.17	1	3
Gujarat	5.957	18	0	22.326	7	2	85	7	8
Karnataka	8.4	8	7	56	15	5	158	26	46
Kerala	0	0	0	0	0	0	3	2	5
Maharashtra	19.475	17	1	72.322	23	9	46	5	9
Rajasthan	0	0	0	0	0	0	4	1	2
Tamil Nadu	134.29	26	2	6	29	1	54	9	1
Telangana	0	0	0	0	0	0	11	2	1
West Bengal	0.935	1	1	90	15	20	0	0	0
Delhi	0	0	0	45	11	13	0	0	0
Odisha	0	0	0	0	0	0	11	2	2
Punjab	0	0	0	0	0	0	0	0	0
TOTAL	169	70	11	302	101	51	373	56	77

Source: Narcotics Control Bureau

पीएम ई-ड्राइव और पीएलआई योजनाएं

406. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) पीएम ई-ड्राइव पहल के अंतर्गत सरकार द्वारा विशेष रूप से उपभोक्ताओं और विनिर्माताओं को दी जा रही सब्सिडी, प्रोत्साहन और नीतिगत सहायता के सन्दर्भ में इलेक्ट्रिक वाहनों के उपयोग को बढ़ावा देने हेतु क्या विभिन्न ठोस कदम उठाए गए हैं;

(ख) उत्पादकता से जुड़ी प्रोत्साहन (पीएलआई) योजनाएं, विशेष रूप से उन्नत रसायन कोशिका (एसीसी) बैटरी भंडारण और ऑटोमोबाइल एवं ऑटो कंपोनेंट पीएलआई, भारत में इलेक्ट्रिक वाहन निर्माण को बढ़ावा देने में किस प्रकार प्रमुख भूमिका निभा रही है;

(ग) क्या इन योजनाओं के माध्यम से निवेश, स्थानीयकरण और रोजगार में वृद्धि हुई है; और

(घ) क्या सरकार राज्यों और निजी भागीदारी के समन्वय से शहरी/ग्रामीण क्षेत्रों में ईवी चार्जिंग अवसंरचना, हरित निर्माण और आपूर्ति श्रृंखला को सुदृढ़ करने हेतु लक्ष्य आधारित योजनाओं का क्रियान्वयन कर रही है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) भारत सरकार द्वारा पीएम इलेक्ट्रिक ड्राइव रिवॉल्यूशन इन इनोवेटिव व्हीकल एन्हांसमेंट (पीएम ई- ड्राइव) स्कीम को 29.09.2024 को दो वर्षों की अवधि के लिए 10,900 करोड़ रुपये के परिव्यय के साथ अधिसूचित किया गया था। यह स्कीम निम्नलिखित तरीकों से उपभोक्ताओं द्वारा इलेक्ट्रिक वाहनों के उपयोग को प्रोत्साहित करती है:

(II) उपभोक्ता: यह स्कीम इलेक्ट्रिक वाहन खरीदते समय इलेक्ट्रिक वाहन खरीदारों को अग्रिम सब्सिडी प्रदान करने पर केंद्रित है। नीचे दिए गए विवरण के अनुसार, ई-दुपहिया, ई- तिपहिया, ई-एम्बुलेंस और ई-ट्रक खरीदारों को सब्सिडी प्रदान करने के लिए इस स्कीम के तहत कुल 3,679 करोड़ रुपये आवंटित किए गए हैं:

क्र.सं.	खंड	कुल सब्सिडी राशि (करोड़ रुपये में)	इलेक्ट्रिक वाहनों की संख्या
1.	ई-दुपहिया	1,772	24.79 लाख
2.	ई-तिपहिया	907	3.15 लाख

3.	ई-एम्बुलेंस	500	-
4.	ई-ट्रक	500	5,643

इसके अलावा, इलेक्ट्रिक वाहनों को प्रोत्साहित करने के अलावा, पीएम ई-ड्राइव स्कीम के तहत निम्नलिखित प्रावधान किए गए हैं:

1. 14,028 ई-बसों के लिए 4,391 करोड़ रुपये का आवंटन।
2. इलेक्ट्रिक वाहन चार्जिंग स्टेशनों की स्थापना के लिए 2,000 करोड़ रुपये का आवंटन।
3. परीक्षण एजेंसियों के उन्नयन के लिए 780 करोड़ रुपये का आवंटन।

अधिक जानकारी <https://pmedrive.heavyindustries.gov.in> पर उपलब्ध है।

(II) विनिर्माता: पीएम ई-ड्राइव स्कीम के लिए चरणबद्ध विनिर्माण कार्यक्रम का अनुपालन आवश्यक है, जो विनिर्माण के स्वदेशीकरण को अनिवार्य बनाता है। इससे देश में ऑटोमोटिव आपूर्ति श्रृंखला में लचीलापन आता है।

(ख) विवरण निम्नानुसार हैं: -

- (i) ऑटोमोबिल और ऑटो घटक (पीएलआई ऑटो) के लिए उत्पादन-आधारित प्रोत्साहन (पीएलआई) स्कीम, चैंपियन मूल उपकरण विनिर्माता श्रेणी के आवेदकों को उन्नत ऑटोमोटिव तकनीक (एएटी) वाहनों की निर्धारित (वृद्धिशील) बिक्री पर 13% से 18% तक का प्रोत्साहन प्रदान करती है, और कंपोनेंट चैंपियन श्रेणी के आवेदकों को एएटी कंपोनेंट्स (बैटरी इलेक्ट्रिक वाहनों के एएटी कंपोनेंट्स के लिए अतिरिक्त 5% प्रोत्साहन प्रदान किया जाता है) की निर्धारित बिक्री पर 7.2% से 13% तक का प्रोत्साहन प्रदान करती है। इस स्कीम के तहत प्रोत्साहन प्राप्त करने के लिए न्यूनतम 50% घरेलू मूल्यवर्धन (डीवीए) अनिवार्य है, जो ऑटोमोटिव आपूर्ति श्रृंखला में भारत में विनिर्माण को बढ़ावा देता है।
- (ii) पीएलआई उन्नत रसायन सेल स्कीम उन सेलों के उत्पादन को प्रोत्साहित करती है जिनका

उपयोग, अन्य बातों के अलावा, इलेक्ट्रिक वाहनों की बैटरियों में किया जाता है। इन सेलों का घरेलू उत्पादन भारत में इलेक्ट्रिक वाहनों के निर्माण को बढ़ावा देने में मददगार साबित होगा।

(ग) और (घ) पीएलआई ऑटो स्कीम के अंतर्गत, 31.03.2025 तक संचयी निवेश 29,576 करोड़ रुपये रहा और 44,987 (संख्या में) रोजगार सृजित हुए। स्थानीयकरण को बढ़ावा देने के लिए, पीएलआई ऑटो स्कीम में प्रोत्साहन प्राप्त करने के लिए न्यूनतम 50% घरेलू मूल्यवर्धन अनिवार्य है और 16.07.2025 तक, अनुमोदित आवेदकों को 106 घरेलू मूल्यवर्धन प्रमाणपत्र जारी किए जा चुके हैं।

उपर्युक्त स्कीमों अखिल भारतीय स्कीमों हैं और शहरी/ग्रामीण क्षेत्रों के लिए कोई लक्ष्य निर्धारित नहीं हैं। पीएम ई-ड्राइव स्कीम के तहत ईवीएन चार्जिंग बुनियादी ढाँचे को मज़बूत करने के लिए राज्यों और निजी भागीदारी के समन्वय पर काम किया जा रहा है। पीएलआई ऑटो स्कीम, एएटी उत्पादों के उत्पादन/बिक्री को प्रोत्साहित करके उनकी घरेलू आपूर्ति श्रृंखला को मज़बूत करने को बढ़ावा देती है।

दमन और दीव में प्रधानमंत्री आवास योजना-ग्रामीण के अंतर्गत लाभार्थियों

407. श्री उमेशभाई बाबूभाई पटेल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले दस वर्षों में दमन और दीव में प्रधानमंत्री आवास योजना (ग्रामीण) के अंतर्गत स्वीकृत मकानों का ब्यौरा और उनकी संख्या क्या है तथा वर्षवार कितने मकानों का निर्माण किया गया है;

(ख) क्या निर्मित मकान सभी लाभार्थियों को सौंप दिए गए हैं और सभी लाभार्थियों को क्या लाभ दिए जा रहे हैं;

(ग) यदि हां तो लाभार्थियों का ब्यौरा क्या है;

(घ) प्रत्येक मकान के निर्माण में शामिल लागत और उस पर खर्च की गई धनराशि का ब्यौरा क्या है; और

(ड) मकानों के निर्माण के दौरान किस शीर्ष के अंतर्गत धनराशि खर्च की गई?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) ग्रामीण क्षेत्रों में "सभी के लिए आवास" के उद्देश्य को प्राप्त करने के लिए, ग्रामीण विकास मंत्रालय दिनांक 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है ताकि मार्च 2029 तक 4.95 करोड़ पात्र ग्रामीण परिवारों को बुनियादी सुविधाएं के साथ सहायता प्रदान की जा सके। दिनांक 17.07.2025 तक, राज्यों/संघ राज्य क्षेत्रों को 4.12 करोड़ मकानों का संचयी लक्ष्य आवंटित किया गया है, जिसमें से 3.84 करोड़ मकानों को मंजूरी दी गई है और 2.80 करोड़ मकानों का निर्माण पूरा हो गया है।

पिछले दस वर्षों में पीएमएवाई-जी के तहत संघ राज्य क्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव में स्वीकृत और निर्मित मकानों का वर्षवार विवरण इस प्रकार है:

[इकाई संख्या में]

वित्तीय वर्ष	स्वीकृत मकान	निर्मित मकान
2016-17	286	0
2017-18	744	7
2018-19	4,394	203
2019-20	0	221
2020-21	0	972
2021-22	1,010	641
2022-23	0	1,486
2023-24	4,526	359
2024-25	0	1,076

(ख) और (ग) पीएमएवाई-जी एक लाभार्थी-संचालित योजना है, जिसमें लाभार्थी द्वारा स्वयं या उसकी देखरेख में मकान का निर्माण किया जाता है।

(घ) यह योजना दमन और दीव में 1.20 लाख रुपये की इकाई वित्तीय सहायता प्रदान करती है। स्वच्छ भारत मिशन - ग्रामीण (एसबीएम-जी), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना) या वित्त पोषण के अन्य समर्पित स्रोत के साथ अभिसरण के माध्यम से शौचालय निर्माण के लिए 12,000 रुपये की अतिरिक्त सहायता प्रदान की जाती है। दादरा और नगर हवेली तथा दमन और दीव संघ राज्य क्षेत्र लाभार्थियों को 1.20 लाख रुपये का टॉप-अप प्रदान करता है। मंत्रालय द्वारा आज की दिनांक तक संघ राज्य क्षेत्र दादरा और नगर हवेली तथा दमन और दीव को 88.30 करोड़ रुपये का केंद्रीय अंश जारी किया जा चुका है।

(ङ) पीएमएवाई-जी के अंतर्गत, मंत्रालय राज्यों/संघ राज्य क्षेत्रों को एक इकाई मानते हुए, सीधे केंद्रीय अंश की निधि जारी करता है। इसके अलावा, लाभार्थियों को सहायता की किश्तों के रूप में निधि का वितरण राज्यों/संघ राज्य क्षेत्रों द्वारा किया जाता है।

इस योजना के अंतर्गत, लाभार्थियों को सहायता राशि, आधार आधारित भुगतान प्रणाली/प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से सीधे उनके बैंक खाते/डाकघर खाते में राज्यों/संघ राज्य क्षेत्रों द्वारा निर्माण से जुड़ी किश्तों में प्रदान की जाती है।

NATIONAL PEST SURVEILLANCE SYSTEM

408. SHRI RAMASAHAYAM RAGHURAM REDDY :

Will the Minister of **Agriculture and Farmers Welfare** be pleased to state:

- (a) the expected impact of the newly launched National Pest Surveillance System (NPSS) on reducing farmers' dependence on pesticide retailers, and how it will benefit farmers;
- (b) the manner in which the system will ensure accurate diagnosis and effective

treatment of crop diseases to increase agricultural productivity and preserve soil health, particularly for farmers of Telangana;

(c) the specific measures that are being implemented to educate and train farmers in Telangana on using the AI-based NPSS platform for pest control and crop management; and

(d) whether there are any plans to develop region-specific resources and support in local languages to encourage widespread adoption of the platform in Telangana and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) to (d) The National Pest Surveillance System (NPSS) has been launched on 15th August, 2024 by the Hon'ble Union Minister of Agriculture and Farmers Welfare to enhance the surveillance and management of pest diseases across the country. The system utilizes latest digital technologies such as Artificial Intelligence and Machine Learning (AI and ML) for identification of pests and diseases and provide real time crop protection advisory to the farmers in all the States including State of Telangana. It includes a user-friendly mobile app and web portal for identification of pests and diseases in 65 crops and pest management advisories are being issued for 31 major crops namely Cotton, Rice, Maize, Chilli, Wheat, Soybean, Sugarcane, Pigeon pea, Black gram, Apple, Grapes, Banana, Pomegranate, Tomato, Brinjal , Bitter gourd, Bottle gourd, Cabbage, Cauliflower, Cucumber, Ginger, Kinnow, Mango, Okra, Onion, Orange, Papaya, Potato, Sapota, Sweet Orange, Cashew nut to the farmers. So

far, 10713 pest management advisories have been issued through NPSS for the benefit of farmers in five languages namely English, Hindi, Marathi, Punjabi and Odiya.

Ministry of Agriculture and Farmers Welfare through its Central Integrated Pest Management Centers (CIPMCs), Krishi Vigyan Kendras (KVKs) and State Agriculture Departments conduct various training programs and workshops to create awareness among farmers, state agriculture department officials and extension workers for use of NPSS for pest identification and disease management including use of pesticides.

Further, Central Integrated Pest Management Center (CIPMC), Hyderabad has conducted 32 training programmes for use of NPSS in all the districts of state of Telangana and booklet on NPSS in Local language (Telugu) was distributed to the farmers. Video Conference programme on NPSS named “Raithu Nestham” was organized by State Agriculture Department, Govt. of Telangana in which farmers and agriculture officers were present and 1,034 Raithu Vedikas participated in the NPSS training programme.

PROMOTE DESIGN INITIATIVE

409. SHRI G. SELVAM:

SHRI NAVASKANI K.:

Will the Minister of **TEXTILES** be pleased to state :

(a) the major schemes being implemented by the Government for the promotion and development of handloom and handicraft sectors in the country, State-wise

particularly in Tamil Nadu;

(b) the nature of financial and technical assistance provided under each scheme, including for raw material supply, upgraded looms/toolkits, marketing, social security and infrastructure development;

(c) the total funds released/sanctioned under these schemes during the last three financial years, State-wise including Tamil Nadu;

(d) the specific benefits and support provided to handloom weavers and handicraft artisans under these schemes;

(e) whether the Government has taken steps to promote design innovation and marketing linkages and if so, the number and location of Design Resource Centres (DRCs) set up across the country, State-wise including those in Tamil Nadu; and

(f) whether the Government proposes any further policy to strengthen the handloom and handicraft sectors in rural and tribal areas, especially in southern States like Tamil Nadu and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) to (d) The Government of India, Ministry of Textiles is implementing following schemes for the promotion and development of handloom and handicraft sectors in the country, including the State of Tamil Nadu:

1. National Handloom Development Programme;
2. Raw Material Supply Scheme;
3. National Handicraft Development Programme;
4. Comprehensive Handicrafts Cluster Development Scheme;

Under the above schemes, financial and technical assistance is provided for raw materials, upgraded looms, accessories and toolkits, design innovation, product diversification, infrastructure development, marketing of handloom and handicraft products in domestic and overseas markets, loans at concessional rates, social security etc., which benefit handloom weavers and handicraft artisans.

In the schemes implemented by the Ministry of Textiles in these sectors, budget is not allocated State/UT-wise. Funds to eligible handloom/handicraft agencies are released for various interventions on receipt of viable proposals as per the extant guidelines of the respective schemes. The details of funds released under these schemes of handloom and handicraft sectors across the country including Tamil Nadu during the last three financial years are as follows:

(Rs. in crore)

Year	Funds released
2022-23	428.60
2023-24	465.85
2024-25	486.35

(e) To promote design innovation in Handloom sector, Research and Development projects being administered by Ministry of Textiles include revival and documentation of languishing handloom crafts, experimentation/research on use of new fibres/natural dyes/organic cotton, documentation of existing/developed designs in WSCs etc. Besides, Design Resource Centres

(DRCs) have been set up in 16 Weavers' Service Centres at Delhi, Mumbai, Varanasi, Ahmedabad, Jaipur, Bhubaneswar, Guwahati, Kolkata, Meerut, Nagpur, Indore, Panipat, Hyderabad, Bengaluru, Kancheepuram and Chennai (2 DRCs in Tamil Nadu) across the country to preserve traditional handloom designs and to build and create design-oriented excellence in the Handloom Sector. Moreover, Ministry of Textiles is also being implementing Handloom Marketing Assistance (HMA) scheme across the country to promote marketing linkages in the handloom sector.

(f) To strengthen the handloom and handicraft sectors, the Government of India is implementing above schemes across the country including rural, tribal areas and southern States like Tamil Nadu.

SCHEMES FOR CROP DIVERSIFICATION IN RAIN-FED AREAS

410. SHRI AMARSING TISSO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is implementing any crop diversification schemes in rain-fed tribal areas of Assam, especially in Karbi Anglong and Dima Hasao districts;

(b) if so, the details of the crops promoted and the areas covered;

(c) the financial assistance or incentives provided to farmers under such schemes; and

(d) the steps taken to integrate these schemes with value chain and market

access initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Department of Agriculture and Farmers Welfare (DAandFW) is implementing Centrally sponsored scheme viz; Rainfed Area Development (RAD), National Mission on Edible Oils - Oil Palm (NMEO-OP) and National Mission on Edible Oils – Oil Seeds (NMEO-OS) across the country including Assam. The Karbi Anglong and Dima Hasao districts of Assam are also covered under these scheme.

The Rainfed Area Development (RAD) scheme focuses on Integrated Farming System (IFS) for enhancing productivity and minimizing risks associated with climatic variability. Under RAD, crops/cropping system is integrated with activities like horticulture, livestock, fishery, agro-forestry, apiculture etc. to enable farmers not only in maximizing farm returns for sustaining livelihood, but also to mitigate the impacts of drought, flood or other extreme weather events. In Karbi Anglong district, Capacity Building Training are also conducted to integrate the scheme with value chain and the farmers are trained for post harvest storage of the farm products and processing of the by-products, packaging and sealing. Also the process is continuing to enrol and form farmers into a FPO, so that proper marketing is done to promote export and expand new market. In Dima Hasao district farmers are linked with local Buyers.

The National Mission on Edible Oils – Oilseeds (NMEO-OS) aims to boost domestic oilseed production to strive towards self-reliant in edible oils in the

country. Under NMEO-Oilseeds, over 600 Value Chain Clusters have been identified across the country, covering more than 10 lakh hectares annually. These clusters are managed by Value Chain Partners (VCPs), including Farmer Producer Organizations (FPOs) and cooperatives. Farmers in these clusters are getting free high-quality seeds, training in Good Agricultural Practices (GAPs), and advisory services on weather and pest management. Additionally, states also conducting block demonstrations to create awareness among farmers about the latest high-yielding varieties and technologies. In addition, the mission supports Government/Private industries, FPOs and cooperatives for setting up post-harvest infrastructure including improving the capacity or efficiency of existing infrastructure for increasing the efficiency of oilseed collection, oil extraction and recovery. This also enhances the recovery of valuable products from secondary sources such as cottonseed, rice bran, corn oil, and Tree-Borne Oils (TBOs), contributing to sustainable agricultural practices and better income generation for farmers.

The NMEO-OP strives to boost oil palm cultivation in the country through area expansion, production inputs, market support and technology transfer. It provides assistance for planting, intercropping, irrigation, mechanization, and replanting, alongside price assurance through viability gap funding to the farmers. The scheme also promotes new technologies, farmer training, and infrastructure development to enhance productivity and efficiency.

Further, the Crop Diversification Programme (CDP) under the Pradhan Mantri - Rashtriya Krishi Vikas Yojana (PM-RKVY) in the Original Green

Revolution States viz; Haryana, Punjab and western Uttar Pradesh since 2013-14 to divert the area of water intensive paddy crop to alternative crops, like pulses, oilseeds, coarse cereals, nutri cereals, cotton etc. however, CDP is not implemented in Assam.

मनरेगा के अंतर्गत न्यूनतम कार्य दिवस

411. श्री राम शिरोमणि वर्मा:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत वित्त वर्ष 2022-23, 2023-24 और 2024-25 में श्रावस्ती और बलरामपुर जिलों में सृजित कार्य- दिवसों की संख्या क्या है;

(ख) उक्त अवधि के दौरान इससे लाभान्वित श्रमिकों की संख्या क्या है;

(ग) उक्त जिलों में 100 दिनों के लिए पूर्ण रोजगार प्राप्त करने वाले श्रमिकों की संख्या क्या है;

(घ) क्या सरकार को उक्त जिलों से समय पर बकाया राशि का भुगतान न होने की शिकायतें मिली हैं, यदि हां, तो इस समस्या के समाधान के लिए क्या कदम उठाए गए हैं; और

(ङ) क्या सरकार का मनरेगा योजना के अंतर्गत 100 दिनों की रोजगार गारंटी को बढ़ाने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) वित्तीय वर्ष 2022-23, 2023-24 और 2024-25 के दौरान महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के अंतर्गत उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों में सृजित श्रम-दिवसों का विवरण निम्नानुसार है:

वित्तीय वर्ष	सृजित श्रम दिवस (लाख में)		
	2022-23	2023-24	2024-25
श्रावस्ती	24.32	30.82	31.62
बलरामपुर	44.68	59.28	49.88

(नरेगासॉफ्ट के अनुसार)

(ख) वित्तीय वर्ष 2022-23, 2023-24 और 2024-25 के दौरान महात्मा गांधी नरेगा योजना के तहत उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों में रोजगार प्राप्त करने वाले श्रमिकों की संख्या निम्नानुसार है:

वित्तीय वर्ष	रोजगार प्राप्त करने वाले श्रमिक (संख्या में)		
	2022-23	2023-24	2024-25
श्रावस्ती	65666	63839	63989
बलरामपुर	103214	125028	99319

(नरेगासॉफ्ट के अनुसार)

(ग) वित्तीय वर्ष 2022-23, 2023-24 और 2024-25 के दौरान महात्मा गांधी नरेगा योजना के तहत उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों में 100 दिनों का रोजगार प्राप्त करने वाले परिवारों की संख्या निम्नानुसार है:

वित्तीय वर्ष	100 दिनों का रोजगार प्राप्त करने वाले परिवारों (संख्या में)		
	2022-23	2023-24	2024-25
श्रावस्ती	3027	3893	5522
बलरामपुर	6766	15695	8742

(नरेगासॉफ्ट के अनुसार)

(घ) इस मंत्रालय को उत्तर प्रदेश के श्रावस्ती और बलरामपुर जिलों से ऐसी कोई शिकायत प्राप्त

नहीं हुई है।

(ड.) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (महात्मा गांधी नरेगा), 2005, प्रत्येक वित्तीय वर्ष में प्रत्येक परिवार जिसके वयस्क सदस्य अकुशल श्रमिक कार्य करने के इच्छुक हैं को कम से कम सौ दिनों की गारंटीकृत मजदूरी रोजगार प्रदान करके देश के ग्रामीण क्षेत्रों में परिवारों की आजीविका सुरक्षा को बढ़ाने का एक अधिनियम है।

मंत्रालय वन क्षेत्र में प्रत्येक अनुसूचित जनजाति परिवार को अतिरिक्त 50 दिनों का मजदूरी रोजगार (निर्धारित 100 दिनों से अधिक) प्रदान करने का प्रावधान करने का अधिदेश देता है, बशर्ते कि इन परिवारों के पास वन अधिकार अधिनियम (एफआरए), 2006 के तहत प्रदत्त भूमि अधिकारों के अलावा कोई अन्य निजी संपत्ति न हो।

इसके अतिरिक्त, सूखा/प्राकृतिक आपदा प्रभावित अधिसूचित ग्रामीण क्षेत्रों में एक वित्तीय वर्ष में 50 दिनों तक का अतिरिक्त श्रम रोजगार उपलब्ध कराने का प्रावधान है। इसके अतिरिक्त, अधिनियम की धारा 3(4) के अनुसार, राज्य सरकारें अपने स्वयं के कोष से अधिनियम के तहत गारंटीकृत अवधि से परे अतिरिक्त दिनों का रोजगार उपलब्ध कराने का प्रावधान कर सकती हैं।

इस्पात उद्योग का सुदृढीकरण

412. श्री किशोरी लाल:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) हमारे देश के इस्पात उद्योग को वैश्विक प्रतिस्पर्धा में सुदृढ करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (ख) क्या सरकार का सेल (एसएआईएल), जगदीशपुर इकाई के परिसर में खाली भूमि पर एक मेगा सौर ऊर्जा संयंत्र स्थापित करने का विचार है; और
- (ग) क्या सरकार का सेल, जगदीशपुर इकाई में स्टील बार के अतिरिक्त गोल और वर्गाकार आयरन पाइप और रंगीन शीट निर्माण इकाइयों की स्थापना का विचार है और यदि हाँ, तो

तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) इस्पात एक नियंत्रणमुक्त क्षेत्र है और सरकार इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण सृजित कर एक सुविधाप्रदाता के रूप में कार्य करती है। सरकार ने वैश्विक प्रतिस्पर्धा का सामना करने हेतु इस्पात उद्योग को मजबूत करने के लिए कई उपाय किए हैं, जैसे :-

1. सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' स्टील को बढ़ावा देने हेतु घरेलू स्तर पर विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआई एंड एसपी) नीति का कार्यान्वयन करना।
2. देश में 'विशेष इस्पात' के विनिर्माण को बढ़ावा देने और पूंजीगत निवेश को आकर्षित कर आयात को कम करने हेतु 'विशेष इस्पात' के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना को शुरू किया जाना।
3. केन्द्रीय बजट में अवसंरचना संबंधी विस्तार पर जोर दिया जाना, जिससे इस्पात की खपत में वृद्धि हो सके।
4. इनपुट लागतों को कम करने के लिए फेरो निकल और फेरस स्क्रेप आयातों पर मूलभूत सीमा शुल्क में अंशांकन (कैलिब्रेशन) करना।
5. घरेलू इस्पात उद्योग को आयातों पर विस्तृत विवरण उपलब्ध कराने के लिए आयातों की निगरानी हेतु इस्पात आयात निगरानी प्रणाली (एसआईएमएस) में सुधार करना।
6. उद्योग, प्रयोक्ताओं और आम जनता को गुणवत्तापूर्ण इस्पात की उपलब्धता सुनिश्चित करने के लिए इस्पात गुणवत्ता नियंत्रण आदेशों को लागू करना, जिससे घरेलू बाजार के साथ-साथ आयात में घटिया/दोषपूर्ण इस्पात उत्पादों पर भी प्रतिबंध लगाया जा सके।

(ख) और (ग) सेल की जगदीशपुर इकाई में गोल एवं वर्गाकार आयरन पाइप और रंगीन शीटों के विनिर्माण हेतु मेगा सौर ऊर्जा संयंत्र अथवा इकाईयाँ स्थापित करने का कोई प्रस्ताव विचाराधीन नहीं है।

उत्तर प्रदेश में पीएमजीएसवाई

413. डॉ. राजकुमार सांगवान:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में, बागपत जिले सहित, प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत विगत चार वर्षों और वर्तमान वर्ष के दौरान स्वीकृत और निर्मित सड़कों की जिला वार कुल लंबाई (कि.मी. में) क्या है;

(ख) उत्तर प्रदेश में अब तक उक्त योजना के अंतर्गत सुविधा प्राप्त करने वाले गांवों की जिला-वार संख्या क्या है;

(ग) उत्तर प्रदेश में उक्त अवधि के दौरान पीएमजीएसवाई के अंतर्गत स्वीकृत और पूर्ण किए गए विशेष सड़क विकास कार्यों का जिला-वार ब्यौरा क्या है; और

(घ) उत्तर प्रदेश में पीएमजीएसवाई के अंतर्गत ग्रामीण क्षेत्रों में सड़क संपर्क बढ़ाने के लिए सरकार द्वारा उठाए गए कदमों का जिला-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत, विगत चार वर्षों के दौरान, उत्तर प्रदेश में स्वीकृत एवं निर्मित सड़कों की लम्बाई का ब्यौरा निम्नानुसार है:-

वर्ष	स्वीकृत सड़क की लंबाई (कि.मी. में)	निर्मित सड़क की लंबाई (कि.मी. में)
2021-22	12274	3368
2022-23	0	5011
2023-24	454	6799
2024-25	22	2808
2025-26 (16.07.2025 तक)	0	238

विगत चार वर्षों के दौरान उत्तर प्रदेश के बागपत जिले में स्वीकृत और निर्मित पीएमजीएसवाई सड़कों की लंबाई का ब्यौरा निम्नानुसार है:-

वर्ष	स्वीकृत सड़क की लंबाई (कि.मी. में)	निर्मित सड़क की लंबाई (कि.मी. में)
2021-22	10.30	18
2022-23	-	48
2023-24	-	7
2024-25	-	-
2025-26 (16.07.2025 तक)	-	-

विगत चार वर्षों और वर्तमान वर्ष के दौरान उत्तर प्रदेश राज्य में स्वीकृत और निर्मित पीएमजीएसवाई सड़कों की लंबाई का जिलावार और वर्षवार ब्यौरा <https://omms.nic.in>>Progress Monitoring>Monthly Progress Report>Financial Year-wise achievement पर देखा जा सकता है।

पीएमजीएसवाई के कार्यान्वयन की इकाई बसावट है। उत्तर प्रदेश राज्य में सड़कों से जुड़ी बसावटों का जिलावार ब्यौरा <https://omms.nic.in>>Progress Monitoring>State Profile>Habitation coverage report पर देखा जा सकता है।

(घ) उत्तर प्रदेश के ग्रामीण क्षेत्रों में सड़क संपर्कता बढ़ाने के लिए, पीएमजीएसवाई के सभी कार्यक्रमों/घटकों के तहत 16.07.2025 तक 77,425 किलोमीटर लंबाई के कुल 21,125 सड़क कार्य और 18 पुल स्वीकृत किए गए हैं।

जनसंख्या वृद्धि के कारण पात्र हो चुकी बसावटों को सड़क संपर्कता प्रदान करने के लिए केंद्र

सरकार द्वारा 11 सितंबर, 2024 को पीएमजीएसवाई-IV नामक एक नई योजना शुरू की गई है। इस योजना में जनगणना 2011 के अनुसार मैदानी क्षेत्रों में 500+ आबादी और पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी के क्षेत्रों (जनजातीय अनुसूची-V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्र) में 250+ आबादी और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100+ आबादी वाली, सड़कों से संपर्क विहीन बसावटों को बारहमासी सड़क संपर्कता प्रदान करने पर ध्यान केंद्रित किया जाएगा। यह योजना 2024-25 से 2028-29 तक लागू की जा रही है, इसमें कुल परिव्यय 70,125 करोड़ रुपये है और इसका लक्ष्य सड़कों से संपर्क विहीन 25,000 बसावटों को सड़क संपर्कता प्रदान करना है। प्रस्ताव प्रस्तुत करने में सुविधा प्रदान करने के लिए यह मंत्रालय उत्तर प्रदेश सहित सभी राज्यों के साथ घनिष्ठ समन्वय से कार्य कर रहा है।

DISCUSSION WITH EU, UK AND US FOR FREE TRADE AGREEMENT

414. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government had any discussion with the European Union (EU), United Kingdom (UK) and United States of America (USA) relating to Free Trade Agreement;
- (b) if so, the details thereof;
- (c) whether any agreement reached with any of these countries; and
- (d) if so, the details thereof along with the quantum of benefit reaped or expected to be reaped by India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) India-UK Free Trade Agreement (FTA) negotiations have been successfully concluded in May 2025. Negotiations for the FTA with the EU and Bilateral Trade Agreement with the USA are ongoing.

The India-UK Free Trade Agreement is a modern and comprehensive agreement aimed at deep economic integration through trade liberalization and tariff concessions. More than 99% of Indian exports are expected to benefit from tariff liberalization under the FTA including improved export opportunities in labour-intensive sectors such as textiles, leather, gems and jewellery, engineering goods, auto parts, and chemicals. The FTA will also support services exports due to commitments across trade in services such as IT/ITeS, financial services, professional services, other business services and educational services. This Agreement will benefit Indian farmers, fishermen, workers, MSMEs, startups and innovators.

India-European Union (EU) Free Trade Agreement (FTA) negotiations commenced in June 2022. Twelve rounds of negotiations have been held till recently, the last being from 7-11 July, 2025 at Brussels.

India US bilateral Trade Agreement negotiations were launched in March 2025. Five rounds of negotiations have been held, the last being from July 14-18th 2025 at Washington.

DAIRY FARMING IN JALGAON, MAHARASHTRA

415. SHRIMATI SMITA UDAY WAGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be

pleased to state:

- (a) the steps taken by the Government to promote small-scale dairy farming for rural farmers owning up to five acres of land across the country;
- (b) the types of assistance and schemes available for dairy units with 5 to 10 animals and the manner in which these schemes are benefiting small and marginal farmers;
- (c) the number of farmers supported under such schemes during the last five years, State wise, especially in Maharashtra and Jalgaon Lok Sabha Constituency;
- (d) whether the Government has any specific plan to strengthen small dairy farming in Jalgaon and if so, the details thereof and also the time by which assistance will be provided to these farmers;
- (e) if so, the steps taken to initiate such plan for Jalgaon and if not, the reasons therefor; and
- (f) whether there is any plan of the Government to address this long-standing demand of rural dairy farmers in the region?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (f) In order to compliment and supplement the States and Union Territories for promoting small scale dairy farming the Department of Animal Husbandry and Dairying is implementing the following schemes and have taken following steps:

1. Rashtriya Gokul Mission is being implemented for development and conservation of indigenous bovine breeds enhancing milk production and productivity of bovines to meet growing demand of milk and making dairying more remunerative to the rural farmers of the country. The details of the assistance made available to dairy farmers including small, marginal and landless labours is as under :

(i) Nationwide Artificial Insemination Programme (NAIP) Under the component Artificial Insemination services is delivered free of cost at farmers' doorstep in the districts with less than 50% AI coverage. At present NAIP is implemented in 33 districts of Maharashtra and as on date, 56.57 lakh animals have been covered, 76.73 lakh artificial inseminations performed, and 36.60 lakh farmers benefitted. In Jalgaon District of Maharashtra, 1.87 lakh animals have been covered, 2.41 lakh artificial inseminations performed, and 1.25 lakh farmers benefitted under NAIP;

(ii) Progeny Testing and Pedigree Selection is being implemented to produce high genetic merit bulls, including bulls of indigenous breeds. Gaolao breed of cattle and Pandharpuri breed of buffalo of Maharashtra are covered under the programme;

(iii) Accelerated breed improvement programme using IVF technology and sex sorted semen is being implemented for rapid genetic upgradation of bovine population. 2 IVF labs are functional in Maharashtra and the benefit of the labs are accruing to all the dairy farmers of the state including Jalgaon district of Maharashtra.;

(iv) Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs) are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. In Maharashtra a total of 853 MAITRIs are trained and equipped including 30 MAITRIs inducted in Jalgoan district of Maharashtra;

(v) Under the component of establishment of Breed Multiplication Farm, Department has approved 33 Breed Multiplication including 1 BMF sanctioned for Jalgoan District.

2. National Programme for Dairy Development (NPDD) is being implemented with following 2 components: (i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations and (ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions. Under the scheme 4 projects with the total outlay of Rs 5177.21 lakh have been approved in the State of Maharashtra including Jalgoan district.

3. Livestock Health and Disease Control Programme (LHDCP) is being implemented to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Under the scheme in the State of Maharashtra, so far

10.25 crore vaccination have been performed against Foot and Mouth Disease (FMD), 28.01 lakh against Brucellosis, 2.35 crore against PPR and 1.58 lakh against Classical Swine Fever (CSF). In the Jalgoan district so far 41.62 lakh vaccination performed against FMD, 1.07 lakh against Brucellosis, 9.13 lakh against PPR and 0.07 lakh against CSF. A total of 80 Mobile Veterinary Units (MVU) are operational in the State including 5 MVU operational in Jalgoan district.

Also, a new component of Pashu Aushadhi is added under the scheme ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samridhhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality.

4. Government of India has extended Kisan Credit Card (KCC) facility to Animal Husbandry and Fisheries farmers for their working capital requirements wherein farmers either individual or joint borrower, Joint Liability Groups or Self Help Groups including tenant farmers having owned/rented/leased sheds are eligible for getting incentivisation under the scheme and so far 1,10,358 fresh KCC have been issued for Animal Husbandry and Dairy Farmers in Maharashtra.

5. Government of India is implementing Animal Husbandry Infrastructure Development Fund (AHIDF) worth Rs. 29,110.25 crore to facilitate incentivisation of investments in Livestock Sector including establishment of dairy processing and value addition infrastructure. Under this scheme, the

Central Government is facilitating a 3% interest subvention for eligible beneficiaries. This subsidy will be extended over a maximum period of 8 years including maximum 2 years of moratorium.

The details of number of farmers supported under NAIP during the last five years, State wise is given at **Statement -I** and the details of projects approved under AHIDF in Maharashtra is placed at **Statement -II**.

STATEMENT -I

State-wise details of Nationwide Artificial Insemination Programme (NAIP)

Sl. No.	State/UT	Nationwide Artificial Insemination Programme		
		Animal Covered	AI Done	Farmers Benefitted
1	Andhra Pradesh	7271593	13534121	3385494
2	Arunachal Pradesh	3896	4553	1808
3	Assam	1728956	2259202	1469462
4	Bihar	3939394	5426332	2699120
5	Chhattisgarh	1899186	2555961	1136298
6	Goa	25869	43346	8741
7	Gujarat	5851560	9414998	3472009
8	Haryana	616051	888738	447974
9	Himachal Pradesh	1826836	2984525	1333501
10	Jammu and Kashmir	2378443	4258437	1610132

11	Jharkhand	2687916	3606125	1820869
12	Karnataka	8316189	16365745	5213640
13	Ladakh	7409	9374	6049
14	Madhya Pradesh	7897299	9691938	4677115
15	Maharashtra	5657630	7673491	3660588
16	Manipur	27786	32608	16248
17	Meghalaya	51326	85953	16630
18	Mizoram	8712	12650	3989
19	Nagaland	41209	53282	16966
20	Odisha	4918641	6635012	3074382
21	Punjab	1195739	1896192	636970
22	Rajasthan	5952426	7869493	4138417
23	Sikkim	43868	54931	33777
24	Tamil Nadu	5043636	8532152	2338501
25	Telangana	3244563	4237569	1665755
26	Tripura	248420	333665	209181
27	Uttar Pradesh	14015463	22167599	7892528
28	Uttaranchal	1511187	2447353	1064152
29	West Bengal	5218518	8166218	3437398
Total		91629721	141241563	55487694

STATEMENT -II**Details of projects approved under AHIDF in Maharashtra**

Serial Number	District Name	Approved Projects (Nos)	Project Cost (Rs. in Crores)
1	Ahmednagar	1	69.62
2	Aurangabad	2	117.04
3	Dhule	2	4.63
4	Nashik	4	43.2
5	Pune	3	40.33
6	Solapur	2	8.54

OFFSHORE SAND MINING AT KOLLAM**416. SHRI N. K. PREMACHANDRAN:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government conducted any study regarding the environmental impact on the offshore sand mining at Kollam, if so, the details thereof;
- (b) whether the Government proposes to protect the existing ecological system for avoiding the distraction of Kollam bank rich in fish wealth, if so, the details of action taken thereon;
- (c) whether the Government proposes to safeguard the interest of fisherfolk

and protect their livelihood;

(d) if so, the action taken by the Government to withdraw from the move to offshore sand mining at Kollam;

(e) whether the Government seek the opinion of fisherfolk before tendering process was initiated, if so, the details thereof and if not, the reasons therefor;

(f) whether the Government consider issues that may arise due to Reef and Benthic disruption, turbidity and sediment plume and impact on Kollam bank; and

(g) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) to (g) The Ministry of Mines, Government of India enacted the Offshore Areas Mineral and Development Act, 2002, which came into effect in 2010. Ministry of Mines has informed that, so far, no mining has ever taken place in the offshore areas including in the territorial waters, EEZ, or continental shelf. As per the provisions of the Offshore Areas Mineral (Auction) Rules, 2024, before execution of an operating right, the bidders are required to obtain all consents, approvals, permits, no-objections as may be required under the applicable laws. Further, as per the provisions of the Offshore Areas Mineral Conservation and Development Rules, 2024, no production operations shall be undertaken except in accordance with a production plan. The production

plan, *inter alia*, includes environment management plan, indicating the baseline information, impact assessment and mitigation measures. The said Act and the Rules ensure the environment protection and preventing any adverse impacts on the marine ecosystem. Hence, no such study has been conducted to assess the impact of offshore mining off Kerala coast at Kollam. A project proposal titled "Preparation of Terms of Reference for the Offshore Mining Areas Beyond 12 Nautical Miles" has been submitted by the National Institute of Oceanography to the Ministry of Mines, Government of India. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has advised the Ministry of Mines, Government of India to ensure sustainability of the fisheries resources and the livelihood issues of the fishermen are adequately addressed in the production plan and in the environmental management plan.

टेक्सटाइल निर्यात के लिए पीएलआई योजना

417. श्री अनिल फिरोजिया:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने प्रधान मंत्री मेगा एकीकृत वस्त्र क्षेत्र और परिधान (पीएम मित्रा) पार्क स्थापित करने के लिए राज्यों को चिन्हित किया है;
- (ख) क्या सरकार पारंपरिक बुनकरों और हस्तशिल्प कारीगरों के लिए डिजिटलीकरण और विपणन के लिए कोई योजना चला रही है;
- (ग) क्या सरकार का टेक्सटाइल निर्यात बढ़ाने के लिए कोई विशेष उत्पादन आधारित प्रोत्साहन (पीएलआई) योजना लागू करने का विचार है;

- (घ) क्या राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) को हथकरघा क्षेत्र के विकास के लिए पुनर्जीवित किया गया है; और
- (ड) क्या सरकार ने टेक्सटाइल क्षेत्र में महिलाओं के लिए उद्यमिता और कौशल विकास को बढ़ावा देने के लिए कोई पहल की है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

- (क) सरकार ने 7 साइटों अर्थात् तमिलनाडु (विरुद्धनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ) और महाराष्ट्र (अमरावती) में पीएम मेगा एकीकृत वस्त्र क्षेत्र एवं अपैरल (पीएम मित्र) पार्क की स्थापना को अंतिम रूप दे दिया है।
- (ख) सरकार, हथकरघा एजेंसियों/बुनकरों को अपने उत्पाद सीधे ग्राहकों को बेचने के लिए डिजिटलीकरण और मार्केटिंग सहायता प्रदान करने हेतु देश भर में राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) के एक घटक के रूप में हथकरघा विपणन सहायता (एचएमए) योजना क्रियान्वित कर रही है।

इसके अतिरिक्त, प्रौद्योगिकी के उपयोग को बढ़ावा देने और हथकरघा क्षेत्र का डिजिटलीकरण करने तथा उनके उत्पादों हेतु लाभकारी मूल्य सुनिश्चित करने और बुनकरों के कल्याण के लिए सरकार द्वारा प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से हथकरघा बुनकरों को लाभ, सरकारी ई-मार्केटप्लेस (जीईएम) पर हथकरघा बुनकरों को ऑनबोर्ड करने, हस्तशिल्प उत्पादों की बिक्री के लिए पोर्टल अर्थात् Indiahandmade.com आदि जैसे कदम उठाए गए हैं।

मंत्रालय देश भर में हस्तशिल्प क्षेत्र के समग्र विकास और संवर्धन के लिए राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प क्लस्टर विकास योजना (सीएचसीडीएस) नामक दो योजनाओं का भी क्रियान्वयन करता है।

हस्तशिल्प कारीगरों की मार्केटिंग हेतु, एनएचडीपी योजनाओं के विपणन सहायता एवं सेवा घटक के अंतर्गत, घरेलू विपणन कार्यक्रम और अंतर्राष्ट्रीय विपणन कार्यक्रम आयोजित किए जाते हैं। घरेलू बाजार में कारीगरों को अपने उत्पाद सीधे खरीदारों को बेचने में सहायता प्रदान करने और

दीर्घकालिक व्यापार हेतु बाजार लिंकेज स्थापित करने में मदद करने के लिए घरेलू विपणन कार्यक्रम आयोजित किए जाते हैं। अंतर्राष्ट्रीय विपणन कार्यक्रमों के तहत, पात्र संगठनों को अंतर्राष्ट्रीय मेलों और थीमैटिक एग्जिबिशन/भारत के शिल्प महोत्सव/स्टैंड एलोन शो/विदेशों में जागरूकता अभियान के आयोजन/भागीदारी के लिए वित्तीय सहायता प्रदान की जाती है। इसके अतिरिक्त, पुरस्कार प्राप्त कारीगरों और हस्तशिल्प निर्यातकों को अंतर्राष्ट्रीय विपणन कार्यक्रमों में भाग लेने के लिए भी नामित किया जाता है।

(ग) सरकार ने देश में एमएमएफ अपैरल, एमएमएफ फैब्रिक्स और तकनीकी वस्त्र उत्पादों के उत्पादन को बढ़ावा देने के लिए पांच वर्ष की अवधि के लिए 10,683 करोड़ रुपये के स्वीकृत परिव्यय के साथ वस्त्रों हेतु उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना को मंजूरी दी है, ताकि वस्त्र क्षेत्र को अधिक आकार और पैमाने प्राप्त करने और प्रतिस्पर्धी बनने में सक्षम बनाया जा सके। निष्पादन वर्ष वित्तीय वर्ष 2024-25 से शुरू होकर वित्तीय वर्ष 2028-29 तक रहेगा।

(घ) हथकरघा क्षेत्र के उत्थान के लिए, राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) को विशेष अवसंरचना परियोजनाओं, पुरस्कृत हथकरघा बुनकरों को वित्तीय सहायता, बुनकरों के बच्चों को छात्रवृत्ति, उत्पादक कंपनियों आदि जैसी विभिन्न पहलों को, जारी पहलों के साथ-साथ नए तरीके से शुरू किया गया है।

(ङ) सरकार देश भर में महिला हथकरघा कामगारों सहित हथकरघा कामगारों की उद्यमिता और कौशल विकास को प्रोत्साहित करने के लिए निम्नलिखित योजनाएं चला रही है:

(1) राष्ट्रीय हथकरघा विकास कार्यक्रम;

(2) कच्ची सामग्री आपूर्ति योजना;

उपरोक्त योजनाओं के अंतर्गत, पात्र हथकरघा एजेंसियों/कामगारों को कच्ची सामग्री, उन्नत करघे एवं एसेसरीज की खरीद, सोलर लाइटिंग यूनिट्स, वर्कशेड के निर्माण, प्रोडक्ट डाइवर्सिफिकेशन एवं डिजाइन इनोवेशन, तकनीकी एवं सामान्य अवसंरचना, घरेलू/विदेशी बाजारों में हथकरघा उत्पादों की मार्केटिंग, बुनकर मुद्रा योजना के अंतर्गत रियायती ऋण और सामाजिक

सुरक्षा के लिए वित्तीय सहायता प्रदान की जाती है।

सरकार संगठित वस्त्र और संबंधित क्षेत्रों में रोजगार सृजन में उद्योग के प्रयासों को सहयोग करने के लिए माँग-आधारित, रोजगार-उन्मुख कौशल कार्यक्रम प्रदान करने के उद्देश्य से समर्थ (वस्त्र क्षेत्र में क्षमता निर्माण योजना) भी क्रियान्वित कर रही है। यह योजना पूरे देश में माँग-आधारित आधार पर क्रियान्वित की जाती है और इसमें महिलाओं जैसे वंचित सामाजिक समूहों को प्राथमिकता दी जाती है। इस योजना की शुरुआत अर्थात् 2017-18 से दिनांक 16.07.2025 तक, कुल 4,53,383 लाभार्थियों को प्रशिक्षित (उत्तीर्ण) किया गया है, जिनमें 4,13,059 महिलाएँ (91.1%) शामिल हैं।

क्विक कॉमर्स फर्मों के समझौता ज्ञापन

418. श्रीमती माला राज्यलक्ष्मी शाह:

श्रीमती हिमाद्री सिंह:

श्री नारायण तातू राणे:

श्री पी. सी. मोहन:

श्री विजय कुमार दूबे:

श्री लुम्बाराम चौधरी:

श्री कृपानाथ मल्लाह:

श्री भोजराज नाग:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) सहकारिता मंत्रालय और स्विगी इंस्टामार्ट के बीच हस्ताक्षरित समझौता ज्ञापन (एमओयू) किस प्रकार देश भर में सहकारी उत्पादों के लिए डिजिटल बाजार तक पहुंच को बढ़ाने में योगदान देगा;

(ख) स्विगी पर डेयरी, जैविक उत्पाद, मोटे अनाज और हस्तशिल्प जैसे उत्पादों के लिए एक समर्पित "सहकारी" श्रेणी होने के अपेक्षित लाभ क्या हैं;

(ग) क्या सरकार विशेषकर कर्नाटक राज्य और बेंगलुरु में अन्य त्वरित वाणिज्य कंपनियों के साथ ऐसे किसी और समझौता ज्ञापन पर हस्ताक्षर करने की योजना बना रही है; और

(घ) कर्नाटक राज्य और बेंगलुरु में वर्तमान में चल रहे पायलट प्रोजेक्ट, यदि कोई हों, का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख) जी हाँ मान्यवर, सहकारिता मंत्रालय ने सहकारी उत्पादों के डिजिटल और बाजार एकीकरण को बढ़ाने, नीतिगत चर्चाओं को सुविधाजनक बनाने और सहकारी क्षेत्र के साथ उपभोक्ता जुड़ाव को बढ़ावा देने के लिए दिनांक 25.04.2025 को स्विगी लिमिटेड के साथ एक समझौता ज्ञापन पर हस्ताक्षर किए हैं, जिसका उद्देश्य भारतीय सहकारी क्षेत्र को बढ़ावा देना और 'सहकार से समृद्धि' की परिकल्पना को साकार करना है।

इस समझौता ज्ञापन का उद्देश्य सहकारी उत्पादों, विशेष रूप से डेयरी और जैविक क्षेत्र में, डिजिटल एकीकरण और बाजार पहुंच को बढ़ाने के लिए MoC और स्विगी के बीच एक रणनीतिक साझेदारी स्थापित करना और डिजिटल मार्केटिंग, लॉजिस्टिक्स और उपभोक्ता प्रौद्योगिकी जैसे क्षेत्रों में सहकारी समितियों के लिए क्षमता निर्माण की सुविधा प्रदान करना है।

समझौता ज्ञापन के दायरे में निम्नलिखित शामिल हैं:

- i. स्विगी, सहकारिता मंत्रालय के सहयोग से, भारत में सहकारी आंदोलन/संगठनों/उत्पादों के लिए जागरूकता अभियान चलाएगा।
- ii. सहकारी डेयरी उत्पादों को शामिल करने को प्रोत्साहित करना तथा सहकारी समितियों के लिए स्विगी के इंस्टामार्ट प्लेटफॉर्म के माध्यम से पसंदीदा पहुंच के लिए समर्थन प्रदान करना।
- iii. स्विगी, मंत्रालय के सहयोग से, विपणन, प्रचार, उपभोक्ता प्रौद्योगिकी और क्षमता निर्माण प्रयासों के क्षेत्रों में सहकारी ब्रांडों का समर्थन करेगा।
- iv. स्विगी अपने प्लेटफॉर्म पर एक अलग सहकारी श्रेणी बनाएगा, जिसमें ऑर्गेनिक्स, डेयरी,

बाजरा, हस्तशिल्प आदि जैसे उत्पादों के लिए सहकारी संगठनों द्वारा प्रचारित ब्रांडों पर ध्यान केंद्रित किया जाएगा।

इस पहल से डिजिटल पहुंच बढ़ेगी, संधारणीय विकास के अवसर पैदा होंगे, डिजिटल अर्थव्यवस्था में सहकारी समितियों का प्रभाव अधिकतम होगा, तथा पारस्परिक रूप से सहमत परियोजनाओं के माध्यम से सहकारी समितियों के लिए क्षमता निर्माण होगा।

(ग) और (घ) सहकारिता मंत्रालय और स्विगी लिमिटेड के बीच हस्ताक्षरित समझौता ज्ञापन (एमओयू) के तहत, NCOL द्वारा 'भारत ऑर्गेनिक्स' ब्रांड के जैविक उत्पादों को स्विगी इंस्टामार्ट के माध्यम से बेंगलूर (कर्नाटक), चंडीगढ़ और हैदराबाद (तेलंगाना) में लॉन्च करने की योजना है।

‘स्वामित्व’ योजना

419. श्री बिप्लब कुमार देब:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

श्रीमती हिमाद्री सिंह:

श्री दिनेशभाई मकवाणा:

श्री अरुण गोविल:

श्री लुम्बाराम चौधरी:

श्री बिद्युत बरन महतो:

श्री आलोक शर्मा:

श्री राजेशभाई नारणभाई चुड़ासमा:

श्री प्रवीण पटेल:

श्री अनुराग शर्मा:

श्री पी. पी. चौधरी:

श्री दिलीप शङ्कीया:

श्री योगेन्द्र चांदोलिया:

श्रीमती स्मिता उदय वाघ:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) 'स्वामित्व' योजना (ग्रामीण आबादी का सर्वेक्षण और ग्रामीण क्षेत्रों में बेहतर तकनीक के साथ मानचित्रण) से बिगत पांच वर्षों में ग्रामीण भारत में भूमि स्वामित्व और आर्थिक स्थिति में किस प्रकार का परिवर्तन आया है;

(ख) उन कतिपय योजनाओं के नाम और ब्यौरा क्या है जहां अवसंरचना या कल्याण योजना के लिए जमीनी स्तर पर मूलभूत जानकारी प्रदान करने के लिए स्वामित्व व डेटा का उपयोग प्रभावी ढंग से किया गया है;

(ग) इस योजना के अंतर्गत जारी किए गए संपत्ति काडों की संख्या राजस्थान सहित राज्य-वार कितनी है;

(घ) क्या स्वामित्व डेटा का उपयोग गांव स्तर पर अवसंरचना अथवा कल्याण योजनाओं की रूपरेखा तैयार करने के लिए प्रभावी ढंग से किया गया है;

(ङ) यदि हां, तो ऐसे उपयोग के मामलों का ब्यौरा क्या है और स्वामित्व योजना के अंतर्गत शामिल किए गए गांवों की विशेषकर राजस्थान, त्रिपुरा और महाराष्ट्र राज्यों और जलगांव निर्वाचन क्षेत्र सहित राज्य-वार संख्या क्या है;

(च) क्या सरकार 'स्वामित्व' योजना के दायरे को और बढ़ाने का विचार रखती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(छ) दिल्ली राष्ट्रीय राजधानी क्षेत्र में स्वामित्व अधिकार प्राप्त करने वाले लोगों की संख्या क्या है और दिल्ली राष्ट्रीय राजधानी क्षेत्र तथा उत्तर पश्चिम संसदीय निर्वाचन क्षेत्र में आज तक अनुमोदित किए गए स्वामित्व संपत्ति काडों की संख्या क्या है;

(ज) क्या सरकार ने 'स्वामित्व' योजना के कार्यान्वयन के कारण ऋण, संपत्ति से संबंधित दस्तावेजीकरण या स्थानीय शासन परिणामों में किसी मापन योग्य सुधार को रिकॉर्ड किया है; और

(झ) क्या सरकार एकीकृत ग्रामीण विकास योजना के लिए स्वामित्व-सृजित डेटा के उपयोग को

बढ़ाने की योजना बना रही है और यदि हां, तो तत्संबंधी रूपरेखा और समय-सीमा का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) जी हाँ, पिछले पाँच वर्षों में स्वामित्व योजना ने ग्रामीण भारत में भूमि स्वामित्व और आर्थिक स्थिति में व्यापक रूप से बदलाव किया है। जिसका विवरण इस प्रकार है:

पंचायती राज मंत्रालय द्वारा ग्रामीण संपत्ति रखने वाले मालिकों को अधिकारों का अभिलेख/रिकॉर्ड प्रदान करने के लिए स्वामित्व योजना का क्रियान्वयन किया जा रहा है। इस योजना का उद्देश्य पंचायती राज मंत्रालय, राज्य राजस्व विभागों, राज्य पंचायती राज विभागों और भारतीय सर्वेक्षण विभाग के सहयोगात्मक प्रयास से नवीनतम ड्रोन सर्वेक्षण तकनीक के माध्यम से ग्रामीण क्षेत्रों में आबादी भूमि का सीमांकन करना है। इस योजना के कई उद्देश्य हैं - संपत्ति कार्ड पर बैंक से ऋण लेना, संपत्ति संबंधी विवादों को कम करना और व्यापक रूप से ग्रामीण स्तर पर योजना तैयार करना। 17 जुलाई 2025 तक, 3.23 लाख गाँवों में ड्रोन सर्वेक्षण का कार्य पूरा हो चुका है, और 1.69 लाख गाँवों के लिए 2.56 करोड़ संपत्ति कार्ड तैयार किए जा चुके हैं। आंध्र प्रदेश, मध्य प्रदेश, उत्तर प्रदेश, छत्तीसगढ़, दिल्ली, केरल और लद्दाख में ड्रोन सर्वेक्षण का कार्य पूर्ण हो चुका है। यह योजना हरियाणा, उत्तराखंड, पुद्दुचेरी, गोवा, त्रिपुरा, दादरा नगर हवेली, दमन, लक्षद्वीप और अंडमान एवं निकोबार द्वीपसमूह में संपूर्ण की गई है।

(ख) स्वामित्व योजना के तहत ग्रामीण आबादी वाले क्षेत्रों के 1:500 पैमाने के मानचित्र तैयार किए गए हैं। ये मानचित्र पंचायती राज मंत्रालय के ग्राम मानचित्र ऐप पर उपलब्ध हैं और पंचायतों द्वारा परिसंपत्तियों के नियोजन और निगरानी में उपयोग किए जाते हैं। महाराष्ट्र राज्य में, स्वामित्व योजना के तहत संपत्ति रजिस्ट्रारों को अद्यतन करने में भी मदद मिली है, जिससे संपत्ति कर का सटीक आकलन और विनियोजन संभव हुआ है।

(ग) स्वामित्व योजना के तहत, 1.69 लाख गाँवों में 2.56 करोड़ संपत्ति कार्ड तैयार किए गए हैं।

राजस्थान में, 14 हजार गाँवों में 11.2 लाख संपत्ति कार्ड तैयार किए गए हैं, इसका राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण** में संलग्न है।

(घ) और (ङ) जी, हाँ; स्वामित्व डेटा का उपयोग ग्रामीण स्तर पर बुनियादी ढाँचे या जन कल्याण संबंधी योजनाओं के आयोजन में प्रभावी ढंग से किया गया है। त्रिपुरा में 893 गाँवों में 5.71 लाख संपत्ति कार्ड तैयार किए गए हैं और महाराष्ट्र में 17 हजार गाँवों के लिए 28.3 लाख संपत्ति कार्ड तैयार किए गए हैं और जलगांव में 497 गाँवों में 1.04 लाख संपत्ति कार्ड तैयार किए गए हैं।

ग्राम मानचित्र, पंचायती राज मंत्रालय द्वारा विकसित एक भू-स्थानिक एप्लीकेशन है जिसका उद्देश्य ग्रामीण स्थानीय निकायों (आरएलबी) को ग्राम पंचायत विकास योजना के लिए प्रभावी नियोजन, निगरानी और बेहतर निर्णय लेने में सक्षम बनाना है। इस एप्लीकेशन में कुछ भू-स्थानिक उपकरण शामिल हैं जैसे निकटता विश्लेषण, परिसंपत्ति नियोजन उपकरण, स्ट्रीट लाइट अनुमान उपकरण, वाहन मार्ग संभावना उपकरण, सौर ऊर्जा क्षमता आकलन उपकरण और ग्राम मानचित्र में विकसित संपत्ति कर कैलकुलेटर उपकरण जो स्वामित्व डेटा का उपयोग करते हैं, जिनके उपयोग के मामले नीचे दिए गए हैं:

1. निकटता विश्लेषण उपकरण: निकटता (बफर) विश्लेषण का उपयोग आरएलबी में किसी भी परिसंपत्ति के नई लोकेशन की योजना बनाने हेतु निर्णय लेने में किया जा सकता है।
2. परिसंपत्ति नियोजन उपकरण: ग्रामीण स्थानीय निकायों में प्रस्तावित सड़कों के लिए सड़क निर्माण लागत का अनुमान लगाया जा सकता है।
3. स्ट्रीट लाइट अनुमान उपकरण: स्वामित्व मानचित्रों का उपयोग करके स्ट्रीट लाइटों का अनुमान और पर्याप्तता का अनुमान लगाया जा सकता है।
4. वाहन मार्ग संभावना उपकरण: आपात स्थिति में प्रतिक्रिया समय को कम करने के लिए सड़कों पर वाहन की नौगम्यता का आकलन करना।
5. सौर ऊर्जा क्षमता मूल्यांकन उपकरण: संपत्ति के टुकड़ों की छतों के प्रकार और क्षेत्रफल के आधार पर, घरों की सौर ऊर्जा क्षमता का आकलन किया जा सकता है।

6. संपत्ति कर कैलकुलेटर उपकरण: ग्रामीण स्थानीय निकायों को अपने राजस्व के स्रोत (OSR) का अनुमान लगाने में मदद करता है।

(च) वर्तमान में स्वामित्व योजना का दायरा 31 मार्च 2026 से आगे बढ़ाने का कोई प्रस्ताव नहीं है।

(छ) स्वामित्व योजना के तहत, दिल्ली राष्ट्रीय राजधानी क्षेत्र के पाँच जिलों के 31 गाँवों में ड्रोन सर्वेक्षण पूरा हो चुका है। हालाँकि, उत्तर-पश्चिम लोकसभा संसदीय क्षेत्र सहित, अभी तक कोई भी संपत्ति कार्ड तैयार नहीं किया गया है।

(ज) जी, हाँ, स्वामित्व योजना के कार्यान्वयन से उल्लेखनीय सुधार हुआ है। इसने ग्रामीण संपत्ति मालिकों के लिए ऋण की पहुँच को सुगम बनाया है, जो अब स्वामित्व के प्रमाण के रूप में संपत्ति कार्ड का उपयोग करके बैंकों से ऋण प्राप्त करने में सक्षम हैं। वित्तीय सेवा विभाग द्वारा 15 मई 2025 को जारी पत्र के अनुसार, विभिन्न राज्यों/संघ राज्य क्षेत्रों में स्वामित्व संपत्ति कार्डों पर 1307 करोड़ रुपये के बैंक ऋण स्वीकृत किए गए हैं।

(झ) स्वामित्व योजना के तहत ग्रामीण आबादी वाले क्षेत्रों की सभी उच्च-रिज़ॉल्यूशन वाली ड्रोन से ली गई तस्वीरों को मंत्रालय के ग्राम मानचित्र एप्लिकेशन के साथ एकीकृत किया जा रहा है। ये डिजिटल तस्वीरें ग्राम पंचायतों को ग्राम पंचायत विकास योजना (GPDP) को सुविधाजनक बनाने के लिए निर्णय सहायता प्रणाली प्रदान करती हैं। मंत्रालय द्वारा एकीकृत ग्रामीण विकास और नियोजन के लिए स्वामित्व से उत्पन्न डेटा के प्रभावी उपयोग हेतु ग्राम मानचित्र एप्लिकेशन के उपयोग में राज्य/संघ राज्य क्षेत्रों के पंचायत प्रतिनिधियों और पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण के लिए एक कार्यक्रम भी तैयार किया जा रहा है।

विवरण

स्वामित्व योजना की राज्य/संघ राज्य क्षेत्रवार स्थिति

क्र.सं.	राज्य/संघ राज्य क्षेत्र	अधिसूचित गाँव	ड्रोन उड़ान वाले गाँव	उन गांवों की संख्या जिनके लिए संपत्ति कार्ड तैयार किए गए	तैयार किए गए प्रॉपर्टी कार्डों की संख्या
1	अंडमान व निकोबार द्वीपसमूह	186	186	141	7409
2	आंध्र प्रदेश	13321	13321	0	0
3	अरुणाचल प्रदेश	5596	3630	0	0
4	असम	1074	946	0	0
5	छत्तीसगढ़	15791	15791	1785	103909
6	दादरा और नगर हवेली और दमन और दीव	80	80	75	4397
7	दिल्ली	31	31	0	0
8	गोवा	410	410	410	672646
9	गुजरात	15052	14199	8882	1453879
10	हरियाणा	6260	6260	6260	2515646

11	हिमाचल प्रदेश	15196	13920	364	5395
12	जम्मू और कश्मीर	4431	4404	1294	39204
13	झारखंड	757	240	0	0
14	कर्नाटक	30757	20814	3966	1019105
15	केरल	597	597	0	0
16	लद्दाख	232	232	225	15623
17	लक्षद्वीप द्वीप समूह	10	10	10	13563
18	मध्य प्रदेश	43014	43014	36998	4610793
19	महाराष्ट्र	37819	37609	17961	2839776
20	मणिपुर	2555	209	0	0
21	मिजोरम	550	433	27	2909
22	ओडिशा	3054	2724	43	3112
23	पुदुचेरी	96	96	92	2801
24	पंजाब	12083	10458	178	24089
25	राजस्थान	36,300	35929	14,364	1123948
26	सिक्किम	1	1	0	0
27	तमिलनाडु	3	3	0	0
28	तेलंगाना	5	5	0	0
29	त्रिपुरा	898	19	893	571783

30	उत्तर प्रदेश	90573	90573	67987	10373787
31	उत्तराखंड	7441	7441	7441	278229
	कुल	344,173	323585	169396	25682003

GOAL OF DOUBLING FARMERS' INCOME

420. DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI NARESH GANPAT MHASKE:

SHRIMATI SHAMBHAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the major reforms undertaken by the Government during the last Five years to achieve the goal of doubling farmers' income and the steps taken to ensure the compliance with the recommendations of the Doubling Farmers' Income (DFI) Committee;

(b) the manner in which the Minimum Support Price (MSP) and market price stabilization mechanism in the country compare with European Union agricultural subsidies and the details of the measures which are being taken to further protect farmers' earnings;

(c) the details of the steps taken by the Government to promote precision farming and smart agriculture techniques, thereby increasing farmers' profitability by

reducing input costs;

(d) the details of the measures which have been taken to improve cold storage infrastructure for perishable agricultural commodities to increase farmers income; and

(e) whether the Government has any future plans to develop such agricultural models in metropolitan areas, given that countries like the Netherlands and Israel are pioneers in urban and vertical farming?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) The Government has adopted the vision of Doubling Farmers Income. An inter-ministerial committee was constituted on 13th April, 2016 to recommend comprehensive strategies for achieving the goal.

The Government of India has identified the following seven sources for enhancing growth of farmers: -

- i. Increase in crop productivity
- ii. Increase in livestock productivity
- iii. Resource use efficiency - reduction in cost of production
- iv. Increase in cropping intensity
- v. Diversification to high value agriculture
- vi. Remunerative prices on farmers' produce
- vii. Shift of surplus manpower from farm to non-farm occupations

To achieve the above seven objectives, Government of India supplements the efforts of States through appropriate policy measures and

budgetary support and various schemes/ programmes. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare (DAandFW) from Rs. 21,933.50 crore during 2013-14 to Rs. 1,27,290.16 crore in 2025-26.

The various schemes/programmes of the Government of India are meant for the Welfare of farmers by increasing production, remunerative returns and income support to farmers is at **Statement** .

(b) As per EU website (agriculture.ec.europa.eu), Common Agricultural Policy (CAP) of European Union is linked to farmed area and conditionality for compliance with EU rules. Indian system is broad and inclusive, as per national priorities of farmers welfare and self sufficiency in food grains. Besides PM Kisan Samman Nidhi, Government fixes Minimum Support Prices (MSPs) for mandated crops based on the recommendations of the Commission for Agricultural Costs and Prices (CACP) after considering the views of concerned State Governments and Central Ministries/ Departments. The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of one and half times of the cost of production. Accordingly, Government had consistently increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum margin of 50 percent over all India weighted average cost of production from the year 2018-19 onwards.

Integrated Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) strengthens implementation of MSP and acts as a tool for market price stabilisation. PM-AASHA has components of Price Support Scheme (PSS),

Price Deficit Payment Scheme (PDPS) and Market Intervention Scheme (MIS).

PSS is implemented on the request of the State Govt./ UT that agrees to exempt from levy of Mandi tax on the procurement of notified pulses, oilseeds and copra and make arrangements like booking of scientific storage facility, identification of procurement centres, arrangement of gunny bags etc.. It is implemented within the stipulated period as and when the market prices of agricultural commodities fall below the notified MSP during peak harvesting period to provide the remunerative price to the farmers. From the procurement year 2024-25, the sanction for the procurement of notified Pulses, Oilseeds and Copra under PSS is given to the States/UTs initially upto a maximum of 25% of the production of the State for that particular season. Subsequently, if the State/UT achieves the overall procurement against sanctioned quantity and further intends to procure more beyond the sanctioned quantity, the proposal for the procurement under the PSS is considered upto a maximum of 25% of the national production. In order to incentivize the farmers contributing in enhancement of domestic production of pulses and to reduce the dependence on imports, the Government has allowed the procurement of Tur, Urad and Masur under PSS equivalent to 100% of the estimated production of the State till 2028-29.

PDPS envisages the direct payment of the price difference between the MSP and the selling / modal price in notified market upto 15% of MSP value (including 2% administrative cost) by the Central Government to the pre-registered farmers selling the oilseeds upto 40% of its production with prescribed

Fair Average Quality (FAQ) in the notified market yard through a transparent auction process within the stipulated period. However, the States/UTs have the option to implement either PSS or PDPS for the notified oilseeds for the particular year/season. If any State is willing to cover quantities beyond 40%, it can do so from its resources.

MIS further enhances the diversity by supporting the perishable and horticulture crops that are not covered under above price stabilisation measures. MIS offers both physical as well as price difference payment along with a provision for storage and transportation of TOP (Tomato, Onion and Potato) crops.

This integrated approach leads to the prevention of distress sale by farmers, ensuring remunerative prices for their produce. It also facilitates the creation of buffer stock to address market volatility. Overall, these measures strengthen farmer confidence in market operations due to the assurance of price support.

(c) Precision farming enhances the productivity of agriculture, efficiency of water use and farmers income on sustainable basis without any adverse impact on environment. The crop yields are reported to increase substantially. Mission for Integrated Development of Horticulture (MIDH) has provision for establishment of Centres of Excellence (CoEs) in public sector for demonstration of latest technologies ,including precision farming. The technical support for these CoEs, for specific crops and technology is provided by research institutes and through bilateral cooperation with other countries.

Digital Agriculture Mission which enables a robust digital agriculture ecosystem in the country for driving innovative farmer-centric digital solutions and making available timely and reliable crop-related information to farmers. The Mission envisages the creation of Digital Public Infrastructure for Agriculture such as Agristack, Krishi Decision Support System, Comprehensive Soil Fertility and Profile Map, and other IT initiatives undertaken by Central Government/State Governments. Agristack project is one of the major components of this Mission, which consists of three foundational registries or databases in the agriculture sector, i.e., the Farmers' Registry, Geo-referenced village maps, and the Crop Sown Registry, all created and maintained by the State Governments/Union Territories. This system aims to enhance interoperability and convergence of efforts, fostering the development of applications in the agricultural sector using emerging digital technologies.

Under National e-Governance Plan in Agriculture (NeGPA) program, which is a component under Digital Agriculture Mission, funding is given to State Governments for Digital Agriculture Projects using emerging technologies like Artificial Intelligence, and Machine Learning (AI/ML), Internet of Things (IOT), Blockchain etc.

(d) Under the Agriculture Infrastructure Fund (AIF), support is extended to cold storages in agri-export clusters, at farm gate level, for small and marginal farmers as well as big businesses, APMCs/mandis to reduce post-harvest losses and increase farmers' returns. Entrepreneurs, cooperatives, PACS, and SHGs are actively availing AIF support for establishing cold chain logistics, often

integrated with grading, sorting, and packaging units. Till 30.06.2025, 2454 cold storage projects have been sanctioned under AIF with sanctioned amount of ₹8258 crore.

Besides, under the MIDH, for holistic development of horticulture sector, including reducing of harvest and post-harvest losses, financial assistance is provided for various horticulture activities . These include setting up of Pack Houses, Integrated Pack House, cold storages, Reefer Transport, Ripening Chamber etc. The component is demand/entrepreneur driven for which Government assistance in the form of credit linked back ended subsidy is available at the rate of 35% of the project cost in general areas and at the rate of 50% of the project cost in hilly and scheduled areas through respective State Horticulture Mission(s) (SHMs).

(e) There is no such proposal as on date.

STATEMENT

Various Schemes/Programmes of Department of Agriculture and Farmers Welfare

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)

6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SHandF)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission

28. National Bamboo Mission

DE-ADDICTION CENTRES**421. SHRI MOHIBBULLAH:****SHRI B.K. PARTHASARATHI:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details and the number of deaths reported in the country due to liver and kidney failure attributed to alcohol consumption during the last five years, State-wise;

(b) the details and the number of suicides reported in the same period that have been induced or linked to alcohol abuse, State and year-wise;

(c) the details and the total number of alcohol de-addiction centres functioning in the country at present, State and district-wise;

(d) the details and the number of individuals who have been enrolled in these de-addiction centres and the number of individuals who have been successfully discharged by the centres' wardens during the last five years, State and year-wise;

(e) the details regarding the average duration of stay of patients undergoing de-addiction treatment in these centres, State-wise; and

(f) whether the Government is undertaking any steps to expand or improve access to deaddiction services, particularly in cases where high-incidence is observed, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) Data is not maintained in this Ministry.

(b) As per the input received from National Crime Records Bureau (NCRB), the State/UT wise suicides committed due to Drug Abuse/Alcoholic Addiction during 2018-2022 is at **Statement - I**. Latest published data pertains to the year 2022.

(c) The details of de-addiction centres functioning under the scheme of NAPDDR (National Action Plan for Drug Demand Reduction) State and district-wise are at **Statement-II**. Details of 85 Addiction Treatment Facilities (ATFs) State-wise and district-wise list are at **Statement -III**.

(d) The details of individuals who have been enrolled in these de-addiction centres and successfully discharged during the last five years, State and year-wise are at **Statement -IV**.

(e) The average duration of stay for patients in a de-addiction centre is typically one month. However, in cases where the patient's condition is more serious, this period may be extended up to 60 days based on the recommendation of the attending doctor.

(f) To expand or improve access to de-addiction services, 291 gap districts have been identified and an advertisement has already been issued for setting up of DDAC (District De-addiction Centres) in these 291 GAP Districts (which do not have any Government supported de-addiction centres) under the NAPDDR scheme.

Moreover, Department of Revenue, aids and assists in awareness programmes on Drug abuse, de-addiction and rehabilitation etc. by granting funds under National Fund for Control of Drug Abuse (NFCDA) to eligible applicants as per procedure prescribed in NFCDA Rules, 2006 and guidelines thereunder.

STATEMENT -I

**State/UT wise suicides committed due to Drug abuse/Alcoholic Addiction
During 2018-2022**

S.No	State/UT	2018	2019	2020	2021	2022
1	Andhra Pradesh	196	302	385	571	380
2	Arunachal Pradesh	0	0	1	4	4
3	Assam	39	92	64	71	64
4	Bihar	12	14	11	35	24
5	Chhattisgarh	290	291	372	454	624
6	Goa	34	23	27	35	29
7	Gujarat	64	75	77	127	94
8	Haryana	137	87	57	89	73
9	Himachal Pradesh	43	21	13	30	26
10	Jharkhand	80	49	49	55	87
11	Karnataka	1230	1133	1477	1319	1405
12	Kerala	656	792	692	902	1047
13	Madhya Pradesh	922	1099	1331	1634	1832

14	Maharashtra	2010	2256	2479	2818	3073
15	Manipur	0	1	0	2	0
16	Meghalaya	16	28	14	32	29
17	Mizoram	18	27	45	43	70
18	Nagaland	2	4	3	2	2
19	Odisha	2	23	2	9	0
20	Punjab	55	102	72	78	54
21	Rajasthan	105	160	160	186	185
22	Sikkim	33	40	42	55	68
23	Tamil Nadu	1033	1042	1377	1590	2100
24	Telangana	16	26	77	68	97
25	Tripura	2	1	1	10	4
26	Uttar Pradesh	51	34	134	178	118
27	Uttarakhand	22	15	9	2	7
28	West Bengal	37	32	19	0	0
	TOTAL STATE(S)	7105	7769	8990	10399	11496
29	A and N Islands	16	17	25	13	13
30	Chandigarh	3	1	2	5	1
31	DandN Haveli and Daman and Diu @ +	4	7	17	18	16
32	Delhi UT	62	64	134	114	92
33	Jammu and Kashmir	2	2	1	6	6

	@ *					
34	Ladakh @	-	-	0	1	2
35	Lakshadweep	0	0	0	0	0
36	Puducherry	1	0	0	4	8
	TOTAL UT(S)	88	91	179	161	138
	TOTAL (ALL INDIA)	7193	7860	9169	10560	11634

As per data provided by states/UTs

‘+’ Combined data of erstwhile D and N HAVELI AND DAMAN and DIU UT during 2018-2019

‘*’ Data of erstwhile JAMMU and KASHMIR State Including LADAKH during 2018-2019

‘@’ Data of newly created Union territory

STATEMENT -II

The details and the total number of de-addiction centres functioning in the country at present, State and district-wise

Sl. No.	State	District	Total number of De-Addiction Centres
1	Andhra Pradesh	Anakapalli	1
2	Andhra Pradesh	Ananthapuram	1
3	Andhra Pradesh	Annamaya	1
4	Andhra Pradesh	Chittoor	2
5	Andhra Pradesh	East Godavari	3

6	Andhra Pradesh	Eluru	1
7	Andhra Pradesh	Kakinada	1
8	Andhra Pradesh	Krishna	3
9	Andhra Pradesh	Kurnool	1
10	Andhra Pradesh	Nellore	1
11	Andhra Pradesh	Palnadu	1
12	Andhra Pradesh	Paravathipuram Manyam	1
13	Andhra Pradesh	Prakasam	3
14	Andhra Pradesh	Sri Satyasai	1
15	Andhra Pradesh	Tirupati	1
16	Andhra Pradesh	Visakhapatnam	4
17	Andhra Pradesh	Vizianagaram	1
18	Andhra Pradesh	West Godavari	3
19	Andhra Pradesh	Ysr Cuddapah	1
20	Arunachal Pradesh	Changlang	1
21	Arunachal Pradesh	Namsai	1
22	Arunachal Pradesh	Tirap	1
23	Assam	Barpeta	1
24	Assam	Biswanath	1
25	Assam	Bongaigaon	1
26	Assam	Cachar	2

27	Assam	Chirag	1
28	Assam	Darrang Mangaldai	1
29	Assam	Dhubri	1
30	Assam	Dibrugarh	2
31	Assam	Dimahasao	1
32	Assam	Goalpara	1
33	Assam	Hailakandi	2
34	Assam	Hojai	2
35	Assam	Jorhat	1
36	Assam	Kamrup	1
37	Assam	Kamrup Metropolitan	4
38	Assam	Karbi Anglong	1
39	Assam	Karimganj	1
40	Assam	Kokrajhar	1
41	Assam	Lakhimpur	2
42	Assam	Marigaon	1
43	Assam	Nagaon	1
44	Assam	Sivasagar	1
45	Assam	Sonitpur	1
46	Assam	South Salmara Mancachar	1
47	Assam	Tinsukia	1

48	Bihar	Banka	1
49	Bihar	Bhagalpur	1
50	Bihar	Darbhanga	1
51	Bihar	Kaimur (Bhabua)	1
52	Bihar	Madhubani	1
53	Bihar	Pashchim Champaran	1
54	Bihar	Patna	3
55	Bihar	Samastipur	1
56	Bihar	Sheikhpura	1
57	Bihar	Vaishali	1
58	Chandigarh	Chandigarh	2
59	Chattisgarh	Durg	2
60	Chattisgarh	Raipur	3
61	Daman and Diu, Dadra and Nagar Haveli	Daman	1
62	Daman and Diu, Dadra and Nagar Haveli	Diu	1
63	Delhi	Central	2
64	Delhi	East	2
65	Delhi	New Delhi	1
66	Delhi	North	1
67	Delhi	North East	4

68	Delhi	Shahdara	1
69	Delhi	South	4
70	Delhi	South East Delhi	2
71	Delhi	South West	5
72	Delhi	West	2
73	Goa	North Goa	1
74	Goa	South Goa	1
75	Gujarat	Ahmadabad	5
76	Gujarat	Banas Kantha	1
77	Gujarat	Bhavnagar	1
78	Gujarat	Girsomnath	1
79	Gujarat	Kheda	1
80	Gujarat	Mahesana	2
81	Gujarat	Rajkot	1
82	Gujarat	Surat	3
83	Gujarat	Vadodara	1
84	Haryana	Faridabad	1
85	Haryana	Hisar	1
86	Haryana	Jhajjar	1
87	Haryana	Mahendragarh	1
88	Haryana	Rewari	1
89	Haryana	Sirsa	3

90	Haryana	Sonipat	1
91	Himachal Pradesh	Hamirpur	1
92	Himachal Pradesh	Kangra	1
93	Himachal Pradesh	Kullu	1
94	Himachal Pradesh	Shimla	1
95	Himachal Pradesh	Una	1
96	Jammu And Kashmir	Bandipora	1
97	Jammu And Kashmir	Budgam	1
98	Jammu And Kashmir	Jammu	3
99	Jammu And Kashmir	Kulgam	1
100	Jammu And Kashmir	Kupwara	1
101	Jammu And Kashmir	Pulwama	1
102	Jammu And Kashmir	Rajouri	1
103	Jammu And Kashmir	Samba	1
104	Jammu And Kashmir	Srinagar	2
105	Jharkhand	Deoghar	1
106	Jharkhand	Dhanbad	1
107	Jharkhand	Hazaribagh	1
108	Jharkhand	Khunti	1
109	Jharkhand	Latehar	1
110	Jharkhand	Sareikela and Kharsawan	1

111	Karnataka	Bagalkot	1
112	Karnataka	Bangalore Rural	1
113	Karnataka	Bangalore Urban	3
114	Karnataka	Belgaum	1
115	Karnataka	Bellary	1
116	Karnataka	Chamarajanagar	1
117	Karnataka	Chik Ballapur	1
118	Karnataka	Chikmagalur	1
119	Karnataka	Chitradurga	1
120	Karnataka	Dakshin Kannad	3
121	Karnataka	Davangere	1
122	Karnataka	Dharwad	1
123	Karnataka	Gadag	1
124	Karnataka	Hassan	1
125	Karnataka	Haveri	2
126	Karnataka	Kodagu	1
127	Karnataka	Kolar	1
128	Karnataka	Koppal	2
129	Karnataka	Mandya	3
130	Karnataka	Mysore	1
131	Karnataka	Ramanagaram	1
132	Karnataka	Shimoga	2

133	Karnataka	Tumkur	1
134	Karnataka	Udupi	1
135	Karnataka	Uttar Kannada	1
136	Karnataka	Vijayapura	1
137	Karnataka	Yadgiri	1
138	Kerala	Alappuzha	2
139	Kerala	Ernakulam	4
140	Kerala	Kannur	1
141	Kerala	Kollam	1
142	Kerala	Kottayam	3
143	Kerala	Kozhikode	2
144	Kerala	Pathanamthitta	1
145	Kerala	Thiruvananthapuram	5
146	Kerala	Thrissur	2
147	Ladakh	Kargil	1
148	Ladakh	Leh	1
149	Madhya Pradesh	Agar Malwa	1
150	Madhya Pradesh	Balaghat	1
151	Madhya Pradesh	Bhind	1
152	Madhya Pradesh	Bhopal	2
153	Madhya Pradesh	Chhindwara	1
154	Madhya Pradesh	Datia	1

155	Madhya Pradesh	Dindori	1
156	Madhya Pradesh	Guna	1
157	Madhya Pradesh	Gwalior	2
158	Madhya Pradesh	Indore	4
159	Madhya Pradesh	Jabalpur	4
160	Madhya Pradesh	Khandwa (East Nimar)	1
161	Madhya Pradesh	Morena	1
162	Madhya Pradesh	Narmadapuram	1
163	Madhya Pradesh	Narsinghpur	1
164	Madhya Pradesh	Neemuch	1
165	Madhya Pradesh	Panna	1
166	Madhya Pradesh	Raisen	1
167	Madhya Pradesh	Rewa	2
168	Madhya Pradesh	Sagar	1
169	Madhya Pradesh	Satna	1
170	Madhya Pradesh	Sehore	1
171	Madhya Pradesh	Seoni	1
172	Madhya Pradesh	Shajapur	1
173	Madhya Pradesh	Vidisha	1
174	Maharashtra	Ahemadnagar	2
175	Maharashtra	Akola	2
176	Maharashtra	Amravati	3

177	Maharashtra	Beed	1
178	Maharashtra	Bhandara	2
179	Maharashtra	Buldhana	1
180	Maharashtra	Chandrapur	2
181	Maharashtra	Dharashiv Osmanabad	1
182	Maharashtra	Dhule	3
183	Maharashtra	Gadchiroli	1
184	Maharashtra	Gondia	2
185	Maharashtra	Hingoli	1
186	Maharashtra	Jalgaon	2
187	Maharashtra	Jalna	1
188	Maharashtra	Kolhapur	2
189	Maharashtra	Latur	3
190	Maharashtra	Nagpur	3
191	Maharashtra	Nanded	2
192	Maharashtra	Nandurbar	2
193	Maharashtra	Nashik	1
194	Maharashtra	Osmanabad	1
195	Maharashtra	Palghar	1
196	Maharashtra	Parbhani	1
197	Maharashtra	Pune	1

198	Maharashtra	Raigad	1
199	Maharashtra	Ratnagiri	1
200	Maharashtra	Sangli	1
201	Maharashtra	Solapur	2
202	Maharashtra	Thane	1
203	Maharashtra	Wardha	1
204	Maharashtra	Washim	3
205	Maharashtra	Yavatmal	1
206	Manipur	Bishnupur	2
207	Manipur	Chandel	1
208	Manipur	Churachandpur	4
209	Manipur	Imphal East	3
210	Manipur	Imphal West	8
211	Manipur	Jiribam	1
212	Manipur	Kakching	2
213	Manipur	Kamjong	1
214	Manipur	Kangpokpi	2
215	Manipur	Pherzawl	1
216	Manipur	Senapati	1
217	Manipur	Tengnoupal	1
218	Manipur	Thoubal	5
219	Manipur	Ukhrul	2

220	Meghalaya	East Khasi Hills	2
221	Meghalaya	West Jaintia Hills	1
222	Mizoram	Aizawl	7
223	Mizoram	Champhai	2
224	Mizoram	Kolasib	1
225	Mizoram	Lunglei	1
226	Mizoram	Saiha	1
227	Mizoram	Serchhip	1
228	Nagaland	Dimapur	2
229	Nagaland	Kohima	3
230	Nagaland	Longleng	1
231	Nagaland	Mokokchung	1
232	Nagaland	Mon	1
233	Nagaland	Tseminyu	1
234	Nagaland	Tuensang	1
235	Nagaland	Wokha	1
236	Odisha	Angul	3
237	Odisha	Balangir	1
238	Odisha	Baleshwar	1
239	Odisha	Bargarh	1
240	Odisha	Baudh	2
241	Odisha	Bhadrak	1

242	Odisha	Cuttack	5
243	Odisha	Debagarh	1
244	Odisha	Dhenkanal	2
245	Odisha	Gajapati	1
246	Odisha	Ganjam	2
247	Odisha	Jagatsinghapur	2
248	Odisha	Jajapur	1
249	Odisha	Jharsuguda	1
250	Odisha	Kalahandi	1
251	Odisha	Kandhamal	2
252	Odisha	Kendujhar	1
253	Odisha	Khordha	5
254	Odisha	Koraput	1
255	Odisha	Malkangiri	1
256	Odisha	Mayurbhanj	1
257	Odisha	Nabarangapur	1
258	Odisha	Nayagarh	1
259	Odisha	Nuapada	2
260	Odisha	Puri	5
261	Odisha	Rayagada	2
262	Odisha	Sambalpur	1
263	Odisha	Subarnapur	2

264	Odisha	Sundargarh	1
265	Puducherry	Karaikal	1
266	Puducherry	Puducherry	2
267	Punjab	Gurdaspur	2
268	Punjab	Ludhiana	3
269	Punjab	Moga	1
270	Punjab	Mohali	1
271	Punjab	Patiala	1
272	Punjab	Sangrur	1
273	Punjab	Shaheed Bhagat Singh Nagar	1
274	Rajasthan	Banswara	1
275	Rajasthan	Baran	2
276	Rajasthan	Bharatpur	1
277	Rajasthan	Bhilwara	1
278	Rajasthan	Bikaner	2
279	Rajasthan	Bundi	1
280	Rajasthan	Chittaurgarh	1
281	Rajasthan	Dausa	2
282	Rajasthan	Dungarpur	1
283	Rajasthan	Ganganagar	5
284	Rajasthan	Hanumangarh	1

285	Rajasthan	Jaipur	1
286	Rajasthan	Jaisalmer	3
287	Rajasthan	Jalor	1
288	Rajasthan	Jhalawar	1
289	Rajasthan	Jodhpur	1
290	Rajasthan	Karauli	1
291	Rajasthan	Kota	3
292	Rajasthan	Pali	1
293	Rajasthan	Pratapgarh	1
294	Rajasthan	Rajsamand	1
295	Rajasthan	Sawai Madhopur	2
296	Rajasthan	Sirohi	1
297	Rajasthan	Udaipur	1
298	Sikkim	East	1
299	Sikkim	South	1
300	Tamil Nadu	Ariyalur	1
301	Tamil Nadu	Chengalpattu	1
302	Tamil Nadu	Chennai	1
303	Tamil Nadu	Coimbatore	1
304	Tamil Nadu	Cuddalore	1
305	Tamil Nadu	Dharmapuri	1
306	Tamil Nadu	Dindigul	1

307	Tamil Nadu	Erode	1
308	Tamil Nadu	Kanniyakumari (Hq: Nagercoli)	1
309	Tamil Nadu	Madurai	1
310	Tamil Nadu	Mayiladuthurai	1
311	Tamil Nadu	Nagapattinam	2
312	Tamil Nadu	Namakkal	1
313	Tamil Nadu	Nilgiris (Hq: Udhagama	1
314	Tamil Nadu	Perambalur	1
315	Tamil Nadu	Ramanathapuram	1
316	Tamil Nadu	Salem	1
317	Tamil Nadu	Sivaganga	1
318	Tamil Nadu	Thanjavur	1
319	Tamil Nadu	Theni	1
320	Tamil Nadu	Thoothukudi	1
321	Tamil Nadu	Tiruchirappalli	2
322	Tamil Nadu	Tirunelveli	1
323	Tamil Nadu	Tiruvallur	1
324	Tamil Nadu	Tiruvannamalai	1
325	Tamil Nadu	Tiruvarur	1
326	Tamil Nadu	Vellore	1
327	Tamil Nadu	Villupuram	2

328	Tamil Nadu	Virudhunagar	1
329	Telangana	Adilabad	1
330	Telangana	Bhadradri Kothagudem	1
331	Telangana	Hyderabad	2
332	Telangana	Karimnagar	1
333	Telangana	Khammam	1
334	Telangana	Medak	1
335	Telangana	Medchala and Malkajgiri	1
336	Telangana	Nalgonda	1
337	Telangana	Rangareddy	2
338	Telangana	Vikarabad	1
339	Telangana	Warangal Urban	1
340	Telangana	Yadadri Bhuvanagiri	1
341	Tripura	North Tripura	1
342	Tripura	Sepahijala	1
343	Tripura	South Tripura	1
344	Tripura	West Tripura	1
345	Uttar Pradesh	Agra	1
346	Uttar Pradesh	Aligarh	1
347	Uttar Pradesh	Ambedkar Nagar	1
348	Uttar Pradesh	Banda	1
349	Uttar Pradesh	Barabanki	1

350	Uttar Pradesh	Bareilly	1
351	Uttar Pradesh	Basti	1
352	Uttar Pradesh	Bulandshahr	1
353	Uttar Pradesh	Chandauli	1
354	Uttar Pradesh	Chitrakoot	1
355	Uttar Pradesh	Deoria	1
356	Uttar Pradesh	Etawah	1
357	Uttar Pradesh	Fatehpur	1
358	Uttar Pradesh	Ghaziabad	4
359	Uttar Pradesh	Ghazipur	1
360	Uttar Pradesh	Gonda	1
361	Uttar Pradesh	Gorakhpur	3
362	Uttar Pradesh	Hamirpur	1
363	Uttar Pradesh	Hapur	1
364	Uttar Pradesh	Hardoi	1
365	Uttar Pradesh	Jalaun	1
366	Uttar Pradesh	Jaunpur	1
367	Uttar Pradesh	Jhansi	1
368	Uttar Pradesh	Kanpur	1
369	Uttar Pradesh	Kanpur Nagar	3
370	Uttar Pradesh	Kaushambi	1
371	Uttar Pradesh	Lakhimpur Kheri	1

372	Uttar Pradesh	Lalitpur	1
373	Uttar Pradesh	Lucknow	3
374	Uttar Pradesh	Mahoba	1
375	Uttar Pradesh	Mau	1
376	Uttar Pradesh	Meerut	2
377	Uttar Pradesh	Mirzapur	1
378	Uttar Pradesh	Moradabad	1
379	Uttar Pradesh	Pratapgarh	1
380	Uttar Pradesh	Prayagraj	3
381	Uttar Pradesh	Raebareli	1
382	Uttar Pradesh	Rampur	1
383	Uttar Pradesh	Saharanpur	1
384	Uttar Pradesh	Sant Kabir Nagar	1
385	Uttar Pradesh	Sant Ravidas Nagar	1
386	Uttar Pradesh	Shahjahanpur	1
387	Uttar Pradesh	Shamli	1
388	Uttar Pradesh	Shravasti	1
389	Uttar Pradesh	Siddharth Nagar	1
390	Uttar Pradesh	Sitapur	1
391	Uttar Pradesh	Sonbhadra	1
392	Uttar Pradesh	Sultanpur	1
393	Uttar Pradesh	Varanasi	4

394	Uttarakhand	Bageshwar	1
395	Uttarakhand	Chamoli	1
396	Uttarakhand	Dehradun	1
397	Uttarakhand	Haridwar	1
398	Uttarakhand	Nainital	1
399	Uttarakhand	Pithoragarh	1
400	Uttarakhand	Udham Singh Nagar	1
401	West Bengal	Alipurdar	1
402	West Bengal	Birbhum	1
403	West Bengal	Coochbehar	1
404	West Bengal	Darjeeling	1
405	West Bengal	East Medinipur	1
406	West Bengal	Hooghly	1
407	West Bengal	Howrah	2
408	West Bengal	Jalpaiguri	1
409	West Bengal	Kolkata	3
410	West Bengal	Nadia	1
411	West Bengal	North 24 Paraganas	2
412	West Bengal	Purba Bardhaman	1
413	West Bengal	Purulia	1
414	West Bengal	South 24 Paraganas	1
415	West Bengal	Uttar Dinajpur	1

416	West Bengal	West Medinipur	1
Total			611

STATEMENT -III

State and district-wise details of the number of Addiction Treatment Facilities (ATFs) functioning in the country:

S.No.	State	District	Total Number of ATFs
1	Andhra Pradesh	Krishna	1
2	Arunachal Pradesh	Changlang	1
3	Arunachal Pradesh	Dibang Valley	1
4	Arunachal Pradesh	Namsai	1
5	Arunachal Pradesh	West Siang	1
6	Assam	Guwahati	1
7	Assam	Jorhat	1
8	Assam	Sonitpur	1
9	Assam	Nalbari	1
10	Bihar	Patna	1
11	Delhi (NCT)	New Delhi	1
12	Delhi (NCT)	West Delhi	1
13	Delhi (NCT)	Central Delhi	1
14	Delhi (NCT)	East Delhi	1
15	Delhi (NCT)	SW Delhi	1

16	Goa	North Goa	1
17	Goa	South Goa	1
18	Gujarat	Ahmedabad	1
19	Gujarat	Baroda	1
20	Gujarat	Jamnagar	1
21	Gujarat	Mehsana	1
22	Gujarat	Junagadh	1
23	Haryana	Bhiwani	1
24	Haryana	Hisar	1
25	Haryana	Jind	1
26	Haryana	Kaithal	1
27	Haryana	Karnal	1
28	Haryana	Yamunanagar	1
29	Himachal Pradesh	Kullu	1
30	Jammu and Kashmir	Anantnag	1
31	Jammu and Kashmir	Bandipore	1
32	Jammu and Kashmir	Baramulla	1
33	Jammu and Kashmir	Budgam	1
34	Jammu and Kashmir	Doda	1
35	Jammu and Kashmir	Jammu	1
36	Jammu and Kashmir	Kathua	1
37	Jammu and Kashmir	Kishtwar	1

38	Jammu and Kashmir	Kulgam	1
39	Jammu and Kashmir	Kupwara	1
40	Jammu and Kashmir	Poonch	1
41	Jammu and Kashmir	Pulwama	1
42	Jammu and Kashmir	Rajouri	1
43	Jammu and Kashmir	Shopian	1
44	Jammu and Kashmir	Srinagar	2
45	Jammu and Kashmir	Udhampur	1
46	Jharkhand	Deoghar	1
47	Jharkhand	Simdega	1
48	Madhya Pradesh	Bhopal	1
49	Madhya Pradesh	Jabalpur	1
50	Maharashtra	Nagpur	1
51	Maharashtra	Pune	1
52	Maharashtra	Kolhapur	1
53	Meghalaya	West Garo Hills	1
54	Mizoram	Aizawl	1
55	Mizoram	Champai	1
56	Nagaland	Mon	1
57	Nagaland	Tuensang	1
58	Rajasthan	Ajmer	1
59	Rajasthan	Baran	1

60	Rajasthan	Bikaner	1
61	Rajasthan	Jodhpur	1
62	Rajasthan	Pali	1
63	Sikkim	West Sikkim	1
64	Sikkim	Mangan	1
65	Tripura	Gomati	1
66	Tripura	West Tripura	2
67	Uttar Pradesh	Agra	1
68	Uttar Pradesh	Aligarh	1
69	Uttar Pradesh	Azamgarh	1
70	Uttar Pradesh	Bahraich	1
71	Uttar Pradesh	Budaun	1
72	Uttar Pradesh	Gautam Buddha Nagar	1
73	Uttar Pradesh	Gorakhpur	1
74	Uttar Pradesh	Moradabad	1
75	Uttar Pradesh	Pratapgarh	1
76	Uttar Pradesh	Prayagraj	1
77	Uttar Pradesh	RaeBareli	1
78	Uttar Pradesh	Saharanpur	1
79	Uttar Pradesh	Shahjahanpur	1
80	Uttar Pradesh	Siddharth Nagar	1

81	Uttarakhand	Dehradun	1
82	West Bengal	Murshidabad	1
83	West Bengal	Nadia	1
Total			85

STATEMENT -IV

The details and the number of individuals who have been enrolled in these de-addiction centres and successfully discharged during the last five years, State and year-wise

S.No.	Name of the State/ UT	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Andhra Pradesh	6878	18658	20036	48094	76061
2	AandN islands	0	0	0	0	0
3	Arunachal Pr.	345	30	5	0	0
4	Assam	15995	26984	26869	40328	36674
5	Bihar	1414	1583	1487	1639	29429
6	Chandigarh	842	1007	1145	5440	5465
7	Chhatisgarh	6058	16580	17262	16742	16848
8	DandN Haveli and Daman and Diu	165	160	182	187	192
9	Delhi	12993	18549	26635	44454	41000
10	Goa	0	3	0	0	0
11	Gujarat	1289	1571	1607	17658	20824
12	Haryana	5692	7352	6893	6790	6550
13	Himachal Pradesh	727	12665	3207	2683	3218
14	Jammu and Kashmir	1509	4365	9774	31432	35948
15	Jharkhand	170	195	194	190	11515

16	Karnataka	7153	7206	7179	7501	8248
17	Kerala	4239	4746	10385	12747	12943
18	Ladakh	0	0	0	0	1138
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	43993	41467	55461	78015	100472
21	Maharashtra	9273	8630	8705	10347	28739
22	Manipur	7974	9026	10313	18920	32528
23	Meghalaya	297	40	196	417	627
24	Mizoram	1862	2025	2196	8790	8931
25	Nagaland	1313	1440	1293	2556	6757
26	Orissa	24497	28223	32241	39965	48306
27	Puducherry	365	499	463	4628	4571
28	Punjab	10534	10159	11239	11486	11603
29	Rajasthan	10117	24001	28982	52713	71355
30	Sikkim	194	178	165	114	294
31	Tamil Nadu	3320	3938	3668	15938	44271
32	Telangana	5924	6020	6174	6995	12032
33	Tripura	614	762	416	0	0
34	Uttar Pradesh	14295	15523	31041	71721	96749
35	Uttarakhand	1256	4718	5230	5537	5472
36	West Bengal	7118	8099	8942	17786	20133
	TOTAL	208415	286402	339585	581813	798893

MEASURES TO CURB DRUG ADDICTION

422. SHRI RAJESH VERMA:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI SHAMBHAVI:

DR. SHRIKANT EKNATH SHINDE:

SHRI NARESH GANPAT MHASKE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the details of the number of narcotics seizures, arrests and destruction of illicit crops carried out by central agencies such as NCB, BSF and State police during the last five years, State-wise and year-wise;

(b) the details of the number of beneficiaries availing treatment or counselling services under Government-supported de-addiction programmes, State-wise and year-wise;

(c) the details of the measures taken to strengthen enforcement under the National “Zero Tolerance” Drug Policy, including increased border surveillance and interdiction efforts;

(d) the steps taken to empower local police, BSF and enforcement agencies with modern surveillance tools such as drones, AI-based scanners, and forensic drug detection kits; and

(e) whether the Government is considering to launch a nationwide School and University Anti-Drug Education Curriculum in collaboration with the Ministry of Education and CBSE/UGC, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) As per latest data published by National Crime Record Bureau (NCRB) pertaining to the year 2022; State-wise and year-wise details of seizures and arrests made under the Narcotic Drugs and Psychotropic Substances Act during

2018 to 2022 is at **Statement -I** and **II** respectively. State-wise and year-wise details of illicit opium poppy and cannabis cultivation destroyed during 2020 to 2024 is at **Statement -III**.

(b) Ministry of Health and Family Welfare and Ministry of Social Justice and Empowerment is implementing Drug De-addiction Program for providing treatment and counselling for substance use disorders. The details of the number of beneficiaries availing treatment or counselling services under Government-supported de-addiction programmes is at **Statement -IV**.

(c) to (e) The Government has adopted a policy of zero tolerance against Narcotic Drugs. The action taken by the Government to effectively control drug trafficking are as under: -

- (i) Constituted a 4-tier Narco-Coordination Centre (NCORD) mechanism which enables coordination among Central and State agencies.
- (ii) Anti-Narcotics Task Force (ANTF) has been established in all States/UTs, which also serves as NCORD secretariats for local enforcement.
- (iii) A Joint Coordination Committee (JCC) has been set up under the Director General, Narcotics Control Bureau (NCB) to oversee significant drug seizure investigations.
- (iv) Border Guarding Forces and Railway Protection Force are empowered under the NDPS Act for enforcement at borders and rail routes.
- (v) NCB collaborates with other agencies like Navy, Coast Guard, Border Security Force, and State ANTFs to carry out joint anti-drug operations.

- (vi) Electronic scanning of consignments at ports is being implemented to detect drugs.
- (vii) NCB regularly trains officers of Drug Law Enforcement Agencies (DLEAs).
- (viii) National Integrated Database on Arrested Narco-Offenders (NIDAAN) portal has been launched to support investigations and proactive policing.
- (ix) Madak-Padarth Nished Asoochna Kendra (MANAS)- A 24x7 toll-free helpline (1933) has been established to report drug-related issues via calls, SMS, chatbot, email, or web.
- (x) NCB holds high-level talks with neighboring countries like Myanmar, Iran, Bangladesh and other countries for active information exchange and investigative cooperation to combat international drug trafficking.
- (xi) Under the scheme Assistance to States/ UTs for narcotics control, financial grant is being provided to States/ UTs for enhancing their capacities to fight drug menace in the State.
- (xii) Integrated surveillance technology equipped with CCTV/ PTZ cameras, IR sensors and infrared alarm with command and control system have also been installed at vulnerable patches of the international border.
- (xiii) Anti-Drone system alongwith trained operators have been deployed along Indo-Pakistan border to counter the drone threats and their use in attempts to smuggle drugs.
- (xiv) Central Board of Secondary Education (CBSE) has taken cognizance of drug abuse in schools and initiated various measures for anti-drug education in schools, child safety measures like activities to prevent use of harmful

substances etc., workshops, in class lessons, counselling and awareness sessions for students, staff and parents, referral mechanism for therapeutic counselling, appointment of full time counsellor and wellness teacher, observation of international anti-drug days, participation in Nasha Mukta Bharat Abhiyaan etc.

STATEMENT -I

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2018

SL	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	33930.522	0	0
2	Arunachal Pradesh	1869.208	874	0
3	Assam	15485.596	163525	54346.200
4	Bihar	32442.970	20516	2053.460
5	Chhattisgarh	36785.864	127277	3457.720
6	Goa	79.469	0	0
7	Gujarat	12780.186	27126	0
8	Haryana	16233.507	727425	1257.723
9	Himachal Pradesh	1072.006	160609	496.100
10	Jharkhand	3463.958	1835	98.105

11	Karnataka	7489.246	2871	6.000
12	Kerala	1378.325	21075	0.012
13	Madhya Pradesh	3118721.420	629315	570.800
14	Maharashtra	19764.338	143022	908.800
15	Manipur\$	40275.660	347309	6.544
16	Meghalaya	1417.747	69592	0
17	Mizoram	250.791	100	0
18	Nagaland	2819.686	47125	300.000
19	Odisha	50759.897	1628	726.000
20	Punjab	50045.181	6397919	368.401
21	Rajasthan	111430.200	1215771	201.860
22	Sikkim\$	0.015	1040	5.000
23	Tamil Nadu	12115.702	149032	0
24	Telangana	6054.095	0	0
25	Tripura	62674.611	643755	23017.800
26	Uttar Pradesh	221760.042	306740	7172146.160
27	Uttarakhand	1609.563	117215	0.000
28	West Bengal	31079.905	15241	15692.604
	TOTAL STATE(S)	3893789.710	11337937	7275659.289
29	AandN Islands	67.963	0	0
30	Chandigarh	51.709	5216	5.400
31	DandN Haveli and	24.769	0	0

	Daman and Diu+			
32	Delhi	6145.663	738256	1120.000
33	Jammu and Kashmir*	19353.677	87713	7997.220
34	Ladakh	-	-	-
35	Lakshadweep	0.650	0	0
36	Puducherry	13.541	0	0
	TOTAL UT(S)	25657.972	831185	9122.620
	TOTAL (ALL INDIA)	3919447.682	12169122	7284781.909

Source: Crime in India, NCRB

Note: '+' combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2018

* Data of erstwhile Jammu and Kashmir State including Ladakh for 2018

\$ Revised data for 2018 has been furnished by Sikkim and Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for these States for the year 2018.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2019

S L	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	66669.529	160	0
2	Arunachal Pradesh	1993.750	0	0

3	Assam	17352.544	1604127	7377.658
4	Bihar	5124.761	4910	675.260
5	Chhattisgarh	19953.225	86079	1308.500
6	Goa	85.215	2	0
7	Gujarat	14923.489	4200	0
8	Haryana	16806.228	892131	36479.200
9	Himachal Pradesh	1763.853	200386	970.000
10	Jharkhand	4073.335	3834	455.816
11	Karnataka	7800.718	1705	5
12	Kerala	2548.475	5661	0
13	Madhya Pradesh	60864.128	40839	4260.010
14	Maharashtra	20622.717	3220	4191.712
15	Manipur\$	46142.187	393309	48.324
16	Meghalaya	1281.983	36	79.000
17	Mizoram	991.189	0	0
18	Nagaland	1732.271	260849	1.134
19	Odisha	61993.835	0	1112.200
20	Punjab	44239.070	10214701	1526.716
21	Rajasthan	310732.428	1510447	206.200
22	Sikkim	16.798	0	0
23	Tamil Nadu	28757.502	420	0
24	Telangana	13278.093	264	0
25	Tripura	15858.949	2156754	858528.820
26	Uttar Pradesh	272197.319	1355373	10791849.820
27	Uttarakhand	2073.105	52149	94.000
28	West Bengal	36834.860	400747	21316.335
	TOTAL STATE(S)	1076711.556	19192303	11730485.705
29	AandN Islands	121.999	11761	78.200
30	Chandigarh	398.727	15098	2.400
31	DandN Haveli and Daman and Diu+	0	0	0

32	Delhi	7895.937	1465832	3000.000
33	Jammu and Kashmir*	26517.388	164428	2133.300
34	Ladakh			
35	Lakshadweep	0.466	0	0
36	Puducherry	0	0	0
	TOTAL UT(S)	34934.517	1657119	5213.900
	TOTAL (ALL INDIA)	1111646.073	20849422	11735699.60 5

Source: Crime in India, NCRB

Note: '+' combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2019

* Data of erstwhile Jammu and Kashmir State including Ladakh for 2019

\$ Revised data for 2019 has been furnished by Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for the State for the year 2019.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2020

SL	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	106042.775	0	0
2	Arunachal Pradesh	4032.540	0	0
3	Assam	9256.162	1138466	8554.800
4	Bihar	13162.231	333	5933.700
5	Chhattisgarh	29743.484	96445	988.310

6	Goa	149.542	0	0
7	Gujarat	13213.214	33030	894.325
8	Haryana	24695.602	1666911	2197.800
9	Himachal Pradesh	3899.779	3210547	14.000
10	Jharkhand	8830.645	4882	345.230
11	Karnataka	21729.793	12246	1.610
12	Kerala	3060.459	1444	2.100
13	Madhya Pradesh	58084.552	279760	13611.300
14	Maharashtra	28832.304	66027	519.100
15	Manipur\$	1355.763	1117388	5908.020
16	Meghalaya	989.816	4234	2.000
17	Mizoram	617.735	470	13.280
18	Nagaland	791.676	179373	76.600
19	Odisha	81847.001	0	0
20	Punjab	37364.676	44649858	4517.190
21	Rajasthan	148602.246	3285638	64.820
22	Sikkim\$	0.585	19	0
23	Tamil Nadu	298785.294	5554	0
24	Telangana	19708.291	509	150.000
25	Tripura	14007.145	539241	10436.620
26	Uttar Pradesh	327420.562	1401062	965896.170
27	Uttarakhand	1848.326	450215	24.000

28	West Bengal	25509.802	363396	40627.132
	TOTAL STATE(S)	1283582.000	58507048	1060778.107
29	AandN Islands	159.235	921	0
30	Chandigarh	95.953	5501	5.780
31	DandN Haveli and Daman and Diu	7.360	0	0
32	Delhi	5483.247	123220	2558.000
33	Jammu and Kashmir	27361.353	618361	40890.110
34	Ladakh	0	0	0
35	Lakshadweep	0.936	0	0
36	Puducherry	77.155	0	0
	TOTAL UT(S)	33185.239	748003	43453.890
	TOTAL (ALL INDIA)	1316767.239	59255051	1104231.997

Source: Crime in India, NCRB

\$ Revised data for 2020 has been furnished by Sikkim and Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for these States for the year 2020.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2021

S L	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	191712.574	58	0

2	Arunachal Pradesh	3528.944	0	0
3	Assam	17156.703	4305100	496987.615
4	Bihar	35454.469	60769	4825.330
5	Chhattisgarh	27884.969	359714	487.930
6	Goa	136.711	0	0
7	Gujarat	21307.037	8622	92.300
8	Haryana	21313.606	1037457	695.100
9	Himachal Pradesh	4455.151	5668585	82.000
10	Jharkhand	20799.734	2320	951.400
11	Karnataka	8479.963	14206	6.260
12	Kerala	4030.893	905	0
13	Madhya Pradesh	68088.000	44955	6900.600
14	Maharashtra	27986.007	190	46.540
15	Manipur\$	40008.303	1192913	2108.409
16	Meghalaya	986.887	19342	28.860
17	Mizoram	215.006	35	2.700
18	Nagaland	2187.668	149557	92.900
19	Odisha	169435.890	790	0
20	Punjab	38783.170	17772675	4800.729
21	Rajasthan	142834.881	13445789	39.300
22	Sikkim	0.738	58541	1204.092
23	Tamil Nadu	20354.706	10098	0
24	Telangana	39360.772	220	28.670
25	Tripura	39797.368	212801	24975.560
26	Uttar Pradesh	126657.395	3265073	267909.500
27	Uttarakhand	2019.459	147672	0
28	West Bengal	29414.012	401778	79273.112
	TOTAL STATE(S)	1104391.016	48180165	891538.907

29	AandN Islands	62.384	0	0
30	Chandigarh	181.107	18290	18.200
31	DandN Haveli and Daman and Diu	14.570	0	0
32	Delhi	9921.298	42278	0
33	Jammu and Kashmir	22082.414	171954	4069.230
34	Ladakh	403.078	0	0
35	Lakshadweep	2.159	0	0
36	Puducherry	87.676	0	0
	TOTAL UT(S)	32754.686	232522	4087.430
	TOTAL (ALL INDIA)	1137145.702	48412687	895626.337

Source: Crime in India, NCRB

\$ Revised data for 2021 has been furnished by Manipur. Therefore, comparatively, there may be difference in old published data of seizures of Drugs under NDPS Act for the States for the year 2021.

State-wise/ UT-wise details of drugs seized under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 in the country during 2022

S L	State/UT	Total Drugs seized		
		Kgs.	Nos.	Ltrs.
1	Andhra Pradesh	169223.567	11803	0
2	Arunachal Pradesh	3533.650	0	0
3	Assam	49515.645	5281488	4397079.600
4	Bihar	31985.903	47437	18237.900
5	Chhattisgarh	25427.599	519809	44403.200
6	Goa	206.840	0	0
7	Gujarat	29230.550	185	1242.680

8	Haryana	24949.364	878887	980.450
9	Himachal Pradesh	943.433	94208	225.500
10	Jharkhand	37322.623	4601	257.950
11	Karnataka	10577.238	2820	34.000
12	Kerala	5639.273	2808	0.043
13	Madhya Pradesh	70722.635	35655	6702.520
14	Maharashtra	20185.509	22672	5240.308
15	Manipur	18454.016	834967	3461.830
16	Meghalaya	3993.255	19325	28.900
17	Mizoram	388.530	0	63.800
18	Nagaland	7791.296	169433	251.560
19	Odisha	144181.034	0	0
20	Punjab	49421.858	6246151	5017.200
21	Rajasthan	155161.550	684188	15.800
22	Sikkim	24.083	24629	9.803
23	Tamil Nadu	27509.701	76540	58.645
24	Telangana	31771.630	512	100.370
25	Tripura	61795.360	155423	12294.500
26	Uttar Pradesh	1051997.001	933689	76593.980
27	Uttarakhand	1492.520	155201	307.000
28	West Bengal	23897.767	631624	67182.860
	TOTAL STATE(S)	2057343.430	16834055	4639790.399
29	AandN Islands	60.679	325	2.600
30	Chandigarh	360.005	2627	0
31	DandN Haveli and Daman and Diu	11.154	0	0
32	Delhi	5512.448	353168	0
33	Jammu and Kashmir	17192.409	300776	956.100

34	Ladakh	0.735	0	0
35	Lakshadweep	4.228	0	0
36	Puducherry	90.448	20	0
	TOTAL UT(S)	23232.106	656916	958.700
	TOTAL (ALL INDIA)	2080575.536	17490971	4640749.099

Source: Crime in India, NCRB

STATEMENT -II

State-wise and year-wise details of arrests made under the Narcotic Drugs and Psychotropic Substances Act during 2018 to 2022

SL	State/UT	2018	2019	2020	2021	2022
1	Andhra Pradesh	1635	1559	1569	2493	4330
2	Arunachal Pradesh	212	182	255	432	716
3	Assam	668	1237	2107	4119	4355
4	Bihar	1040	899	983	1467	1763
5	Chhattisgarh	1084	954	1336	1676	1829
6	Goa	237	239	177	138	199
7	Gujarat	255	499	577	946	999
8	Haryana	3643	3951	5153	4318	6046
9	Himachal Pradesh	1789	1881	1931	2384	1861
10	Jharkhand	234	209	344	612	701
11	Karnataka	1804	2639	5934	8049	8114
12	Kerala	9433	9792	5140	6099	22636
13	Madhya Pradesh	2459	3826	3926	3929	3393

14	Maharashtra	1609 4	17945	7437	12718	16777
15	Manipur	490	479	364	391	629
16	Meghalaya	167	166	150	89	198
17	Mizoram	232	209	136	163	341
18	Nagaland	93	243	204	254	352
19	Odisha	415	1368	1885	2625	2734
20	Punjab	1498 3	16296	11455	14078	17853
21	Rajasthan	2984	4017	4643	6124	6987
22	Sikkim	8	25	36	98	72
23	Tamil Nadu	4877	5640	6969	9640	14281
24	Telangana	879	878	1114	2507	3027
25	Tripura	579	698	662	817	1078
26	Uttar Pradesh	9605	12073	12013	12535	12987
27	Uttarakhand	1032	1511	1386	2400	1979
28	West Bengal	2195	2277	2775	2845	2722
	TOTAL STATE(S)	79126	91692	80661	103946	138959
29	AandN Islands	67	176	152	68	77
30	Chandigarh	312	231	119	100	193
31	DandN Haveli and Daman and Diu+	9	1	14	13	30

32	Delhi	774	1072	1085	1115	1670
33	Jammu and Kashmir*	1460	1884	1564	2355	3453
34	Ladakh	-	-	4	5	10
35	Lakshadweep	11	16	21	33	4
36	Puducherry	19	21	99	173	416
	TOTAL UT(S)	2652	3401	3058	3862	5853
	TOTAL (ALL INDIA)	81778	95093	83719	107808	144812

Source: Crime in India

Note : '+' Combined data of erstwhile DandN Haveli UT and Daman and Diu UT for 2018, 2019

*' Data of erstwhile Jammu and Kashmir State including Ladakh for 2018, 2019

** Published Data is available till 2022

STATEMENT -III

State-wise and year-wise details of illicit opium poppy and cannabis cultivation destroyed during 2020 to 2024

<u>Poppy Destruction (in Acres)</u>					
State/Year	2020	2021	2022	2023	2024
Arunachal Pradesh	7858	4702	8785	20959	11979
Assam	20	5	215	254	0
Bihar	91	0	948	1616.6	2543

Chandigarh	0	0	0	0	0
Gujarat	0	0	16	12	1
Himachal Pradesh	10	24	0	0	2
Jammu and Kashmir	893	293	89	233	521
Jharkhand	495	256	41	5500	6249
Karnataka	0	0	0	0	0
Madhya Pradesh	0	7	6	0	0
Manipur	1382	5740	3696	2966	812
Maharashtra	0	0	0	0	0
Odisha	0	0	0	0	21
Rajasthan	1	0	0	0	0
Uttar Pradesh	0	0	0	0	0
Uttarakhand	0	0	0	0	67
West Bengal	19	0	0	245.8	317
Total	10,769	11,027	13,796	31,786	22,512

<u>Cannabis Destruction (in Acres)</u>					
State/Year	2020	2021	2022	2023	2024
Andaman Nicobar	0	0	0	0	0
Andhra Pradesh	0	7083	469	1021	0
Arunachal Pradesh	0	0	0	25	0
Assam	0	0	0	687	28
Bihar	0	0	0	0	0
Chandigarh	0	0	0	0	0
Gujarat	0	27	46	85	62

Himachal Pradesh	1582	1043	122	1563	1002
Jammu and Kashmir	295	523	365	947	971
Karnataka	4	0	0	0	0
Kerala	0	0	0	0	0
Madhya Pradesh	0	0	0	0	0
Maharashtra	0	71	0	0	0
Manipur	1	0	0	10	10
Odisha	18361	24550	24207	14433	28592
Sikkim	0	0	0	0	0
Tamil Nadu	1	0	0	0	0
Telangana	30	9	0	0	8
Tripura	1284	1287	1057	3667	2617
Uttar Pradesh	0	0	0	0	0
Uttarakhand	0	0	0	24	0
West Bengal	1	273	0	45	728
Total	21,559	34,866	26,266	22,507	34,018

* Provisional data

Source: Narcotics Control Bureau

STATEMENT -IV

Details of the number of beneficiaries availing treatment or counselling services under Government-supported de-addiction programmes

(A) Drug De-addiction Centers and Drug Treatment Clinics run by Ministry of Health and Family Welfare

1. NATIONAL DRUG DEPENDENCE TREATMENT CENTRE (NDDTC AIIMS), GHAZIABAD

Year	New Registrations	Follow up treatment	IPD	Total
2020-21	4,613	55,761	65	60,439
2021-22	4,765	60,898	407	66,070
2022-23	7,003	95,086	1,165	1,03,254
2023-24	6,578	1,02,900	1,380	1,10,858
2024-25	6,015	1,13,954	1,345	1,21,314

2. **NATIONAL INSTITUTE FOR MENTAL HEALTH and
NEUROSCIENCES (NIMHANS), BENGALURU**

Year	New Registrations	Follow up treatment	IPD	Total
2020-21	2,090	12,151	275	14,516
2021-22	3,564	14,650	670	18,884
2022-23	4,400	17,657	1,354	23,411
2023-24	4,966	19,841	1,520	26,327
2024-25	4,673	31,014	1,674	37,361

3. **POST GRADUATE INSTITUTE OF MEDICAL EDUCATION AND
RESEARCH (PGIMER), CHANDIGARH**

Year	New Registrations	Follow up treatment	IPD	Total
2020-21	801	7,411	34	8,246

2021-22	1,844	14,249	137	16,230
2022-23	3,834	25,946	246	30,026
2023-24	3,553	30,770	254	34,577
2024-25	3,304	35,539	258	39,101

4. **CENTRAL INSTITUTE OF PSYCHIATRY, (CIP) RANCHI**

Year	New Registrations	Follow up treatment	IPD	Total
2020-21	739	1,393	341	2,473
2021-22	1,696	2,233	629	4,558
2022-23	2,326	3,722	838	6,886
2023-24	2,185	4,600	936	7,721
2024-25	1,784	4,252	884	6,920

5. **ALL INDIA INSTITUTE OF MEDICAL SCIENCES, (AIIMS),
BHUBANESWAR**

Year	New Registrations	Follow up treatment	IPD	Total
2020-21	733	1,088	113	1,934
2021-22	865	635	70	1,570
2022-23	520	328	95	943
2023-24	932	387	70	1,389
2024-25	1,296	3,783	138	5,217

**6. ATAL BIHARI VAJPAYEE INSTITUTE OF MEDICAL SCIENCES AND
DR. RML HOSPITAL, (ABVIMS and RML) DELHI**

Year	New Registrations	Follow up treatment	IPD	Total
2020-21	215	321	536	1,072
2021-22	465	749	237	1,451
2022-23	684	1,736	313	2,733
2023-24	848	950	249	2,047
2024-25	2,790	2,331	148	5,269

DRUG TREATMENT CLINICS

S.No.	Name of DTC	Types of Facility and District	Years	New Patients	Cumulative Registration
1.	DTC Bhatinda	Civil Hospital Bhatinda, Punjab	2020-21	10334	34065
			2021-22	3648	37713
			2022-23	5490	43203
			2023-24	6970	50173
			2024-Jan, 25	13850	64023
2.	DTC Kapurthala	Civil Hospital Kapurthala, Punjab	2020-21	13072	32508
			2021-22	7931	40439
			2022-23	9930	50369
			2023-24	6434	56710
			2024-Jan, 25	4212	60922

3.	DTC Kotla	Community Clinic and DTC Kotla, New Delhi	2020-21	160	1078
			2021-22	172	1250
			2022-23	248	1498
			2023-24	228	1726
			2024-Jan, 25	162	1890
4.	DTC- Rohtak	PGIMS Rohtak, Haryana	2020-21	918	7226
			2021-22	1111	8337
			2022-23	1714	10051
			2023-24	1776	11827
			2024-Jan, 25	1391	13218
5.	DTC MCH KGMU	King George Medical College Lucknow (UP)	2020-21	45	383
			2021-22	106	489
			2022-23	284	773
			2023-24	326	1099
			2024-Jan, 25	352	1451
6.	DTC SNM, Agra	SN Medical College, Agra, UP	2020-21	Established in 2021-2022	
			2021-22	16	16
			2022-23	72	88
			2023-24	65	153
			2024-Jan, 25	87	240
7.	DTC	Institute of Mental	2020-21	Established in 2021-	

	IMHANS	Health and Neurosciences, Kashmir		2022	
			2021-22	3207	3207
			2022-23	3334	6541
			2023-24	1457	7998
			2024-Jan, 25	1389	9387
8.	DTC RIMS	Regional Institute of Medical Sciences, IMPHAL, Manipur	2020-21	408	8280
			2021-22	583	8863
			2022-23	1586	10449
			2023-24	1151	11600
			2024-Jan, 25	771	12371
9.	DTC DH Thoubal	District Hospital Thoubal, Manipur	2020-21	92	1172
			2021-22	129	1301
			2022-23	217	1518
			2023-24	159	1677
			2024-Jan, 25	83	1760
10.	DTC Bishnupur	District Hospital Bishnupur, Manipur	2020-21	145	924
			2021-22	167	1091
			2022-23	302	1393
			2023-24	197	1590

			2024-Jan, 25	157	1747
11.	DTC CCPUR	District Hospital Churachandpur, Manipur	2020-21	127	1031
			2021-22	240	1271
			2022-23	605	1876
			2023-24	499	2375
			2024-Jan, 25	515	2890
12.	DTC Kohima	District Hospital Naga Health Authority Kohima, Nagaland	2020-21	73	153
			2021-22	110	263
			2022-23	190	453
			2023-24	246	699
			2024-Jan, 25	280	978
13.	DTC Dibrugarh (AMCH)	Assam Medical College Disbrugarh, Assam	2020-21	14	25
			2021-22	109	134
			2022-23	145	279
			2023-24	101	380
			2024-Jan, 25	92	472
14.	DTC Singtam	District Hospital Singtam, Sikkim	2020-21	606	833
			2021-22	546	1379

			2022-23	399	1778
			2023-24	282	2060
			2024-Jan, 25	229	2289
15.	DTC KEM	DTC King Edward	2020-21	574	5175
		Memorial Hospital	2021-22	834	6009
		Mumbai,	2022-23	994	7003
		Maharashtra	2023-24	1039	8042
			2024-Jan, 25	907	8949
16.	DTC GTH, Mumbai	Gokuldas Tejpal	2020-21	74	172
		Hospital Mumbai,	2021-22	224	396
		Maharashtra	2022-23	373	769
			2023-24	409	1178
			2024-Jan, 25	327	1505
17.	DTC Osmanabad	District Hospital	2020-21	110	1750
		Osmanabad,	2021-22	261	2011
		Maharashtra	2022-23	638	2649
			2023-24	627	3276
			2024-Jan, 25	491	3767
18.	DTC Rajawadi	DTC Hospital	2020-21	170	1532
		Rajawadi, Mumbai,	2021-22	246	1778
		Maharashtra	2022-23	350	2128

			2023-24	323	2451
			2024-Jan, 25	424	2875
19.	DTC Bhardawadi	Drug Treatment Clinic, Bhardawadi, Mumbai, Maharashtra	2020-21	254	2858
			2021-22	470	3328
			2022-23	502	3830
			2023-24	655	4485
			2024-Jan, 25	508	4993
20.	DTC Surat	New Civil Hospital Surat, Gujarat	2020-21	162	1631
			2021-22	192	1823
			2022-23	243	2066
			2023-24	291	2357
			2024-Jan, 25	628	2985
21.	DTC Hyderabad (IMH)	Institute of Mental health, Erragada, Hyderabad, Telangana	2020-21	645	701
			2021-22	1711	2412
			2022-23	2308	4720
			2023-24	2420	7140
			2024-Jan, 25	2692	9832
22.	DTC Dhule	Shri Bhausahab Hire government Mecial College and Hospital, Dhule, Maharashtra	2020-21	213	561
			2021-22	253	814
			2022-23	380	1194
			2023-24	520	1714
			2024-Jan, 25	417	2131

23.	DTC Nagpur	Government Medical College, Nagpur, Maharashtra	2020-21	270	676
			2021-22	353	1029
			2022-23	853	1882
			2023-24	825	2707
			2024-Jan, 25	821	3528
24.	DTC Indore	Mental Hospital (M.G.m Medical College), Indore, Madhya Pradesh	2020-21	Established in 2021- 2022	
			2021-22	293	293
			2022-23	688	981
			2023-24	1010	1991
			2024-Jan, 25	1154	3145
25.	DTC Chennai	Institute of Mental Health Chennai, Tamil Nadu	2020-21	1102	1944
			2021-22	1401	3345
			2022-23	2133	5478
			2023-24	1902	7380
			2024-Jan, 25	1174	8554

Source: Ministry of Health and Family Welfare

(B) De-addiction centres supported by department of Social Justice and Empowerment from 2020-21 to 2024-25.

S.No.	Name of the State/ UT	2020-21	2021-22	2022-23	2023-24	2024-25

1	Andhra Pradesh	6878	18658	20036	48094	76061
2	AandN islands	0	0	0	0	0
3	Arunachal Pradesh	345	30	5	0	0
4	Assam	15995	26984	26869	40328	36674
5	Bihar	1414	1583	1487	1639	29429
6	Chandigarh	842	1007	1145	5440	5465
7	Chhatisgarh	6058	16580	17262	16742	16848
8	DandN Haveli and Daman and Diu	165	160	182	187	192
9	Delhi	12993	18549	26635	44454	41000
10	Goa	0	3	0	0	0
11	Gujarat	1289	1571	1607	17658	20824
12	Haryana	5692	7352	6893	6790	6550
13	Himachal Pradesh	727	12665	3207	2683	3218
14	Jammu and Kashmir	1509	4365	9774	31432	35948
15	Jharkhand	170	195	194	190	11515
16	Karnataka	7153	7206	7179	7501	8248
17	Kerala	4239	4746	10385	12747	12943
18	Ladakh	0	0	0	0	1138
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	43993	41467	55461	78015	100472
21	Maharashtra	9273	8630	8705	10347	28739

22	Manipur	7974	9026	10313	18920	32528
23	Meghalaya	297	40	196	417	627
24	Mizoram	1862	2025	2196	8790	8931
25	Nagaland	1313	1440	1293	2556	6757
26	Orissa	24497	28223	32241	39965	48306
27	Puducherry	365	499	463	4628	4571
28	Punjab	10534	10159	11239	11486	11603

29	Rajasthan	10117	24001	28982	52713	71355
30	Sikkim	194	178	165	114	294
31	Tamil Nadu	3320	3938	3668	15938	44271
32	Telangana	5924	6020	6174	6995	12032
33	Tripura	614	762	416	0	0
34	Uttar Pradesh	14295	15523	31041	71721	96749
35	Uttarakhand	1256	4718	5230	5537	5472
36	West Bengal	7118	8099	8942	17786	20133
TOTAL		208415	286402	339585	581813	798893

Source: Ministry of Social Justice and Empowerment

STRATEGY FOR ATTRACTING FDI

423. SHRI NAVEEN JINDAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the strategy of the Government for attracting Foreign Direct Investment

(FDI) and boosting exports and the measures being taken to address trade imbalances;

- (b) the approach of the Government towards international trade negotiations and the manner in which these negotiations are being conducted to benefit the country; and
- (c) the strategy of Government for managing foreign debt and ensuring financial stability in the face of global economic uncertainties?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The Government has put in place a liberal and transparent policy for attracting Foreign Direct Investment (FDI), wherein most of the sectors are open to FDI under the automatic route. Additionally, the FDI policy is reviewed on an ongoing basis, and changes are made in the FDI policy regime from time to time to ensure that India remains an increasingly attractive and investor-friendly investment destination. As per Union Budget 2025, Government has signed Bilateral Investment Treaties (BIT) with UAE and Uzbekistan in 2024. Additionally, India and the European Free Trade Association (EFTA) signed the Trade and Economic Partnership Agreement (TEPA) on 10th March 2024 at New Delhi with a commitment of 100 billion in next 15 years. Further, Invest India has been setup as the national investment promotion and facilitation agency to

support India's broader economic vision, thereby bridging the gap between potential international investors and the country's diverse economic landscape. It also undertakes promotional work and attract Investment especially by expanding global investor awareness.

To boost exports and address trade imbalances, the Government has launched a dynamic Foreign Trade Policy (FTP) from 1st April 2023 to boost exports through wider engagement with States and Districts. Schemes such as Trade Infrastructure for Export Scheme (TIES) and the Market Access Initiatives (MAI) Scheme have been in place to promote exports from the grassroots. To promote labour-oriented sector exports Rebate of State and Central Levies and Taxes (RoSCTL) Scheme has been put in place. Further, support to the tune of around INR 45,000 Crores has been provided to Indian exporters under the Remission of Duties and Taxes on Exported Products (RoDTEP) Scheme since January 2021. Other measures to promote exports include the Districts as Export Hubs program, allowing rupee trading through Special Rupee Vostro Accounts. Additionally, regular monitoring of export performance is undertaken with Commercial Missions abroad, Export Promotion Councils, Commodity Boards and Industry Associations for taking corrective measures from time to time.

- (b) The Government adopts a structured and consultative approach to international trade negotiations. For initiating any Free Trade Agreement (FTA), a Joint Study Group (JSG) is normally set up to study the feasibility

of the proposed FTAs, including their impact on the domestic industry. Stakeholders, including industry representatives, Apex Chambers of Commerce and Industry, Industry Associations, as well as the Administrative Ministries and Departments, are regularly consulted. In order to protect the interests of the domestic industry, FTAs provide for maintaining sensitive, negative or exclusion lists of items on which limited or no tariff concessions are granted. FTAs are entered into with the concerned trading partner countries primarily to increase bilateral trade through enlarging the scope of market access and building on the trade complementarities for increasing trade and investment. This helps increase export potential, benefiting both industry and farmers, while also creating job opportunities and ensuring a level playing field for Indian exporters vis-à-vis competitors who may have preferential access in our trading partner countries.

- (c) The Government of India adopts a prudent and well-structured external debt management policy, aimed at maintaining both sustainable debt levels and overall financial stability. The policy ensures close monitoring of long- and short-term debt, mobilisation of sovereign loans on concessional terms with longer maturities, regulation of external commercial borrowings, and rationalization of interest rates on NRI deposits. According to the Financial Stability Report, June 2025 (FSR), the Indian economy continues to grow at a healthy pace, accompanied by steadily moderating inflation, which is supporting macroeconomic and

financial stability.

To complement this, the Government has introduced several initiatives to enhance Ease of Doing Business (EoDB) focusing on Reducing Compliance Burden (RCB), Decriminalization and National Single Window System (NSWS). These initiatives include Business Reform Action Plan (BRAP), the Business-Ready assessment, Jan Vishwas and Reducing Compliance Burden on Businesses and Citizens. Building on this reform, the Hon'ble Finance Minister has announced the Jan Vishwas 2.0 initiative, under which DPIIT has undertaken an analysis of criminal provisions (including both major and minor offences) across Acts under 39 Ministries/Departments. These have resulted in reduction of compliance burden, regulatory barriers, streamlining processes, developing infrastructure, enhancing logistics and improving the business environment in the country. Additionally, the domestic financial system is exhibiting resilience fortified by healthy balance sheets of banks and non-banks. As per FSR, external debt remained moderate at 19.1% of GDP, and short-term debt stood at 45.4% of foreign exchange reserves, reflecting a resilient and well-managed external sector

पीएम ई-ड्राइव योजना के अंतर्गत प्रोत्साहक उपाय

424. श्रीमती हिमाद्री सिंह:

श्री पी.सी. मोहन:

श्रीमती पूनमबेन माडम:

डॉ. राजेश मिश्रा:

श्री भोजराज नाग:

श्री बलभद्र माझी:

डॉ. हेमंत विष्णु सवरा:

श्रीमती कमलजीत सहरावत

श्री प्रभुभाई नागरभाई वसावा:

श्री प्रवीण पटेल:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) पीएम ई-ड्राइव योजना के अंतर्गत इलेक्ट्रिक वाहनों के लिए सब्सिडी प्रदान करने के लिए सरकार द्वारा अब तक कौन-कौन से कदम उठाए गए हैं;

(ख) उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजनाएं भारत में इलेक्ट्रिक वाहन (ईवी) निर्माण को बढ़ावा देने में किस प्रकार सहायक सिद्ध हो रही हैं;

(ग) क्या सरकार योजना की अवधि के दौरान उक्त प्रोत्साहनों की प्रभावशीलता की निगरानी करने का विचार रखती है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या पीएम ई-ड्राइव योजना के अंतर्गत सीधी लोक सभा क्षेत्र में इलेक्ट्रिक वाहनों के लिए सब्सिडी प्रदान की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) भारत सरकार द्वारा 29.09.2024 को दो वर्षों की अवधि के लिए 10,900 करोड़ रुपये के परिव्यय के साथ प्रधानमंत्री इलेक्ट्रिक ड्राइव रेवोलुशन इन इनोवेटिव व्हीकल एनहांसमेंट (पीएम ई-ड्राइव) स्कीम अधिसूचित की गई है। प्रधानमंत्री ई-ड्राइव स्कीम के तहत

इलेक्ट्रिक वाहनों के लिए सब्सिडी प्रदान करने हेतु सरकार द्वारा अब तक उठाए गए विभिन्न कदमों का ब्यौरा निम्नानुसार है: -

- (II) **उपभोक्ता:** इस स्कीम में इलेक्ट्रिक वाहन खरीदने वालों को इलेक्ट्रिक वाहन खरीदते समय अग्रिम सब्सिडी प्रदान करने पर ध्यान केंद्रित किया गया है। इस स्कीम के तहत ई-दुपहिया, ई-तिपहिया, ई-एम्बुलेंस और ई-ट्रक खरीदने वालों को सब्सिडी प्रदान करने के लिए नीचे दिए गए ब्यौरे के अनुसार कुल 3,679 करोड़ रुपये आवंटित किए गए हैं:

क्र.सं.	खंड	कुल सब्सिडी राशि (करोड़ रुपये में)	ईवी की संख्या
1.	ई-दुपहिया	1,772	24.79 लाख
2.	ई-तिपहिया	907	3.15 लाख
3.	ई-एम्बुलेंस	500	-
4.	ई-ट्रक	500	5,643

इसके अतिरिक्त, इलेक्ट्रिक वाहनों को प्रोत्साहन देने के अलावा, पीएम ई-ड्राइव स्कीम के तहत निम्नलिखित प्रावधान किए गए हैं:

1. 14,028 ई-बसों के लिए 4,391 करोड़ रुपये का आवंटन।
2. ईवी चार्जिंग स्टेशनों की स्थापना के लिए 2,000 करोड़ रुपये का आवंटन।
3. परीक्षण एजेंसियों के स्तरोन्नयन के लिए 780 करोड़ रुपये का आवंटन।

अधिक जानकारी यहां <https://pmedrive.heavyindustries.gov.in> पर उपलब्ध है।

- (III) **विनिर्माता:** पीएम ई-ड्राइव स्कीम के लिए चरणबद्ध विनिर्माण कार्यक्रम का अनुपालन

आवश्यक है, जो विनिर्माण के स्वदेशीकरण को अनिवार्य बनाता है। इससे देश में ऑटोमोटिव आपूर्ति श्रृंखला में लचीलापन लाने में सहयोग प्राप्त होता है।

(ख) ऑटोमोबिल और ऑटो घटकों (पीएलआई ऑटो) के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीम चैंपियन ओईएम श्रेणी के तहत आवेदकों को उन्नत ऑटोमोटिव प्रौद्योगिकी (एएटी) वाहनों की निर्धारित (वृद्धिशील) बिक्री पर 13% से 18% का प्रोत्साहन प्रदान करती है, और घटक चैंपियन श्रेणी के तहत आवेदकों को एएटी घटकों की निर्धारित बिक्री पर 8% से 13% का प्रोत्साहन प्रदान करती है (बैटरी इलेक्ट्रिक वाहनों के एएटी घटकों के लिए 5% का अतिरिक्त प्रोत्साहन प्रदान किया जाता है)। इस स्कीम के तहत प्रोत्साहन प्राप्त करने के लिए न्यूनतम 50% घरेलू मूल्य संवर्धन (डीवीए) अनिवार्य है, जो भारत में ऑटोमोटिव आपूर्ति श्रृंखला में विनिर्माण को बढ़ावा देता है।

पीएलआई एडवांस केमिस्ट्री सेल स्कीम उन सेलों के उत्पादन को प्रोत्साहित करती है जिनका उपयोग, अन्य के साथ ही इलेक्ट्रिक वाहनों की बैटरियों में किया जाता है। भारत में इन सेलों का घरेलू उत्पादन इलेक्ट्रिक वाहनों के विनिर्माण को बढ़ावा देने में मददगार साबित होगा।

(ग) और (घ) जी हाँ, सरकार के पास स्कीम अधिसूचना और दिशानिर्देशों के अनुसार इन स्कीमों की प्रभावशीलता और कार्यान्वयन की निगरानी के लिए तंत्र मौजूद हैं।

(ङ) प्रधानमंत्री ई-ड्राइव स्कीम सीधी लोकसभा क्षेत्र सहित पूरे देश में लागू की जा रही है। सीधी लोकसभा क्षेत्र में इस स्कीम के तहत बेचे गए इलेक्ट्रिक वाहनों का विवरण इस प्रकार है:

संख्या

निर्वाचन क्षेत्र	ई-दुपहिया	ई-तिपहिया	कुल
सीधी (शहडोल, सिंगरौली एवं उमरिया सहित)	299	16	315

GRAM PANCHAYAT AND PANCHAYAT SAMITI DELIMITATION**425. SHRI RAHUL KASWAN:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether it is a fact that Rajasthan missed the deadline June 4, 2025 for finalising Gram Panchayat and Panchayat Samiti Delimitation, with over 3,000 proposals, due to political interference;

(b) if so, the reasons for these delays;

(c) the manner in which the Government proposes to complete the delimitation to facilitate Panchayat elections and support “One State, One Election”;

(d) whether legal interventions, such as from the Rajasthan High Court, have influenced the process;

(e) whether corrective timelines or coordination mechanisms are being set up; and

(f) if so, the detailed roadmap and expected completion date?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (f) “Panchayat”, being “Local Government”, is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243C(1) of the Constitution empowers the Legislature of a State to make

provisions with respect to the composition of Panchayats provided that the ratio between the population of the territorial area of a Panchayat at any level and the number of seats in such Panchayat to be filled by election shall, so far as practicable, be the same throughout the State. Accordingly, all matters relating to Panchayats, including delimitation of Panchayats, fall within the purview of the State Government concerned.

The Government of Rajasthan has informed that the date for finalization of the proposal for reorganisation/delimitation of the Panchayati Raj Institutions at the State Level was fixed from 21.05.2025 to 04.06.2025 but at present, it is under process as large number of proposals for reorganisation/delimitations of Panchayati Raj Institutions are being received from the District Collectors and it is taking a lot of time to examine them. As per State Government, this work of finalizing the proposals is expected to be completed by 15th August, 2025.

The State Government has also informed that it has declared in budget for exploration of "One State, One Election" which has nothing to do with reorganisation/delimitation.

Further, the State Government has informed that total 250 Writ Petitions filed in Jodhpur and Jaipur Bench of Hon'ble High Court of Rajasthan, till date, wherein the Hon'ble Court has directed only to follow the directions issued by the Panchayati Raj Department of Rajasthan.

MERI SAMITI MERA PATAL

426 SHRI NARAYAN TATU RANE:

SHRI VIJAY KUMAR DUBEY:

SHRI CHANDAN CHAUHAN:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI KOTA SRINIVASA POOJARY:

SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI ANURAG SHARMA:

SHRI DILIP SAIKIA:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI DULU MAHATO:

SHRI NABA CHARAN MAJHI:

SHRI KRIPANATH MALLAH:

SHRI LUMBARAM CHOUDHARY:

SHRI ALOK SHARMA:

SHRI BIPLAB KUMAR DEB:

SHRI TRIVENDRA SINGH RAWAT:

SHRI JAGDAMBIKA PAL:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI BIBHU PRASAD TARAI :

Will the Minister of **COOPERATION** be pleased to state:

(a) the objective of the "Meri Samiti Mera Patal" initiative;

(b) the manner in which the recently launched portal is likely to bring changes in the functioning and public relations outreach of the cooperative societies in the Northern India;

(c) whether the Government is planning to expand the said portal to include all the cooperative committees across the country, if so, the details thereof;

(d) whether any tangible benefits are expected in terms of identification, transparency and digital integration in Primary Agricultural Credit Societies (PACS) and Self-Help Groups (SHGs) particularly in the State of Tripura; and

(e) if so, the details thereof?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) The “Meri Samiti Mera Patal” is an initiative which has been independently conceptualized and launched by Regional Institute of Cooperative Management (RICM), Chandigarh under National Council for Cooperative Training (NCCT). The objective of the “Meri Samiti – Mera Patal” is to empower and modernize Primary Agricultural Credit Societies (PACS) by addressing their training needs, improving governance, and enhancing visibility.

(b) This initiative facilitates creation of digital profiling of PACS and centralized, transparent, real-time data system to support informed decision-making. The implementation covers the jurisdiction of RICM Chandigarh, covering Punjab, Haryana, Himachal Pradesh, JandK, Delhi, Chandigarh, and Leh-Ladakh by RICM Chandigarh.

(c) At present there is no such plan to expand the said portal across the country.

(d) The following tangible benefits are expected for PACS and MPSC under this initiative:

- **Identity and Transparency:** Each PACS/MPSC expects to have a digital

profile showcasing its history, membership, services offered, schemes availed, and governance structure.

- **Public Visibility:** The initiative expects to enhance the visibility of PACS/MPCS in the public domain.
- **Real-time Data Transparency:** The initiative expects to promote transparency by enabling access to real-time data.

(e) Tripura is not part of this initiative.

RURAL CONNECTIVITY UNDER PMGSY-III IN HILL STATES

427. SHRI VISHNU DAYAL RAM:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI BIPLAB KUMAR DEB:

SHRI TRIVENDRA SINGH RAWAT:

SHRI VIJAY KUMAR DUBEY:

SHRI SURESH KUMAR KASHYAP:

SHRI GODAM NAGESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of infrastructure projects recently sanctioned under Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III) to improve rural connectivity in the States of Manipur, Mizoram, Himachal Pradesh and Uttarakhand;
- (b) the manner in which these infrastructure projects expected to enhance access to education, healthcare and markets in remote regions;
- (c) whether these projects are being implemented with eco-sensitive

practices suited for mountainous regions, thereby ensuring sustainable development; and

- (d) whether the enhanced connectivity under PMGSY-III is likely to boost trade, commerce and inter-state movement in the North Eastern region, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) The details of roads and bridges sanctioned under Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III) in the States of Manipur, Mizoram, Himachal Pradesh and Uttarakhand are as below:

State	No. of roads sanctioned	Road length sanctioned (in Km)	No of bridges sanctioned
Manipur	97	783.209	0
Mizoram	17	487.504	7
Himachal Pradesh	299	3,123.117	43
Uttarakhand	212	2,287.948	9

- (b) PMGSY-III aims to consolidate the existing Rural Road Network by upgradation of existing Through Routes and Major Rural Links that connect habitations to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. The upgradation of existing Through Routes and Major Rural Links is based on priority of the proposed work in connecting critical facilities like

the rural markets and education and health facilities.

Various independent evaluation studies, conducted by NITI Aayog, Indian Institute of Management, Ahmedabad (IIM-A), World Bank and International Labour Organization (ILO), Birla Institute of Technology and Science (BITS), Pilani etc. on PMGSY have concluded that it has improved access to education and health care facilities, facilitated employment generation in both farm and non-farm sectors, helped farmers in getting better farm prices etc. PMGSY roads have provided better education opportunities to the children particularly girl child to continue their education beyond the elementary school level. Health facilities are being accessible to people. Women have been the major beneficiary, with most of the child birth taking place in government hospitals and also their participation in financial decisions has increased and it is reflected in their market accessibility. This scheme also addresses the various Sustainable Development Goals on poverty alleviation.

(c) PMGSY has promoted the use of local, non-conventional and green technologies in rural roads construction. Environment-friendly green technologies such as Cold Mix Technology, Waste Plastics, Full Depth Reclamation (FDR), Cell-filled Concrete, Panelled Cement Concrete etc. are being used in the construction of roads under PMGSY-III. These technologies not only reduce the depletion of good quality conventional materials but also minimize the damage to environment from emission of green house gases and heavy suspended particles in the air.

The standards for construction of roads under PMGSY are based on as

per site conditions. The rural roads under PMGSY-III are constructed as per technical specifications and geometric design standards given in Ministry of Rural Development Specifications for Rural Roads, Rural Roads Manual IRC SP: 20: 2002, IRC SP : 72: 2015 and also where required, the Hill Roads Manual IRC SP: 48 and other IRC Codes/ guidelines.

(d) Yes. Improved rural road network contributes to strengthening rural economies by facilitating easier transport of goods to markets. Enhanced connectivity will foster economic growth and trade, generate employment opportunities through construction and maintenance jobs and also facilitate tourism in the North Eastern Region of the country.

BENEFICIARIES UNDER PMAY-G

428. SHRI DUSHYANT SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of houses sanctioned under the new phase of the Pradhan Mantri Awas Yojana - Gramin (PMAY-G) and the details of beneficiaries included in this phase of the scheme, both at the national level, State-wise specifically in regions like Jhalawar and Baran in Rajasthan;
- (b) whether there is a delay in the implementation of the scheme in rural areas, if so, the details thereof and if not, the reasons therefor;
- (c) whether the said scheme has achieved its intended objectives in terms of identifying and providing housing to the right beneficiaries, if so, the details

of challenges faced in the identification and selection process, particularly in rural areas of Rajasthan such as Jhalawar and Baran, and in other parts of the country, State-wise; and

- (d) the manner in which the Government addressing issues related to the implementation of PMAY-G?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to eligible rural households for the construction of pucca houses with basic amenities. The Union Cabinet has approved the proposal for the continuation of the PMAY-G during FY 2024-25 to 2028-29 for construction of 2 crore additional houses. In the districts of Jhalawar and Baran, 49,831 and 26197 houses have been sanctioned respectively under the new phase of the PMAY-G.

The details and total number of houses sanctioned (as on 17.07.2025) under the new phase of Pradhan Mantri Awaas Yojana – Gramin (PMAY-G) is given at **Statement**.

(b) Some of the constraints faced by PMAY-G which caused delay in implementation are nationwide lockdown induced by Covid-19 when all construction activities including construction of houses under PMAY-G were affected. Besides this, there have been delays in release of Central and State

Share from State Treasury to State Nodal Account of PMAY-G, cases of unwillingness of beneficiaries, permanent migration, disputed succession of deceased beneficiaries, delay in allotment of land to landless beneficiaries by the States/UTs and at times General/Assembly/ Panchayat elections, unavailability of building materials. Despite all the delays, the scheme has been able to achieve its major milestones and the Ministry is committed to achieve target of construction of 4.95 crore pucca houses by 31st March, 2029.

(c) Yes. Under the PMAY-G, The beneficiaries are identified on the basis of the housing deprivation parameters and exclusion criteria prescribed in Socio Economic Caste Census (SECC) 2011 database and the finalized Awaas+ (2018) survey list. Priority lists thus prepared using SECC and Awaas+ data, are verified by the Gram Sabha (GS). After disposal of all the cases of a Gram Panchayat, by the Appellate Committee, the Gram Panchayat wise final Permanent Wait List (PWL) for each category with a distinct rank for each household, is to be published on the notice board of the Gram Panchayat and advertised widely. The Permanent Wait List is then entered on the website of PMAY-G. Further, in accordance with the approval of the Union Cabinet, to achieve the additional target of 2 crore houses, the additional eligible beneficiaries have been identified using the Awaas+ survey 2024 using eKYC face based authentication. To ensure no eligible household is left behind, the Awaas + 2024 app had a feature of Self-survey. Further, the exclusion criteria under the PMAY-G has been modified and reduced the number of exclusion criterias from 13 to 10.

(d) The Ministry is taking the following initiatives to ensure monitoring and timely completion of the houses for smooth implementation of PMAY-G:

- i. Timely allocation of targets to the States/UTs.
- ii. Micro monitoring of house sanction and completion through workflow enabled transaction-based MIS-AwaasSoft, analytic Dashboard and using other IT tools and latest AI/ML technologies.
- iii. Regular review by Minister/ Secretary/ Deputy Director General.
- iv. Separate review of States with high targets.
- v. Timely release of funds to the States/UTs and follow up with the States/UTs for onward release to beneficiaries.
- vi. Training to Rural Masons under Rural Mason Training (RMT) programme to make available pool of trained rural masons for faster construction of quality houses.
- vii. Using newly launched IT tools including Awaas+ 2024 mobile app which ensures transparent beneficiary identification with Aadhaar-based face authentication.
- viii. Awaas Sakhi mobile app designed to streamline access to PMAY-G by consolidating key information and resources in one place.
- ix. Awards to best performing States/UTs, Districts and blocks based on dedicated performance index dashboard thereby creating healthy competition and motivation among the States/UTs for achieving the set targets.

STATEMENT

Details of State-wise houses sanctioned under the new phase of the PMAY-G

SNo.	State	Houses sanctioned by the State since FY 2024-25
1	Arunachal Pradesh	Saturated
2	Assam	8,19,525
3	Bihar	12,00,283
4	Chhattisgarh	11,92,746
5	Goa	Saturated
6	Gujarat	2,28,138
7	Haryana	45,553
8	Himachal Pradesh	69,307
9	Jammu And Kashmir	Saturated
10	Jharkhand	3,47,297
11	Kerala	41,025
12	Madhya Pradesh	11,39,127
13	Maharashtra	27,13,786
14	Manipur	Saturated
15	Meghalaya	Saturated
16	Mizoram	Saturated
17	Nagaland	Saturated

18	Odisha	1,03,301
19	Punjab	37,222
20	Rajasthan	7,16,761
21	Sikkim	Saturated
22	Tamil Nadu	17,149
23	Tripura	Saturated
24	Uttar Pradesh	44,171
25	Uttarakhand	Saturated
26	West Bengal**	-
27	Andaman And Nicobar	Saturated
28	Dadra and Nagar Haveli and Daman and Diu	Saturated
29	Lakshadweep	Saturated
30	Puducherry*	0
31	Andhra Pradesh	505
32	Karnataka	2,62,300
33	Telangana*	0
34	Ladakh	Saturated
	Total	89,78,196

*The State of Telangana and the Union Territory of Puducherry are not implementing PMAY-G.

** The Ministry could not allocate targets to the state of West Bengal due to non-receipt of the satisfactory ATRs on irregularities in implementation of the PMAY-G.

SUSTAINABLE MODERNISATION OF FISHERIES INFRASTRUCTURE**429. CAPTAIN BRIJESH CHOWTA:****SHRI GODAM NAGESH:****SHRI VISHWESHWAR HEGDE KAGERI:****SHRI PARBHUBHAI NAGARBHAI VASAVA:****SHRI NABA CHARAN MAJHI:****DR. HEMANT VISHNU SAVARA:****SHRI RAJKUMAR CHAHAR:**

Will the **Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the steps being taken by the Government to modernise, green and expand the fisheries infrastructure under initiatives such as Eco-Fishing Ports, Smart Harbours and the Blue Ports Initiative;
- (b) whether there are any targeted interventions being undertaken by the Government to integrate environmental sustainability, digital technologies and climate resilience in fishing harbours and if so, details thereof; and
- (c) the details of collaborations with international agencies such as Agence Française de Développement (French Development Agency), Food and Agriculture Organization (FAO) and Multilateral Development Banks for capacity building and financing?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing a flagship scheme namely 'Pradhan Mantri Matsya Sampada Yojana' (PMMSY) with an investment of Rs.20,050 crore in all States/ Union Territories for a period of 5 years from financial Year 2020-21 to 2025-26 to bring about Blue Revolution through sustainable and responsible development of fisheries sector and welfare of fishermen in India. The Development, Modernisation and Expansion of Fisheries Infrastructure in form of Fishing Harbour with smart and green components based on Eco-Fishing Ports and Blue Port Initiative of Food and Agriculture Organisation (FAO) is one of the important areas envisaged and being supported under Pradhan Mantri Matsya Sampada Yojana (PMMSY).

(b) The targeted interventions has been undertaken by the Government to integrate environmental sustainability, digital technologies and climate resilience in fishing harbours and the Department of Fisheries, Government of India has approved three Smart and Integrated Fishing Harbour at Vanakbara in Diu, Karaikal in Puducherry and Jakhau in Gujarat respectively with a total estimated cost of Rs 369.8 Crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The Development of Smart and Integrated Fishing Harbour in India represents an innovative approach to modernizing fishing infrastructure while prioritizing environmental sustainability, efficiency, and safety. Implementation of smart technologies in fishing harbour by improving operations, enhancing safety measures, and promoting sustainable practices. Such fisheries infrastructure projects are taken up on cost sharing basis between the Central

and the concerned State on 60:40 ratio. The important components of Smart and Integrated fishing harbours project are: (i). Smart Technology (Digital Infrastructure, Online auction facility, Port Website, Artificial Intelligence Tools, IoT devices, sensors communication networks, software, hardware, data management system, analysis, visualization etc.) (ii) Communication and Connectivity (Internet connectivity, satellite communication system, wireless networks, networking equipment's and cyber security measures) (iii). Safety Equipments (iv) Security Measures (v). Navigational and Radio- communication equipment (vi). Renewable energy system such as solar power etc. (vii). Rain water harvesting system (viii). Energy Efficient LED lighting system (ix). Waste processing equipment's (x). Fish Handling System (Tripod, Conveyor) (xi). ETP (xii). Automated systems (Crane, Conveyor for carrying ice) (xiii). Greeneries and landscaping etc.

(c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India had in March, 2025 signed an agreement of Technical Cooperation Programme (TCP) with Food and Agriculture Organization of the United Nation (FAO) for Strengthening of Blue Ports in India. Also, the Department of Fisheries, Government of India in collaboration with French Development Bank (AFD) has conducted workshop on concept of Eco-Fishing Port in May, 2025. Further, the department is implementing "Pradhan Mantri Matsya Kisan Samridhi Sah-Yojana (PM-MKSSY)", a Central Sector Sub-scheme under the Pradhan Mantri Matsya Sampada Yojana for formalization of the fisheries sector and supporting fisheries micro and small enterprises with an

investment of Rs. 6,000 crores. The PM-MKSSY is an external aided project with Rs.1500 crore as loans from World Bank (Rs.1125 Crore) and AFD (Rs.375 Crore).

FUNCTIONING OF GRAM PANCHAYATS

430. SHRI BASAVARAJ BOMMAI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether number of Gram Panchayats that are functioning with/without Panchayat Buildings in the country, State-wise, if so, the details thereof;
- (b) whether the Government has taken any steps to construct Panchayat Buildings in all the Gram Panchayats in the country, if so, the details thereof;
- (c) whether any steps are being taken by the Government for the computerization of all Gram Panchayats offices in the country;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) the number of Gram-Panchayats that were covered under the Special Gram Sabha cum Orientation Programme and the areas that were focussed upon in the Training Programme; and
- (f) the details of the role played by the young fellows from Panchayati Raj and its representatives?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

- (a) to (d) Local Self Government and Village Administration being the State subject under the 7th Schedule of the Constitution, the primary responsibility for

infrastructure development, including computerization, in Panchayats lies with States/UTs. However, under the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry supplements the efforts of States and UTs in building Panchayat infrastructure, at a limited scale, with particular focus on the North Eastern States. Under this Scheme, the Ministry provides assistance for key infrastructure elements within Panchayats, including the Panchayat Bhawan and Computers and peripherals. Under the scheme, construction of 12940 Gram Panchayat Bhawan and Procurement of 52562 computers have been approved to States/ UTs so far.

As per information available, State/UT-wise details of Gram Panchayats with/without Panchayat Buildings is attached at **Statement -I**.

(e) The Special Gram Sabha cum-Orientation Programmes are organised with a clear focus on specific initiatives, schemes, or projects of the Government. These programmes serve as platforms for mass mobilization of citizens, elected representatives (ERs), and Panchayati Raj (PR) officials, with the objective of raising awareness and disseminating key information about the relevant scheme, initiative, or project. Details of Special Gram Sabha cum-Orientation Programmes were organised on different occasion are as under:

- (i) **2nd October 2024**: Focused on GPDP, Localisation of SDGs (LSDGs), Sankalp by Gram Panchayats for focused planning, and *Ek Ped Maa Ke Naam* campaign.
- (ii) **15–26 November 2024 (Janjatiya Gaurav Divas)** Covered PESA Act and Forest Rights Act (FRA).

(iii) **18th January 2025**: Organized on the theme of the SVAMITVA Scheme.

(iv) **8th March 2025 (International Women's Day)** Special Gram Sabhas held in selected Gram Panchayats aimed at developing them as Women-Friendly Panchayats.

The State-wise details of the special Gram Sabha cum-Orientation Programmes organised and captured through online platform is at **Statement - II.**

(f) Young Fellows (Panchayati Raj Associates) are engaged under the Ministry's initiatives in select Gram Panchayat clusters. If a selected Panchayat for a Special Gram Sabha falls within a Young Fellow's cluster, they act as the Nodal Officer-cum-Coordinator for that event. In this capacity, they assist in planning and execution of the programme, coordinate logistics such as venue selection and participant mobilization, ensure availability of IEC materials (posters, banners, flip charts), support elected representatives and Panchayat functionaries in organizing the event, and upload programme-related data and reports on the Ministry's online platform.

Additionally, Young Fellows work with Elected Representatives to ensure effective community participation, smooth conduct of the Gram Sabha, and proper documentation of discussions and outcomes.

STATEMENT-I**State/UT-wise details of Gram Panchayats with/without Panchayat Buildings**

Sl. No	Name of the State/UTs	Total GPs/TLBs	GPs with Bhawan	GPs without GP Bhawan
1	Andhra Pradesh	13371	12139	1232
2	Arunachal Pradesh	2108	1182	926
3	Assam	2192	1934	258
4	Bihar	8053	1548	6505
5	Chhattisgarh	11693	11623	70
6	Goa	191	183	8
7	Gujarat	14648	12047	2601
8	Haryana	6227	2690	3537
9	Himachal Pradesh	3615	3537	78
10	Jammu and Kashmir	4291	3964	327
11	Jharkhand	4345	4247	98
12	Karnataka	5948	5690	258
13	Kerala	941	940	1

14	Madhya Pradesh	23011	21556	1455
15	Maharashtra	27943	23454	4489
16	Manipur	161	134	27
17	Meghalaya	6431	5372	1059
18	Mizoram	834	470	364
19	Nagaland	1315	753	562
20	Odisha	6794	5576	1218
21	Punjab	13236	8329	4907
22	Rajasthan	11193	11193	0
23	Sikkim	199	185	14
24	Tamil Nadu	12525	11694	831
25	Telangana	12848	10160	2688
26	Tripura	606	588	18
27	Uttar Pradesh	57691	55058	2633
28	Uttarakhand	7817	7037	780
29	West Bengal	3339	3252	87
Union Territories				

1	Andaman and Nicobar	70	68	2
2	The Dadra And Nagar Haveli And Daman And Diu	42	42	0
3	Lakshadweep	10	10	0
4	Ladakh	193	185	8
5	Puducherry	108	108	0
	Total	263989	226948	37041

STATEMENT -II

State/UT-wise details of special Gram Sabha cum-Orientation Programmes

Sl. No.	State/UT	2nd October, 2024	15-26 November, 2024	18th January, 2025	8th March, 2025
1	Andhra Pradesh	13	269	0	0
2	Assam	5	328	0	26
3	Arunachal Pradesh	19	7	0	0
4	Andaman and Nicobar	0	0	0	2

5	Bihar	85	297	0	38
6	Chhattisgarh	86	4626	850	0
7	Goa	1	14	0	0
8	The Dadra and Nagar Haveli and Daman and Diu	2	26	0	3
9	Gujarat	16	2388	394	32
10	Haryana	1	0	0	13
11	Himachal Pradesh	11	87	27	11
12	Jammu and Kashmir	0	215	174	20
13	Jharkhand	103	0	0	0
14	Karnataka	10	364	0	31
15	Kerala	2	40	0	14
16	Ladakh	0	98	22	2
17	Madhya Pradesh	71	6807	8143	47
18	Maharashtra	45	0	1054	32

19	Manipur	2	143	0	6
20	Meghalaya	1	994	0	12
21	Mizoram	1	332	4	10
22	Nagaland	2	507	0	11
23	Odisha	69	2278	3	3
24	Punjab	0	0	117	18
25	Rajasthan	28	2090	1000	28
26	Tamil Nadu	11	125	0	32
27	Telangana	12	440	0	22
28	Sikkim	22	5	0	0
29	Tripura	5	297	0	8
30	Uttar Pradesh	54	291	21527	74
31	Uttarakhand	10	109	0	10
32	West Bengal	4	572	0	20
Total		691	23749	33315	525

पीएमजीएसवाई के अंतर्गत ग्रामीण सड़कों का निर्माण और उन्नयन

431. डॉ. शिवाजी बंडाप्पा कालगे:

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा शुरू की गई प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत देश में ग्रामीण सड़कों के निर्माण और उन्नयन की राज्य-वार वर्तमान स्थिति क्या है;

(ख) क्या सभी लक्षित ग्रामीण बस्तियों को बारहमासी सड़क संपर्क उपलब्ध करा दिया गया है;

(ग) यदि हां, तो महाराष्ट्र, दादरा और नागर हवेली, मध्य प्रदेश सहित तत्संबंधी ब्यौरा क्या है;

(घ) सरकार द्वारा ग्रामीण सड़कों के रखरखाव और गुणवत्ता सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;

(ङ) क्या इस संबंध में कोई दीर्घकालिक रखरखाव नीति लागू है; और

(च) यदि हां, तो दादरा और नागर हवेली तथा मध्य प्रदेश सहित तत्संबंधी राज्य-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के सभी कार्यक्षेत्रों/घटकों के अंतर्गत प्रारंभ से लेकर दिनांक 11.07.2025 तक कुल 8,38,611 किलोमीटर सड़क लंबाई स्वीकृत की गई है और 7,82,945 किलोमीटर सड़क का निर्माण पूर्ण हो चुका है। पीएमजीएसवाई के विभिन्न कार्यक्षेत्रों/घटकों के अंतर्गत ग्रामीण सड़कों के निर्माण और उन्नयन की राज्य/संघ राज्य क्षेत्र-वार स्थिति, प्रारंभ से लेकर आज तक (11.07.2025 तक), **विवरण** में दी गई है। राज्यवार और कार्यक्षेत्र/घटक-वार ब्यौरा कार्यक्रम की वेबसाइट www.omms.nic.in - > Progress Monitoring -> Monthly Progress Report (MPR) पर उपलब्ध हैं। पीएमजीएसवाई ।

(छत्तीसगढ़ में), पीएमजीएसवाई II, III और वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क संपर्कता परियोजना (आरसीपीएलडब्ल्यूईए) के तहत चल रहे कार्यों को पूरा करने की समय-सीमा मार्च 2026 है।

(ख) और (ग) पीएमजीएसवाई-I को वर्ष 2001 की जनगणना के अनुसार निर्धारित जनसंख्या आकार वाली पात्र संपर्कताविहीन बसावटों को बारहमासी सड़क के माध्यम से ग्रामीण संपर्कता प्रदान करने के लिए एकबारगी विशेष कार्यक्रम के रूप में शुरू किया गया था। इसकी शुरुआत से लेकर दिनांक 11.07.2025 तक, महाराष्ट्र और मध्य प्रदेश सहित विभिन्न राज्यों/संघ राज्य क्षेत्रों में कुल 1,63,339 बसावटों को मंजूरी दी गई है और 1,62,818 बसावटों को संपर्कता प्रदान की गई है। इस प्रकार, 99.68% लक्षित बसावटों को बारहमासी सड़क संपर्कता प्रदान की जा चुकी है। महाराष्ट्र और मध्य प्रदेश राज्यों में पीएमजीएसवाई-I के अंतर्गत सड़क संपर्कता प्रदान की गई बसावटों का ब्यौरा इस प्रकार है:-

राज्य	संपर्कता प्रदान किए जाने के लिए स्वीकृत बसावटें (संख्या में)	संपर्कता प्रदान की गई बसावटें (संख्या में)
महाराष्ट्र	1,420	1,417
मध्य प्रदेश	17,522	17,522

उपरोक्त राज्यों के लिए पीएमजीएसवाई I के अंतर्गत कार्यों को पूरा करने की समय-सीमा मार्च, 2025 थी। संघ राज्य क्षेत्र दादरा और नगर हवेली से कोई पीएमजीएसवाई प्रस्ताव प्राप्त नहीं हुआ।

राज्य/संघ राज्य क्षेत्र-वार ब्यौरा कार्यक्रम की वेबसाइट www.omms.nic.in -> Progress Monitoring -> Habitation Coverage under PMGSY पर देखा जा सकता है।

(घ) से (च) "ग्रामीण सड़कें" राज्य का विषय है और पीएमजीएसवाई के दिशानिर्देशों के अनुसार, इस कार्यक्रम के अंतर्गत निर्मित सड़कों का रखरखाव राज्य/संघ राज्य क्षेत्र सरकारों की जिम्मेदारी है।

तथापि, मंत्रालय ने मध्य प्रदेश सहित सभी राज्यों में पीएमजीएसवाई के अंतर्गत निर्मित सड़कों का उचित रखरखाव सुनिश्चित करने के लिए निम्नलिखित कदम/उपाय उठाए हैं:

(i) मानक बोली दस्तावेज के अनुसार सभी पीएमजीएसवाई सड़क कार्यों का शुरुआती पंचवर्षीय रखरखाव भी उसी ठेकेदार के साथ की जाने वाली निर्माण की संविदा में शामिल होता है। चूंकि पीएमजीएसवाई सड़कों की जीवन अवधि दस वर्ष है, इसलिए राज्यों को अगले पांच साल तक रखरखाव करना होगा। पीएमजीएसवाई-III को कार्यान्वित करते समय राज्यों के साथ पांच वर्ष के रखरखाव के लिए एक समझौता ज्ञापन पर हस्ताक्षर किए गए थे। पीएमजीएसवाई-IV के तहत नई संपर्कता केवल उन्हीं राज्यों/संघ राज्य क्षेत्रों को दी जाएगी, जिन्होंने ग्रामीण सड़कों के इलेक्ट्रॉनिक रखरखाव (ई-मार्ग) प्लेटफॉर्म के माध्यम से यह प्रदर्शित किया है कि उनके राज्य में निर्मित पीएमजीएसवाई सड़कों का सड़क के निर्माण के 5 साल बाद नियमित रखरखाव किया गया है। ई-मार्ग के निर्माण के पांच वर्ष बाद के मॉड्यूल में प्रारंभिक सुधार, नवीनीकरण, नवीनीकरण-पूर्व नियमित रखरखाव, नवीनीकरण के बाद रखरखाव और आवश्यकतानुसार आपातकालीन मरम्मत कार्य शामिल हैं।

(ii) विवरण को पूरा करने के लिए रखरखाव निधि का बजटीय प्रावधान राज्य सरकारों द्वारा किया जाना अपेक्षित होता है और एक अलग रखरखाव खाते में राज्य ग्रामीण सड़क विकास एजेंसियों (एसआरआरडीए) के पास रखा जाता है। निर्माण के बाद के इस 5 वर्षीय रखरखाव की अवधि समाप्त होने पर, पीएमजीएसवाई सड़कों को क्षेत्रीय रखरखाव अनुबंधों के अंतर्गत रखा जाना आवश्यक है, जिसमें समय-समय पर रखरखाव चक्र के अनुसार नवीनीकरण सहित 5 वर्षीय रखरखाव शामिल होगा, जिसका वित्तपोषण राज्य सरकारों द्वारा किया जाएगा।

(iii) सभी राज्यों ने ग्रामीण विकास मंत्रालय की तकनीकी शाखा, राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) द्वारा तैयार नीतिगत ढांचे के आधार पर अपनी ग्रामीण सड़क रखरखाव नीतियां तैयार की हैं।

(iv) कार्यक्रम के कार्यान्वयन को वांछित गुणवत्ता मानकों के अनुरूप बनाने के लिए, पीएमजीएसवाई

के तहत एक त्रिस्तरीय गुणवत्ता प्रबंधन तंत्र को संस्थागत रूप दिया गया है। इस तंत्र का पहला स्तर कार्यक्रम कार्यान्वयन इकाई (पीआईयू) स्तर पर आंतरिक गुणवत्ता नियंत्रण है। इस स्तर का उद्देश्य क्षेत्र प्रयोगशाला में सामग्री के अनिवार्य परीक्षण और कारीगरी परीक्षण के माध्यम से प्रक्रिया नियंत्रण है। दूसरे स्तर को राज्य स्तर पर राज्य गुणवत्ता निगरानीकर्ताओं (एसक्यूएम) के माध्यम से निष्पक्ष गुणवत्ता निगरानी के रूप में संरचित किया गया है जिसमें बेहतर गुणवत्ता सुनिश्चित करने के लिए कार्यों के नियमित निरीक्षण का प्रावधान किया गया है। तीसरे स्तर के तहत, स्वतंत्र राष्ट्रीय गुणवत्ता निगरानीकर्ता (एनक्यूएम) को एनआरआईडीए द्वारा यादृच्छिक नमूना आधार पर सड़क कार्यों के निरीक्षण के लिए तैनात किया जाता है ताकि न केवल निर्माण गुणवत्ता की निगरानी की जा सके बल्कि क्षेत्र के कार्यकर्ताओं को वरिष्ठ पेशेवरों द्वारा मार्गदर्शन भी प्रदान किया जा सके। राष्ट्र गुणवत्ता निगरानीकर्ता की टिप्पणियों को राज्य सरकारों को कार्रवाई के लिए भेजा जाता है और की गई कार्रवाई रिपोर्ट की निगरानी एनएआरआईडीए द्वारा की जाती है।

(v) सभी स्वीकृत कार्यों के कार्यान्वयन, जिसमें उनका रखरखाव भी शामिल है, की निगरानी वास्तविक समय के आधार पर ऑनलाइन प्रबंधन, निगरानी और लेखा प्रणाली (ओएमएमएस) नामक ऑनलाइन कार्यक्रम निगरानी सूचना प्रणाली के माध्यम से नियमित रूप से की जाती है।

(vi) इसके अतिरिक्त, मंत्रालय द्वारा क्षेत्रीय समीक्षा बैठकों (आरआरएम), निष्पादन समीक्षा समिति (पीआरसी) बैठकों, राज्यों के साथ पूर्व-अधिकारप्राप्त/अधिकारप्राप्त समिति बैठकों के माध्यम से पीएमजीएसवाई सड़कों के रखरखाव की नियमित समीक्षा भी की जाती है। उपरोक्त के अलावा, ग्रामीण विकास मंत्रालय के सचिव/अपर सचिव/संयुक्त सचिव द्वारा राज्यों के मुख्य सचिवों/प्रधान सचिवों के साथ विशेष समीक्षा बैठकें/मासिक समीक्षा बैठकें भी आयोजित की जाती हैं ताकि रखरखाव पहलुओं सहित योजना की प्रगति की समीक्षा की जा सके।

विवरण

पीएमजीएसवाई के प्रारंभ से लेकर आज तक (दिनांक 11-7-2025) तक देश भर में ग्रामीण सड़कों के निर्माण और उन्नयन की राज्य/संघ राज्य क्षेत्रवार स्थिति

क्र. सं.	राज्य/संघ राज्य क्षेत्र	स्वीकृत			निर्मित		
		नई संपर्कता	उन्नयन	कुल	नई संपर्कता	उन्नयन	कुल
		लंबाई (किमी)	लंबाई (किमी)	लंबाई (किमी)	लंबाई (किमी)	लंबाई (किमी)	लंबाई (किमी)
1	अंडमान और निकोबार	26.88	351.40	378.27	26.07	113.46	139.53
2	आंध्र प्रदेश	4,564.98	15,908.71	20,473.69	3,708.35	14,600.47	18,308.83
3	अरुणाचल प्रदेश	14,515.17	2,273.56	16,788.73	12,933.51	1,254.52	14,188.02
4	असम	26,902.58	6,008.92	32,911.50	26,734.29	5,297.28	32,031.58
5	बिहार	49,220.41	16,394.46	65,614.87	47,249.72	14,804.92	62,054.64
6	छत्तीसगढ़	32,652.53	15,536.06	48,188.58	28,928.09	14,342.00	43,270.09
7	गोवा	1.02	217.45	218.47	0.00	155.33	155.33
8	गुजरात	5,312.20	10,380.92	15,693.11	5,244.38	10,175.75	15,420.14
9	हरियाणा	2.00	8,108.67	8,110.67	2.00	8,040.49	8,042.49
10	हिमाचल प्रदेश	14,902.99	10,064.77	24,967.76	14,532.16	7,810.40	22,342.56
11	जम्मू एवं कश्मीर	17,498.81	5,083.96	22,582.77	15,047.14	4,656.50	19,703.64
12	झारखंड	23,523.06	11,111.05	34,634.11	22,037.17	9,626.68	31,663.85
13	कर्नाटक	656.78	23,611.01	24,267.78	591.95	23,372.59	23,964.53
14	केरल	703.03	4,609.30	5,312.33	681.01	3,854.78	4,535.79

15	लद्दाख	660.50	998.58	1,659.07	567.48	541.63	1,109.11
16	मध्य प्रदेश	57,474.38	37,966.14	95,440.52	53,903.87	36,200.31	90,104.18
17	महाराष्ट्र	4,451.08	30,025.08	34,476.16	4,246.40	27,588.32	31,834.72
18	मणिपुर	9,736.10	2,720.05	12,456.15	8,948.91	1,945.92	10,894.83
19	मेघालय	3,059.13	2,919.42	5,978.55	3,001.55	1,964.18	4,965.72
20	मिजोरम	4,179.37	755.25	4,934.63	4,156.17	482.23	4,638.40
21	नागालैंड	3,129.94	1,797.23	4,927.17	3,087.80	1,234.61	4,322.41
22	ओडिशा	46,060.08	28,664.79	74,724.87	43,950.36	27,240.36	71,190.72
23	पुदुचेरी	0.00	174.13	174.13	0.00	62.36	62.36
24	पंजाब	833.25	10,811.39	11,644.64	833.25	9,580.97	10,414.22
25	राजस्थान	50,131.55	28,135.72	78,267.27	48,460.93	27,298.15	75,759.08
26	सिक्किम	3,418.51	1,801.61	5,220.12	3,255.91	1,552.71	4,808.62
27	तमिलनाडु	3,701.11	22,935.91	26,637.02	3,666.81	21,688.67	25,355.48
28	तेलंगाना	3,079.11	11,570.64	14,649.75	2,782.26	10,035.36	12,817.62
29	त्रिपुरा	3,925.38	2,293.46	6,218.85	3,491.24	1,548.99	5,040.23
30	उत्तर प्रदेश	21,324.03	56,101.12	77,425.15	20,880.46	54,444.41	75,324.88
31	उत्तराखंड	18,552.67	4,043.40	22,596.07	18,175.61	3,061.14	21,236.75
32	पश्चिम बंगाल	23,323.64	17,714.94	41,038.58	23,101.45	14,143.46	37,244.91
	कुल योग	447,522.23	391,089.11	838,611.34	424,226.31	358,718.93	782,945.24

FINANCIAL ASSISTANCE TO FPOs

432. SHRI P. V. MIDHUN REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of FPOs in Andhra Pradesh that have received equity grants or credit guarantees under the Centre's scheme;
- (b) the challenges observed in the implementation of these schemes in southern regions;
- (c) whether the Government plans to establish a national-level support cell for technical training and digital access for FPOs; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) As on 30th June, 2025, 224 Farmer Producer Organizations (FPOs) have received Equity Grant assistance, and 140 FPOs have been sanctioned Credit Guarantee Cover under the Central Sector Scheme for Formation and Promotion of 10,000 FPOs in Andhra Pradesh.
- (b) FPOs being community-based institutions, face operational, institutional, and financial challenges in their formative business stages. To address these, the Government is implementing the Central Sector Scheme for Formation and Promotion of 10,000 FPOs with the following features:
 - i. Deployment of Cluster-Based Business Organizations (CBBOs) to provide handholding support for 5 years.
 - ii. Provision of up to ₹18 lakh per FPO as management cost, and Equity Grant of ₹2,000 per farmer member up to ₹15 lakh per FPO.
 - iii. Credit Guarantee Facility to improve access to institutional credit.
 - iv. In coordination with State Governments, facilitating the issuance of input

licenses to FPOs, including for seed, fertilizer, pesticide, mandi, etc. to enable them to function as agri-business enterprises.

- v. Dedicated FPO MIS Portal for transparency and accountability.
- vi. Weekly webinars and capacity-building programs to promote market linkages, and awareness of government schemes are conducted.

(c) and (d) Under the Scheme for Formation and Promotion of 10,000 FPOs, a robust institutional framework has already been put in place, which includes:

- i. National Project Management Agency (NPMA) at the central level to coordinate and support the implementation of the scheme.
- ii. CBBOs to provide field-level capacity building, business planning, technical support, and digital facilitation to FPOs for a period of 5 years.
- iii. FPOs have been onboarded on digital platform like e-NAM (Electronic National Agriculture Market), ONDC (Open Network for Digital Commerce) and GeM (Government e-Marketplace) to provide digital market access.
- iv. LMS (Learning Management System) portal is provisioned under the said scheme to facilitates capacity building of all the stakeholders (FPOs/ CBBOS/ Farmers) through digital means.
- v. Dedicated FPO Monitoring Information System (MIS) portal for tracking FPO progress, enabling digital reporting and analytics.

भू-खंडों का भू-स्थानिक मानचित्रण

433. श्री रामवीर सिंह बिधूड़ी:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने भू-स्थानिक मानचित्रण और अन्य प्रौद्योगिकियों का उपयोग करके भूमि भूखंडों की पहचान को सरल बनाने के लिए कोई कदम उठाए हैं,
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या इसका उपयोग दिल्ली के गांवों में भी किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) से (ग) भूमि संसाधन विभाग, दिनांक 01.04.2016 से डिजिटल इंडिया भूमि अभिलेख आधुनिकीकरण कार्यक्रम (डीआईएलआरएमपी) को कार्यान्वित कर रहा है, जो भारत सरकार से शत-प्रतिशत वित्त पोषण के साथ एक केंद्रीय क्षेत्र की योजना है। डीआईएलआरएमपी कार्यक्रम के कार्यकलापों में से एक, भू-कर मानचित्रों का डिजिटलीकरण है जिसमें मौजूदा भू-कर मानचित्रों को जीआईएस-एनकोडेड डिजिटल मोड में परिवर्तित किया जाता है, ताकि अधिकारों के अभिलेखों (आरओआर) में किए गए परिवर्तनों के अनुरूप भू-कर मानचित्रों को अद्यतन करने में सुविधा हो। इसके अलावा, विभाग ने राज्यों/संघ राज्य क्षेत्रों द्वारा भू-खंडों को विशिष्ट आईडी प्रदान करने के लिए विशिष्ट भू-खंड पहचान संख्या (यूएलपीआईएन) या भू-आधार नामक एक सॉफ्टवेयर एप्लीकेशन विकसित किया है। यूएलपीआईएन या भू-आधार, प्रत्येक भू-खंड के शीर्षों के भू-निर्देशांकों पर आधारित 14 अंकों का अल्फ़ान्यूमेरिक कोड है। अब तक, डीआईएलआरएमपी एमआईएस के अनुसार राष्ट्रीय राजधानी क्षेत्र दिल्ली ने कोई यूएलपीआईएन या भू-आधार सृजित नहीं किया है।

INDIA UK FREE TRADE AGREEMENT

434. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether India and UK entered into Free Trade Agreement;
- (b) if so, the details thereof along with the salient features of the FTA;
- (c) the reasons that the Government has not yet put the FTA in the public domain;
- (d) the final outcome in the FTA with regard to Carbon Border Adjustment Mechanism;
- (e) the time by which the FTA will come into force;
- (f) the manner in which India-UK FTA is different from UK-Australia and UK-New Zealand FTAs; and
- (g) whether India-US Free Trade Agreement has been signed and, if so, the details thereof along with the salient features of the FTA?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The Prime Ministers of India and UK have announced the successful conclusion of India-UK FTA negotiations on 6th May 2025. The FTA with the UK is a modern, comprehensive and landmark agreement which seeks to achieve deep economic integration along with trade liberalisation and tariff concessions. The FTA ensures comprehensive market access for goods, across all sectors, covering all of India's export interests. The FTA seeks to promote good regulatory practices and enhance transparency that are in sync with India's own focus on domestic reforms to enhance the ease of doing business.

- (c) As per standard practice, the FTA documents are put in public domain after formal signing of the agreement.
- (d) The government of India takes care of all the sensitivities associated with the FTA and ensures that India's interests are protected.
- (e) The FTA comes into force after signing and ratification by both the countries.
- (f) Every FTA is unique and is based on specific dynamics of trade and is aimed at maximizing benefits for both nations.
- (g) India and US are negotiating a Bilateral Trade Agreement which has not been signed as yet.

PRODUCTION AND IMPORT OF CEREALS

435. SHRI SUDAMA PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken cognisance of the widening 'cereal gap', wherein India is simultaneously reporting record domestic production of cereals while doubling its cereal imports in the last decade, as highlighted by Down To Earth dated 3/01/2025;

(b) whether this contradiction points to serious lapses in procurement, storage and supply

chain management and whether any audit has been conducted on post-harvest losses and

export–import policy distortions;

(c) the extent to which free trade agreements and cereal exports have disrupted domestic

price stability and compromised food security for lower-income populations;

(d) whether the Government plans to revamp its approach to public distribution, ensure domestic prioritisation over exports and protect farmers from market volatility; and

(e) if not, the rationale for continuing with a policy regime that undermines self-sufficiency in essential grains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Government of India continues to maintain self-sufficiency in major cereals, particularly rice and wheat, which have seen no significant increase in import volumes over the past decade. In fact, India remains a net exporter of both rice and wheat in recent years.

Domestic cereal production has remained strong, with total output rising from approximately 234.87 million tonnes in 2014–15 to over 308.05 million tonnes in 2023–24. This includes record production levels of both rice and wheat. According to the Third Advance Estimates, cereal production is expected to reach an all-time high of 328.72 million tonnes in 2024–25. In the same fiscal year (2024–25), cereal exports are projected at 20.90 million tonnes, underscoring the country's surplus and robust export capacity. In contrast, cereal imports are estimated at just 1.36 million tonnes—negligible in comparison to overall domestic production and exports. The marginal increase

in cereal imports during 2024–25 is primarily due to higher maize imports, which stand at approximately 0.97 million metric tonnes. This rise is driven by factors other than food security.

The Government's cereal policies are aligned with the dual objectives of food security and agricultural diversification under the broader vision of Atmanirbhar Bharat. The Government remains committed to maintaining self-sufficiency in essential cereals while responsibly managing demand from emerging sectors like biofuels. Continuous review and course correction are integral to ensuring procurement efficiency, storage adequacy, and equitable food access across the country.

(b) The Department of Food and Public Distribution takes care of procurement, storage and supply chain management of Central Pool stock through the implementing agency, Food Corporation of India (FCI).

The requirement of Storage capacity in FCI depends upon the level of procurement, requirement of buffer norms and public distribution system operations for Rice and Wheat mainly. FCI continuously assesses and monitors the storage capacity and based on the storage gap assessment, storage capacities are created/hired through following schemes: -

1. Private Entrepreneurs Guarantee (PEG) Scheme
2. Central Sector Scheme (CSS) 2017-25 (culminated on 31.03.2025)
3. Construction of Silos under Public Private Partnership (PPP) mode
4. Hiring of godown from Central Warehousing Corporation/State Warehousing Corporations (SWCs)/State Agencies

5. Hiring of godown through Private Warehousing Scheme (PWS).
6. Creation of godowns under Asset Monetization
7. Covered and Plinth (CAP) Hiring Scheme -2025
8. Modified PEG scheme for North Eastern and Hilly states with longer guarantee period of 15 years

As on 01.07.2025, total Covered Storage Capacity available with FCI and State agencies throughout the country for storage of Central Pool foodgrain stock is 821.36 Lakh MT.

(c) to (e) The Government carefully calibrates export and import decisions for cereals to balance farmers' interests, consumer affordability, and buffer stock norms. While India has trade commitments under various FTAs and WTO obligations, these do not override the priority of domestic food security.

Government continues to review and strengthen the PDS and related mechanisms and ensure domestic prioritisation while protecting farmers from market volatility. Key steps include:

- One Nation, One Ration Card (ONORC) for seamless access to food grains across states.
- Maintaining adequate buffer stocks of rice and wheat with FCI to ensure price stability.
- Supporting farmers through Minimum Support Price (MSP), procurement under Price Support Schemes and Price Deficiency Payment Scheme under PM-AASHA, and expanding coverage to include coarse cereals in specific regions.

- Promoting crop diversification to encourage millets and maize in anticipation of rising industrial demand.

Domestic availability of essential agricultural commodities is regularly monitored to calibrate export and import measures to balance farmers and consumers interest and to ensure price stability.

SUPPORT FOR ENTREPRENEURS BELONGING TO SC COMMUNITIES

436. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details and the list of schemes introduced, in effect and presently functioning under the Central Government for supporting young entrepreneurs belonging to SC communities in the country;

(b) the details and the total number of beneficiaries and total fund allocated and utilised for such schemes during the last five years, scheme-wise, State-wise, district-wise including Andhra Pradesh and in Bapatla Lok Sabha Constituency;

(c) the details regarding the various training initiatives and mentoring programmes carried out by the Government for young entrepreneurs belonging to SC communities under this scheme during such period State and district-wise including Andhra Pradesh and especially in Bapatla Lok Sabha Constituency; and

(d) whether the Government has undertaken any activities/campaigns to raise awareness of such schemes/programs that the Government has introduced for

the benefit of less young entrepreneurs belonging to SC communities, if so, the details thereof?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) To promote entrepreneurship among Scheduled Caste (SC) communities, the Ministry of Social Justice and Empowerment has launched targeted initiatives to support and empower SC entrepreneurs nationwide.

1. **Venture Capital Fund for Scheduled Castes (VCF-SC)** Implemented by the Ministry of Social Justice and Empowerment through IFCI Venture Capital Funds Ltd., this scheme provides financial assistance ranging from ₹10 lakh to ₹15 crore at a concessional interest rate of 4%. It is aimed at facilitating the establishment, expansion, and diversification of SC-owned businesses across various sectors.
2. **Ambedkar Social Innovation and Incubation Mission (ASIIM)**
Launched in September 2020, ASIIM supports SC students and youth engaged in innovation and entrepreneurship. The scheme offers financial support of up to ₹30 lakh to individuals working with recognized incubators, enabling them to convert innovative ideas into commercially viable start-ups.
3. **National Scheduled Castes Finance and Development Corporation (NSFDC)**
NSFDC provides concessional loans to SC individuals with an annual family income of up to ₹3.00 lakh for income-generating activities. The

objective is to promote self-employment and enable young SC entrepreneurs to scale up small businesses into sustainable and profitable ventures. These schemes are implemented nationwide through a network of State Channelizing Agencies (SCAs), Regional Rural Banks (RRBs), Public Sector Banks (PSBs), and NBFC-MFIs under formal agreements with NSFDC.

(b) The details pertaining to VCF-SC, ASIIM, and NSFDC are provided in **Statement -I, Statement -II, and Statement -III**, respectively.

(c) and (d) To promote entrepreneurship among SC communities, IFCI Venture Capital Funds Ltd. and NSFDC are actively implementing pan-India awareness and outreach initiatives. The Venture Capital Fund for Scheduled Castes (VCF-SC) and the Ambedkar Social Innovation and Incubation Mission (ASIIM) are implemented nationwide. Accordingly, training initiatives and mentoring programmes under these schemes are conducted across the country—including in Andhra Pradesh and the Bapatla Lok Sabha Constituency—to promote and propagate these schemes among SC entrepreneurs.

IFCI Venture Capital Fund promotes these schemes through regular webinars, partnerships (e.g., with Startup Tamil Nadu), and collaborations with Technology Business Incubators (TBIs) and industry bodies such as CII, DICCI, and Startup India. In FY 2024–25, over 30 webinars were conducted, and outreach efforts include social media campaigns, regional language advertisements, vernacular brochures, and mass email communication. Under VCF-SC and ASIIM, IFCI Venture Capital Fund Ltd. has facilitated 248

mentoring sessions, of which 99 have been completed.

NSFDC supports SC entrepreneurs by conducting awareness camps across states, including remote areas, through its Channelizing Agencies. It also actively participates in major exhibitions and fairs such as IITF, Surajkund Mela, and Shilp Samagam, providing free stalls to SC beneficiaries and also undertakes IEC activities to raise awareness.

STATEMENT - I

VENTURE CAPITAL FUND FOR SCHEDULED CASTES - SANCTION DETAILS										
	2020-21		2021-22		2022-23		2023-24		2024-25	
	No. of Companies	Sanction Amount	No. of Companies	Sanction Amount	No. of Companies	Sanction Amount	No. of Companies	Sanction Amount	No. of Companies	Sanction Amount
Andhra Pradesh	1	1.92	-	-	2	11.16	-	-	-	-
Assam	-	-	-	-	-	-	-	-	-	-
Bihar	-	-	-	-	-	-	-	-	-	-
Chattisgarh	-	-	-	-	-	-	1	2.80	-	-
Delhi NCR	-	-	-	-	-	-	-	-	-	-
Gujarat	-	-	-	-	-	-	1	5.00	-	-
Haryana	-	-	-	-	1	0.77	-	-	-	-
Himachal Pradesh	1	3.54	-	-	1	4.85	2	9.43	-	-
Karnataka	1	1.44	1	4.47	1	2.06	1	10.19	2	15.19
Madhya Pradesh	-	-	1	1.26	-	-	-	-	-	-

Maharashtra	2	7.23	3	5.79	5	20.84	7	42.09	8	40.38
Pondicherry	-	-	-	-	-	-	-	-	-	-
Punjab	-	-	-	-	1	2.27	1	4.66	-	-
Rajasthan	1	4.87	-	-	-	-	-	-	-	-
Tamilnadu	5	19.96	-	-	1	4.92	-	-	1	4.98
Telangana	-	-	-	-	1	15.00	-	-	1	15.00
Uttar Pradesh	-	-	-	-	-	-	1	2.11	-	-
Uttarakhand	-	-	-	-	-	-	-	-	-	-
West Bengal	-	-	1	4.00	-	-	-	-	-	-
Jharkhand	-	-	-	-	1	4.92	-	-	-	-
Orissa	-	-	-	-	-	-	-	-	1	3.63
Grand Total	11	38.95	6	15.52	14	66.79	14	76.29	13	79.18

VENTURE CAPITAL FUND FOR SCHEDULED CASTES - DISBURSEMENT DETAILS

	2020-21		2021-22		2022-23		2023-24		2024-25	
	No. of Companies	Disbursement Amount	No. of Companies	Disbursement Amount	No. of Companies	Disbursement Amount	No. of Companies	Disbursement Amount	No. of Companies	Disbursement Amount
Andhra	1	0.40	2	1.10	1	2.51	4	9.56	3	2.19

Pradesh										
Assam	-	-	-	-	-	-	-	-	-	-
Bihar	2	3.24	1	0.39	-	-	-	-	-	-
Chattisgarh	-	-	-	-	-	-	-	-	1	1.50
Delhi NCR	-	-	-	-	-	-	-	-	-	-
Gujarat	4	3.43	-	-	-	-	-	-	-	-
Haryana	-	-	1	0.35			1	0.38	2	0.39
Himachal Pradesh	-	-	2	2.52	2	0.92	1	0.10	3	5.82
Karnataka	-	-	1	0.42	3	3.27	1	1.96	-	-
Madhya Pradesh	-	-	1	0.66	1	0.40	2	0.20	-	-
Maharashtra	13	9.53	6	6.42	5	6.60	11	24.61	8	11.94
Pondicherry	-	-	-	-	-	-	-	-	-	-
Punjab	1	0.07	-	-	-	-	2	1.72	3	0.55
Rajasthan	-		2	2.10	2	1.04	1	0.89	1	0.76
Tamilnadu	3	5.91	2	2.13	4	6.93	2	1.62	1	0.23
Telangana	2	0.14	1	0.13	2	12.96	-	-	1	2.04

Uttar Pradesh	-	-	-	-	-	-	-	-	-	-
Uttarakhand	-	-	1	1.48	1	0.24	-	-	-	-
West Bengal	3	3.01	4	4.89	1	0.80	2	3.33	1	0.88
Grand Total	29	25.74	24	22.58	22	35.67	27	44.37	24	26.30

STATEMENT -II

Details of Ambedkar Social Innovation and Incubation Mission (ASIM) Scheme

Years	20-21			21-22			22-23			23-24			24-25			25-26			Grand Total		
States	Amount Sanctioned	No of beneficiaries	Amount Disbursed	Amount Sanctioned	No of beneficiaries	Amount Disbursed	Amount Sanctioned	No of beneficiaries	Amount Disbursed	Amount Sanctioned	No of beneficiaries	Amount Disbursed	Amount Sanctioned	No of beneficiaries	Amount Disbursed	Amount Sanctioned	No of beneficiaries	Amount Disbursed	Total Sanctioned	Total Beneficiaries	Total Disbursement
Assam	-	-	-	-	-	-	0.60	2	0.11	0.30	1	0.04	0.60	2	0.31	-	-	-	1.50	5	0.46
Chattisgarh	-	-	-	0.30	1	0.07	0.30	1	0.13	-	-	0.20	-	-	0.05	-	-	0.05	0.60	2	0.50
Delhi	-	-	-	-	-	-	-	-	-	0.30	1	-	0.30	1	0.08	-	-	-	0.60	2	0.08
Gujarat	0.30	1	0.01	0.90	3	0.14	-	-	0.15	0.30	1	0.25	0.90	3	0.20	-	-	0.10	2.40	8	0.85
Haryana	-	-	-	-	-	-	0.30	1	0.05	-	-	0.05	-	-	0.19	-	-	-	0.30	1	0.29
Himachal Pradesh	-	-	-	0.30	1	0.05	-	-	0.05	-	-	0.05	-	-	0.05	-	-	-	0.30	1	0.20
Karnataka	0.30	1	-	0.30	1	0.07	0.60	2	0.36	0.57	2	0.28	-	-	0.43	-	-	0.02	1.77	6	1.16
Kerala	0.30	1	-	-	-	0.10	-	-	-	-	-	0.06	-	-	-	-	-	-	0.30	1	0.16
Maharashtra	0.60	2	0.01	1.50	5	0.33	5.44	19	1.15	2.40	8	1.46	1.80	6	0.94	1.20	4	0.26	12.94	44	4.15

Orissa	0.90	3	0.02	0.90	3	0.38	0.60	2	0.06	-	-	0.51	0.30	1	0.19	-	-	0.04	2.70	9	1.20
Rajasthan	0.30	1	-	-	-	-	0.90	3	0.11	-	-	0.10	-	-	0.10	-	-	-	1.20	4	0.31
Tamil Nadu	0.30	1		0.60	2	0.20	0.60	2	0.26	-	-	0.13	0.60	2	0.07	0.30	1	-	2.40	8	0.66
Uttar Pradesh	-	-	-	0.30	1		1.80	6	0.32	-	-	0.32	0.60	2	0.33			0.12	2.70	9	1.08
West bengal	-	-	-	0.30	1	-	-	-	-	-	-		-	-	-	-	-	-	0.30	1	0.00
Telangana	-	-	-	-	-	-	0.60	2	0.06	0.30	1	0.13	-	-	-	-	-	-	0.90	3	0.19
New Delhi	-	-	-	0.30	1	-	-	-	-	-	-	0.06	-	-	-	-	-	-	0.30	1	0.06
Uttarakhand	-	-	-	-	-	-	0.30	1	-	-	-	-	-	-	-	-	-	-	0.30	1	0.00
Manipur	-	-	-	-	-	-	-	-	-	0.60	2	0.13	0.30	1	0.08	-	-	0.09	0.90	3	0.30
Punjab	-	-	-	-	-	-	-	-	-	-	-	-	0.30	1	-	-	-	-	0.30	1	0.00
Grand Total	3.00	10	0.04	5.70	19	1.34	12.04	41	2.81	4.77	16	3.77	5.70	19	3.03	1.50	5	0.68	32.71	110	11.66

STATEMENT -III

State wise details of NSFDC schemes implemented during last five years including Andhra Pradesh (Rs. in Lakh)

Sno.	State	2020-2021			2021-2022			2022-2023			2023-2024			2024-2025		
		Allocation	Actual Disb.	Benef.	Allocation	Actual Disb.	Benef.	Allocation	Actual Disb.	Benef.	Allocation	Actual Disb.	Benef.	Allocation	Actual Disb.	Benef.
1	Andaman and Nikobar	0.00	0.00	0	0.00	0.82	1	0.00	0.00	0	0.00	0.00	0	0.00	12.40	2
2	Andhra Pradesh	8472.00	137.56	102	3547.00	2278.59	4007	3755.44	1518.50	2997	3129.54	7301.04	11571	4172.71	7372.37	8229
3	Arunachal Pradesh	0.00	0.00	0	0.00	1.84	2	0.00	0.00	0	0.00	0.00	0	0.00	8.29	3
4	Assam	354.00	23.79	28	1252.00	4.00	4	1325.48	16.79	20	1104.57	363.51	952	1472.76	848.12	164
5	Bihar	708.00	57.72	96	6958.00	44.77	44	7367.04	1495.78	5018	6139.20	1111.46	2652	8185.60	1034.38	211
6	Chandigarh	6.00	30.23	74	84.00	2.54	4	88.54	29.25	75	73.78	19.83	11	98.36	24.33	7

7	Chhattisgarh	1056.00	187.21	224	1375.00	186.09	196	1455.98	311.71	325	1213.32	406.87	265	1617.75	958.35	305
8	Dadra N.Haweli,DandDiu	0.00	0.00	0	6.00	4.99	2	5.47	0.21	1	4.56	0.00	0	6.08	0.00	0
9	Delhi	234.00	180.02	49	1179.00	159.80	185	1250.56	440.60	334	1042.14	39.70	14	1389.51	211.20	77
10	Goa	6.00	11.19	3	11.00	0.76	2	11.32	1.70	2	9.43	6.97	1	12.57	11.97	3
11	Gujarat	2358.00	1679.34	728	1711.00	235.52	202	1811.82	502.59	347	1509.83	38.43	81	2013.11	599.35	394
12	Haryana	1410.00	482.28	937	2148.00	1559.62	1216	2273.89	904.86	1441	1894.91	1433.49	1486	2526.54	548.94	478
13	Himachal Pradesh	540.00	426.75	282	726.00	29.38	15	768.95	373.11	726	640.80	596.78	453	854.39	2404.08	1136
14	Jammu and Kashmir	564.00	270.00	100	388.00	1712.06	794	411.32	15.51	11	342.76	1026.41	321	457.02	223.35	42
15	Jharkhand	354.00	33.53	45	1674.00	0.37	1	1772.32	679.65	1945	1476.92	90.88	111	1969.23	320.08	88
16	Karnataka	3588.00	6807.52	5540	4399.00	6573.45	4353	4657.95	7346.54	2932	3881.62	2785.90	2280	5175.50	3626.36	2828
17	Kerala	2076.00	4266.01	3166	1277.02	4395.66	3079	1351.63	5711.49	6119	1126.34	6525.82	5486	1501.80	7654.95	7632
18	Ladakh	0.00	0.00	0	1.00	0.00	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0
19	Lakshdweep	0.00	0.00	0	0.00	0.46	1	0.00	0.00	0	0.00	0.00	0	0.00	0.00	0
20	Madhya Pradesh	2826.00	1507.01	1661	4763.00	2126.34	1883	5043.62	56.53	61	4203.02	598.62	838	5604.03	1508.10	374
21	Maharashtra	5004.00	1185.61	1428	5575.02	7152.10	3277	5903.44	7499.35	6215	4919.53	1698.39	752	6559.37	3095.91	1123
22	Manipur	24.00	12.08	9	53.98	1.05	1	57.62	51.59	42	48.03	2.03	2	64.06	211.43	37
23	Meghalaya	0.00	0.00	0	10.00	0.00	0	10.25	1.82	1	8.58	1.01	1	11.46	15.17	3
24	Mizoram	0.00	0.31	1	0.98	0.00	0	0.71	0.00	0	0.60	0.00	0	0.80	90.22	55
25	Nagaland	0.00	5.42	2	0.00	1.28	1	0.00	7.40	4	0.00	0.00	0	0.00	243.71	69
26	Odisha	228.00	260.48	279	3019.00	391.29	384	3196.52	404.47	1209	2663.76	389.78	654	3551.68	1084.37	245
27	Puducherry	60.00	228.18	434	82.00	77.42	80	87.31	2052.78	2397	72.75	2670.45	2993	97.00	1936.77	1877

28	Punjab	2094.00	1640.38	1488	3721.00	3783.71	2907	3939.88	4637.63	3972	3283.24	10711.77	5741	4377.65	10014.76	6095
29	Rajasthan	4236.00	5283.10	7931	5133.00	68.30	84	5434.61	5690.82	4494	4528.85	2586.10	1905	6038.46	1402.16	785
30	Sikkim	60.00	99.00	40	16.00	103.13	43	16.80	6.52	5	14.00	11.52	4	18.66	186.52	24
31	Tamil Nadu	6822.00	6008.03	3595	6064.00	12929.20	13824	6420.40	7174.94	3378	5350.32	14902.90	14548	7133.76	6047.88	5588
32	Telangana	2196.00	1256.07	2485	2282.00	272.65	415	2415.78	5533.41	6535	2013.14	2506.20	2606	2684.19	570.37	390
33	Tripura	1134.00	3229.34	730	367.00	2465.66	2798	389.04	1795.85	676	324.20	878.77	1578	432.27	675.70	127
34	Uttar Pradesh	8826.00	12343.54	8922	17368.00	4101.21	3967	18390.62	5263.28	2390	15325.52	9955.83	7700	20434.02	4497.52	2647
35	Uttarakhand	174.00	0.34	2	795.00	171.43	111	841.55	14.91	23	701.29	329.46	246	935.06	901.61	267
36	West Bengal	4590.00	7171.08	53621	9014.00	6365.32	32336	9544.14	4055.08	30293	7953.45	2455.44	20120	10604.60	2837.59	445
	Total :	60000.00	54823.12	94002	85000.00	57200.81	76219	90000.00	63594.67	83988	75000.00	71445.36	85372	100000.00	61178.31	41750

PM- KISAN SCHEME IN MAHARASHTRA**437. SHRI BHASKAR MURLIDHAR BHAGARE:****SHRI BAJRANG MANOHAR SONWANE:****PROF. VARSHA EKNATH GAIKWAD:****SHRIMATI SUPRIYA SULE:****DR. AMOL RAMSING KOLHE:****SHRI SANJAY DINA PATIL:****SHRI NILESH DNYANDEV LANKE:****SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:**

Will the Minister of **Agriculture and Farmers Welfare** be pleased to state:

- (a) the total number of landholding farmer families in Maharashtra who have been registered under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme since its inception;
- (b) the total amount of funds disbursed to eligible farmers in Maharashtra under the scheme, year-wise, since inception;
- (c) whether the Government has implemented digital infrastructure and Aadhaar-seeding to ensure Direct Benefit Transfer (DBT) and eliminate middlemen in Maharashtra and if so, the details thereof;
- (d) whether there have been any delays or grievances in the receipt of PM-KISAN instalments by farmers in Maharashtra and if so, the reasons and steps taken to address them;
- (e) the district-wise data of beneficiaries in Maharashtra, including the number of verified, pending and rejected applications under the scheme;

- (f) the details of the exclusion criteria under PM-KISAN and the number of farmers excluded in Maharashtra based on these provisions; and
- (g) the future roadmap for strengthening digital monitoring and grievance redressal under PMKISAN in Maharashtra, especially for small and marginal farmers in remote areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) to (c) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of cultivable land-holding farmers. Under the scheme, a financial benefit of Rs 6,000/- per year is transferred in three equal instalments, directly into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to some certain exclusions relating to higher income status.

A farmer-centric digital infrastructure has ensured that the benefits of the scheme reach all eligible farmers across the country without involvement of any intermediaries. In the State of Maharashtra, all payments are made via the Aadhaar mode using Direct Benefit Transfer (DBT). Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs 3.69 lakh Cr to farmers in 19 installments since inception. The instalment-wise data of the beneficiaries covered and amount released to them in the State of Maharashtra is attached at **Statement -I**.

(d) to (g) The registration of farmers in the Scheme is an ongoing process. The farmers can register themselves through PM-KISAN Portal, PM-KISAN App, and Common Service Centers (CSCs). All such applications are approved by the concerned States/UTs after due verification. In the cases, where the required documents/details are not provided by the applicant, the application is liable to be rejected by the State/UT Governments. Once it is approved by the State/UTs, benefit is processed immediately by the Department and the same is released in the subsequent instalment.

Benefits of the scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs on the PM-KISAN portal. To ease the registration process for farmers and bring in transparency and efficiency in implementation of the Scheme, several technological interventions were introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding was made mandatory along with Aadhaar based payment and e-KYC. The benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements, they receive the benefits of the scheme along with their due installments, if any. The District-wise data of beneficiaries so benefited under 19th instalment is given at **Statement -II**.

The details of exclusion criteria under the PM-Kisan Scheme are as under:-

(1) All Institutional Land holders; and

(2) Farmer families in which one or more of its members belong to following categories :

- i) Former and present holders of constitutional posts
- ii) Former and present Ministers / State Ministers and former / present Members of Lok Sabha / Rajya Sabha / State Legislative Assemblies / State Legislative Councils, former and present Mayors of Municipal Corporations, former and present Chairpersons of District Panchayats.
- iii) All serving or retired officers and employees of Central / State Ministries / Offices / Departments and their field units, Central or State PSEs and Attached offices / Autonomous Institutions under Government as well as regular employees of the Local Bodies (Excluding Multi Tasking Staff / Class IV / Group D employees)
- iv) All superannuated / retired pensioners whose monthly pension is Rs.10,000/- or more (Excluding Multi Tasking Staff / Class IV / Group D employees)
- v) Income Tax Payee.
- vi) Professionals like Doctors, Engineers, Lawyers, Chartered Accountants, and Architects registered with Professional bodies and carrying out profession by undertaking practices.

(3) In case of new beneficiaries being uploaded on the PM-KISAN Portal, all land

holding farmers' families who are Non-resident Indians (NRIs) in terms of the provisions of the Income Tax Act, 1961 shall be excluded from any benefit under the Scheme.

A dedicated 'Farmers Corner' has been provided on the PM-KISAN portal where a number of facilities have been provided to farmers including checking their beneficiary status and instalment payment details. There is an additional functionality i.e. Know Your Status, provided on the portal for the farmers to check their eligibility and payment status. Farmers can also visit their local Common Service Center where they can get their beneficiary status and instalment payment details checked.

PM-KISAN Scheme has a robust grievance redressal mechanism to resolve any issues including issues related to non-receipt of funds. There is a dedicated grievance module on the PM-KISAN Portal for raising grievances by the farmers. Apart from the PM-KISAN grievance module, farmers can also register their grievances through Centralized Public Grievance Redress and Monitoring System (CPGRAMS) Portal. These grievances are addressed by the State/District level officials in a time bound manner. Further, considering the large beneficiary base of the scheme, to promptly address the general queries and grievances raised by the beneficiaries, a voice-based PM-KISAN AI Chatbot (Kisan e-Mitra) was developed. This Chatbot provides quick, accurate, and clear responses to farmers' queries round the clock in their native languages, making the system more accessible and user-friendly. It is accessible on all platforms such as web, mobile, etc. The Kisan eMitra Chatbot currently operates in 11

languages—English, Hindi, Odia, Tamil, Bengali, Malayalam, Gujarati, Punjabi, Kannada, Telugu, and Marathi.

STATEMENT -I

Instalment-wise data of the beneficiaries covered and amount released to them in the State of Maharashtra

Instalment	Beneficiaries benefitted	In Rs. Crore
1st Instalment	21,84,099	436.82
2nd Instalment	45,23,526	1,010.08
3rd Instalment	71,47,272	1,940.37
4th Instalment	86,34,898	1,948.55
5th Instalment	96,97,604	2,189.07
6th Instalment	1,05,21,072	2,282.52
7th Instalment	1,03,93,400	2,201.31
8th Instalment	92,38,857	1,928.16
9th Instalment	1,02,52,879	2,316.49
10th Instalment	1,04,45,465	2,187.88
11th Instalment	1,01,26,242	2,059.92
12th Instalment	90,27,279	1,889.64
13th Instalment	81,23,208	1,709.27
14th Instalment	85,60,249	1,867.25
15th Instalment	84,54,963	1,996.38
16th Instalment	89,61,907	2,025.42

17th Instalment	91,43,117	1,940.12
18th Instalment	91,43,729	1,888.58
19th Instalment	93,28,286	2,013.51

STATEMENT -II

The District-wise data of beneficiaries benefitted under 19th instalment of PM-KISAN in the State of Maharashtra

#	District	No. of Beneficiaries	Amount disbursed (in Cr)
1	Ahilyanagar	5,52,246	117.27
2	Akola	1,91,078	41.40
3	Amravati	2,75,585	58.94
4	Beed	3,80,699	83.49
5	Bhandara	2,20,060	47.98
6	Buldhana	3,46,264	75.62
7	Chandrapur	2,51,215	53.81
8	Chhatrapati Sambhajinagar	3,47,218	72.33
9	Dharashiv	2,37,736	51.62
10	Dhule	1,57,944	35.65
11	Gadchiroli	1,53,237	32.83
12	Gondia	2,23,558	47.49
13	Hingoli	1,77,389	36.87
14	Jalgaon	4,09,517	90.44
15	Jalna	3,01,835	65.33
16	Kolhapur	4,85,239	108.96
17	Latur	2,73,037	57.67
18	Nagpur	1,81,602	40.99
19	Nanded	3,86,292	80.42
20	Nandurbar	1,05,525	22.64

21	Nashik	4,42,606	94.02
22	Palghar	1,01,676	21.71
23	Parbhani	2,52,285	53.38
24	Pune	4,46,545	94.58
25	Raigad	1,18,110	26.29
26	Ratnagiri	1,59,266	36.17
27	Sangli	4,00,374	84.20
28	Satara	4,53,007	99.80
29	Sindhudurg	1,23,170	26.37
30	Solapur	5,05,172	110.22
31	Thane	74,051	16.28
32	Wardha	1,31,372	27.96
33	Washim	1,68,110	37.49
34	Yavatmal	2,95,266	63.28
	Grand Total	93,28,286	2,013.51

CRITERIA FOR SELECTING BENEFICIARIES UNDER PMAY-G

438. SHRI MOHMAD HANEEFA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of criteria for selecting beneficiaries under Pradhan Mantri Awas Yojana-Gramin (PMAY-G);
- (b) the details and the number of beneficiaries of the said scheme in the Ladakh Parliamentary Constituency;
- (c) the number of beneficiaries presently on the waiting list under the said scheme;
- (d) the time by which the target of housing for all in the rural area under the said scheme in the UT of Ladakh will be achieved;

- (e) whether the Government has undertaken any quality checks on the houses constructed under the PMAY-G; and
- (f) if so, the details of measures taken to ensure the quality of construction under PMAY-G?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households with basic amenities by March 2029. As on 17.07.2025, a cumulative target of 4.12 crore houses have been allotted to States/UTs out of which 3.84 crore houses have been sanctioned and 2.80 crore houses have been completed.

Beneficiaries under PMAY-G were identified using housing deprivation parameters given in the Socio-Economic and Caste Census (SECC), 2011 data. The final selection of beneficiaries under PMAY-G is based on the housing deprivation parameters and exclusion criteria prescribed under the Socio-Economic Caste Census (SECC) 2011 and due verification by the respective Gram Sabhas and completion of an Appellate Process. The Government conducted an Awaas+ survey from January 2018 to March 2019 to identify those beneficiaries who claimed to have been left out under the 2011 SECC and thus prepared an additional list of potential beneficiaries. To achieve the additional

target of 2 crore houses, Awaas+ survey 2024 app has been designed to identify the eligible beneficiaries. Eligible beneficiaries from the Awaas+ 2024 survey shall be identified post completion of survey and verification of data.

(b) The progress of the scheme in the Ladakh Parliamentary Constituency is as under:-

[unit in no]

Target allocated by the Ministry	Houses sanctioned	Houses completed
3,004	3,004	3,004

(c) In the UT of Ladakh, all identified eligible households from the SECC and Awaas+ 2018 lists have been saturated. Additional eligible households from the Awaas+ 2024 survey shall be identified post completion of survey and verification of data.

(d) In order to achieve the objective of "Housing for All" in rural areas, the Ministry is implementing PMAY-G in all States/UTs, including Ladakh, to provide assistance to eligible rural households with basic amenities by March 2029.

(e) and (f) The PMAY-G is monitored very closely at all levels. There is a special emphasis on quality and timely completion of construction. The details of the monitoring mechanism adopted under PMAY-G are as follows:-

- i. The physical progress of construction of a PMAY-G house is monitored through the geo-tagged, time and date-stamped photographs to be uploaded at every stage of construction and upon completion.
- ii. National-level Monitors and Area Officers of the Ministry also visit PMAY-

G houses during the field visits to assess the progress, the procedure followed for the selection of beneficiaries, etc.

- iii. Any serious complaints of irregularities are investigated through independent National Level Monitors on the panel of the Ministry.
- iv. The Project Management Unit (PMU) at the State level undertakes the tasks of implementation, monitoring, and quality supervision. Officers at the Block level are to inspect, as far as possible, 10% of the houses at each stage of construction; district-level officers are to inspect 2% of the houses at each stage of construction. Every house sanctioned under PMAY-G is to be tagged a village-level functionary whose task is to follow-up with the beneficiary and facilitate construction.
- v. A community-based participatory monitoring system is also in place utilizing the services of the Self Help Group (SHG) network under National Rural Livelihood Mission (NRLM). The services of NGOs and Civil Society Organisations (CSOs) may also be utilized for creating awareness about the programme and to monitor the progress and quality of the construction of the house.
- vi. Formal Social Audit is conducted in every Gram Panchayat at least once a year, involving a mandatory review of all aspects.
- vii. Payment of assistance to the beneficiaries, who have been sanctioned houses, is made directly into their bank/ post office accounts through the AwaasSoft- PFMS platform electronically. This ensures increased transparency by enabling real-time monitoring of funds disbursed to

beneficiaries.

- viii. The progress of different parameters for implementing the scheme is monitored through the Performance Index Dashboard which is helping in planning appropriate intervention in required areas.

COMMITTEE FOR LEGAL GUARANTEE ON MSP

439. SHRI BAPI HALDAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:-

- (a) whether the Government has fixed any time limit for submission of report by the committee constituted for providing legal guarantee to Minimum Support Price (MSP) for agricultural produces;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is planning to bring legislation to ensure legal guarantee of MSP to farmers of the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Government constituted a Committee in July, 2022 vide notification dated 18-07-2022 which consists of representatives of farmers, Central Government, adequate representation of State Governments, eminent Agriculture Economists and Scientists etc with the mandate to make Minimum Support Price (MSP) more effective and transparent; to promote natural farming

and to change crop pattern keeping in mind the changing needs of the country. Since its inception, the committee is holding regular meetings to deliberate on these key issues and develop actionable recommendations.

ESTABLISHMENT OF METAL SCRAPPING CENTRES

440. DR. NAMDEO KIRSAN:

Will the Minister of **STEEL** be pleased to state:

- (a) whether any measures have been taken by the Government to facilitate and promote establishment of metal scrapping centres in Maharashtra for scientific processing and recycling;
- (b) if so, the details thereof, State and district-wise particularly in Maharashtra; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) to (c) The measures taken by the Government to facilitate and promote establishment of metal scrapping centres, including Maharashtra, in India are as under: -

- i. The Steel Scrap Recycling Policy, 2019 provides a coordination framework with various Ministries to facilitate and promote recycling of ferrous scrap generated from various sources.
- ii. The Ministry of Road Transport and Highways (MoRTH) has formulated the

Vehicle Scrapping Policy that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. Under the policy, MoRTH has issued rules for Registration and Functions of Vehicle Scrapping Facility (RVSF), which provides the procedures and infrastructure facilities required for de-pollution and dismantling of End-of-Life Vehicles (ELVs) for further recovery of metal and other materials under environmental regulations. The details of RVSFs in the country including state of Maharashtra is available at URL <https://vscrap.parivahan.gov.in/vehiclescrap/vahan/rvsfdetails.xhtml>.

- iii. The Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to ensure safe handling, storage, recycling, utilisation, treatment and disposal of hazardous and other wastes in an environmentally safe manner.
- iv. Ministry of Environment, Forest and Climate Change has introduced the Environment Protection (End-of-Life Vehicles) Rules, 2025, which establishes a framework for managing End-of-Life Vehicles (ELVs) in an environmentally sound manner and mandates Extended Producer Responsibility (EPR), requiring vehicle producers to meet annual scrapping targets based on the type of vehicle and materials recovered.
- v. Recycling of Ships Act, 2019 has been notified by Ministry of Shipping, Ports and Waterways with aims to regulate and promote the safe and environmentally sound recycling of ships.

CENSUS 2027**441. SHRI CHAMALA KIRAN KUMAR REDDY:****SHRIMATI D. K. ARUNA:****SHRI EATALA RAJENDER:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) whether the preparations for Census 2027 held with the inauguration of a two-day conference of Directors of Census Operations (DCO) from across the country; and

(b) if so, the details thereof and outcome of such conference and census work done so far and funds sanctioned and spent for this purpose and future action plan worked out, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) The preparation for Census 2027 has started with the publication of gazette notification dated 16.06.2025 expressing the intent of the Government to conduct Population Census. In this regard, a two-day conference was held on 3rd and 4th July, 2025 in New Delhi. This conference was attended by Directors of Census Operations, senior officers from Directorates of Census Operations and officers from Office of Registrar General and Census Commissioner, India.

The conference featured discussion on the roadmap of ensuing Census and its related activities such as finalization of frame of administrative units, collection of data through mobile apps, management and monitoring of census activities through Census Management and Monitoring System (CMMS) portal,

self-enumeration, training of census functionaries, etc.

PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS

442. SHRI ANIL YESHWANT DESAI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether it is a fact that there is the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 in the country to abolish the practice of manual scavenging;
- (b) whether these provisions are scrupulously observed by all the states;
- (c) whether there are any violations by any States, if so, the details thereof;
- (d) whether there is any spot in any state where removal of human waste by hands is still in practice, if so, the details thereof; and
- (e) the details of the modern techniques are being used in our country to collect and disposal of human waste?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

- (a) Parliament enacted the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013) to abolish the practice of manual scavenging in the country.
- (b) Provisions of the MS Act, 2013 are to be observed by States.
- (c) No report of violation has been received from any State.
- (d) As per the provision of "Prohibition of Employment as Manual Scavengers

and their Rehabilitation Act, 2013 (MS Act, 2013)” manual scavenging is a banned activity in the country with effect from 6.12.2013. No person or agency can engage or employ any person for manual scavenging from the above date. Any person or agency who engages any person for manual scavenging in violation of the provisions of the MS Act, 2013 is punishable under Section 8 of the above Act, with imprisonment upto 2 years or fine upto Rs. One Lakh or both. No report of the practice of manual scavenging has been received from States/UT.

(e) Swachh Bharat Mission – Urban (SBM-U) 2.0 launched on 1st, October, 2021 includes a component i.e. Used Water management (UWM) whose one of the objective is the eradication of hazardous entry into sewers and septic tanks, and total elimination of manual scavenging and promotion of mechanization of sewer and septic tank cleaning operations, for which Central share funds for Urban Local Bodies (ULBs) with population less than 1 lakh are released for procuring adequate numbers of septic tank desludging equipments.

Under UWM component of SBM-U 2.0, central share funds of Rs. 358.26 crores have been approved so far for procurement of 317 desludging vehicles, 1617 CESS pool tankers and 517 other cleaning equipments.

Ministry of Housing and Urban Affairs has issued SOP containing procedures to be followed during mechanical and manual cleaning of sewers and emptying of septic tanks along with training module for Sanitary workers on Cleaning of Sewers and Septic Tanks.

RESTRUCTURING AND STRENGTHENING OF APEDA

443. SHRI D. M. KATHIR ANAND:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that APEDA's annual budget has been stagnant for many years and more than 15 positions are lying vacant and has not been filled so far, if so, the details thereof;
- (b) whether the Government has created new posts in APEDA, Chennai and other regional centres and if so, the details thereof;
- (c) whether the Government has any plan for the restructuring of APEDA with enhanced budget outlay to keep pace with the emerging new trends and potentialities in trade, commerce and economy and if so, the details thereof; and
- (d) the steps taken by the APEDA to conduct awareness programs and workshops to motivate entrepreneurs in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) An amount of Rs. 405.02 Crores has been allocated by Government to the Agricultural and Processed Food Products Export Development Authority (APEDA) in the 15th Finance Commission Cycle (2021-22 to 2025-26). The total allocation has been apportioned in the five-year period, with yearly allocations almost equally apportioned in the plan period, to ensure optimal and full utilization of funds. The detail of the Budget Allocation to APEDA is as below:

Amount in Rs. crores

Year	2021-22	2022-23	2023-24	2024-25	2025-26
Fund Allocated	85	80	80	80	80.02

A total of 26 posts (21 posts under Group-A and 05 posts under Group-B) are presently vacant in APEDA, on account of superannuation of personnel/creation of new posts and the recruitment process is underway to fill up these posts. The details of vacancies in APEDA are as below:

Group A					
	Director	General Manager	Secretary	Deputy General Manager	Assistant General Manager
Vacant posts	1	2	--	3	15

Group B			
	Manager	Assistant Manager	Junior Hindi Translator
Vacant posts	1	3	1

As per APEDA Restructuring Report approved by the Government in January 2019, Group C posts once vacant (47 Vacancies) are not to be filled, except for promotion to the posts of Assistant/Cash Executive.

(b) Yes, the Government has created twenty new posts in APEDA in September

2022, for posting in APEDA Headquarters and other regional offices, including Chennai. The breakup and details of new posts are as below:

Name of the post	Group	Number of Posts
Deputy General Manager	A	02
Assistant General Manager	A	08
Assistant Manager	B	10
Total new posts created		20

(c) The Department of Commerce had undertaken a comprehensive review of the functioning of APEDA and had approved the restructuring report in respect of APEDA in January 2019. The report included various recommendations which inter-alia included creation of posts at various levels, engagement of subject matter experts, re-designation, and merger of posts at the same pay-levels, opening of new regional offices of APEDA, discontinuation of Group C posts etc.

(d) APEDA, through its Headquarters and regional office at Chennai has been organizing training, sensitization, outreach and capacity building programs, for various stakeholders of the State, including State Government department officials, farmers and Farmer producer organizations (FPOs), women entrepreneurs, start-ups, exporters for creating awareness regarding export opportunities for agricultural and processed food products, certification requirements, adherence to quality standards, organic production and certification requirements etc. In the last financial year more than 80 training and capacity building programmes were held in the State of Tamil Nadu which were

attended by approximately 8300 participants.

ENHANCING INFRASTRUCTURE AND PRODUCTION CAPABILITIES

444. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of measures in the Government to support Indian textile manufacturers in building and promoting their brands on the international stage;
- (b) the manner in which the Government plan to enhance infrastructure and production capabilities to meet global standards and demand; and
- (c) the strategies that are in place to provide export incentives and facilitate market access for Indian textile brands in key international markets?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (c) Government provides financial support to various Export Promotion Councils and Trade Bodies engaged in promotion of textiles and garments exports, for organising and participating in trade fairs, exhibitions, buyer-seller meets etc. at national and international levels.

Ministry has supported Export Promotion Councils/Associations in organizing a Global Mega Textile Event i.e. Bharat TEX 2025 to showcase the strength of the Indian textiles value chain, highlighting the latest progress/ innovations in textile and fashion Industry and positioning India as the most preferred destination for sourcing and investment in textile sector.

Government is also implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance

competitiveness by adopting principle of zero-rated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along with other products.

(b) The Government is implementing various schemes/initiatives to promote Indian textiles sector and enhance its competitiveness. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class plug and play textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective of providing demand driven, placement oriented, skilling program. Additionally, Handicraft and Handloom sector are extended direct support under National Handicraft/Handloom Development program.

NAKSHA CAPACITY BUILDING PROGRAMMES

445. SHRI DINESHBHAI MAKWANA:

SHRI LUMBARAM CHOUDHARY:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI SMITA UDAY WAGH:

SHRI YOGENDER CHANDOLIA:

SHRI DILIP SAIKIA:

SHRI PRADEEP KUMAR SINGH:

SHRI JANARDAN MISHRA:

SHRI RAJKUMAR CHAHAR:

SHRIMATI APARAJITA SARANGI:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI KHAGEN MURMU:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the key accomplishments and outcomes of the first phase of the National Geospatial Knowledge-based Land Survey of Urban Habitations (NAKSHA) Capacity Building Programme, concluded in May 2025;
- (b) whether the Government has any plans to expand the network of training institutes under the NAKSHA initiative in the upcoming phases;
- (c) if so, the details thereof including the proposed locations, especially in Maharashtra and Jalgaon Lok Sabha Constituency;
- (d) the manner in which the NAKSHA initiative aligns with the Government's broader vision of urban development, land record modernization, urban development, Administrative modernisation and improved local governance through geospatial technologies; and
- (e) whether the Government proposes to set up a NAKSHA training or implementation centre in Jalgaon to cater to the growing needs of urban land administration and planning in the Khandesh region and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) The Department of Land Resources (DoLR), Ministry of Rural Development, Government of India, is implementing the NAKSHA Programme to assist States and Union Territories in conducting urban land surveys using modern geospatial technologies under the Digital India Land Records Modernization Programme (DILRMP). Capacity building forms a critical component of the NAKSHA initiative, and a structured three-phase training framework has been conceptualized and is currently under implementation.

Phase 1 of the capacity building programme, concluded in May 2025, comprised four rounds of intensive residential training programmes organized at the National Institute for Geo-Informatics Science and Technology (NIGST), Survey of India, Hyderabad. These training sessions were targeted at officials from the Revenue Departments, Urban Development Departments, and GIS domain experts from all 29 participating States and Union Territories, as well as land experts from five designated Centres of Excellence (CoEs), namely:

- Yashwantrao Chavan Academy of Development Administration
(YASHADA), Pune
- Mahatma Gandhi State Institute of Public Administration (MGSIPA),
Chandigarh
- Lal Bahadur Shastri National Academy of Administration (LBSNAA),
Mussoorie

- Administrative Training Institute (ATI), Mysuru
- North East Centre of Excellence on Land Governance (NECoELG),
Guwahati

The key accomplishments of Phase 1 of the NAKSHA Capacity Building Programme are as follows:

1. Creation of a national cadre of Master Trainers: Through four rounds of intensive training at NIGST, Hyderabad, 160 officers comprising officials from Revenue and Urban Development Departments and GIS experts from 29 States/UTs and designated Centres of Excellence, have been trained as Master Trainers. These officers are now serving as lead facilitators in cascading training efforts to the state and ULB levels, ensuring knowledge transfer and consistency in implementation across the country.

2. Institutionalization of a Standardized Operating Procedure (SOP) The NAKSHA Standard Operating Procedure (SOP) has been developed as a comprehensive technical blueprint for urban land surveys. It provides uniform guidelines on data collection, geospatial processing, quality control, and integration with property records, thereby enabling a consistent and scientifically robust approach to ground truthing and mapping.

3. Development of a comprehensive training manual: A dedicated NAKSHA training manual has been prepared to support hands-on field implementation. It offers a detailed, step-by-step guidance of the entire survey workflow, aligning operational tasks with modern survey tools such as GNSS rovers, ETS, and Web-GIS application. The manual is being used

as a core resource for training field-level survey teams across all States and UTs.

(b) and (c) No plan under the current phase of the programme.

(d) NAKSHA facilitates scientific urban land records creation by generating accurate geospatial data through aerial and ground surveys, enabling Urban Local Bodies (ULBs) for better urban planning, infrastructure development, disaster resilience etc. It supports the creation of a digitised, spatially referenced urban land records system by integrating land parcel boundaries with Record of Rights (RoR), property holding tax, Registered deeds etc and assigning Urban Property (UrPro) cards, thereby improving clarity and reducing disputes. The programme promotes administrative efficiency through the use of advanced technologies such as drones, GNSS/CORS-based surveys, and Web-GIS platforms, enabling real-time access to data and better interdepartmental coordination. By making land records easily accessible to citizens, NAKSHA empowers urban residents, enhances transparency, and supports ease of living. It also strengthens ULB finances through accurate property mapping and improved tax assessments. Overall, NAKSHA programme acts as a key enabler of the Government's vision for digital governance, urban transformation, and inclusive, citizen-centric development.

(e) No plan under the current phase of the programme.

डिजिटल प्लेटफॉर्मों के माध्यम से किसानों की आय में वृद्धि

446. श्रीमती संजना जाटव:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) डिजिटल प्लेटफॉर्म का उपयोग करके कीमतों को स्थिर करने और किसानों की आय बढ़ाने के लिए सरकार द्वारा प्रस्तावित पहलों का ब्यौरा क्या है;

(ख) क्या किसानों को फलों और सब्जियों के अंतिम विक्रय मूल्य का केवल एक-तिहाई ही मिलता है जबकि अधिकांश लाभ बिचौलिए ले लेते हैं; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) सरकार ने वर्ष 2016 में राष्ट्रीय कृषि मार्केट (ई-नाम) नामक योजना की शुरुआत की थी, ताकि किसान विभिन्न बाजारों तक पहुंच प्राप्त करते हुए इलेक्ट्रॉनिक रूप से पारदर्शी तरीके से अपनी उपज को बड़ी संख्या में खरीदारों को बेच सकें।

डिजिटल मार्केट तक पहुंच बढ़ाने के लिए किसान उत्पादक संगठनों (एफपीओ) को ई-नाम, ओएनडीसी (ओपन नेटवर्क फॉर डिजिटल कॉमर्स) और जीईएम (गवर्नमेंट ई-मार्केटप्लेस) जैसे डिजिटल प्लेटफार्मों पर शामिल किया गया है।

भारतीय रिजर्व बैंक (आरबीआई) ने अपने कर्मचारियों के चल रहे शोध को प्रस्तुत करने के लिए आरबीआई वर्किंग पेपर सीरीज प्रारंभ की है और इसे टिप्पणियाँ लेने और आगे की चर्चा के लिए प्रसारित किया जाता है। "भारत में सब्जियों की मुद्रास्फीति: टमाटर, प्याज और आलू (टीओपी) का एक अध्ययन" शीर्षक वाले वर्किंग पेपर में अनुमान लगाया गया है कि उपभोक्ता रुपये में किसानों की हिस्सेदारी टमाटर के लिए लगभग 33%, प्याज के लिए 36% और आलू के लिए 37% है। आरबीआई के एक अन्य वर्किंग पेपर "भारत में फलों की मूल्य गतिशीलता और मूल्य श्रृंखला" में, घरेलू मूल्य श्रृंखला में उपभोक्ता रुपये में किसानों की हिस्सेदारी केले के लिए लगभग 31%, अंगूर के लिए 35% और आम के लिए 43% होने का अनुमान है। मार्केटिंग चैनलों की संख्या, हायर मार्केटिंग कॉस्ट और मार्जिन, और उत्पाद के खराब होने जैसे कारक किसानों को प्राप्त होने वाली

कीमत को प्रभावित करते हैं

सरकार की प्राथमिकता उत्पादन और उत्पादकता बढ़ाने के साथ-साथ, कृषि उपज की मार्केटिंग में सुधार और फसलोपरांत होने वाले नुकसान को कम करने के लिए विभिन्न उपाय करने की है ताकि किसानों की उपज का लाभकारी मूल्य सुनिश्चित हो सके।

एग्रीकल्चर इंफ्रास्ट्रक्चर फण्ड (एआईएफ) के अंतर्गत, छोटे और सीमांत किसानों के साथ-साथ बड़े व्यवसायों, एपीएमसी/मंडियों के लिए, कृषि-निर्यात समूहों में खेत स्तर पर शीतगृहों को सहायता प्रदान की जाती है ताकि फसलोपरांत होने वाले नुकसान को कम किया जा सके और किसानों का लाभ बढ़ाया जा सके। उद्यमी, सहकारी समितियाँ, पैक्स और स्वयं सहायता समूह, अक्सर ग्रेडिंग, छंटाई और पैकेजिंग इकाइयों के साथ एकीकृत किए जाने वाले शीतगृह रसद स्थापित करने के लिए एआईएफ सहायता का सक्रिय रूप से लाभ उठा रहे हैं। दिनांक 30.06.2025 तक, एआईएफ के अंतर्गत 8258 करोड़ रुपये की स्वीकृत राशि से 2454 शीतगृह परियोजनाओं को मंजूरी दी जा चुकी है।

इसके अतिरिक्त, एमआईडीएच के अंतर्गत, बागवानी क्षेत्र के समग्र विकास के लिए, जिसमें कटाई और फसलोपरांत होने वाले नुकसान को कम करना शामिल है, विभिन्न बागवानी गतिविधियों के लिए वित्तीय सहायता प्रदान की जाती है। इनमें पैक हाउस, एकीकृत पैक हाउस, कोल्ड स्टोरेज, रीफर ट्रांसपोर्ट, राइपनिंग चेंबर आदि की स्थापना शामिल है। यह घटक मांग/उद्यमी आधारित है, जिसके लिए सामान्य क्षेत्रों में परियोजना लागत के 35% की दर से और संबंधित राज्य बागवानी मिशनों (एसएचएम) के माध्यम से पहाड़ी और अनुसूचित क्षेत्रों में परियोजना लागत के 50% की दर से ऋण-आधारित बैंक-एंडेड सब्सिडी के रूप में सरकारी सहायता उपलब्ध है।

COMPENSATION FOR CROPS DAMAGED DUE TO WILDLIFE

447. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to

state:

(a) whether exists any compensation mechanism for farmers affected by wildlife-related crop damage, and how many claims have been settled in Solapur district in the last three years;

(b) whether the Ministry will take steps to install protective fencing around Maldhok Sanctuary to prevent crop damage by wild animals in view of the increasing amount of sufferings in my constituency, Solapur, Maharashtra; and

(c) whether there are any plans to coordinate with the State Government to provide rapid assessment and disbursal of compensation to affected farmers in the region ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) to (c) Pradhan Mantri Fasal Bima Yojana (PMFBY) provides for comprehensive risk insurance against crop damage due to non-preventable natural risks from pre-sowing to post-harvest for the crops/areas notified by the concerned State Government. The losses to crops due to wild animals, being preventable in nature, were therefore not covered earlier. However, at the request of Ministry of Environment, Forest and Climate Change and State Governments, States have been allowed to notify the losses by wild animals on individual assessment as add on cover at the cost of State Government. Detailed protocol for such coverage has been given in the Operational Guidelines of the scheme. As informed by the State Government, Government of Maharashtra

has never notified this add on cover under the PMFBY.

Further, the Central Government provides financial assistance to States/ Union Territories under the Centrally Sponsored Schemes “Development of Wildlife Habitats”, “Project Tiger” and “Project Elephant” for management of wildlife and its habitat in the country. The activities supported under the scheme include construction/erection of physical barriers such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary walls etc. to prevent the entry of wild animals into crop fields.

An advisory on dealing with human-wildlife conflict issued by the Ministry of Environment, Forest and Climate Change in February, 2021 recommends coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief, issuing guidance/instructions for expedited payments, and provision of adequate funds for suitable portion of ex-gratia relief to be paid within 24 hours to the affected persons in the case of death and injury to persons.

The Wild Life (Protection) Act, 1972 provides regulatory functions for dealing with human wildlife conflict situations.

The Central Government has recently, increased the ex-gratia payment in case of Human-Wildlife conflict. The revised rates of relief under ex-gratia are as follows:

S.NO	Nature of damage caused by wild animals	Amount of ex-gratia relief
(a)	Death or permanent incapacitation to human beings	₹10 lakh
(b)	Grievous injury	₹ 2 lakh
(c)	Minor injury	Cost of treatment upto Rs 25000/- per
(d)	Loss of property/crops	State /UT Government may adhere to the cost norms prescribed by them.

The States/Union Territories are also paying compensation as per their norms.

प्रति बूंद अधिक फसल

448. श्री दर्शन सिंह चौधरी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में सूक्ष्म सिंचाई के कवरेज का विस्तार करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;

(ख) वर्ष 2015-16 से सभी राज्यों में केंद्र प्रायोजित योजना 'प्रति बूंद अधिक फसल (पीडीएमसी)' के अंतर्गत हेक्टेयर और प्रतिशत-वार क्षेत्र कवरेज का ब्यौरा क्या है;

(ग) क्या सरकार कृषि में जल उत्पादकता में सुधार लाने और इस प्रकार संधारणीय कृषि को प्रोत्साहित करने तथा किसानों की आय बढ़ाने के लिए कोई अन्य उपाय कर रही है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) कृषि और किसान कल्याण विभाग ने वर्ष 2015-16 से वर्ष 2021-22 तक प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के एक घटक के रूप में केंद्रीय प्रायोजित योजना "प्रति बूंद अधिक फसल (पीडीएमसी)" का क्रियान्वयन किया। वर्ष 2022-23 से, यह योजना प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के अंतर्गत क्रियान्वित की जा रही है। यह योजना सूक्ष्म सिंचाई, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से खेत स्तर पर जल उपयोग दक्षता बढ़ाए जाने पर केंद्रित है।

इस योजना के अंतर्गत, छोटे एवं सीमांत किसानों तथा अन्य किसानों को सूक्ष्म सिंचाई प्रणालियाँ स्थापित करने के लिए क्रमशः इकाई लागत का 55% और 45% की दर से वित्तीय सहायता प्रदान की जाती है। इसके अतिरिक्त, कुछ राज्य किसानों को सूक्ष्म सिंचाई अपनाने के लिए प्रोत्साहित करने हेतु अतिरिक्त प्रोत्साहन/टॉप-अप सब्सिडी भी प्रदान करते हैं। लाभार्थी को 5 हेक्टेयर तक की भूमि के लिए वित्तीय सहायता उपलब्ध है। लाभार्थी 7 वर्ष की अवधि के बाद उसी भूमि के लिए पुनः सब्सिडी के लिए पात्र होता है।

(ख) वर्ष 2015-16 से वर्ष 2025-26 तक (आज तक की स्थिति के अनुसार) पीडीएमसी के माध्यम से सूक्ष्म सिंचाई के अंतर्गत 102.56 लाख हेक्टेयर क्षेत्र को कवर किया गया है। राज्य-वार ब्यौरा और कवरेज का प्रतिशत **विवरण** पर दिया गया है।

(ग) और (घ) भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने प्रभावी लागत, स्थान-विशिष्ट प्रौद्योगिकियों जैसे वर्षा जल संचयन और पुनर्चक्रण, जल का मल्टीपल यूज, वर्षा, भूतल और भूजल संसाधनों का संयुक्त उपयोग, स्मार्ट और सटीक प्रौद्योगिकियाँ आदि विकसित की हैं। इसके अतिरिक्त, सिंचाई जल प्रबंधन पर अखिल भारतीय समन्वित अनुसंधान कार्यक्रम ने जल उत्पादकता में सुधार के लिए उपयुक्त फसल प्रकारों और फसल प्रणालियों, जल हानि कम करने, सूक्ष्म सिंचाई, उपयुक्त सिंचाई कार्यक्रमों के अलावा स्थान-विशिष्ट आवश्यक पोषक तत्व और कृषि प्रबंधन पद्धतियों

के लिए प्रौद्योगिकियां विकसित की हैं। किसानों और अन्य हितधारकों को जागरूक करने के लिए इन प्रौद्योगिकियों को केवीके, प्रशिक्षण, सार्वजनिक अभियानों, मीडिया के उपयोग आदि के माध्यम से प्रचार किया जा रहा है। आईसीएआर द्वारा विकसित जल-कुशल फसल किस्मों का विवरण निम्नलिखित है:

- i) 328 सूखा सहिष्णु/कम पानी की आवश्यकता वाली या कम वर्षा की आवश्यकता वाली किस्में जारी करके अधिसूचित की गई हैं, जिनमें से 195 अनाज की; 25 तिलहन की; 43 दलहन की; 14 रेशे वाली फसलें; 16 चारा फसलें; 33 गन्ने की और 2 अन्य फसलों की हैं, जिनमें कलिंगडा और अनाज अमरंथस प्रत्येक की 1 किस्म शामिल है।
- ii) विकसित और अधिसूचित 3053 क्षेत्र फसल किस्मों में से 1064 वर्षा सिंचित किस्में हैं, जिनमें अनाज की 391, रेशेदार फसलों की 162, चारा की 69, तिलहन की 219, संभावित फसलों (अन्य फसलों) की 16 किस्में शामिल हैं, जिनमें अनाज अमरंथ की 6, तंबाकू की 5, कलिंगडा की 2, बकव्हीट, असालियो और विंग्ड बीन की एक-एक किस्म, दलहन की 203 और गन्ने की 4 किस्में शामिल हैं।

विवरण

वर्ष 2015-16 से 2025-26 तक पीडीएमसी के माध्यम से सूक्ष्म सिंचाई के अंतर्गत कवर किया गया राज्य-वार क्षेत्र और प्रतिशत का ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	सूक्ष्म सिंचाई के अंतर्गत कवर किया गया क्षेत्र लाख हेक्टेयर में [वर्ष 2015-16 से 2025-26 (आज तक की स्थिति के अनुसार)]	देश में कुल कवरेज का % [2015-16 से 2025-26 (आज तक की स्थिति के अनुसार)]
1	आंध्र प्रदेश	10.552	10.29
2	बिहार	0.355	0.35
3	छत्तीसगढ़	1.755	1.71
4	गोवा	0.011	0.01

5	गुजरात	12.636	12.32
6	हरियाणा	2.053	2.00
7	हिमाचल प्रदेश	0.112	0.11
8	झारखंड	0.459	0.45
9	जम्मू एवं कश्मीर	0.014	0.01
10	कर्नाटक	23.182	22.60
11	केरल	0.063	0.06
12	मध्य प्रदेश	4.365	4.26
13	महाराष्ट्र	11.251	10.97
14	ओडिशा	1.500	1.46
15	पंजाब	0.195	0.19
16	राजस्थान	9.559	9.32
17	तमिलनाडु	12.643	12.33
18	तेलंगाना	3.731	3.64
19	उत्तराखंड	0.352	0.34
20	उत्तर प्रदेश	4.955	4.83
21	पश्चिम बंगाल	1.240	1.21
22	अरुणाचल प्रदेश	0.173	0.17
23	असम	0.584	0.57
24	मणिपुर	0.172	0.17
25	मेघालय	0.019	0.02
26	मिजोरम	0.058	0.06

27	नागालैंड	0.319	0.31
28	सिक्किम	0.198	0.19
29	त्रिपुरा	0.052	0.05
30	लद्दाख	0.00029	0.0003
	कुल	102.56	

SCHEDULED CASTE SUB PLAN IN PUNJAB

449. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the budgetary allocation under the Scheduled Caste Sub Plan (SCSP) has been increased in the current financial year; and

(b) if so, the details thereof and the status of fund utilisation under SCSP in Punjab along with major schemes or sectors whether these funds have been allocated during the last three financial years?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) Yes, under the erstwhile Scheduled Caste Sub Plan (SCSP) now Development Action Plan for Scheduled Castes (DAPSC) the outlay has increased to Rs.1,68,475.26 crore in the current financial year as compared to earlier years.

(b) The status of fund utilisation under DAPSC including of Punjab along with major schemes or sectors where these funds allocated during the last three financial years, is available at <https://e-utthaan.gov.in> and is periodically updated

by the concerned DAPSC obligated Ministries/Departments on e-Utthaan portal.

AGRI BUSINESS INCUBATION CENTERS

450. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details regarding the total number of Agri Business Incubation Centers (ABICs) operationalized under the scheme, State-wise and district-wise for the State of Andhra Pradesh;
- (b) the details regarding the funds sanctioned and utilized to the Agri Business Incubation Centers till date, State-wise;
- (c) the details regarding the list of research and technological activities carried out under the incubation centers as on date; and
- (d) the details regarding the Zonal Technology Management Units (ZTMUs) and Institute Technology Management Units (ITMUs) established under the Innovation Fund component of the scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) Under the scheme of National Agriculture Innovation Fund (NAIF), Indian Council of Agricultural Research (ICAR) has established total 50 Agri-Business Incubation Centres (ABICs) in 19 states of the country. The district and state-wise list is at **Statement -I**.

In addition to this, 24 Remunerative Approaches for Agriculture and Allied

sector Rejuvenation (RAFTAAR) agri-business incubators (RABIs) have also been established in 22 states of the country. The district and state-wise list is at

Statement -II. Out of which, One Agribusiness Incubator i.e. Agri innovation and entrepreneurship cell, Acharya NG Ranga Agricultural University (ANGRAU) Tirupati Campus is established in the state of Andhra Pradesh.

(b) Till date, the fund sanctioned to 50 Agri-Business Incubation Centres (ABICs) under National Agriculture Innovation Fund (NAIF) is Rs. 81,29,16,863/- and utilized Rs. 73,10,50,106/-. The details of state-wise fund sanctioned and utilized is at **Statement -III.**

(c) The Agri-business incubators are mandated to provide the technological backstopping support leading to skill upgradation, scaleup and mentoring for technologies, promotion of viable and sustainable business operations to the Entrepreneurs/ startups incubates.

In addition to this, marketing linkages IP support and fund facilitation are also being provided to the start-ups incubates.

(d) The list of Zonal Technology Management Units (ZTMUs) and Institute Technology Management Units (ITMUs) are attached at **Statement -IV and Statement -V** respectively.

STATEMENT -I**District and State-wise List of Agri-Business Incubation (ABI) Centers**

S. No.	Name of State	ABICs (Nos)	Name of District
1.	Assam	1	Kamrup Metropolitan
2.	Bihar	1	Patna
3.	Goa	1	North Goa
4.	Haryana	1	Karnal
5.	Meghalaya	1	Ri Bhoi
6.	West Bengal	1	Kolkata
7.	Gujarat	2	Anand and Junagadh
8.	Jharkhand	2	Ranchi (2)
9.	New Delhi	2	West Delhi and South Delhi
10.	Odisha	2	Khordha and Cuttack
11.	Madhya Pradesh	2	Bhopal and Indore
12.	Karnataka	3	Bengaluru Urban (2) and Dakshina Kannada

13.	Punjab	3	Ludhiana (2) and Jalandhar
14.	Rajasthan	3	Jodhpur, Tonk, and Bharatpur
15.	Tamil Nadu	3	Chennai, Coimbatore, and Tiruchirappalli
16.	Kerala	4	Ernakulam, Thiruvanthapuram, Kasargod, and Kozhikode
17.	Telangana	5	Hyderabad (5)
18.	Maharashtra	5	Mumbai (2), Nagpur, and Pune (2)
19.	Uttar Pradesh	8	Bareilly (2), Varanasi, Lucknow (2), Kanpur Nagar, Meerut, and Jhansi
Grand Total =		50	

STATEMENT -II**District and State-wise List of RAFTAAR Agri-Business Incubators
(RABIs)**

S. No	Name of State	RABIs (Nos)	Name of District
1.	Andhra Pradesh	1	Chittoor
2.	Arunachal Pradesh	1	East Siang
3.	Bihar	1	Bhagalpur
4.	Chhattisgarh	1	Raipur
5.	Gujarat	1	Anand
6.	Haryana	1	Hisar
7.	Himachal Pradesh	1	Kangra
8.	Jammu and Kashmir	1	Jammu
9.	Karnataka	1	Bengaluru
10.	Kerala	1	Thrissur
11.	Madhya Pradesh	1	Jabalpur
12.	Maharashtra	2	Mumbai and Akola
13.	Mizoram	1	Aizawl
14.	Odisha	1	Cuttack
15.	Punjab	1	Ludhiana
16.	Rajasthan	1	Jaipur
17.	Tamil Nadu	1	Coimbatore

18.	Telangana	1	Hyderabad
19.	Tripura	1	West Tripura
20.	Uttarakhand	1	Udham Singh Nagar
21.	Uttar Pradesh	2	Bareilly and Varanasi
22.	West Bengal	1	Paschim Medinipur
Grand Total =		24	

STATEMENT -III

**State-wise Release and Expenditure details of ICAR-Agri-Business
Incubation Centers (ABICs)**

S. No.	Name of the State	Release (Rs.)	Expenditure (Rs.)
1.	Assam	14893230.00	12337939.00
2.	Bihar	5815310.00	5684292.00
3.	Goa	18240051.00	17990858.00
4.	Gujarat	16880000.00	14010971.00
5.	Haryana	29344167.00	26899147.00
6.	Jharkhand	32123331.00	30991517.00
7.	Karnataka	39274731.00	27563907.00
8.	Kerala	12090806.00	10944263.00
9.	Madhya Pradesh	30319316.00	27793987.00
10.	Maharashtra	42731056.00	38973631.00
11.	Meghalaya	38193246.00	36961738.00

12.	New Delhi	33916899.00	32036335.00
13.	Odisha	44960345.00	37478148.00
14.	Punjab	31790773.00	28188826.00
15.	Rajasthan	51491571.00	51112055.00
16.	Tamil Nadu	88891433.00	79988515.00
17.	Telangana	91026988.00	84864694.00
18.	Uttar Pradesh	80262952.00	74710350.00
19.	West Bengal	110670658.00	92518933.00
Grand Total =		812916863.00	731050106.00

STATEMENT -IV

**State-wise List of Zonal Technology Management Units (ZTMUs) under
Innovation Fund of NAIF**

S. No.	Name of the State	ZTMUs (Nos)
1.	Haryana	1
2.	Karnataka	1
3.	Kerala	1
4.	Madhya Pradesh	1
5.	Meghalaya	1

6.	New Delhi	1
7.	Telangana	2
8.	Uttar Pradesh	2
Grand Total =		10

STATEMENT – V

State-wise List of Institute Technology Management Units (ITMUs) under Innovation Fund of NAIF

S. No.	Name of State	ITMUs (Nos)
1.	Andhra Pradesh	2
2.	Andaman and Nicobar Islands	1
3.	Arunachal Pradesh	1
4.	Assam	1
5.	Bihar	2
6.	Chhatisgarh	1
7.	Goa	1
8.	Gujarat	2
9.	Haryana	5
10.	Himachal Pradesh	2
11.	Jammu and Kashmir	1

12.	Jharkhand	2
13.	Karnataka	4
14.	Kerala	4
15.	Madhya Pradesh	4
16.	Maharashtra	10
17.	Nagaland	1
18.	New Delhi	5
19.	Odisha	5
20.	Punjab	2
21.	Rajasthan	6
22.	Sikkim	1
23.	Tamil Nadu	3
24.	Telangana	5
25.	Uttarakhand	3
26.	Uttar Pradesh	12
27.	West Bengal	3
Grand Total =		89

**FUNDS ALLOCATED FOR NATIONAL FUNDS FOR PERSONS WITH
DISABILITIES**

451. SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

SHRIMATI SHAMBHAVI:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the total corpus allocated, sanctioned, disbursed and utilized under the National Fund for Persons with Disabilities since 2020;
- (b) the details and the number of persons with benchmark disabilities have benefited from the Fund across various categories for education, assistive devices, entrepreneurship support and skill development, State-wise and year-wise;
- (c) the details of the mechanisms that are in place to ensure timely identification of eligible beneficiaries and disbursement of benefits under the Fund;
- (d) the details of the steps that have been taken by the Government to operationalize and expand the scope of the National Fund for Persons with Disabilities in 2025; and
- (e) whether the Government is considering to increase the Fund's allocation or coverage under Budget 2025–26 to support new categories such as neurodivergent individuals or those with multiple disabilities, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The details of corpus allocated, sanctioned, disbursed and utilized under the National Fund for Persons with Disabilities since 2020 are as under:

Till 31.03.2025 (Amt in Cr.)

Corpus allocated	Fund Sanctioned	Fund Disbursed	Fund Utilized
250	23.69	22.75	17.24

(b) State wise data in respect of Persons with Benchmark disabilities benefited in the category of Education, assistive devices, entrepreneurship support and skill development is not maintained in the Department. However, year-wise details as under :

Category	No. of PwDs benefited				
	F.Y. 2021-22	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25	Total
Education	34	0	60	728	822
Assistive devices	0	0	02	0	02
Entrepreneurship Support	50	336	282	0	668
Skill Development	0	11	02	179	192
Total	84	347	346	907	1684

(c) and (d) The Ministry has established guidelines for financial assistance under the National Fund, with applications accepted year-round through an online portal for individuals with disabilities and related organizations. Applications are

reviewed based on eligibility criteria, and eligible cases are presented to the Governing Body for final approval for fund disbursement. In 2025, the guidelines has been revised to continue the exemption from income criteria, aiming to benefit more persons with disabilities.

(e) The disabilities specified under the Rights of Persons with Disabilities (RPwD) Act, 2016 including Multiple Disabilities ASD, SLD and Intellectual disabilities are considered eligible for financial assistance under the National Fund.

वस्त्र उद्योग में अंतर्राष्ट्रीय सहयोग को सुदृढ़ बनाना

452. श्री दामोदर अग्रवाल:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) निफ्ट जैसे भारतीय वस्त्र एवं फैशन संस्थानों और वैश्विक भागीदारों के बीच वस्त्र एवं फैशन क्षेत्र में अंतर्राष्ट्रीय सहयोग को बढ़ावा देने और सुदृढ़ करने के लिए की जा रही पहलों का ब्यौरा क्या है;
- (ख) उक्त पहलों से भारत के वस्त्र एवं फैशन क्षेत्र की वैश्विक प्रतिस्पर्धात्मकता में किस प्रकार योगदान मिलने की संभावना है;
- (ग) क्या वैश्विक वस्त्र शिक्षा एवं अनुसंधान में भारत की उपस्थिति का विस्तार करते हुए, टिकाऊ और नवीन वस्त्र प्रथाओं को बढ़ावा देने के लिए ऐसे अंतर्राष्ट्रीय सहयोगों का लाभ उठाने की कोई योजना है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) मंत्रालय ने भारतीय वस्त्र मूल्य श्रृंखला की मजबूती को प्रदर्शित करने, वस्त्र एवं फैशन उद्योग में नवीनतम प्रगति/नवाचारों पर प्रकाश डालने तथा वस्त्र क्षेत्र में सोर्सिंग और निवेश के लिए भारत को

सर्वाधिक पसंदीदा स्थान के रूप में स्थापित करने के लिए वैश्विक मेगा वस्त्र कार्यक्रम अर्थात भारत टेक्स 2025 के आयोजन में निर्यात संवर्धन परिषदों/संघों को सहयोग दिया है।

निफ्ट ने ब्रिटेन, फ्रांस, ऑस्ट्रेलिया, जापान, संयुक्त राज्य अमेरिका, न्यूजीलैंड, फ़िनलैंड सहित 14 से अधिक देशों के 22 से अधिक संस्थानों के साथ औपचारिक सहयोग स्थापित किया है। ये सहयोग समझौता ज्ञापनों (एमओयू) के माध्यम से किए गए हैं जो छात्र और संकाय एक्सचेंज, संयुक्त अनुसंधान पहल, दोहरी डिग्री और ट्विनिंग कार्यक्रमों, सहयोगात्मक पाठ्यक्रम विकास और वैश्विक शैक्षणिक एकीकरण को बढ़ावा देते हैं। इन विशिष्ट सहयोगों में एफआईटी (न्यूयॉर्क), यूएल (यूके), ईएनएसआईटी (फ्रांस) और बुंका (जापान) जैसे संस्थानों के साथ साझेदारी शामिल है। पिछले पाँच वर्षों में, लगभग 100 से अधिक निफ्ट छात्रों और कई संकाय सदस्यों ने अंतर्राष्ट्रीय एक्सचेंज कार्यक्रमों में भाग लिया है, जिसमें वैश्विक साझेदार संस्थानों की पारस्परिक भागीदारी भी शामिल है।

(ख) ये अंतर्राष्ट्रीय सहयोग अकादमिक उत्कृष्टता को बढ़ावा देने, नवाचार को बढ़ावा देने और नॉलेज ट्रांसफर को सक्षम बनाकर वैश्विक वस्त्र और फैशन क्षेत्र में भारत की स्थिति को सुदृढ़ करते हैं। ये सहयोग छात्रों और संकाय सदस्यों को वैश्विक डिज़ाइन संवेदनशीलता, तकनीकी प्रगति और उभरते रुझानों से परिचित कराते हैं। पाठ्यक्रम को अंतर्राष्ट्रीय मानकों के अनुरूप बनाकर, ये सहयोग भारतीय स्नातकों को वैश्विक बाजारों में प्रभावी ढंग से प्रतिस्पर्धा करने के लिए आवश्यक कौशल और अंतर्दृष्टि प्रदान करते हैं और वस्त्र एवं फैशन में रचनात्मक और तकनीकी विशेषज्ञता के केंद्र के रूप में भारत की प्रतिष्ठा को सुदृढ़ करते हैं।

(ग) निफ्ट फैशन और वस्त्र शिक्षा में सस्टेनेबल और नवीन पद्धतियों को बढ़ावा देने के लिए अपनी अंतर्राष्ट्रीय साझेदारी का सक्रिय रूप से लाभ उठा रहा है। कई सहयोग एसएमई आधारित इकोसिस्टम के लिए विशेष प्रासंगिकता के साथ सतत डिज़ाइन रणनीति, नैतिक उत्पादन, सर्कुलर ईकोनॉमी मॉडल और वस्त्र प्रणालियों पर केंद्रित हैं।

(घ) अपने अंतर्राष्ट्रीय सहयोग के माध्यम से, निफ्ट ने ग्लोबल सस्टेनेबिलिटी फ्रेमवर्क को शैक्षणिक

कार्यक्रमों और अनुसंधान पहलों में एकीकृत करना शुरू कर दिया है। उदाहरणों में शामिल हैं:

- सस्टेनेबल फैशन और वस्त्रों पर संयुक्त मॉड्यूल विकसित करने के लिए एफआईटी (न्यूयॉर्क) और यूएल (यूके) जैसे संस्थानों के साथ चल रही सहभागिता और यूएल (यूके) में एफटीटीआई के साथ एक सहयोगात्मक पहल का सेमेस्टर एक्सचेंज, जो सर्कुलेरिटी, जिम्मेदार फैशन और सांस्कृतिक स्थिरता पर केंद्रित है;
- सस्टेनेबल वस्त्र और जलवायु-अनुकूल फैशन पद्धति पर वैश्विक मंचों में संकाय की भागीदारी;
- डिजाइन परियोजनाओं, अंतर्राष्ट्रीय प्रदर्शनियों और सस्टेनेबिलिटी पर प्रकाश डालने वाले एक्सचेंज कार्यक्रमों में छात्रों की भागीदारी।

IMPLEMENTATION OF PMAY-G

453. SHRI MALAIYARASAN D.:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the present status of the implementation of the Pradhan Mantri Awas Yojana – Gramin (PMAY-G) in Tamil Nadu and number of houses constructed so far;
- (b) the total number of beneficiaries identified and the funds allocated to the State under the scheme during the last three years;
- (c) the reasons for delay, if any, in the construction of houses and the steps taken by the Government to expedite the process;
- (d) whether the Government has faced any challenges in identifying land or providing necessary infrastructure like water, sanitation and roads for the

beneficiaries under the scheme and if so, the steps taken to resolve the issues; and

- (e) the target set for the completion of the project in Tamil Nadu and the timeline for achieving the same?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

- (a) In order to achieve the target of “Housing for All” in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April, 2016 to construct 2.95 crore houses by providing assistance to eligible rural households with basic amenities. The Union Cabinet has approved the proposal for the continuation of the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) during FY 2024-25 to 2028-29 for the construction of additional 2 crore rural houses.

As on 17.07.2025, against a cumulative target of 9,57,825 houses, 7,43,299 houses have been sanctioned and 6,44,600 houses have been completed in the State of Tamil Nadu..

- (b) A total of 59,121 houses have been sanctioned to the beneficiaries by the State of Tamil Nadu during the last three years and an amount of Rs. 2158.14 Crore as Central Share has been released to the State during the same period under PMAY-G.

- (c) During the period of Covid-19 pandemic induced nation-wide lockdown, all construction activities including construction of houses under PMAY-G were

also affected. In addition to this, the main challenges in implementation of PMAY-G include the delay in release of Central and State Share from State Treasury to State Nodal Account of PMAY-G, cases of unwillingness of beneficiaries, permanent migration, disputed succession of deceased beneficiaries, delay in allotment of land to landless beneficiaries by the States/UTs and at times General/Assembly/Panchayat elections, unavailability of building materials.

The Ministry is taking various steps to increase the pace of house sanction and completion and achievement of the targets under the scheme. Some of which are as under:

- i. Timely allocation of targets to the States/UTs
- ii. Launch of PMAY-G analytic Dashboard for monitoring and supervision of the scheme.
- iii. Micro monitoring of house sanction and completion using the latest IT tools and technologies.
- iv. Regular review by Hon'ble Minister, Secretary and Deputy Director General
- v. Focus on completion of those houses where 3rd or 2nd installment of funds has been released
- vi. Separate review of States with high targets.
- vii. Timely release of funds as per the requirements of States/UTs
- viii. Continuous follow-up with States / UTs on providing land to landless beneficiaries of PMAY-G.

(d) Yes, the Government has encountered certain challenges in identifying suitable land for the beneficiaries under PMAY-G. Under the Pradhan Mantri Awaas Yojana - Gramin (PMAY-G), as per the provisions of the scheme, the State/ Union Territory (UT) shall ensure that the landless beneficiary is provided land from the government land or any other land including public land (Panchayat common land, community land or land belonging to other local authorities). For the selected land, adequate infrastructure, viz., electricity, road connectivity and availability of drinking water, solid and liquid waste management facilities, may be ensured by the State/UT Government. Land is a State subject and the Ministry has no role in the land acquisition matters of the States.

The Ministry has, however, been actively pursuing this matter with the States/UTs for providing land to remaining landless beneficiaries. Following steps have been taken by this Ministry :-

- i. Issuing instructions in the Framework for Implementation (FFI) of the PMAY-G for the States/UTs to provision land for landless beneficiaries from the government land or any other land including public land (Panchayat common land, community land or land belonging to other local authorities).
- ii. Regular follow up with the States/UTs in review meetings and communications have been issued to the States/UTs to expedite provisioning of land for landless beneficiaries under the PMAY-G.
- iii. A module for capturing details of landless beneficiaries has been

developed on the AwaasSoft-MIS of PMAY-G for regular monitoring.

- iv. Under PMAY-G, there is no bar on construction of more than one storeyed houses / multi-storeyed buildings for more than one PMAY-G beneficiaries combined together.
- v. Since the land is a State subject, the Ministry is not in a position to frame a policy on the matter. However, the Ministry during FY 2021-22 has already requested the States/UTs for constituting a Task force under the chairpersonship of the Chief Secretary concerned with the Secretary (Revenue) and the Secretary, in-charge of Department dealing with the PMAY-G.

The Ministry in the current phase of PMAY-G (2024-29) is continuously monitoring the provision of land to all landless beneficiaries.

(e) In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households with basic amenities by March 2029. The state of Tamil Nadu has not carried out the Awaas+ 2024 survey for identification of additional eligible households to avail benefits of the PMAYG.

INDUSTRIAL CORRIDORS IN TELANGANA

454. DR. KADIYAM KAVYA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has received proposals from Telangana for

Hyderabad-Nagpur and Hyderabad-Warangal Industrial Corridors, if so, the details thereof;

- (b) whether the Zaheerabad NIMZ and a node near Hyderabad have been recognized as priority projects under the National Industrial Corridor Programme, if so, the details thereof;
- (c) whether the Government will approve funding for the Hyderabad-Warangal node once the Preliminary Design Report is submitted, if so, the details thereof; and
- (d) the timeline for funding support and implementation of these corridor projects?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Government of Telangana had submitted the proposal which was approved by the Government of India (GoI) in August 2024 for development of Zaheerabad Node as part of **Hyderabad – Nagpur Industrial Corridor (HNIC)** under National Industrial Corridor Development Programme (NICDP).

As part of the **Hyderabad–Warangal Industrial Corridor (HWIC)**, Hyderabad Pharma City in the State of Telangana was initially identified for development. As the State govt. failed to confirm the project, the Board of Trustees of NICDIT in its meeting held on 8th June 2022 decided **to drop** the project.

The Zaheerabad Industrial Area (ZIA) has been identified as a priority

node under HNIC corridor.

Additionally, on the proposal of the State Government of Telangana, the Department granted the final approval to the National Investment and Manufacturing Zone (NIMZ) in (i) Sangareddy (formerly Medak) District of Telangana **(on 22nd January 2016)** and (ii) Hyderabad Pharma City NIMZ in Rangareddy District of Telangana **(on 10th December 2019)**.

The project under **HNIC Node** located in Sangareddy district has an activation area of 3,245 acre with a total project cost of Rs. 2,360 Crores. Share of Gol's contribution, through National Industrial Corridor Development and Implementation Trust (NICDIT) has been approved for Rs. 596 Crore as equity and Rs. 655 Crore towards debt. A Special Purpose Vehicle (SPV) namely **"NICDIT Zaheerabad Industrial Smart City Ltd"** has been incorporated for implementation of the project and the tendering works for selection of Project Management for New Cities (PMNC) has started.

LIVELIHOOD CRISIS AMONG TRADITIONAL FISHERFOLK IN TAMIL NADU

455. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of compensation paid to Tamil Nadu Fishers affected by Sri Lankan Navy actions since 2022 and steps taken by the Government for their protection;

- (b) whether it is a fact that allocation to the Pradhan Mantri Matsya Sampada Yojana for Tamil Nadu has decreased in 2024–25 compared to the previous years;
- (c) the action being taken by the Government to address the livelihood crisis among traditional fisherfolk due to industrial aquaculture and port expansion in Tamil Nadu; and
- (d) whether the Centre will support Tamil Nadu's demand for a special package for the mechanised and artisanal fishing sector?

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):**

(a) Government of India attaches the highest priority to the safety, security and welfare of Indian fishermen. The Government has been consistently taking up these issues, including the early release and repatriation of Indian fishermen and fishing boats, with the Sri Lankan Government through bilateral mechanisms, diplomatic channels, and various official interactions at highest levels. In all our interactions, it has been conveyed that this issue may be considered purely on humanitarian and livelihood grounds. All issues related to fishermen are dealt with bilateral institutional mechanisms such as the Joint Working Group on Fisheries, which includes representatives from the Government of Tamil Nadu. The last JWG meeting on fisheries was held on 29 October 2024. Further, Indian Missions and Consulates make regular visits to local jails and detention centers to ascertain the condition of Indian fishermen and provide requisite support and

legal assistance to ensure their well-being and assist in their early release and repatriation. The concerted efforts of the Government has resulted in the release and repatriation of 694 fishermen since 2024.

Government of Tamil Nadu has informed that an amount of Rs.19.60 crore has been disbursed from the Chief Minister's Public Relief Fund as compensation to the owners of 309 mechanised fishing boats and 51 motorised country boats that were apprehended by the Sri Lankan Government and are considered irretrievable. An amount of Rs.1.38 crore has been provided as daily relief to 918 families of apprehended fishermen to support their livelihood during the period of detention in Sri Lankan jail.

(b) Under PMMSY, the DoF, GoI during the last five financial years (FY) (2020-21 to 2024-25) has sanctioned projects worth Rs.1157.09 crore to State Government of Tamil Nadu with Rs.448.65 crore of central share. Besides, an additional fund of Rs.262.42 crore released from Government of India for implementation of Blue revolution Scheme (during 2017-18) was also available with Government of Tamil Nadu for implementation of the projects approved under PMMSY.

(c) Government of Tamil Nadu has informed that sea protection measures like sea protection wall, groins installation, artificial reef installation, open sea cage culture activities are being taken in coastal areas of Tamil Nadu to encourage the local fishermen and to improve their livelihood. Under PMMSY schemes, the following beneficiary oriented schemes have been sanctioned under mariculture and coastal aquaculture activities and the schemes are under implementation for

developing the livelihood of traditional fisherfolk.

(i) Construction of New Ponds and Inputs for Brackishwater Aquaculture at total project cost of Rs.599.20 Lakh,

(ii) Construction of New Ponds and Inputs for Seabass culture at total project cost of Rs.61.60 Lakh,

(iii) Construction of Bio-floc Ponds and inputs at total project cost of Rs.443.20 Lakh,

(iv) Establishment of Open Sea Cages at total project cost of Rs.263.80 Lakh and

(v) Seaweed Culture through Rafts and Monoline at total project cost of Rs.213.95 Lakh

(d) DoF, GoI has earmarked funds under the PMMSY for replacement of fishing boats and nets for traditional fishermen and the projects are considered and approved as proposed by the Government of Tamil Nadu. Government of India in its erstwhile Centrally Sponsored Scheme on Blue Revolution, introduced a sub-component namely, 'Assistance for Deep Sea Fishing' which aimed to promote the traditional fishers in Deep Sea Fishing. Under the said scheme, an amount of Rs. 300 crore has been sanctioned and released to the Government of Tamil Nadu in financial year 2017-18 for providing 750 deep-sea fishing vessels to traditional fishers of Tamil Nadu especially giving preference to traditional fishers of the Palk Bay Districts and for construction of a Fish Landing Centre at Kunthakal in Rameshwaram District of Tamil Nadu. As informed by Government of Tamil Nadu, under the Blue Revolution Scheme 77 Deep Sea

Fishing Vessels have been handed over to the beneficiaries till date. In addition, financial assistance is provided under the PMMSY for activities like Deep Sea Fishing Vessels, Seaweed cultivation, Cage Culture and Sea-ranching in order to reduce fishing pressure in the Palk Bay area and to reduce the conflict of cross border fishing. The DoF, GoI has approved a project for establishment of Multipurpose Seaweed Park in Tamil Nadu at a cost of Rs.127.71 crore in Ramanathapuram and Pudukkottai Districts, to provide alternate livelihood to the fishers of Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur and Nagapattinam Districts through seaweed farming.

मनरेगा के अंतर्गत मजदूरी से संबंधित मुद्दे

456. श्री राजीव राय:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत विगत पाँच वर्षों के दौरान रोजगार प्रदान किए गए श्रमिकों का राज्यवार एवं वर्षवार ब्यौरा क्या है;

(ख) क्या उक्त अवधि के दौरान मनरेगा के अंतर्गत निधियों में लगातार कमी की गई है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) विगत पाँच वर्षों के दौरान एक माह से अधिक विलंब से मजदूरी का भुगतान प्राप्त करने वाले श्रमिकों की संख्या एवं ब्यौरा राज्य-वार एवं वर्ष-वार क्या है;

(ङ) सरकार द्वारा प्रत्येक श्रमिक को प्रतिदिन प्रदान की जाने वाली दैनिक मजदूरी की राज्य-वार केंद्रीय हिस्सेदारी कितनी है; और

(च) विगत पाँच वर्षों के दौरान इस संबंध में वर्षवार बढ़ी हुई दैनिक मजदूरी का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) पिछले पांच वित्तीय वर्षों के दौरान महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के अंतर्गत रोजगार प्राप्त करने वाले श्रमिकों का राज्यवार और वर्षवार ब्यौरा

विवरण-1 में दिया गया है।

(ख) और (ग) महात्मा गांधी नरेगा एक मांग-आधारित मजदूरी रोजगार योजना है। राज्यों/संघ राज्य क्षेत्रों को निधियां जारी करना एक सतत प्रक्रिया है, और केंद्र सरकार जमीनी स्तर पर काम की माँग के अनुसार योजना के कार्यान्वयन हेतु राज्यों/संघ राज्य क्षेत्रों को निधियां उपलब्ध कराने के लिए प्रतिबद्ध है।

महात्मा गांधी नरेगा योजना के लिए बजट आवंटन के संबंध में, यह उल्लेखनीय है कि वित्तीय वर्ष 2024-25 के लिए ₹86,000 करोड़ का बजट आवंटन किया गया है, जो कि योजना की शुरुआत से लेकर अब तक बजट अनुमान (बीई) स्तर पर इस योजना के लिए अब तक का सबसे अधिक आवंटन था। वित्तीय वर्ष 2025-26 में, सरकार ने ग्रामीण रोजगार के लिए निरंतर समर्थन सुनिश्चित करते हुए इस आवंटन को ₹86,000 करोड़ पर बनाए रखा है।

यहाँ यह भी उल्लेखनीय है कि योजना की माँग-आधारित प्रकृति को ध्यान में रखते हुए, ग्रामीण विकास मंत्रालय ज़मीनी स्तर पर रोजगार की माँग की कड़ी निगरानी करता है और आवश्यकता पड़ने पर वित्त मंत्रालय से अतिरिक्त निधियों की माँग करता है।

(घ) पिछले पांच वर्षों के दौरान महात्मा गांधी नरेगा योजना के तहत, लगातार 96% से अधिक निधि अंतरण आदेश (एफटीओ) मस्टर रोल बंद होने के 15 दिनों के भीतर जारी किए गए हैं। यह योजना एक मांग-आधारित मजदूरी रोजगार कार्यक्रम है, जिसके तहत केंद्र सरकार द्वारा प्रत्यक्ष लाभ अंतरण (डीबीटी) प्रोटोकॉल के माध्यम से मजदूरी भुगतान सीधे लाभार्थियों के खातों में जमा किया जाता है। राज्यों से प्राप्त निधि अंतरण आदेश के आधार पर, उचित प्रक्रियाओं के बाद मंत्रालय द्वारा सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से मजदूरी भुगतान के लिए प्रतिदिन स्वीकृति जारी की जाती है। प्रत्येक वित्तीय वर्ष की शुरुआत में, पिछले वर्ष की स्वीकार्य लंबित

देनदारियों, यदि कोई हो, की उचित प्रतिपूर्ति भारत सरकार द्वारा की जाती है। तदनुसार, वित्त वर्ष 2024-25 तक की सभी लंबित मजदूरी देनदारियों का पहले ही भुगतान कर दिया गया है।

(ड.) और (च) महात्मा गांधी नरेगा योजना के अंतर्गत, 100% मजदूरी का भुगतान केन्द्र सरकार द्वारा डीबीटी मोड के माध्यम से सीधे लाभार्थियों के खातों में किया जाता है।

महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (महात्मा गांधी नरेगा), 2005 की धारा 6(1) के अनुसार, केंद्र सरकार अधिसूचना द्वारा अपने लाभार्थियों के लिए अकुशल कार्य हेतु मजदूरी दर निर्दिष्ट कर सकती है। तदनुसार, ग्रामीण विकास मंत्रालय राज्यों/संघ राज्य क्षेत्रों के लिए प्रत्येक वित्तीय वर्ष हेतु महात्मा गांधी नरेगा मजदूरी दर अधिसूचित करता है। महात्मा गांधी नरेगा श्रमिकों को मुद्रास्फीति की प्रतिपूर्ति हेतु, ग्रामीण विकास मंत्रालय कृषि श्रमिकों के लिए उपभोक्ता मूल्य सूचकांक (सीपीआई-एल) में परिवर्तन के आधार पर प्रति वर्ष मजदूरी दर में संशोधन करता है। यह मजदूरी दर प्रत्येक वित्तीय वर्ष की 1 अप्रैल से लागू होती है।

मजदूरी दर गणना की वर्तमान पद्धति का उपयोग करते हुए, केंद्र सरकार ने मजदूरी दर अधिसूचित की है और पिछले वर्ष की तुलना में इसमें लगभग 5% (औसत) और पिछले 5 वर्षों में लगभग 29% (औसत) की वृद्धि हुई है। हालाँकि, राज्य सरकारें अपने स्रोतों से केंद्र सरकार द्वारा अधिसूचित मजदूरी दर से अधिक मजदूरी प्रदान कर सकती हैं।

वर्तमान में, तीन राज्य अर्थात् झारखंड, हिमाचल प्रदेश और ओडिशा, केंद्र सरकार द्वारा अधिसूचित मजदूरी दर के अधिक टॉप-अप सहायता प्रदान कर रहे हैं।

पिछले पांच वित्तीय वर्षों के दौरान महात्मा गांधी नरेगा योजना के अंतर्गत अकुशल श्रमिकों के लिए राज्य/संघ राज्य क्षेत्र-वार अधिसूचित मजदूरी दरें **विवरण-II** में दी गई हैं।

विवरण-I

पिछले पांच वित्तीय वर्षों के दौरान महात्मा गांधी नरेगा योजना के अंतर्गत रोजगार प्राप्त करने वाले श्रमिकों का राज्यवार एवं वर्षवार विवरण। (आंकड़े करोड़ में)

राज्य/संघ राज्य क्षेत्र	वि.व. 2024-25	वि.व. 2023-24	वि.व. 2022-23	वि.व. 2021-22	वि.व. 2020-21
आंध्र प्रदेश	0.75	0.75	0.76	0.77	0.80
अरुणाचल प्रदेश	0.03	0.03	0.03	0.03	0.02
असम	0.26	0.33	0.34	0.40	0.36
बिहार	0.56	0.54	0.58	0.54	0.58
छत्तीसगढ़	0.45	0.44	0.47	0.55	0.60
गोवा	0.00	0.00	0.00	0.00	0.00
गुजरात	0.13	0.15	0.16	0.18	0.19
हरियाणा	0.05	0.05	0.04	0.06	0.07
हिमाचल प्रदेश	0.10	0.09	0.09	0.10	0.09
जम्मू और कश्मीर	0.11	0.10	0.10	0.11	0.11
झारखंड	0.23	0.26	0.25	0.31	0.32
कर्नाटक	0.52	0.54	0.53	0.64	0.57
केरल	0.15	0.17	0.18	0.19	0.19
लद्दाख	0.00	0.00	0.00	0.00	0.00
मध्य प्रदेश	0.58	0.64	0.76	0.96	1.05
महाराष्ट्र	0.51	0.41	0.37	0.37	0.31
मणिपुर	0.06	0.05	0.04	0.06	0.06

मेघालय	0.05	0.06	0.06	0.07	0.08
मिजोरम	0.02	0.02	0.02	0.02	0.02
नागालैंड	0.02	0.05	0.05	0.05	0.04
ओडिशा	0.34	0.50	0.52	0.56	0.62
पंजाब	0.10	0.10	0.10	0.11	0.12
राजस्थान	0.77	0.87	0.88	1.01	1.11
सिक्किम	0.01	0.01	0.01	0.01	0.01
तमिलनाडु	0.74	0.79	0.76	0.80	0.79
तेलंगाना	0.42	0.41	0.45	0.49	0.54
त्रिपुरा	0.08	0.08	0.08	0.09	0.08
उत्तर प्रदेश	0.76	0.81	0.84	0.95	1.16
उत्तराखंड	0.06	0.06	0.07	0.08	0.09
पश्चिम बंगाल	0.00	0.00	0.20	1.11	1.18
अंडमान और निकोबार	0.00	0.00	0.00	0.00	0.00
दादरा और नगर हवेली और दमन और दीव	0.00	0.00	0.00	0.00	0.00
लक्षद्वीप	0.00	0.00	0.00	0.00	0.00
पुदुचेरी	0.01	0.01	0.00	0.00	0.01
कुल	7.88	8.34	8.75	10.61	11.17

विवरण-II

पिछले पांच वित्तीय वर्षों के दौरान महात्मा गांधी नरेंगा के अंतर्गत अकुशल श्रमिकों के लिए राज्य/संघ राज्य क्षेत्र-वार अधिसूचित मजदूरी दरें (रुपए में)

क्र.सं	राज्य/संघ राज्य क्षेत्र	2020-21	2021-22	2022-23	24-2023	2024-25
1	आंध्र प्रदेश	237	245	257	272	300
2	अरुणाचल प्रदेश	205	212	216	224	234
3	असम	213	224	229	238	249
4	बिहार	194	198	210	228	245
5	छत्तीसगढ़	190	193	204	221	243
6	गोवा	280	294	315	322	356
7	गुजरात	224	229	239	256	280
8	हरियाणा	309	315	331	357	374
9	हिमाचल प्रदेश गैर-अनुसूचित क्षेत्र	198	203	212	224	236
9 क	हिमाचल प्रदेश अनुसूचित क्षेत्र	248	254	266	280	295
10	जम्मू और कश्मीर	204	214	227	244	259
11	लद्दाख	204	214	227	244	259
12	झारखंड	194	198	210	228	245
13	कर्नाटक	275	289	309	316	349
14	केरल	291	291	311	333	346
15	मध्य प्रदेश	190	193	204	221	243
16	महाराष्ट्र	238	248	256	273	297
17	मणिपुर	238	251	251	260	272
18	मेघालय	203	226	230	238	254
19	मिजोरम	225	233	233	249	266
20	नागालैंड	205	212	216	224	234
21	ओडिशा	207	215	222	237	254
22	पंजाब	263	269	282	303	322
23	राजस्थान	220	221	231	255	266

24	सिक्किम	205	212	222	236	249
24 (क)	सिक्किम (तीन ग्राम पंचायतों के नाम) ज्ञानथांग, लाचुंग और लाचेन)	308	318	333	354	374
25	तमिलनाडु	256	273	281	294	319
26	तेलंगाना	237	245	257	272	300
27	त्रिपुरा	205	212	212	226	242
28	उत्तर प्रदेश	201	204	213	230	237
29	उत्तराखंड	201	204	213	230	237
30	पश्चिम बंगाल	204	213	223	237	250
31	अंडमान	267	279	292	311	329
31(क)	निकोबार	282	294	308	328	347
32	दादरा और नगर हवेली	258	269	278	297	324
33	दमन और दीव	227				
34	दादर नगर हवेली	266	266	284	304	315
35	पुदुचेरी	256	273	281	294	319

ILLICIT TOBACCO MARKET

457. SHRI MANISH TEWARI:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

(a) whether the Government is aware of the alarming rise in the illicit tobacco market, if so, the details thereof along with the year-wise estimated revenue of the illicit tobacco market, since 2015;

(b) the estimated revenue loss to the Union Government due to the smuggling and illegal trade of tobacco products during the last ten years, State and year-wise;

- (c) the steps taken to curb the illegal tobacco trade, including measures to strengthen enforcement and prevent tax evasion;
- (d) whether the Government has conducted any study on the impact of high taxation on tobacco products and its role in driving illicit trade;
- (e) if so, the details thereof along with the findings thereof and if not, the reasons therefor; and
- (f) whether the Government is considering any policy measures to balance public health objectives with the economic impact on legal tobacco farmers and industry stakeholders, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (f) Customs Field Formations and Directorate of Revenue Intelligence (DRI) have seized around 3.93 crore sticks of cigarettes in the current financial year upto June, 2025. Further, CGST zones and DGGI have detected 61 cases of Guthka/Chewing Tobacco/Cigarettes/ Pan Masala involving tax amounting to Rs. 104.38 crores approximately in the current financial year, upto June 2025.

The Government has introduced a special mechanism for manufacturers of tobacco products and related products which covers certain categories of goods including pan masala, various forms of tobacco (unmanufactured, hookah, chewing tobacco, snuff, gutkha) and tobacco preparations, requiring manufacturers to furnish detailed information about manufacture within specified

timelines. The system mandates registration for each machine, monthly reporting and requires certificates for technical validation for machines as well, providing a real-time monitoring of production capacity and machine operations to track the illicit manufacture and supply of tobacco and related products. The Central Goods and Services Tax Act has been amended by Finance Act 2025, which empowers the Government to establish a comprehensive track and trace mechanism for specified goods. Further, to ensure strict compliance with the track and trace provisions, a penalty specifically for violations of track and trace mechanism has been introduced.

Government of India is a party to World Health Organization Framework Convention on Tobacco Control (WHO FCTC) and has ratified the Protocol to Eliminate Illicit Trade in Tobacco Products, adopted under the (Article 15) of WHO FCTC. Ministry of Health and Family Welfare is working with Department of Revenue, Government of India for the implementation of Track and Trace Mechanism for Tobacco Products in accordance with Article 8 of FCTC Protocol.

OBJECTIVES OF PLI SCHEME

458. SHRI A. MANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the primary objectives of the Production Linked Incentive (PLI) Scheme and the indicators used by the Government to assess its success, particularly in the context of industrial development in Tamil Nadu;

- (b) the total number of jobs created under various sectors through PLI-supported projects in Tamil Nadu and whether any employment opportunities have been generated in or around the Dharmapuri constituency;
- (c) whether the Government proposes to expand the scope of the PLI scheme further to incentivize manufacturing and promote employment generation in emerging industrial regions of Tamil Nadu such as Dharmapuri; and
- (d) if so, the details thereof, including the steps taken or proposed to be taken by the Government to ensure that backward districts like Dharmapuri benefit from the PLI scheme through industrial promotion and job creation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors were announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.

The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries and Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty

Steel, (vii) Telecom and Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so.

Approved products under PLI Schemes have been strategically selected to align with national goals, increase production capacity, enhance global competitiveness and promote exports in critical sectors such as electronics, renewable energy, pharmaceuticals, textiles etc., ensuring their alignment with the objectives of Make in India and Atmanirbhar Bharat.

All the approved sectors identified under PLI Schemes follow the broad criteria of focusing on key technologies where India can leapfrog and multiply employment, exports and overall economic benefits for the economy. These sectors were approved after vetting by NITI Aayog and after detailed deliberations with concerned Ministries/ Departments. As on date, Union Cabinet has not approved any proposal to add any new sectors under PLI Schemes.

As on date, 806 applications have been approved under PLI Schemes across 14 sectors. The details of the sector wise number of manufacturing units established and the employment generated under the scheme in Tamil Nadu is placed at **Statement**. The schemes are applicable across India, and the selection of the investment location is at the discretion of the applicants. Concerned Ministries/ Departments take various initiatives to encourage setting up of companies across the country through respective action plans, programmes, schemes and policies for the sectors being dealt by them, while States/UTs also have their own Schemes for attracting investments.

Actual investment of Rs. 1.76 lakh crore have been realized till March 2025 across 14 sectors, which has resulted in incremental production/sales of over Rs. 16.5 lakh crore and employment generation of over 12 lakhs (direct and indirect). The impact of PLI Schemes has been significant across various sectors in India. These schemes have incentivized domestic manufacturing, leading to increased production, job creation and a boost in exports. The pharmaceuticals sector has witnessed cumulative sales of Rs. 2.66 lakh crore which includes exports of Rs. 1.70 lakh crore achieved in the first three years of the scheme. The scheme has contributed to India becoming a net exporter of bulk drugs (2280 cr.) from net importer (-1930 cr.) as was the case in FY 2021-22. It has also resulted in significant reduction in gap between the domestic manufacturing capacity and demand of critical drugs.

Under the PLI Scheme for medical devices, 21 projects have started manufacturing of 54 unique medical devices, which include high end devices

such as Linear Accelerator (LINAC), MRI, CT-Scan, Heart Valve, Stent, Dialyzer Machine, C-Arm, Cath Lab, Mammograph, MRI Coils, etc. The production of mobiles in value terms has increased by around 146% from INR 2,13,773 Cr in 2020-21 to INR 5,25,000 crore in 2024-25 as per industry association and DGCIS. During the same period, exports of mobile phones in value terms has increased by around 775% from INR 22,870 crore in 2020-21 to INR 2,00,000 crore in 2024-25.

Cumulative incentive amount of Rs. 21,534 crore have been disbursed as on 24.06.2025 under PLI Scheme for 12 sectors, namely Large Scale Electronics Manufacturing (LSEM), IT Hardware, Bulk Drugs, Medical Devices, Pharmaceuticals, Telecom and Networking Products, Food Processing, White Goods, Drones and Drone Components, Specialty Steel, Textile products and Automobiles and Auto components.

STATEMENT

The details of the sector wise number of manufacturing units established and the employment generated under the scheme in Tamil Nadu

S. No.	Sectors	No. of Manufacturing units	Employment Generated
1	Pharmaceuticals Drugs	16	3086
2	Large Scale Electronics Manufacturing	6	58301
3	Telecom and Networking	13	2759

	Products		
4	Food Products	12	24431
5	Bulk Drugs	2	87
6	Manufacturing of Medical Devices	2	113
7	White Goods (ACs and LEDs)	8	4236
8	Drones and Drone Components	3	318
9	IT Hardware 2.0	9	1058
10	Automobiles and Auto Components	36	20417
11	Textile Products: MMF Segment and Technical Textiles	11	5295
12	High Efficiency Solar PV Modules (Tranche I and II)	3	5952
13	Advance Chemistry Cell (ACC) Battery	1	611
14	Specialty Steel	4	647
Total		126	127311

मध्य प्रदेश में स्वामित्व योजना

459. श्री गणेश सिंह:

क्या **पंचायती राज** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा संचालित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए), स्वामित्व, ई-पंचायत और जीपीडीपी योजनाओं को मध्य प्रदेश, विशेषकर सतना जिले में अब तक किस स्तर पर क्रियान्वित किया गया है और इन योजनाओं का स्थानीय पंचायतों के शासन, नियोजन और संपत्ति विवाद निपटान दक्षता पर क्या प्रभाव पड़ा है;

(ख) क्या वर्ष 2018-24 के दौरान सतना जिले की पंचायतों को किसी राष्ट्रीय स्तर की प्रोत्साहन योजना (जैसे पंचायतों का प्रोत्साहन) में चिह्नित किया गया है;

(ग) यदि हाँ, तो उन पंचायतों के नाम और वे मानदंड क्या हैं जिनके आधार पर उनकी पहचान की गई है; और

(घ) क्या सरकार की ग्राम पंचायत स्तर पर आदर्श जनभागीदारी और स्वायत्तता को ध्यान में रखते हुए सतना जिले को और सुदृढ़ बनाने हेतु किसी पायलट क्लस्टर, डिजिटल पंचायत योजना या विशेष परियोजना को क्रियान्वित करने की कोई योजना है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पंचायत राज्य का विषय है और पंचायती राज मंत्रालय (एमओपीआर) राज्य सरकारों के प्रयासों को निरंतर आधार पर पूरक और संपूरित करता है, जिसमें पंचायती राज संस्थाओं (पीआरआई) के सुदृढ़ीकरण और कुशल कामकाज की दिशा में योजनाओं के तहत निधि सहायता भी शामिल है।

पंचायती राज मंत्रालय निम्नलिखित योजनाओं का कार्यान्वयन कर रहा है:

1. राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना इसका मुख्य उद्देश्य निर्वाचित प्रतिनिधियों (ईआर) और उनके पदाधिकारियों के क्षमता निर्माण और प्रशिक्षण के माध्यम से पंचायती राज संस्थाओं (पीआरआई) को मजबूत करना और ग्राम पंचायत भवन और कम्प्यूटरीकरण जैसे बुनियादी ढांचे को सहायता प्रदान करना है।

- II. पंचायतों को प्रोत्साहन (आईओपी) पंचायती राज संस्थाओं के बीच प्रतिस्पर्धात्मक भावना को प्रोत्साहित करने के लिए आरजीएसए योजना का एक केंद्रीय घटक, जिसके तहत सेवा प्रदायगी और लोक कल्याण में सुधार के लिए उनके अच्छे काम को मान्यता देते हुए सर्वश्रेष्ठ प्रदर्शन करने वाली पंचायतों को वित्तीय प्रोत्साहन सहित पुरस्कार दिए जाते हैं, और
- III. ई-पंचायतों पर मिशन मोड परियोजना (एमएमपी-ईपंचायत) आरजीएसए योजना का एक केंद्रीय घटक, जिसके तहत पंचायतों के डिजिटलीकरण को बढ़ावा देने, पीआरआई के कामकाज में दक्षता, जवाबदेही और पारदर्शिता लाने और उनके समग्र परिवर्तन में योगदान देने के लिए विभिन्न ई-गवर्नेंस परियोजनाओं को वित्तपोषित किया जाता है।

ये योजनाएं मध्य प्रदेश के सतना जिले सहित देश के सभी राज्यों/संघ राज्य क्षेत्रों के सभी ग्रामीण स्थानीय निकायों के लिए कार्यान्वित की जाती हैं।

इसके अलावा, गाँवों में आवास वाले ग्रामीण परिवारों को 'अधिकारों का अभिलेख' प्रदान करने के लिए कई अन्य राज्यों/ संघ राज्य क्षेत्रों सहित मध्य प्रदेश राज्य में भी ग्रामीण क्षेत्रों में उन्नत तकनीक के साथ गांवों के सर्वेक्षण और मानचित्रण (स्वामित्व) की एक केंद्रीय क्षेत्र की योजना लागू की जा रही है। इस योजना के तहत, ड्रोन सर्वेक्षण के बाद गृह स्वामियों को संपत्ति कार्ड प्रदान किए जाते हैं, जिसका उद्देश्य, अन्य बातों के अलावा, संपत्ति विवादों को कम करना है। मध्य प्रदेश में, 43,014 आबादी गाँवों में ड्रोन सर्वेक्षण पूरा हो चुका है और लगभग 37,000 गाँवों के लिए 43 लाख संपत्ति कार्ड तैयार किए जा चुके हैं। सतना जिले में, 857 आबादी गाँवों में ड्रोन सर्वेक्षण का कार्य पूरा हो चुका है और 553 गाँवों के लिए 27,360 संपत्ति कार्ड तैयार किए जा चुके हैं।

ग्राम पंचायतें अपने संसाधनों का उपयोग करके और विभिन्न स्रोतों से संसाधनों के अभिसरण के माध्यम से पंचायतों के विकास के लिए अपनी ग्राम पंचायत विकास योजना (जीपीडीपी) तैयार करती हैं। इसके लिए निर्वाचित प्रतिनिधियों को आरजीएसए योजना के तहत प्रशिक्षण दिया जाता है। मध्य प्रदेश में 2022-23 से और आज तक 6,15,600 कुल निर्वाचित प्रतिनिधियों को जीपीडीपी की तैयारी सहित विभिन्न विषयों पर प्रशिक्षण दिया गया है। मध्य प्रदेश में, 23,005 ग्राम

पंचायतों (कुल 23,011 में से) ने ई-पंचायत एमएमपी योजना के तहत विकसित ईग्रामस्वराज पोर्टल पर अपनी जीपीडीपी तैयार और अपलोड की। इसके अलावा, मेरी पंचायत, ऑडिटऑनलाइन, पब्लिक फंड मैनेजमेंट सिस्टम (पीएफएमएस) और जीईएम प्लेटफॉर्म आदि के साथ ईग्रामस्वराज के एकीकरण जैसे अनुप्रयोगों ने जमीनी स्तर पर शासन में पारदर्शिता और दक्षता लाई है।

(ख) और (ग) वर्ष 2018-24 के दौरान, पंचायतों को प्रोत्साहन की राष्ट्रीय पंचायत पुरस्कार योजना के अंतर्गत मध्य प्रदेश के सतना जिले की किसी भी पंचायत को पुरस्कृत/प्रोत्साहित नहीं किया गया है।

(घ) जी, नहीं।

INFRASTRUCTURE DEVELOPMENT UNDER PMGSY-I TO IV

460. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of roads, bridges and other infrastructures constructed under the Pradhan Mantri-Gram Sadak Yojana (PMGSY-I, II, III, IV) in Andhra Pradesh, project and district-wise especially in Konaseema district, year-wise during the last three years;
- (b) the details of proposals received for the construction of roads, bridges and other infrastructures under the PMGSY-III and PMGSY-IV from Andhra Pradesh, project-wise, district-wise especially in Konaseema district;
- (c) the details of roads, bridges and other infrastructures that are pending and under construction under PMGSY-III, IV, including the reason for pendency and the progress of construction in Andhra Pradesh, project-wise, district-wise especially in Konaseema district; and

- (d) the amount of funds sanctioned, released, and utilized under PMGSY-I, II, III, IV for the construction of roads, bridges and other infrastructure in Andhra Pradesh, project-wise, year-wise over the last three years, district-wise, especially in Konaseema district?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c) The State of Andhra Pradesh has been sanctioned a total of 20,032 kms of road works under Pradhan Mantri Gram Sadak Yojana (PMGSY), since inception of the programme till 16.7.2025.

As on 16.7.2025, a total of 599 km (102 roads and 75 bridges) of balance length is in progress under various stages of execution in Andhra Pradesh under various verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY) viz. 13 roads of 65 km and 2 bridges of PMGSY-I and 89 roads of 534 km and 73 bridges of PMGSY III. All sanctioned works of PMGSY-II have already been completed. The timeline for completion of works under PMGSY I in the State was March, 2025. Ongoing projects under PMGSY III have to be completed by March, 2026.

The details of roads and bridges completed during the last three years in the State of Andhra Pradesh under various interventions/verticals of the Pradhan Mantri Gram Sadak Yojana (PMGSY) are given below:-

Financial Year	Completed		
	No. of Roads	Road Length (km)	No of Bridges
2022-23	202	1,050.55	10
2023-24	78	369.14	9
2024-25	35	387.040	10
Total:	315	1,806.73	29

In Konaseema district, a total of 226 roads covering a length of 567 km and 9 bridges have been sanctioned under various interventions/verticals of PMGSY, all of which have already been completed and 6 roads of length 28.33 km and 1 bridge have been completed during the last three years as given below:

Financial Year	Completed		
	No. of Roads	Road Length (km)	No of Bridges
2022-23	4	12.03	0
2023-24	1	0.00	1
2024-25	1	16.31	0
Total:	6	28.33	1

District-wise details of PMGSY works, may be accessed at programme website www.omms.nic.in > Progress Monitoring > State MPR Abstract Report.

Under PMGSY-IV, the State is preparing proposals as per the programme guidelines. The Central Government is working closely with the State to facilitate submission of proposals under the programme. The timeline

for PMGSY IV is FY 2024-25 to FY 2028-29.

(d) The details of the central share of funds released by the Government of India to Andhra Pradesh for implementation of PMGSY and expenditure incurred (including state share) during each of the last three years are given below:

(Rs. In crore)

Financial Year	Sanctioned/Released	Expenditure
2022-23	644.13	748.63
2023-24	140.64	368.03
2024-25	507.32	370.60
Total:	1,292.09	1,487.26

The allocation/release of funds to the State for implementation of PMGSY is done on the basis of the proposal received from the State which inter-alia depends on works in hand, execution capacity of the State and unspent balances available with the State. The funds for implementation of the scheme are released by the Ministry to the State as whole. Further release of funds to the Project Implementation Units Units (PIUs) at the district level is done by the respective State Governments depending upon the absorption capacity of the PIU.

District-wise details of the PMGSY projects, including expenditure incurred, may be accessed at programme website www.omms.nic.in > Progress Monitoring > State MPR Abstract Report.

माननीय अध्यक्ष : सदन की कार्यवाही आज बारह बजे तक के लिए स्थगित की जाती है ।

11.04 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Jagdambika Pal in the Chair)

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों के द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs

At this stage, Shri Abhay Kumar Sinha, Shri B. Manickam Tagore, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

12.02 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर 2, श्री राम नाथ ठाकुर।

... (व्यवधान)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : माननीय सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) हिमाचल प्रदेश एग्री इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, शिमला के वर्ष 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) हिमाचल प्रदेश एग्री इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, शिमला का वर्ष 2022-2023 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2757/18/25]

... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार) : माननीय सभापति जी, श्री नित्यानंद राय की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) केंद्रीय रिजर्व पुलिस बल अधिनियम, 1949 की धारा 18 की उप-धारा (3) के अंतर्गत केंद्रीय रिजर्व पुलिस बल, उप-निरीक्षक (सामान्य ड्यूटी), सामान्य ड्यूटी संवर्ग, समूह 'ख' पद भर्ती नियम, 2025, जो दिनांक 4 जुलाई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.449(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2758/18/25]

- (2) भारत-तिब्बत सीमा पुलिस बल अधिनियम, 1992 की धारा 156 की उप-धारा (3) के अंतर्गत गृह मंत्रालय, भारत-तिब्बत सीमा पुलिस बल, उप-निरीक्षक (फिजियोथेरेपिस्ट) (समूह 'ख' पद) भर्ती नियम, 2025, जो दिनांक 18 जून, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 390(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2759/18/25]

- (3) सशस्त्र सीमा बल अधिनियम, 2007 की धारा 155 की उप-धारा (3) के अंतर्गत गृह मंत्रालय, सशस्त्र सीमा बल, योद्धक (सामान्य ड्यूटी), समूह 'ख' अराजपत्रित पद, भर्ती नियम, 2025, जो दिनांक 27 जून, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.421(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2760/18/25]

- (4) सीमा सुरक्षा बल अधिनियम, 1968 की धारा 141 की उप-धारा (3) के अंतर्गत सीमा सुरक्षा बल, सामान्य ड्यूटी संवर्ग (अराजपत्रित) भर्ती (संशोधन) नियम, 2025, जो दिनांक 17 जून, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.387(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2761/18/25]

- (5) (एक) पोर्ट ब्लेयर नगर पालिका परिषद, पोर्ट ब्लेयर के वर्ष 2020-2021 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

- (दो) पोर्ट ब्लेयर नगर पालिका परिषद, पोर्ट ब्लेयर के वर्ष 2020-2021 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2762/18/25]

... (व्यवधान)

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : माननीय सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखता

- (1) (एक) भारतीय जीव जंतु कल्याण बोर्ड, बल्लभगढ़ के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय जीव जंतु कल्याण बोर्ड, बल्लभगढ़ के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2763/18/25]

... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार) : माननीय सभापति जी, मैं विदेशी अभिदाय (विनियमन) अधिनियम, 2010 की धारा 49 के अंतर्गत विदेशी अभिदाय (विनियमन) संशोधन नियम, 2025, जो दिनांक 26 मई, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 342(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

[Placed in Library, See No. LT 2764/18/25]

... (व्यवधान)

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान) : माननीय सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान, हैदराबाद के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान, हैदराबाद के वर्ष 2022-2023 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

- (तीन) राष्ट्रीय ग्रामीण विकास एवं पंचायती राज संस्थान, हैदराबाद के वर्ष 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2765/18/25]

... (व्यवधान)

12.03 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st July, 2025 agreed without any amendment to the Bills of Lading Bill, 2025, which was passed by the Lok Sabha at its sitting held on the 10th March, 2025."

... (*Interruptions*)

12.04 hrs

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table the following 10 Bills passed by the Houses of Parliament during the Fourth Session of Eighteenth Lok Sabha and assented to by the President since a report was last made to the House on the 3rd February, 2025:-

- I. The Appropriation Bill, 2025;
- II. The Appropriation (No.2) Bill, 2025;
- III. The Manipur Appropriation Bill, 2025;
- IV. The Manipur Appropriation (Vote on Account) Bill, 2025;
- V. The Finance Bill, 2025;
- VI. The Appropriation (No.3) Bill, 2025;
- VII. The Railways (Amendment) Bill, 2025;
- VIII. The Disaster Management (Amendment) Bill, 2025;
- IX. The Banking Laws (Amendment) Bill, 2025; and
- X. The Protection of Interests in Aircraft Objects Bill, 2025.

... (*Interruptions*)

I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 6 Bills passed by the Houses of Parliament and assented to by the President:-

- I. The Oilfields (Regulation and Development) Amendment Bill, 2025;
- II. The "Tribhuvan" Sahkari University Bill, 2025;

- III. The Boilers Bill, 2025;
- IV. The Immigration and Foreigners Bill, 2025;
- V. The Waqf (Amendment) Bill, 2025; and
- VI. The Mussalman Wakf (Repeal) Bill, 2025.

... (*Interruptions*)

12.04½ hrs

STANDING COMMITTEE ON HOUSING AND URBAN AFFAIRS

5th Report

SHRI MAGUNTA SREENIVASULU REDDY (ONGOLE): Sir, I rise to present the Fifth Report (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs (2024-25) on the subject, "Regional Rapid Transit System and Role of NCRTC" of the Ministry of Housing and Urban Affairs.

... (*Interruptions*)

12.05 hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ

10th Report

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Sir, I rise to present the Tenth Report (Hindi and English versions) of the Standing Committee on Rural Development & Panchayati Raj on 'Functioning of National Institute of Rural

Development and Panchayati Raj (NIRD&PR)' pertaining to the Department of Rural Development (Ministry of Rural Development).

... (व्यवधान)

12.06 hrs

ELECTION TO COMMITTEES

(i) Rehabilitation Council of India

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार): सभापति महोदय, मैं निम्नलिखित प्रस्ताव करता हूँ:-

“कि इस सभा के सदस्य भारतीय पुनर्वास परिषद अधिनियम, 1992 की धारा 4 के साथ पठित धारा 3 की उप-धारा (3) के खंड (ज) के अनुसरण में, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अध्यधीन, उनकी नियुक्ति की तारीख से दो वर्षों की अवधि के लिए अथवा जब तक उनके उत्तरवर्ती विधिवत् रूप से नियुक्त नहीं कर लिए जाते हैं; जो भी अधिक हो, भारतीय पुनर्वास परिषद के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

माननीय सभापति : प्रश्न यह है :

“कि इस सभा के सदस्य भारतीय पुनर्वास परिषद अधिनियम, 1992 की धारा 4 के साथ पठित धारा 3 की उप-धारा (3) के खंड (ज) के अनुसरण में, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अध्यधीन, उनकी नियुक्ति की तारीख से दो वर्षों की अवधि के लिए अथवा जब तक उनके उत्तरवर्ती विधिवत् रूप से नियुक्त नहीं कर लिए जाते हैं; जो भी अधिक हो, भारतीय पुनर्वास

परिषद के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

(ii) Central Advisory Board on Disability

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार): सभापति महोदय, मैं निम्नलिखित प्रस्ताव करता हूँ:-

“कि इस सभा के सदस्य दिव्यांगजन अधिकार अधिनियम, 2016 की धारा 60 की उप-धारा (2) के खंड (ग) के अनुसरण में, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अंतर्गत बनाए गए नियमों के अध्याधीन, उनके सभा के सदस्य बने रहने तक की अवधि के लिए केंद्रीय दिव्यांगता सलाहकार बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

माननीय सभापति : प्रश्न यह है :

“कि इस सभा के सदस्य दिव्यांगजन अधिकार अधिनियम, 2016 की धारा 60 की उप-धारा (2) के खंड (ग) के अनुसरण में, ऐसी रीति से, जैसा अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अंतर्गत बनाए गए नियमों के अध्याधीन, उनके सभा के सदस्य बने रहने तक की अवधि के लिए केंद्रीय दिव्यांगता सलाहकार बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय सभापति : मैं के.सी. वेणुगोपाल जी, अखिलेश यादव जी और सभी दलों के नेताओं से अपील करना चाहता हूँ। कल आपने एक विषय उठाया था कि आप चाहते हैं कि आपरेशन सिंदूर

पर चर्चा हो। संसदीय कार्य मंत्री जी ने कहा था कि बिजनेस एडवाइजरी कमेटी की बैठक है और स्पीकर साहब की अध्यक्षता में फैसला होगा।

... (व्यवधान)

माननीय सभापति : आपने देखा कि बिजनेस एडवाइजरी कमेटी में, जिसके लिए सदन को बाधित कर रहे थे, इस विषय पर 16 घंटे की चर्चा मंजूर हुई। यदि आप चाहते हैं कि एसआईआर के विषय पर।

... (व्यवधान)

माननीय सभापति : सदन में प्ले कार्ड एलाऊ नहीं हैं। सदन की मर्यादा आपसे ही है। सदन में स्पीकर साहब ने समय-समय पर कहा है कि इस तरह से प्ले कार्ड्स को डिसप्ले मत कीजिए। यह सदन की मर्यादा को ठेस पहुंचाता है। सदन आपका है, देश का सर्वोच्च सदन है। पूरे देश की जनता देख रही है। अखिलेश जी, बिजनेस एडवाइजरी कमेटी में यह विषय आएगा और जिस विषय पर भी आप चर्चा चाहते हैं।

... (व्यवधान)

माननीय सभापति : मैं सदन से आग्रह करूंगा, अमर जी, आप सभी लोगों को लेकर जाएं। मैं इस विषय पर रूलिंग दे दूंगा। औजला जी, आप अपनी सीटों पर जाएं। मैं अनुरोध कर रहा हूं कि सरकार आपके किसी भी विषय पर चर्चा करने के लिए तैयार है।

... (व्यवधान)

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : सभापति जी, मैं आपके माध्यम से कहना चाहता हूं कि आप रूल के तहत जिस भी विषय पर अनुमति देंगे, हम चर्चा करने के लिए तैयार हैं।... (व्यवधान) हमने कल भी कहा था और आज भी कह रहे हैं। मैं इनसे अपील करता हूं कि ये अपनी सीटों पर जाएं ताकि चर्चा हो सके। यह महत्वपूर्ण चर्चा है।... (व्यवधान)

सभापति जी, जिस भी विषय पर आप रूल के तहत अनुमति देंगे, उस विषय पर हम चर्चा

करने के लिए तैयार हैं।... (व्यवधान)

माननीय सभापति : मैं सभी माननीय सदस्यों से अपील करता हूँ, सभी दलों के नेताओं से अपील करता हूँ कि यदि संसदीय कार्य मंत्री जी कह रहे हैं, जो भी विषय रूल के अंतर्गत बिजनेस एडवाइजरी कमेटी तय करेगी, जैसा आपने आपरेशन सिंदूर के विषय पर देखा है, इस विषय को भी आप ले आइए और सरकार हर विषय पर न केवल चर्चा करने के लिए तैयार है, बल्कि उस पर जवाब देने के लिए भी तैयार है।

... (व्यवधान)

माननीय सभापति : मैं आपसे आग्रह करता हूँ। यह सदन आपका है। यह सदन देश की जनता द्वारा चुने गए जन-प्रतिनिधियों का है। जनता की आपसे कुछ अपेक्षाएं हैं। अभय जी, इस सदन में आप आए हैं।

... (व्यवधान)

माननीय सभापति : जीरो ऑवर में इतने लोगों के बैलेट आए हैं। आपके जीरो ऑवर के महत्वपूर्ण सवाल हैं। क्वेश्चन ऑवर के सवाल भी हैं। आप सभी से आग्रह है कि आप सदन को 'जीरो ऑवर' में चलने दें। मैं सदन चलाना चाहता हूँ। मैं आप सभी से अपील करता हूँ कि मैं सदन को चलाना चाहता हूँ।

... (व्यवधान)

माननीय सभापति : मैं आप सभी से अपील करता हूँ कि मैं सदन को चलाना चाहता हूँ। You kindly cooperate. I am requesting all the hon. Members. The House should be in order. I will allow everybody in 'Zero Hour'.

... (Interruptions)

माननीय सभापति : यह आपका समय है। आपका अवसर है। संसदीय कार्य मंत्री जी ने अभी कहा है कि हम सभी विषयों पर चर्चा करने के लिए तैयार हैं। आखिर आप क्या चाहते हैं? इस विषय पर यदि आप चर्चा चाहते हैं, तो इसका नियम है। आप प्लेकार्ड के बजाए लिखकर दीजिए।

... (व्यवधान)

माननीय सभापति : आप हाउस के मेंबर्स हैं। प्लेकार्ड दिखाने के बजाय आप चर्चा करें। You can submit your proposals according to the rules. It will be considered in the Business Advisory Committee.

... (Interruptions)

माननीय सभापति : स्पीकर साहब समय देंगे। सरकार जवाब देगी। आपको किस बात की चिंता है? ऐसा करके आप क्या संदेश देना चाहते हैं? इस सदन में आप इस तरह के कार्ड्स डिस्प्ले कर रहे हैं। मैं निश्चित तौर पर आपसे कहता हूँ, आपसे आग्रह करता हूँ कि आप सदन को चलने दें। आप सदन को मजबूर कर रहे हैं कि हम सदन को स्थगित करें। मैं आपसे आज भी आग्रह कर रहा हूँ कि मैं इस सदन को चलाना चाहता हूँ।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही दोपहर दो बजे तक के लिए स्थगित की जाती है।

12.14 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Dilip Saikia in the Chair)

... (व्यवधान)

माननीय सभापति : कृपया, आप सभी लोग बैठ जाइए।

... (व्यवधान)

14.01 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, जिन सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्राप्त हुई है, वे मामले के अनुमोदित पाठ को व्यक्तिगत रूप से 20 मिनट के भीतर सभा पटल पर प्रस्तुत कर सकते हैं।

... (व्यवधान)

14.02 hrs

At this stage, Shri Abhay Kumar Sinha, Shri Shafi Parambil, Shri E. T. Mohammed Basheer and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

(i) Need to recognize the aborigines of Santhal Parganas as Scheduled Tribes

DR. NISHIKANT DUBEY (GODDA): I want to place a piece of great historical record – a book titled: "The Little World of an Indian District Officer", written by

* Treated as laid on the Table.

R.Carstairs and published by Macmillan & Co., London in 1912. In this book there is a detailed, historical record of the fact that the Santhal Parganas was created and named in 1855, and thus was the youngest of the Bengal districts. The writer provides a wonderful account and description of the Ghatwals (guardians of the passes) and the Khetowrie (Khetauri) and how at the time of the Permanent settlement in 1790, every part of the territory was occupied. This details that at the time of the Permanent Settlement there was NOT a single Sonthal in the whole of this area. "Bhunyas, Khetowries, Hindoos, Mahomedans, Highlanders – yes, but Sonthals, no". It is a fact that when these findings were recorded and when the book in question was published, the dispensation of Scheduled Castes and Tribes did not exist in the context of what it means administratively today. Thus the aborigines of the region are the ones who are deprived of their rightful status and claim to be recognized as Scheduled Tribes.

(ii) Need to sanction central assistance for establishment of 'Warli Haat' in Palghar district, Maharashtra for promotion of Warli Art and Culture

डॉ. हेमंत विष्णु सवरा (पालघर) : मैं संस्कृति मंत्रालय एवं जनजातीय कार्य मंत्रालय का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। पालघर जिला महाराष्ट्र का एक आदिवासी बहुल क्षेत्र है, जहां की वारली जनजाति अपनी विशिष्ट कला, संस्कृति और परंपराओं के लिए देशभर में प्रसिद्ध है। वारली चित्रकला, हस्तशिल्प एवं पारंपरिक उत्पादों को प्रोत्साहन देने के लिए 'वारली हाट' की स्थापना की वर्षों से मांग की जा रही है, जिससे स्थानीय कारीगरों को आजीविका का साधन और वैश्विक पहचान मिल सके। इस परियोजना हेतु भूमि की व्यवस्था की जा चुकी है और प्रारंभिक कार्य भी शुरू हो चुका है। परंतु अब इसे पूर्ण रूप से विकसित करने के लिए कुल ₹21.79 करोड़ रुपये की धनराशि की आवश्यकता है। इस महत्वाकांक्षी सांस्कृतिक व आर्थिक

परियोजना को मूर्त रूप देने के लिए केंद्र सरकार की ओर से विशेष वित्तीय सहायता और संस्कृति मंत्रालय की सक्रिय भागीदारी आवश्यक है। अतः मेरी सरकार से विनम्र मांग है कि पालघर जिले में 'वारली हाट' की स्थापना हेतु ₹21.79 करोड़ की केंद्रीय सहायता शीघ्र स्वीकृत की जाए एवं आवश्यक राशि तत्काल जारी की जाए, ताकि वारली कला-संस्कृति को प्रोत्साहन और आदिवासी समाज को आर्थिक सशक्तिकरण मिल सके।

(iii) Need to create specialized All India Service Cadre for urban transport systems

SHRI TEJASVI SURYA (BANGALORE SOUTH): Indian cities face severe urban transport management challenges due to shortage of skilled professionals, technical expertise and specialized knowledge in urban local bodies and transport organizations. The absence of a dedicated service cadre has caused fragmented planning, inefficient implementation and unsustainable urban development in cities. There's a massive shortage of qualified urban planners and GIS experts. ULBs lack dedicated technical planning staff. A NITI Aayog report on 'Reforms in Urban Planning Capacity in India' (September 2021) recommends recruiting urban planners as advisors in Mayors' offices. TCPO and NIUA studies indicate over 12,000 town planner posts are needed in state departments, yet fewer than 4,000 sanctioned positions exist, with half vacant. Many states don't even require town planning qualifications for such roles. In view of this, I recommend the creation of a specialized All India Service cadre for urban transport systems to ensure professional expertise and scientific planning across all cities. It is most appropriate for MoHUA to assume the role of nodal ministry for developing comprehensive urban transport design

guidelines. MoHUA could bring a holistic vision focusing on livability and sustainability. I request the Government to institutionalize this service cadre and empower MoHUA to transform India's urban mobility landscape.

**(iv) Need to implement National Bamboo Mission Projects in Uttara
Kannada Parliamentary Constituency, Karnataka**

SHRI VISHWESHWAR HEGDE KAGERI (UTTARA KANNADA): I would like to bring the issue of my Parliamentary Constituency, Uttara Kannada which consist western coastal, western ghat region and plain land. Total Parliamentary Constituency is covered with more than 70% forest area. The variety of Natural Bamboo are grown here from several years in the forest land. In Uttara Kannada the farmers holding usufructuary rights over forest land which is called BETTA LAND. This type of forest holding area is more than 40,000 hectares. In this region if the Bamboo cultivation is promoted then it will be definitely improving the income of the farmers. The average rain fall of Uttara Kannada is more than 2800 mm per year. So, the Bamboo cultivation will helpful to protect the natural environment in the region. Hence, I request the Minister of Agriculture & Farmers' Welfare to implement the projects of National Bamboo Mission through both Forest Department and Department of Agriculture in Karnataka State for the benefits of farmers and to protect forest lands in my Parliamentary Constituency. Please recognize and implement National Bamboo Mission projects as Pilot Projects in my Constituency, Uttara Kannada.

(v) Need to amend Rule 20 of the CCS Conduct Rules, 1964

श्री गणेश सिंह (सतना) : मैं सरकार का ध्यान कार्मिक एवं प्रशासनिक विभाग के केन्द्रीय सिविल

सेवा (आचरण) नियमावली, 1964 के नियम 20 की तरफ आकर्षित करना चाहूंगा जिसके तहत कोई भी सरकारी कर्मचारी अपने हितों के लिए किसी भी वरिष्ठ अधिकारी पर कोई राजनीतिक या अन्य बाहरी प्रभाव नहीं डालेगा और न ही डालने का प्रयास करेगा। साथ ही न किसी सांसद तथा विधायकों से सम्पर्क या सिफारिश करेगा। यदि ऐसा करता है तो उसके विरुद्ध अनुशासनात्मक कार्रवाई होगी एवं उनकी सी.आर. डोजियर में रखी जाएगी। सांसद या विधायक जनता के प्रतिनिधि होते हैं, उनके हितों की रक्षा करना उनका दायित्व होता है तथा यह उनका विशेषाधिकार है। उनके हितों के लिए ही संसद में बहुत सारी समितियों एवं सरकार में आयोगों का गठन हुआ है। यह कानून सांसदों एवं विधायकों का अपमान करता है तथा सरकारी कर्मचारियों को परेशान करता है। क्या बताया जा सकता है देश में ऐसे कितने केस हैं तथा उनकी प्रवृत्ति क्या है? संबंधित विभाग के मंत्री भी इस क्षेत्र में आते हैं तो केवल सांसद एवं विधायक का ही जिक्र क्यों हैं? यह नियम अप्रासांगिक एवं भेदभाव पूर्ण है। मेरा निवेदन है कि केन्द्रीय सिविल सेवा (आचरण) नियमावली 1964 के नियम 20 में संशोधन कर उनके हितों की रक्षा को सुनिश्चित किया जाना चाहिए।

(vi) Regarding increasing contamination of groundwater in Bengaluru Urban, Karnataka

SHRI P. C. MOHAN (BANGALORE CENTRAL): I express serious concern over the increasing groundwater contamination in Bengaluru Urban, posing grave risks to public health and water security. As per the Annual Groundwater Quality Report 2024 by the Central Ground Water Board, over 45% of shallow wells in the district show nitrate levels up to 400 mg/L—nine times the permissible limit. Fluoride and heavy metals have also been detected, likely from untreated industrial discharge. The contamination stems from: Unregulated sewage seepage, Industrial effluents released without treatment, and over-extraction limiting aquifer recharge. This is a silent public health emergency, linked to rising

waterborne illnesses, kidney ailments, and developmental issues in children. I urge the Hon'ble Minister of Jal Shakti to 1. declare affected zones as "Pollution Control Priority Zones"; 2. mandate real-time groundwater monitoring; 3. fund aquifer rejuvenation under AMRUT 2.0 and Jal Shakti Abhiyan; 4. support decentralised sewage treatment in urban and semi urban areas; and 5. launch a National Groundwater Quality Action Plan for Tier-1 cities like Bengaluru. We must act now because contaminated groundwater cannot be reversed easily. Bengaluru's future depends on decisive and science-backed intervention today. I request the Centre's urgent support to safeguard the health of millions and protect our water resources.

(vii) Regarding relief and rehabilitation in flood affected areas caused by river Ganga, Phulhar and Koshi in West Bengal

श्री खगेन मुर्मु (माल्दहा उत्तर) : मैं पूरे सम्मान के साथ यह तथ्य सामने लाना चाहता हूं कि भारी बारिश और नदी की गहराई में कमी के कारण गंगा, फुलहर और कोशी का जलस्तर खतरे के निशान को पार कर गया है, जिससे अभूतपूर्व बाढ़ की स्थिति पैदा हो गई है और रतुआ-। ब्लॉक के अंतर्गत खासमोहोल, नसीरुद्धीन टोला, भाषा राम टोला, कानतु टोला, महानंदा टोला और भिलाई मारी पंचायतों के जैसे गांवों के नदी किनारे के आवासों पर विनाशकारी प्रभाव पड़ा है, जिसमें 300 से अधिक परिवार गंगा, फुलहर और कोशी कटाव से प्रभावित हुए हैं, जबकि हरिश्चंद्रपुर-।। ब्लॉक के उत्तर और दखिन भकुरिया, रशीद पुर जैसे गांव जिनमें लगभग 135 से अधिक परिवार फुलहर से प्रभावित हुए हैं। उपरोक्त सभी ग्रामीण दुर्भाग्यवश तीनों नदियों के कहर के कारण अपने घरों से विस्थापित होकर सड़कों पर आ गए हैं। इन सभी लोगों को यथाशीघ्र उचित राहत एवं मुआवजा देकर पुनर्वासित किया जाना चाहिए। ऐसी परिस्थितियों में मैं जल शक्ति मंत्री जी से निवेदन करता हूं कि गंगा, फुलहर एवं कोशी के तटवर्ती बाढ़ प्रभावित क्षेत्रों के मुद्दे पर तत्काल प्रभाव से बाढ़ प्रभावित

पीड़ितों के पुनर्वास की व्यवस्था तुरंत की जाए।

(viii) Need for an elevated flyover in place of underpass proposed between Chinthalkunta Check post and Auto Nagar on NH-65 connecting Hyderabad and Vijayawada

SHRI EATALA RAJENDER (MALKAJGIRI): I wish to bring to the Hon'ble Minister's attention that the proposed underpass between Chinthalkunta Check Post and Auto Nagar on NH-65 (Hyderabad-Vijayawada Highway) poses serious connectivity issues for over 100 residential colonies in the L.B. Nagar Assembly Constituency. The affected Greater Hyderabad Municipality Corporation (GHMC) Divisions-Vanasthalipuram, Hayathnagar, Mansoorabad, and B.N. Reddy Nagar-have voiced strong opposition and recommend an elevated flyover instead, which will maintain access to service roads and link roads. NH-65 has transformed into a major commercial hub with over 2-3 lakh daily commuters, including thousands of vehicles servicing the Auto Nagar Industrial Park. I urge upon the Union Government to stall the underpass project and direct the preparation of a Detailed Project Report (DPR) for an elevated flyover, ensuring public convenience and smooth traffic movement.

(ix) Need to review and improve EWS (Economically Weaker Section) eligibility criteria

श्रीमती मंजू शर्मा (जयपुर) : आर्थिक रूप से कमजोर वर्ग के लिए आरक्षण का उद्देश्य लगभग 200 मिलियन लोगों का उत्थान करना है जो अभी भी गरीबी रेखा के नीचे हैं। हालांकि ई.डब्ल्यू.एस आय की परवाह किये बिना उस व्यक्ति को बाहर कर सकता है जिसके परिवार के पास 5 एकड़ या उससे अधिक कृषि भूमि है। ई.डब्ल्यू.एस. को लेकर सरकार द्वारा बनाई गई समिति ने आवासीय सम्पत्ति

मानदंड को पूरी तरह से छोड़ दिया है, लेकिन 5 एकड़ कृषि भूमि मानदंड को बरकरार रखा है, इसमें सुधार किये जाने की आवश्यकता है। समाज में समानता, समता और विविधता प्रदान करने के लिए आरक्षण आवश्यक है। आरक्षण की नीति से हाशिये पर पड़े वर्गों का सामाजिक उत्थान तर्कसंगत करने की आवश्यकता है, ताकि सामाजिक गतिशीलता और योग्यता के बीच संतुलन स्थापित किया जा सके। इस आरक्षण हेतु पात्रता तय करने के लिए सरकार द्वारा उपयोग किए जाने वाले मानदंड अस्पष्ट है। मैं माननीय मंत्री जी से इस विषय पर गम्भीरता से विचार करने के लिए आग्रह करती हूँ, ताकि ई.डब्ल्यू.एस श्रेणी का सरलीकरण हो सके और लोगों को किसी प्रकार की समस्या का सामना न करना पड़े।

(x) Need to construct a railway overbridge at level crossing No. 19 near Jotana Railway Station in Mahesana Parliamentary Constituency, Gujarat

श्री हरीभाई पटेल (महेसाणा) : मैं माननीय रेल मंत्रीजी भारत सरकार का ध्यान अविलम्बनीय लोक महत्व के विषय मेरे संसदीय क्षेत्र मेहसाणा लोकसभा के अन्तर्गत मेहसाणा रेलवे खण्ड स्थित वीरगाम-मेहसाणा रेलवे खण्ड स्थित जोटाणा रेलवे स्टेशन के समपार फाटक संख्या-19, की ओर आकृष्ट कराना चाहता हूँ जहां रेलवे विभाग, अहमदाबाद द्वारा अन्डरब्रिज का निर्माण कार्य कराया जा रहा है। परन्तु यहां की जनता व किसानों की मांग व आवश्यकता को ध्यान में रखते हुए यहां रेलवे लाईन पर ओवरब्रिज बनवाने की मांग है। अतः मेरा विनम्र आग्रह है कि मेरे संसदीय क्षेत्र मेहसाणा लोकसभा में स्थित वीरगाम-मेहसाणा रेलवे खण्ड में स्थित जोटाणा रेलवे स्टेशन के समपार फाटक संख्या-19, पर अन्डरब्रिज के स्थान पर ओवरब्रिज बनवाने की कृपा करें जिससे जनहित में जनता व किसानों को सुविधा प्राप्त हो सकें।

(xi) Need to establish an AIIMS in Jamshedpur Parliamentary Constituency, Jharkhand

श्री बिद्युत बरन महतो (जमशेदपुर) : मेरा विषय झारखंड के सीमावर्ती क्षेत्रों, विशेषकर मेरे संसदीय क्षेत्र जमशेदपुर (झारखण्ड) अंतर्गत व्याप्त स्वास्थ्य समस्याओं से सम्बंधित है। मेरा संसदीय क्षेत्र

झारखंड, ओडिशा और पश्चिम बंगाल की सीमाओं के पास स्थित है, और यहाँ के नागरिकों को स्वास्थ्य सेवाओं की भारी कमी का सामना करना पड़ता है। इन क्षेत्रों में बहुसंख्यक आदिवासी और अनुसूचित जाति के लोग रहते हैं, जिनकी सामाजिक-आर्थिक स्थिति अत्यंत कमजोर है। हमारे राज्य में Deoghar में AIIMS अस्पताल है, लेकिन यह जमशेदपुर से लगभग 350 किलोमीटर दूर है, जिससे यहाँ के लोगों के लिए इलाज प्राप्त करना अत्यंत कठिन हो जाता है। यात्रा की दिक्कत और चिकित्सा सहायता की कमी के कारण लोग इलाज के लिए दूर-दूर तक जाते हैं, जो उनके लिए आर्थिक और शारीरिक बोझ बन जाता है। अतः मेरा माननीय मंत्री जी से निवेदन है कि जमशेदपुर में घाटशिला और बहरागोड़ा के बीच एक AIIMS अस्पताल की स्थापना की जाए। इससे न केवल झारखंड, बल्कि ओडिशा और पश्चिम बंगाल के सीमावर्ती क्षेत्रों के नागरिकों को भी लाभ मिलेगा। इस कदम से आदिवासी और पिछड़े समुदाय के लोगों को जीवनदायिनी चिकित्सा सुविधाएँ मिल सकेंगी, जो उनके जीवन स्तर को बेहतर बनाएगी।

(xii) Need to improve the service conditions of Aanganwadi workers

श्री जगदम्बिका पाल (डुमरियागंज) : आंगनवाड़ी कार्यकर्ता व सहायिकाएं देश के सामाजिक विकास की रीढ़ हैं। वे केवल पोषाहार वितरण तक सीमित नहीं हैं, बल्कि 3-6 वर्ष के बच्चों को प्रारंभिक शिक्षा देना, स्वच्छता एवं पोषण अभियान को आगे बढ़ाना, गर्भवती व धात्री महिलाओं की देखभाल करना तथा विभिन्न सरकारी योजनाओं को ज़मीनी स्तर पर क्रियान्वित करने जैसे अहम कार्य कर रही हैं। पूरे देश में 12.93 लाख आंगनवाड़ी कार्यकर्ता व 11.64 लाख सहायिकाएं हैं, जिनमें से उत्तर प्रदेश में क्रमशः 1.54 लाख व 1.32 लाख कार्यरत हैं। इतने महत्वपूर्ण योगदान के बावजूद, इन्हें मात्र ₹6,000 मासिक मानदेय मिलता है, जो परिवार चलाने के लिए अत्यंत अल्प है। Maternity Benefit (Amendment) Act, 2017 के तहत अन्य महिला कर्मचारियों को 26 सप्ताह का मातृत्व अवकाश मिलता है, परंतु इन्हें इसका लाभ नहीं। प्राथमिक विद्यालय गर्मी की छुट्टियों में बंद रहते हैं, लेकिन आंगनवाड़ी केंद्र खुले रहते हैं और इन्हें ग्रीष्मकालीन अवकाश नहीं मिलता। सुप्रीम कोर्ट (Case No. 3153/2022) और गुजरात हाईकोर्ट (SCA No. 8164/2024) ने इन्हें

सरकार की विस्तारित इकाई माना है और तृतीय व चतुर्थ श्रेणी के वेतनमान की अनुशंसा की है। मैं आग्रह करता हूँ कि इनकी सेवा शर्तें नियमित हों, मानदेय में वृद्धि हो, मातृत्व एवं ग्रीष्मकालीन अवकाश की सुविधा दी जाए।

(xiii) Need for expansion of Terminal and runway of Jalgaon airport, Maharashtra

श्रीमती स्मिता उदय वाघ (जलगांव) : मैं नागर विमानन मंत्री जी का ध्यान महाराष्ट्र के जलगाँव हवाई अड्डे के टर्मिनल और रनवे विस्तार की ओर आकृष्ट करना चाहती हूँ। यह माँग कई वर्षों से लंबित है और अब इसे तुरंत पूरा करना आवश्यक हो गया है। जलगाँव हवाई अड्डा उत्तर महाराष्ट्र का प्रमुख प्रवेश द्वार बन चुका है। यह हवाई अड्डा अजंता गुफाओं से सिर्फ 47 किमी दूर है और जलगाँव, धुळे, बुलढाणा और बुरहानपुर जैसे जिलों की कृषि, व्यापार, शिक्षा और स्वास्थ्य सेवाओं के लिए अत्यंत महत्वपूर्ण है। अप्रैल 2024 में फ्लाई 91 और जून 2024 में एलायंस एयर द्वारा शुरू की गई उड़ानों से यात्री संख्या में तेज़ वृद्धि हुई है। आज यह महाराष्ट्र का पाँचवाँ सबसे व्यस्त हवाई अड्डा बन गया है। लेकिन मौजूदा टर्मिनल और रनवे इसकी बढ़ती ज़रूरतों को पूरा करने में असमर्थ हैं। मैं केंद्र सरकार और प्रधानमंत्री जी का आभार व्यक्त करती हूँ जिनकी उड़ान योजना ने इस क्षेत्र को हवाई संपर्क से जोड़ा। अब अनुरोध है कि टर्मिनल और रनवे का शीघ्र विस्तार स्वीकृत किया जाए ताकि और बड़ी उड़ानें शुरू हो सकें।

(xiv) Need to establish a CGHS Wellness Centre in Jhunjhunu district, Rajasthan

श्री बृजेन्द्र सिंह ओला (झुंझुनू) : केंद्र सरकार की अपने कर्मचारियों एवम् उनके आश्रितों के लिए CGHS बहुत अच्छी योजना है जो केंद्रीय कर्मचारियों और उनके आश्रितों को स्वास्थ्य सेवाएं प्रदान करती है। इस स्कीम की शुरुआत 1954 से हुई थी लेकिन वेलनेस सेंटर के विस्तार की तरफ ध्यान न दिए जाने के कारण केंद्रीय कर्मियों और आश्रितों को इस युग में चिकित्सा सेवाओं का सही से लाभ नहीं मिल पाता है। राजस्थान में जयपुर, उदयपुर, अजमेर, कोटा, बीकानेर में सीजीएचएस

वेलनेस सेंटर स्थापित है। गत वर्ष अलवर और भरतपुर में भी वेलनेस सेंटर की घोषणा हो गई थी। लेकिन राजस्थान के शेखावाटी में, विशेषकर झुंझुनूं जैसे जिले में जहां केंद्रीय कर्मियों की अच्छी खासी संख्या होने के बावजूद भी CGHS सेवाओं से वंचित है। राजस्थान में सर्वाधिक कर्मचारी अर्धसैनिक बलों, दिल्ली पुलिस, रक्षा मंत्रालय के विभिन्न सिविलियन विभागों सहित केंद्र सरकार के विभिन्न विभागों में सेवारत व सेवानिवृत्त कर्मचारी संख्या अधिकांशतः झुंझुनूं जिले की है, लेकिन यहां वेलनेस सेंटर नहीं खोला गया। मेरा सरकार से आग्रह है कि झुंझुनूं जिले में वेलनेस सेंटर खोलने की कृपा करें ताकि यहां के सेवारत व सेवानिवृत्त कर्मचारियों तथा उनके आश्रित सहित हजारों, लाखों लोग इससे लाभान्वित हो सकें।

(xv) Need to expedite approval of Hyderabad Metro Rail Phase –II expansion proposal covering 5 corridors as a joint venture project

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): Hyderabad is a fast growing mega city, significantly contributing to the nation's economic growth, however, with an explosion of private vehicles, the City is facing increasing traffic congestion and pollution levels. To address this problem, Phase- I of the Hyderabad Metro Rail covering 3 corridors (69 km) has been implemented with about Rs. 22,000 Cr. and there is an urgent need to expand it to many other parts of the city. The Govt. of Telangana submitted DPRs concerning Hyderabad Metro Rail phase-II expansion proposal covering 5 corridors (76.4 km) as a Joint Venture project of Gol and GoTG with an estimated cost of Rs.24,269 Cr. to the Ministry of Housing & Urban Affairs with all the required documents. The proposed sharing pattern of the total cost of Rs. 24,269 Cr., as per Gol norms, is Gol:Rs.4,230 Cr (18%); Govt. of Telangana: Rs. 7,313 Cr (30%); Debt:Rs11,693 Cr (48%); PPP: Rs 1,033 Cr (4%). It may not be out of place to

mention here that Gol sanctioned metro rail projects as JV projects and they are under construction in more than 20 cities and most of these cities are much smaller than Hyderabad. These cities include Agra, Bhopal, Bhubaneswar, Indore, Kanpur, Kochi, Lucknow, Meerut, Nagpur, Patna, Pune, Surat, Trivandrum etc. Therefore, I request the Hon'ble Minister of Housing and Urban Affairs to kindly consider this proposal and sanction and release funds for Hyderabad Metro Rail Phase 2.

(xvi) Need to increase financial allocation and streamline health assistance schemes for affordable treatment of cancer patients in government hospitals of Kerala

SHRI K. SUDHAKARAN (KANNUR): In Kannur district of Kerala, hundreds of Below Poverty Line (BPL) families are struggling every month to afford cancer treatment, especially radiation and chemotherapy. With Government-run healthcare schemes either non-functional or extremely difficult to access due to bureaucratic hurdles and eligibility issues, poor patients are being forced to turn to private charities and NGOs for help. These non-governmental sources of aid are, however, limited in reach and unable to meet the growing demand. The cost of cancer treatment, especially for radiation and chemotherapy, is extremely high, and without consistent financial support, many patients are either delaying or discontinuing treatment, which poses a severe threat to their lives. The existing Government schemes such as Ayushman Bharat and state-specific health schemes are either not fully implemented or lack adequate funding and infrastructure in the region. Further, there is insufficient awareness, support

mechanisms, and navigation assistance for patients to apply and benefit from these schemes. This growing crisis demands immediate intervention by the Government, including increased financial allocation, streamlining of health assistance schemes, and the establishment of functional cancer support units within Government hospitals in Kannur and surrounding districts in Kerala.

(xvii) Regarding rate of compensation of farmers of Murthal village in Haryana acquired by NHAI

श्री सतपाल ब्रह्मचारी (सोनीपत) : सन् 2019 में NHAI भारत सरकार द्वारा NH 352 A के लिए मुरथल गांव के किसानों की जमीन का अधिग्रहण किया गया उसमें किसानों की जमीन कोड़ियों के भाव सरकार द्वारा अधिग्रहण की गई। किसानों को सरकार द्वारा आश्वासन दिया गया, लेकिन आज 5 साल बीत जाने के बाद भी किसी भी तरह का समाधान नहीं हुआ। यह सारी भूमि 165 फिट चौड़ा PWD Road के साथ मिलाप है जिसका 2019 में चौड़ीकरण कर 330 फिट चौड़ा किया गया और NH352A बनाया गया। यह सारी भूमि नगर निगम सोनीपत के दायरे में आती है व रकबा मुरथल गांव का है। जमीन का कलेक्टर रेट Rural का उठाया गया व अधिग्रहण फैक्टर urban का (दोगुना) लगा मुआवजा दिया गया जब कि कलेक्टर रेट Urban का तय किया जाना चाहिए था। NH44 के साथ लगते 2 एकड़ तक का मुआवजा राशी रुपये 3,90,00,000/- (तीन करोड़ नब्बे लाख रुपये) दिया गया, व तीसरे किले से आगे का 1,28,00,000 रुपये प्रति एकड़ के हिसाब से मुआवजा राशि दी गई जबकि यहाँ मार्किट वेल्यू पांच करोड़ रुपये प्रति एकड़ थी। 4. 7 किलोमीटर के दायरे की सड़क में 8 तरह की राशि मुआवजे के तौर पर दी गई।

(xviii) Need to expedite clearance to construction work of Kishanganj Centre, Bihar of Aligarh Muslim University

DR. MOHAMMAD JAWED (KISHANGANJ): The Kishanganj Centre of Aligarh Muslim University was established over a decade ago with the promise of

expanding quality higher education in the region. Unfortunately, despite land being allotted, the Centre still lacks its own campus and continues to operate from a temporary facility. This has severely limited its capacity, restricting it to just one course due to space constraints. The long-pending construction has been halted by the National Mission for Clean Ganga, citing the land's location in a floodplain. The matter was referred to the National Green Tribunal (NGT). However, in a baffling turn, construction of a police line also on the same floodplain has resumed, despite both projects being stayed earlier. As AMU Center is still awaiting for clearance, I urge the Minister of Education to intervene and ensure that the AMU Kishanganj Centre gets its rightful campus without further delay.

(xix) Need to expedite completion of track doubling project between Thiruvananthapuram in Kerala and Nagercoil in Tamil Nadu

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): I express deep concern over inordinate delay in completion of the crucial doubling project between Thiruvananthapuram and Nagercoil via Nagercoil—a lifeline for lakhs of daily commuters and a strategic route connecting Kerala and Tamil Nadu. Though the project was sanctioned way back in the Financial Year 2015-16 with an estimated cost of ₹3785 crore, less than 20 kilometers out of the 87 km stretch has been commissioned so far—after nearly a decade. As of March 2024, ₹2212 crore has already been spent, and ₹940.64 crore is allocated for 2024-25, yet, the project crawls. A major bottleneck is the sluggish land acquisition. Despite the Railways depositing ₹1312 crore with Kerala and ₹299 crore with Tamil

Nadu, the land handed over remains insufficient. Kerala has done better, handing over 30.43 hectares of its 37.77 ha responsibility, while Tamil Nadu lags but still doing well on their part. This lack of pace is unacceptable. Central Government must act swiftly and responsibly. The public cannot be made to wait endlessly for basic infrastructure. I urge the Centre to hold states accountable and expedite the remaining work on war footing.

(xx) Regarding railway related issue of Azamgarh Parliamentary Constituency, Uttar Pradesh

श्री धर्मेन्द्र यादव (आजमगढ़) : मैं रेल मंत्री का ध्यान आजमगढ़ से रेल संपर्क, विशेष रूप से आजमगढ़-मुंबई मार्ग की आवश्यकता की ओर आकर्षित करता हूँ। आजमगढ़, 46 लाख आबादी वाला कमिश्नरी मुख्यालय, उद्योग-शून्य क्षेत्र है। यहाँ के लोग रोजगार के लिए मुंबई जैसे महानगरों की ओर पलायन करते हैं। आजमगढ़ "A" ग्रेड रेलवे स्टेशन है, जहाँ 24 कोच की वाशिंग पिट और मेंटेनेंस सुविधाएँ उपलब्ध हैं। फिर भी रेल सेवाएँ अपर्याप्त हैं। निम्नलिखित अनुरोध है।

1. आजमगढ़-मुंबई मार्ग:

- 20103/20104 मुंबई-गोरखपुर सुपरफास्ट ट्रेन का आजमगढ़ तक विस्तार स्थायी किया जाए।
- प्रस्तावित आजमगढ़-बांद्रा ट्रेन को प्रतिदिन शीघ्र शुरू किया जाए।

2. अन्य रेल सुविधाएँ:

- आजमगढ़-आनंदविहार ट्रेन (12527/12528) की समय अवधि शिव गंगा एक्सप्रेस (समान सुपरफास्ट श्रेणी) के समान की जाए और इसे प्रतिदिन चलाया जाए।
- मऊ से आजमगढ़ होकर लखनऊ के लिए दैनिक इंटरसिटी शुरू की जाए।

माननीय रेल मंत्री जी से अनुरोध है कि आजमगढ़-मुंबई मार्ग को प्राथमिकता देते हुए अन्य रेल सुविधाएँ भी लागू की जाए।

**(xxi) Need to establish a Kendriya Vidyalaya in Kaushambi district,
Uttar Pradesh**

श्री पुष्पेन्द्र सरोज (कौशाम्बी) : मैं उत्तर प्रदेश के कौशांबी जनपद में केन्द्रीय विद्यालय की स्थापना की अत्यावश्यक आवश्यकता की ओर ध्यान आकृष्ट करना चाहता हूँ। यह जनपद आज भी गुणवत्तापूर्ण सार्वजनिक शिक्षण संस्थानों की गंभीर कमी से जूझ रहा है, विशेषकर वंचित एवं पिछड़े समुदायों के बच्चों के लिए। उत्तर प्रदेश में देश के सबसे अधिक, लगभग 4.7 करोड़, स्कूली छात्र हैं। इसके बावजूद पूरे राज्य में केवल 125 केन्द्रीय विद्यालय संचालित हो रहे हैं। कौशांबी जनपद में ही 2.8 लाख से अधिक स्कूली बच्चे हैं, जिनमें से एक-तिहाई से अधिक वंचित समुदायों से आते हैं। किंतु खेद का विषय है कि जनपद में एक भी केन्द्रीय विद्यालय स्थापित नहीं है। यह सर्वविदित है कि केन्द्रीय विद्यालय उच्च गुणवत्ता की, सुलभ एवं सस्ती शिक्षा तथा समान शिक्षा पाठ्यक्रम प्रदान करते हैं, जो सामाजिक रूप से वंचित वर्गों के लिए विशेष रूप से लाभकारी होते हैं। अतः मैं माननीय शिक्षा मंत्री से अनुरोध करता हूँ कि कौशांबी जनपद में शीघ्र केन्द्रीय विद्यालय की स्थापना हेतु आवश्यक स्वीकृति प्रदान की जाए, जिससे इस क्षेत्र में शैक्षिक अवसरों का विस्तार हो सके और विद्यार्थियों को उच्चतर शिक्षा की ओर प्रेरणा मिल सके।

**(xxii) Regarding problems faced by Bengali- speaking migrant workers in
various states**

श्री खलीलुर रहमान (जंगीपुर) : पश्चिम बंगाल के मुर्शिदाबाद ज़िले के बंगाली भाषी प्रवासी मज़दूर, जो असम, ओडिशा और छत्तीसगढ़ में मेहनत-मज़दूरी, फुटकर व्यापार और निर्माण कार्य में लगे हैं, उन्हें कथित रूप से ग़लत तरीक़े से अवैध घुसपैठिया बताया जा रहा है। इससे वे लोग अपमानित और परेशान हो रहे हैं। चिंता की बात है कि इनके पास आधार, वोटर आईडी जैसे वैध भारतीय दस्तावेज़ होने के बावजूद, कुछ स्थानों पर स्थानीय पुलिस भी इनका उत्पीड़न कर रही है और डर दिखाकर उन्हें जगह छोड़ने पर मजबूर कर रही है। ये लोग भारत के नागरिक हैं, जो सिर्फ़ रोज़ी-रोटी के लिए देश के भीतर काम कर रहे हैं। इन्हें अपने ही देश में पराया बनाना संविधान की मूल

भावना और नागरिक अधिकारों का घोर उल्लंघन है। मैं माननीय गृह मंत्री से निवेदन करता हूँ कि संबंधित राज्य सरकारों और पुलिस प्रशासन को सख्त निर्देश देकर इस अन्याय को तुरंत रोका जाए, और इन मजदूरों की गरिमा और सुरक्षा सुनिश्चित की जाए।

**(xxiii) Need to set up a handicraft park at Vandavasi in Arani
Parliamentary Constituency, Tamil Nadu to promote Korai products**

SHRI THARANIVENTHAN M. S. (ARANI): In Arani Parliamentary Constituency, Vandavasi is well known as one of Tamil Nadu's major centers for Korai handicrafts, including mats, shawls, and other goods made from locally harvested korai grass. According to Trade India listings, the town hosts many small-scale artisans and family-run workshops specializing in ecofriendly korai products. There are dozens of suppliers and manufacturers based in Vandavasi offering korai mats at prices typically ranging from ₹100 to ₹160 per piece, with larger or higher-grade mats fetching much higher rates. In this regard, the public demand as well as my request to Hon'ble Minister of Textiles to set up a market park in vandavasi area in Arani Parliamentary Constituency.

**(xxiv) Need to review the procedure of selection of PM SHRI Schools and
allocate more number of schools to NTR district, Andhra Pradesh**

SHRI KESINENI SIVANATH (VIJAYAWADA): I wish to highlight a concerning issue regarding the underrepresentation of NTR district in the PM SHRI school allocations. Under both phases of the PM SHRI scheme, a total of 827 schools in the district were benchmarked, and 550 schools passed the challenge criteria and physical verification, reflecting the district's strong institutional preparedness and commitment. Despite this, only 27 schools were approved,

which is just 4.9% of eligible and verified schools, making it one of the lowest selection rates in the state. The State Government had recommended 62 schools, meaning over 56% of recommended schools in NTR district were not considered for final approval. This low selection rate is concerning, especially when the district's schools have clearly demonstrated their capability and readiness to fulfill the goals of the National Education Policy 2020. The demand for quality public education in the district is high, and necessary infrastructure is already in place and functioning. In light of this, I urge the Government to review the selection outcome and consider sanctioning additional PM SHRI schools for the NTR district.

(xxv) Regarding railway related issues of Thane Parliamentary Constituency, Maharashtra

श्री नरेश गणपत म्हस्के (ठाणे) : ठाणे लोकसभा क्षेत्र की आबादी लगभग 26 लाख है और यहां के निवासियों के लिए रेलवे परिवहन का प्रमुख साधन है। रेलवे बोर्ड से मंजूरी मिलने में देरी के कारण कई महत्वपूर्ण परियोजनाएं लंबे समय से लंबित हैं, जिससे लोगों को भारी परेशानी हो रही है। अमृत भारत स्टेशन योजना के तहत मध्य रेलवे द्वारा 949 करोड़ रुपये की अनुमानित लागत का एक प्रस्ताव रेलवे बोर्ड को भेजा गया है, जो अभी भी मंजूरी की प्रतीक्षा कर रहा है। ठाणे देश के सबसे व्यस्त स्टेशनों में से एक है और इसका आधुनिकीकरण अत्यंत आवश्यक है और ठाणे स्टेशन पर मुलुंड की ओर एक नए फुट ओवर ब्रिज (FOB) की तत्काल आवश्यकता है। यह ब्रिज प्लेटफॉर्म नंबर 1 को प्लेटफॉर्म नंबर 7 और 8 से जोड़ेगा, साथ ही स्टेशन के पूर्व और पश्चिम हिस्से को भी कनेक्ट करेगा, जिससे यात्रियों की भीड़ को नियंत्रित करने और उनकी सुरक्षा सुनिश्चित करने में बड़ी मदद मिलेगी। मेरा माननीय रेल मंत्री जी से आग्रह है कि वे इन दोनों जन-महत्वपूर्ण प्रस्तावों पर व्यक्तिगत रूप से ध्यान दें और रेलवे बोर्ड को इन्हें शीघ्र मंजूरी देने का निर्देश दें, ताकि ठाणे के लाखों

यात्रियों को राहत मिल सके और उनकी यात्रा सुगम एवं सुरक्षित हो सके।

**(xxvi) Need to provide stoppage of Saharsa – Lok Manya Tilak Amrit
Bharat Express at Rusera Ghat Railway Station in Samastipur
district, Bihar**

श्रीमती शांभवी (समस्तीपुर) : केन्द्र सरकार द्वारा सहरसा से लोकमान्य तिलक टर्मिनस तक चलने वाली अमृत भारत एक्सप्रेस का शुभारंभ किया गया है, जो एक अत्यंत सराहनीय कदम है। यह ट्रेन विशेष रूप से गैर-एसी यात्रियों के लिए एक आरामदायक, तेज और सस्ती यात्रा सुनिश्चित करती है, जिससे महाराष्ट्र और बिहार के बीच यात्रा का समय 4 से 5 घंटे कम हो जाएगा। यह ट्रेन मेरे संसदीय क्षेत्र समस्तीपुर के अंतर्गत आने वाले रुसेरा घाट रेलवे स्टेशन से होकर गुजरेगी, लेकिन दुर्भाग्यवश यहां इसका कोई ठहराव निर्धारित नहीं किया गया है। समस्तीपुर-खगड़िया रेलखंड पर रुसेरा घाट स्टेशन (रोसड़ा) ही विभाग को सबसे अधिक राजस्व प्रदान करता है। यह इस क्षेत्र का एक प्रमुख व्यावसायिक और सामाजिक केंद्र है। सबसे अधिक राजस्व देने वाले स्टेशन की अनदेखी करना यहां के लोगों के हितों के साथ न्यायोचित नहीं है। इस ट्रेन का ठहराव न होने से स्थानीय निवासियों में भारी निराशा है और उन्हें इस आधुनिक सुविधा का लाभ नहीं मिल पाएगा। अतः, मैं माननीय रेल मंत्री जी से आग्रह करती हूं कि वे जनहित में इस मामले पर तत्काल ध्यान दें और सहरसा-लोकमान्य तिलक अमृत भारत एक्सप्रेस का रुसेरा घाट स्टेशन पर ठहराव सुनिश्चित करने का निर्देश दें।

**(xxvii) Regarding alleged harassment meted out to loanees especially
women in Bihar by agents of Micro Finance Institutions**

SHRI SUDAMA PRASAD (ARRAH): The crisis caused by Micro Finance Institutions (MFIs) in Bihar, which have become a scourge, particularly for women. Despite RBI's regulatory framework, these institutions continue to operate with impunity, subjecting the poor to high-interest loans and severe harassment. Many women have even been driven to commit suicide due to the

relentless pressure from MFI agents. The RBI's failure to monitor and regulate these entities effectively has allowed them to exploit vulnerable populations, with no real action taken against the erring institutions. I urge the Government to clarify what specific regulations and policy changes have been made since 2014 to address these abuses. I would like to seek clarification from the Minister of Finance as to what regulations RBI has placed on MFIs from 2014 onward and whether there is any change in RBI's policy regarding interest rate regulation and other related aspects. I would also like to know whether Government has formulated any policy to check the rising instances of harassment at hands of MFI and improve the existing financial assistance schemes to aid the poor and lower middles class in need of financing.

(xxviii) Need to construct Daurala - Hastinapur- Bijnor railway line

श्री चंदन चौहान (बिजनौर) : बिजनौर लोकसभा क्षेत्र एक बड़ा पौराणिक स्थल है। वहाँ एक पुरानी मांग है कि हंस्तिनापुर से बिजनौर होते हुए एक रेलवे लाइन बनाई जाए। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि दौराला, हंस्तिनापुर और बिजनौर रेलवे लाइन को जल्द से जल्द जोड़ा जाए।

(xxix) Need to make a schedule for Document Verification (DV) for candidates who cleared CBT and PET as a part of recruitment in Railways

एडवोकेट चन्द्र शेखर (नगीना) : CBT और PET उत्तीर्ण अभ्यर्थी लंबे समय से अपने-अपने जोनों में दस्तावेज़ सत्यापन (DV) का इंतजार कर रहे हैं, परंतु पिछले 4-5 महीनों से किसी भी जोन में DV जारी नहीं की गई है।

RTI डेटा के अनुसार, सभी जोनों में कई पद रिक्त हैं। रेल मंत्रालय के आदेश (पत्र सं 2021/E(RRB)23/09 दिनांक 22/10/2021) के अनुसार, रिक्त पदों पर रिप्लेसमेंट DV जारी की

जानी चाहिए। कुछ जोनों ने इसका पालन किया, लेकिन कई जोन अभी भी अनुपालन नहीं कर रहे हैं।

लगभग 6 वर्षों के इंतजार के बाद कई अभ्यर्थी न्यूनतम अंकों से चयन से वंचित रह गए हैं और अब ओवर-एज हो रहे हैं। निरंतर प्रयासों के बावजूद कोई समाधान नहीं मिल रहा, जिससे अभ्यर्थियों में निराशा बढ़ रही है।

अतः सभी जोनों से शीघ्र रिप्लेसमेंट डीवी जारी करनी चाहिए।

(xxx) Need to conduct examination for recruitment in government schools in Union Territory of Dadra and Nagar Haveli and Daman and Diu within the geographical boundary of the UT and fill-up the posts lying vacant in various departments

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : मैं सरकार का ध्यान आकर्षित करना चाहता हूँ कि UT of DNH & DD प्रशासन ने हाल ही में DNH और दमन-दीव के सरकारी स्कूलों में शिक्षकों की भर्ती की प्रक्रिया आरंभ की थी। यह अत्यंत आश्चर्य की बात है कि इन पदों को भरने के लिए परीक्षाएं UT में न होकर गुजरात, दिल्ली, बंगलुरु और कोलकाता जैसे अन्य राज्यों/शहरों में आयोजित की गयीं। यह नीति स्पष्ट रूप से पक्षपातपूर्ण है। यह चौंकाने वाला है कि निजी एजेंसी नियुक्त होने के बावजूद परीक्षाएं UT के बाहर आयोजित की जा रही हैं। मैं आग्रह करता हूँ कि DNH और DD में सरकारी नौकरी की भर्ती के परीक्षा केंद्र स्थापित किये जाएं और यह सुनिश्चित किया जाए कि परीक्षाएं केवल UT स्थित केन्द्रों में ही हो। साथ ही मैं यह भी मांग करता हूँ कि स्थानीय उम्मीदवारों को DNH-DD के सरकारी विभागों की भर्ती प्रक्रिया में domicile का लाभ मिले। मे साथ ही यह भी सूचित करना चाहता हूँ की DNH-DD प्रशासन के अलग अलग विभागों में बहुत सारे पद खाली पड़े हुए हैं। मैं सरकार से आग्रह करता हूँ की इन पदों के लिए भर्तियाँ भी जल्द से जल्द करवाई जाएँ।

... (व्यवधान)

माननीय सभापति : नहीं-नहीं, कृपया ऐसा मत कीजिए। Please be seated.

... (व्यवधान)

माननीय सभापति : आप सदन के समय का उपयोग कीजिए। Please be seated.

... (व्यवधान)

माननीय सभापति : आप सदन को चलने दीजिए। सदन का समय सबका है। आप सदन को चलने दीजिए। कृपया, आप लोग बैठिए। Please be seated.

... (व्यवधान)

माननीय सभापति : आपके सभी मुद्दों के ऊपर सदन में चर्चा होगी। सदन में पूरी चर्चा होगी। आपको पूरा मौका मिलेगा। Please be seated.

... (व्यवधान)

माननीय सभापति : आपके कारण सदन नहीं चल रहा है। Please be seated.

... (व्यवधान)

माननीय सभापति : सदन चलाने में सभी लोग मदद कीजिए। आप सदन नहीं चलाना चाहते हैं। क्या आप सदन नहीं चलाना चाहते हैं? अगर आप सदन नहीं चलाना चाहते हैं तो मैं सदन की कार्यवाही स्थगित कर देता हूँ।

माननीय मंत्री जी, क्या आप कुछ कहना चाहते हैं?

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : मैं फिर से अपील करना चाहता हूँ।... (व्यवधान) हमारे अपोजिशन पार्टिज के लीडर्स यहाँ मौजूद हैं।... (व्यवधान) किसी भी विषय पर चर्चा का फाइनल निर्णय बीएसी में अभी पूरा फाइनल नहीं किया गया है।... (व्यवधान) बीएसी में यह चर्चा हुई थी कि सबसे पहले ऑपरेशन सिंदूर पर चर्चा होगी और उसका समय भी तय किया गया है।... (व्यवधान) अब आप एक साथ सारे मुद्दों पर चर्चा करना चाहते हैं।... (व्यवधान)

यह कैसे संभव हो सकता है? ... (व्यवधान) जबकि उन्होंने भी एग्री किया है, हम लोग टाइम भी फिक्स कर चुके हैं।... (व्यवधान) किस नियम में चर्चा करनी है, यह फाइनल करना है।... (व्यवधान) ये जो हर समय यहाँ तख्तियाँ लेकर नियम के विरुद्ध प्रदर्शन करते हैं, मैं उसका खंडन करता हूँ।... (व्यवधान) यह निन्दनीय है।... (व्यवधान)

महोदय, ये सब लोग मेरी बात सुन रहे हैं।... (व्यवधान) बिजनेस एडवाइजरी कमेटी में हम लोग बात करते हैं और सबने कहा है कि वे प्लेकार्ड लेकर सदन में नहीं आएंगे।... (व्यवधान) इनके एमपीज द्वारा पोस्टर, बैनर लेकर सदन को इस तरीके से डिस्टर्ब करना बहुत आपत्तिजनक है।... (व्यवधान) वे चर्चा माँग रहे हैं, हम चर्चा के लिए तैयार हैं, लेकिन फिर ये सदन चलने नहीं देते हैं।... (व्यवधान) यह डबल स्टैंडर्ड बिल्कुल गलत बात है।... (व्यवधान) आप चर्चा करना चाहते हैं तो यह हंगामा मत कीजिए।... (व्यवधान) सरकार ने बार-बार कहा है कि हम चर्चा करना चाहते हैं।... (व्यवधान) फिर आप यह हंगामा क्यों कर रहे हैं?... (व्यवधान) इसकी जिम्मेदारी कौन लेगा? ... (व्यवधान) देश की जनता के करोड़ों रुपये की टैक्स मनी को आप लोग हंगामा करके बर्बाद कर रहे हैं।... (व्यवधान) इसका आपको जवाब देना पड़ेगा।... (व्यवधान) हम लोग तैयारी करके आते हैं। ... (व्यवधान) हम बिजनेस लेकर आते हैं।... (व्यवधान) हम लोग चर्चा के लिए तैयार हैं।... (व्यवधान) आप लोग सदन का समय बर्बाद कर रहे हैं।... (व्यवधान) कांग्रेस पार्टी और उनके कुछ साथी दो दिन से जो हंगामा कर रहे हैं, मैं इसका खंडन करना चाहता हूँ।... (व्यवधान)

माननीय सभापति : देखिए, सदन के लिए यह एक अच्छी परम्परा नहीं है। आप लोग बार-बार प्लेकार्ड और पोस्टर लेकर आते हैं। सदन में बार-बार इस तरह की परिस्थिति का निर्माण करना, इस तरह का व्यवहार करना गणतंत्र के अच्छे स्वास्थ्य के लिए ठीक नहीं है। आप गणतंत्र को स्वस्थ रखिए, गणतंत्र में सम्मिलित रहिए।

... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी ने कहा है कि हर विषय के ऊपर, हर मुद्दे के ऊपर चर्चा होगी, बी.ए.सी. की मीटिंग में यह तय हुआ है।

... (व्यवधान)

माननीय सभापति : अगर आप सदन नहीं चलाना चाहते हैं, तो सभा की कार्यवाही बुधवार, दिनांक 23 जुलाई, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

14.05 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, July 23, 2025/Sravana 1, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Byreddy Shabari	29
2	Ms Mahua Moitra	40
3	Shri Selvaganapathi T.M.	32
4	Shri Appalanaidu Kalisetti	29
5	Shri Balabhadra Majhi	28
6	Shri Bhumare Sandipanrao Asaram	22
7	Shri Chandra Prakash Choudhary	26
8	Shri Dineshbhai Makwana	38
9	Shri E Tukaram	34
10	Shri Eatala Rajender	24
11	Shri G M Harish Balayogi	33
12	Shri Ganesh Singh	27
13	Shri Harish Chandra Meena	21
14	Shri Imran Masood	21
15	Shri Magunta Sreenivasulu Reddy	33
16	Shri Mahesh Kashyap	38
17	Shri Naba Charan Majhi	35
18	Shri Naveen Jindal	36
19	Shri P V Midhun Reddy	30
20	Shri Pradyut Bordoloi	31
21	Shri Praveen Khandelwal	39
22	Shri Rahul Singh Lodhi	25
23	Shri Rajiv Pratap Rudy	34

24	Shri Rajkumar Chahar	35
25	Shri Ramvir Singh Bidhuri	23
26	Shri Ravindra Dattaram Waikar	37
27	Shri Satpal Brahamchari	26
28	Shri Sudheer Gupta	22
29	Smt. Aparajita Sarangi	28
30	Smt. D K Aruna	24
31	Smt. Sajda Ahmed	40
32	Smt. Shambhavi	37

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	353, 372
2	Adv Gowaal Kagada Padavi	368
3	Adv. Adoor Prakash	328
4	Dr. Amar Singh	313
5	Dr. Amol Ramsing Kolhe	264, 437, 244
6	Dr. Anand Kumar	301
7	Dr. Bachhav Shobha Dinesh	286
8	Dr. Bhola Singh	359
9	Dr. C M Ramesh	358
10	Dr. D Ravi Kumar	356
11	Dr. D. Purandeswari	400, 362
12	Dr. Ganapathy Rajkumar P	292
13	Dr. Hemant Vishnu Savara	429, 233, 424
14	Dr. K Sudhakar	363, 253, 233
15	Dr. Kadiyam Kavya	270, 454
16	Dr. Kirsan Namdeo	249, 440
17	Dr. Manna Lal Rawat	325, 234, 233
18	Dr. Nishikant Dubey	288, 329
19	Dr. Prashant Yadaorao Padole	311
20	Dr. Rajesh Mishra	271, 424, 231
21	Dr. Rajkumar Sangwan	413
22	Dr. Rani Srikumar	369
23	Dr. Shashi Tharoor	317

24	Dr. Shivaji Bandappa Kalge	246, 431
25	Dr. Shrikant Eknath Shinde	420, 451, 422
26	Dr. T Sumathy Alias Thamizhachi Thangapandian	455, 272
27	Dr. Thirumaavalavan Tholkappiyan	414
28	Km. Sudha R	251
29	Md Abu Taher Khan	365
30	Md. Rakibul Hussain	404
31	Mrs Ruchi Vira	343
32	Ms Iqra Choudhary	332
33	Ms Mahua Moitra	266
34	Ms. Praniti Sushilkumar Shinde	257, 447
35	Prof. Sougata Ray	291
36	Prof. Varsha Eknath Gaikwad	264, 437, 244
37	Shri Adhikari Deepak Dev	336
38	Shri Ajay Kumar Mandal	344
39	Shri Alok Sharma	260, 231, 419, 426
40	Shri Amarsing Tisso	410
41	Shri Amrinder Singh Raja Warring	355
42	Shri Anand Bhadauria	367
43	Shri Anil Firojiya	417
44	Shri Anil Yeshwant Desai	442, 252
45	Shri Anto Antony	348
46	Shri Anurag Sharma	396, 245, 426, 419
47	Shri Arun Govil	260, 231, 419
48	Shri Arun Kumar Sagar	285

49	Shri Arvind Dharmapuri	293
50	Shri Arvind Ganpat Sawant	283
51	Shri Atul Garg	327
52	Shri Azad Kirti Jha	403
53	Shri B K Parthasarathi	263, 421
54	Shri B Y Raghavendra	265
55	Shri Babu Singh Kushwaha	303
56	Shri Baijayant Panda	277
57	Shri Bajrang Manohar Sonwane	264, 437, 244
58	Shri Balabhadra Majhi	271, 424, 231
59	Shri Balashowry Vallabhaneni	434, 240
60	Shri Balwant Baswant Wankhade	381
61	Shri Balya Mama Suresh Gopinath Mhatre	256, 431, 246
62	Shri Bapi Haldar	439, 247
63	Shri Basavaraj Bommai	237, 430
64	Shri Bastipati Nagaraju	335, 362, 263
65	Shri Benny Behanan	405
66	Shri Bhartruhari Mahtab	245, 238, 231, 233
67	Shri Bhaskar Murlidhar Bhagare	244, 437, 264
68	Shri Bhojraj Nag	260, 424, 418, 231
69	Shri Bhumare Sandipanrao Asaram	246, 431
70	Shri Bibhu Prasad Tarai	260, 426, 233
71	Shri Bidyut Baran Mahato	364, 445, 419, 233
72	Shri Biplab Kumar Deb	419, 427, 426
73	Shri Brijendra Singh Ola	398

74	Shri Brijmohan Agrawal	261
75	Shri C N Annadurai	310, 295
76	Shri Captain Brijesh Chowta	429, 236, 233
77	Shri Captain Viriato Fernandes	274
78	Shri Chamala Kiran Kumar Reddy	250, 441
79	Shri Chandan Chauhan	426, 234, 233
80	Shri Charanjit Singh Channi	259, 449
81	Shri Chavan Ravindra Vasantrao	287
82	Shri Daggumalla Prasada Rao	401, 263
83	Shri Damodar Agrawal	452, 267, 234, 233
84	Shri Darshan Singh Choudhary	258, 448
85	Shri Devesh Shakya	361
86	Shri Dhairyasheel Sambhajirao Mane	287
87	Shri Dharambir Singh	384
88	Shri Dileshwar Kamait	349
89	Shri Dilip Saikia	395, 445, 426, 419, 233
90	Shri Dinesh Chandra Yadav	374
91	Shri Dineshbhai Makwana	445, 419, 233
92	Shri Dulu Mahato	352, 426
93	Shri Dushyant Singh	428, 235
94	Shri E T Mohammed Basheer	372
95	Shri Eatala Rajender	250, 441
96	Shri Eswarasamy K	323
97	Shri G Lakshminarayana	351
98	Shri G M Harish Balayogi	460, 262
99	Shri Ganesh Singh	459

100	Shri Gaurav Gogoi	300
101	Shri Giridhari Yadav	374
102	Shri Godam Nagesh	271, 429, 427, 234
103	Shri Gurmeet Singh Meet Hayer	444, 254
104	Shri Gyaneshwar Patil	298, 246, 431
105	Shri Hanuman Beniwal	248
106	Shri Hibi Eden	312
107	Shri Jagannath Sarkar	378
108	Shri Jagdambika Pal	234, 426, 233
109	Shri Janardan Mishra	445, 233
110	Shri Janardan Singh Sigriwal	339
111	Shri Joyanta Basumatary	385
112	Shri Jugal Kishore	280
113	Shri K C Venugopal	357
114	Shri K E Prakash	354
115	Shri K Radhakrishnan	241
116	Shri K Sudhakaran	330
117	Shri Kaushalendra Kumar	389
118	Shri Kesineni Sivanath	362
119	Shri Khagen Murmu	234, 445, 233
120	Shri Kishori Lal	412
121	Shri Kodikunnil Suresh	278, 312
122	Shri Kota Srinivasa Poojary	426, 233
123	Shri Kripanath Mallah	418, 426, 233
124	Shri Krishna Prasad Tenneti	436, 243
125	Shri Lalji Verma	391

126	Shri Lavu Sri Krishna Devarayalu	450, 262
127	Shri Lumbaram Choudhary	445, 418, 419, 233, 426
128	Shri M K Raghavan	321
129	Shri Maddila Gurumoorthy	338
130	Shri Madhavaneni Raghunandan Rao	445, 231, 233
131	Shri Mahesh Kashyap	238, 260
132	Shri Malaiyarasan D	453, 268
133	Shri Mani A	282, 458
134	Shri Manickam Tagore B	366, 296
135	Shri Manish Jaiswal	287
136	Shri Manish Tewari	457
137	Shri Manoj Tiwari	329, 271
138	Shri Mohibbullah	421
139	Shri Mohite Patil Dhairyasheel Rajsinh	264, 244, 437
140	Shri Mohmad Haneefa	438
141	Shri Muhammed Hamdullah Sayeed	269
142	Shri Mukeshkumar Chandrakaant Dalal	387, 327
143	Shri Murari Lal Meena	279
144	Shri N K Premachandran	416
145	Shri Naba Charan Majhi	429, 260, 231, 426
146	Shri Narayan Tatu Rane	426, 233, 418
147	Shri Naresh Ganpat Mhaske	451, 420, 422
148	Shri Navaskani K	409, 310, 295
149	Shri Naveen Jindal	423
150	Shri Nilesh Dnyandev Lanke	437, 264, 244

151	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	383, 320, 315
152	Shri P C Mohan	238, 424, 418
153	Shri P P Chaudhary	337, 253, 419
154	Shri P V Midhun Reddy	432
155	Shri Parbhubhai Nagarbhai Vasava	308, 429, 424, 233
156	Shri Parshottambhai Rupala	371
157	Shri Patel Umeshbhai Babubhai	407
158	Shri Prabhakar Reddy Vemireddy	299
159	Shri Pradeep Kumar Singh	445, 234, 233
160	Shri Praveen Patel	253, 271, 424, 419, 233
161	Shri Pushpendra Saroj	360
162	Shri Rahul Gandhi	314
163	Shri Rahul Kaswan	425, 232
164	Shri Rahul Singh Lodhi	290
165	Shri Raja A	347
166	Shri Raja Ram Singh	239
167	Shri Rajabhau Parag Prakash Waje	402
168	Shri Rajeev Rai	273, 456
169	Shri Rajesh Naranbhai Chudasama	316, 231, 426, 419
170	Shri Rajesh Verma	422
171	Shri Rajkumar Chahar	271, 429, 445, 233
172	Shri Rajmohan Unnithan	397
173	Shri Raju Bista	346
174	Shri Rakesh Rathor	334
175	Shri Ram Shiromani Verma	411

176	Shri Ramasahayam Raghuram Reddy	408
177	Shri Ramprit Mandal	382
178	Shri Ramvir Singh Bidhuri	433
179	Shri Rao Rajendra Singh	393
180	Shri Ravindra Dattaram Waikar	451, 420, 422
181	Shri Ravindra Shukla Alias Ravi Kishan	419, 418, 231, 426
182	Shri S Jagathratchakan	341
183	Shri S Venkatesan	302
184	Shri Sanjay Dina Patil	264, 437, 244
185	Shri Sanjay Haribhau Jadhav	320, 283
186	Shri Sanjay Uttamrao Deshmukh	315, 320
187	Shri Sasikanth Senthil	304
188	Shri Satish Kumar Gautam	350
189	Shri Satpal Brahamchari	281
190	Shri Selvam G	409, 295
191	Shri Shafi Parambil	292
192	Shri Shankar Lalwani	280, 271, 245, 231
193	Shri Sher Singh Ghubaya	373
194	Shri Shrirang Appa Chandu Barne	297, 392, 319
195	Shri Shyamkumar Daulat Barve	336
196	Shri Sribharat Mathukumilli	307
197	Shri Sudama Prasad	435, 242
198	Shri Sudhakar Singh	376
199	Shri Sudheer Gupta	287
200	Shri Sukhdeo Bhagat	399
201	Shri Sukhjinder Singh Randhawa	394, 373, 231

202	Shri Suresh Kumar Kashyap	388, 234, 427, 260
203	Shri Suresh Kumar Shetkar	366, 296
204	Shri T R Baalu	377
205	Shri Tangella Uday Srinivas	294, 309
206	Shri Tejasvi Surya	253
207	Shri Trivendra Singh Rawat	345, 427, 426
208	Shri Ujjwal Raman Singh	390
209	Shri Ummeda Ram Beniwal	326
210	Shri V K Sreekandan	331
211	Shri Vamsi Krishna Gaddam	375
212	Shri Varun Chaudhry	289
213	Shri Vijay Kumar Dubey	426, 233, 427, 418, 231
214	Shri Vijayakumar Alias Vijay Vasanth	366, 296
215	Shri Vishaldada Prakashbapu Patil	420
216	Shri Vishnu Datt Sharma	333
217	Shri Vishnu Dayal Ram	234, 427, 231, 233
218	Shri Vishweshwar Hegde Kageri	245, 429, 426
219	Shri Y S Avinash Reddy	306
220	Shri Yogender Chandolia	260, 445, 233, 419
221	Shri Zia Ur Rehman	322
222	Smt. Aparajita Sarangi	234, 445, 233
223	Smt. Bharti Pardhi	319
224	Smt. D K Aruna	250, 441
225	Smt. Delkar Kalaben Mohanbhai	318, 431, 246
226	Smt. Geniben Nagaji Thakor	370
227	Smt. Himadri Singh	231, 424, 418, 419

228	Smt. Kamaljeet Sehrawat	424
229	Smt. Kanimozhi Karunanidhi	386
230	Smt. Lovely Anand	389, 374
231	Smt. Mahima Kumari Mewar	324
232	Smt. Mala Rajya Laxmi Shah	418, 427, 426
233	Smt. Mala Roy	342
234	Smt. Malvika Devi	379
235	Smt. Manju Sharma	340
236	Smt. Poonamben Hematbhai Maadam	284, 261, 424
237	Smt. Rachna Banerjee	305
238	Smt. Roopkumari Choudhary	380, 234
239	Smt. Sanjna Jatav	446, 255
240	Smt. Shambhavi	451, 422, 420
241	Smt. Shobhanaben Mahendrasinh Baraiya	406, 260, 233
242	Smt. Smita Uday Wagh	415, 260, 445, 419
243	Smt. Supriya Sule	264, 437, 244
244	Thiru D M Kathir Anand	443
245	Thiru Dayanidhi Maran	276
246	Thiru Thanga Tamilselvan	275, 292

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 21, 22, 23, 24, 25, 26, 29, 30, 31, 35, 36
Commerce and Industry	: 38
Cooperation	: 27,39
Fisheries, Animal Husbandry and Dairying	: 33, 37
Heavy Industries	:
Home Affairs	:
Panchayati Raj	:
Rural Development	: 32, 34, 40
Social Justice and Empowerment	: 28
Steel	:
Textiles	:

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 232, 244, 246, 264, 271, 273, 279, 282, 283, 290, 295, 297, 298, 299, 307, 310, 311, 314, 316, 319, 324, 325, 326, 335, 336, 352, 355, 360, 362, 363, 367, 368, 376, 377, 379, 383, 384, 387, 389, 390, 393, 395, 397, 399, 408, 410, 420, 432, 435, 437, 439, 446, 447, 448, 450
Commerce and Industry	: 242, 248, 253, 267, 276, 277, 289, 293, 305, 309, 322, 327, 329, 351, 369, 400, 414, 423, 434, 443, 454, 457, 458
Cooperation	: 233, 235, 237, 240, 261, 345, 418, 426
Fisheries, Animal Husbandry and Dairying	: 247, 251, 259, 263, 270, 274, 286, 291, 300, 304, 312, 333, 338, 353, 357, 370, 371, 382, 388, 401, 415, 416, 429, 455
Heavy Industries	: 250, 303, 361, 364, 396, 406, 424
Home Affairs	: 241, 252, 254, 269, 284, 287, 294, 321, 328, 341, 344, 350, 365, 378, 398, 402, 405, 422, 441
Panchayati Raj	: 234, 258, 313, 318, 340, 349, 419, 425, 430, 459
Rural Development	: 231, 243, 265, 268, 272, 275, 278, 301, 306, 315, 323, 342, 348, 372, 373, 374, 375, 380, 381, 391, 392, 394, 403, 407, 411, 413, 427, 428, 431, 433, 438, 445, 453, 456, 460
Social Justice and Empowerment	: 236, 239, 249, 255, 256, 257, 260, 262, 296, 317, 320, 331, 332, 334, 337, 339, 346, 347, 356, 359, 366, 385, 386, 421, 436, 442, 449, 451

Steel : 238, 266, 280, 285, 412, 440

Textiles : 245, 281, 288, 292, 302, 308, 330, 343, 354,
358, 404, 409, 417, 444, 452

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
